

SOCIÉTÉ DES NATIONS

*Recueil des Traités et des Engagements
internationaux enregistrés par le Secrétariat
de la Société des Nations.*

LEAGUE OF NATIONS

Treaty Series

*Publication of Treaties and International Engagements
Registered with the Secretariat of the
League of Nations.*

SOCIÉTÉ DES NATIONS

Recueil des Traités

*et des Engagements Internationaux enregistrés par le
Secrétariat de la Société des Nations.*

VOLUME XLVII

1926

NUMÉROS 1, 2, 3 et 4

TABLE DES MATIÈRES

	Pages
N° 1127. — Norvège et Union des Républiques soviétistes socialistes :	
Traité de commerce et de navigation, et protocole final, signés à Moscou, le 15 décembre 1925	9
N° 1128. — Autriche et Suisse :	
Traité sur l'application de traités antérieurs en matière de relations juridiques, avec protocole final, signés à Berne le 25 mai 1925, et deux échanges de notes y relatifs, Berne, le 6 mars 1926	39
N° 1129. — Allemagne, Autriche, Belgique, Brésil, Empire britannique, etc. :	
Convention et Statut sur le régime international des voies ferrées, et protocole de signature, signés à Genève, le 9 décembre 1923... ..	55
N° 1130. — Hongrie et Pays-Bas :	
Convention de commerce, avec protocole final, signés à La Haye, le 9 décembre 1924... ..	91
N° 1131. — Danemark et Siam :	
Traité d'amitié, de commerce et de navigation, avec protocole final et protocole concernant la juridiction applicable dans le Royaume de Siam aux sujets danois, signés à Copenhague, le 1 ^{er} septembre 1925, et échange de notes y relatif. Copenhague, les 1 ^{er} septembre 1925 et 1 ^{er} mars 1926	103
N° 1132. — Esthonie et Pologne :	
Convention consulaire, avec protocole additionnel, signés à Tallinn, le 11 janvier 1924... ..	129
N° 1133. — Finlande et Union des Républiques soviétistes socialistes :	
Convention concernant le transport direct des voyageurs et des marchandises par voie ferrée, avec règlement y relatif, signés à Helsingfors, le 18 juin 1924	153

LEAGUE OF NATIONS

Treaty Series

*Publication of Treaties and International Engagements
registered with the Secretariat of the League of Nations.*

VOLUME XLVII

1926

NUMBERS 1, 2, 3 and 4

TABLE OF CONTENTS

	Pages
No. 1127. — Norway and Union of Socialist Soviet Republics :	
Treaty of Commerce and Navigation and Final Protocol, signed at Moscow, December 15, 1925	9
No. 1128. — Austria and Sweden :	
Treaty regarding the Application of Previous Treaties Concerning Legal Relations, with Final Protocol, signed at Berne, May 25, 1925, and two Exchanges of Notes relating thereto, Berne, March 6, 1926	39
No. 1129. — Germany, Austria, Belgium, Brazil, British Empire, etc.	
Convention and Statute on the International Regime of Railways and Protocol of Signature, signed at Geneva, December 9, 1923	55
No. 1130. — Hungary and the Netherlands :	
Commercial Convention with Final Protocol, signed at The Hague, December 9, 1924 ...	91
No. 1131. — Denmark and Siam :	
Treaty of Friendship, Commerce and Navigation, with Final Protocol and Protocol Concerning Jurisdiction Applicable to the Kingdom of Siam to Danish Subjects, signed at Copenhagen, September 1, 1925, and Exchange of Notes relating thereto, Copenhagen, September 1, 1925, and March 1, 1926	103
No. 1132. — Esthonia and Poland :	
Consular Convention with Additional Protocol, signed at Tallinn, January 11, 1924 ...	129
No. 1133. — Finland and Union of Socialist Soviet Republics :	
Convention with regard to the Through Carriage of Passengers and Goods by Rail with Regulations relating thereto, signed at Helsingfors, June 18, 1924	153

	Pages
N° 1134. — Finlande et Union des Républiques soviétistes socialistes :	
Arrangement concernant la restitution des archives et actes appartenant aux administrations et institutions publiques, et protocole, signés à Helsingfors, le 18 juin 1924...	241
N° 1135. — Espagne et Finlande :	
Convention de commerce, signée à Madrid, le 16 juillet 1925	271
N° 1136. — Finlande et Suède :	
Convention concernant les rennes dans les régions-frontière, avec protocole final, signés à Helsingfors, le 9 mai 1925	283
N° 1137. — Canada et Finlande :	
Convention pour l'échange des mandats-poste, signée à Ottawa, le 28 octobre 1925, et à Helsingfors, le 18 décembre 1925	319
N° 1138. — Etats-Unis d'Amérique et Finlande :	
Echange de notes comportant un arrangement concernant les droits de tonnage et autres charges, Washington, le 21 décembre 1925	345
N° 1139. — Etats-Unis d'Amérique et Finlande :	
Echange de notes comportant un arrangement commercial provisoire. Washington, le 2 mai 1925	351
N° 1140. — Danemark et Finlande :	
Echange de notes concernant l'exemption de certaines personnes des contributions communales, Helsinki (Helsingfors), les 25 septembre et 19 octobre 1925	359
N° 1141. — France et Tchécoslovaquie :	
Convention relative à la protection et à l'assistance judiciaire, avec protocole de signature, signés à Paris, le 7 octobre 1922	365
N° 1142. — Hongrie et Royaume-Uni :	
Accord modifiant l'accord du 11 décembre 1923, concernant les versements périodiques que la Hongrie doit effectuer aux termes de ce dernier accord, signé à Budapest, le 17 octobre 1925	373
N° 1143. — Portugal et Royaume-Uni :	
Echange de notes confirmant le protocole signé au Cap, le 5 mars 1915, et définissant une portion de la ligne-frontière entre la colonie portugaise d'Angola et la Rhodésie. Lisbonne, le 3 novembre 1925	379
N° 1144. — Grande-Bretagne et Finlande :	
Echange de notes accordant réciproquement aux aéronefs britanniques et finlandais la permission de survoler les territoires finlandais et britannique, respectivement. Helsingfors, le 14 décembre 1925	403

	Pages
No. 1134. — Finland and Union of Socialist Soviet Republics :	
Arrangement concerning the restitution of Archives and Documents belonging to Public Administrations and Institutions, and Protocol, signed at Helsingfors, June 18, 1924	241
No. 1135. — Spain and Finland :	
Commercial Convention, signed at Madrid, July 16, 1925	271
No. 1136. — Finland and Sweden :	
Convention concerning Reindeer in Frontier Districts, with Final Protocol, signed at Helsingfors, May 9, 1925	283
No. 1137. — Canada and Finland :	
Convention for Exchange of Money Orders, signed at Ottawa, October, 28, 1925, and at Helsingfors, December 18, 1925	319
No. 1138. — United States of America and Finland :	
Exchange of Notes Constituting an Agreement respecting Tonnage Dues and other Charges. Washington, December 21, 1925	345
No. 1139. — United States of America and Finland :	
Exchange of Notes Constituting a Provisional Commercial Arrangement. Washington, May 2, 1925	351
No. 1140. — Denmark and Finland :	
Exchange of Notes concerning the Exemption of certain Persons from Communal Taxes, Helsinki (Helsingfors), September 25 and October 19, 1925	359
No. 1141. — France and Czechoslovakia :	
Convention with regard to Judicial Protection and Legal Assistance, with Protocol of Signature, signed at Paris, October 7, 1922	365
No. 1142. — Hungary and United Kingdom :	
Agreement modifying the Agreement of December 11, 1923, relating to the Periodical Instalments payable by the Hungarian Government thereunder, signed at Budapest, October 17, 1925	373
No. 1143. — Portugal and United Kingdom :	
Exchange of Notes confirming the Protocol signed at Cape Town, March 5, 1915, defining a Section of the Frontier Line between the Portuguese Colony of Angola and Rhodesia, Lisbon, November 3, 1925	379
No. 1144. — Great Britain and Finland :	
Exchange of Notes respecting the Reciprocal Granting of Permission for British and Finnish Aircraft to fly over Finnish and British Territory respectively. Helsingfors, December 14, 1925	403

	Pages
N° 1145. — Italie et Royaume-Uni :	
Echange de notes concernant la déportation de Somalis ressortissants britanniques, expulsés de la Somalie italienne, et d'indigènes de la Somalie italienne ressortissants italiens, expulsés d'Aden. Londres, les 14 décembre 1925 et 29 janvier 1926	409
N° 1146. — Grande-Bretagne et France :	
Arrangement pour le transport de la « Malle de l'Inde » signé à Paris, le 3 février, et à Londres, le 15 mars 1926	415
N° 1147. — Grande-Bretagne et Irak :	
Traité signé à Bagdad, le 13 janvier 1926	419
N° 1148. — Finlande et Pays-Bas :	
Convention concernant l'admission, les droits, devoirs et immunités des fonctionnaires consulaires finlandais dans les principaux ports des Indes néerlandaises, du Surinam et du Curaçao, signée à La Haye, le 9 mars 1925	431
N° 1149. — Norvège et Turquie :	
Echanges de notes comportant des accords commerciaux provisoires, Angora, les 11 février et 11 août 1926	441

	Pages
No. 1145. — Italy and United Kingdom :	
Exchange of Notes respecting the Deportation of British Somali Subjects expelled from Italian Somaliland and of Italian Native Subjects expelled from Aden. London, December 14, 1925 and January 29, 1926	409
No. 1146. — Great Britain and France :	
Agreement relative to the Conveyance of the Indian Mail, signed at Paris, February 3, and at London, March 15, 1926	415
No. 1147. — Great Britain and 'Iraq :	
Treaty signed at Baghdad, January 13, 1926	419
No. 1148. — Finland and the Netherlands :	
Agreement concerning the Admission and the Rights, Duties and Immunities of Finnish Consular Officials in the Principals Ports of the Dutch Indies, Surinam and Curaçao, signed at The Hague, March 9, 1925	431
No. 1149. — Norway and Turkey :	
Exchange of Notes constituting Provisional Commercial Agreements, Angora, February 11 and August 11, 1926	441

N° 1127.

**NORVÈGE ET
UNION DES RÉPUBLIQUES
SOVIÉTISTES SOCIALISTES**

Traité de commerce et de navigation
et protocole final, signés à Moscou,
le 15 décembre 1925.

**NORWAY
AND UNION OF SOCIALIST
SOVIET REPUBLICS**

Treaty of Commerce and Navigation
and Final Protocol, signed at
Moscow, December 15, 1925.

N^o 1127. — TRAITÉ ¹ DE COMMERCE ET DE NAVIGATION ENTRE
LA NORVÈGE ET L'UNION DES RÉPUBLIQUES SOVIÉTISTES
SOCIALISTES, SIGNÉ A MOSCOU, LE 15 DÉCEMBRE 1925.

Texte officiel français communiqué par le ministre des Affaires étrangères de Norvège. L'enregistrement de ce traité a eu lieu le 22 mars 1926.

SA MAJESTÉ LE ROI DE NORVÈGE et LE COMITÉ CENTRAL EXÉCUTIF DE L'UNION DES RÉPUBLIQUES SOVIÉTISTES SOCIALISTES, étant désireux de contribuer au développement des rapports économiques des deux pays, ont résolu de conclure à cet effet un traité de commerce et de navigation et ont nommé pour leurs plénipotentiaires, savoir :

SA MAJESTÉ LE ROI DE NORVÈGE :

Monsieur A. URBYE, son envoyé extraordinaire et ministre plénipotentiaire à Moscou ; et

LE COMITÉ CENTRAL EXÉCUTIF DE L'UNION DES RÉPUBLIQUES SOVIÉTISTES SOCIALISTES :

Monsieur Maxime LITVINOFF, commissaire du Peuple adjoint aux Affaires étrangères, membre du Comité central exécutif de l'Union des Républiques soviétistes socialistes,

Lesquels, après avoir échangé leurs pleins pouvoirs, trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Sous réserve de l'observation des stipulations générales du droit international, les Hautes Parties contractantes conviennent de s'accorder, en plus des postes consulaires déjà existants, le droit de nommer des consuls généraux, consuls, vice-consuls et agents consulaires dans ceux des villes et ports de l'autre Partie, dans lesquels les représentants consulaires de quelque autre Etat étranger se trouvent ou se trouveront.

Pour ce qui est des prérogatives, immunités, exemptions et en général du statut juridique des représentants consulaires admis à l'exercice de leurs fonctions sur le territoire de l'autre Partie, les Hautes Parties contractantes s'entendent de s'accorder mutuellement le régime de la nation la plus favorisée.

Article 2.

En vue d'encourager les relations commerciales entre les deux pays, chacune des Hautes Parties contractantes, sous réserve des règlements en vigueur à l'égard de l'entrée des étrangers,

¹ L'échange des ratifications a eu lieu à Oslo, le 3 mars 1926.

¹ TRADUCTION. — TRANSLATION.No. 1127. — TREATY ² OF COMMERCE AND NAVIGATION BETWEEN NORWAY AND THE UNION OF SOCIALIST SOVIET REPUBLICS, SIGNED AT MOSCOW, DECEMBER 15, 1925.

French official text communicated by the Norwegian Minister for Foreign Affairs. The registration of this Treaty took place March 22, 1926.

HIS MAJESTY THE KING OF NORWAY and THE CENTRAL EXECUTIVE COMMITTEE OF THE UNION OF SOCIALIST SOVIET REPUBLICS, being desirous of developing the economic relations between the two countries, have resolved to conclude for this purpose a Treaty of Commerce and Navigation and have appointed as their Plenipotentiaries :

HIS MAJESTY THE KING OF NORWAY :

M. A. URBYE, Envoy Extraordinary and Minister Plenipotentiary at Moscow ;

THE CENTRAL EXECUTIVE COMMITTEE OF THE UNION OF SOCIALIST SOVIET REPUBLICS :

M. Maxime LITVINOFF, Deputy People's Commissary for Foreign Affairs, Member of the Central Executive Committee of the Union of Socialist Soviet Republics,

Who, having exchanged their full powers, found in good and due form, have agreed upon the following provisions :

Article 1.

Subject to the general stipulations of international law, the High Contracting Parties agree to grant to each other, in addition to the consular posts already existing, the right of appointing Consuls-General, Consuls, Vice-Consuls and Consular Agents in the towns and ports of the other Party in which there are or may be hereafter consular representatives of some other foreign State.

As regards prerogatives, immunities, exemptions and the general legal status of consular representatives admitted to perform their duties in the territory of the other Party, the High Contracting Parties agree to grant to each other most-favoured-nation treatment.

Article 2.

With a view to encouraging commercial relations between the two countries, each of the High Contracting Parties undertakes, subject to the regulations in force with regard to the admission

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Oslo, March 3, 1926.

s'engage à donner la permission d'entrer dans son territoire aux ressortissants de l'autre Partie pour des raisons d'exercice de commerce et d'industrie et pour tout autre motif quelconque, jugé comme méritant considération.

Les ressortissants de l'un des deux pays, qui auront obtenu la permission d'entrer dans le territoire de l'autre pays, pourront y séjourner, y exercer le commerce, l'industrie ou une profession ou un travail quelconque, et y opérer toutes transactions de nature commerciale, technique, financière ou économique, sous réserve des lois existantes du pays.

Ils auront la faculté d'y exercer le commerce intérieur avec les administrations publiques, centrales et locales, avec les sociétés privées et avec les ressortissants du pays, conformément aux lois en vigueur.

Article 3.

Les ressortissants de l'un des deux pays jouiront dans l'autre pays, en ce qui concerne l'admission, le séjour et le départ, la faculté d'obtenir du travail et d'exercer un commerce ou une industrie quelconque et en tant qu'il s'agit des formalités nécessaires à l'acquisition des concessions, des baux, des licences et d'autres privilèges de toute nature, et en ce qui concerne l'exemption des charges, obligations et contributions personnelles ou économiques, les garanties ou la protection pour leurs personnes, biens et droits, et à tout autre égard, — des mêmes droits et faveurs et d'un traitement tout aussi favorable que celui accordé aux ressortissants appartenant à un tiers Etat quelconque. Ils ne pourront, ni personnellement ni par rapport à leurs propriétés ou à leurs biens, être soumis à des droits, taxes, devoirs ou restrictions, sous quelque dénomination que ce soit, autres ou plus élevés que ceux auxquels seront assujettis les ressortissants de l'Etat le plus favorisé.

Les droits, privilèges, exemptions, immunités et autres faveurs quelconques dont jouiraient les ressortissants d'un autre Etat quelconque seront étendus, sans conditions, aux ressortissants de l'autre Haute Partie contractante.

Article 4.

1.^{er} La représentation commerciale de l'Union des Républiques soviétistes socialistes exerce le monopole du commerce extérieur, appartenant, d'après les lois de l'Union, au gouvernement, et constitue d'après les mêmes lois une partie intégrale de la Légation de l'Union à Oslo.

2. La représentation commerciale :

- a) Protège les intérêts de l'Union et de ses ressortissants en ce qui concerne le commerce extérieur ;
- b) Règle le commerce extérieur et l'échange des marchandises entre la Norvège et l'Union, conformément aux lois de l'Union, en tant qu'elles ne sont pas contraires à la législation norvégienne, et
- c) Exerce le commerce extérieur du Gouvernement de l'Union et contribue au développement des relations commerciales entre la Norvège et l'Union.

3. Conformément aux paragraphes 1 et 2, la représentation commerciale est dirigée par une personne (représentant commercial) qui appartient à la Légation de l'Union à Oslo. Les bureaux de la représentation commerciale à Oslo jouissent de l'exterritorialité, soit qu'ils se trouvent installés dans le bâtiment même de la légation ou ailleurs. La représentation commerciale et ses organes ont le droit de se servir du chiffre. Le nombre des membres de la représentation commerciale appartenant au personnel diplomatique de la Légation de l'Union, sera fixé en vertu d'un accord ultérieur.

La représentation commerciale pourra avoir ses dépendances dans les villes et ports principaux de la Norvège.

4. Le Gouvernement de l'Union des Républiques soviétistes socialistes assume la responsabilité de toutes les transactions passées en Norvège par sa représentation commerciale. En ce qui

of aliens, to permit the nationals of the other Party to enter its territory for the purpose of carrying on trade and industry and for any other purpose judged to deserve consideration.

The nationals of one of the two countries who have obtained permission to enter the territory of the other country may, subject to the existing laws of the country, reside there and engage in any commerce, industry, profession or other employment and may enter into any kind of commercial, technical, financial or economic transactions.

They shall be entitled to engage in internal trade with the central and local public administrations, with private companies and with nationals of the country in conformity with the laws in force.

Article 3.

The nationals of each of the two countries shall enjoy in the other country the same rights and privileges and treatment as favourable as that accorded to the nationals of any third State as regards admittance, residence and departure and the right of obtaining work and of exercising any trade or industry ; the requisite formalities for acquiring concessions, leases, licences, and other privileges of all kinds ; exemption from personal or economic charges, obligations and contributions ; the safeguarding and protection of their persons, property and rights, and in all other respects whatever. They may neither personally nor in respect of their property or goods be subject to any duties, taxes, obligations or restrictions of any description other or higher than those applied to the nationals of the most favoured nation.

The rights, privileges, exemptions, immunities and any other favours which may be enjoyed by the nationals of any other State shall be unconditionally extended to the nationals of the other High Contracting Party.

Article 4.

(1) The Commercial Delegation of the Union of Socialist Soviet Republics shall exercise the monopoly of foreign trade belonging, according to the laws of the Union, to the Government, and shall constitute according to the same laws an integral part of the Legation of the Union at Oslo.

(2) The Commercial Delegation :

(a) Shall protect the interests of the Union and its nationals in regard to foreign trade,

(b) Shall regulate foreign trade and the exchange of goods between Norway and the Union in conformity with the laws of the Union in so far as they are not contrary to the laws of Norway, and

(c) Shall carry on the foreign trade of the Government of the Union and contribute to the development of commercial relations between Norway and the Union.

(3) In conformity with paragraphs 1 and 2, the Commercial Delegation shall be directed by a person (Commercial Delegate) belonging to the Legation of the Union at Oslo. The offices of the Commercial Delegation at Oslo shall enjoy extra-territoriality whether they are established in the same building as the Legation or elsewhere. The Commercial Delegation and its organs shall be entitled to use cypher. The number of members of the Commercial Delegation belonging to the diplomatic staff of the Legation of the Union shall be fixed in virtue of a subsequent agreement.

The Commercial Delegation may have agencies in the principal towns and ports of Norway.

(4) The Government of the Union of Socialist Soviet Republics assumes responsibility for all transactions entered into in Norway by its Commercial Delegation. For transactions concluded

concerne les transactions conclues par les organes d'Etat de l'Union, autres que la représentation commerciale, seuls ces organes en sont responsables.

5. Dans les cas où des contestations judiciaires surgiraient à propos des transactions commerciales, passées par la représentation commerciale de l'Union sur le territoire de la Norvège, elles seront résolues conformément aux lois matérielles et aux lois de procédure de la Norvège.

6. L'activité de la représentation commerciale de l'Union en Norvège ne sera dans aucun cas et sous aucun rapport placée par le Gouvernement de la Norvège, par des mesures administratives, dans des conditions moins favorables que celles qui existaient dans la période qui précédait la conclusion du présent traité.

Dans le cas où l'activité de la représentation commerciale de l'Union en Norvège serait, par suite des dispositions législatives, placée par la Norvège dans des conditions moins favorables que celles dans lesquelles cette représentation se trouvait avant la conclusion du présent traité, le Gouvernement de l'Union aura la faculté de dénoncer le présent traité avant l'expiration du terme prévu par son article 33. Dans ce cas, le présent traité perdra sa vigueur dans le délai de trois mois à partir de la date à laquelle ladite dénonciation aurait été notifiée au Gouvernement de la Norvège.

Article 5.

Les sociétés et les personnes juridiques de l'un des deux pays, légalement établies dans le pays de leur résidence, jouiront dans le territoire de l'autre pays des mêmes droits, privilèges, facilités et exemptions qui sont ou seront accordés aux sociétés et aux personnes juridiques similaires de l'Etat le plus favorisé. Elles ne pourront pas être soumises à des taxes, droits, devoirs ou restrictions, de quelque dénomination que ce soit, autres ou plus élevés que ceux auxquels seront assujetties les sociétés et les personnes juridiques similaires de la nation la plus favorisée.

Article 6.

Les ressortissants de chacune des Hautes Parties contractantes jouiront par rapport aux taxes et impôts de toute espèce, soit par rapport aux taxes et aux impôts de caractère général, soit par rapport à ceux qui sont imposés au commerce ou à l'exercice d'une industrie, du même traitement que celui qui est ou qui sera accordé aux ressortissants de la nation la plus favorisée.

Les sociétés et les personnes juridiques de chacune des Hautes Parties contractantes qui seront admises sur le territoire de l'autre Partie, ne pourront y être assujetties à une imposition autre ou plus élevée que celle des sociétés et des personnes juridiques similaires d'un tiers Etat quelconque.

Article 7.

Les ressortissants de chacune des Hautes Parties contractantes seront exempts, sur le territoire de l'autre Partie, de tout service obligatoire civil, militaire ou naval, soit dans la troupe régulière, soit dans la milice. Ils seront également dispensés de toutes contributions pécuniaires ou en nature, établies à titre d'équivalent d'un service personnel.

Ils seront également dispensés de toute contribution de guerre, de toute réquisition ou prestation militaire, exception faite des contributions, prestations et réquisitions militaires, en tant que celles-ci seront supportées dans la même mesure par tous les ressortissants du pays à titre de propriétaires ou de locataires de biens immeubles. Cependant les voitures, les automobiles, les chevaux et les autres moyens de transport par terre pourront, en outre, être assujettis aux prestations et réquisitions militaires. Il reste entendu qu'une juste indemnité devra être payée à ceux qui auront été astreints à ces prestations et réquisitions.

Les ressortissants de chacune des Hautes Parties contractantes ne pourront pas être obligés à adhérer aux organisations syndicales sur le territoire de l'autre Partie.

Ils seront également exempts de toute fonction officielle soit judiciaire, soit administrative ou municipale.

by the official organs of the Union other than the Commercial Delegation these organs shall alone be responsible.

(5) In the event of legal disputes arising in connection with commercial transactions concluded by the Commercial Delegation of the Union in Norwegian territory, they shall be settled in conformity with Norwegian law and procedure.

(6) The activities of the Commercial Delegation of the Union in Norway shall in no case and in no respect be placed, by means of administrative measures taken by the Norwegian Government, in less favourable conditions than those which they enjoyed in the period preceding the conclusion of the present Treaty.

In the event of the activities of the Commercial Delegation of the Union in Norway being placed by means of legislative measures taken by Norway in conditions less favourable than those enjoyed by this Delegation before the conclusion of the present Treaty, the Government of the Union shall be entitled to denounce the present Treaty before the expiration of the period provided for in Article 33. In that case the present Treaty shall cease to be valid three months after such denunciation has been notified to the Norwegian Government.

Article 5.

Companies and legal persons of one of the two countries legally established in their country of residence shall enjoy in the territory of the other country the same rights, privileges, facilities and exemptions which are or may be granted to similar companies and legal persons of the most favoured nation. They may not be subjected to taxes, duties, obligations or restrictions of any description other or higher than those imposed on similar companies and legal persons of the most favoured nation.

Article 6.

As regards taxes and duties of all kinds, the nationals of each of the High Contracting Parties shall enjoy the same treatment as that which is or may be accorded to nationals of the most favoured nation both as regards taxes and duties of a general character and as regards those which are imposed on trade or on the carrying on of an industry.

The companies and legal persons of each of the High Contracting Parties admitted to the territory of the other Party may not be subjected therein to any taxation other or higher than that imposed on similar companies and legal persons of any third State.

Article 7.

The nationals of each of the High Contracting Parties shall be exempted in the territory of the other Party from all compulsory civil, military or naval service either in the regular forces or in the militia. They shall also be exempt from any contributions in money or in kind imposed as a substitute for personal service.

They shall also be exempt from all war contributions and from all military requisitions or services, with the exception of military contributions, services and requisitions which are borne in the same degree by all the nationals of the country in their capacity of owners or tenants of real estate. Nevertheless, carriages, motor-cars, horses and other means of land transport may also be requisitioned for military purposes. It is understood that fair compensation shall be paid to those who have been obliged to submit to such measures.

The nationals of each of the High Contracting Parties shall not be obliged to adhere to professional organisations in the territory of the other Party.

They shall also be exempt from all official functions, whether judicial, administrative or municipal.

Article 8.

Les ressortissants de chacune des Hautes Parties contractantes auront le droit de quitter librement le territoire de l'autre Partie et d'emporter leurs biens mobiliers d'usage domestique, à moins qu'ils n'aient commis un crime ou délit impliquant une peine qui ne soit pas encore expirée, ou que leur bien soit mis en gage pour dettes, conformément aux lois du pays respectif.

Les Hautes Parties contractantes s'engagent à ne pas apporter des obstacles à ce que leurs ressortissants respectifs retournent dans leur pays et s'y établissent.

Les Hautes Parties contractantes s'engagent de même à recevoir leurs ressortissants qui seront renvoyés par les autorités de l'autre pays.

Article 9.

Chacune des Hautes Parties contractantes garantit aux ressortissants, sociétés et institutions de l'autre Partie, le traitement accordé à la nation la plus favorisée, en ce qui concerne la jouissance, l'inviolabilité et la pleine disponibilité de tous leurs biens.

Les fonds, les marchandises, les navires et les autres biens meubles, ainsi que les biens immeubles appartenant aux ressortissants, sociétés et institutions d'une des Hautes Parties contractantes, légalement importés ou acquis dans le territoire de l'autre Partie, ne seront sujets dans ce dernier, de la part du gouvernement ou de quelque autorité locale, ni à la confiscation, ni à la réquisition sans juste indemnité, autrement qu'en conformité avec les lois du pays.

Article 10.

Les Hautes Parties contractantes s'engagent à reconnaître les clauses d'arbitrage introduites dans les contrats entre leurs ressortissants, sociétés et institutions de toute sorte.

Chacune des Hautes Parties contractantes s'engage à donner exécution aux décisions des arbitres nommés en conformité des susdits contrats dans les cas où cette Partie ou ses institutions sont responsables de l'accomplissement des contrats en question ou dans les cas où ladite Partie a approuvé ces contrats, étant entendu que ces décisions ne doivent pas déroger aux lois en vigueur dans le pays de l'exécution.

Les Hautes Parties contractantes sont d'accord de régler dans une convention spéciale les modalités pour l'exécution des décisions susdites.

Article 11.

Chacune des Hautes Parties contractantes s'engage à assurer aux ressortissants, sociétés et institutions de l'autre Partie libre accès auprès des tribunaux de toute instance et de toute juridiction, pour faire valoir leurs droits et pour s'y défendre. Ils pourront se servir à cet effet d'avocats d'après leur propre choix, conformément aux lois du pays, et ils jouiront, quand aux rapports judiciaires, des mêmes droits et privilèges qui sont ou seront accordés aux nationaux et aux ressortissants, sociétés et institutions de la nation la plus favorisée.

Article 12.

Tous les biens autres que les biens immeubles, laissés après décès sur le territoire de l'une des Hautes Parties contractantes par les ressortissants de l'autre Partie, seront remis en leur entier au représentant consulaire du pays duquel ressortissait le défunt, pour en être disposé selon les lois de ce pays.

Article 8.

The nationals of each of the High Contracting Parties shall be free to leave the territory of the other Party and to take with them their domestic movable property, unless they have committed a crime or offence involving a penalty the term of which has not yet expired or unless their property has been taken as security for debts in conformity with the laws of the country concerned.

The High Contracting Parties undertake not to place any obstacle in the way of their respective nationals returning to their countries and settling there.

The High Contracting Parties similarly undertake to receive their nationals who may have been sent back by the authorities of the other country.

Article 9.

Each of the High Contracting Parties guarantees to the nationals, companies and institutions of the other Party the treatment accorded to the most favoured nation as regards the enjoyment and the inviolability of all their goods and the full right to dispose of them.

The funds, goods, vessels and other movable property and the immovable property of nationals, companies and institutions of one of the High Contracting Parties, legally imported into or acquired in the territory of the other Party, shall not be subject in the latter to confiscation or to requisition without fair compensation by the Government or by any local authority otherwise than in conformity with the laws of the country.

Article 10.

The High Contracting Parties undertake to recognise the arbitration clauses inserted in contracts between their nationals, companies and institutions of every kind.

Each of the High Contracting Parties undertakes to give effect to the decisions of the arbitrators appointed in conformity with the aforesaid contracts in cases in which that Party or its institutions are responsible for the performance of the contracts in question or in cases in which the said Party has approved these contracts, provided that these decisions are not contrary to the laws in force in the country of execution.

The High Contracting Parties agree to settle the procedure for the execution of the aforesaid decisions by means of a special convention.

Article 11.

Each of the High Contracting Parties undertakes that the nationals, companies and institutions of the other Party shall have free access to the Courts of every instance and of every jurisdiction both as plaintiffs and defendants. For this purpose they may employ counsel of their own choice in conformity with the laws of the country and they shall enjoy in judicial matters the same rights and privileges as are or may be granted to the nationals and citizens, companies and institutions of the most favoured nation.

Article 12.

All property other than real estate left after decease on the territory of one of the High Contracting Parties by the nationals of the other Party shall be handed over in its entirety to the consular representative of the country to which the deceased belonged for disposal according to the laws of that country.

En ce qui concerne les biens immeubles, les héritages seront toujours réglés par la loi en vigueur pour les ressortissants de l'Etat où les immeubles se trouvent.

La matière des successions des ressortissants norvégiens dans l'Union des Républiques soviétistes socialistes et des ressortissants de l'Union en Norvège, ainsi que la question des instituts juridiques, qui dans l'Union correspondent à la notion des biens immeubles, sera réglée par une convention spéciale.

Article 13.

La réglementation de la protection réciproque des droits de propriété industrielle, littéraire et artistique, notamment des brevets d'invention, des marques commerciales et de fabrique, des échantillons et modèles, des noms de maisons de commerce et des personnes morales des Hautes Parties contractantes, reste réservée à des conventions spéciales, qui devront être conclues au plus tôt possible.

Jusqu'à la conclusion de ces conventions, les droits de propriété industrielle, littéraire et artistique susvisés seront exercés par les ressortissants de l'une des Hautes Parties contractantes dans le territoire de l'autre, dans les limites et avec les modalités des dispositions des lois intérieures de cette dernière Partie et des conventions, arrangements ou traités internationaux, conclus par elle avec celui des autres Etats qui est le plus favorisé à cet égard.

Article 14.

Les ressortissants de l'une des Hautes Parties contractantes, admis dans le territoire de l'autre Partie, auront la faculté de communiquer librement par poste, par télégraphe et de se servir des codes télégraphiques, sous condition d'en signaler préalablement la clef, aux conditions et suivant les règlements établis par la Convention¹ télégraphique internationale de Saint-Petersbourg de 1875, dans sa revision en vigueur pour les deux pays.

Les Hautes Parties contractantes sont d'accord de régler les questions concernant les communications postales et télégraphiques dans une convention spéciale. Les négociations à ce sujet seront entamées dans le plus bref délai.

Article 15.

Les Hautes Parties contractantes sont convenues de s'accorder réciproquement le traitement de la nation la plus favorisée en tout ce qui concerne les relations commerciales entre les deux pays.

Tous les droits, privilèges et facilités en ce qui concerne le règlement général du commerce, qui sont ou seront accordés par l'une des Hautes Parties contractantes aux ressortissants, sociétés et institutions de toute autre nation ou à leurs biens, seront étendus aux ressortissants, sociétés et institutions de l'autre Partie ou à leurs biens.

Aucun traitement différentiel ne sera admis, qui pourrait empirer, vis-à-vis d'un tiers Etat quelconque, la situation d'une des Parties ou de ses ressortissants, sociétés et institutions, en ce qui concerne les formalités nécessaires pour l'acquisition des commandes et des fournitures ou des licences et autant qu'il s'agit d'approbation des transactions ou d'achats de marchandises. Il en sera de même pour les formalités douanières à l'importation ou à l'exportation ou pour le règlement des transactions et à l'égard d'autres questions qui pourront toucher directement ou indirectement aux modalités de l'exécution des transactions commerciales de l'autre pays.

Article 16.

Les produits du sol, de la pêche et de l'industrie de l'un des deux pays, à leur importation sur le territoire de l'autre pays, ne seront pas assujettis à des droits d'entrée autres ou plus élevés que ceux qui seraient perçus sur les produits similaires du sol, de la pêche et de l'industrie du pays le plus favorisé à cet égard.

¹ DE MARTENS, *Nouveau Recueil général de Traités*, troisième série, tome V, page 208.

As regards real estate, inheritance shall always be governed by the law in force for nationals of the country in which the estate is situated.

The question of estates of Norwegian nationals in the Union of the Socialist Soviet Republics and of nationals of the Union in Norway and the question of the legal rules which correspond in the Union to the conception of real estate shall be settled by a special convention.

Article 13.

The reciprocal protection of the rights of industrial, literary and artistic property, including patents, commercial and industrial trade-marks, samples and models, trade names of firms and other legal entities, belonging to the High Contracting Parties, shall be regulated in special conventions which shall be concluded as soon as possible.

Pending the conclusion of these conventions, the aforesaid rights of industrial, literary and artistic property shall be exercised by the nationals of one of the High Contracting Parties in the territory of the other within the limits and according to the procedure of the domestic legislation of the latter party and of the international conventions, arrangements or treaties concluded by it with the nation most favoured in that respect.

Article 14.

The nationals of one of the High Contracting Parties admitted to the territory of the other Party shall have the right of communicating freely by post and by telegraph, and of using telegraphic codes provided that they previously supply the key, subject to the conditions and according to the regulations laid down by the International Telegraphic Convention¹ of St. Petersburg of 1875 in the revised text in force in the two countries.

The High Contracting Parties agree to settle questions concerning postal and telegraph communications in a special convention. Negotiations to this effect shall be opened as soon as possible.

Article 15.

The High Contracting Parties agree to grant each other reciprocally most-favoured-nation treatment in all that concerns commercial relations between the two countries.

All rights, privileges and facilities as regards the general regulation of commerce which are or may be granted by one of the High Contracting Parties to the nationals, companies or institutions of any other country or to their property, shall be extended to the nationals, companies and institutions of the other Party or to their property.

No discriminatory treatment shall be allowed which might adversely affect the position of one of the Parties or of its nationals, companies and institutions in their relations with any third State as regards the formalities required for the acquisition of orders and contracts or of licences and as regards the approval of transactions or of purchases of goods. The same shall apply to Customs formalities on importation or exportation and to the settlement of transactions and other questions which may directly or indirectly affect the procedure of performing commercial transactions in the other country.

Article 16.

Products of the soil, fisheries or industry of one of the two countries, on their importation into the territory of the other country, shall not be subject to entrance duties other or higher than those imposed on the similar products of the soil, fisheries or industry of the nation most favoured in this respect.

¹ *British and Foreign State Papers*, Vol. 102, page 214.

Les Hautes Parties contractantes s'accordent mutuellement le droit de la nation la plus favorisée en ce qui concerne les droits ou taxes perçus par l'une d'elles sur les produits exportés à l'autre.

Article 17.

Les négociants, fabricants et autres producteurs de l'un des deux pays, ainsi que leurs commis voyageurs auront le droit, sur présentation d'une carte de légitimation délivrée par les autorités de leur pays et en observant les formalités prescrites dans le territoire de l'autre, de faire en ce pays les achats pour leur commerce, leur fabrication ou toute autre entreprise, auprès des négociants, fabricants et autres producteurs de ces marchandises, ou dans leurs locaux de vente, et de rechercher des commandes auprès des personnes ou maisons de commerce qui procèdent à la revente ou qui font usage, professionnel ou industriel, des marchandises offertes. Ils pourront avoir avec eux des échantillons ou des modèles, mais non des marchandises.

Les échantillons importés ou exportés par les négociants, fabricants ou autres producteurs ou par leurs commis voyageurs seront importés ou exportés en franchise temporaire de tous droits d'entrée ou de sortie sous condition de réexportation et en observant les règles qui seront établies d'un commun accord entre les Hautes Parties contractantes.

Cependant, en ce qui concerne l'Union des Républiques soviétistes socialistes, il est entendu que :

- a) Les commis voyageurs pourront être admis à l'exercice de leur activité dans l'Union, conformément aux dispositions de cet article dans le cas où les firmes ou les sociétés qu'ils représentent aient été dûment enregistrées dans l'Union ;
- b) Les négociants, fabricants et autres producteurs norvégiens ayant en Norvège des maisons de commerce ou d'industrie, ainsi que les sociétés, industrielles et financières, ne pourront exercer leur activité dans l'Union qu'après avoir été enregistrés conformément aux lois et aux règlements de l'Union en vigueur.

La faculté d'accorder ou non cet enregistrement dépend de la décision des autorités compétentes de l'Union.

Article 18.

Il sera accordé le traitement national aux navires de chacune des Hautes Parties contractantes, leurs équipages, cargaisons et voyageurs dans les ports de l'autre Partie, soit à l'entrée, soit pendant leur séjour, soit à la sortie et, en général, en tout ce qui concerne la navigation.

Aucun traitement différentiel ne sera admis qui pourrait empirer, vis-à-vis d'un tiers Etat quelconque, la situation d'une des Hautes Parties contractantes en ce qui concerne les navires de commerce et leurs équipages, cargaisons et voyageurs, en tant qu'il s'agit de la navigation, de relâche ou de traitement dans les ports de chargement et de déchargement, de droits ou taxes de toute sorte, d'approvisionnement, des conditions générales d'affrètement, de formalités quelconques — y compris les formalités sanitaires et de quarantaine — et à l'égard des autres matières qui pourront toucher aux intérêts de la navigation de l'autre Partie.

Tout privilège ou toute franchise accordés à cet égard à un tiers Etat quelconque par une des Hautes Parties contractantes sera étendu sans conditions à l'autre Partie.

Article 19.

Les navires de chacune des Hautes Parties contractantes seront libres de faire usage, dans les mêmes conditions et en payant les mêmes taxes que les navires nationaux, des canaux maritimes, écluses, bacs, ponts et ponts tournants, des ports et endroits de débarquement, signaux et feux servant à désigner les eaux navigables, du pilotage, des grues et poids publics, magasins et établissements pour le sauvetage et le magasinage de la cargaison et d'autres objets, en tant que ces établissements et institutions sont désignés à l'usage public, soit qu'ils soient administrés par l'Etat, soit par des particuliers.

The High Contracting Parties shall mutually grant each other most-favoured-nation treatment as regards the duties or taxes imposed by one of them on products exported to the other.

Article 17.

Merchants, manufacturers and other producers of either of the two countries or their commercial travellers who can produce a trading licence issued by the authorities of their country, and who observe the formalities prescribed in the territory of the other, shall be entitled to effect purchases in the latter country for their trade, manufacture or other business from merchants, manufacturers and other producers of the goods in question or at their business premises, and to solicit orders from persons or business firms which retail or make professional or industrial use of the goods offered. They may carry with them samples or models but not goods.

Samples imported or exported by merchants, manufacturers or other producers or by their commercial travellers shall be imported or exported temporarily free of all import and export duties, subject to their re-exportation and to compliance with the rules which shall be drawn up by agreement between the High Contracting Parties.

Nevertheless, as regards the Union of Socialist Soviet Republics, it is understood that :

- (a) Commercial travellers may be admitted to carry on their business in the Union in conformity with the terms of this Article if the firms or companies which they represent have been duly registered in the Union ;
- (b) Norwegian merchants, manufacturers and other producers having commercial or industrial establishments in Norway, together with industrial and financial companies, may only carry on their business in the Union after registration in conformity with the existing laws and regulations of the Union.

The right of granting or withholding such registration shall be at the discretion of the competent authorities of the Union.

Article 18.

National treatment shall be granted to the vessels of each of the High Contracting Parties and to their crews, cargoes and passengers in the ports of the other Party on arrival, during their stay, and on departure, and in general in all matters concerning navigation.

No discriminatory treatment shall be allowed which might be detrimental to the position of one of the High Contracting Parties in its relations with any third State as regards trading vessels and their crews, cargoes, and passengers in respect of navigation, putting into port, or treatment in port, of loading and unloading, of duties and charges of all kinds, of supplies, of general conditions of freighting, of formalities of any kind — including sanitary and quarantine formalities — and of any other matters which might affect the shipping interests of the other Party.

All privileges or exemptions granted in this respect by one of the High Contracting Parties to any third State shall be extended unconditionally to the other Party.

Article 19.

The vessels of each of the High Contracting Parties shall be free to make use, under the same conditions and on payment of the same dues as national vessels, of maritime canals, locks, ferries, bridges and pivot-bridges, ports and landing stages, signals and lights marking navigable waters, pilotage, cranes and public weighing-machines, warehouses and establishments for the salvage and storage of cargo and other articles in so far as these establishments and institutions are open for public use and whether they are administered by the State or by private persons.

Article 20.

Les dispositions des articles 18 et 19 ne s'étendent pas au cabotage (grand et petit).

Toutefois, les navires de chacun des deux pays jouiront dans l'autre pays, en ce qui concerne le grand cabotage, du traitement de la nation la plus favorisée.

De même le traitement national visé dans l'article 18 ne s'étend pas :

- a) A l'application des lois spéciales pour la conservation, la rénovation et le développement de la marine nationale ;
- b) A l'exercice de la pêche et de la chasse ;
- c) A l'exercice du pilotage ;
- d) A l'exercice professionnel des autres services du port, y compris le remorquage, le sauvetage et l'assistance maritime ;
- e) Aux privilèges concédés aux sociétés pour le sport nautique ;
- f) A la navigation sur les cours d'eaux intérieurs.

Article 21.

Chacune des Hautes Parties contractantes s'engage, sous condition de réciprocité, à ne pas frapper les ressortissants ou sociétés de l'autre Partie d'aucune imposition relative à l'exercice de la navigation maritime.

Article 22.

En cas d'échouement ou de naufrage d'un navire de l'une des Hautes Parties contractantes sur les côtes de l'autre Partie, ce navire jouira, tant pour le bâtiment que pour la cargaison, des faveurs et immunités que la législation de chacun des Etats respectifs accorde à ses propres navires en pareilles circonstances. Il sera prêté toute aide et assistance au capitaine et à l'équipage, tant pour les personnes que pour les navires et leurs cargaisons.

Les Hautes Parties contractantes conviennent, en outre, que les marchandises sauvées ne seront pas sujettes au paiement d'aucun droit de douane, à moins qu'on ne les destine à la consommation intérieure.

Article 23.

La nationalité des navires sera constatée d'après les lois de l'Etat auquel le navire en question appartient, au moyen des titres et patentes se trouvant à bord, délivrés par les autorités compétentes.

Jusqu'à la conclusion d'un accord spécial pour la reconnaissance respective des certificats de jaugeage et d'autres documents de navigation, les navires de chacune des Hautes Parties contractantes, mesurés selon les règles basées sur la méthode anglaise (système Moorsom), ne seront pas assujettis dans les ports de l'autre Partie, pour le paiement des droits de navigation, à aucune nouvelle opération de jaugeage, la capacité nette du registre inscrite sur les papiers de bord étant considérée comme équivalente à la capacité nette du registre des navires nationaux.

Sauf le cas de vente judiciaire, les navires de l'une des Hautes Parties contractantes ne pourront pas changer, dans les ports de l'autre Partie, de nationalité, sans que le vendeur ait préalablement obtenu le permis de retrait de pavillon délivré par l'autorité de l'Etat dont le navire relève.

Article 24.

Les Hautes Parties contractantes se déclarent prêtes à faire tout en leur pouvoir en vue d'écarter tous les obstacles ou toutes difficultés qui seraient apportées au développement de la navigation de l'un des deux pays avec l'autre pays.

Article 20.

The provisions of Articles 18 and 19 shall not apply to the coasting trade (whether great or small).

Nevertheless, the vessels of each of the two countries shall enjoy most-favoured-nation treatment in the other country as regards the greater coasting trade.

Similarly, the national treatment stipulated in Article 18 shall not extend :

- (a) To the application of the special laws for the maintenance, renewal and development of the national marine ;
- (b) To fishing and hunting ;
- (c) To pilotage ;
- (d) To the professional performance of the other port services, including towage, salvage, and maritime assistance ;
- (e) To the privileges granted to nautical sporting societies ;
- (f) To navigation on inland waterways.

Article 21.

Each of the High Contracting Parties undertakes, subject to reciprocity, not to impose any tax on the nationals or companies of the other Party in respect of maritime navigation.

Article 22.

If a vessel belonging to either of the High Contracting Parties is stranded or wrecked on the coasts of the other Party, the vessel and its cargo shall enjoy the same privileges and immunities as are accorded by the laws of the country in question under similar circumstances to its own vessels. Every assistance and relief shall be afforded to the master and crew both for themselves and for the vessel and its cargo.

The High Contracting Parties further agree that the goods salvaged shall not be subject to any Customs duty unless they are intended for consumption in the country.

Article 23.

The nationality of vessels shall be determined according to the laws of the State to which the vessel in question belongs by means of the papers and certificates on board issued by the competent authorities.

Pending the conclusion of a special agreement for the reciprocal recognition of tonnage certificates and other navigation papers, the vessels of each of the High Contracting Parties measured by the British (Moorsom) system shall not be subjected in the ports of the other Party to a fresh tonnage measurement in connection with the payment of navigation duties, the net tonnage entered on the ship's papers being regarded as equivalent to the net tonnage of national vessels.

Except in the case of sale by order of the Courts, the vessels of one of the High Contracting Parties may not change their nationality in the ports of the other Party unless the seller has previously obtained authorisation to haul down the flag delivered by the authorities of the State to which the vessel is subject.

Article 24.

The High Contracting Parties declare their willingness to do all in their power to remove all obstacles or difficulties in the way of the development of the shipping of one of the two countries with the other country.

A cet effet, elles sont tombées d'accord que les armateurs de l'une des Hautes Parties contractantes pourront, sous réserve et conformément aux lois en vigueur de l'autre Partie, avoir dans les ports de cette dernière des représentants qui auront la faculté d'entrer librement en relations avec les exportateurs, importateurs, affréteurs, destinataires ou consignataires de ce pays, ainsi que de conclure des contrats d'affrètement ou de transport de passagers et d'agir de toute autre manière en matière d'affaires maritimes.

Les Hautes Parties contractantes sont, en outre, tombées d'accord de s'accorder réciproquement le traitement le plus favorisé en tout ce qui concerne l'activité des agences maritimes de l'un des deux pays dans l'autre pays.

Article 25.

Le Gouvernement de l'Union des Républiques soviétistes socialistes s'engage à ne pas considérer comme portant atteinte aux dispositions qui règlent le monopole d'Etat du commerce extérieur, et, par conséquent, ne pas entraver d'aucune manière l'achat et l'embarquement sur les navires norvégiens, pendant leur séjour et au départ des ports de l'Union, des provisions destinées au ravitaillement de ces navires, de leur équipage et des voyageurs.

Le montant des provisions visées à l'alinéa précédent pouvant être exporté par les navires norvégiens en partance des ports de l'Union sera établi dans une liste, fixée par un accord des deux pays.

Article 26.

Les marchandises dont l'importation ou l'exportation par les ports d'une des Hautes Parties contractantes par les navires de ce même pays est légalement admise, pourront également y être importées ou en être exportées par les navires de l'autre Partie, sans qu'elles soient soumises à d'autres droits ou à des droits plus élevés, de dénomination quelconque, que si les mêmes marchandises avaient été transportées par des navires nationaux.

Article 27.

Chacune des Hautes Parties contractantes s'engage à ne faire aucun traitement différentiel en ce qui concerne le transit des personnes, bagages et marchandises de l'autre Partie vis-à-vis des personnes, bagages et marchandises d'un tiers Etat quelconque. Tout de même, aucune des Hautes Parties contractantes n'a le droit de réclamer les faveurs qui peuvent être accordées par l'autre Partie à un tiers Etat quelconque en vertu des conventions spéciales de transit.

En tant que le transit est permis, les marchandises en transit venant du territoire de l'une des Hautes Parties contractantes ou y allant, seront réciproquement affranchies dans le territoire de l'autre Partie de tous droits de transit, soit que ces marchandises transitent directement, soit que pendant le transit elles doivent être déchargées, déposées et rechargées.

Le libre transit est en tout cas assuré aux personnes et à leurs bagages sous réserve des dispositions établies à ce sujet par chacune des Hautes Parties contractantes.

Article 28.

En ce qui concerne le transport des personnes, des biens et des marchandises par chemins de fer intérieurs, par routes et par voies d'eaux, les Hautes Parties contractantes s'assurent réciproquement le même traitement que celui accordé à des personnes, des biens et des marchandises de la nation la plus favorisée.

Article 29.

En vue de faciliter les relations commerciales entre les provinces septentrionales de leurs pays respectifs, les Hautes Parties contractantes sont convenues des dispositions suivantes :

To this end they have agreed that the shipowners of one of the High Contracting Parties, subject to and in conformity with the laws in force in the other country, shall have representatives in the ports of the latter who shall be entitled to enter freely into relations with exporters, importers, freighters, recipients or consignees in that country, to conclude freight contracts or contracts for the conveyance of passengers and to take any other action connected with the transaction of maritime business.

The High Contracting Parties also agree to grant each other most-favoured-nation treatment in all that concerns the activities of the shipping agencies of either of the two countries in the other country.

Article 25.

The Government of the Union of Socialist Soviet Republics undertakes not to regard as infringing the provisions which govern the State monopoly of foreign trade, and, in consequence, not to hinder in any way, the purchase and loading on Norwegian vessels during their stay at and departure from the ports of the Union of provisions intended as stores for the use of these vessels and of their crews and passengers.

The quantity of the provisions referred to in the previous paragraph which may be exported by Norwegian vessels sailing from ports of the Union shall be determined in a list to be fixed by agreement between the two countries.

Article 26.

Goods the importation or exportation of which through the ports of one of the High Contracting Parties in the vessels of that Party is legally permissible may also be imported from or exported to that country in the vessels of the other Party without their being subjected to other or higher duties of any description than if the same goods had been conveyed by a national vessel.

Article 27.

Each of the High Contracting Parties undertakes to apply no discriminatory treatment with regard to the transit of passengers, baggage and goods belonging to the other Party as compared with the passengers, baggage and goods of any third State. Nevertheless, neither of the High Contracting Parties may claim the privileges which may be granted by the other Party to any third State in virtue of special transit conventions.

In so far as transit is permitted, goods in transit coming from the territory of one of the High Contracting Parties or proceeding thereto shall be exempted in the territory of the other Party from all transit duties, whether such goods are in direct transit or whether during transit they are unloaded, warehoused and reloaded.

Passengers and their baggage shall in any case enjoy freedom of transit subject to the provisions laid down in this respect by each of the High Contracting Parties.

Article 28.

With regard to the carriage of passengers, goods and merchandise by inland railways, roads and waterways, the High Contracting Parties shall reciprocally apply to each other the same treatment as that applied to the passengers, goods and merchandise of the most favoured nation.

Article 29.

With a view to promoting commercial relations between the northern provinces of their respective countries, the High Contracting Parties have agreed upon the following provisions :

Le Gouvernement norvégien déclare qu'il accordera aux représentants des institutions d'Etat, des institutions coopératives et des sociétés mixtes de l'Union des Républiques soviétistes socialistes :

- a) Les mêmes facultés qui ont été garanties aux « pomores » russes par l'article 29 c) de la loi norvégienne sur le commerce du 16 juillet 1907, sous la condition que la préparation du poisson par lesdites institutions et sociétés, ainsi que leur commerce d'échange des marchandises de l'Union, ne sera exercé qu'à bord des navires de l'Union ou à bord des navires norvégiens spécialement loués à cet effet ;
- b) La faculté d'exporter à l'Union durant la période du 1^{er} mai jusqu'au 30 septembre, en leur propre nom, des poissons salés et séchés (saltfisk, klipfisk og törfisk) qui sont achetés en état préparé.

Lesdits représentants seront munis de certificats d'identité de la part de l'institution ou de la société qu'ils représentent et avec attestation de l'autorité compétente de l'Union.

Article 30.

Le Gouvernement de l'Union déclare que, pendant la durée du présent traité :

- a) Les présents droits de douane pour le poisson salé et séché (saltfisk, klipfisk og törfisk) et du hareng salé provenant de Norvège ne seront pas élevés ;
- b) Les présents droits de douane des conserves seront baissés de 65 % en ce qui concerne les harengs ou les esprots à l'huile et aux tomates en conserves, les harengs fumés en conserves (kippers), des rogues de morue en conserves, sans addition d'épices, et de boules de farce de poisson en conserves, de provenance norvégienne ;
- c) Les espèces de poisson de provenance norvégienne (Voir protocole final, XI) seront, lors de leur entrée dans l'Union par les ports de l'océan Glacial et de la mer Blanche, licenciées par les douanes selon le même tarif douanier que la morue ;
- d) Les produits de poisson de provenance norvégienne de quelque nature que ce soit jouiront du traitement de la nation la plus favorisée en ce qui concerne toutes les formalités douanières.

Les produits de poisson dont il est question dans les alinéas a), b) et c) du présent article jouiront, en outre, du traitement de la nation la plus favorisée en ce qui concerne les droits et taxes de douane de toute sorte ;

- e) Les sardines norvégiennes conservées (petits harengs et « brislings ») ne seront pas traitées, en ce qui concerne les droits de douane et sous d'autres rapports, moins favorablement que les sardines conservées provenant d'un autre pays ;
- f) Tous les produits de provenance norvégienne jouiront, en outre, dans l'Union, du traitement national en tout ce qui concerne les droits et taxes intérieurs de nature quelconque.

Toutes les facilités prévues au présent article ne devront être appliquées qu'aux importations directement de Norvège.

Article 31.

Les vaisseaux norvégiens dans la mer Blanche, et dans les eaux territoriales de l'Union des Républiques soviétistes socialistes dans l'océan Glacial, jouiront, en ce qui concerne la chasse aux bêtes de mer, sans restrictions ou exemptions quelconques, des mêmes droits qui sont ou seront accordés à un tiers Etat quelconque.

En ce qui concerne la pêche dans les mêmes régions, les vaisseaux norvégiens jouiront du traitement de la nation la plus favorisée en tant qu'il s'agit de faveurs accordées ou pouvant être accordées par un traité.

The Norwegian Government undertakes to grant to the representatives of the State institutions, co-operative institutions and mixed companies of the Union of Socialist Soviet Republics :

- (a) The same rights granted to the Russian "Pomores " by Article 29 (c) of the Norwegian law on commerce of July 16, 1907, provided that the preparation of fish by the said institutions and companies and their trade in goods of the Union are only carried out on board the vessels of the Union or on board Norwegian vessels specially hired for the purpose ;
- (b) The right of exporting to the Union, between May 1 and September 30, in their own names, salted and dried fish (saltfisk, klipfisk og tørfisk) purchased in a prepared state.

The said representatives shall be provided with indentify cards by the institution or company they represent, and these cards must be endorsed by the competent authorities of the Union.

Article 30.

The Government of the Union undertakes that for the duration of the present Treaty :

- (a) The present Customs duties on salted and dried fish (saltfisk, klipfisk og tørfisk) and on salted herrings coming from Norway shall not be increased ;
- (b) The present Customs duties on preserves shall be lowered by 65 per cent. in the case of herrings or sprats in oil or with preserved tomatoes, preserved smoked herrings (kippers) and preserved cods' roe, without the addition of spices or balls of preserved fish stuffing, of Norwegian origin ;
- (c) The various kinds of fish of Norwegian origin (See Final Protocol, XI) shall be admitted by the Customs on their entry into the Union by the ports of the Arctic Ocean and of the White Sea at the same rates as cod ;
- (d) Fish products of any kind of Norwegian origin shall enjoy most-favoured-nation treatment as regards all Customs formalities ;

The fish products referred to in paragraphs (a), (b) and (c) of the present Article shall also enjoy most-favoured-nation treatment as regards Customs duties and taxes of every kind ;

- (e) Preserved Norwegian sardines (small herrings and "brislings") shall not be subjected to less favourable treatment as regards Customs duties and in other respects than preserved sardines coming from any other country ;
- (f) All products coming from Norway shall further enjoy national treatment in the Union in all that concerns internal duties and taxes of any kind.

The facilities provided for in the present article shall only be applied to imports coming directly from Norway.

Article 31.

Norwegian vessels in the White Sea and in the territorial waters of the Union of Socialist Soviet Republics in the Arctic Ocean shall enjoy the same rights as are or may be granted to any third State as regards the hunting of maritime animals without any restrictions or exceptions whatsoever.

As regards fishing in the same regions, Norwegian vessels shall enjoy most-favoured-nation treatment in respect of all privileges which are or may be granted by a treaty.

Article 32.

Les stipulations du présent traité ne s'appliquent pas :

1. Aux stipulations spéciales contenues dans les traités que l'Union des Républiques soviétistes socialistes a conclus ou pourrait conclure à l'avenir avec les Etats dont les territoires, à la date du 1^{er} août 1914, faisaient sous tous les rapports partie intégrante de l'ancien Empire de Russie et avec les pays limitrophes continentaux de l'Asie, de même qu'aux actes unilatéraux de l'Union ayant en vue de faciliter les conditions du commerce avec ces pays.

2. Aux droits, privilèges et facilités qui sont ou seront accordés par l'Union exclusivement aux Etats ayant reconnu l'Union *de jure* avant le 15 février 1924.

La restriction établie par le présent paragraphe ne s'applique toutefois pas aux stipulations du présent traité ayant trait :

- a) Aux stipulations concernant les représentants consulaires, prévues dans l'article premier du présent traité ;
- b) Aux droits et privilèges en matière de la protection, dans l'Union, des ressortissants norvégiens et de leurs biens ;
- c) Aux droits, taxes et redevances de toute nature imposés aux ressortissants et compagnies norvégiens ;
- d) Au traitement des navires norvégiens, de leurs cargaisons, capitaines, équipages, voyageurs, etc., dans les ports de l'Union, prévu dans l'article 18 du présent traité ;
- e) Au droit de grand cabotage, prévu dans l'article 20 du présent traité ;
- f) Aux stipulations concernant les représentants des armateurs norvégiens et les agences maritimes, prévues dans l'article 24 du présent traité ;
- g) Aux droits et autres stipulations, concernant le droit de vente de poissons et des produits de poisson de provenance norvégienne, prévus dans l'article 30 du présent traité ;
- h) Aux droits des vaisseaux norvégiens en matière de la pêche et de la chasse aux bêtes de mer dans la mer Blanche et dans les eaux territoriales de l'Union dans l'océan Glacial, prévus dans l'article 31 du présent traité.

3. Aux privilèges qui sont ou pourront être conférés à la population des Gouvernements de Mourmansk et d'Arkhangel, ainsi que de la Sibérie du Nord et de l'Est, en ce qui concerne l'exportation et l'importation.

4. Aux avantages préférentiels que la Norvège a accordés ou pourrait accorder exclusivement au Danemark, à l'Islande et à la Suède.

Article 33.

Le présent traité entrera en vigueur le jour de l'échange des ratifications. A partir de ce jour, l'Arrangement¹ préliminaire entre la Norvège et la République socialiste fédérative soviétiste de Russie, signé le 2 septembre 1921, perdra sa vigueur.

Le présent traité restera en vigueur pendant trois ans.

Si aucune des Hautes Parties contractantes ne notifie pas six mois avant l'expiration du terme susindiqué son intention d'en faire cesser les effets, le Traité restera en vigueur jusqu'à l'expiration d'une année à partir du jour, quand il sera dénoncé par l'une ou l'autre des Hautes Parties contractantes.

¹ Vol. VII, page 293 de ce recueil.

Article 32.

The provisions of the present Treaty shall not apply :

(1) To the special stipulations contained in the treaties which the Union of Socialist Soviet Republics has concluded or may conclude in future with the States whose territories on August 1, 1914, were in all respects an integral part of the former Russian Empire and with the contiguous continental countries of Asia, nor to the unilateral acts of the Union with a view to facilitating trade relations with those countries ;

(2) To the rights, privileges and facilities which are or may be granted by the Union exclusively to States having recognised the Union *de jure* before February 15, 1924.

The restriction laid down by the present paragraph shall not apply, however, to the stipulations of the present Treaty referring :

- (a) To the stipulations concerning Consular representatives contained in Article 1 of the present Treaty ;
- (b) To the rights and privileges regarding the protection of Norwegian nationals and their goods in the Union ;
- (c) To the duties, taxes and charges of all kinds imposed on Norwegian nationals and companies ;
- (d) To the protection of Norwegian vessels, their cargoes, masters, crews, passengers, etc., in the parts of the Union, as provided for in Article 18 of the present Treaty ;
- (e) To the right of engaging in the greater coasting trade as provided for in Article 20 of the present Treaty ;
- (f) To the stipulations concerning the representatives of Norwegian ship-owners and shipping agencies as provided for in Article 24 of the present Treaty ;
- (g) To the duties and other stipulations concerning the right to sell fish and fish products coming from Norway provided for in Article 30 of the present Treaty ;
- (h) To the rights of Norwegian vessels with regard to fishing and the hunting of maritime animals in the White Sea and in the territorial waters of the Union in the Arctic Ocean, provided for in Article 31 of the present Treaty.

(3) To the privileges which are or may be granted to the population of the Governments of Murmansk and Archangel and of Northern and Eastern Siberia as regards exportation and importation ;

(4) To the preferential advantages which Norway has granted or may grant exclusively to Denmark, Iceland and Sweden.

Article 33.

The present Treaty shall enter into force on the day of the exchange of the instruments of ratification. As from this date the Preliminary Arrangement¹ between Norway and the Russian Socialist Federal Soviet Republic, signed on September 2, 1921, shall be abrogated.

The present Treaty shall remain in force for three years.

If neither of the High Contracting Parties notifies its intention of terminating its effects six months before the expiration of the above-mentioned period, the Treaty shall remain in force until the expiration of one year from the date on which it shall have been denounced by one or other of the High Contracting Parties.

¹ Vol. VII, page 293 of this Series.

Article 34.

Le présent traité sera ratifié et l'échange des ratifications aura lieu à Oslo le plus tôt possible.

En foi de quoi les plénipotentiaires susnommés ont signé le présent traité et y ont apposé leurs cachets.

Fait en double exemplaire à Moscou, le 15 décembre 1925.

(Signé) A. URBYE.

(Signé) MAXIME LITVINOFF.

PROTOCOLE FINAL.

Au moment de procéder à la signature du Traité de commerce et de navigation conclu à la date de ce jour entre LA NORVÈGE et L'UNION DES RÉPUBLIQUES SOVIÉTISTES SOCIALISTES, les plénipotentiaires soussignés ont fait les réserves et déclarations suivantes, qui forment partie intégrante du même traité :

I.

Il est bien entendu que les dispositions du présent traité ne dérogent en rien au droit d'une des Hautes Parties contractantes d'exiger des visas de passeport établis par la législation du pays respectif.

II.

La notion « ressortissants » employée dans le présent traité ne s'applique, en ce qui concerne l'Union des Républiques soviétistes socialistes, qu'aux personnes qui sont dûment munies de documents émanant des autorités soviétistes.

III.

(*Ad article 9.*)

En ce qui concerne l'Union des Républiques soviétistes socialistes, les lois, mentionnées à l'alinéa second de l'article 9 du présent traité, seront les articles 69 et 70 du Code civil (publié dans les *Izvestia VZIK*, N° 256, 1922) et leurs annexes.

IV.

(*Ad article 19.*)

Il est entendu qu'en ce qui concerne le recours aux services des pilotes, les navires de l'un des deux pays se conformeront aux indications et aux ordres des autorités des ports de l'autre pays sur la même base que les navires d'un tiers pays quelconque.

Article 34.

The present Treaty shall be ratified and the exchange of ratifications shall take place at Oslo as soon as possible.

In faith whereof the above-mentioned Plenipotentiaries have signed the present Treaty and have thereto affixed their seals.

Done in duplicate at Moscow, December 15, 1925.

(Signed) A. URBYE.

(Signed) MAXIME LITVINOFF.

FINAL PROTOCOL.

At the moment of proceeding to the signature of the Treaty of Commerce and Navigation concluded on to-day's date between NORWAY and the UNION OF SOCIALIST SOVIET REPUBLICS, the undersigned Plenipotentiaries have made the following reservations and declarations which form an integral part of the Treaty :

I.

It is understood that the provisions of the present Treaty do not affect the right of either of the High Contracting Parties to require the passport visas provided for by their respective legislations.

II.

The term " national " employed in the present Treaty shall only apply as regards the Union of Socialist Soviet Republics to persons duly provided with papers issued by the Soviet authorities.

III.

(*Ad Article 9.*)

As regards the Union of Socialist Soviet Republics the laws mentioned in second paragraph of Article 9 of the present Treaty shall be Articles 69 and 70 of the Civil Code (published in the *Izvestia VZIK* No. 256, 1922) and their annexes.

IV.

(*Ad Article 19.*)

It is understood that as regards recourse to the services of pilots, the vessels of each of the two countries shall comply with the instructions and orders of the port authorities of the other country on the same footing as the vessels of any third country.

V.

(Ad article 20.)

Ne sera pas considérée comme cabotage l'entrée d'un navire appartenant à une des Hautes Parties contractantes dans quelque port de l'autre Partie pour cause d'un déchargement successif d'une cargaison en provenance de l'étranger ou d'un chargement successif d'une cargaison destinée à l'étranger.

VI.

(Ad article 20.)

Il est entendu que dans des cas séparés un navire de l'une des Hautes Parties contractantes qui a subi une avarie ou un naufrage dans les ports ou dans les eaux territoriales de l'autre Partie et qui a besoin d'assistance, a le droit de faire usage des bateaux de chacune des Hautes Parties contractantes pour le remorquage, le sauvetage et l'assistance maritime.

Cependant, les navires de chacune des Hautes Parties contractantes qui exercent professionnellement le remorquage, le sauvetage et l'assistance maritime ne peuvent stationner dans les ports de l'autre Partie pour y exercer leur profession.

VII.

(Ad article 20.)

En ce qui concerne la navigation sur les cours d'eaux intérieurs, les deux Hautes Parties contractantes s'accordent mutuellement le droit de la nation la plus favorisée. Néanmoins, ce droit ne s'étend pas aux faveurs dans ce domaine que chacune des Hautes Parties contractantes peut accorder à ses pays limitrophes.

VIII.

(Ad article 21.)

Les dispositions de l'article 21 ne s'appliquent pas :

- a) Aux cas où les ressortissants ou sociétés mentionnés audit article résident sur le territoire de l'autre Partie ;
- b) Aux agences maritimes que ces ressortissants ou sociétés pourront établir sur le territoire de l'autre Partie, ces agences pouvant être imposées pour le revenu acquis, du chef de leur activité sur le territoire de l'autre Partie, conformément aux lois du pays de leur résidence et aux dispositions de l'article 6 du présent traité ;
- c) Aux droits et taxes prévus par les articles 18 et 19.

IX.

(Ad article 23.)

Le Gouvernement de l'Union des Républiques soviétistes socialistes déclare que les dispositions de l'article 23 ne dérogent en rien aux droits de l'Union sur tous les bâtiments de l'ancienne flotte russe soit militaire, soit commerciale, qui formaient la propriété du Gouvernement russe ou étaient sujets à la nationalisation en vertu du décret de la République socialiste fédérative

V.

(Ad Article 20.)

The term coasting trade shall not be taken to apply to the entrance of a vessel belonging to one of the High Contracting Parties into a port of the other Party for the purpose of successively unloading a cargo coming from abroad or successively loading a cargo intended for abroad.

VI.

(Ad Article 20.)

It is understood that in individual cases a vessel of one of the High Contracting Parties which has been damaged or wrecked in the ports or territorial waters of the other Party and is in need of assistance shall be entitled to make use of the vessels of both High Contracting Parties for the purpose of towage, salvage and maritime assistance.

Nevertheless, vessels of each of the High Contracting Parties which professionally engage in towage, salvage and maritime assistance may not remain in the ports of the other Party for the purpose of exercising their profession.

VII.

(Ad Article 20.)

As regards navigation on inland waterways, the two High Contracting Parties mutually grant each other most-favoured-nation rights. Nevertheless, such rights shall not apply to privileges in this respect which each of the High Contracting Parties may grant to contiguous countries.

VIII.

(Ad Article 21.)

The provisions of Article 21 shall not apply :

- (a) To cases in which the nationals or companies mentioned in the said article reside in the territory of the other Party ;
- (b) To the shipping agencies which these nationals or companies may establish in the territory of the other Party, such agencies being taxable on the income acquired in respect of their activities in the territory of the other Party, in conformity with the laws of their country of residence and with the provisions of Article 6 of the present Treaty ;
- (c) To the duties and taxes provided for in Articles 18 and 19.

IX.

(Ad Article 23.)

The Government of the Union of Socialist Soviet Republics declares that the provisions of Article 23 do not affect the rights of the Union over all the vessels of the former Russian Navy or Mercantile Marine which were the property of the Russian Government or were subject to nationalisation in virtue of the decree of the Russian Socialist Federal Soviet Republic of

soviétiste de Russie du 26 janvier 1918 et qui ont été emmenés à l'étranger pendant l'intervention et qui, de fait, ne se trouvent pas dans la possession des organes du Gouvernement de l'Union.

X.

(*Ad article 24.*)

Il est entendu qu'indépendamment des dispositions générales de l'article 24, les armateurs de l'un des deux pays pourront avoir, dans les ports de l'autre pays, des agents qui auront la faculté d'assister les navires de leur pays en tout ce qui concerne les relations avec les institutions gouvernementales pour les formalités douanières et autres, le paiement des droits de douane, ainsi que les droits et taxes de toute sorte, l'approvisionnement des navires, le règlement des conditions du séjour du navire dans le port, et l'assistance sanitaire.

Les noms de ces agents et leurs domiciles doivent être en chaque cas notifiés au gouvernement du pays de séjour des agents.

Il est entendu qu'en ce qui concerne le Gouvernement de l'Union des Républiques soviétistes socialistes, les armateurs norvégiens pourront avoir des agents en question dans les ports suivants : Arkhangel, Léningrad, Mourmansk et Novorossiisk.

XI.

(*Ad article 30.*)

LISTE

des poissons pouvant être importés en vertu du même tarif que la morue.

DÉNOMINATIONS :

<i>Latine.</i>	<i>Norvégienne.</i>	<i>Russe.</i>
I. ESPÈCES DE MORUE.		
1. <i>Gadus aeglefinus</i> .	Hyse, Kolje.	Piksha.
2. <i>Gadus virens</i> .	Sei.	Saida.
3. <i>Brosmius brosme</i> .	Brosme.	Menek.
II. LAIES.		
1. <i>Anarrichas latifrons</i> .	Blåsteinbit.	Siniaia zubatka vdovitza.
2. <i>Anarrichas lupus</i> .	Steinbit.	Obyknovennaia zubatka.
3. <i>Anarrichas minor</i> .	Fleksteinbit.	Pestraia zubatka.
III. BROCHETS DE MER.		
1. <i>Molva molva</i> .	Lange.	Nalim.
2. <i>Molva dipterygia</i> .	Björkelange.	Morskaia scuka.
IV. LOUPS DE MER.		
<i>Sebastes norvegicus sive marinus</i> .	Uer, Storuer.	Morskoi okunq.
V. FLÉTANS.		
<i>Reinhardtius hippoglossoides</i> .	Blåkveite.	Chernyi paltus.

January 26, 1918, and which were taken abroad during the period of intervention and are not now in the possession of the organs of the Soviet Government.

X.

(Ad Article

It is understood that, independently of the general provisions of Article 24, the ship-owners of either of the two countries may have agents in the ports of the other country who shall be entitled to assist the vessels of their country in all that concerns relations with Government institutions as regards Customs and other formalities, the payment of Customs duties and duties and taxes of all kinds, the supply of stores to vessels, the arrangement of the conditions under which the vessel may remain in the port, and sanitary assistance.

The names of these agents and their domiciles must in each case be notified to the Government of the country of residence of these agents.

It is agreed that, as far as the Government of the Union of Socialist Soviet Republics is concerned, Norwegian ship-owners may have such agents in the following ports: Archangel, Leningrad, Murmansk and Novorossiisk.

XI.

(Ad Article 30.)

LIST

of fish which may be imported under the same tariff as cod.

NAMES.

*Latin.**Norwegian.**Russian.*

I. SPECIES OF COD.

1. <i>Gadus aeglefinus</i> .	Hyse, Kolje.	Piksha.
2. <i>Gadus virens</i> .	Sei.	Saida.
3. <i>Brosimius brosme</i> .	Brosme.	Menek.

II. SWINE-FISH.

1. <i>Anarrichas latifrons</i> .	Blåsteinbit.	Siniaia zubatka vdovitza.
2. <i>Anarrichas lupus</i> .	Steinbit.	Obyknovennaia zubatka.
3. <i>Anarrichas minor</i> .	Fleksteinbit.	Pestraia zubatka.

III. SEA-PIKE.

1. <i>Molva molva</i> .	Lange.	Nalim.
2. <i>Molva dipterygia</i> .	Björkelange.	Morskaia scuka.

IV. SEA-PERCH.

<i>Sebastes norvegicus sive marinus</i> .	Uer, Storuer.	Morskoi okunq.

V. HALIBUT.

<i>Reinhardtius hippoglossoides</i> .	Blåkveite.	Chernyi paltus.

XII.

(Ad article 33.)

Vu le fait que l'Arrangement provisoire entre la Norvège et la République socialiste fédérative soviétiste de Russie du 2 septembre 1921, qui prévoyait l'existence des représentations officielles des deux Parties, chargées entre autres de fonctions commerciales, expire avec l'entrée en vigueur du présent traité, la représentation commerciale de l'Union des Républiques soviétistes socialistes à Oslo assumera les droits et obligations découlant des contrats commerciaux conclus par la représentation officielle de l'Union en Norvège avant l'expiration dudit arrangement.

(Signé) A. URBYE.

(Signé) MAXIME LITVINOFF.

Pour copie conforme :
Ministère des Affaires étrangères à Oslo.
le 16 mars 1926.

*Le Directeur des Affaires politiques
et commerciales,*
G. von TANGEN.

XII.

(Ad Article 33.)

Whereas the Provisional Arrangement of September 2, 1921, between Norway and the Russian Socialist Federal Soviet Republic, providing for the creation of Official Delegations of the two Parties performing commercial duties among others, expires with the entry into force of the present Treaty, the Commercial Delegation of the Union of Socialist Soviet Republics at Oslo shall take over the rights and obligations resulting from the commercial contracts concluded by the Official Delegation of the Union in Norway before the expiration of the said Arrangement.

(Signed) A. URBYE.

(Signed) MAXIME LITVINOFF.

N° 1128.

AUTRICHE ET SUISSE

Traité sur l'application des traités antérieurs en matière de relations juridiques, avec protocole final, signés à Berne, le 25 mai 1925, et deux échanges de notes y relatifs, Berne, le 6 mars 1926.

AUSTRIA AND SWITZERLAND

Treaty regarding the Application of Previous Treaties concerning Legal Relations, with Final Protocol, signed at Berne, May 25, 1925, and two Exchanges of Notes relating thereto, Berne, March 6, 1926.

TEXTE ALLEMAND. — GERMAN TEXT.

NO. 1128. — VERTRAG¹ ZWISCHEN DER SCHWEIZ UND ÖSTERREICH
 ÜBER DIE ANWENDUNG FRÜHERER DEN RECHTSVERKEHR
 BETREFFENDER VERTRÄGE, ABGESCHLOSSEN IN BERN AM
 25. MAI 1925.

Texte officiel allemand communiqué par le Conseil fédéral suisse. L'enregistrement de ce traité a eu lieu le 22 mars 1926.

German official text communicated by the Swiss Federal Council. The registration of this Treaty took place March 22, 1926.

DER BUNDESRAT DER SCHWEIZERISCHEN EIDGENOSSENSCHAFT und DER BUNDESPRÄSIDENT DER REPUBLIK ÖSTERREICH haben in der übereinstimmenden Absicht, die zwischen der Schweiz und der ehemaligen österreichisch-ungarischen Monarchie geschlossenen Verträge zur Regelung der Niederlassungsverhältnisse, über die gegenseitige Auslieferung von Verbrechern und über die Beglaubigung von Urkunden zwischen der Schweiz und der Republik Österreich anwendbar zu machen, beschlossen zu diesem Zwecke einen Vertrag abzuschliessen und haben zu ihren Bevollmächtigten ernannt.

DER BUNDESRAT DER SCHWEIZERISCHEN EIDGENOSSENSCHAFT :

Herrn Bundesrat Giuseppe MOTTA, Vorsteher des Eidgenössischen Politischen Departements,

DER BUNDESPRÄSIDENT DER REPUBLIK ÖSTERREICH :

Herrn Dr Leo DI PAULI, ausserordentlichen Gesandten und bevollmächtigten Minister in Bern,

die nach Vorweisung ihrer in guter und gehöriger Form befundenen Vollmachten über folgende Bestimmungen übereingekommen sind :

Artikel 1.

Die zwischen der Schweiz und der ehemaligen österreichisch-ungarischen Monarchie geschlossenen Staatsverträge² vom 7. Dezember 1875, zur Regelung der Niederlassungsverhältnisse, vom 10. März 1896, über die gegenseitige Auslieferung von Verbrechern³, und vom 21. August 1916⁴, über die Beglaubigung der von öffentlichen Behörden der Schweiz oder Österreichs ausgestellten oder beglaubigten Urkunden, werden von den vertragschliessenden Teilen angewendet werden.

¹ L'échange des instruments de ratification a eu lieu à Berne, le 6 mars 1926. Conformément à l'article 2, alinéa second, le traité est entré en vigueur le jour après l'échange des instruments de ratification, soit le 7 mars 1926.

² DE MARTENS, *Nouveau Recueil général de Traités*, deuxième série, tome II, page 69.

³ DE MARTENS, *Nouveau Recueil général de Traités*, deuxième série, tome XXIII, page 244.

¹ The exchange of ratifications took place at Berne, March 6, 1926. In conformity with Article 2, second paragraph, the Treaty came into force on the day following the exchange of ratifications *i.e.*, March 7, 1926.

² *British and Foreign State Papers*, Vol. 66, page 507.

³ *British and Foreign State Papers*, Vol. 88, page 355.

⁴ *British and Foreign State Papers*, Vol. 110, page 775.

Artikel 2.

Der gegenwärtige Vertrag wird sobald als möglich ratifiziert und die Ratifikationsurkunden werden in Bern ausgetauscht werden.

Der gegenwärtige Vertrag tritt am Tage nach dem Austausch der Ratifikationsurkunden in Wirksamkeit und bleibt solange in Geltung, als er nicht von einem der vertragschliessenden Teile gekündigt wird. In diesem Falle tritt er nach Ablauf von 6 Monaten nach dem Tage ausser Kraft, an dem die Kündigung dem andern vertragschliessenden Teile bekannt gegeben worden ist.

Zu Urkund dessen haben die Bevollmächtigten den gegenwärtigen Vertrag unterzeichnet und ihre Siegel beigefügt.

So geschehen zu Bern, in doppelter Urschrift, den fünfundzwanzigsten Mai 1925.

(L. S.) (gez.) MOTTA.

(L. S.) (gez.) DI PAULI.

SCHLUSSPROTOKOLL

ZUM STAATSVERTRAG ZWISCHEN DER SCHWEIZERISCHEN EIDGENOSSENSCHAFT
UND DER REPUBLIK ÖSTERREICH VOM 25. MAI 1925.

Bei der Unterzeichnung des am heutigen Tage zwischen der Schweizerischen Eidgenossenschaft und der Republik Österreich abgeschlossenen Staatsvertrages haben die unterzeichneten Bevollmächtigten die folgenden Erklärungen abgegeben, die einen integrierenden Teil des Vertrages selbst bilden sollen :

Die Eidgenössische Regierung erachtet die österreichischen Passvorschriften als dem Verträge nicht widersprechend und erhebt keine Einwendung dagegen, dass österreichischerseits Antritt und Betrieb eines Gewerbes durch schweizerische Staatsangehörige von einer förmlichen Zulassung durch die politischen Landesbehörden im Sinne des § 8, Abs. 2. der österreichischen Gewerbeordnung abhängig gemacht wird. Es besteht jedoch Einverständnis, dass eine bereits erfolgte Zulassung, bezw. ein früher auf Grund des § 8, Abs. 1, der österreichischen Gewerbeordnung erfolgter Antritt und Betrieb eines Gewerbes als erworbenes Recht betrachtet wird.

Die Österreichische Bundesregierung erachtet die zurzeit in der Schweiz hinsichtlich des Aufenthaltes und der Niederlassung fremder Staatsangehöriger ergriffenen Massnahmen als mit den Bestimmungen des Vertrages nicht in Widerspruch stehend. Es besteht aber Einverständnis, dass jene österreichischen Staatsangehörigen ohne weiteres als fremdenpolizeilich zugelassen gelten, deren Niederlassung in der Schweiz aus der Zeit vor dem Beginne der Fremdenkontrolle stammt, und dass österreichische Staatsangehörige nach erteilter Aufenthalts- und Niederlassungsbewilligung in der Schweiz mit Ausnahme des Apotheker- und Hausiergewerbes im Genusse der Handels- und Gewerbebefreiheit gemäss Artikel 31 der schweizerischen Bundesverfassung stehen, sofern ihnen die Bewilligungsvorschriften und Bewilligungsbedingungen in dieser Hinsicht keine Beschränkungen auferlegen.

Zu Urkund dessen haben die beiderseitigen Bevollmächtigten dieses Schlussprotokoll unterzeichnet und ihm ihre Siegel beigedrückt.

BERN, den fünfundzwanzigsten Mai 1925.

(L. S.) (gez.) MOTTA.

(L. S.) (gez.) DI PAULI.

NOTE DES EIDGENÖSSISCHEN DEPARTEMENTS AN DEN ÖSTERREICHISCHEN GESANDTEN IN BERN.

Anlässlich des Austausches der Ratifikationsurkunden zum Staatsvertrage zwischen der Schweizerischen Eidgenossenschaft und der Republik Österreich vom 25. Mai 1925 beehrt sich der unterfertigte Vorsteher des Eidgenössischen Politischen Departements zu bestätigen, dass der Schweizerische Bundesrat und die Österreichische Bundesregierung über folgende Bestimmungen übereingekommen sind :

1. Die nachstehend bezeichneten internationalen Übereinkommen finden im Verhältnisse zwischen der Schweizerischen Eidgenossenschaft und der Republik Österreich Anwendung, und zwar :
 - a) Gegenseitigkeitserklärung zwischen dem Schweizerischen Bundesrat und der Österreichisch-Ungarischen Regierung vom 16. Februar/7. März 1885 betreffend die Vollstreckung der Zivilurteile aus Österreich-Ungarn im Kanton Waadt und jener aus dem Kanton Waadt in Österreich-Ungarn, ergänzt durch die Gegenseitigkeitserklärung zwischen dem Staatsrate des Kantons Waadt und der Österreichischen Regierung vom 9. März/10. Dezember 1897.
 - b) Gegenseitigkeitserklärung zwischen dem Regierungsrate des Kantons Zürich und der Österreichischen Regierung vom 31. Jänner /14. März 1907 über die Vollstreckung von Zivilurteilen.
 - c) Gegenseitigkeitserklärung zwischen dem Regierungsrate des Kantons St.Gallen und der Österreichischen Regierung vom 30. Dezember 1908/19 Februar 1909 über die Vollstreckung von Zivilurteilen.
 - d) Übereinkunft¹ zwischen der Schweiz und Österreich-Ungarn vom 29. Oktober 1885 über die gegenseitige Zulassung der an der Grenze domizilierten Medizinalpersonen zur Berufsausübung.
 - e) Übereinkommen² zwischen den Regierungen der Schweizerischen Eidgenossenschaft und der Österreichisch - Ungarischen Monarchie vom 21./28. Oktober 1887 wegen gegenseitiger Übernahme ihrer ehemaligen Staatsangehörigen.
 - f) Schweizerisch-österreichische Gegenseitigkeitserklärung³ vom Jahre 1898 betreffend die Auslieferung wegen Androhung gewaltsamer Handlungen gegen Personen.
 - g) Übereinkommen⁴ vom 30. Dezember 1899 betreffend den Korrespondenzverkehr zwischen den österreichischen Gerichten und Staatsanwaltschaften einerseits und den schweizerischen Gerichtsbehörden anderseits, mit der Massgabe, dass im Art. II die Anführung der Gerichtshöfe und Staatsanwaltschaften Prag, Brünn und Triest wegzufallen hat und dass weiter dem Verzeichnisse der schweizerischen Gerichtsbehörden, denen der direkte Verkehr in Rechtshilfesachen mit den österreichischen Gerichten in Gemässheit des Übereinkommens gestattet ist, beizufügen sind : das schweizerische Bundesgericht in Lausanne, das schweizerische Versicherungsgericht in Luzern, die schweizerische Bundesanwaltschaft in Bern und die Polizeibehörde des Eidgenössischen Justiz- und Polizeidepartements in Bern.
 - h) Übereinkommen vom 6. Mai/17. Dezember 1910 betreffend den Korrespondenzverkehr zwischen dem Eidgenössischen Justiz- und Polizeidepartement und den österreichischen Provinzialbehörden.
 - i) Österreichisch-schweizerisches Übereinkommen⁵ vom 15. März 1911 betreffend das gegenseitige Rückschubsrecht auf der Eisenbahnlinie St. Margrethen- Bregenz.
2. Die österreichisch-schweizerische Gegenseitigkeitserklärung vom Jahre 1921 betreffend die Auslieferung exterritorialer Personen wird erneuert.
3. Es wird festgestellt, dass das durch die Verordnungen des ehemaligen österreichischen Justizministeriums vom 27. Mai 1914 und vom 2. August 1918 bzw. durch die Beschlüsse des schweizerischen Bundesrates vom 10 Juli 1914 und vom 25. Oktober 1918 begründete Gegenseitigkeitsverhältnis auf dem Gebiete des Urheberrechtsschutzes von

¹ DE MARTENS, *Nouveau Recueil général de Traités*, deuxième série, tome XIV, page 345.

² DE MARTENS, *Nouveau Recueil général de Traités*, deuxième série, tome XIV, page 383.

³ DE MARTENS, *Nouveau Recueil général de Traités*, deuxième série, tome XXIX, page 206.

⁴ DE MARTENS, *Nouveau Recueil général de Traités*, deuxième série, tome XXIX, page 490.

⁵ DE MARTENS, *Nouveau Recueil général de Traités*, troisième série, tome VII, page 896.

dem Zeitpunkte der Auflösung der Österreichisch-Ungarischen Monarchie bis zum Beitritt der Republik Österreich zu der am 13. November 1908 revidierten Berner Übereinkunft¹ zum Schutze von Werken der Literatur und Kunst, d. i. bis einschliesslich 30. September 1920, bestanden hat.

Indem der Unterzeichnete der Übersendung einer gleichartigen Gegennote entgegenseht, benützt er den Anlass zur erneuten Versicherung seiner ausgezeichneten Hochachtung.

BERN, den 6. März 1926.

(gez.) MOTTA.

Anmerkung. — Eine gleichlautende Note der österreichischen Gesandtschaft in Bern ist unter dem gleichen Datum vom österreichischen Gesandten dem Vorsteher des eidgenössischen Politischen Departements übergeben worden.

NOTE DES EIDGENÖSSISCHEN POLITISCHEN DEPARTEMENTS AN DEN ÖSTERREICHISCHEN
GESANDTEN IN BERN.

Anlässlich des Austausches der Ratifikationsurkunden zum Staatsvertrage zwischen der Schweizerischen Eidgenossenschaft und der Republik Österreich vom 25. Mai 1925 beehrt sich der unterfertigte Vorsteher des Eidgenössischen Politischen Departements zu bestätigen, dass der Schweizerische Bundesrat und die Österreichische Bundesregierung über folgende Bestimmungen, betreffend die Regelung des Verfahrens bei der Übergabe und Übernahme von Verbrechern an der schweizerisch-österreichischen Grenze zum Zwecke einer Auslieferung, einer vorübergehenden Übergabe oder einer Durchlieferung, übereingekommen sind :

1. Der Schweizerische Bundesrat bestimmt die folgenden Orte und Behörden zur Übernahme von Verbrechern, die zur Auslieferung, zur vorübergehenden Übergabe oder zur Durchlieferung aus Österreich unmittelbar nach der Schweiz geleitet werden :

Laufende Nummer	Bezeichnung des schweizerischen Übernahmeortes	Bezeichnung der schweizerischen Übernahmebehörde	Bezeichnung des österreichischen Grenzortes
1	Rorschach	Bezirksamt Rorschach	Bregenz
2	Buchs	Bezirksamt Werdenberg in Buchs	Feldkirch

2. Das Bundeskanzleramt der Republik Österreich bestimmt die folgenden Orte und Behörden zur Übernahme von Verbrechern, die zur Auslieferung, zur vorübergehenden Übergabe oder zur Durchlieferung aus der Schweiz unmittelbar nach Österreich geleitet werden :

Laufende Nummer	Bezeichnung des österreichischen Übernahmeortes	Bezeichnung der österreichischen Übernahmebehörde	Bezeichnung des schweizerischen Grenzortes
1	Feldkirch	Bezirkshauptmannschaft Feldkirch	Buchs
2	Bregenz	Bezirkshauptmannschaft Bregenz	Rorschach
3	Pfunds-Stuben	Bezirksgericht Ried in Tirol	Martinsbruck

3. Die Bestimmung eines der angegebenen Übernahmeorte Einzelfalle bleibt, wenn der Verbrecher nach der Schweiz geleitet werden soll, den österreichischen Behörden, wenn er aber nach Österreich geleitet wird, den schweizerischen Behörden vorbehalten.

¹ Vol. I, page 217; vol. III, page 259; vol. XI, page 358; vol. XXIV, page 138 et vol. XLV, page 95 de ce recueil.

¹ Vol. I, page 217; Vol. III, page 259; Vol. XI, page 358; Vol. XXIV, page 138 and Vol. XLV, page 95 of this Series.

4. Die Übergabe des Verbrechers hat im Übernahmeort an die Übernahmebehörde zu geschehen. Befindet sich die Übernahmebehörde nicht im Übernahmeort oder handelt es sich um einen Eisenbahntransport, so hat die Übergabe an das hiezu angewiesene Sicherheitsorgan (Gendarm, Finanzwache, Polizeibeamter, Polizist) zu geschehen, und zwar bei einem Eisenbahntransport in der betreffenden Bahnstation.

5. Bei Auslieferung an die Schweiz soll das Eidgenössische Justiz- und Polizeidepartement in Bern regelmässig von dem bevorstehenden Eintreffen des Verbrechers an dem Übernahmeort derart benachrichtigt werden, dass zwischen dem Tag, an dem diese Benachrichtigung beim Justiz- und Polizeidepartement eintrifft, und dem Tage der Ankunft des Verbrechers am Übernahmeort mindestens 3 Tage liegen.

Das Justiz- und Polizeidepartement in Bern wird die schweizerische Übernahmebehörde und die verfolgende schweizerische Behörde entsprechend verständigen.

Kann die bereits angekündigte Übergabe eines Verbrechers an die schweizerische Übernahmebehörde infolge plötzlicher Erkrankung des Auszuliefernden oder aus einem andern Grunde zur angesagten Zeit nicht bewerkstelligt werden, so ist hievon das Eidgenössische Justiz- und Polizeidepartement in Bern unverzüglich unmittelbar — nötigenfalls im telegraphischen Wege — zu verständigen.

Bei Auslieferungen an Österreich soll die für den in Betracht kommenden Übernahmeort zuständige Übernahmebehörde regelmässig von dem bevorstehenden Eintreffen des Verbrechers derart benachrichtigt werden, dass zwischen dem Tag, an dem diese Benachrichtigung bei der Übernahmebehörde eintrifft, und dem Tage der Ankunft des Verbrechers am Übernahmeort mindestens ein voller Tag liegt.

Diese Verständigungen sind insbesondere erforderlich, wenn es sich bei Eisenbahntransporten darum handelt, die Ablösung des Geleitorganes des einen Teiles durch das Organ des anderen Teiles im betreffenden Bahnhofe sofort beim Eintreffen des Zuges derart zu sichern, dass der unmittelbare Anschluss nicht versäumt werde.

6. Wenn ein Verbrecher zum Zwecke der Auslieferung oder vorübergehenden Übergabe an die Grenze zu bringen ist, so genügt es zur Sicherung seiner Übernahme durch die betreffende Übernahmebehörde, wenn aus den Begleitpapieren die Tatsache hervorgeht, dass eine Strafjustizbehörde des übernehmenden Staates die Auslieferung oder vorübergehende Übergabe im diplomatischen Wege verlangt hat und die betreffende Strafjustizbehörde angegeben ist.

7. Soll dagegen ein Verbrecher zum Zwecke der Durchlieferung an einen dritten Staat an die Grenze gebracht werden, so ist seine Übernahme durch die zuständige Übernahmebehörde erst zulässig, nachdem die Regierung des Staates, über dessen Gebiet der Transport erfolgen soll, nach Bewilligung des Durchtransportes die zur Sicherung der Übernahme erforderlichen Massnahmen getroffen hat.

Die Behörde, in deren Verwahrung der Verbrecher ist, darf diesen erst an die Grenze bringen, nachdem sie davon verständigt wurde, dass die Übernahme gesichert ist.

8. Werden mit dem Verbrecher corpora delicti, auszufolgende Akten oder andere Gegenstände übergeben so hat sie die Übernahmebehörde zu übernehmen und ihre sichere Weiterbeförderung zu besorgen.

Indem der Unterzeichnete der Übersendung einer gleichartigen Note entgegensieht, benützt er den Anlass zur erneuten Versicherung seiner ausgezeichneten Hochachtung.

BERN, den 6. März 1926.

(gez.) MOTTA.

Anmerkung. — Eine gleichlautende Note der österreichischen Gesandtschaft in Bern ist unter dem gleichen Datum vom österreichischen Gesandten dem Vorsteher des eidgenössischen Politischen Departements übergeben worden.

Für getreue Abschrift:
Bern, den 20. März 1926.

Der Bundeskanzler,
KÄSLIN.

¹ TRADUCTION.

N^o 1128. — TRAITÉ ENTRE L'AUTRICHE ET LA SUISSE, SUR L'APPLICATION DES TRAITÉS ANTÉRIEURS EN MATIÈRE DE RELATIONS JURIDIQUES, SIGNÉ A BERNE, LE 25 MAI 1925.

LE CONSEIL FÉDÉRAL DE LA CONFÉDÉRATION SUISSE et LE PRÉSIDENT DE LA RÉPUBLIQUE D'AUTRICHE, animés du même désir de rendre applicables entre la Suisse et la République d'Autriche les traités conclus entre la Suisse et l'ancienne Monarchie austro-hongroise concernant le règlement des conditions d'établissement, l'extradition réciproque des malfaiteurs et la légalisation des actes publics, ont décidé de conclure à cet effet un traité, et ont désigné leurs plénipotentiaires, savoir :

LE CONSEIL FÉDÉRAL DE LA CONFÉDÉRATION SUISSE :

Monsieur Giuseppe MOTTA, conseiller fédéral, chef du Département politique fédéral ;

LE PRÉSIDENT DE LA RÉPUBLIQUE D'AUTRICHE,

Monsieur le Dr Leo DI PAULI, envoyé extraordinaire et ministre plénipotentiaire à Berne,

Lesquels, après s'être fait connaître leurs pleins pouvoirs, reconnus en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Les traités conclus entre la Suisse et l'ancienne Monarchie austro-hongroise, le 7 décembre 1875, concernant le règlement des conditions d'éta-

² TRANSLATION.

No. 1128. — TREATY BETWEEN AUSTRIA AND SWITZERLAND REGARDING THE APPLICATION OF PREVIOUS TREATIES CONCERNING LEGAL RELATIONS, SIGNED AT BERNE, MAY 25, 1925.

THE FEDERAL COUNCIL OF THE SWISS CONFEDERATION and THE PRESIDENT OF THE AUSTRIAN REPUBLIC, being equally desirous of making applicable, as between Switzerland and the Austrian Republic, the treaties concluded between Switzerland and the former Austro-Hungarian Monarchy regarding the regulation of conditions of establishment, the reciprocal extradition of criminals and the legalisation of official documents, have resolved to conclude a Treaty for that purpose and have appointed as their Plenipotentiaries :

THE FEDERAL COUNCIL OF THE SWISS CONFEDERATION :

Monsieur Giuseppe MOTTA, Federal Councillor, Head of the Federal Political Department ;

THE PRESIDENT OF THE AUSTRIAN REPUBLIC :

Dr. Leo DI PAULI, Envoy Extraordinary and Minister Plenipotentiary at Berne ;

Who, having communicated to each other their full powers, found in good and due form, have agreed upon the following provisions :

Article I.

The Treaties concluded between Switzerland and the former Austro-Hungarian Monarchy on December 7, 1875, regarding the regulation

¹ Communiquée par le Conseil fédéral suisse.

² Traduit par le Secrétariat de la Société des Nations.

¹ Communicated by the Swiss Federal Council.

² Translated by the Secretariat of the League of Nations.

blissement, le 10 mars 1896, concernant l'extradition réciproque des malfaiteurs et, le 21 août 1916, concernant la légalisation des actes publics établis par les autorités suisses ou autrichiennes, seront appliqués par les Parties contractantes.

of conditions of establishment, on March 10, 1896, regarding the reciprocal extradition of criminals, and on August 21, 1916, regarding the legalisation of documents drawn up or authenticated by the public authorities of Switzerland or Austria, shall be applied by the Contracting Parties.

Article 2.

Le présent traité sera ratifié aussitôt que possible et les instruments de ratification en seront échangés à Berne.

Le présent traité entrera en vigueur le jour après l'échange des instruments de ratification et demeurera en vigueur tant qu'il n'aura pas été dénoncé par l'une des Parties contractantes. Dans ce cas, il cessera de déployer ses effets à l'expiration du délai de six mois à partir du jour où la dénonciation aura été notifiée à l'autre Partie contractante.

En foi de quoi, les plénipotentiaires ont signé le présent traité et l'ont revêtu de leurs sceaux.

Ainsi fait à Berne, en double exemplaire, le 25 mai 1925.

(L. S.) (Signé) MOTTA.
(L. S.) (Signé) DI PAULI.

PROTOCOLE FINAL

DU TRAITÉ ENTRE LA CONFÉDÉRATION SUISSE
ET LA RÉPUBLIQUE D'AUTRICHE DU
25 MAI 1925.

A l'occasion de la signature du traité conclu aujourd'hui entre la Confédération suisse et la République d'Autriche, les plénipotentiaires soussignés ont formulé les déclarations suivantes, qui font partie intégrante du traité lui-même :

Le Gouvernement suisse considère que les prescriptions autrichiennes sur les passeports ne sont pas contraires au traité et il n'élève pas d'objection à ce que, du côté autrichien, le choix et l'exercice d'un métier par des ressortissants

Article 2.

The present Treaty shall be ratified as soon as possible and the instruments of ratification shall be exchanged at Berne.

The present Treaty shall come into force on the day after the exchange of the instruments of ratification, and shall remain in force until denounced by one of the Contracting Parties. In the latter case, it shall cease to be effective after the expiry of six months from the day upon which the denunciation was communicated to the other Contracting Party.

In faith whereof the Plenipotentiaries have signed the present Treaty and have thereto affixed their seals.

Done at Berne, in duplicate, the twenty-fifth day of May, 1925.

(L. S.) (Signed) MOTTA.
(L. S.) (Signed) DI PAULI.

FINAL PROTOCOL

TO THE TREATY OF MAY 25, 1925, BETWEEN
THE SWISS CONFEDERATION AND THE AUSTRIAN REPUBLIC.

In signing this day the Treaty concluded between the Swiss Confederation and the Austrian Republic, the undersigned Plenipotentiaries have made the following declarations, which shall constitute an integral part of the Treaty :

The Federal Government does not consider the Austrian passport regulations as contrary to the Treaty, and raises no objection to Austria making the choice and exercise of a trade by a Swiss national dependent upon a

suisses soient subordonnés à une autorisation formelle des autorités politiques de l'Etat, au sens du § 8, al. 2, de l'Ordonnance autrichienne sur les métiers (*Gewerbeordnung*). Il demeure cependant entendu qu'une admission préalable, c'est-à-dire l'autorisation accordée précédemment d'entreprendre et d'exercer un métier, conformément au § 8, al. 1^{er} de l'Ordonnance autrichienne sur les métiers, sera considérée comme un droit acquis.

Le Gouvernement fédéral autrichien considère que les prescriptions actuellement en vigueur en Suisse concernant le séjour et l'établissement de ressortissants étrangers ne sont pas contraires aux dispositions du traité. Il reste cependant entendu que les ressortissants autrichiens établis en Suisse avant que le contrôle des étrangers ait été institué seront considérés, sans autre, comme remplissant les conditions requises au point de vue de la police des étrangers et que les ressortissants autrichiens se trouvant au bénéfice d'une autorisation de séjour ou d'établissement en Suisse jouiront, sous réserve des dispositions applicables à l'exercice de la profession de pharmacien et de colporteur, de la liberté de commerce et d'industrie, conformément à l'article 31 de la Constitution fédérale, dans la limite où les prescriptions et conditions se rapportant à l'autorisation octroyée ne leur imposent pas de restrictions.

En foi de quoi les plénipotentiaires des deux Etats ont signé le présent protocole final et y ont apposé leurs sceaux.

BERNE, le 25 mai 1925.

(L. S.) (Signé) MOTTA.

(L. S.) (Signé) DI PAULI.

formal authorisation by the political authorities in the sense of paragraph 8, second section of the Austrian Decree on Trades and Professions (*Gewerbeordnung*). It is, however, understood that an authorisation already granted, in accordance with section 8, first paragraph of the Austrian Decree on Trades and Professions, to take up or exercise a trade shall be regarded as a duly established right.

The Austrian Federal Government does not consider the measures at present in force in Switzerland regarding the sojourn and the settlement of foreign nationals as contrary to the provisions of this Treaty. It is, however, understood that Austrian nationals who were established in Switzerland before the introduction of the system of control of foreigners, shall *ipso facto* be regarded as having fulfilled the conditions required by the aliens control department and that Austrian nationals who have received permission to sojourn or establish themselves in Switzerland shall, apart from the professions of chemist and of itinerant trader, enjoy freedom of commerce and industry, in accordance with Article 31 of the Swiss Federal Constitution, except in so far as the regulations and conditions governing the authorisation granted them imposes any limitations in this respect.

In faith whereof the Plenipotentiaries of the two States have signed this Final Protocol, and have thereto affixed their seals.

BERNE, May 25, 1925.

(L. S.) (Signed) MOTTA.

(L. S.) (Signed) DI PAULI.

NOTE DU DÉPARTEMENT POLITIQUE FÉDÉRAL
AU MINISTRE D'AUTRICHE A BERNE.

A l'occasion de l'échange des instruments de ratification du Traité qui a été conclu, le 25 mai 1925, entre la Confédération suisse et la République d'Autriche, le soussigné, chef du Département politique fédéral, a l'honneur de confirmer que le Conseil fédéral suisse et la

NOTE FROM THE FEDERAL POLITICAL DEPARTMENT
TO THE AUSTRIAN MINISTER AT BERNE.

On the occasion of the exchange of the instruments of ratification of the Treaty concluded on May 25, 1925, between the Swiss Confederation and the Austrian Republic, the undersigned, Head of the Federal Political Department, has the honour to confirm the fact that

Gouvernement fédéral autrichien sont convenus des dispositions suivantes :

1. Les conventions internationales mentionnées ci-après trouveront application dans les rapports entre la Confédération suisse et la République d'Autriche, à savoir :

- a) Déclaration de réciprocité entre le Conseil fédéral suisse et le Gouvernement d'Autriche-Hongrie au sujet de l'exécution dans le canton de Vaud des jugements civils rendus en Autriche-Hongrie et de l'exécution en Autriche-Hongrie des jugements civils rendus dans le canton de Vaud, des 16 février/7 mars 1885, complétée par la déclaration de réciprocité entre le Conseil d'Etat du canton de Vaud et le Gouvernement autrichien des 9 mars/10 décembre 1897 ;
- b) Déclaration de réciprocité entre le Conseil d'Etat du canton de Zurich et le Gouvernement autrichien concernant l'exécution des jugements en matière civile des 31 janvier/14 mars 1907 ;
- c) Déclaration de réciprocité entre le Conseil d'Etat du Canton de Saint-Gall et le Gouvernement autrichien concernant l'exécution des jugements en matière civile, des 30 décembre 1908/19 février 1909 ;
- d) Convention entre la Suisse et l'Autriche-Hongrie concernant la réciprocité dans l'exercice des professions médicales par les personnes domiciliées à proximité de la frontière, du 29 octobre 1885 ;
- e) Arrangement conclu entre les Gouvernements de la Confédération suisse et de la Monarchie austro-hongroise au sujet du rapatriement d'individus ayant perdu leur droit de cité primitif, des 21/28 octobre 1887 ;
- f) Déclaration de réciprocité entre la Suisse et l'Autriche, de l'année 1898, concernant l'extradition pour menaces d'attentat contre les personnes ;

the Swiss Federal Council and the Austrian Federal Government agreed to the following provisions :

1. The International Conventions hereinafter mentioned will apply in the relations between the Swiss Confederation and the Austrian Republic :

- (a) Declaration of reciprocity of February 16/March 7, 1885, between the Swiss Federal Council and the Austro-Hungarian Government in regard to the execution in the Canton of Vaud of civil judgments given in Austria-Hungary and the execution in Austria-Hungary of civil judgments given in the Canton of Vaud, supplemented by the Declaration of Reciprocity of March 9/December 10, 1897, between the Council of State of the Canton of Vaud and the Austrian Government ;
- (b) Declaration of Reciprocity of January 31/March 14, 1907, between the Council of State of the Canton of Zurich and the Austrian Government regarding the execution of judgments in civil cases ;
- (c) Declaration of Reciprocity of December 30, 1908/February 19, 1909, between the Council of State of the Canton of St. Gall and the Austrian Government regarding the execution of judgments in civil cases ;
- (d) Convention of October 29, 1885, between Switzerland and Austria-Hungary regarding reciprocity in the exercise of their profession by medical practitioners domiciled in the neighbourhood of the frontier ;
- (e) Agreement of October 21/28, 1887, between the Governments of the Swiss Confederation and the Austro-Hungarian Monarchy, regarding the mutual repatriation of former nationals of the two countries ;
- (f) Declaration of Reciprocity of the year 1898 by Switzerland and Austria regarding extradition for threats of violence directed against individuals ;

g) Arrangement, du 30 décembre 1899, au sujet de la correspondance directe entre les tribunaux et les Ministères publics autrichiens, d'une part, et les autorités judiciaires suisses, de l'autre, dans ce sens qu'à l'article II, la mention des cours de justice et des ministères publics de Prague, Brunn et Trieste tombera, et qu'en outre, les autorités judiciaires suivantes seront ajoutées à la liste des autorités judiciaires suisses qui, aux termes de cet arrangement, peuvent correspondre directement avec les tribunaux autrichiens en matière d'assistance judiciaire : le Tribunal fédéral suisse à Lausanne, le Tribunal fédéral des Assurances à Lucerne, le Ministère public à Berne et la Division de Police du Département fédéral de Justice et Police à Berne ;

h) Arrangement concernant la correspondance directe entre le Département fédéral de Justice et Police et les autorités provinciales d'Autriche, des 6 mai/17 décembre 1910 ;

i) Arrangement entre la Suisse et l'Autriche, concernant le droit de refoulement réciproque, sur la ligne de chemin de fer Saint-Margrethen-Bregenz, du 15 mars 1911.

2. La Déclaration de réciprocité entre la Suisse et l'Autriche, de l'année 1921, concernant l'extradition de personnes exterritoriales, est renouvelée.

3. Il est entendu que la réciprocité établie par les ordonnances de l'ancien Ministère autrichien de la Justice des 27 mai 1914 et 2 août 1918, et par les arrêtés du Conseil fédéral suisse des 10 juillet 1914 et 25 octobre 1918, en matière de protection des droits d'auteurs, n'a pas cessé d'exister entre le moment de la dissolution de la Monarchie austro-hongroise et celui de l'adhésion de la République d'Autriche à la Convention de Berne, révisée le 13 novembre 1908, pour la protection des œuvres littéraires et artistiques, c'est-à-dire le 30 septembre 1920, inclusivement.

(g) Agreement, of December 30, 1899, regarding correspondence between the Austrian courts and public prosecution authorities on the one hand and the Swiss legal authorities on the other, with the proviso that the reference in Article II to the courts of justice and the public prosecution authorities of Prague, Brunn and Trieste should be omitted, and that in addition the following should be inserted in the list of Swiss legal authorities entitled under this Agreement to correspond direct with the Austrian courts in regard to legal assistance : The Swiss Federal Court at Lausanne, the Federal Insurance Court at Lucerne, the Federal Public Prosecutor's Department at Berne and the Police Section of the Federal Department of Justice and Police at Berne ;

(h) Agreement of May 6/December 17, 1910, regarding correspondence between the Federal Department of Justice and Police and the Austrian Provincial Authorities ;

(i) Agreement of March 15, 1911, between Switzerland and Austria regarding the right of the two parties to refuse admission to their territory to persons travelling on the St. Margrethen-Bregenz railway.

(2) The Austro-Swiss Declaration of Reciprocity of the year 1921 regarding the extradition of ex-territorial persons is renewed.

(3) It is understood that the relations of reciprocity established by the Decrees of the former Austrian Ministry of Justice dated May 27, 1914, and August 2, 1918, and by the Orders of the Swiss Federal Council, dated July 10, 1914, and October 25, 1918, in regard to the protection of authors' rights have continued unbroken from the date of the dissolution of the Austro-Hungarian Monarchy to the date of the adhesion of the Austrian Republic to the Berne Convention, as revised on November 13, 1908, regarding the protection of literary and artistic works, *i.e.*, September 30, 1920, inclusive.

Dans l'attente d'une communication conçue dans les mêmes termes, le soussigné saisit l'occasion pour vous renouveler, Monsieur le Ministre, l'assurance de sa haute considération.

BERNE, le 6 mars 1926.

(Signé) MOTTA.

Remarque. — Une note de même teneur a été adressée à la même date par le ministre d'Autriche à Berne au chef du Département politique fédéral.

NOTE DU DÉPARTEMENT POLITIQUE
FÉDÉRAL AU MINISTRE D'AUTRICHE A BERNE.

A l'occasion de l'échange des instruments de ratification du Traité qui a été conclu, le 25 mai 1925, entre la Confédération suisse et la République d'Autriche, le soussigné, chef du Département politique fédéral, a l'honneur de confirmer que, pour régler le mode de procéder à la remise et à la réception, à la frontière entre la Suisse et l'Autriche, des malfaiteurs extradés, livrés temporairement ou en transit, le Conseil fédéral suisse et le Gouvernement fédéral autrichien sont convenus des dispositions suivantes :

1. Le Conseil fédéral suisse désigne les localités et les autorités suivantes pour la réception des malfaiteurs conduits directement d'Autriche en Suisse, en cas d'extradition, de livraison temporaire ou de transit :

Numéro courant.	Désignation de la localité suisse de réception.	Désignation de l'autorité suisse de réception.	Désignation de la localité-frontière autrichienne.
1	Rorschach	Préfecture de Rorschach	Bregenz
2	Buchs	Préfecture de Werdenberg à Buchs	Feldkirch

The undersigned awaits a communication in the same terms, and has the honour, etc.

BERNE, March 6, 1926.

(Signed) MOTTA.

Note. — A similar Note was addressed on the same date by the Austrian Minister at Berne to the Head of the Federal Political Department.

NOTE FROM THE FEDERAL POLITICAL DEPARTMENT
TO THE AUSTRIAN MINISTER AT BERNE.

On the occasion of the exchange of the instruments of ratification of the Treaty concluded on May 25, 1925, between the Swiss Confederation and the Austrian Republic, the undersigned, Head of the Federal Political Department, has the honour to confirm the fact that the Swiss Federal Council and the Austrian Federal Government agreed to the following provisions regarding the procedure to be followed in connection with the surrender and the taking over at the frontier between Switzerland and Austria of criminals who are being extradited, temporarily surrendered, or surrendered to be conveyed in transit :

(1) The Swiss Federal Council designates as follows the places at which and the authorities by whom offenders brought direct from Austria to Switzerland are to be handed over in the case of their extradition, temporary surrender or surrender in transit :

Consecutive number.	Place in Switzerland where the offender is handed over.	Swiss authority taking over offender.	Austrian village or town on frontier.
1	Rorschach	Cantonal officials at Rorschach	Bregenz
2	Buchs	Cantonal officials at Werdenberg, Buchs	Feldkirch

2. La Chancellerie fédérale de la République d'Autriche désigne les localités et les autorités suivantes pour la réception des malfaiteurs conduits directement de Suisse en Autriche, en cas d'extradition, de livraison temporaire ou de transit :

Número courant.	Désignation de la localité autrichienne de réception.	Désignation de l'autorité autrichienne de réception.	Désignation de la localité-frontière suisse.
1	Feldkirch	Préfecture de Feldkirch	Buchs
2	Bregenz	Préfecture de Bregenz	Rorschach
3	Pfunds-Stuben	Tribunal de district de Ried en Tyrol	Martinsbruck

3. Dans chaque cas particulier, la désignation de l'une des localités de réception indiquées appartient aux autorités autrichiennes, si le malfaiteur doit être conduit en Suisse, et aux autorités suisses, s'il doit être conduit en Autriche.

4. Le malfaiteur sera livré dans la localité de réception à l'autorité de réception. Si l'autorité de réception ne se trouve pas dans la localité de réception, ou si le malfaiteur est amené par chemin de fer, il sera remis à l'agent de sûreté (gendarme, douanier, fonctionnaire ou agent de police); en cas de transport par chemin de fer, le malfaiteur sera remis à la gare de la localité de réception.

5. En cas d'extradition à la Suisse, le Département fédéral de Justice et Police doit être averti d'avance de l'arrivée d'un malfaiteur, de manière qu'entre la réception de cet avis et la remise de l'individu en question il s'écoule au moins trois jours.

Le Département fédéral de Justice et Police à Berne informe l'autorité suisse de réception et l'autorité qui requiert l'extradition.

(2) The Federal Chancery of the Austrian Republic designates as follows the places at which and the authorities by whom offenders brought direct from Switzerland to Austria are to be taken over in the case of extradition, temporary surrender or surrender in transit :

Consecutive number.	Place in Austria where the offender is handed over.	Austrian authority taking over offender.	Swiss village or town on frontier.
1	Feldkirch	District representative at Feldkirch	Buchs
2	Bregenz	District representative at Bregenz	Rorschach
3	Pfunds-Stuben	District Court of Ried in Tyrol	Martinsbruck.

(3) If the offender is to be brought to Switzerland, the Austrian authorities shall decide at which of the places specified he is to be taken over, and, if the offender is to be brought to Austria, the place shall be selected by the Swiss authorities.

(4) The criminal shall be surrendered to the authority who is to take him over at the place designated for the purpose. Should the authority not be present at the place at which the offender is to be taken over or should the latter be brought by rail, he will be surrendered to the police agent (gendarme, Customs officer, police official or constable) who has been instructed to receive him; if the criminal is brought by rail, he will be surrendered at the station of the place designated.

5. In the case of extradition to Switzerland the Federal Department of Justice and Police must receive notice of the arrival of a criminal at the place, previously determined, where he is to be handed over, at least three days before his surrender.

The Federal Department of Justice and Police at Berne shall notify the Swiss authorities responsible for taking over the offender and the authorities applying for the extradition.

Le Département de Justice et Police à Berne doit être directement et immédiatement averti, le cas échéant par télégramme, si une maladie ou toute autre cause empêche la remise d'avoir lieu au moment fixé.

Pour les extraditions à l'Autriche, les autorités qualifiées à cet effet de la localité où aura lieu la remise de l'extradé doivent, dans chaque cas particulier, être avisées de la prochaine arrivée du malfaiteur, de manière qu'il s'écoule au moins un jour plein entre le jour de la réception de cet avis et le jour de l'arrivée du malfaiteur.

Ces avis sont, en particulier, de rigueur lorsque, en cas de transport du malfaiteur par chemin de fer, l'agent qui l'accompagne doit être remplacé, dès l'arrivée du train, par l'agent chargé de la réception, de façon à ne pas manquer la correspondance.

6. Quand un malfaiteur est conduit à la frontière pour être extradé ou livré temporairement, il est suffisant, pour que l'autorité compétente soit tenue de le recevoir, que les papiers qui l'accompagnent attestent qu'une juridiction criminelle de l'Etat auquel il est livré a requis, par la voie diplomatique, son extradition ou sa livraison temporaire, et qu'ils désignent cette autorité.

7. Mais, si un malfaiteur est amené à la frontière pour être conduit en transit à un Etat tiers, il ne sera reçu par l'autorité compétente que si l'Etat dont il faut emprunter le territoire a préalablement autorisé son passage et si toutes les mesures ont été prises pour assurer sa réception.

L'autorité qui a la garde du malfaiteur ne pourra le mener à la frontière qu'après avoir été informée de l'autorisation de transit.

8. Si, en même temps que le malfaiteur, sont livrés les corps du délit, des actes ou d'autres objets, l'autorité de réception est chargée de les recevoir et d'en assurer la réexpédition.

If the surrender of an offender cannot take place at the prescribed time on account of his sudden illness or for any other reason, the Department of Justice and Police at Berne must be notified direct and without delay, if necessary by telegraph.

In the case of extradition to Austria, the competent authorities at the place at which the extradited person is to be handed over must in each instance receive notice at least one clear day before the date of his arrival.

These notifications are indispensable, especially when the criminal is conveyed by rail, and has to be handed over by the escort of the one Party to the escort of the other Party in the appointed station immediately on the arrival of the train so that the proper connection may not be missed.

(6) When a criminal is brought to the frontier for extradition or temporary surrender, he must be taken over by the competent authorities if the papers brought with him certify that a Criminal Court of the State to which he is being handed over has applied through diplomatic channels for his extradition or temporary surrender, and if this authority is named therein.

(7) If, however, a criminal is brought to the frontier to be taken in transit to a third State, he will only be taken over by the competent authorities if the Government of the State whose territory must be crossed has previously given authority for him to pass through its territory, and if all arrangements have been made for his being handed over.

The authorities who have the custody of the criminal may not bring him to the frontier until they have been informed that arrangements have been made to take him over.

(8) If *corpora delicti*, papers or other articles are handed over at the same time as the criminal, the authorities responsible for taking him over shall also take over these papers, etc., and shall provide for their safe transmission.

Dans l'attente d'une communication conçue dans les mêmes termes, le soussigné saisit l'occasion pour vous renouveler, Monsieur le Ministre, l'assurance de sa haute considération.

BERNE, le 6 mars 1926.

(Signé) MOTTA.

Remarque. Une note de même teneur a été adressée à la même date par le ministre d'Autriche à Berne au chef du département politique fédéral.

Pour copie conforme,

Berne, le 20 mars 1926.

Le Chancelier de la Confédération,
KÆSLIN.

The undersigned awaits a communication in the same terms, and has the honour, etc.

BERNE, March 6, 1926.

(Signed) MOTTA.

Note. — A similar Note was addressed on the same day by the Austrian Minister at Berne to the Head of the Federal Political Department.

N° 1129.

**ALLEMAGNE, AUTRICHE,
BELGIQUE, BRÉSIL,
EMPIRE BRITANNIQUE, etc.**

Convention et Statut sur le régime
international des voies ferrées, et
protocole de signature, signés à
Genève, le 9 décembre 1923.

**GERMANY, AUSTRIA,
BELGIUM,
BRAZIL, BRITISH EMPIRE, etc.**

Convention and Statute on the In-
ternational Regime of Railways
and Protocol of Signature, signed
at Geneva, December 9, 1923.

N° 1129 — CONVENTION¹ SUR LE RÉGIME INTERNATIONAL DES VOIES FERRÉES, GENÈVE, LE 9 DÉCEMBRE 1923.

Textes officiels en anglais et en français. Ces convention et protocole ont été enregistrés par le Secrétariat, conformément à l'article 6 de la convention, le 23 mars 1926, jour de leur entrée en vigueur.

L'ALLEMAGNE, L'AUTRICHE, LA BELGIQUE, LE BRÉSIL, L'EMPIRE BRITANNIQUE (avec LA NOUVELLE-ZÉLANDE et L'INDE), LA BULGARIE, LE CHILI, LE DANEMARK, LA VILLE LIBRE DE DANTZIG, L'ESPAGNE, L'ESTHONIE, LA FINLANDE, LA FRANCE, LA GRÈCE, LA HONGRIE, L'ITALIE, LE JAPON, LA LETTONIE, LA LITHUANIE, LA NORVÈGE, LES PAYS-BAS, LA POLOGNE, LE PORTUGAL, LA ROUMANIE, LE SALVADOR, LE ROYAUME DES SERBES, CROATES ET SLOVÈNES, LE SIAM, LA SUÈDE, LA SUISSE, LA TCHÉCOSLOVAQUIE et L'URUGUAY,

Désireux d'assurer la garantie et le maintien de la liberté des communications et du transit, ainsi que de faciliter à cette fin le développement de la coopération internationale dans l'organisation et l'exécution des transports par voie ferrée ;

Désireux également d'assurer l'application au régime des transports internationaux par voie ferrée du principe de l'équitable traitement du commerce ;

Considérant que la meilleure manière d'aboutir à un résultat en cette matière est par le moyen d'une convention générale à laquelle le plus grand nombre possible d'Etats pourront adhérer ultérieurement ;

Reconnaissant que l'entente internationale en matière de transport par voie ferrée a déjà fait l'objet de nombreuses conventions particulières entre Etats et entre administrations de chemins de fer et que c'est précisément par le moyen de telles conventions particulières que peuvent être poursuivis le plus efficacement, dans le détail de l'application des principes posés par une convention générale, les progrès de l'entente internationale en ce domaine ;

¹ Dépôt des ratifications : Empire britannique, 29 août 1924, Nouvelle-Zélande, 1^{er} avril 1925, Inde, 1^{er} avril 1925, Siam, 9 janvier 1925, Roumanie, 23 décembre 1925, Norvège, 24 février 1926, Danemark, 27 avril 1926, Japon, 30 septembre 1926, Suisse, 23 octobre 1926.

ADHÉSIONS :

De Sa Majesté britannique à partir du 23 avril 1925, pour la Rhodésie du Sud et pour Terre-Neuve, et à partir du 22 septembre 1925 pour les colonies, protectorats et territoires sous mandat suivants :

Guyane britannique,
Honduras britannique,

Brunei,

Etats malais fédérés :

Perak,

Sengalor,

Negri Sembilan,

Pahang,

Gambie,

Côte de l'Or,

Hong-Kong,

Etats malais non fédérés :

Johore,

Kedah,

Perlis,

Kelantan,

Trengganu,

Nigéria,

Rhodésie septentrionale,

Nyassaland,

Palestine,

Sierra Leone,

Straits Settlements,

Territoire du Tanganyika.

De la Chine, le 21 janvier 1925. (Cette adhésion ne porte que sur la Convention et a été donnée sous réserve de ratification.)

Du Panama, le 31 juillet 1925 (*ad referendum*).

No. 1129 — CONVENTION ¹ ON THE INTERNATIONAL REGIME
OF RAILWAYS, SIGNED AT GENEVA, DECEMBER 9, 1923.

English and French official texts. The Convention and the Protocol were registered with the Secretariat, in accordance with Article 6 of the Convention, March 23, 1926, date of its entry into force.

GERMANY, AUSTRIA, BELGIUM, BRAZIL, THE BRITISH EMPIRE (with NEW ZEALAND and INDIA), BULGARIA, CHILE, DENMARK, THE FREE CITY OF DANZIG, SPAIN, ESTHONIA, FINLAND, FRANCE, GREECE, HUNGARY, ITALY, JAPAN, LATVIA, LITHUANIA, NORWAY, THE NETHERLANDS, POLAND, PORTUGAL, ROUMANIA, SALVADOR, KINGDOM OF THE SERBS, CROATS AND SLOVENES, SIAM, SWEDEN, SWITZERLAND, CZECHOSLOVAKIA AND URUGUAY ;

Desirous of making provision to secure and maintain freedom of communications and transit, and of promoting for that purpose international co-operation in the organisation and working of railway traffic ;

Being also desirous of ensuring the application of the principle of the equitable treatment of commerce to the international regime of railways ;

Considering that the best method of achieving their present purpose is by means of a general convention to which the greatest possible number of States can later accede ;

Recognising that international agreement in respect of railway transport has already been the subject of many special conventions between States and between railway administrations, and that it is precisely by means of such special conventions that international co-operation in this domain can make the most effective progress in the practical application of principles established by a general convention ;

¹ Deposit of ratifications : British Empire, August 29, 1924 ; New Zealand, April 1, 1925 ; India, April 1, 1925 ; Siam, January 9, 1925 ; Roumania, December 23, 1925 ; Norway, February 24, 1926 ; Denmark, April 27, 1926 ; Japon, September 30, 1926 ; Switzerland, October 23, 1926.

ADHESIONS :

By His Britannic Majesty, as from April 23, 1925, for Southern Rhodesia and Newfoundland, and as from September 22, 1925, for the following Colonies, Protectorates and Mandated Territories :

British Guiana,
British Honduras,
Brunei,
Federated Malay States :
 Perak
 Selangor,
 Negri Sembilan,
 Pahang,

Gambia,
Gold Coast,
Hong-Kong,

Malay States (Unfederated) :

Johore,
Kedah,
Perlis,
Kelantan,
Trengganu,

Nigeria,
Northern Rhodesia,
Nyasaland,
Palestine,
Sierra Leone,
Straits Settlements,
Tanganyika Territory.

By China, January 21, 1925. This adhesion is given for the Convention only and subject to ratification.

By Panama, July 31, 1925 (*ad referendum*).

Mais estimant que, sans gêner le libre jeu de ces conventions particulières ni les rapports directs et efforts d'entente des administrations de chemins de fer, et sans porter atteinte aux droits de souveraineté ou d'autorité des Etats, c'est, au contraire, par l'élaboration d'une réglementation sommaire et systématique des obligations internationales reconnues en matière de transports internationaux par chemins de fer que pourra être donnée aux principes déjà acquis entre certains Etats ou entre certaines administrations la plus grande extension possible et que pourra être facilitée le plus largement, dans l'avenir, la conclusion de nouvelles conventions particulières, selon les besoins des développements du trafic international ;

Considérant que la Conférence réunie à Barcelone, le 10 mars 1921, sur l'invitation de la Société des Nations, a émis le vœu qu'une convention générale sur le régime international des voies ferrées soit conclue dans un délai de deux ans, que la Conférence réunie à Gênes, le 10 avril 1922, a demandé, en une résolution transmise aux organes compétents de la Société des Nations avec l'approbation du Conseil et de l'Assemblée de la Société, que soient conclues et mises en vigueur le plus tôt possible les conventions internationales relatives au régime des communications prévues dans les traités de paix et que l'article 379 du Traité de Versailles et les articles correspondants des autres traités ont prévu l'élaboration d'une convention générale sur le régime international des voies ferrées ;

Ayant accepté l'invitation de la Société des Nations de participer à une conférence, réunie à Genève le 15 novembre 1923 ;

Soucieux de mettre en vigueur les dispositions du Statut applicable au régime international des voies ferrées, qui y a été adopté, et de conclure une convention générale à cet effet :

Les Hautes Parties contractantes ont nommé pour leurs plénipotentiaires :

LE PRÉSIDENT DU REICH ALLEMAND :

- D^r SEELIGER, envoyé extraordinaire et ministre plénipotentiaire, délégué à la deuxième Conférence générale des communications et du transit, et
- M. Paul WOLF, conseiller au Ministère des Communications, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE AUTRICHIENNE :

- M. Emerich PFLÜGL, ministre résident, représentant du Gouvernement fédéral auprès de la Société des Nations, délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DES BELGES :

- M. Xavier NEUJEAN, ministre des Chemins de fer, Marine, Postes, Télégraphes et Téléphones de Belgique, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DES ETATS-UNIS DU BRÉSIL :

- M. le commandant-major E. LEITÃO DE CARVALHO, officier d'Etat-Major, professeur à l'Ecole d'Etat-Major de Rio-de-Janeiro, délégué à la deuxième Conférence générale des communications et du transit, et
- M. Eliseu DA FONSECA MONTARROYOS, membre de la Commission consultative et technique des communications et du transit ; délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE ET DES DOMINIONS BRITANNIQUES AU DELÀ DES MERS, EMPEREUR DES INDES :

- Sir Hubert LLEWELLYN-SMITH, G.C.B., conseiller économique principal du Gouvernement britannique, délégué à la deuxième Conférence générale des communications et du transit ;

POUR LE DOMINION DE LA NOUVELLE-ZÉLANDE :

- L'honorable sir James ALLEN, K.C.B., Haut Commissaire pour la Nouvelle-Zélande dans le Royaume-Uni ;

Considering, however, that, so far from limiting the effect and scope of such special conventions or interfering with direct relations and negotiations between railway administrations, or in any way affecting the rights of sovereignty or authority of States, it is, on the contrary, by a concise and systematic codification of recognised international obligations in respect of international railway traffic that the principles already established between certain States or certain administrations can be given the widest possible extension, and that in the future the conclusion of new special conventions, to suit the requirements and developments of international traffic, can be facilitated in the greatest possible measure ;

And whereas the Conference which met at Barcelona on March 10, 1921, on the invitation of the League of Nations, recommended that a General Convention on the International Regime of Railways should be concluded within a period of two years ; and whereas the Conference which met at Genoa on April 10, 1922, requested, in a resolution which was transmitted to the competent organisations of the League of Nations with the approval of the Council and the Assembly of the League, that the International Conventions relating to the Regime of Communications contemplated by the Treaties of Peace should be concluded and put into operation as soon as possible ; and whereas Article 379 of the Treaty of Versailles and the corresponding articles of the other Treaties provided for the preparation of a General Convention on the International Regime of Railways ;

Having accepted the invitation of the League of Nations to take part in the Conference which met at Geneva on November 15, 1923 ;

Anxious to bring into force the provisions of the Statute relating to the International Regime of Railways adopted thereat and to conclude a General Convention for this purpose :

The High Contracting Parties have appointed as their plenipotentiaries :

THE PRESIDENT OF THE GERMAN REICH :

Dr. SEELIGER, Envoy Extraordinary and Minister Plenipotentiary, Delegate at the Second General Conference on Communications and Transit, and

M. Paul WOLF, Ministerial Counsellor in the Ministry of Communications, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE AUSTRIAN REPUBLIC :

M. Emerich PFLÜGL, Resident Minister, Representative of the Federal Government accredited to the League of Nations, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF THE BELGIANS :

M. Xavier NEUJEAN, Minister of Railways, Mercantile Marine, Posts, Telegraphs and Telephones of Belgium, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE REPUBLIC OF THE UNITED STATES OF BRAZIL :

Commandant-Major E. LEITÃO DE CARVALHO, Staff Officer, Professor of the Staff College at Rio de Janeiro, Delegate at the Second General Conference on Communications and Transit, and

M. Eliseu DA FONSECA MONTARROYOS, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF THE UNITED KINGDOM OF GREAT BRITAIN AND IRELAND AND OF THE BRITISH DOMINIONS BEYOND THE SEAS, EMPEROR OF INDIA :

Sir Hubert LLEWELLYN SMITH, G.C.B., Chief Economic Adviser of the British Government, Delegate at the Second General Conference on Communications and Transit ;

FOR THE DOMINION OF NEW ZEALAND :

The Honourable Sir James ALLEN, K.C.B., High Commissioner for New Zealand in the United Kingdom ;

POUR L'INDE :

Le très honorable lord HARDINGE OF PENSHURST, K.G., G.C.B., G.C.S.I., G.C.M.G., G.C.I.E., G.C.V.O., I.S.O., conseiller privé, ancien vice-roi, ancien ambassadeur ;

SA MAJESTÉ LE ROI DES BULGARES :

M. D. MIKOFF, chargé d'affaires à Berne ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DU CHILI :

M. Francisco RIVAS VICUÑA, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse, près le Président de la République tchécoslovaque, près le Président de la République autrichienne et près Son Altesse Sérénissime le Gouverneur de Hongrie, délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DE DANEMARK :

M. P. A. HOLCK-COLDING, chef de département au Ministère des Travaux publics, membre de la Commission consultative et technique des communications et du transit, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE POLONAISE :

POUR LA VILLE LIBRE DE DANTZIG :

M. le professeur Bohdan WINIARSKI, vice-président de la Commission consultative et technique des communications et du transit, délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI D'ESPAGNE :

M. Guillermo BROCKMANN Y ABARZUZA, inspecteur général des Chaussées, Canaux et Ports, membre de la Commission consultative et technique des communications et du transit, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE ESTHONIENNE :

M. Charles Robert PUSTA, envoyé extraordinaire et ministre plénipotentiaire près le Président de la République française, membre de la Commission consultative et technique des communications et du transit, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE :

M. Urho TOIVOLA, secrétaire à la Légation de Finlande à Paris, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE FRANÇAISE :

M. Maurice SIBILLE, député, membre de la Commission consultative et technique des communications et du transit, délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DES HELLÈNES :

M. A. POLITIS, délégué technique du Gouvernement hellénique à Paris, délégué à la deuxième Conférence générale des communications et du transit, et

M. Demetre G. PHOCAS, capitaine de frégate de la marine hellénique, délégué à la deuxième Conférence générale des communications et du transit ;

SON ALTESSE SÉRÉNISSIME LE GOUVERNEUR DE HONGRIE :

M. Emile DE WALTER, conseiller ministériel au Ministère royal de Hongrie des Affaires étrangères, délégué à la deuxième Conférence générale des communications et du transit ;

FOR INDIA :

The Hon. Lord HARDINGE OF PENSHURST, K.G., G.C.B., G.C.S.I., G.C.M.G., G.C.I.E., G.C.V.O., I.S.O., Privy Councillor, former Viceroy, former Ambassador ;

HIS MAJESTY THE KING OF THE BULGARIANS :

M. D. MIKOFF, Chargé d'Affaires at Berne ;

THE PRESIDENT OF THE REPUBLIC OF CHILE :

M. Francisco RIVAS VICUÑA, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council, to the President of the Czechoslovak Republic, to the President of the Austrian Republic and to His Serene Highness the Governor of Hungary, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF DENMARK :

M. P. A. HOLCK-COLDING, Director of Section at the Ministry of Public Works, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE POLISH REPUBLIC,

FOR THE FREE CITY OF DANZIG :

Professor Bohdan WINIARSKI, Vice-Chairman of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF SPAIN :

M. Guillermo BROCKMANN Y ABARZUA, Inspector-General of Roads, Canals and Ports, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE ESTHONIAN REPUBLIC :

M. Charles Robert PUSTA, Envoy Extraordinary and Minister Plenipotentiary to the President of the French Republic, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE REPUBLIC OF FINLAND :

M. Urho TOIVOLA, Secretary at the Finnish Legation in Paris, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE FRENCH REPUBLIC :

M. Maurice SIBILLE, Member of Parliament, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF THE HELLENES :

M. A. POLITIS, Technical Representative of the Hellenic Government in Paris, Delegate at the Second General Conference on Communications and Transit, and
M. Demetre G. PHOCAS, Captain in the Hellenic Navy, Delegate at the Second General Conference on Communications and Transit ;

HIS SERENE HIGHNESS THE GOVERNOR OF HUNGARY :

M. Emile DE WALTER, Ministerial Counsellor at the Royal Hungarian Ministry for Foreign Affairs, Delegate at the Second General Conference on Communications and Transit ;

SA MAJESTÉ LE ROI D'ITALIE :

M. Paolo BIGNAMI, ancien sous-secrétaire d'Etat, ancien député, délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ L'EMPEREUR DU JAPON :

M. S. OKUYAMA, conseiller d'ambassade, directeur adjoint du Bureau du Japon à la Société des Nations à Paris, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE LETTONIE :

M. le D^r M. WALTERS, envoyé extraordinaire et ministre plénipotentiaire près Sa Majesté le Roi d'Italie, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE LITHUANIENNE :

M. C. DOBKEVICIUS, conseiller à la Légation de Lithuanie à Paris, délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DE NORVÈGE :

M. Gabriel SMITH, délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LA REINE DES PAYS-BAS :

Le Jonkheer W. J. M. VAN EYSINGA, professeur à l'Université de Leyde, membre de la Commission consultative et technique des communications et du transit, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE POLONAISE :

M. le Professeur Bohdan WINIARSKI, vice-président de la Commission consultative et technique des communications et du transit, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE PORTUGAISE :

M. A. Bartholomeu FERREIRA, envoyé extraordinaire et ministre plénipotentiaire de la République portugaise près le Conseil fédéral suisse ;

SA MAJESTÉ LE ROI DE ROUMANIE :

M. le professeur Georges POPESCO, inspecteur général, directeur général des Ports et Voies de communication par eau, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE SALVADOR :

M. J. G. GUERRERO, envoyé extraordinaire et ministre plénipotentiaire près le Président de la République française et près Sa Majesté le Roi d'Italie, délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DES SERBES, CROATES ET SLOVÈNES :

M. B. VOUKOVITCH, directeur des Chemins de fer de l'Etat, délégué à la deuxième Conférence générale des communications et du transit ;

SA MAJESTÉ LE ROI DE SIAM :

M. Phya SANPAKITCH PREECHA, envoyé extraordinaire et ministre plénipotentiaire près Sa Majesté le Roi d'Espagne et près Sa Majesté le Roi d'Italie, délégué à la deuxième Conférence générale des communications et du transit ;

HIS MAJESTY THE KING OF ITALY :

M. Paolo BIGNAMI, former Under-Secretary of State, former Member of the Chamber of Deputies, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE EMPEROR OF JAPAN :

M. S. OKUYAMA, Counsellor of Embassy, Assistant Head of the Japanese League of Nations Office in Paris, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE REPUBLIC OF LATVIA :

Dr. M. WALTERS, Envoy Extraordinary and Minister Plenipotentiary to His Majesty the King of Italy, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE REPUBLIC OF LITHUANIA :

M. C. DOBKEVICIUS, Counsellor at the Lithuanian Legation in Paris, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF NORWAY :

M. Gabriel SMITH, Delegate at the Second General Conference on Communications and Transit ;

HER MAJESTY THE QUEEN OF THE NETHERLANDS :

Jonkheer W. J. M. VAN EYSINGA, Professor at the University of Leyden, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE POLISH REPUBLIC :

Professor Bohdan WINIARSKI, Vice-Chairman of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE PORTUGUESE REPUBLIC :

M. A. Bartholomeu FERREIRA, Envoy Extraordinary and Minister Plenipotentiary of the Portuguese Republic to the Swiss Federal Council ;

HIS MAJESTY THE KING OF ROUMANIA :

Professor Georges POPESCO, Inspector-General, Director-General of Ports and Waterways, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE REPUBLIC OF SALVADOR :

M. J. G. GUERRERO, Envoy Extraordinary and Minister Plenipotentiary to the President of the French Republic and to His Majesty the King of Italy, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF THE SERBS, CROATS AND SLOVENES :

M. B. VOUKOVITCH, Director of the State Railways, Delegate at the Second General Conference on Communications and Transit ;

HIS MAJESTY THE KING OF SIAM :

M. Phya SANPAKITCH PREECHA, Envoy Extraordinary and Minister Plenipotentiary to His Majesty the King of Spain and to His Majesty the King of Italy, Delegate at the Second General Conference on Communications and Transit ;

SA MAJESTÉ LE ROI DE SUÈDE :

M. le baron ALSTRÖMER, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse ;

LE CONSEIL FÉDÉRAL SUISSE :

M. le D^r Robert HEROLD, directeur de la Division des Chemins de fer du Département fédéral des Postes et des Chemins de fer, membre de la Commission consultative et technique des communications et du transit, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE :

M. le D^r Robert FLIEDER, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse, et

M. le D^r Frédéric ZADNIK, conseiller ministériel au Ministère des Chemins de fer, délégué à la deuxième Conférence générale des communications et du transit ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE L'URUGUAY :

M. Benjamin FERNANDEZ Y MEDINA, envoyé extraordinaire et ministre plénipotentiaire près Sa Majesté le Roi d'Espagne, président de la Commission consultative et technique des communications et du transit ;

Lesquels, après avoir communiqué leurs pleins pouvoirs, trouvés en bonne et due forme, sont convenus de ce qui suit :

Article premier.

Les Etats contractants déclarent accepter le statut ci-annexé relatif au régime international des voies ferrées adopté par la deuxième Conférence générale des communications et du transit, qui s'est réunie à Genève le 15 novembre 1923.

Ce statut sera considéré comme faisant partie intégrante de la présente convention. En conséquence, ils déclarent accepter les obligations et engagements dudit statut, conformément aux termes et suivant les conditions qui y figurent.

Article 2.

La présente convention ne porte en rien atteinte aux droits et obligations qui résultent des dispositions du Traité de Paix signé à Versailles le 28 juin 1919, ou des dispositions des autres traités analogues, en ce qui concerne les Puissances signataires ou bénéficiaires de ces traités.

Article 3.

La présente convention, dont les textes français et anglais feront également foi, portera la date de ce jour et sera, jusqu'au 31 octobre 1924, ouverte à la signature de tout Etat représenté à la Conférence de Genève, de tout Membre de la Société des Nations et de tout Etat à qui le Conseil de la Société des Nations aura, à cet effet, communiqué un exemplaire de la présente convention.

Article 4.

La présente convention est sujette à ratification. Les instruments de ratification seront transmis au Secrétaire général de la Société des Nations, qui en notifiera le dépôt à tous Etats signataires ou adhérents.

HIS MAJESTY THE KING OF SWEDEN :

Baron ALSTRÖMER, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council ;

THE SWISS FEDERAL COUNCIL :

Dr. Robert HEROLD, Director of the Railway Division of the Federal Department of Posts and Railways, Member of the Advisory and Technical Committee for Communications and Transit, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC :

Dr. Robert FLIEDER, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council, and

Dr. Frederic ZADNIK, Ministerial Counsellor at the Ministry of Railways, Delegate at the Second General Conference on Communications and Transit ;

THE PRESIDENT OF THE REPUBLIC OF URUGUAY :

M. Benjamin FERNANDEZ Y MEDINA, Envoy Extraordinary and Minister Plenipotentiary to His Majesty the King of Spain, Chairman of the Advisory and Technical Committee for Communications and Transit ;

who, after communicating their full powers, found in good and due form, have agreed as follows :

Article 1.

The Contracting States declare that they accept the Statute on the International Regime of Railways annexed hereto adopted by the Second General Conference on Communications and Transit which met at Geneva on November 15, 1923.

This Statute shall be deemed to constitute an integral part of the present Convention.

Consequently, they hereby declare that they accept the obligations and undertakings of the said Statute in conformity with the terms and in accordance with the conditions set out therein.

Article 2.

The present Convention does not in any way affect the rights and obligations arising out of the provisions of the Treaty of Peace signed at Versailles on June 28, 1919, or out of the provisions of the other corresponding Treaties, in so far as they concern the Powers which have signed, or which benefit by, such Treaties.

Article 3.

The present Convention, of which the French and English texts are both authentic, shall bear this day's date, and shall be open for signature until October 31, 1924, by any State represented at the Conference of Geneva, by any Member of the League of Nations, and by any States to which the Council of the League of Nations shall have communicated a copy of the Convention for this purpose.

Article 4.

The present Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the League of Nations, who shall notify their receipt to every State signatory of or acceding to the Convention.

Article 5.

A partir du premier novembre 1924, tout Etat représenté à la conférence visée à l'article premier, tout Membre de la Société des Nations et tout Etat auquel le Conseil de la Société des Nations aura, à cet effet, communiqué un exemplaire pourra adhérer à la présente convention.

Cette adhésion s'effectuera au moyen d'un instrument communiqué au Secrétaire général de la Société des Nations, aux fins de dépôt dans les archives du Secrétariat. Le Secrétaire général notifiera ce dépôt immédiatement à tous Etats signataires ou adhérents.

Article 6.

La présente convention n'entrera en vigueur qu'après avoir été ratifiée au nom de cinq Etats. La date de son entrée en vigueur sera le quatre-vingt-dixième jour après la réception par le Secrétaire général de la Société des Nations de la cinquième ratification. Ultérieurement, la présente convention prendra effet, en ce qui concerne chacune des Parties, quatre-vingt-dix jours après la réception de la ratification ou de la notification de l'adhésion.

Conformément aux dispositions de l'article 18 du Pacte de la Société des Nations, le Secrétaire général enregistrera la présente convention le jour de l'entrée en vigueur de cette dernière.

Article 7.

Un recueil spécial sera tenu par le Secrétaire général de la Société des Nations, indiquant, compte tenu de l'article 9, quelles Parties ont signé ou ratifié la présente convention, y ont adhéré ou l'ont dénoncée. Ce recueil sera constamment ouvert aux Membres de la Société et publication en sera faite aussi souvent que possible, suivant les indications du Conseil.

Article 8.

Sous réserve des dispositions de l'article 2 de la présente convention, celle-ci peut être dénoncée par l'une quelconque des Parties, après l'expiration d'un délai de cinq ans, à partir de la date de son entrée en vigueur pour ladite Partie. La dénonciation sera faite sous forme de notification écrite, adressée au Secrétaire général de la Société des Nations. Copie de cette notification informant toutes les autres Parties de la date à laquelle elle a été reçue leur sera immédiatement transmise par le Secrétaire général.

La dénonciation prendra effet un an après la date à laquelle elle aura été reçue par le Secrétaire général et ne sera opérante qu'en ce qui concerne l'Etat qui l'aura notifiée.

Article 9.

Tout Etat signataire de la présente convention ou y adhérant peut déclarer, soit au moment de sa signature, soit au moment de sa ratification ou de son adhésion, que son acceptation de la présente Convention n'engage pas, soit l'ensemble, soit tel de ses protectorats, colonies, possessions ou territoires d'outre-mer soumis à sa souveraineté ou à son autorité, et peut, ultérieurement et conformément à l'article 5, adhérer séparément, au nom de l'un quelconque de ces protectorats, colonies, possessions ou territoires d'outre-mer exclus par cette déclaration.

La dénonciation pourra également s'effectuer séparément pour tout protectorat, colonie, possession ou territoire d'outre-mer ; les dispositions de l'article 8 s'appliqueront à cette dénonciation.

Article 10.

A l'expiration de chaque époque de cinq ans après la mise en vigueur de la présente convention, la revision de la présente convention pourra être demandée par cinq Etats contractants. A toutes autres époques, la revision de la présente convention pourra être demandée par un tiers des Etats contractants.

Article 5.

On and after November 1, 1924, the present Convention may be acceded to by any State represented at the Conference referred to in Article 1, by any Member of the League of Nations, or by any State to which the Council of the League of Nations shall have communicated a copy of the Convention for this purpose.

Accession shall be effected by an instrument communicated to the Secretary-General of the League of Nations to be deposited in the Archives of the Secretariat. The Secretary-General shall at once notify such deposit to every State signatory of or acceding to the Convention.

Article 6.

The present Convention will not come into force until it has been ratified in the name of five States. The date of its coming into force shall be the ninetieth day after the receipt by the Secretary-General of the League of Nations of the fifth ratification. Thereafter, the present Convention will take effect in the case of each Party ninety days after the receipt of its ratification or of the notification of its accession.

In compliance with the provisions of Article 18 of the Covenant of the League of Nations, the Secretary-General will register the present Convention upon the day of its coming into force.

Article 7.

A special record shall be kept by the Secretary-General of the League of Nations showing, with due regard to the provisions of Article 9, which of the Parties have signed, ratified, acceded to or denounced the present Convention. This record shall be open to the Members of the League at all times; it shall be published as often as possible, in accordance with the directions of the Council.

Article 8.

Subject to the provisions of Article 2 above, the present Convention may be denounced by any Party thereto after the expiration of five years from the date when it came into force in respect of that Party. Denunciation shall be effected by notification in writing addressed to the Secretary-General of the League of Nations. Copies of such notification shall be transmitted forthwith by him to all the other Parties, informing them of the date on which it was received.

A denunciation shall take effect one year after the date on which the notification thereof was received by the Secretary-General, and shall operate only in respect of the notifying State.

Article 9.

Any State signing or adhering to the present Convention may declare, at the moment either of its signature, ratification or accession, that its acceptance of the present Convention does not include any or all of its colonies, overseas possessions, protectorates or overseas territories under its sovereignty or authority and may subsequently adhere, in conformity with the provisions of Article 5, on behalf of any such colony, overseas possession, protectorate or territory excluded by such declaration.

Denunciation may also be made separately in respect of any such colony, overseas possession, protectorate or territory, and the provisions of Article 8 shall apply to any such denunciation.

Article 10.

On the expiration of each period of five years after the coming into force of the present Convention, its revision may be demanded by five Contracting States. At all other times revision of the present Convention may be demanded by one-third of the Contracting States.

En foi de quoi les plénipotentiaires sus-nommés ont signé la présente convention.

Fait à Genève, le neuf décembre mil neuf cent vingt-trois, en un seul exemplaire qui restera déposé dans les archives du Secrétariat de la Société des Nations.

In faith whereof the above-named plenipotentiaries have signed the present Convention.

Done at Geneva the ninth day of December, one thousand nine hundred and twenty-three, in a single copy which shall remain deposited in the Archives of the Secretariat of the League of Nations.

ALLEMAGNE	SEELIGER P. WOLF	GERMANY
AUTRICHE	EMERICH PFLÜGL	AUSTRIA
BELGIQUE	XAVIER NEUJEAN	BELGIUM
BRÉSIL	E. LEITÃO DE CARVALHO. E. MONTARROYOS	BRAZIL
EMPIRE BRITANNIQUE	H. LLEWELLYN SMITH	BRITISH EMPIRE
NOUVELLE-ZÉLANDE	J. ALLEN.	NEW ZEALAND
INDE	HARDINGE OF PENSHURST.	INDIA
BULGARIE	D. MIKOFF	BULGARIA
CHILI	FRANCISCO RIVAS VICUÑA	CHILE
DANEMARK	A. HOLCK-COLDING	DENMARK
VILLE LIBRE DE DANTZIG	BOHDAN WINIARSKI	FREE CITY OF DANZIG
ESPAGNE	GMO. BROCKMANN	SPAIN
ESTHONIE	C. R. PUSTA	ESTHONIA
FINLANDE	URHO TOIVOLA	FINLAND

Sous la réserve prévue à l'article 9 de la présente Convention que ses dispositions n'engagent pas l'ensemble des Protectorats, Colonies, Possessions ou Territoires d'outre-mer soumis à la Souveraineté de la République française ou à son autorité ¹

Translation :

¹ Subject to the reservation contained in Article 9 of the present Convention to the effect that its provisions do not apply to the various protectorates, colonies, possessions or overseas territories under the sovereignty or authority of the French Republic.

FRANCE	MAURICE SIBILLE	FRANCE
GRÈCE	A. POLITIS D. G. PHOCAS	GREECE
HONGRIE	WALTER	HUNGARY
ITALIE	PAOLO BIGNAMI	ITALY
JAPON	S. OKUYAMA	JAPAN
LETTONIE	Dr. M. WALTERS	LATVIA
LITHUANIE	DOBKEVICIUS	LITHUANIA
NORVÈGE	GABRIEL SMITH.	NORWAY
PAYS-BAS	v. EYSINGA, à l'exception des territoires d'outre-mer, Indes néerlandaises, Surinam et Curaçao ¹ .	NETHERLANDS
POLOGNE	BOHDAN WINIARSKI	POLAND
PORTUGAL	A. M. BARTHOLOMEU FERREIRA	PORTUGAL
ROUMANIE	G. POPESCO	ROUMANIA
SALVADOR	J. GUSTAVO GUERRERO	SALVADOR
ROYAUME DES SERBES, CROATES ET SLOVÈNES	B. VOUKOVITCH	KINGDOM OF THE SERBS, CROATS AND SLOVENES
SIAM	PHYA SANPAKITCH PREECHA	SIAM
SUÈDE	ALSTRÖMER	SWEDEN
SUISSE	HEROLD	SWITZERLAND
TCHÉCOSLOVAQUIE	Dr. ROBERT FLIEDER Dr. ŽADNIK	CZECHOSLOVAKIA
URUGUAY	B. FERNANDEZ Y MEDINA	URUGUAY

Translation :

¹ With the exception of the overseas territories, Netherlands Indies, Surinam and Curaçao.

STATUT.

PREMIÈRE PARTIE.

ÉCHANGES INTERNATIONAUX PAR CHEMIN DE FER.

CHAPITRE PREMIER. — LIAISON DES LIGNES INTERNATIONALES.

Article premier.

En vue d'établir entre leurs réseaux les communications appropriées aux besoins du trafic international, les Etats contractants s'engagent :

Dans les cas où lesdits réseaux se trouvent déjà en contact, à réaliser la continuité du service entre les lignes existantes chaque fois que les besoins du trafic international l'imposeront ;

Dans les cas où, pour satisfaire aux besoins dudit trafic, les liaisons existantes ne suffiraient pas, à se communiquer sans délai et à examiner amiablement entre eux leurs projets de renforcement de lignes existantes ou de constructions de lignes nouvelles, dont la jonction avec les réseaux d'un ou de plusieurs Etats contractants, ou la prolongation sur le territoire d'un ou de plusieurs Etats contractants, répondraient à ces besoins.

Les dispositions qui précèdent n'entraînent aucune obligation en ce qui concerne les lignes créées dans un intérêt régional ou de défense nationale.

Article 2.

Vu l'intérêt que présente, en général, pour les usagers du chemin de fer et en particulier pour les voyageurs, la réunion au même point des diverses opérations à la sortie et à l'entrée, les Etats qui estimeraient ne pas en être empêchés par des considérations d'un autre ordre s'efforceront de réaliser cette réunion, soit par l'établissement de gares-frontière communes, ou tout au moins de gares communes pour chaque direction, soit par tous autres moyens appropriés.

L'Etat sur le territoire duquel se trouvera la gare-frontière commune donnera à l'autre Etat toutes facilités pour l'établissement et le fonctionnement des bureaux nécessaires aux services indispensables à l'exécution du trafic international.

Article 3.

L'Etat sur le territoire duquel les lignes de raccordement ou les gares-frontière sont situées accordera, sans qu'il soit de ce fait porté atteinte à ses droits de souveraineté ou d'autorité qui restent entiers, appui et assistance dans l'exercice de leurs fonctions aux fonctionnaires d'Etat ou aux employés de chemins de fer de l'autre Etat, en vue de faciliter le trafic international.

CHAPITRE II. — MESURES A PRENDRE EN VUE DE L'EXÉCUTION DU TRAFIC INTERNATIONAL.

Article 4.

Les Etats contractants, reconnaissant la nécessité de laisser à l'exploitation des chemins de fer l'élasticité indispensable pour lui permettre de répondre aux besoins complexes du trafic, en-

STATUTE.

PART I.

INTERCHANGE OF INTERNATIONAL TRAFFIC BY RAIL.

CHAPTER I. — JUNCTION OF INTERNATIONAL LINES.

Article 1.

With a view to establishing such connections between their railway systems as are demanded by the requirements of international traffic, the Contracting States undertake :

In cases where the said railway systems are already in contact, to provide for a through service connecting the existing lines wherever the needs of international traffic so require ;

In cases where the existing connections are not sufficient to meet the requirements of the said traffic, to communicate to each other without delay, and to examine together, in a friendly spirit, their schemes for the reinforcing of existing lines or the construction of new lines the junction of which with the railway systems of one or more Contracting States, or the extension of which on to the territory of one or more Contracting States, would meet such requirements.

The foregoing provisions do not involve any obligation affecting lines constructed in the interests of particular localities or of national defence.

Article 2.

In view of the general importance to users of railways, and in particular to passengers, of performance of the various exit and entry formalities at the same place, those States which do not feel themselves prevented from doing so by considerations of another nature shall endeavour to secure this object either by establishing common frontier stations, or at least common stations for traffic in each direction, or by any other suitable means.

The State on whose territory the common frontier station is situated shall afford to the other State every facility for establishing and working the offices necessary for the services indispensable to international traffic.

Article 3.

The State on whose territory the junction lines or frontier stations are situated shall, without prejudice to its rights of sovereignty or authority, which shall remain intact, afford to the State officials or railway employees of the other State support and assistance in the exercise of their duties with a view to facilitating international traffic.

CHAPTER II. — WORKING ARRANGEMENTS FOR INTERNATIONAL TRAFFIC.

Article 4.

Recognising the necessity of granting sufficient elasticity in the operation of railways to allow the complex needs of traffic to be met, it is the intention of the Contracting States to maintain

tendent maintenir intacte la liberté de cette exploitation, tout en veillant à ce que cette liberté s'exerce sans abus à l'égard du trafic international.

Ils s'engagent à donner au trafic international des facilités raisonnables et s'interdisent toute discrimination qui aurait un caractère de malveillance à l'égard des autres Etats contractants, de leurs nationaux ou de leurs navires.

Le bénéfice des dispositions du présent article n'est pas limité aux transports régis par un contrat unique ; il s'étend également aux transports visés aux articles 21 et 22 du présent statut, sous les conditions spécifiées auxdits articles.

Article 5.

En ce qui concerne les facilités à assurer au trafic international des voyageurs et des bagages, les services seront organisés suivant les horaires d'autant plus favorables et dans les conditions de rapidité et de confort d'autant meilleures que ces services correspondront à des courants de transport plus importants.

Les Etats encourageront la mise en marche de trains directs ou, à défaut, la mise en service de voitures directes pour les grandes relations de trafic international, ainsi que toutes mesures ayant pour effet de rendre sur lesdites relations les voyages particulièrement rapides et confortables.

Article 6.

En ce qui concerne les facilités à assurer au trafic international des marchandises, les services seront organisés de manière à réaliser des conditions de rapidité et de régularité d'autant plus satisfaisantes qu'ils correspondront à des courants de transport plus importants.

Les Etats encourageront les mesures techniques de toute nature ayant pour effet, sur les relations auxquelles correspondent des courants de trafic international d'une importance exceptionnelle, d'assurer des services d'une efficacité également exceptionnelle.

Article 7.

Au cas où le trafic international se trouverait temporairement suspendu ou limité sur un itinéraire déterminé, les administrations exploitantes, autant qu'il leur appartient d'y remédier, s'efforceront de rétablir au plus tôt un service normal et jusque là d'acheminer le trafic par un autre itinéraire avec le concours, en cas de besoin, des administrations d'autres Etats qui seraient en mesure d'apporter le secours de leurs lignes.

Article 8.

Les Etats contractants règlent les formalités de douane et de police de manière que le trafic international soit aussi peu entravé et retardé que possible. Les mêmes obligations s'appliquent aux formalités relatives aux passeports pour autant qu'il en est exigé.

Les Etats contractants encourageront tout spécialement les mesures ayant pour effet de réduire les opérations à effectuer dans les gares-frontière, en particulier les accords relatifs à la fermeture des wagons passant en douane et à la mise des colis sous scellés douaniers, ainsi que toutes organisations permettant de reporter l'accomplissement des formalités douanières à l'intérieur du pays.

unimpaired full freedom of operation while ensuring that such freedom is exercised without detriment to international traffic.

They undertake to give reasonable facilities to international traffic and to refrain from all discrimination of an unfair nature directed against the other Contracting States, their nationals or their vessels.

The benefit of the provisions of the present article is not confined to traffic governed by a single contract ; it extends also to the traffic dealt with in Articles 21 and 22 of the present Statute subject to the conditions specified in the said articles.

Article 5.

As regards the facilities to be afforded to international passenger and baggage traffic, services shall be so organised that the time-tables shall be more favourable and the conditions of speed and comfort shall be better, in accordance with the greater importance of the traffic movements with which such services deal.

The States shall encourage the establishment of through trains or, failing through trains, the running of through carriages on the main international traffic routes, and all other measures calculated to make travel on the said routes particularly speedy and comfortable.

Article 6.

As regards the facilities to be afforded to international goods traffic, services shall be organised in such a manner as to ensure conditions of speed and regularity in accordance with the importance of the traffic carried.

The States shall encourage technical measures of all kinds calculated to ensure an exceptionally efficient service on the routes by which international traffic of exceptional importance passes.

Article 7.

In the event of international traffic being temporarily suspended or restricted on a given route, the administrations working lines on that route, in so far as it is within their province to take remedial measures, shall endeavour to re-establish a normal service as soon as possible, and, in the meantime, to send the traffic by another route, if necessary with the aid of the administrations of other States which may be in a position to give assistance over their systems.

Article 8.

The Contracting States shall so regulate their Customs and police formalities as to subject international traffic to the least possible hindrance and delay. The same obligation shall apply to passport formalities in so far as such are required.

The Contracting States shall specially encourage measures calculated to restrict the formalities at frontier stations, and particularly agreements concerning the fastening of wagons and the sealing of baggage passing through under Customs control, and also arrangements allowing Customs formalities to be carried out in the interior of a country.

DEUXIÈME PARTIE.

EMPLOI RÉCIPROQUE DU MATÉRIEL ROULANT ET UNITÉ TECHNIQUE.

Article 9.

Les Etats contractants, dans toute la mesure raisonnablement permise par les circonstances, inciteront les administrations de chemins de fer placées sous leur souveraineté ou autorité, et dont les lignes forment un réseau continu de voies du même écartement, à conclure entre elles des conventions prévoyant toutes mesures de nature à permettre et faciliter l'échange et l'utilisation réciproque du matériel roulant.

Ces conventions pourront également prévoir une assistance par la fourniture de wagons vides, lorsque cette assistance est nécessaire pour répondre aux besoins du trafic international.

Ne sont pas comprises parmi les mesures faisant l'objet des conventions visées ci-dessus celles qui entraîneraient des modifications aux caractéristiques essentielles d'un réseau de chemin de fer ou d'un matériel roulant.

Toutefois, dans les cas où de telles modifications apparaîtraient spécialement désirables en raison de l'intensité du trafic et du peu d'importance relative de l'effort d'adaptation, les Etats contractants intéressés conviennent de se communiquer sans délai toutes propositions ayant ces modifications pour objet et d'en entreprendre amiablement l'examen.

Article 10.

En vue de faciliter l'emploi réciproque du matériel roulant, les Etats contractants faciliteront l'établissement de conventions visant l'unité technique des chemins de fer, notamment en ce qui concerne la construction et les conditions d'entretien du matériel roulant, ainsi que le chargement des wagons, dans toute la mesure utile pour la bonne exécution du trafic international.

En vue de donner au trafic international toutes les facilités et la sécurité désirables, ces conventions pourront, notamment en ce qui concerne les groupes de territoires contigus, viser l'unification des conditions de construction et des installations techniques des chemins de fer.

Article 11.

Des conventions spéciales pourront prévoir une assistance en matériel de traction et, dans les cas où le justifierait le trafic international intéressé, une assistance en combustible ou en énergie électrique.

Article 12.

Des conventions spéciales entre Etats pourront prévoir que le matériel roulant d'une administration, y compris le matériel de traction, ainsi que les objets mobiliers de toute nature lui appartenant et contenus dans ce matériel, ne peuvent faire l'objet d'une saisie sur un territoire autre que celui de l'Etat dont dépend l'administration propriétaire qu'en vertu d'un jugement rendu par l'autorité judiciaire de cet Etat.

Article 13.

L'emploi et la circulation en trafic international des wagons des particuliers ou d'organismes autres que les administrations de chemins de fer feront l'objet de conventions spéciales.

PART II.

RECIPROCITY IN THE USE OF ROLLING-STOCK : TECHNICAL UNIFORMITY.

Article 9.

So far as circumstances reasonably permit, the Contracting States shall urge the railway administrations under their sovereignty or authority, whose lines form a continuous system of the same gauge, to enter into agreements with each other providing for all such measures as are calculated to allow or facilitate the exchange and reciprocal use of rolling-stock.

Such agreements may also provide for giving assistance by the supply of empty wagons in cases where such assistance is necessary to meet the needs of international traffic.

Measures which would entail modifications in the essential characteristics of a railway system or rolling-stock are not included among the measures to be dealt with in the above-mentioned agreements.

Nevertheless, in cases where such modifications appear specially desirable owing to the intensity of the traffic and the comparatively small extent of the adaptation required, the Contracting States concerned agree to communicate to each other without delay any proposal as to such modifications and to examine such proposals together in a friendly spirit.

Article 10.

With a view to facilitating the reciprocal use of rolling-stock, the Contracting States shall facilitate the conclusion of agreements for technical uniformity of railways, particularly in respect of the construction and maintenance of rolling-stock, and the loading of wagons, in so far as such agreements may be advantageous for the proper carriage of international traffic.

With a view to affording international traffic all the facilities and security desirable, such agreements may, particularly in the case of groups of contiguous countries, provide for the standardisation of conditions of construction and of railway equipment of a technical nature.

Article 11.

Special agreements may also provide for assistance by the supply of locomotives and, should the international traffic concerned justify it, by the supply of fuel or electric power.

Article 12.

Special agreements between States may provide that the rolling-stock of any administration, including locomotives and all movable property forming part of and contained in such rolling-stock, shall be immune from seizure on the territory of a State other than that to which the owning administration belongs, except in virtue of a judgment of the courts of the latter State.

Article 13.

The use and the circulation in international traffic of wagons of private persons, or organisations other than railway administrations, shall be dealt with by special agreements.

TROISIÈME PARTIE.

RAPPORTS ENTRE LE CHEMIN DE FER ET SES USAGERS.

Article 14.

Dans l'intérêt du trafic international, les Etats contractants faciliteront, dans toute la mesure raisonnablement permise par les circonstances, l'établissement d'accords permettant l'emploi d'un contrat unique couvrant la totalité du transport ; ces accords s'efforceront d'atteindre le maximum d'uniformité qui peut être réalisé dans les conditions visant l'exécution du contrat direct par chacune des administrations participant au transport.

Article 15.

A défaut d'établissement d'un contrat de transport unique, il sera donné des facilités raisonnables pour l'exécution, sur la base de contrats successifs, des transports s'étendant sur les voies ferrées de deux ou plusieurs Etats contractants.

Article 16.

Les dispositions principales à envisager dans les conventions particulières régissant le contrat unique de transport de voyageurs et de bagages sont les suivantes :

- a) Les conditions dans lesquelles le chemin de fer est tenu ou non d'accepter le contrat de transport ;
- b) Les conditions de la conclusion du contrat de transport et de l'établissement des titres définissant ledit contrat ;
- c) Les obligations et règlements dont le respect est imposé au voyageur ;
- d) Les obligations du voyageur relativement à l'accomplissement des formalités connexes telles que les formalités de douane nécessaires à l'exécution du transport ;
- e) Les conditions de livraison des bagages ;
- f) Les dispositions prévues en cas d'interruption de service ou autres difficultés affectant l'exécution des transports ;
- g) La responsabilité du chemin de fer résultant du contrat de transport ;
- h) L'exercice des actions naissant du contrat de transport et l'exécution des jugements.

Article 17.

Les dispositions principales à envisager dans les conventions particulières régissant le contrat unique de transport de marchandises sont les suivantes :

- a) Les conditions dans lesquelles le chemin de fer est tenu ou non d'accepter le contrat de transport ;
- b) Les conditions de la conclusion du contrat de transport et d'établissement du titre définissant ledit contrat ;
- c) La définition des obligations et responsabilités des diverses parties intervenant dans le contrat passé avec le chemin de fer ;
- d) Les dispositions relatives à l'itinéraire à suivre pour le transport et, le cas échéant, aux délais dans lesquels celui-ci doit être effectué ;

PART III.

RELATIONS BETWEEN THE RAILWAY AND ITS USERS.

Article 14.

In the interests of international traffic, the Contracting States shall, so far as circumstances reasonably permit, facilitate the conclusion of agreements permitting the use of a single contract to cover an entire journey ; in such agreements an effort will be made to attain the greatest possible measure of uniformity in the conditions governing the execution of the through contract by each of the various administrations taking part in the carrying of the traffic.

Article 15.

Failing a single transport contract, reasonable facilities shall be afforded for the carriage on successive contracts of traffic passing over the railways of two or more Contracting States

Article 16.

The principal matters to be dealt with by the special agreements relating to the single transport contract for passengers and baggage are the following :

- (a) The conditions under which the railway is obliged to accept, or is at liberty to reject, the transport contract ;
- (b) The conditions governing the conclusion of the transport contract and the drawing up of the document containing the terms of the contract ;
- (c) The obligations and regulations with which the passenger is obliged to comply ;
- (d) The passenger's obligations as regards the compliance with other formalities (such as Customs formalities) connected with the journey and necessary for its completion ;
- (e) The conditions of delivery of baggage ;
- (f) The provisions applicable in the case of interruption of service or other hindrances to the completion of the journey ;
- (g) The responsibility assumed by the railways under the transport contract ;
- (h) Rights of action arising out of the transport contract and the enforcement of judgments.

Article 17.

The principal matters to be dealt with by the special agreements relating to the single transport contract for goods are the following :

- (a) The conditions under which the railway is obliged to accept, or is at liberty to reject, the transport contract ;
- (b) The conditions governing the conclusion of the transport contract and the drawing up of the document containing the terms of the contract ;
- (c) Definition of the obligations and responsibilities of the various parties concerned in the contract concluded with the railway ;
- (d) Provisions relating to the route to be followed and to the time-limit, if any, within which the transport should be completed ;

- e) Les conditions d'accomplissement, en cours de route, des formalités connexes (telles que les formalités de douane) nécessaires à l'exécution du transport ;
- f) Les conditions de livraison de la marchandise et du paiement de la créance des chemins de fer ;
- g) Les garanties accordées au chemin de fer pour le paiement de sa créance ;
- h) Les dispositions à prendre en cas d'empêchement au transport ou à la livraison ;
- i) La responsabilité du chemin de fer résultant du contrat de transport ;
- j) L'exercice des actions naissant du contrat de transport et l'exécution des jugements.

QUATRIÈME PARTIE.

TARIFS.

Article 18.

Les tarifs en vigueur conformément à la loi nationale, et dûment publiés avant leur mise en vigueur, déterminent :

En ce qui concerne les voyageurs et les bagages, les prix de transport, y compris les frais accessoires, s'il y a lieu, et les conditions dans lesquelles ils sont appliqués ;

En ce qui concerne les marchandises, les prix de transport, y compris les frais accessoires, le classement des marchandises auxquelles ces prix sont applicables et les conditions auxquelles est subordonnée cette application.

Le chemin de fer ne peut refuser à chaque transport le tarif qui lui est applicable, dès lors que les conditions dudit tarif sont remplies.

Article 19.

En trafic international, il ne peut être perçu, en sus des prix des tarifs applicables à un transport donné, aucune autre somme que celles qui constituent la rémunération équitable des opérations effectuées en dehors de celles pour lesquelles les tarifs prévoient une perception.

Article 20.

Les Etats contractants, reconnaissant la nécessité de laisser aux tarifs en général la souplesse indispensable pour leur permettre de s'adapter, aussi exactement que possible, aux besoins complexes du commerce et de la concurrence commerciale, entendent maintenir intacte la liberté de leur tarification, suivant les principes admis par leur propre législation, tout en veillant à ce que cette liberté s'exerce sans abus à l'égard du trafic international.

Ils s'engagent à appliquer au trafic international des tarifs raisonnables, tant par leur taux que par leurs conditions d'application et s'interdisent toute discrimination qui aurait un caractère de malveillance à l'égard des autres Etats contractants, de leurs nationaux ou de leurs navires.

Ces dispositions ne font pas obstacle à l'établissement, entre les chemins de fer et la navigation, de tarifs communs respectant les principes posés par les précédents alinéas.

Article 21.

Le bénéfice des dispositions de l'article 20 n'est pas limité aux transports régis par un contrat unique. Il s'étend également à des transports qui comportent une série de parcours par chemin

- (e) The conditions regulating compliance during the journey with other formalities (such as Customs formalities) connected with and necessary for the carriage of the goods ;
- (f) The conditions governing the delivery of the goods, and the conditions of payment of the railway charges ;
- (g) The guarantees given to the railway for the payment of its charges ;
- (h) The measures to be taken in case of obstacles preventing carriage or delivery ;
- (i) The responsibility assumed by the railway under the transport contract ;
- (j) Rights of action arising out of the transport contract and the enforcement of judgments.

PART IV.

TARIFFS.

Article 18.

The tariffs in force in accordance with national laws and duly published before coming into force shall fix :

In respect of passengers and baggage, the rates for carriage, including incidental charges, if any, and the conditions under which they shall be applied ;

In respect of goods, the rates for carriage, including incidental charges, the classification of goods to which these rates are applicable and the conditions to which such application shall be subject.

The railways shall be obliged to grant to any traffic the tariff applicable to it, provided that the traffic fulfils the conditions of the tariff.

Article 19.

As regards international traffic, the railways may not levy, over and above the charges fixed in the tariffs applicable to any particular traffic, any charges other than those which constitute an equitable remuneration for services which are not covered by the charges fixed in the tariffs.

Article 20.

The Contracting States, recognising the necessity in general of leaving tariffs sufficient flexibility to permit of their being adapted as closely as possible to the complex needs of trade and commercial competition, retain full freedom to frame their tariffs in accordance with the principles accepted by their own legislation, provided that this freedom is exercised without detriment to international traffic.

They undertake to apply to international traffic tariffs which are reasonable both as regards their amounts and the conditions of their application, and undertake to refrain from all discrimination of an unfair nature directed against the other Contracting States, their nationals or their vessels.

These provisions shall not prevent the establishment of combined rail and sea tariffs which comply with the principles laid down in the previous paragraphs.

Article 21.

The benefit of the provisions of Article 20 shall not be confined to transport based on single contracts. It shall extend equally to transport made up of successive stages by rail, by sea or

de fer, par mer ou par toute autre voie, empruntant les territoires de plusieurs Etats contractants et régis par des contrats distincts, sous réserve que les conditions ci-après soient remplies.

Chacun des contrats successifs doit mentionner la provenance initiale et la destination finale du transport ; la marchandise doit, pendant toute la durée du trajet total, rester sous la surveillance des transporteurs et être transmise par chacun d'eux au suivant sans intermédiaire et sans autre délai que celui nécessaire à l'accomplissement des opérations de transmission des formalités administratives de douane, d'octroi, de police ou autres.

Article 22.

Les dispositions de l'article 20 sont également applicables, aussi bien en trafic national qu'en trafic international par chemin de fer, aux marchandises séjournant dans un port, sans que soit pris en considération le pavillon sous lequel elles ont été importées ou seront exportées.

Article 23.

Les Etats contractants s'efforceront de promouvoir l'établissement de tarifs internationaux dans toute la mesure des besoins du trafic international auxquels il peut être raisonnablement donné satisfaction. Ils faciliteront l'adoption de toutes mesures ayant pour effet, même en dehors des tarifs internationaux, de rendre possible le calcul rapide des frais de transport pour les courants de trafic les plus importants.

Article 24.

Les Etats contractants s'efforceront d'obtenir l'unification du mode de présentation des tarifs tant internationaux que nationaux, notamment en ce qui concerne les groupes de territoires contigus, en vue de rendre plus aisée l'application de ces tarifs pour le trafic international.

CINQUIÈME PARTIE.

ARRANGEMENTS FINANCIERS ENTRE ADMINISTRATIONS DANS LEURS RELATIONS AVEC LES INTÉRÊTS DU TRAFIC INTERNATIONAL.

Article 25.

Les arrangements d'ordre financier entre administrations de chemins de fer devront se prêter à un fonctionnement suffisamment efficace pour n'entraîner aucune gêne dans l'exécution du trafic international et, en particulier, dans l'application du contrat unique de transport.

Article 26.

En ce qui concerne les recettes des chemins de fer, les dispositions à envisager dans de tels arrangements sont notamment les suivantes :

- a) Règles relatives au droit de chaque administration de toucher la part lui revenant sur la créance du chemin de fer ;
- b) Règles relatives à la possibilité de l'administration qui a négligé d'effectuer un encaissement dont la charge lui incombait ;

by any other mode of transport traversing the territory of more than one Contracting State and regulated by separate contracts, subject to the fulfilment of the following conditions :

Each of the successive contracts must specify the initial source and final destination of the consignment ; during the whole duration of carriage the goods must remain under the supervision of the carriers and must be forwarded by each carrier to his successor direct and without delay other than that necessary for the completion of the transport operations and the Customs, octroi, police or other administrative formalities.

Article 22.

The provisions of Article 20 shall be equally applicable to internal, as well as to international, traffic by rail as regards goods which remain temporarily at the port without regard to the flag under which they have been imported or will be exported.

Article 23.

The Contracting States shall endeavour to promote the establishment of international tariffs to meet all the needs of international traffic which they can reasonably satisfy. They shall also facilitate the adoption of all measures tending, even apart from international tariffs, to make possible the ready calculation of the transport charges as regards the more important movements of traffic.

Article 24.

The Contracting States shall endeavour to obtain uniformity in the mode of presentation of both international and national tariffs, particularly in respect of groups of contiguous territories, with a view to facilitating the application of such tariffs in respect of international traffic.

PART V.

FINANCIAL ARRANGEMENTS BETWEEN RAILWAY ADMINISTRATIONS IN THE
INTEREST OF INTERNATIONAL TRAFFIC.

Article 25.

The financial arrangements between railway administrations shall be such as not to hamper the working of international traffic and particularly the application of single transport contracts.

Article 26.

As regards railway receipts, the matters to be dealt with by these arrangements are, more particularly, the following :

- (a) Regulations respecting the right of each administration to receive its share of the sums due to the railways ;
- (b) Regulations respecting the responsibility of an administration which fails to collect a sum for the collection of which it is responsible ;

- c) Dispositions à prendre pour assurer l'exactitude de la comptabilité, lorsque des administrations font confiance à d'autres administrations pour l'établissement de cette comptabilité ;
- d) Dispositions relatives aux règlements financiers entre administrations, ayant pour effet de réduire, dans toute la mesure permise par les circonstances, les mouvements de fonds nécessités par ces règlements.

Article 27.

En ce qui concerne les sommes que le chemin de fer aura payées à ses usagers, les dispositions à envisager dans les arrangements entre administrations de chemins de fer sont notamment les suivantes :

- a) Règles relatives au recours de l'administration qui a payé une indemnité contre les autres administrations ayant concouru au transport ;
- b) Dispositions relatives à la détermination des responsabilités des diverses administrations ou aux responsabilités qu'elles acceptent de considérer comme leur étant communes ;
- c) Dispositions relatives au recours entre administrations, lorsque l'une d'elles a été condamnée à rembourser un trop perçu sur le montant de la créance du chemin de fer ;
- d) Règles relatives à l'acceptation par d'autres administrations des décisions de justice rendues contre une administration et l'ayant contrainte à payer une somme.

Article 28.

Lorsque des difficultés se produisent du fait de la situation des changes et constituent une sérieuse entrave au trafic international, des mesures seront prises en vue d'atténuer au maximum ces inconvénients.

Toute administration de chemins de fer exposée au risque de subir dans le règlement des décomptes des pertes sensibles, du fait des variations du change, pourra s'en couvrir en percevant une prime qui sera fixée à un taux raisonnable, en rapport avec ce risque. Les arrangements conclus entre administrations de chemins de fer pourront prévoir des taux de change fixes sous réserve de revisions périodiques

Des mesures seront prises pour empêcher autant que possible toutes spéculations abusives auxquelles pourraient se livrer des intermédiaires dans les opérations résultant de la situation des changes.

SIXIÈME PARTIE.

DISPOSITIONS GÉNÉRALES.

Article 29.

Il pourra être exceptionnellement, et pour un terme aussi limité que possible, dérogé aux dispositions du présent statut par des mesures particulières ou générales que chacun des Etats contractants serait obligé de prendre en cas d'événements graves intéressant la sûreté de l'Etat ou les intérêts vitaux du pays, étant entendu que les principes du statut devront être observés dans toute la mesure du possible.

- (c) Arrangements to be made to ensure the accuracy of accounts where administrations entrust such accountancy work to other administrations ;
- (d) Arrangements for reducing, so far as circumstances permit, the actual transfer of funds necessitated by financial settlements between administrations.

Article 27.

As regards sums which a railway has paid to its users, the matters to be dealt with in arrangements between railway administrations are, more particularly, the following :

- (a) Regulations regarding the right of recourse of an administration which has paid compensation against other administrations taking part in the carriage ;
- (b) Provisions determining the responsibilities of the different administrations or the responsibilities which they agree to share ;
- (c) Provisions dealing with the recourse of administrations against each other in the case of one of them deciding to refund a sum levied in excess of the amount due to the railway (overcharge) ;
- (d) Rules as to the recognition by the administrations of a judgment which has been given against one of them obliging it to make a payment.

Article 28.

Where, as the result of the state of the exchanges, difficulties arise constituting a serious hindrance to international traffic, measures shall be taken to reduce such inconveniences to a minimum.

Any railway administration which is subject to the risk of appreciable loss on currency exchange in the settlement of accounts may protect itself by adding to its through transport charges such a premium as may be reasonably sufficient to cover such risk. The arrangements between the railway administrations may provide for fixed rates of exchange subject to periodical revision.

Measures shall be taken to prevent as far as possible any improper speculations being made by intermediaries in the course of the transactions necessitated by the state of the exchanges.

PART VI.

GENERAL REGULATIONS.

Article 29.

Measures of a general or particular character which a Contracting State is obliged to take in case of an emergency affecting the safety of the State or the vital interests of the country may, in exceptional cases, and for as short a period as possible, involve a deviation from the provisions of the above articles, it being understood that the principles of the present Statute must be observed to the utmost possible extent.

Article 30.

Aucun des Etats contractants ne sera tenu, par le présent statut, d'assurer le transit des voyageurs dont l'entrée sur ses territoires sera prohibée ou des marchandises d'une catégorie dont l'importation est interdite, soit pour raison de santé ou de sécurité publiques, soit comme précaution contre les maladies des animaux ou des végétaux. En ce qui concerne les transports autres que les transports en transit, aucun des Etats contractants ne sera tenu par le présent statut d'assurer le transport des voyageurs dont l'entrée sur ses territoires est prohibée ou des marchandises dont l'importation ou l'exportation est interdite, en vertu des lois nationales.

Chaque Etat contractant aura le droit de prendre, d'une part, les mesures de précaution nécessaires relatives au transport des marchandises dangereuses ou assimilées, étant entendu que de telles mesures ne devront pas avoir pour effet d'établir des distinctions contraires aux principes du présent statut; d'autre part, les mesures de police générales y compris la police des émigrants.

Rien dans le présent statut ne saurait non plus affecter les mesures qu'un quelconque des Etats contractants est ou pourra être amené à prendre, en vertu de conventions internationales générales auxquelles il est partie, ou qui pourraient être conclues ultérieurement, en particulier celles conclues sous les auspices de la Société des Nations, relativement au transit, à l'exportation ou à l'importation d'une catégorie particulière de marchandises, telles que l'opium ou autres drogues nuisibles, et les armes ou le produit de pêcheries, ou bien de conventions générales qui auraient pour objet de prévenir toute infraction aux droits de propriété industrielle, littéraire ou artistique, ou qui auraient trait aux fausses marques, fausses indications d'origine ou autres méthodes de commerce déloyal.

Article 31.

Le présent statut n'impose à aucun des Etats contractants une obligation nouvelle, du fait des présentes stipulations, de faciliter le transport des ressortissants d'un Etat non contractant ou de leurs bagages, ni de marchandises, voitures, wagons, ayant pour Etat de provenance ou de destination un Etat non contractant.

Article 32.

Le présent statut ne fixe pas les droits et les devoirs des belligérants et des neutres en temps de guerre. Néanmoins, il subsistera en temps de guerre dans la mesure compatible avec ces droits et ces devoirs.

Article 33.

Le présent statut ne comporte aucunement le retrait de facilités plus grandes que celles résultant de ses dispositions et qui auraient été accordées dans des conditions compatibles avec ses principes au trafic international par voie ferrée. Il ne comporte pas davantage l'interdiction d'en accorder, à l'avenir, de semblables.

Article 34.

Conformément à l'article 23 *e*) du Pacte de la Société des Nations, tout Etat contractant qui pourra invoquer valablement contre l'application de l'une quelconque des dispositions du présent statut sur tout ou partie de son territoire, une situation économique grave, résultant de dévastations commises sur son sol pendant la guerre de 1914-1918, sera considéré comme dispensé temporairement des obligations résultant de l'application de ladite disposition, étant entendu que les principes du présent statut devront être observés dans toute la mesure possible.

Article 30.

No Contracting State shall be bound by this Statute to ensure the transit of passengers whose admission into its territories is forbidden, or of goods of a kind of which the importation is prohibited, either on grounds of public health or security or as a precaution against diseases of animals or plants. As regards traffic other than traffic in transit, no Contracting State shall be bound by this Statute to ensure the transport of passengers whose admission to its territory is prohibited, or of goods of which the import or export is prohibited by its national laws.

Each Contracting State shall be entitled to take the necessary precautionary measures in respect of the transport of dangerous goods or goods of a similar character, it being understood that such measures must not result in any discrimination contrary to the principles of the present Statute, and also to enforce general police measures, including police measures in connection with emigration traffic.

Nothing in this Statute shall affect the measures which one of the Contracting States is or may feel called upon to take in pursuance of general international conventions to which it is a party, or which may be concluded hereafter, particularly conventions concluded under the auspices of the League of Nations, relating to the transit, export or import of particular kinds of articles such as opium or other dangerous drugs, arms, or the produce of fisheries, or in pursuance of general conventions intended to prevent any infringement of industrial, literary or artistic property, or relating to false marks, false indications of origin or other methods of unfair competition.

Article 31.

The provisions of this Statute do not of themselves impose on any Contracting States any new obligation to facilitate the transport of nationals of a non-contracting State, or their baggage, or of goods, carriages, or wagons coming from or destined to a non-contracting State.

Article 32.

This Statute does not prescribe the rights and duties of belligerents and neutrals in time of war. The Statute shall, however, continue in force in time of war so far as such rights and duties permit.

Article 33.

This Statute does not entail in any way the withdrawal of facilities which are greater than those provided for in the Statute and which have been granted to international traffic by rail under conditions consistent with its principles. This Statute also entails no prohibition of such grant of greater facilities in the future.

Article 34.

In conformity with Article 23 (*e*) of the Covenant of the League of Nations, any Contracting State which can establish a good case against the application of any provision of this Statute, in part or all of its territory, on the ground of the grave economic situation arising out of the acts of devastation perpetrated on its soil during the war 1914-1918, shall be deemed to be relieved temporarily of the obligations arising from the application of such provision, it being understood that the principles of this Statute must be observed to the utmost possible extent.

Article 35.

Si un différend surgit entre deux ou plusieurs Etats contractants au sujet de l'interprétation ou de l'application du présent statut et si ce différend ne peut être réglé, soit directement entre les parties, soit par la voie de tout autre moyen de règlement amiable, les parties au différend pourront, avant de recourir à toute procédure de l'arbitrage ou à un règlement judiciaire, soumettre le différend, pour avis consultatif, à l'organe qui se trouverait institué par la Société des Nations comme organe consultatif et technique des Membres de la Société, en ce qui concerne les communications et le transit. En cas d'urgence, un avis provisoire pourra recommander toute mesure provisionnelle destinée notamment à rendre au trafic international les facilités dont il jouissait avant l'acte ou le fait ayant donné lieu au différend.

Si le différend ne peut être réglé par l'une des procédures indiquées dans le paragraphe précédent, les Etats contractants soumettront leur litige à un arbitrage, à moins qu'ils n'aient décidé ou ne décident, en vertu d'un accord entre les parties, de le porter devant la Cour permanente de Justice internationale¹.

Article 36.

Si l'affaire est soumise à la Cour permanente de Justice internationale, il sera statué dans les conditions déterminées par l'article 27 du Statut de ladite cour.

En cas d'arbitrage, et à moins que les parties n'en décident autrement, chaque partie désignera un arbitre, et le troisième membre du tribunal arbitral sera choisi par les arbitres, ou, si ces derniers ne peuvent s'entendre, sera nommé par le Conseil de la Société des Nations sur la liste des assesseurs pour les affaires de communications et de transit mentionnées à l'article 27 du Statut de la Cour permanente de Justice internationale ; dans ce dernier cas, le troisième membre sera choisi conformément aux dispositions de l'avant-dernier alinéa de l'article 4 et du premier alinéa de l'article 5 du Pacte de la Société.

Le tribunal arbitral jugera sur la base du compromis arrêté d'un commun accord par les parties. Si les parties n'ont pu se mettre d'accord, le tribunal arbitral, statuant à l'unanimité, établira le compromis après examen des prétentions formulées par les parties ; au cas où l'unanimité ne serait pas obtenue, il sera statué par le Conseil de la Société, dans les conditions prévues au paragraphe précédent. Si le compromis ne fixe pas la procédure, le tribunal arbitral la fixera lui-même.

Au cours de la procédure d'arbitrage et à moins de dispositions contraires dans le compromis, les parties s'engagent à porter devant la Cour permanente de Justice internationale toute question de droit international ou tout point d'interprétation juridique du statut, dont le tribunal arbitral, sur demande d'une des parties, estimerait que le règlement du différend exige la solution préalable.

Article 37.

Les Etats contractants faciliteront l'établissement de conventions particulières en vue de permettre l'exécution des dispositions du présent statut, lorsque les conventions existantes ne seront pas suffisantes à cet effet.

Article 38.

Les dispositions du présent statut pourront être étendues, par le moyen de conventions particulières, à des entreprises de transport par une voie quelconque autre que la voie ferrée, notamment en tant que ces entreprises interviennent pour compléter un transport par chemin de fer.

¹ Vol. VI, page 379 ; vol. XI, page 404 ; vol. XV, page 304 ; vol. XXIV, page 152 ; vol. XXVII, page 146 ; vol. XXXIX, page 165 et vol. XLV, page 96 de ce Recueil.

Article 35.

Should a dispute arise between two or more Contracting States as to the interpretation or the application of the present Statute, and should it prove impossible to settle such dispute either directly between the Parties or by any other method of amicable settlement, the Parties to the dispute may, before resorting to any procedure of arbitration or to a judicial settlement, submit the dispute for an advisory opinion to the body established by the League of Nations as the advisory and technical organisation of Members of the League for matters of communications and transit. In urgent cases, a preliminary opinion may be given recommending temporary measures, including measures to restore the facilities for international traffic which existed before the act or occurrence which gave rise to the dispute.

Should it prove impossible to settle the dispute by any of the methods of procedure enumerated in the preceding paragraph, the Contracting States shall submit their dispute to arbitration unless they have decided, or shall decide, under an agreement between them, to bring it before the Permanent Court of International Justice¹.

Article 36.

If the case is submitted to the Permanent Court of International Justice, it shall be heard and determined under the conditions laid down in Article 27 of the Statute of the Court.

If arbitration is resorted to, and unless the Parties decide otherwise, each Party shall appoint an arbitrator, and a third member of the arbitral tribunal shall be elected by the arbitrators, or, in case the latter are unable to agree, shall be selected by the Council of the League of Nations from the list of assessors for communications and transit cases mentioned in Article 27 of the Statute of the Permanent Court of International Justice; in such latter case the third arbitrator shall be selected in accordance with the provisions of the penultimate paragraph of Article 4 and the first paragraph of Article 5 of the Covenant of the League.

The arbitral tribunal shall judge the case on the basis of the terms of reference mutually agreed upon between the Parties. If the Parties have failed to reach an agreement, the arbitral tribunal acting unanimously shall itself draw up terms of reference after considering the claims formulated by the Parties; if unanimity cannot be obtained, the Council of the League of Nations shall decide the terms of reference under the conditions laid down in the preceding paragraph. If the procedure is not determined by the terms of reference, it shall be settled by the arbitral tribunal.

During the course of the arbitration the Parties, in the absence of any contrary provision in the terms of reference, are bound to submit to the Permanent Court of International Justice any question of international law or question as to the legal meaning of this Statute the solution of which the arbitral tribunal, at the request of one of the Parties, pronounces to be a necessary preliminary to the settlement of the dispute.

Article 37.

The Contracting States shall facilitate the conclusion of special agreements for the purpose of putting the provisions of the present Statute into force in cases where existing agreements are not adequate for this purpose.

Article 38.

The provisions of this present Statute may be extended by special conventions to transport undertakings operating means of transport other than railways, particularly where such undertakings are ancillary to railway transport.

¹ Vol. VI, page 379; Vol. XI, page 404; Vol. XV, page 304; Vol. XXIV, page 152; Vol. XXVII, page 146; Vol. XXXIX, page 165 and Vol. XLV, page 96, of this Series.

Ces entreprises sont alors soumises à toutes les obligations imposées et investies de tous les droits reconnus au chemin de fer par le présent statut.

Toutefois, les conventions particulières prévues au premier alinéa pourront admettre toutes dérogations au présent statut qui pourront résulter des modalités différentes de transport. En particulier, en ce qui concerne le contrat applicable à un transport international empruntant la voie ferrée et la voie maritime, ces dérogations pourront prévoir l'application du droit maritime au parcours par mer.

Article 39.

A défaut de l'application des conventions particulières prévues à l'article 38, il sera donné des facilités raisonnables au mouvement des courants de transport empruntant la voie ferrée et une voie différente, telle que la voie de mer.

Article 40.

Les Etats contractants s'engagent à apporter à celles des conventions existantes qui contreviendraient aux dispositions du présent statut, dès que les circonstances le rendront possible et, tout au moins, au moment de l'expiration de ces conventions, toutes modifications destinées à les mettre en harmonie avec elles, que permettraient les conditions géographiques, économiques ou techniques des pays ou régions qui sont l'objet de ces conventions.

Article 41.

Sans préjudice de l'application de l'article 24 du Pacte de la Société des Nations, tous offices ou bureaux, créés ou devant être créés en vertu de conventions internationales, dont l'objet est ou serait de faciliter le règlement entre Etats de questions relatives aux transports par voies ferrées, seront considérés comme procédant du même esprit que les organes de la Société des Nations et comme prolongeant dans leur domaine propre, en vue de l'exécution de la présente convention, l'action des organes de la Société, et, en conséquence, échangeront avec les services compétents de la Société tous renseignements utiles concernant l'exercice de leur mission de coopération internationale.

Article 42.

Les Etats contractants prendront toutes mesures nécessaires pour que soient communiquées à la Société des Nations toutes informations de nature à permettre aux organismes de la Société l'exercice des tâches qui leur incombent en vue de l'application de la présente convention.

Article 43.

Il est entendu que le présent statut ne doit pas être interprété comme réglant en quoi que ce soit les droits et obligations *inter se* de territoires faisant partie ou placés sous la protection d'un même Etat souverain, que ces territoires pris individuellement soient ou non Etats contractants.

Article 44.

Rien dans les précédents articles ne pourra être interprété comme affectant en quoi que ce soit les droits ou obligations de tout Etat contractant en tant que Membre de la Société des Nations.

Such undertakings shall thereupon be subject to all the obligations imposed and shall be entitled to all the rights conferred upon railways by the present Statute.

Nevertheless, the special conventions referred to in first paragraph may allow of any exceptions to the present Statute which may be necessary owing to the difference in the methods of transport. In particular, in the case of contracts relating to international traffic carried partly by rail and partly by sea, such exceptions may provide for the application of maritime law to the sea journey.

Article 39.

Should special conventions as provided for in Article 38 not be applicable, reasonable facilities shall be afforded for the movement of traffic by rail and a different means of transport, such as transport by sea.

Article 40.

The Contracting States undertake to introduce into those existing conventions which contravene the provisions of this Statute, so soon as circumstances permit and in any case on the expiry of such conventions, the modifications required to bring them into harmony with such provisions, so far as the geographical, economic or technical circumstances of the countries or areas concerned allow.

Article 41.

Without prejudice to the application of Article 24 of the Covenant of the League of Nations, all offices or bureaux which have been, or may be, set up by international conventions to facilitate the settlement between States of questions concerning transport by rail shall be regarded as animated by the same spirit as the organisations of the League of Nations, and — for the purposes of the execution of the present Statute — as extending, within their particular sphere, the action of these organisations; they will therefore exchange with the competent organisations of the League all relevant information concerning the fulfilment of their function of international co-operation.

Article 42.

The Contracting States shall take all necessary steps to communicate to the League of Nations all information likely to assist the organisations of the League in carrying out the tasks which fall to them with a view to the application of the present Convention.

Article 43.

It is understood that this Statute must not be interpreted as regulating in any way rights and obligations *inter se* of territories forming part of or placed under the protection of the same sovereign State, whether or not these territories are individually Contracting States.

Article 44.

Nothing in the preceding Articles is to be construed as affecting in any way the rights or duties of a Contracting State as Member of the League of Nations.

PROTOCOLE DE SIGNATURE DE LA CONVENTION
SUR LE RÉGIME INTERNATIONAL DES VOIES FERRÉES.

PROTOCOL OF SIGNATURE
TO THE CONVENTION ON THE INTERNATIONAL REGIME OF RAILWAYS.

Au moment de procéder à la signature de la Convention sur le régime international des voies ferrées, conclue à la date de ce jour, les sous-signés, dûment autorisés, sont convenus de ce qui suit :

1^o Il est entendu que toute différence de traitement entre pavillons, fondée exclusivement sur la considération du pavillon, doit être considérée comme discrimination de caractère malveillant au sens des articles 4 et 20 du Statut sur le régime international des voies ferrées.

2^o Dans le cas où un Etat ou territoire auquel la convention ne s'applique pas aurait même pavillon ou même nationalité qu'un Etat contractant, cet Etat ou ce territoire ne pourra se prévaloir d'aucun droit assuré par le présent statut au pavillon ou aux nationaux des Etats contractants.

Le présent protocole aura les mêmes force, valeur et durée que le statut conclu à la date de ce jour et dont il doit être considéré comme faisant partie intégrante.

Fait à Genève, le neuf décembre mil neuf cent vingt-trois.

At the moment of signing the Convention of to-day's date relating to the International Regime of Railways, the undersigned, duly authorised, have agreed as follows :

(1) It is understood that any differential treatment of flags based solely on the consideration of the flag should be considered as discrimination of an unfair nature in the sense of Articles 4 and 20 of the Statute on the International Regime of Railways.

(2) In the event of the flag or nationality of a Contracting State being identical with the flag or nationality of a State or territory which is outside the Convention, no claim can be advanced on behalf of the latter State or territory to participate in the benefits assured by this Statute to the flag or nationals of Contracting States.

The present Protocol will have the same force, effect and duration as the Statute of to-day's date, of which it is to be considered as an integral part.

Done at Geneva, the ninth day of December one thousand nine hundred and twenty-three.

[Suivent les mêmes signatures que celles figurant à la fin de la convention.]
[Here follow the same signatures as those appearing at the end of the Convention.]

N° 1130.

HONGRIE ET PAYS-BAS

Convention de commerce, avec protocole final, signés à La Haye, le 9 décembre 1924.

**HUNGARY
AND THE NETHERLANDS**

Commercial Convention, with Final Protocol, signed at The Hague, December 9, 1924.

N^o 1130. — CONVENTION¹ DE COMMERCE ENTRE LA HONGRIE ET
LES PAYS-BAS, SIGNÉE A LA HAYE, LE 9 DÉCEMBRE 1924.

Texte officiel français communiqué par le chargé d'affaires de la Délégation royale hongroise auprès de la Société des Nations et par le ministre des Pays-Bas à Berne. L'enregistrement de cette convention a eu lieu le 23 mars 1926.

SON ALTESSE SÉRÉNISSIME LE GOUVERNEUR DE HONGRIE et SA MAJESTÉ LA REINE DES PAYS-BAS, désireux de favoriser les relations économiques entre les deux pays, ont résolu de conclure une convention de commerce et ont nommé à cet effet pour leurs plénipotentiaires respectifs, savoir :

SON ALTESSE SÉRÉNISSIME LE GOUVERNEUR DE HONGRIE :

Le baron Paul FORSTER, son chargé d'affaires à La Haye ;

SA MAJESTÉ LA REINE DES PAYS-BAS :

Son Excellence Jonkheer H. A. VAN KARNEBEEK, son ministre des Affaires étrangères,

Lesquels, dûment autorisés à cet effet, sont convenus des dispositions suivantes :

I.

1. Les ressortissants de chacune des Hautes Parties contractantes seront traités sur le territoire de l'autre Partie sous tous les rapports et, notamment, en ce qui concerne l'établissement et l'exercice du commerce, de l'industrie et de la navigation, leurs biens mobiliers et immobiliers, leurs droits et intérêts, au moins aussi avantageusement que les ressortissants de la nation la plus favorisée.

2. Ils seront libres de régler leurs affaires sur le territoire de l'autre Partie, soit personnellement, soit par un intermédiaire de leur propre choix, sans être soumis à cet égard à d'autres restrictions que celles prévues par les lois et règlements en vigueur dans le territoire respectif. Ils auront, en se conformant aux lois du pays, le droit d'ester en justice et libre accès auprès des autorités.

3. Ils n'auront à payer pour l'exercice de leur commerce, de leur industrie et de leur navigation sur le territoire de l'autre Partie aucun impôt, taxe ou droit autres ou plus élevés que ceux qui sont perçus des nationaux.

II.

1. Les sociétés anonymes et autres sociétés commerciales, industrielles ou financières, y compris les compagnies de navigation qui ont leur siège sur le territoire de l'une des Hautes Parties con-

¹ L'échange des ratifications a eu lieu à Budapest, le 12 février 1926.

¹ TRADUCTION. — TRANSLATION.No. 1130. — COMMERCIAL CONVENTION² BETWEEN HUNGARY AND THE NETHERLANDS, SIGNED AT THE HAGUE, DECEMBER 9, 1924.

French official text communicated by the Chargé d'Affaires of the Royal Hungarian Delegation accredited to the League of Nations and by the Netherlands Minister at Berne. The registration of this Convention took place March 23, 1926.

HIS SERENE HIGHNESS THE REGENT OF HUNGARY and HER MAJESTY THE QUEEN OF THE NETHERLANDS, being desirous of promoting economic relations between the two countries, have resolved to conclude a Commercial Agreement and for this purpose have appointed as their Plenipotentiaries :

HIS SERENE HIGHNESS THE REGENT OF HUNGARY :

Baron Paul FORSTER, His Chargé d'Affaires at The Hague;

HER MAJESTY THE QUEEN OF THE NETHERLANDS :

His Excellency Jonkheer H. A. VAN KARNEBEEK, Her Minister for Foreign Affairs,

Who, being duly authorised for this purpose, have agreed upon the following provisions :

I.

(1) In all respects, and particularly as regards the establishment and exercise of trade, industry and shipping, as regards their movable and immovable property, and their rights and interests, the nationals of each of the High Contracting Parties shall, in the territory of the other Party, enjoy treatment as favourable as that accorded to nationals of the most favoured nation.

(2) They shall be free to conduct their affairs in the territory of the other Party either personally or by proxy of their own choosing, without being subjected in this respect to restrictions other than those provided by the laws and regulations in force in the territory concerned. Provided they conform to the laws of the country, they shall have the right to appear before the Courts and shall have free access to the authorities.

(3) In respect of the exercise of their trade, industry or shipping within the territory of the other Party, they shall not be required to pay any duties, taxes or rates other or higher than those levied on that Party's own nationals.

II.

(1) Incorporated companies and other commercial, industrial or financial companies, including shipping companies, which have their registered head offices in the territory of one of the High

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Budapest, February 12, 1926.

tractantes, et qui, d'après les lois de cette Partie, y sont légalement constituées, seront autorisées également sur le territoire de l'autre Partie à défendre tous leurs droits, et spécialement à ester en justice, en se soumettant aux lois et ordonnances y relatives, en vigueur sur le territoire de cette autre Partie.

2. L'admission des sociétés énoncées ci-dessus, légalement constituées sur le territoire de l'une des Hautes Parties contractantes, sur le territoire de l'autre Partie, sera régie par les lois et ordonnances en vigueur sur le territoire de l'Etat respectif.

3. Toutes les sociétés, une fois légalement établies, jouiront à tout égard du traitement sur le pied de la nation la plus favorisée.

III.

1. Chacune des Hautes Parties contractantes s'engage à accorder à l'autre le traitement le plus favorable qu'elle accorde ou pourrait accorder à l'avenir à un Etat tiers quelconque, en ce qui concerne l'exportation, l'importation, l'entreposage et le transit des marchandises, l'acquittement des droits ou des taxes et l'accomplissement des formalités douanières.

2. Les produits naturels ou fabriqués originaires de la Hongrie sont admis aux Pays-Bas et aux Indes néerlandaises, au Surinam et au Curaçao, et les produits naturels ou fabriqués originaires des Pays-Bas et des Indes néerlandaises du Surinam et du Curaçao sont admis en Hongrie au bénéfice du tarif le plus favorable que chacune des Hautes Parties contractantes accorde ou accordera à un Etat tiers quelconque, tant en ce qui concerne tous les droits et taxes qu'en ce qui concerne tous les coefficients, surtaxes ou majorations dont ces droits et taxes sont ou pourront être l'objet.

IV.

1. Les objets passibles de droits et servant d'échantillons, à l'exception des marchandises prohibées, seront admis de part et d'autre en franchise temporaire, sous réserve de l'observation des formalités douanières nécessaires pour en assurer la réexportation intégrale.

2. Les marques de reconnaissance apposées aux échantillons par les autorités de l'une des Hautes Parties contractantes seront, pour l'établissement de leur identité, reconnues par les autorités de l'autre Partie, bien entendu que celles-ci auront la faculté, dans tous les cas où cela leur paraîtra nécessaire, d'y apposer à côté les marques de reconnaissance nationales.

3. Le bénéfice de cette franchise peut être retiré aux voyageurs et aux maisons de commerce qui ne se conforment pas aux conditions établies.

V.

Aussi pour les cas non prévus par les articles précédents les Hautes Parties contractantes s'accordent réciproquement le traitement sur le pied de la nation la plus favorisée pour tout ce qui concerne le commerce, l'industrie, la navigation et le service consulaire.

VI.

Tout différend sur l'interprétation, l'application ou l'exécution de la présente convention qui n'a pu être résolu entre les Hautes Parties contractantes par la voie diplomatique sera soumis à la Cour permanente de Justice internationale.

Contracting Parties and are legally constituted in conformity with that Party's laws, shall also be entitled within the territory of the other Party to defend all their rights, and particularly to appear in Court, provided they submit to the laws and corresponding ordinances in force in the territory of that Party.

(2) The admission to the territory of the other Party of the companies referred to above which have been legally constituted in the territory of one of the High Contracting Parties shall be governed by the laws and ordinances in force in the territory of the latter State.

(3) All companies, once they have been legally established, shall enjoy in every respect the same treatment as that accorded to the most favoured nation.

III.

(1) Each of the High Contracting Parties shall undertake to grant to the other the most favourable treatment it has granted or hereafter may grant to any third State as regards exportation, importation, warehousing and the transit of goods, the payment of duties or taxes and compliance with Customs formalities.

(2) Natural products or manufactured articles originating in Hungary shall be admitted into the Netherlands, the Dutch East Indies, Surinam and Curaçao, and the natural products or manufactured articles originating in the Netherlands, the Dutch East Indies, Surinam and Curaçao shall be admitted into Hungary at the most favourable rates which either of the High Contracting Parties has granted, or may hereafter grant, to any third State, both as regards all charges and taxes, and all co-efficients, additional charges or increases to which such duties are or may hereafter be subject.

IV.

(1) Articles liable to Customs duty and imported as samples — with the exception of goods the import of which is prohibited — shall temporarily be admitted by both Parties duty free, subject to the observance of the Customs formalities required to ensure that these articles will be re-exported exactly as they entered the country.

(2) The recognition marks affixed to the samples by the authorities of one of the High Contracting Parties shall, for the purpose of establishing their identity, be recognised by the authorities of the other Party, though the latter shall be entitled, whenever they think necessary, to add their own national recognition marks.

(3) This privilege of exemption from Customs duties may be withdrawn in the case of commercial travellers and firms which do not conform to the established regulations.

V.

In addition, in cases not provided for in the preceding Articles, the High Contracting Parties shall grant each other the same treatment as that accorded to the most-favoured nation in all matters connected with trade, industry, shipping and the consular service.

VI.

Any dispute in regard to the interpretation, application or execution of the present Treaty which cannot be settled between the High Contracting Parties by the diplomatic channel, shall be submitted to the Permanent Court of International Justice.

VII.

Les dispositions de la présente convention sont applicables aux Pays-Bas et aux Indes néerlandaises, au Surinam et au Curaçao.

VIII.

La présente convention sera ratifiée et les ratifications seront échangées à Budapest aussitôt que faire se pourra. Elle entrera en vigueur quinze jours après l'échange des ratifications et demeurera obligatoire pendant une année, à partir du jour de son entrée en vigueur, avec tacite reconduction pour une même période, chaque fois qu'elle ne sera pas dénoncée par une des Hautes Parties contractantes au moins six mois avant l'échéance.

En foi de quoi les plénipotentiaires ont signé la présente convention.

Fait en double à La Haye, le neuf décembre mil neuf cent vingt-quatre.

KARNEBEEK.

FORSTER.

PROTOCOLE.

Au moment de procéder à la signature de la convention de commerce conclue à la date de ce jour, les plénipotentiaires soussignés ont fait la déclaration suivante :

Il est entendu que la présente convention ne déroge en rien aux avantages réservés exclusivement aux Puissances associées et alliées en vertu de certaines dispositions du Traité de Trianon.

LA HAYE, le 9 décembre 1924.

FORSTER.

KARNEBEEK.

ÉCHANGE DE NOTES

Communiqué par le ministre des Pays-Bas à Berne, le 13 avril 1926.

I.

LA HAYE, le 9 décembre 1924.

MONSIEUR LE MINISTRE,

J'ai l'honneur de porter à la connaissance de Votre Excellence qu'il est bien entendu, que, pour l'application de la Convention de commerce conclue aujourd'hui entre le Gouvernement royal de Hongrie et le Gouvernement de la Reine, les stipulations des traités de droit international privé, et notamment des traités y relatifs de La Haye, ne pourront être invoquées.

Veuillez agréer, Monsieur le Ministre, l'assurance renouvelée de ma haute considération.

FORSTER.

Son Excellence

Monsieur le Jonkheer H. A. DE KARNEBEEK,

Ministre des Affaires étrangères,

La Haye.

VII.

The provisions of this Agreement shall apply to the Netherlands, the Dutch East Indies, Surinam and Curaçao.

VIII.

The present Agreement shall be ratified and the ratifications shall be exchanged at Budapest as soon as possible. It shall come into force fifteen days after the exchange of ratifications and it shall remain binding for one year as from the date of its coming into force and shall be regarded as tacitly renewed for every subsequent year unless it is denounced by one of the High Contracting Parties not later than six months before the expiration of this term.

In faith whereof the Plenipotentiaries have signed the present Agreement.

Done in duplicate at The Hague on the ninth of December one thousand nine hundred and twenty-four.

KARNEBEEK.

FORSTER.

PROTOCOL.

On signing the Commercial Agreement concluded this day, the undersigned Plenipotentiaries made the following declaration :

It shall be understood that the present Agreement shall not in any way detract from the advantages reserved exclusively for the Allied and Associated Powers in virtue of certain clauses of the Treaty of Trianon.

THE HAGUE, *December 9, 1924.*

FORSTER.

KARNEBEEK.

EXCHANGE OF NOTES.

Communicated by the Netherlands Minister at Berne, April 13, 1926.

I.

THE HAGUE, *December 9, 1924.*

YOUR EXCELLENCY,

I have the honour to inform Your Excellency that it is fully understood that the provisions of the Treaties on International Private Law and in particular those of the Hague Treaties concerning this matter, cannot be invoked in connection with the application of the Commercial Convention which has been concluded on this day between the Royal Hungarian Government and Her Majesty's Government.

I have the honour to be, etc.

FORSTER.

H. E. Jonkheer H. A. VAN KARNEBEEK,
Minister for Foreign Affairs,
The Hague.

II.

LA HAYE, le 9 décembre 1924.

MONSIEUR LE BARON,

J'ai l'honneur de porter à la connaissance de Votre Excellence qu'il est bien entendu, que, pour l'application de la Convention de commerce conclue aujourd'hui entre le Gouvernement de la Reine et le Gouvernement royal de Hongrie, les stipulations des traités de droit international privé, et notamment des traités y relatifs de La Haye, ne pourront être invoquées.

Veuillez agréer, Monsieur le Baron, l'assurance renouvelée de ma considération très distinguée.

VAN KARNEBEEK.

Monsieur le baron FORSTER,
Chargé d'Affaires de Hongrie,
La Haye.

III.

MINISTÈRE DES AFFAIRES
ÉTRANGÈRES.

Direction des Affaires
économiques.

N° 38809.

LA HAYE, le 12 janvier 1925.

MONSIEUR LE BARON,

Lors des négociations qui ont eu lieu entre vous et le chef de la Direction des Affaires économiques de mon département au sujet du traité de commerce conclu entre nous en date du 9 décembre 1924, la question des spécifications détaillées dans les tarifs douaniers a fait l'objet d'un échange de vues.

En vertu de la conclusion à laquelle cet échange de vues a abouti, je tiens à vous faire savoir par la présente que le Gouvernement de la Reine, désireux de favoriser autant que possible les relations commerciales entre nos deux pays, s'empressera d'éviter que, par des spécifications trop détaillées dans les tarifs douaniers et des différenciations de droits pour des articles analogues y correspondant, la valeur et la signification pratiques de la clause de la nation la plus favorisée ne soient rendues problématiques.

Je saisis cette occasion, Monsieur le Baron, pour vous renouveler l'assurance de ma considération très distinguée.

VAN KARNEBEEK.

Monsieur le baron FORSTER DE PUSZTAKÉR,
Chargé d'affaires de Hongrie.

IV.

MAGYAR KIR. KÖVETSÉG.
Légation royale de Hongrie
N° 48/A.
1925.

LA HAYE, le 13 janvier 1925.

MONSIEUR LE MINISTRE,

En réponse à la lettre de Votre Excellence du 12 de ce mois, N° 38809, j'ai l'honneur de lui faire savoir que le Gouvernement hongrois, désireux de favoriser autant que possible les relations

II.

THE HAGUE, *December 9, 1924.*

MONSIEUR LE BARON,

I have the honour to inform you that it is fully understood that the provisions of the Treaties on International Private Law and in particular those of the Hague Treaties concerning this matter cannot be invoked in connection with the application of the Commercial Convention which has been concluded on this day between the Royal Hungarian Government and Her Majesty's Government.

I have the honour to be, etc.,

VAN KARNEBEEK.

Monsieur le Baron FORSTER,
Hungarian Chargé d'Affaires,
The Hague.

III.

MINISTRY OF FOREIGN AFFAIRS,
Economic Bureau.
No. 38809.

THE HAGUE, *January 12, 1925.*

MONSIEUR LE BARON,

During the negotiations which took place between you and the Head of the Directorate of Economic Affairs of my Department with regard to the Treaty of Commerce concluded between us on December 9, 1924, the question of detailed specifications in the Customs tariffs was the subject of an exchange of views.

In accordance with the conclusions which resulted from those conversations, I now beg to inform you that Her Majesty's Government, being desirous of encouraging commercial relations between our two countries in every possible way, will take steps to ensure that the practical value and meaning of the most-favoured-nation clause shall not be placed in jeopardy by the use of excessively detailed specifications in the Customs tariffs or by a differentiation in the duties imposed on articles of the same nature corresponding to such specifications.

I have the honour to be, etc.,

VAN KARNEBEEK.

Monsieur le Baron FORSTER DE PUSZTAKÉR,
Hungarian Chargé d'Affaires.

IV.

MAGYAR KIR. KÖVETSEG
Royal Hungarian Legation.
No. 48/A.
1925.

THE HAGUE, *January 13, 1925.*

YOUR EXCELLENCY,

In reply to Your Excellency's letter, No. 38809, of the 12th inst., I have the honour to inform you that the Hungarian Government, being desirous of encouraging commercial relations between

commerciales entre nos deux pays, s'empressera d'éviter que, par des spécifications trop détaillées dans les tarifs douaniers et des différenciations de droits pour des articles analogues y correspondant, la valeur et la signification pratique de la clause de la nation la plus favorisée ne soient rendues problématiques.

Je saisis cette occasion, Monsieur le Ministre, pour vous renouveler l'assurance de ma considération très distinguée

FORSTER,

Chargé d'affaires de Hongrie.

A Son Excellence

Monsieur le Jonkheer Mr. Dr. H. A. VAN KARNEBEEK,
Ministre des Affaires étrangères de Sa Majesté
la Reine des Pays-Bas,
La Haye.

our two countries in every possible way, will take steps to ensure that the practical value and meaning of the most-favoured-nation clause shall not be placed in jeopardy by the use of excessively detailed specifications in the Customs tariffs or by a differentiation in duties imposed on articles of the same nature corresponding to such specifications.

I have the honour, etc.,

FORSTER,
Hungarian Chargé d'Affaires.

His Excellency
Jonkheer H. A. VAN KARNEBEEK,
Netherlands' Minister for Foreign Affairs,
The Hague.

DANEMARK ET SIAM

Traité d'amitié, de commerce et de navigation, avec protocole final et protocole concernant la juridiction applicable dans le Royaume de Siam aux sujets danois, signés à Copenhague, le 1^{er} septembre 1925, et échange de notes y relatif, Copenhague, les 1^{er} septembre 1925, et 1^{er} mars 1926.

DENMARK AND SIAM

Treaty of Friendship, Commerce and Navigation, with Final Protocol and Protocol concerning Jurisdiction applicable to the Kingdom of Siam to Danish Subjects, signed at Copenhagen, September 1, 1925, and Exchange of Notes relating thereto, Copenhagen, September 1, 1925, and March 1, 1926.

No. 1131. — TREATY¹ OF FRIENDSHIP, COMMERCE AND NAVIGATION BETWEEN DENMARK AND SIAM, SIGNED AT COPENHAGEN, SEPTEMBER 1, 1925.

Texte officiel anglais communiqué par le ministre de Danemark à Berne et par le chargé d'affaires de Siam à Paris. L'enregistrement de ce traité a eu lieu le 24 mars 1926.

PREAMBLE.

HIS MAJESTY THE KING OF DENMARK AND ICELAND and HIS MAJESTY THE KING OF SIAM, being desirous of strengthening the relations of amity and good understanding which happily exist between the two States, and being convinced that this cannot be better accomplished than by revising the treaties hitherto existing between the two countries, have resolved to complete such revision, based upon the principles of equity and mutual benefit, and for that purpose have named as their Plenipotentiaries, that is to say :

HIS MAJESTY THE KING OF DENMARK AND ICELAND :

Carl Poul Oscar Count MOLTKE, His Minister for Foreign Affairs, etc. ;

HIS MAJESTY THE KING OF SIAM :

His Serene Highness the Prince VIPULYA SVASTIVONGS, His Envoy Extraordinary and Minister Plenipotentiary, etc ;

Who, after having communicated to each other their respective full powers, found to be in good and due form, have agreed upon the following articles :

Article 1.

There shall be constant peace and perpetual friendship between the Kingdom of Denmark and the Kingdom of Siam.

Article 2.

The subjects of each of the High Contracting Parties upon submitting themselves to the laws and regulations there in force shall have liberty to enter, travel and reside in the territory of the other. They shall furthermore be entitled there to engage in religious, educational and charitable work, to employ agents of their choice, to lease land or buildings for residential, commercial,

¹ L'échange des ratifications a eu lieu à Copenhague, le 13 mars 1926.

¹ TRADUCTION. — TRANSLATION.N^o 1131. — TRAITÉ² D'AMITIÉ, DE COMMERCE ET DE NAVIGATION
ENTRE LE DANEMARK ET LE SIAM, SIGNÉ A COPENHAGUE,
LE 1^{er} SEPTEMBRE 1925.

English official text communicated by the Danish Minister at Berne and by the Siamese Chargé d'Affaires at Paris. The registration of this Treaty took place March 24, 1926.

PRÉAMBULE.

SA MAJESTÉ LE ROI DE DANEMARK ET D'ISLANDE et SA MAJESTÉ LE ROI DE SIAM, désireux de resserrer les liens d'amitié et de bonne entente déjà heureusement existants entre les deux Etats, et convaincus que cet objet ne saurait être mieux atteint que par la revision des traités conclus précédemment entre les deux Etats, ont résolu de procéder à cette revision dans un esprit d'équité et au bénéfice mutuel des deux Parties, et ont désigné, à cet effet, pour leurs plénipotentiaires :

SA MAJESTÉ LE ROI DE DANEMARK ET D'ISLANDE :

Carl Poul Oscar, comte MOLTKE, ministre des Affaires étrangères, etc. ;

SA MAJESTÉ LE ROI DE SIAM :

Son Altesse Sérénissime le prince VIPULYA SVASTIVONGS, envoyé extraordinaire et ministre plénipotentiaire de Sa Majesté le Roi de Siam, etc. ;

Lesquels, après s'être communiqué leurs pleins pouvoirs, reconnus en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Il y aura paix constante et amitié perpétuelle entre le Royaume de Danemark et le Royaume de Siam.

Article 2.

Les ressortissants de chacune des Hautes Parties contractantes auront pleine liberté d'entrer dans le territoire de l'autre Partie, d'y voyager et d'y résider, sous la condition de se conformer aux lois et règlements en vigueur dans le pays. Ils pourront en outre s'occuper d'œuvres religieuses, d'éducation et de charité, employer des agents de leur choix, prendre à bail des terrains ou bâti-

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Copenhagen, March 13, 1926.

industrial, religious, charitable and other lawful purposes upon the same terms as subjects or citizens of the most favoured nation submitting themselves to the laws and regulations there established.

In all that relates to their commercial, shipping, industrial and agricultural pursuits, and to callings and professions, as well as with regard to the acquisition, possession and disposition of property-rights of every description, the subjects of either of the High Contracting Parties shall throughout the whole extent of the territory of the other be placed in all respects on the same footing as the subjects or citizens of the most favoured nation.

They shall not be compelled, under any pretext whatever, to pay any internal charges or taxes other or higher than those that are or may be exacted from native subjects or from the subjects or citizens of the most favoured nation.

The subjects of each of the High Contracting Parties shall receive, in the territory of the other, the most constant protection and security for their persons and property and shall enjoy in this respect the same rights and privileges as are or may be granted to native subjects or to the subjects or citizens of the most favoured nation upon submitting themselves to the laws and regulations locally in force.

They shall, however, be exempt in the territory of the other from compulsory military service either on land, on sea or in the air, in the regular forces, in the national guard or in the militia ; from all contributions imposed in lieu of personal military service, and from all forced loans ; they shall also be exempt from military exactions or contributions unless imposed on them upon the same terms as upon native subjects as owners, lessees or occupiers of immovable property, in which regard, however, they shall enjoy the same treatment as native subjects or the subjects or citizens of the most favoured nation.

The subjects of each of the High Contracting Parties shall enjoy in the territory of the other entire liberty of conscience, and, subject to the laws, ordinances, and regulations there in force, shall enjoy the right of private or public exercise of their worship.

Article 3.

The dwellings, warehouses, manufactories, shops, and all other buildings of the subjects of each of the High Contracting Parties in the territory of the other, together with all premises used in connection therewith for lawful purposes, shall be exempt from visits and searches, and from examinations or inspections of books, papers, or accounts therein located except under the conditions and with the forms prescribed by the laws, ordinances, and regulations applying to native subjects or to subjects or citizens of the most favoured nation.

Article 4.

There shall be full and entire freedom of commerce and navigation between the territories of the two High Contracting Parties.

The subjects of either of the High Contracting Parties shall have liberty freely and securely to come with their ships and cargoes to all places, ports, and waterways in the territory of the other which are or may hereafter be opened to foreign commerce and navigation.

Article 5.

The High Contracting Parties agree that no prohibitions or restrictions shall be placed upon the importation, exportation, or transit of any article of commerce between the two countries which shall not be applicable to all countries alike or to such countries as are subject to the same conditions.

ments, destinés à l'habitation ou à un usage licite quelconque, commercial, industriel, religieux, charitable ou autre, comme les ressortissants de la nation la plus favorisée, à la condition de se conformer aux lois et règlements en vigueur dans le pays.

Pour tout ce qui concerne leur activité en matière de commerce, de navigation, d'industrie et d'agriculture et l'exercice de leurs métiers et professions, aussi bien qu'en ce qui concerne l'acquisition, la possession et la disposition de droits de propriété de toute nature, les ressortissants de l'une des deux Parties contractantes seront, dans toute l'étendue du territoire de l'autre Partie, placés à tous égards sur le même pied que les ressortissants de la nation la plus favorisée.

Ils ne pourront être tenus, sous aucun prétexte, d'acquitter des taxes ou impôts intérieurs autres ou plus élevés que ceux qui sont ou pourraient être perçus sur les nationaux ou les ressortissants de la nation la plus favorisée.

Les ressortissants de chacune des Hautes Parties contractantes seront assurés, sur le territoire de l'autre, de la protection et de la sécurité complète et permanente de leurs personnes et de leurs biens et jouiront, à cet égard, des droits et privilèges qui sont ou pourraient être accordés aux ressortissants nationaux ou aux ressortissants de la nation la plus favorisée, à condition de se conformer aux lois et règlements en vigueur dans le pays.

Toutefois, ils seront exempts, sur le territoire de l'autre Partie, du service militaire obligatoire, dans les forces terrestres, navales et aériennes de l'armée régulière, de la garde nationale ou de la milice ; ils ne seront astreints à aucune contribution imposée aux lieux et places du service militaire personnel, ni à aucun emprunt forcé ; ils seront également exempts de toute réquisition ou contribution d'ordre militaire, à moins que ces obligations ne leur soient imposées dans les mêmes conditions qu'aux ressortissants nationaux, en leur qualité de propriétaires, de locataires ou d'occupants de propriétés immobilières ; toutefois, ils jouiront, à cet égard, du même traitement que les ressortissants nationaux ou les sujets ou citoyens de la nation la plus favorisée.

Les ressortissants de chacune des Hautes Parties contractantes jouiront, dans toute l'étendue du territoire de l'autre Partie, d'une entière liberté de conscience et pourront se livrer à l'exercice privé ou public de leur culte, en se conformant aux lois, ordonnances et règlements du pays.

Article 3.

Les habitations, entrepôts, manufactures, boutiques et tous autres bâtiments appartenant aux ressortissants de chacune des Hautes Parties contractantes sur le territoire de l'autre Partie, ainsi que tous les locaux en dépendant et utilisés à des fins licites, ne pourront faire l'objet de visites domiciliaires ou de perquisitions et il ne sera point permis d'y examiner ou inspecter livres, papiers ou comptes, sauf sous les conditions et dans les formes prescrites par les lois, ordonnances et règlements applicables aux nationaux ou aux ressortissants de la nation la plus favorisée.

Article 4.

Pleine et entière liberté de commerce et de navigation existera entre les territoires des deux Hautes Parties contractantes.

Les ressortissants de chacune des Hautes Parties contractantes pourront librement, et en toute sûreté, se rendre avec leurs navires et leurs cargaisons dans tous les lieux, ports et voies navigables du territoire de l'autre Partie, qui sont ou qui seront ouverts à la navigation et au commerce extérieurs.

Article 5.

Les Hautes Parties contractantes conviennent de n'établir, sur aucun article faisant l'objet d'un commerce entre les deux pays, d'interdiction ou de restriction d'importation, d'exportation ou de transit qui ne soit applicable dans la même mesure à tous les pays ou aux pays subordonnés aux mêmes conditions.

The foregoing provision shall not be applicable to :

- (1) Prohibitions or restrictions upon munitions of war ;
- (2) Prohibitions or restrictions for reasons of national or public safety or public health ;
- (3) Prohibitions or restrictions upon articles which are or may hereafter become the object of Government monopoly ;
- (4) Prohibitions or restrictions for the protection of cattle or plants against disease, noxious insects, or parasites.

Article 6.

The subjects of each of the High Contracting Parties shall have free access to the Courts of Justice of the other in pursuit and defence of their rights ; they shall be at liberty, equally with subjects of the other Party and with the subjects or citizens of the most favoured nation to choose and employ lawyers, advocates, and representatives to pursue and defend their rights before such Courts. No surety or deposit of any kind which is not under similar circumstances required of native subjects shall be demanded of the subjects of one of the High Contracting Parties who are plaintiffs or interveners before the Courts of the other Party. The same rule shall apply as to the deposit which may be demanded of plaintiffs or interveners in order to guarantee the payment of judicial fees.

Article 7.

Commercial, industrial, financial, and insurance companies and all other companies of economic character, duly established in accordance with the laws of either of the High Contracting Parties, and domiciled in the territory of such Party, are authorized within the territory of the other Party, upon conforming themselves to the laws and regulations of the latter, to exercise their rights and to appear in the Courts as plaintiffs or defendants.

Such companies shall upon the conditions laid down in the legislation of this latter country and upon obtaining the necessary authorization in those cases where such authorization is required by the laws of said country, have liberty there to settle, to establish branches or agencies, and to carry on their activities.

With regard to the carrying on of their activities as well as with regard to the right to acquire, to possess and to lease movable and immovable property, such companies, once admitted, shall enjoy the same treatment as is granted or may be granted to similar companies of the most favoured nation.

Neither in respect of their activities nor of their property shall they be subject to other or higher imposts, taxes, or dues of whatever nature than those which are applied or may be applied to the companies of the most favoured nation ; and only such business of the said companies as is transacted on the territory of the other Contracting Party and such of their property as is actually found there shall be subject to any imposts, taxes, or dues.

Article 8.

The High Contracting Parties pledge themselves in all matters relating to transit to grant each other the treatment of the most favoured nation.

However, neither Contracting Party shall by this article be bound to afford transit for goods whose importation is prohibited, either as a measure for the safety of the public or the security of the State or as a sanitary measure or as a precaution against diseases of animals or plants.

La disposition qui précède ne sera pas applicable :

1. Aux interdictions ou restrictions concernant les munitions de guerre ;
2. Aux interdictions ou restrictions promulguées dans l'intérêt de la sécurité nationale ou publique ou de l'hygiène publique ;
3. Aux interdictions ou restrictions concernant des articles qui font ou pourraient faire l'objet d'un monopole d'Etat ;
4. Aux interdictions ou restrictions en vue de protéger le bétail ou les plantes contre les maladies, les insectes nuisibles ou les parasites.

Article 6.

Les ressortissants de chacune des Hautes Parties contractantes auront libre accès aux tribunaux de l'autre Partie, tant pour la poursuite que pour la défense de leurs droits ; ils auront la même liberté que les nationaux et les ressortissants de la nation la plus favorisée dans le choix et l'emploi d'hommes de loi, avocats et mandataires, chargés de les représenter en justice. Aucune caution, ni aucun dépôt, de quelque nature que ce soit, qui ne seraient pas exigés, dans les mêmes circonstances, des nationaux du pays, ne pourront être imposés aux ressortissants de l'une des Hautes Parties contractantes qui seront demandeurs ou intervenants devant les tribunaux de l'autre Partie. La même règle s'appliquera au versement qui pourrait être exigé des demandeurs ou des intervenants pour garantir le paiement des frais judiciaires.

Article 7.

Les sociétés commerciales, industrielles, financières et les compagnies d'assurances et toutes les autres sociétés ayant un caractère économique, dûment constituées conformément à la législation de l'une des Hautes Parties contractantes et domiciliées sur le territoire de cette Partie, pourront exercer leurs droits et ester en justice sur le territoire de l'autre Partie, à condition de se conformer aux lois et règlements de ladite Partie.

Ces sociétés auront le droit de s'établir dans le territoire de l'autre Partie, d'y fonder des succursales et d'y poursuivre leurs opérations aux conditions fixées par la législation du pays en question et après avoir obtenu l'autorisation nécessaire lorsque cette autorisation est prescrite par la législation dudit pays.

En ce qui concerne leurs opérations, ainsi que le droit d'acquérir, de posséder et de prendre à bail des propriétés mobilières et immobilières, ces sociétés, une fois admises, jouiront du traitement qui est ou pourrait être accordé à des sociétés analogues de la nation la plus favorisée.

Ni en ce qui concerne leurs opérations ni en ce qui concerne leurs biens, ces sociétés ne pourront être soumises à des impôts, taxes ou droits, de quelque nature que ce soit, autres ou plus élevés que ceux qui sont ou pourraient être appliqués aux sociétés de la nation la plus favorisée ; et seules les transactions desdites sociétés effectuées sur le territoire de l'autre Partie contractante, ainsi que leurs biens situés effectivement sur ledit territoire, pourront être soumis à des impôts, taxes ou droits.

Article 8.

Les Hautes Parties contractantes s'engagent à s'accorder mutuellement le traitement de la nation la plus favorisée en matière de transit.

Toutefois, aucune des deux Parties contractantes ne sera tenue, aux termes du présent article, d'autoriser le transit des marchandises dont l'importation est interdite, soit par mesure de sécurité publique ou de défense nationale, soit par mesure sanitaire, soit encore à titre préventif contre les épizooties et épiphyties.

Goods in transit shall not be subject to any special dues in respect of transit (including entry and exit), except to such dues as are intended solely to defray expenses of supervision and administration entailed by such transit, and such dues as are imposed on account of transactions with the goods in the course of their warehousing or their transport.

For the purpose of this article "transit" and "goods in transit" shall be interpreted according to the definition contained in Article 1 of the Statute on Freedom of Transit¹, adopted by the Barcelona Conference on April 14, 1921.

Article 9.

Each of the High Contracting Parties agrees to grant to the other national treatment or most-favoured-nation treatment in all that relates to the transport on or through its territory of persons, baggage and goods.

Article 10.

Goods of every nature, originating within the territory of one of the High Contracting Parties and imported into the territory of the other, shall not there be subjected to excise, octroi, or consumption duties higher than those which are or may be levied on similar goods of the most favoured nation.

Article 11.

The Kingdom of Denmark recognizes that the principle of national autonomy should apply to the Kingdom of Siam in all that pertains to the rates of duties on importations and exportations of merchandise, drawbacks, and transit and all other taxes and impositions; and subject to the condition of equality of treatment with other nations in these respects, Denmark agrees to assent to increases by Siam in its tariff to rates higher than those established by existing treaties, on the further condition, however, that all other nations entitled to claim special tariff treatment in Siam assent to such increases freely and without the requirement of any compensatory benefit or privilege.

Article 12.

Articles, the produce or manufacture of Denmark (including Greenland) and articles, the produce or manufacture of Siam, shall on their importation into the territory of the other Party in all matters relating to import duties, taxes, or charges of any kind enjoy a treatment at least as favourable as that which is or may be granted to articles of the most favoured nation.

Articles exported from Denmark to Siam and articles exported from Siam to Denmark shall in all matters relating to export duties, taxes, or charges of any kind enjoy a treatment at least as favourable as that which is or may be granted to articles exported to the most favoured nation.

The said treatment of the most favoured nation shall be interpreted to include the Customs regime, all Customs formalities, drawbacks, the use of bonded warehouses, and certificates of origin.

Article 13.

All articles which are or may legally be imported into the ports of the territory of the Kingdom of Siam in Siamese vessels or vessels of a third Power, may likewise be imported into those ports

¹ Vol. VII, page 11; vol. XI, page 406; vol. XV, page 304; vol. XIX, page 278; vol. XXIV, page 154; vol. XXXI, page 244; vol. XXXV, page 298 et vol. XXXIX, page 166 de ce recueil.

Les marchandises en transit ne seront soumises à aucun droit spécial en raison du transit (y compris l'entrée et la sortie), elles ne seront assujetties qu'aux droits uniquement destinés à couvrir les frais de surveillance et d'administration occasionnés par ledit transit et aux droits imposés en raison des transactions dont ces marchandises pourraient faire l'objet pendant leur séjour à l'entrepôt ou leur transport.

Aux fins du présent article, les mots « transit » et « marchandises en transit » seront interprétés conformément à la définition contenue à l'article premier du Statut sur la liberté du transit¹, adopté par la Convention de Barcelone, le 14 avril 1921.

Article 9.

Chacune des Hautes Parties contractantes convient d'accorder à l'autre le traitement national ou le traitement de la nation la plus favorisée pour tout ce qui concerne le transport des personnes, bagages et marchandises dans son territoire ou en transit à travers son territoire.

Article 10.

Les marchandises de toute nature, originaires du territoire de l'une des hautes Parties contractantes et importées dans le territoire de l'autre Partie ne pourront y être assujetties à des droits d'accise, d'octroi ou de consommation supérieurs à ceux qui grèvent ou qui pourraient grever les produits analogues de la nation la plus favorisée.

Article 11.

Le Royaume de Danemark reconnaît, en principe, l'autonomie nationale du Royaume de Siam pour tout ce qui concerne le tarif des droits de douane à l'importation et à l'exportation des marchandises, les « drawbacks », les taxes de transit et toutes autres taxes et impositions ; et, sous réserve de jouir du même traitement à cet égard que les autres nations, le Danemark consent que le Siam majore son tarif douanier au delà des limites fixées par les traités existants, pourvu que, toutefois, toutes les autres nations qui sont fondées à se réclamer d'un régime douanier spécial au Siam consentent librement à ces majorations, sans exiger, en retour, aucun avantage ou privilège particulier.

Article 12.

Les produits naturels ou articles manufacturés originaires du Danemark (y compris le Groënland) et importés au Siam, et les produits naturels ou articles manufacturés originaires du Siam et importés au Danemark (y compris le Groënland), jouiront, en tout ce qui concerne les droits, impôts ou taxes d'importation de toute sorte, d'un traitement au moins aussi favorable que le traitement qui est ou qui pourrait être accordé aux articles de la nation la plus favorisée.

Les articles exportés du Danemark à destination du Siam et les articles exportés du Siam à destination du Danemark jouiront, en tout ce qui concerne les droits, impôts ou taxes d'exportation de toute sorte, d'un traitement au moins aussi favorable que le traitement qui est ou qui pourrait être accordé aux articles exportés à destination de la nation la plus favorisée.

Ledit traitement de la nation la plus favorisée sera interprété de manière à comprendre le régime douanier, toutes les formalités douanières, les « drawbacks », l'usage des entrepôts en douane et les certificats d'origine.

Article 13.

Tous les articles qui sont ou peuvent être licitement importés dans les ports du territoire du Royaume de Siam, sur des navires siamois ou des navires d'une tierce Puissance, pourront être

¹ Vol. VII, page 11 ; Vol. XI, page 406 ; Vol. XV, page 304 ; Vol. XIX, page 278 ; Vol. XXIV, page 154 ; Vol. XXXI, page 244 ; Vol. XXXV, page 298 and Vol. XXXIX, page 166 of this Series.

in Danish vessels, without being liable to any other or higher duties or charges of whatever denomination than if such articles were imported in Siamese vessels or vessels of a third Power; and, reciprocally, all articles which are or may legally be imported into the ports of the territory of the Kingdom of Denmark in Danish vessels or vessels of a third Power, may likewise be imported into those ports in Siamese vessels, without being liable to any other or higher duties or charges of whatever denomination than if such articles were imported in Danish vessels or vessels of a third Power. Such reciprocal equality of treatment shall take effect without distinction, whether such articles come directly from the place of origin or from any other place.

In the same manner there shall be perfect equality of treatment in regard to exportation, so that the same internal and export duties shall be paid and the same bounties and drawbacks allowed in the territory of either of the High Contracting Parties on the exportation of any article which is or may legally be exported therefrom, whether such exportation take place in Siamese or Danish vessels or vessels of a third Power and whatever may be the port of destination, whether a port of either of the High Contracting Parties or of any third Power.

Article 14.

The merchant vessels of either of the High Contracting Parties, whether in ballast or with cargoes, which arrive at or depart from the ports of the other Party shall enjoy the same rights, privileges, liberties, favours, immunities, and exemptions in matters of navigation as those which are or may be enjoyed by national vessels or by those of the most favoured nation, from whatever place such vessels may arrive and whatever may be their place of destination.

No duties of tonnage, harbour, pilotage, lighthouse, quarantine or other similar or corresponding duties of whatever nature, or under whatever denomination levied in the name or for the profit of the Government, public functionaries, private individuals, corporations, or establishments of any kind shall be imposed in the ports of the territory of either country upon the vessels of the other country, which shall not equally and under the same conditions be imposed in the like cases on national vessels or vessels of a third Power.

Article 15.

In all that concerns the entering, clearing, stationing, loading, and unloading of vessels in the ports, basins, docks, roadsteads, harbours, or waterways of the two countries, no privilege shall be granted to national vessels or to vessels of a third Power which shall not equally be granted to vessels of the other country; the intention of the High Contracting Parties being that in these respects the vessels of each shall receive the treatment accorded to national vessels or to vessels of the most favoured nation.

Article 16.

The coasting trade and the national fisheries of each of the High Contracting Parties are excepted from the provisions of the present Treaty, and shall be regulated according to the laws, ordinances and regulations of Denmark and Siam respectively.

Article 17.

A merchant vessel of either of the High Contracting Parties which may be compelled by stress of weather, or by reason of any other distress, to take shelter in a port of the other, shall be at

également importés dans lesdits ports sur des navires danois, sans être assujettis à des droits ou redevances, sous quelque dénomination que ce soit, autres ou plus élevés que si ces articles étaient importés sur des navires siamois ou des navires d'une tierce Puissance ; réciproquement, tous les articles qui sont ou peuvent être licitement importés dans les ports du territoire du Royaume de Danemark sur des navires danois ou des navires d'une tierce Puissance, pourront être également importés dans lesdits ports, sur des navires siamois, sans être assujettis à des droits ou redevances, sous quelques dénomination que ce soit, autres ou plus élevés que si ces articles étaient importés sur des navires danois ou des navires d'une tierce Puissance. Cette réciprocité de traitement sera accordée, sans qu'il y ait lieu de distinguer si ces articles viennent directement de leur lieu d'origine ou de tout autre lieu.

Dans le même ordre d'idées, il y aura parfaite égalité de traitements en ce qui concerne l'exportation, en sorte que les mêmes droits intérieurs et les mêmes droits d'exportation seront perçus et que les mêmes primes et « drawbacks » seront accordés, sur le territoire de chacune des deux Parties contractantes, à l'exportation de tout article qui en est ou qui pourra en être licitement exporté, que cette exportation s'effectue sur des navires siamois ou danois ou sur des navires d'une tierce Puissance, et quel que puisse être le port de destination : port de l'une des Hautes Parties contractantes ou de toute autre tierce Puissance.

Article 14.

Les navires marchands de l'une des Hautes Parties contractantes, naviguant sur lest ou en lourd, qui entreront dans les ports de l'autre Partie ou qui quitteront ces ports, jouiront, en matière de navigation, des droits, privilèges, libertés, faveurs, immunités et exemptions dont jouissent ou pourraient jouir les navires nationaux ou ceux de la nation la plus favorisée, quel que soit le lieu de provenance ou de destination de ces navires.

Dans les ports du territoire de l'un des deux pays, les navires de l'autre pays ne pourront être assujettis à aucun droit de tonnage, de port, de pilotage, de phare, de quarantaine ou à aucun autre droit analogue ou correspondant, de quelque nature ou sous quelque dénomination que ce soit, perçu au nom ou au profit de l'Etat, de fonctionnaires publics, de particuliers, de sociétés ou d'établissements de toute sorte, auquel les navires nationaux ou les navires d'une tierce Puissance ne seraient pas, dans des cas analogues, assujettis de la même manière et dans les mêmes conditions.

Article 15.

En tout ce qui concerne l'arrivée, la sortie, le stationnement, le chargement et le déchargement des navires dans les ports, bassins, docks, rades, havres ou voies navigables des deux pays, les navires nationaux ou les navires d'une tierce Puissance ne jouiront d'aucun privilège qui ne soit également accordé aux navires de l'autre pays ; en effet, les Hautes Parties contractantes entendent qu'à cet égard leurs navires respectifs reçoivent le traitement accordé aux navires nationaux ou aux navires de la nation la plus favorisée.

Article 16.

Le cabotage et les pêcheries nationales de chacune des Hautes Parties contractantes seront exceptés des dispositions du présent traité et seront régis conformément aux lois, ordonnances et règlements du Danemark et du Siam respectivement.

Article 17.

Tout navire marchand de l'une des Parties contractantes qui sera contraint par le mauvais temps ou par toute autre cause de détresse, à chercher refuge dans un port de l'autre Partie, sera

liberty to refit therein, to procure all necessary supplies, and to put to sea again, without paying any dues other than such as would be payable by national vessels or by the vessels of the most favoured nation. In case, however, the master of a merchant vessel should be under the necessity of disposing of a part of his cargo in order to defray the expenses, he shall be bound to conform to the regulations and tariffs of the place to which he may have come.

If a merchant vessel of one of the High Contracting Parties should run aground or be wrecked upon the coasts of the other, the local authorities shall give prompt notice of the occurrence to the Consular Officer residing in the district or to the nearest Consular Officer of the other Power.

Such stranded or wrecked ship or vessel and all parts thereof, and all furniture and appurtenances belonging thereto, and all goods and merchandise saved therefrom, including those which may have been cast into the sea, or the proceeds thereof, if sold, as well as all papers found on board such stranded or wrecked ship or vessel, shall be given up to the owners or their agents, when claimed by them, within the period fixed by the laws, ordinances, and regulations of the country in which the wreck or stranding occurred, and such owners or agents shall pay only the expenses incurred in the preservation of the property, together with the salvage or other expenses which would have been payable in the case of the wreck of a national vessel.

The goods and merchandise saved from the wreck shall be exempt from all duties of the Customs unless cleared for consumption, in which case they shall pay ordinary duties.

In the case of a ship or vessel belonging to the subjects of one of the High Contracting Parties being driven in by stress of weather, run aground or wrecked in the territory of the other, the proper Consular Officer of the High Contracting Party to which the vessel belongs, shall, if the owners or their agents are not present, or are present but require it, be authorized to interpose in order to afford the necessary assistance to the subjects of his State.

Article 18.

The subjects of each of the High Contracting Parties shall enjoy in the territory of the other, upon fulfilment of the formalities prescribed by law, the same protection as native subjects, or the subjects or citizens of the nation most favoured in these respects, in regard to patents, trademarks, trade-names, designs, and copyrights.

Article 19.

It is understood and agreed that none of the stipulations of the present Treaty by which Siam grants most-favoured-nation treatment is to be interpreted as granting rights, powers, privileges, or immunities arising solely by virtue of the existence of rights of exemption from Siamese jurisdiction possessed by other foreign countries.

Article 20.

Each of the High Contracting Parties may appoint Consuls-General, Consuls, Vice-Consuls, and other Consular Officers or Agents to reside in the towns and ports of the territory of the other where similar officers of other Powers are permitted to reside.

Such Consular Officers and Agents, however, shall not enter upon their functions until they shall have been approved and admitted by the Government to which they are sent.

They shall be entitled to exercise all the powers and enjoy all the honours, privileges, exemptions, and immunities of every kind which are or may be accorded to Consular Officers of the most favoured nation.

libre de s'y faire réparer, de s'y procurer tous les approvisionnements nécessaires et de reprendre la mer, sans payer d'autres droits que ceux dont devraient s'acquitter les navires nationaux ou les navires de la nation la plus favorisée. Toutefois, au cas où le capitaine d'un navire marchand se trouverait dans la nécessité de se défaire d'une partie de sa cargaison afin de subvenir aux dépenses encourues, il sera tenu de se conformer aux règlements et tarifs en vigueur dans le lieu où il aura pu arriver.

Si un navire marchand de l'une des Parties contractantes venait à s'échouer ou à faire naufrage sur les côtes de l'autre Partie, les autorités locales devront immédiatement en aviser l'officier consulaire de la Partie intéressée, dans la circonscription duquel a eu lieu l'événement, ou son officier consulaire le plus proche.

Ce navire ou bâtiment échoué ou naufragé, tous ses débris et accessoires, toutes fournitures lui appartenant et tous les effets et marchandises qui en seront sauvés, y compris toutes choses qui auront été jetées à la mer, ou le produit desdits objets en cas de vente, ainsi que tous les papiers trouvés à bord de ce navire ou bâtiment échoué ou naufragé, seront remis aux propriétaires ou aux représentants de ces derniers, si ceux-ci les réclament dans les délais fixés par les lois, ordonnances et règlements du pays où se sera produit le naufrage ou l'échouement, et lesdits propriétaires ou représentants acquitteront seulement les dépenses engagées pour la conservation de la propriété, ainsi que les frais de sauvetage et autres qu'auraient payés en pareil cas les navires nationaux.

Les biens et marchandises sauvés du naufrage seront exempts de tous droits de douane, à moins qu'ils ne soient livrés à la consommation intérieure, auquel cas ils seront soumis aux droits ordinaires.

Au cas où un navire ou bâtiment appartenant aux ressortissants de l'une des Hautes Parties contractantes serait obligé de chercher refuge par suite de mauvais temps, échouerait ou ferait naufrage sur le territoire de l'autre Partie, l'officier consulaire compétent de la Haute Partie contractante à laquelle ressortit le navire en cause sera, en l'absence des propriétaires ou de leurs représentants, ou, si ceux-ci sont présents, sur leur requête, autorisé à intervenir en vue d'assurer les secours nécessaires aux ressortissants de son Etat.

Article 18.

Les ressortissants de chacune des Hautes Parties contractantes jouiront, sur le territoire de l'autre Partie, après avoir rempli les formalités prescrites par la loi, de la même protection que les nationaux ou les ressortissants de la nation la plus favorisée à cet égard, en ce qui concerne les brevets, les marques de fabrique, les appellations commerciales, les dessins et modèles et les droits de reproduction.

Article 19.

Il est entendu et convenu qu'aucune des dispositions du présent traité, aux termes duquel le Siam accorde le traitement de la nation la plus favorisée, ne devra être interprétée comme conférant des droits, pouvoirs, privilèges ou immunités découlant uniquement de l'existence de droits d'exemption juridictionnelle accordés à d'autres Puissances étrangères.

Article 20.

Chacune des Hautes Parties contractantes aura la faculté d'établir des consuls généraux, consuls, vice-consuls et autres officiers ou agents consulaires dans les villes et ports du territoire de l'autre Partie où les mêmes officiers consulaires d'autres Puissances sont autorisés à résider.

Toutefois, ces officiers et agents consulaires ne pourront entrer en fonctions qu'après avoir été agréés et acceptés par le gouvernement auprès duquel ils auront été envoyés.

Ils auront le droit d'exercer tous les pouvoirs, et ils jouiront de tous les honneurs, privilèges, exemptions et immunités de toute sorte qui sont ou pourront être accordés aux officiers consulaires de la nation la plus favorisée.

Article 21.

In case of the death of a subject of one of the High Contracting Parties in the territory of the other without having in the country of his decease any known heirs or testamentary executors appointed by him, the competent local authorities shall at once inform the nearest Consular Officer of the nation to which the deceased belonged, in order that necessary information may be immediately forwarded to parties interested.

In case of the death of a subject of one of the High Contracting Parties in the territory of the other without leaving at the place of his decease any person entitled by the laws of his country to take charge of and administer the estate, the competent Consular Officer of the State to which the deceased belonged shall, upon fulfilment of the necessary formalities, be empowered to take custody of and administer the estate in the manner and under the limitations prescribed by the laws of the country in which the property of the deceased is situated.

The foregoing provision shall also apply in case of a subject of one of the High Contracting Parties dying outside the territory of the other, but possessing property therein, without leaving any person there entitled to take charge of and administer the estate.

It is understood that in all that concerns the administration of the estates of deceased persons, any right, privilege, favour, or immunity which either of the High Contracting Parties has actually granted, or may hereafter grant, to the Consular Officers of any other foreign State shall be extended immediately and unconditionally to the Consular Officers of the other High Contracting Party.

Article 22.

Siam shall not, by virtue of the provisions of this Treaty, be entitled to claim the benefits which have been granted or which may hereafter be granted by Denmark to Norway or Sweden or both these countries, so long as these benefits are not granted to States other than those mentioned above.

The provisions of the present Treaty shall not be applicable within the territory of Greenland.

Neither of the High Contracting Parties shall by virtue of the provisions of the present Treaty be entitled to claim the benefits which have been granted or may be granted to neighbouring States in order to facilitate frontier traffic with regard to local needs.

Article 23.

Any dispute which may arise between the High Contracting Parties with respect to the contents, the interpretation, or the application of the present Treaty or the Protocols annexed hereto which cannot be settled by diplomatic means shall at the request of either Party be submitted in the absence of contrary agreement to the Permanent Court of International Justice at The Hague. Both Parties hereby undertake to accept as binding the arbitral award. The Court shall give its decision in accordance with the summary procedure mentioned in Article 29 of the Statute of the Court, unless the High Contracting Parties agree that the ordinary procedure shall be applied.

Article 24.

The present Treaty shall, from the date of its coming into force, be substituted for the Treaty¹ of Friendship, Commerce, and Navigation between Denmark and Siam, signed at Bangkok on May 21, 1858, and from this date the said Treaty of 1858 and all subsequent Treaties, Conventions, and Arrangements, concluded or existing between the High Contracting Parties, including the Convention² signed at Bangkok on March 24, 1905, and the Treaty³, signed at Copenhagen on March 15, 1913, shall cease to be binding, except Articles 1, 2, 3 and 5 of the Convention signed at Bangkok on March 24, 1905, which are continued in force.

¹ *British and Foreign State Papers*, vol. 50, page 1073.

² *British and Foreign State Papers*, vol. 101, page 289.

³ *British and Foreign State Papers*, vol. 107, page 750.

Article 21.

Au cas où un ressortissant de l'une des Hautes Parties contractantes décéderait sur le territoire de l'autre Partie, sans qu'il existe, dans le pays où il est décédé, ni héritiers connus ni exécuteurs testamentaires désignés par lui, les autorités locales compétentes devront aviser immédiatement l'officier consulaire le plus proche de la nation à laquelle ressortissait le *de cujus*, afin que les renseignements nécessaires puissent être immédiatement transmis aux parties intéressées.

Au cas où un ressortissant de l'une des Hautes Parties contractantes décéderait sur le territoire de l'autre Partie sans laisser, au lieu de son décès, aucune personne qualifiée par la législation de son pays pour prendre soin de la succession et l'administrer, l'officier consulaire compétent de l'Etat auquel ressortissait le défunt aura le droit, après avoir rempli les formalités nécessaires, de prendre la succession sous sa garde et de l'administrer selon la procédure et dans les limites prescrites par la législation du pays où est située la propriété du *de cujus*.

La disposition qui précède s'appliquera également au cas où un ressortissant de l'une des Hautes Parties contractantes décède en dehors du territoire de l'autre Partie, posséderait des biens dans cet Etat, mais n'y laisserait aucune personne ayant qualité pour prendre soin de la succession et l'administrer.

Il est entendu qu'en tout ce qui concerne l'administration des biens appartenant à une succession, tous les droits, privilèges, faveurs ou immunités que l'une ou l'autre des Hautes Parties contractantes a actuellement accordés ou pourra ultérieurement accorder aux officiers consulaires de tout autre Etat étranger, seront immédiatement et sans conditions étendus aux officiers consulaires de l'autre Haute Partie contractante.

Article 22.

Le Siam ne pourra, en vertu des dispositions du présent traité, revendiquer les privilèges qui auront été ou pourront ultérieurement être accordés par le Danemark à la Norvège ou à la Suède ou à ces deux pays, tant que ces privilèges n'auront pas été accordés à d'autres Etats que les Etats ci-dessus mentionnés.

Les dispositions du présent traité ne seront pas applicables dans le territoire du Groënland.

Aucune des Hautes Parties contractantes ne pourra, en vertu des dispositions du présent traité, revendiquer les privilèges qui auront été ou pourront être accordés à tout Etat limitrophe en vue de faciliter le trafic-frontière pour les besoins locaux.

Article 23.

Si un différend, survenu entre les Hautes Parties contractantes au sujet du contenu, de l'interprétation ou de l'application du présent traité ou des protocoles y annexés, ne pouvait être réglé par la voie diplomatique, ce différend, à la demande de l'une des deux Parties et sauf accord contraire, sera soumis à la Cour permanente de Justice internationale de La Haye. Les deux Parties s'engagent par les présentes à accepter comme obligatoire la sentence arbitrale. La cour statuera, conformément à la procédure sommaire mentionnée à l'article 29 du Statut de la cour, à moins que les Hautes Parties contractantes ne conviennent de demander l'application de la procédure ordinaire.

Article 24.

Le présent traité sera, à partir de la date de son entrée en vigueur, substitué au Traité¹ d'amitié, de commerce et de navigation entre le Danemark et le Siam, signé à Bangkok le 21 mai 1858, — et, à partir de cette date, ledit traité de 1858 et tous les traités, conventions et arrangements subséquents conclus ou existant entre les Hautes Parties contractantes, y compris la Convention² signée à Bangkok le 24 mars 1905, et le Traité³ signé à Copenhague le 15 mars 1913, seront abrogés, sauf les articles 1, 2, 3 et 5 de la Convention signée à Bangkok le 24 mars 1905, qui resteront en vigueur.

¹ DE MARTENS, *Nouveau Recueil général de Traités*, tome XVII, 1^{re} partie, page 116.

² DE MARTENS, *Nouveau Recueil général de Traités*, troisième série, tome II, page 35.

³ DE MARTENS, *Nouveau Recueil général de Traités*, troisième série, tome VII, page 674.

Article 25.

The present Treaty shall remain in force for 10 years from the date on which it comes into effect.

In case neither of the High Contracting Parties should have notified 12 months before the expiration of the said 10 years the intention of terminating it, it shall remain binding until the expiration of one year from the day on which either of the High Contracting Parties shall have denounced it.

It is clearly understood, however, that such denunciation shall not have the effect of reviving any of the Treaties, Conventions, Arrangements, or Agreements abrogated by the present Treaty.

Article 26.

This Treaty shall be ratified, and the ratifications thereof shall be exchanged at Copenhagen within six months from its date, and the said Treaty shall come into force on the fifteenth day after the exchange of the ratifications.

In witness whereof the undersigned Plenipotentiaries have hereto signed their names and affixed their seals, this first day of September in the nineteen-hundred and twenty-fifth year of the Christian era, corresponding to the first day of the month of Kanyayon in the two-thousand-four-hundred and sixty-eighth year of the Buddhist era.

(L. S.) (Signed) C. MOLTKE.

(L. S.) (Signed) VIPULYA SVASTIVONGS.

Copie certifiée conforme
par le Chancelier de la Légation royale de Siam :

Paris, le 25 mars 1926,

Luang Vichiti VADAKADU,
Secrétaire de la Légation.

FINAL PROTOCOL.

The undersigned Plenipotentiaries, meeting in order to sign the present Treaty, have agreed upon the following :

Considering the relations existing between Denmark and Iceland in conformity with the Union Law of November 30, 1918, it is understood that by virtue of the provisions of the above-named Treaty Siam shall not be entitled to claim the special benefits which Denmark has granted or may grant to Iceland.

In witness whereof the undersigned Plenipotentiaries have hereto signed their names, this first day of September in the nineteen-hundred and twenty-fifth year of the Christian era, corresponding to the first day of the month of Kanyayon in the two-thousand-four-hundred and sixty-eighth year of the Buddhist era.

(Signed) C. MOLTKE.

(Signed) VIPULYA SVASTIVONGS.

Copie certifiée conforme
par le Chancelier de la Légation royale de Siam :

Paris, le 25 mars 1926,

Luang Vichiti VADAKADU,
Secrétaire de la Légation.

Article 25.

Le présent traité restera en vigueur pendant une période de dix ans à partir de la date où il prendra effet.

Si, douze mois avant l'expiration de ce délai de dix ans, aucune des Hautes Parties contractantes n'a notifié à l'autre Partie son intention de mettre fin à ce traité, ce dernier restera en vigueur jusqu'à l'expiration d'une année à partir du jour où l'une ou l'autre des deux Hautes Parties contractantes l'aura dénoncé.

Toutefois, il est expressément entendu qu'une telle dénonciation n'aura pour effet de remettre en vigueur aucun des traités, conventions, arrangements ou accords abrogés par le présent traité.

Article 26.

Le présent traité sera ratifié, et les instruments de ratification seront échangés, à Copenhague, dans un délai de six mois à compter du jour de la signature, et ledit traité entrera en vigueur le quinzième jour après l'échange des ratifications.

En foi de quoi les plénipotentiaires soussignés ont signé le présent traité et y ont apposé leur sceau, ce premier jour de septembre mil neuf cent vingt-cinq de l'ère chrétienne, correspondant au premier jour du mois de Kanyayon de la deux mille quatre cent soixante-huitième année de l'ère bouddhique.

(L. S.) (Signé) C. MOLTKE.

(L. S.) (Signé) VIPULYA SVASTIVONGS.

PROTOCOLE FINAL.

Les plénipotentiaires soussignés réunis pour signer le présent traité, sont convenus de ce qui suit :

Considérant les rapports existant entre le Danemark et l'Islande en vertu de la loi d'union du 30 novembre 1918, il est entendu que le Siam ne pourra, en vertu des dispositions du traité ci-dessus mentionné, revendiquer les privilèges spéciaux que le Danemark a accordés ou pourra ultérieurement accorder à l'Islande.

En foi de quoi les plénipotentiaires soussignés ont apposé leur signature au présent protocole, ce premier jour de septembre mil neuf cent vingt-cinq de l'ère chrétienne, correspondant au premier jour du mois de Kanyayon de la deux mille quatre cent soixante-huitième année de l'ère bouddhique.

(Signé) C. MOLTKE.

(Signé) VIPULYA SVASTIVONGS.

PROTOCOL CONCERNING JURISDICTION APPLICABLE IN THE KINGDOM
OF SIAM TO DANISH SUBJECTS.

At the moment of proceeding this day to the signature of the new Treaty of Friendship, Commerce, and Navigation between the Kingdom of Denmark and the Kingdom of Siam, the Plenipotentiaries of the two High Contracting Parties have agreed as follows : —

Article 1.

The system of jurisdiction heretofore established in Siam for Danish subjects and the privileges, exemptions, and immunities now enjoyed by Danish subjects in Siam as a part of or appurtenant to the said system shall absolutely cease and determine on the date of the coming into force of the above-mentioned Treaty, and thereafter all Danish subjects, corporations, companies, and associations in Siam shall be subject to the jurisdiction of the Siamese Courts.

Article 2.

Until the promulgation and putting into force of all the Siamese Codes, namely, the Penal Code, the Civil and Commercial Code, the Codes of Procedure, and the Law for Organisation of Courts, and for a period of five years thereafter, but no longer, the Kingdom of Denmark, through its Diplomatic and Consular Officials in Siam, whenever in its discretion it deems it proper so to do in the interests of justice, may, by means of a written requisition addressed to judge or judges of the Court in which such case is pending, evoke any case pending in any Siamese Court, except the Supreme or Dika Court, in which a Danish subject, corporation, company, or association is defendant or accused.

Such case shall then be transferred to the said Diplomatic or Consular Official for adjudication, and the jurisdiction of the Siamese Court over such case shall thereupon cease. Any case so evoked shall be disposed of by the said Diplomatic or Consular Official in accordance with the laws of the Kingdom of Denmark, except that as to all matters coming within the scope of Codes or Laws of the Kingdom of Siam regularly promulgated and in force, the texts of which have been communicated to the Danish Legation in Bangkok, and not falling within the scope of the Danish Penal Code, the rights and liabilities of the parties shall be determined by Siamese law.

For the purpose of trying such cases and of executing any judgments which may be rendered therein, the jurisdiction of the Danish Diplomatic and Consular Officials in Siam is continued.

Until the date when all the Siamese Codes mentioned above shall have come into force the Siamese Government will continue to communicate to the Danish Legation in Siam the texts of all new laws and regulations which have been promulgated and the Siamese Government will endeavour to take into consideration the objections with regard to such texts which the said Legation may have submitted within a reasonable time.

Article 3.

Appeals from judgments of Courts of First Instance in cases to which Danish subjects, corporations, companies, or associations may be parties, shall be adjudged by the Court of Appeal at Bangkok.

An appeal on a question of law shall lie from the Court of Appeal at Bangkok to the Supreme or Dika Court.

A Danish subject, corporation, company, or association who is defendant or accused in any case arising in the Provinces, may apply for a change of venue and should the Court consider such

PROTOCOLE CONCERNANT LA JURIDICTION APPLICABLE AUX SUJETS
DANOIS DANS LE ROYAUME DE SIAM.

Au moment de procéder ce jour à la signature du nouveau Traité d'amitié, de commerce et de navigation, conclu entre le Royaume de Danemark et le Royaume de Siam, les plénipotentiaires des deux Hautes Parties contractantes sont convenus de ce qui suit :

Article premier.

Le régime de juridiction établi jusqu'à présent au Siam pour les sujets danois et les privilèges, exemptions et immunités dont jouissent actuellement les sujets danois au Siam et qui font partie ou sont la conséquence dudit régime, seront entièrement abrogés et prendront fin à la date de la mise en vigueur du traité ci-dessus mentionné ; après cette date, toutes les corporations, sociétés, associations et sujets danois établis au Siam seront justiciables des tribunaux siamois.

Article 2.

Jusqu'à la date où tous les codes siamois, à savoir : le code pénal, le code civil et commercial, les codes de procédure et la loi d'organisation judiciaire auront été promulgués et seront entrés en vigueur, et pendant une période de cinq ans au plus, le Royaume de Danemark pourra, par l'intermédiaire de ses fonctionnaires diplomatiques et consulaires au Siam, toutes les fois qu'il le jugera convenable dans l'intérêt de la justice, évoquer, moyennant une réquisition écrite adressée au juge ou aux juges du tribunal intéressé, toute affaire pendante par devant un tribunal siamois — sauf la Cour suprême, ou « Dika », — dans laquelle le défendeur ou le prévenu serait un citoyen danois, une corporation, une société ou une association danoise.

Cette affaire sera alors transférée audit fonctionnaire diplomatique ou consulaire pour décision et le tribunal siamois cessera d'être compétent en l'espèce. Toute affaire ainsi évoquée sera réglée par ledit fonctionnaire diplomatique ou consulaire, conformément à la législation du Royaume de Danemark. Toutefois, les droits et les obligations des parties seront déterminés par la législation siamoise dans tous les cas où la matière du procès aura fait l'objet de dispositions contenues dans les codes ou lois du Royaume de Siam, régulièrement promulgués, mis en vigueur et dûment communiqués à la Légation de Danemark à Bangkok, et qu'elle ne tombera pas sous le coup du code pénal danois.

La juridiction des fonctionnaires diplomatiques et consulaires danois au Siam sera maintenue aux fins d'examiner ces affaires et d'exécuter tout jugement dont elles pourraient faire l'objet.

Jusqu'à la date où les codes siamois mentionnés ci-dessus seront tous en vigueur, le Gouvernement siamois continuera à communiquer à la Légation de Danemark au Siam tous les textes législatifs et réglementaires nouveaux, et il s'efforcera de tenir compte des observations relatives à ces textes que ladite légation lui aura soumises dans un délai raisonnable.

Article 3.

L'appel des jugements rendus par les tribunaux de première instance dans des affaires où des corporations, sociétés, associations ou sujets danois auraient été parties, sera porté devant la Cour d'appel de Bangkok.

Un recours en cassation, sur un point de droit, pourra être exercé contre les arrêts de la Cour d'appel de Bangkok par-devant la Cour suprême siamoise ou « Dika ».

Tout ressortissant danois, corporation, société ou association danoise figurant comme défendeur ou prévenu dans un procès engagé en province, pourra toujours demander le désaisissement du tribu-

change desirable the trial shall take place either at Bangkok or before the judge in whose court the case would be tried at Bangkok.

The provisions of this article shall remain in force so long as the right of evocation continues to exist in accordance with Article 2.

Article 4.

In order to prevent difficulties which may arise from the transfer of jurisdiction contemplated by the present Protocol, it is agreed :—

- (a) All cases instituted subsequently to the date of the coming into force of the above-mentioned treaty shall be entered and decided in the Siamese Courts, whether the cause of action arose before or after the date of the said treaty coming into force.
- (b) All cases pending before the Danish Diplomatic and Consular Officials in Siam on the said date shall take their usual course before such Officials until such cases have been finally disposed of, and the jurisdiction of the Danish Diplomatic and Consular Officials shall remain in full force for this purpose.

In connection with any case coming before the Danish Diplomatic or Consular Officials under clause (b) of Article 4, or which may be evoked by the said Officials under Article 2, the Siamese authorities shall upon request by such Diplomatic or Consular Officials lend their assistance in all matters pertaining to the case.

In witness whereof the undersigned Plenipotentiaries have hereto signed their names and affixed their seals, this first day of September in the nineteen-hundred and twenty-fifth year of the Christian era, corresponding to the first day of the month of Kanyayon in the two-thousand-four-hundred and sixty-eighth year of the Buddhist era.

(L. S.) (Signed) C. MOLTKE.

(L. S.) (Signed) VIPULYA SVASTIVONGS.

Copie certifiée conforme
par le Chancelier de la Légation royale de Siam :
Paris, le 25 mars 1926.
Luang Vichiti VADAKADU;
Secrétaire de la Légation.

MINISTRY FOR FOREIGN AFFAIRS.

September 1st, 1925.

PRINCE,

In conformity with verbal agreement I hereby have the honour, on the occasion of the signing this day of the Treaty of Friendship, Commerce, and Navigation between Denmark and Siam with Protocol attached thereto, to confirm that the two Governments are agreed that the duration of the Protocol concerning jurisdiction applicable in the Kingdom of Siam to Danish subjects equally signed this day is exclusively dependent on the provisions contained in the said Protocol and not dependent on the provisions of denunciation contained in Article 25 of the Treaty.

I avail myself of this opportunity to renew to you, Prince, the assurance of my high consideration.

(Signed) C. MOLTKE.

His Serene Highness
The Prince VIPULYA SVASTIVONGS,
Minister of Siam.

Copie certifiée conforme
par le Chancelier de la Légation royale de Siam :
Paris, le 25 mars 1926.
Luang Vichiti VADAKADU;
Secrétaire de la Légation.

nal, et, si cette requête est admise par l'autorité judiciaire locale, l'affaire sera jugée soit à Bangkok, soit par le juge devant le tribunal duquel l'affaire aurait été jugée à Bangkok.

Les dispositions du présent article resteront en vigueur aussi longtemps que le droit d'évocation subsistera conformément à l'article 2.

Article 4.

Afin d'éviter les difficultés qui pourraient être occasionnées par le transfert de la juridiction envisagée par le présent protocole, il est convenu :

- a) Que toutes les instances ouvertes ultérieurement à la date de la mise en vigueur du traité ci-dessus mentionné, seront portées devant les tribunaux siamois et jugées par eux, sans qu'il y ait lieu de distinguer si les faits motivant l'instance se sont produits avant ou après la date de la mise en vigueur dudit Traité.
- b) Que toutes les affaires pendantes à cette date devant les fonctionnaires diplomatiques et consulaires danois au Siam, suivront leurs cours ordinaire devant ces fonctionnaires, jusqu'à ce que lesdites instances aient été définitivement réglées ; et la juridiction des fonctionnaires diplomatiques et consulaires danois continuera à avoir plein et entier effet à cette fin.

Dans toutes les affaires qui seraient portées devant les fonctionnaires diplomatiques ou consulaires danois en vertu de la clause b) de l'article 4, ou qui pourraient être évoquées par lesdits fonctionnaires en vertu de l'article 2, les autorités siamoises devront, à la demande de ces fonctionnaires diplomatiques ou consulaires, prêter à ceux-ci leur concours dans toutes les questions relatives au procès.

En foi de quoi, les plénipotentiaires respectifs ont signé le présent protocole et y ont apposé leur sceau, le premier jour de septembre mil neuf cent vingt-cinq de l'ère chrétienne, correspondant au premier jour du mois de Kanyayon de la deux mille quatre cent soixante-huitième année de l'ère bouddhique.

(L. S.) (Signé) C. MOLTKE.

(L. S.) (Signé) VIPULYA SVASTIVONGS.

MINISTÈRE DES AFFAIRES ÉTRANGÈRES.

Le 1^{er} septembre 1925.

MONSIEUR,

Conformément à notre accord verbal, j'ai l'honneur, au moment de signer ce jour le Traité d'amitié, de commerce et de navigation, conclu entre le Danemark et le Siam, et le protocole qui y est joint, de vous confirmer que les deux Gouvernements sont convenus que la durée de validité du protocole concernant la juridiction applicable aux sujets danois dans le Royaume de Siam, également signé ce jour, est exclusivement déterminée par les stipulations contenues dans ledit protocole et non par les stipulations relatives à la dénonciation, contenues à l'article 25 du traité.

Je saisis cette occasion pour vous renouveler, Monseigneur, les assurances de ma haute considération.

(Signé) C. MOLTKE.

A Son Altesse Sérénissime

Le prince VIPULYA SVASTIVONGS,
Ministre de Siam, Copenhague.

ROYAL SIAMESE LEGATION

COPENHAGEN, *September* 1st, 1925.

MONSIEUR LE COMTE,

In conformity with verbal agreement I hereby have the honour, on the occasion of the signing this day of the Treaty of Friendship, Commerce, and Navigation between Siam and Denmark with Protocol attached thereto, to confirm that the two Governments are agreed that the duration of the Protocol concerning jurisdiction applicable in the Kingdom of Siam to Danish subjects equally signed this day is exclusively dependent on the provisions contained in the said Protocol and not dependent on the provisions of denunciation contained in Article 25 of the Treaty.

I avail myself of this opportunity to renew to you, Monsieur le Comte, the assurance of my highest consideration.

(Signed) M. C. VIPULYA.

His Excellency Count C. MOLTRE,
Minister for Foreign Affairs,
etc., etc., etc.,
Copenhagen.

Copie certifiée conforme
par le Chancelier de la Légation royale de Siam :
Paris, le 25 mars 1926.

Luang Vichiti VADAKADU,
Secrétaire de la Légation.

ROYAL SIAMESE LEGATION

COPENHAGEN, *March* 1st, 1926.

MONSIEUR LE COMTE,

I hereby have the honour to inform you that owing to the fact that I have not yet received from Bangkok the Siamese instrument of ratification of the Treaty of Friendship, Commerce, and Navigation, concluded between Siam and Denmark on September 1st, 1925, it will be impossible to comply with the provision contained in Article 26 of the said Treaty, according to which the ratifications should be exchanged at Copenhagen within six months from the date of signing, that means within the 1st of March 1926.

In consequence hereof I have the honour to propose to the Danish Government that the term mentioned in the said Article should be prolonged by two months, i.e., until May 1st, 1926, whereas the provisions contained in Article 26 concerning the coming into force of the Treaty otherwise remain unchanged, i.e., that the Treaty shall come into force on the fifteenth day after the exchange of the ratifications.

I avail myself of this opportunity to renew to you, Monsieur le Comte, the assurance of my highest consideration.

(Signed) M. C. VIPULYA.

His Excellency Count C. MOLTRE,
Minister for Foreign Affairs,
etc., etc., etc.,
Copenhagen.

Copie certifiée conforme
par le Chancelier de la Légation royale de Siam :
Paris, le 25 mars 1926.

Luang Vichiti VADAKADU,
Secrétaire de la Légation.

LÉGATION ROYALE
DE SIAM.

COPENHAGUE, le 1^{er} septembre 1925.

MONSIEUR LE COMTE,

Conformément à notre accord verbal, j'ai l'honneur, au moment de signer ce jour le Traité d'amitié, de commerce et de navigation, conclu entre le Siam et le Danemark, et le protocole qui y est joint, de vous confirmer que les deux gouvernements sont convenus que la durée de validité du protocole concernant la juridiction applicable aux sujets danois dans le Royaume de Siam, également signé ce jour, est exclusivement déterminée par les dispositions contenues dans ledit protocole et non par les dispositions relatives à la dénonciation, contenues à l'article 25 du traité.

Je saisis cette occasion pour vous renouveler, Monsieur le Comte, les assurances de ma très haute considération.

(Signé) M. C. VIPULYA.

A Son Excellence
Monsieur le comte C. MOLTKE,
Ministre des Affaires étrangères,
Copenhague.

LÉGATION ROYALE
DE SIAM.

COPENHAGUE, le 1^{er} mars 1926.

MONSIEUR LE COMTE,

J'ai l'honneur de vous informer que n'ayant pas encore reçu de Bangkok l'instrument siamois de ratification du Traité d'amitié, de commerce et de navigation, conclu entre le Siam et le Danemark le 1^{er} septembre 1925, il ne sera pas possible de se conformer à la disposition contenue à l'article 26 dudit traité, aux termes de laquelle les ratifications devaient être échangées à Copenhague dans un délai de six mois à partir de la date de la signature, c'est-à-dire avant le 1^{er} mars 1926.

En conséquence, j'ai l'honneur de proposer au Gouvernement danois de proroger de deux mois, c'est-à-dire jusqu'au 1^{er} mai 1926, le délai mentionné audit article, sans toutefois modifier en quoi que ce soit les autres dispositions de l'article 26, concernant l'entrée en vigueur du traité et stipulant que le traité entrera en vigueur le 15^e jour après l'échange des ratifications.

Je saisis cette occasion pour vous renouveler, Monsieur le Comte, les assurances de ma très haute considération.

(Signé) M. C. VIPULYA.

A Son Excellence
Monsieur le comte C. MOLTKE,
Ministre des Affaires étrangères,
Copenhague.

MINISTRY
FOR
FOREIGN AFFAIRS.

COPENHAGEN, *March* 1st, 1926.

PRINCE,

By a note of to-day's date you have been good enough to inform me that owing to the fact that you have not yet received from Bangkok the Siamese instrument of ratification of the Treaty of Friendship, Commerce, and Navigation, concluded between Denmark and Siam on September 1st, 1925, it will be impossible to comply with the provision contained in Article 26 of the said Treaty, according to which the ratifications should be exchanged at Copenhagen within six months from the date of signing, that means within the 1st of March, 1926.

In consequence thereof you have proposed to the Danish Government that the said term should be prolonged by two months, i.e. until May 1st, 1926, whereas the provisions contained in Article 26 concerning the coming into force of the Treaty otherwise remain unchanged, i.e., that the Treaty shall come into force on the fifteenth day after the exchange of the ratifications.

In reply I have the honour to inform you that the Danish Government agree with the Siamese Government that the term mentioned in Article 26 of the said Treaty be prolonged by two months, i.e. until May 1st, 1926, whereas the provisions contained in the said Article concerning the coming into force of the Treaty otherwise remain unchanged, i.e., that the Treaty shall come into force on the fifteenth day after the exchange of the ratifications.

I avail myself of this opportunity to renew to you, Prince, the assurance of my high consideration.

(Signed) C. MOLTKE.

His Serene Highness,
The Prince VIPULYA SVASTIVONGS,
Minister of Siam.

Pour copie conforme :
Copenhague, le 18 mars 1926.

Georg COHN,
*Chef du Service danois de la
Société des Nations.*

Copie certifiée conforme
par le Chancelier de la Légation royale de Siam :

Paris, le 25 mars 1926.

Luang Vichiti VADAKADA,
Secrétaire de la Légation.

MINISTÈRE
DES
AFFAIRES ÉTRANGÈRES.

COPENHAGUE, le 1^{er} mars 1926.

MONSEIGNEUR,

Par votre note en date de ce jour, vous avez bien voulu me faire savoir que n'ayant pas encore reçu de Bangkok l'instrument siamois de ratification du Traité d'amitié, de commerce et de Navigation, conclu entre le Danemark et le Siam le 1^{er} septembre 1925, il ne sera pas possible de se conformer à la disposition contenue dans l'article 26 dudit traité, aux termes de laquelle les ratifications devaient être échangées à Copenhague dans un délai de six mois à partir de la date de la signature, c'est-à-dire avant le 1^{er} mars 1926.

En conséquence, vous avez bien voulu proposer au Gouvernement danois de proroger ledit délai de deux mois, c'est-à-dire jusqu'au 1^{er} mai 1926, sans toutefois modifier en quoi que ce soit les autres dispositions de l'article 26, concernant l'entrée en vigueur du traité et stipulant que le traité entrera en vigueur le quinzième jour après l'échange des ratifications.

En réponse à votre note, j'ai l'honneur de vous informer que le Gouvernement danois est d'accord avec le Gouvernement siamois pour proroger de deux mois, c'est-à-dire jusqu'au 1^{er} mai 1926, le délai mentionné à l'article 26 dudit traité, sans toutefois modifier en quoi que ce soit les autres dispositions dudit article, concernant l'entrée en vigueur du traité et stipulant que le traité entrera en vigueur le quinzième jour après l'échange des ratifications.

Je saisis cette occasion pour vous renouveler, Monseigneur, les assurances de ma haute considération.

(Signé) C. MOLTKE.

A Son Altesse Sérénissime
Le prince VIPULYA SVASTIVONGS,
Ministre de Siam.

N° 1132.

ESTHONIE ET POLOGNE

Convention consulaire, avec protocole
additionnel, signés à Tallinn, le
11 janvier 1924.

ESTHONIA AND POLAND

Consular Convention with Addi-
tional Protocol, signed at Tallinn,
January 11, 1924.

N^o 1132. — CONVENTION¹ CONSULAIRE ENTRE L'ESTHONIE ET LA POLOGNE, SIGNÉE A TALLINN, LE 11 JANVIER 1924.

Texte officiel français communiqué par le ministre des Affaires étrangères d'Esthonie et par le délégué de la Pologne auprès de la Société des Nations. L'enregistrement de cette convention a eu lieu le 1^{er} avril 1926.

L'ESTHONIE, d'une part, et LA POLOGNE, d'autre part, désirant s'entendre sur l'admission dans leurs territoires respectifs de fonctionnaires consulaires et de déterminer les droits, privilèges et immunités réciproques des consuls généraux, consuls, vice-consuls et agents consulaires, ainsi que définir leurs pouvoirs, ont résolu de conclure une convention consulaire et, à cet effet, ont nommé pour leurs plénipotentiaires, savoir :

LE GOUVERNEMENT DE LA RÉPUBLIQUE D'ESTHONIE :

M. Frédérick AKEL, ministre des Affaires étrangères,

LE PRÉSIDENT DE LA RÉPUBLIQUE POLONAISE :

M. Tadeusz DOBRZYNSKI, envoyé extraordinaire et ministre plénipotentiaire à Tallinn,
M. le D^r Karol POZNANSKI, chef de Division au Ministère des Affaires étrangères,

Lesquels, après s'être communiqué leurs pleins pouvoirs, trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Sont considérés comme consuls et fonctionnaires consulaires au sens de la présente convention tous les fonctionnaires du service consulaire qui sont appelés à remplir des fonctions définies par les règlements consulaires des Parties respectives, c'est-à-dire les consuls généraux, les consuls, les vice-consuls, les agents consulaires, les secrétaires et les attachés consulaires.

Les consuls généraux, consuls, vice-consuls et les agents consulaires pourront être des fonctionnaires consulaires de carrière (*consules missi*) ou bien des fonctionnaires *ad honorem* (*consules electi*). Les stipulations de la présente convention ne s'appliquent à ces derniers que dans la mesure où le règlement consulaire de l'Etat qui les a nommés les autorise à exercer les droits et à remplir les fonctions énumérés dans la présente convention.

Chacune des Parties contractantes aura la faculté d'établir des consuls généraux, des consuls, des vice-consuls ou des agents consulaires dans les ports, villes et places de l'autre Partie.

Les Parties contractantes se réservent toutefois le droit de désigner les localités où il ne leur conviendra pas d'admettre des fonctionnaires consulaires ; cette réserve, bien entendu, ne pourra être appliquée à l'une des Parties contractantes sans l'être également à toutes les Puissances.

¹ L'échange des ratifications a eu lieu à Varsovie, le 20 février 1926.

¹ TRADUCTION. — TRANSLATION.No. 1132. — CONSULAR CONVENTION² BETWEEN ESTHONIA AND POLAND, SIGNED AT TALLINN, JANUARY 11, 1924.

French official text communicated by the Esthonian Minister for Foreign Affairs and by the Polish Delegate accredited to the League of Nations. The registration of this Convention took place April 1, 1926.

ESTHONIA of the one part, and POLAND of the other part, being desirous of concluding an agreement regarding the admission to their respective territories of consular officials and of determining the reciprocal rights, privileges and immunities and of defining the powers of Consuls-General, Consuls, Vice-Consuls and Consular Agents, have resolved to conclude a Consular Convention and for this purpose have appointed as their Plenipotentiaries :

THE PRESIDENT OF THE ESTHONIAN REPUBLIC :

M. Frederick AKEL, Minister for Foreign Affairs ;

THE PRESIDENT OF THE POLISH REPUBLIC :

M. Tadeusz DOBRZYNSKI, Envoy Extraordinary and Minister Plenipotentiary at Tallinn,
Dr. Karol POZNANSKI, Chief of a Department at the Ministry for Foreign Affairs ;

Who, having communicated their full powers, found in good and due form, have agreed upon the following provisions :

Article I.

For the purposes of this Convention the terms " Consul " and " Consular Official " shall include all officers of the Consular Service, namely, Consuls-General, Consuls, Vice-Consuls, Consular Agents, and Consular secretaries or attachés who are called upon to perform the duties imposed by the consular regulations of the respective Parties.

Consuls-General, Consuls, Vice-Consuls and Consular Agents may be either permanent officials of the Consular Service (*consules missi*) or honorary officials (*consules electi*). The provisions of this Convention shall apply to the last-named category only in so far as these persons may be empowered by the consular regulations of the State which they represent to exercise the rights and to perform the duties enumerated in the present Convention.

Either of the Contracting Parties may appoint Consuls-General, Consuls, Vice-Consuls or Consular Agents in the ports, cities and towns of the other Party. The Contracting Parties reserve the right, however, to specify localities in which they do not desire to admit consular officials ; this restriction, however, shall not be imposed upon the other Contracting Party unless it is likewise imposed upon all other Powers.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Warsaw, February 20, 1926.

Article II.

Partout où, dans la présente convention, il est question de « consul », on entend par cela les consuls généraux, les consuls et les vice-consuls ; de même, par « consulat », on entend les consulats généraux, les consulats et les vice-consulats.

Article III.

Les consuls seront réciproquement admis et reconnus selon les règles et formalités établies dans les pays de leur résidence, après la présentation de leurs lettres de provision.

Lors de la présentation des lettres de provision sera indiquée la circonscription du consulat ; tout changement ultérieur relatif à cette circonscription sera communiqué au Ministère des Affaires étrangères de l'autre Partie contractante.

L'exequatur nécessaire pour le libre exercice de leurs fonctions sera délivré aux consuls sans retard et sans frais, et sur la production dudit exequatur les autorités supérieures de leurs circonscriptions consulaires prendront immédiatement les mesures nécessaires pour qu'ils puissent s'acquitter des devoirs de leur charge et qu'ils soient admis à la jouissance des immunités et exemptions qui y sont attachées.

Dans l'exercice de leurs fonctions et dans l'accomplissement de leurs missions officielles, les consuls sont assurés de trouver auprès des autorités du pays de leur résidence le plus large concours et l'appui le plus bienveillant.

Article IV.

Les consuls de carrière pourront nommer des agents consulaires dans les ports, villes et places de leurs circonscriptions consulaires respectives, sauf l'approbation préalable du Ministère des Affaires étrangères de l'autre Partie contractante. Ces agents seront munis d'un brevet délivré par le consul qui les aura nommés et ils exerceront leurs fonctions sous les ordres et sous la responsabilité de ce dernier et jouiront des privilèges et immunités stipulés par la présente convention.

Article V.

En cas d'empêchement, d'absence ou de décès des consuls et des agents consulaires, les vice-consuls, les secrétaires et les attachés consulaires seront de plein droit admis, dans l'ordre prescrit par les règlements de chacune des Parties contractantes, à exercer par intérim les fonctions consulaires.

Les autorités locales devront leur prêter assistance et protection et leur assurer pendant leur gestion intérimaire la jouissance des exemptions, prérogatives, immunités et privilèges, reconnus par la présente Convention aux titulaires.

Article VI.

Les consuls et les agents consulaires pourront placer au-dessus de la porte extérieure de la maison où sont installés les bureaux du consulat ou de l'agence consulaire, l'écusson de leur nation avec l'inscription : « Consulat ou Agence Consulaire de... », et arborer le pavillon de leur pays sur la maison consulaire aux jours des solennités publiques, ainsi que dans d'autres circonstances d'usage ; il est bien entendu que ces marques extérieures ne pourront jamais être interprétées comme constituant un droit d'asile.

Article II.

Whenever reference is made in the present Convention to "Consuls" this term shall be taken to mean Consuls-General, Consuls and Vice-Consuls; similarly, the term "Consulates" shall be taken to mean Consulates-General, Consulates and Vice-Consulates.

Article III.

After presenting their credentials, the Consuls of either Party shall be admitted and recognised according to the rules and formalities established in the country in which they are appointed to reside.

When a Consul presents his credentials, the area within which he is to perform his duties shall be fixed; any subsequent change in this area shall be communicated to the Ministry for Foreign Affairs of the other Contracting Party.

The "exequatur" necessary for the free exercise of their functions shall be delivered to the Consuls without delay or charge, and on the production of the said "exequatur" the higher authorities of their consular areas shall immediately take the necessary steps to enable them to perform their duties and to give them the benefit of the immunities and exemptions to which they are entitled.

As regards the exercise of their functions and the performance of their official duties, Consuls shall be accorded the fullest co-operation and the most generous support on the part of the authorities of the country in which they are resident.

Article IV.

Consuls of the regular Consular Service shall be entitled to appoint Consular Agents in the ports, towns or localities in their consular districts, subject to the previous approval of the Minister for Foreign Affairs of the other Contracting Party. These Agents shall be provided with certificates issued by the Consul who has appointed them. They shall carry out their duties under the orders and responsibility of the aforesaid Consul, and they shall enjoy the privileges and immunities which are laid down in the present Convention.

Article V.

In the case of inability to attend or the absence or death of Consuls or Consular Agents, the Vice-Consuls, Consular Secretaries or Attachés shall, *ex officio*, be authorised, in the order fixed by the regulations of the respective Contracting Parties, to discharge the consular duties *ad interim*.

The local authorities shall render them every assistance and protection and shall accord them during their temporary term of office the benefit of the exemptions, prerogatives, immunities and privileges conferred upon titular Consuls by the present Convention.

Article VI.

Consuls and Consular Agents shall be entitled to place above the outer door of the house in which the offices of the Consulate or Consular Agency are established the coat of arms of their nation, with the inscription "Consulate" or "Consular Agency of", and to fly the flag of their country on the consular building on days of public ceremonies and on other customary occasions; it is understood that these external signs shall never be interpreted as constituting a right of asylum.

Ils pourront également, sous les réserves formulées dans le présent article en ce qui concerne le droit d'asile, placer les armes de leur nation et arborer le pavillon de leur pays sur les bateaux et voitures qu'ils monteront dans l'exercice de leurs fonctions.

Article VII.

Les consuls et les agents consulaires de chacune des Parties contractantes jouiront dans l'autre Partie de l'exemption des logements, contributions et prestations militaires, ainsi que de toutes contributions directes, imposées par une autorité quelconque des Etats respectifs qui ont le caractère d'impôts personnels, à condition qu'ils soient ressortissants de la Partie contractante qui les a nommés et à moins qu'ils ne fassent du commerce ou qu'ils n'exercent quelque industrie ou autre profession ; dans le dernier cas, ils seront soumis quant à leur commerce ou leur industrie aux mêmes taxes, charges et impositions que les autres particuliers.

En tant qu'il s'agit toutefois de l'exemption des impositions directes, il est bien entendu que seuls les fonctionnaires consulaires de carrière pourront jouir de cette exemption, et en aucun cas dans une plus grande étendue que les représentants diplomatiques des Parties contractantes.

Les privilèges et exemptions mentionnés à l'alinéa premier du présent article seront également accordés aux autres fonctionnaires du service consulaire en tant qu'ils auront le caractère des fonctionnaires de carrière et qu'ils seront ressortissants de l'Etat qui les a nommés.

Il est entendu qu'aucun fonctionnaire consulaire ne sera exempt des impôts sur les immeubles qu'il posséderait ou sur les capitaux qu'il aurait engagés dans des entreprises industrielles ou commerciales dans le pays où il exerce ses fonctions.

Les consuls et les agents consulaires ainsi que les fonctionnaires consulaires mentionnés à l'alinéa troisième du présent article seront autorisés, en se transférant sur le territoire de l'autre Partie contractante, à faire entrer sans payer des droits de douane, ou toutes autres contributions imposées par les Etats respectifs à l'occasion d'importation des biens meubles, leur mobilier et les ustensiles de ménage pris en usage. Cette disposition ne s'applique pas aux articles de consommation.

Les consuls, les agents consulaires, les secrétaires et les attachés consulaires, ressortissant de l'Etat qui les a nommés, ne pourront être mis en état d'arrestation ou d'emprisonnement préventif, excepté pour les infractions qui en vertu de la législation locale d'une région quelconque du pays de la résidence sont punissables d'une peine d'emprisonnement au-dessus d'une année ou d'une peine plus grande.

En cas d'arrestation ou de mise en accusation d'un consul, d'un agent consulaire, d'un secrétaire ou d'autres fonctionnaires consulaires, le Gouvernement de l'Etat sur le territoire duquel l'arrestation ou la mise en accusation a eu lieu en informera sans délai le représentant diplomatique de l'Etat auquel appartient ledit fonctionnaire consulaire.

Les consuls, les agents consulaires, les secrétaires et les attachés consulaires, titulaires ou intérimaires, ressortissants de l'Etat qui les a nommés, ne seront pas justiciables des tribunaux de l'Etat de leur résidence, à raison des actes de leurs fonctions, accomplis par eux dans les limites des attributions qui leurs sont reconnues par le règlement consulaire de leur pays.

Article VIII.

Les consuls, les agents consulaires, les secrétaires et les attachés consulaires devront déférer aux invitations qui leur seront adressées, sous forme de correspondance officielle et sans menace de sanctions pénales en cas de non-comparution, par les tribunaux de l'Etat de leur résidence à l'effet de comparaître comme témoins.

Les consuls et les agents consulaires, à condition qu'ils soient chefs de consulats et des agences consulaires et ressortissants de l'Etat qui les a nommés, pourront toutefois faire valoir comme motifs légitimes d'excuse les empêchements résultant d'une maladie ou de nécessités urgentes du service, excepté dans les cas où leur témoignage serait requis dans les affaires pénales concernant

Subject to the reservation made in the present Article with regard to the right of asylum, they may also display their national coat-of-arms and fly the flag of their country on the vessels and vehicles which they employ in the performance of their duties.

Article VII.

Consuls and Consular Agents of the Contracting Parties shall enjoy in the territory of the other Party exemption from military billeting, payments and obligations and from any direct taxation imposed by any authority of the State in question which is in the nature of a personal tax, provided that they are nationals of the Contracting Party which appointed them, and that they do not engage in commerce or industry or any other occupation: if they do so occupy themselves, they shall be subject to the same taxes, charges and dues in respect of their commerce or industry as private persons.

It is understood that exemption from direct taxation shall only apply to permanent officials of the Consular Service and that such exemption shall in no case be more extensive than that accorded to the diplomatic representatives of the Contracting Parties.

The privileges and exemptions mentioned in the first paragraph of the present Article shall also be granted to other officials of the consular service, provided that they are permanent officials, and that they are nationals of the State which appointed them.

It is understood that no consular official shall be exempt from taxes on any immovable property which he may possess or on any capital which he may have invested in industrial or commercial undertakings in the country in which he exercises his functions.

Consuls and Consular Agents, as also consular officials specified in the third paragraph of this Article, shall be authorised, when moving into residence in the territory of the other Contracting Party, to import their furniture and the household utensils which they have in use, free from all Customs duties or other charges of whatever kind to which personal property is liable on importation in the respective States. This provision shall not be applicable to articles of consumption.

Consuls, Consular Agents and Consular secretaries or attachés, who are nationals of the State which appointed them, may not be subjected to arrest or preventive detention except for offences which, under the local legislation of any part of the country in which they reside, are punishable with imprisonment for a period exceeding one year, or with a more severe penalty.

In the case of the arrest or prosecution of a Consul, Consular Agent, Secretary or other consular official, the Government of the State in the territory of which the arrest or prosecution takes place shall immediately inform the diplomatic representative of the State which appointed the said consular official.

Consuls, Consular Agents and Consular secretaries or attachés, whether permanent or acting temporarily, who are nationals of the Contracting State which has appointed them, shall not be amenable to the jurisdiction of the courts of the country of residence on account of any action which they have taken in performance of their official duties and which does not exceed the powers conferred on them by the consular regulations of their own country.

Article VIII.

Consuls, Consular Agents, and Consular secretaries or attachés shall be asked to accede to requests to appear as witnesses which may be addressed to them officially and without any threat of penalties in the event of their non-appearance, by the Courts of the State in which they reside.

Consuls and Consular Agents may, however, provided that they are Heads of Consulates or Consular Agencies and nationals of the State which has appointed them, adduce as legitimate reasons for non-attendance hindrances resulting from illness or urgent necessities of the service, except in cases when their evidence is required in criminal proceedings in respect of offences which

les infractions qui, en vertu de la législation locale d'une région quelconque du pays de la résidence, sont punissables d'une peine de prison au-dessus d'une année ou d'une peine plus grande.

Dans le cas où, pour les raisons précitées, les consuls et les agents consulaires ne se présenteraient pas devant les tribunaux, les autorités judiciaires se rendront à leurs bureaux ou à leurs habitations, afin de leur demander une déposition par écrit sous la forme prévue par la législation du pays ou de recueillir leur témoignage.

Les consuls, les agents consulaires, les secrétaires et les autres fonctionnaires consulaires, ressortissants de l'Etat qui les a nommés, pourront se refuser à déposer ou à produire des documents dont ils seraient détenteurs, en opposant le secret d'Etat.

Au cas où les autorités judiciaires n'admettraient pas comme fondées l'excuse et l'exception prévues par le présent article, elles devront s'abstenir de toute mesure coercitive à l'égard des fonctionnaires consulaires susnommés, toutes les difficultés de cette nature devant être réglées par la voie diplomatique.

Article IX.

Les archives consulaires seront inviolables en tout temps et les autorités locales ne pourront sous aucun prétexte visiter ou saisir les livres, les papiers et autres objets qui en font partie. Ces livres, papiers et autres objets devront toujours être complètement séparés des livres et papiers relatifs au commerce ou à l'industrie que pourraient exercer les fonctionnaires consulaires respectifs et de leurs documents privés.

Les locaux officiels des consulats et des agences consulaires seront en tout temps inviolables. Les autorités locales ne pourront sous aucun prétexte — excepté le cas où il s'agit de poursuivre une infraction qui en vertu de la législation locale d'une région quelconque du pays de la résidence est punissable d'une peine d'emprisonnement au-dessus d'une année ou d'une peine plus grande — pénétrer dans les locaux officiels et dans aucun cas ne pourront visiter ou saisir les papiers officiels qui s'y trouvent.

Ils est bien entendu que les locaux consulaires ne pourront dans aucun cas servir de lieu d'asile.

Si un consul ou un agent consulaire requis par l'autorité judiciaire ou administrative locale de se dessaisir de pièces (prévues à l'alinéa quatrième de l'article VIII de la présente convention) qu'il détient ou de les produire, se refuse à le faire, l'autorité judiciaire ou administrative ne pourra user à l'égard du fonctionnaire consulaire d'aucune mesure coercitive, les difficultés de cette nature devant être réglées par la voie diplomatique.

Article X.

Les consuls et les agents consulaires des Parties contractantes sont admis à protéger leurs nationaux et défendre, en vertu des droits et usages internationaux et dans les limites de leur compétence, tous les droits et intérêts des ressortissants de leurs pays.

Dans ce but ils pourront s'adresser à toutes les autorités aussi bien judiciaires qu'administratives de leur circonscription pour réclamer contre toute infraction aux traités et conventions existant entre les deux pays et contre tout abus dont leurs nationaux auraient à se plaindre. Si leurs réclamations n'étaient pas accueillies par les autorités locales de leur circonscription, ils ne pourront avoir recours directement au Gouvernement de l'Etat dans lequel ils résident qu'en absence de tout représentant diplomatique de leur pays.

Article XI.

Les consuls, les agents consulaires, les secrétaires et les attachés consulaires de chacune des Parties contractantes, en tant qu'ils y seront autorisés par les autorités de l'Etat qui les a nommés, auront le droit :

are punishable, under the local legislation of any part of the country in which they reside, by imprisonment for upwards of one year or by any severer penalty.

In the event of the said consular officials failing to appear before the Courts for the reasons mentioned above, the judicial authorities shall proceed to their offices or residences and ask them for a written statement in the form provided for by the legislation of the country, or shall take their evidence.

Consuls, Consular Agents and secretaries or other officials who are nationals of the State which appointed them may refuse to give evidence or to produce documents which are in their possession on the ground that they would be divulging State secrets by so doing.

Should the judicial authorities not consider to be well founded the excuse or the exception provided for in the present Article, they shall, nevertheless, refrain from employing any measure of coercion against the consular officials in question and leave all difficulties of this nature to be settled through the diplomatic channel.

Article IX.

The Consular archives shall at all times be inviolable and the local authorities may not, under any pretext, examine or seize any books, documents or other objects forming part thereof. These books, papers and objects shall always be kept completely separate from books and papers relating to the commerce or industry in which the respective Consular officials may be engaged, and from their private documents and other papers.

The official premises of Consuls and Consular Agents shall at all times be inviolable. The local authorities may not, under any pretext, except in the case of proceedings in respect of offences which, under the local legislation of any part of the country of residence, are punishable by imprisonment exceeding one year or by any severer penalty, enter the official premises, and may not under any circumstances whatever examine or seize the official papers which are kept there.

It is understood that the consular premises may in no case serve as a place of asylum.

If a Consul or Consular Agent who is called upon by the local judicial or administrative authority (as provided in fourth paragraph of Article VIII of the present Convention) to hand over documents in his possession or to produce them refuses to do so, the judicial or administrative authority shall, nevertheless, refrain from employing any measure of coercion against the said consular official, and shall leave all difficulties of this nature to be settled through the diplomatic channel.

Article X.

Consuls and Consular Agents of the Contracting Parties shall be entitled to protect their nationals and to defend, on the basis of international law and usage and within the limits of their competence, all the rights and interests of the nationals of their countries.

To this end they may appeal to any of the authorities, whether judicial or administrative, of their district against any breach of treaties or conventions existing between the two countries, and against any abuses of which their nationals may have to complain. Should their complaints not be received by the local authorities of their districts, they may apply directly to the Government of their country of residence only in the absence of any diplomatic representative of their own country.

Article XI.

Consuls, Consular Agents and Consular secretaries or attachés of the Contracting Parties, in so far as they are authorised to do so by the authorities of the State which appointed them, shall be entitled :

1^o De recevoir dans leur chancellerie et à bord des navires de leur nation toutes déclarations que pourront avoir à faire les capitaines, les gens de l'équipage, les passagers, les négociants, ainsi que tous autres ressortissants de leur pays ;

2^o De recevoir, dresser et légaliser dans leur chancellerie, au domicile des parties et à bord des navires de leur nation, des actes juridiques, unilatéraux et les dispositions testamentaires de leurs nationaux, ainsi que tous les actes juridiques bilatéraux où figurent seulement leurs nationaux ou bien leurs nationaux et d'autres personnes, ressortissants du pays de leur résidence ou d'une tierce Puissance ;

3^o De recevoir, dresser et légaliser dans leur chancellerie et à bord des navires de leur nation des actes juridiques, unilatéraux et bilatéraux, ou figurent seulement des ressortissants du pays de leur résidence ou d'une tierce Puissance, pourvu que ces actes aient rapport à des droits et biens situés ou à des affaires à traiter ou qui sont destinés à produire des effets juridiques sur le territoire de la nation à laquelle appartient le consul ou l'agent consulaire par devant lequel ils seront passées ;

4^o De traduire et légaliser toute espèce d'actes et de documents émanés des autorités ou fonctionnaires de leur pays ou du pays de leur résidence ; ces traductions auront dans les deux pays la même force et la même valeur que si elles eussent été faites par les fonctionnaires publics ou les interprètes jurés de ces deux pays.

Il est entendu que les stipulations ci-dessus ne seront pas applicables aux actes juridiques bilatéraux, concernant le transfert du droit de propriété ou ayant pour but de grever les immeubles situés sur les territoires de l'Etat de la résidence du consul ou de l'agent consulaire.

Les copies, extraits et expéditions des actes, dressés en vertu du présent article par les consuls et agents consulaires, dûment légalisés par lesdits fonctionnaires consulaires et scellés du sceau des consulats ou des agences consulaires, feront foi, tant en justice que hors de justice, soit dans l'une, soit dans l'autre des Parties contractantes, au même titre que les originaux et auront le même caractère d'authenticité et la même force probante que s'ils avaient été passés par devant un notaire ou un officier public de l'ordre judiciaire de l'un ou de l'autre pays, pourvu que ces actes aient été rédigés dans les formes requises par les lois de l'Etat auquel appartient le consul ou l'agent consulaire et aient été ensuite soumis, de même que les originaux, au timbre et à l'enregistrement, ainsi qu'à toutes les autres formalités qui régissent la matière dans le pays où l'acte doit recevoir son exécution.

Dans le cas où un doute s'élèverait sur l'authenticité de la copie, de l'extrait ou de l'expédition d'un acte dressé à la chancellerie des consulats ou des agences consulaires respectifs, on ne pourra en refuser la confrontation avec l'original à l'intéressé qui en fera la demande et qui pourra assister à cette collation, s'il le juge convenable.

Article XII.

Les consuls et les agents consulaires de chacune des Parties contractantes pourront, en tant qu'ils y seront autorisés par les lois et les règlements de leur pays, dresser des actes de naissance et de décès des ressortissants de l'Etat qui les a nommés.

Il est bien entendu que la présente stipulation ne peut nullement altérer l'obligation imposée par les lois territoriales aux particuliers de faire des déclarations de naissance et de décès aux autorités locales.

Article XIII.

Les consuls et les agents consulaires de chacune des Parties contractantes auront, conformément au règlement consulaire de l'Etat qui les a nommés, le droit de délivrer les passeports et autres documents personnels, ainsi que de viser les passeports, les certificats constatant l'origine ou la provenance des marchandises et d'autres pièces analogues.

(1) To take cognisance in their offices or on board vessels of their nations of any declarations which may be made by captains, members of the crew or passengers, by traders or by any other nationals of their countries ;

(2) To take cognisance of, draw up and legalise in their offices, at the residences of the parties, or on board vessels of their nations the unilateral legal acts and testamentary dispositions of their nationals, and also bilateral legal agreements between their nationals only, or between their nationals on the one hand and other persons, nationals of the country in which they reside, or of a third Power, on the other hand ;

(3) To take cognisance of, draw up, and legalise in their offices, or on board vessels of their nations unilateral and bilateral legal acts between nationals of the countries in which they reside or of a third Power, provided that these acts relate to rights and property situated in, or to business to be transacted or destined to produce legal effects in, the territory of the nation to which the Consul or Consular Agent before whom the acts are executed belongs ;

(4) To translate and legalise all acts and documents emanating from the authorities of their country or of the country in which they reside ; these translations shall have the same force and the same authority in each of the two countries as if they had been drawn up by the public officials or the sworn interpreters of either of the two countries.

It is understood that the above stipulations shall not be applicable to bilateral legal acts concerning the transfer of the right of ownership or designed to create a charge on immovable property situated in the territory of the State in which the Consul or Consular Agent resides.

Copies, extracts and transcripts of acts drawn up in virtue of the present Article by Consuls and Consular Agents duly legalised by the said consular officials and stamped with the seal of the consulates or consular agencies shall have the same validity as the originals for legal or other purposes in either of the two Contracting States and shall have the same character of authenticity and the same value as evidence as if they had been executed before a notary or legal officer of either country, provided that these acts were drawn up in the form prescribed by the laws of the State to which the Consul or Consular Agent belongs, and were afterwards stamped and registered together with the originals, and subjected to all the other formalities prescribed in the country in which the act is to be enforced.

Should any doubt arise as to the authenticity of the copy, extract or transcript of an act drawn up in the office of the respective consulates or consular agencies, the person concerned shall be allowed to have it compared with the original and to be present when this is done if he so desires.

Article XII.

The Consuls and Consular Agents of each of the Contracting Parties shall be entitled, in so far as they are authorised to do so by the laws and regulations of their respective countries, to draw up the birth and death certificates of nationals of the State which appointed them.

It is understood that the present stipulation does not affect the obligation imposed by the laws of the two countries to notify births and deaths to the local authorities.

Article XIII.

The Consuls and Consular Agents of each of the Contracting Parties shall be entitled, in conformity with the regulations of the State which appointed them, to issue passports and other personal papers and to endorse passports, certificates indicating the origin of goods and other similar acts.

Article XIV.

Les Parties contractantes s'engagent réciproquement à se délivrer sur demande des expéditions dûment légalisées des actes de naissance, de mariage et de décès, des actes de reconnaissance et de légitimation d'enfants naturels, ainsi que des actes d'adoption, concernant les ressortissants de l'autre Partie.

La rédaction et la communication desdites expéditions auront lieu en la forme usitée dans chaque pays, contre le paiement des taxes, prévues par les lois et règlements qui y sont en vigueur, et par l'intermédiaire des consulats et des agences consulaires de la Partie contractante qui en aurait fait la demande. La rédaction et la communication en auront, toutefois, lieu sans frais, quand les expéditions en question seront réclamées par la voie diplomatique pour les besoins officiels des Parties contractantes ou en faveur des personnes indigentes.

Article XV.

En matière de successions, laissées par les ressortissants d'une des Parties contractantes sur le territoire de l'autre Partie, les prescriptions suivantes seront observées :

§ 1. Les ressortissants de l'une des Parties contractantes seront dans le territoire de l'autre admis à l'égal des nationaux à succéder aux biens qui leur seront déferés dans cet Etat en vertu de la loi ou du testament et d'en prendre possession.

§ 2. Les successions des Esthoniens en Pologne et des Polonais en Esthonie ne seront pas frappées de droits de mutation autres ou plus élevés que les successions des nationaux.

§ 3. Les décisions concernant les droits successoraux, quant aux biens meubles seront de la compétence des autorités de l'Etat dont le défunt était ressortissant.

Seront entendus par droits successoraux : la succession *ab intestat*, le droit à la réserve, la succession testamentaire, la donation à cause de mort et le legs.

Dans le cas où à l'égard de la succession mobilière seront présentées des prétentions fondées sur un autre titre juridique de la part des ressortissants de l'Etat où sont situés les biens successoraux, la décision en appartiendra aux autorités de cet Etat qui appliqueront les lois qui y sont en vigueur.

§ 4. La décision de toutes questions relatives à la succession immobilière sera de la compétence des autorités de l'Etat où les biens immobiliers sont situés.

§ 5. Les biens dont le défunt n'était pas libre de disposer à cause de mort (fidéicomis) seront soumis aux lois de l'Etat dans lequel ils sont situés.

Les mêmes lois seront applicables aux restrictions de droit public dont l'héritage ou ses parties se trouveraient être l'objet.

§ 6. Si les biens laissés par le défunt sont en vertu de ses lois nationales en déshérence, ils seront soumis, comme héritage en déshérence aux lois de l'Etat sur le territoire duquel ils se trouveront au moment de la mort du *de cuius*.

° Sont à considérer comme biens en déshérence les biens qui par effet des lois nationales du défunt, à défaut d'autres successibles, reviendraient de droit soit à l'Etat, soit à quelque autre personne morale.

§ 7. Dans le cas où la compétence en matière de successions est, selon le paragraphe 3 du présent article, réservée aux autorités nationales du *de cuius*, les autorités de l'Etat, où se trouvent les biens successoraux, sur la demande d'une personne, ressortissant du pays ou y domiciliée, qui aura fait valoir ses droits successoraux, agiront à l'égard de la suc-

Article XIV.

The Contracting Parties mutually undertake to forward to each other on request duly legalised copies of birth, marriage and death certificates, of acts recognising or legitimising children born out of wedlock, and of acts of adoption concerning the nationals of the other Party.

The said copies shall be drawn up and forwarded in the customary form employed in each country on payment of the fees prescribed by the laws and regulations in force and through the intermediary of the consulates and consular agencies of the Contracting Party making the application. The copies in question shall, however, be drawn up and forwarded free of charge when they are applied for through the diplomatic channel for the official requirements of the Contracting Parties or on behalf of indigent persons.

Article XV.

With regard to estates left by nationals of one of the Contracting Parties in the territory of the other Party, the following rules shall be observed :

Paragraph 1. The nationals of each of the Contracting Parties shall be entitled in the territory of the other, on the same footing as nationals, to succeed to property which may be bequeathed to them in that State by law or testament and to take possession of such property.

Paragraph 2. The estates of Esthonians in Poland and of Poles in Esthonia shall not be taxed with death duties other or higher than those imposed on the estates of nationals.

Paragraph 3. The authorities of the State of which the deceased was a national shall be competent to take decisions concerning succession rights in respect of the personal property.

Succession rights shall be taken to include succession *ab intestato*, the right to the reserved portion of the estate, testamentary succession, *donatio mortis causa* and legacies.

Should claims in respect of the personal property be put forward on some other legal ground by nationals of the State in which the property is situated, they shall be dealt with by the authorities of that State, which shall apply the laws in force therein.

Paragraph 4. All questions relating to succession to immovable property shall be decided by the authorities of the State in which such property is situated.

Paragraph 5. Property of which the deceased was not able to dispose *mortis causa* (property in trust) shall be dealt with according to the laws of the State in which it is situated.

The same laws shall apply to the restrictions of public law to which the estate or any parts thereof may be subject.

Paragraph 6. If the property left by the deceased is escheatable according to the laws of the State of which he was a national, it shall be subject, as an escheatable estate, to the laws of the State in the territory of which it is situated at the time of the death of the *de cuius*.

Property shall be regarded as escheatable if under the national laws of the deceased it would revert, in default of other heirs, either to the State or to some other legal person.

Paragraph 7. In cases in which jurisdiction in questions of succession is reserved under paragraph 3 of the present Article to the national authorities of the deceased, the authorities of the State in whose territory the inheritance is situated shall, on application being made by any person who is a national of or is domiciled in the country and who has

cession de la même manière comme si elle était laissée par un national, en appliquant, toutefois, les lois du pays auquel appartenait le défunt.

Cette procédure ne sera, cependant, appliquée que dans le cas seulement où aucun des autres héritiers dûment avertis n'élève de protestations.

§ 8. Si un ressortissant de l'une des Parties contractantes décède en laissant la totalité ou une partie de sa succession sur le territoire de l'autre Partie, les autorités de cette dernière se borneront en principe à assurer la conservation des biens dépendant de la succession et à sauvegarder les droits successoraux et les prétentions de ses propres ressortissants, des habitants du pays, ainsi que du fisc.

§ 9. En cas d'ouverture d'une succession, laissée par un ressortissant de l'une des Parties contractantes sur le territoire de l'autre, les autorités locales seront tenues d'en aviser immédiatement la plus proche autorité consulaire de la nation du défunt ; dans la mesure du possible, les autorités locales communiqueront en même temps à l'autorité consulaire les renseignements éventuels sur les personnes des héritiers et leur résidence, sur l'existence d'une disposition à cause de mort, ainsi que sur les mesures relatives à la conservation de la succession, qui ont été prises par lesdites autorités.

Si c'est l'autorité consulaire qui serait d'abord informée de l'ouverture de la succession, elle en renseignera de la même façon les autorités locales.

En ce qui concerne la succession mobilière, l'autorité consulaire apposera les scellés, dressera l'inventaire des biens mobiliers et s'occupera de l'administration et de la liquidation de la succession, ce qui n'exclut pas la coopération des autorités locales dans les limites, où, conformément au paragraphe 8 du présent article, lesdites autorités sont appelées à prendre des dispositions visant la sauvegarde et des prétentions et des droits successoraux.

§ 10. La délivrance des biens successoraux aux héritiers légitimés ou leur envoi à l'étranger n'aura lieu qu'après que seront satisfaits ou suffisamment garantis les taxes successorales, les prétentions formulées contre les biens de la succession, ainsi que les droits successoraux incontestables des ressortissants de l'Etat où se trouvent les biens de la succession et des personnes y domiciliées.

L'autorité consulaire pourra cependant payer d'avance sur la masse de l'héritage les frais de dernière maladie et d'enterrement du défunt, les salaires des domestiques, les loyers dus pour le dernier semestre, les taxes judiciaires et consulaires et autres taxes de même nature, ainsi que, en cas de besoin urgent, les dépenses nécessaires d'entretien de la famille du défunt.

Toutefois, les créanciers de la succession ne pourront pas s'opposer à la délivrance des biens de succession si, dans le délai de neuf mois à partir du décès du *de cujus*, ils n'arrivent pas à établir que leurs prétentions ont été ou bien reconnues par les héritiers, ou bien approuvées par une décision judiciaire, passée en force de chose jugée, ou au moins régulièrement déposées devant l'autorité judiciaire compétente.

§ 11. Dans toutes les questions auxquelles pourront donner lieu la dévolution, l'administration et la liquidation des successions, laissées par les ressortissants de l'une des Parties contractantes sur le territoire de l'autre, les fonctionnaires consulaires respectifs représenteront de plein droit les héritiers absents et seront reconnus d'office comme leurs fondés de pouvoir sans qu'ils soient obligés de prouver leur mission par un mandat spécial, pour autant que lesdits héritiers n'aient pas institué d'autres mandataires et seront ressortissants de l'Etat qui a nommé les fonctionnaires consulaires.

Il est bien entendu que les fonctionnaires consulaires étant considérés comme fondés de pouvoir de leurs nationaux ne pourront jamais être personnellement mis en cause relativement à toute affaire concernant la succession.

§ 12. Les fonctionnaires consulaires des Parties contractantes connaîtront exclusivement des actes d'inventaire et d'autres opérations pratiquées pour la conservation

put forward a claim to the succession, adopt the same procedure in dealing with the estate as if it had been left by a national, but shall apply the laws of the country to which the deceased belonged.

The above procedure shall, however, only be followed if none of the other heirs to the estate, having been duly notified, lodge an objection.

Paragraph 8. If a national of one of the Contracting Parties dies, leaving the whole or part of his estate in the territory of the other Party, the authorities of the latter Party shall on principle confine their action to preserving intact the property belonging to the estate and to safeguarding the succession rights and the claims of their own nationals, of the inhabitants of the country and of the Treasury.

Paragraph 9. In the case of the opening of a succession relating to an estate left by a national of one of the Contracting Parties in the territory of the other Party, the local authorities shall be required to notify immediately the nearest consular authority of the deceased's country. Whenever possible the local authorities shall communicate at the same time to the consular authority any particulars that may be available regarding the heirs and their place of residence, the existence of a *mortis causa* deed and the measures with regard to the preservation of the estate which have been taken by the said authorities.

If the consular authority receives the first information of the opening of the succession, it shall notify the local authorities in the same manner.

In the case of personal property, the consular authority shall affix the seals, draw up an inventory of the movable property and arrange for the administration and liquidation of the estate; this does not preclude the intervention of the local authorities, however, in so far as they may be called upon under paragraph 8 of the present Article to take measures for the safeguarding of succession claims and rights.

Paragraph 10. The property of the deceased shall not be handed over to the lawful heirs or sent abroad, until the liabilities in respect of death duties, claims put forward against the estate, and indisputable succession rights of nationals of the State in which the property is situated, and of persons domiciled therein, have been discharged or the discharge thereof sufficiently guaranteed.

The consular authority may, however, advance out of the estate the expenses of the last illness and of the funeral of the deceased, the wages of his servants, the rent due for the last half-year, the legal, consular and similar fees, and, in cases of urgency, the necessary maintenance expenses of the family of the deceased.

Nevertheless, the creditors of the estate cannot oppose the handing over of the property concerned if, within nine months from the decease of the *de cuius*, they have not been able to prove that their claims have been recognised by the heirs, or admitted by a binding judicial decision or that they have at least been duly submitted to the competent judicial authority.

Paragraph 11. In all questions arising out of the passing, administration and liquidation of estates left by the nationals of one of the Contracting Parties in the territory of the other, the respective consular officials shall have full power to represent the absent heirs, and shall be recognised as their legal representatives, without being obliged to prove their title by a special authority, provided that the said heirs have not appointed other representatives and are nationals of the State which appointed the consular officials.

It is understood that consular officials in their capacity as legal representatives of their nationals shall in no case be treated as personally responsible in connection with any matter relating to the succession.

Paragraph 12. The consular officials of the Contracting Parties shall possess exclusive competence in respect of the taking of inventories and other acts involved in the

et la liquidation des successions laissées par les gens de mer, les passagers et autres voyageurs de leur pays, décédés pendant la traversée, soit dans le port, soit à terre, soit à bord d'un navire.

Article XVI.

Les consuls et les agents consulaires seront admis à exercer la protection des enfants mineurs, des faibles d'esprit et d'autres incapables, ressortissants de l'Etat auquel appartiennent lesdits fonctionnaires consulaires ; à cet effet, ces derniers auront le droit de prendre, dans les limites de la législation locale, toutes les mesures nécessaires qu'ils jugeront utiles.

Article XVII.

Les consuls et les agents consulaires des Parties contractantes auront le droit de porter tout secours et toute assistance aux navires de guerre et aux navires de commerce de leur nation séjournant dans les ports de leur circonscription consulaire.

Dans ce but ils pourront aller personnellement ou envoyer des délégués à bord des navires de guerre et des navires de commerce de leur nation, après que ces navires auront été admis en libre pratique.

En ce qui concerne les navires de commerce, ils pourront interroger les capitaines et l'équipage, examiner les papiers du bord, recevoir, conformément aux stipulations de l'article XI de la présente convention, les déclarations sur leur voyage, leur destination et les incidents de la traversée, dresser les manifestes et faciliter l'expédition de leurs navires de commerce, enfin accompagner les capitaines et les gens de l'équipage devant les tribunaux et dans les bureaux de l'administration du pays, pour leur servir d'interprètes et d'agents dans les affaires qu'ils auront à suivre ou les demandes qu'ils auront à former.

Les fonctionnaires de l'ordre judiciaire et administratif, ainsi que les officiers et agents de la douane du pays ne pourront — dans les ports où réside un consul ou agent consulaire de l'une des Parties contractantes — opérer à bord des navires de commerce ni recherches ni visites autres que les visites ordinaires de douane et de santé, ni arrestation, emprisonnement ou autre fonction officielle nécessitant des moyens de contrainte, sans prévenir auparavant ou, en cas d'urgence, au moment même de la perquisition, le consul ou agent consulaire de la nation à laquelle le bâtiment appartient, afin qu'il puisse assister à la visite. Ils devront également donner en temps opportun au consul ou à l'agent consulaire les avis nécessaires, pour qu'il puisse assister aux déclarations que les capitaines et les équipages auraient à faire devant les tribunaux ou l'administration du pays.

L'invitation, qui sera adressée dans les cas précités aux consuls ou agents consulaires, indiquera une heure précise, et si les consuls ou les agents consulaires négligeaient de s'y rendre en personne ou de se faire représenter par un délégué, il sera procédé en leur absence. Les autorités locales compétentes seront toutefois tenues d'informer sans délai le consul ou l'agent consulaire de toute visite ou autres fonctions officielles, dont il est question dans l'alinéa précédant, opérées en leur absence et d'indiquer en même temps les justes raisons d'urgence ; elles feront de même lorsque le consul ou l'agent consulaire ne réside pas dans le port.

Article XVIII.

En tout ce qui concerne la police des ports, le chargement et le déchargement des navires de commerce et la sûreté des marchandises, biens et effets, on observera les lois, ordonnances et règlements du pays, sous la condition expresse que tout privilège et toute faveur, qui seraient accordés dans un port déterminé par l'une des Parties contractantes aux navires marchands de la nation la plus favorisée, seront également accordés dans ce port aux navires de l'autre Partie.

Les consuls et les agents consulaires, dans les limites prévues par la législation de l'Etat qui les a nommés, seront chargés exclusivement du maintien de l'ordre intérieur à bord des navires marchands de leur nation ; ils régleront eux-mêmes, conformément aux lois de l'Etat qui les a nom-

preservation and liquidation of the estates of seamen, passengers and other travellers of their nation dying in the course of their journey in port, on land, or on board ship.

Article XVI.

Consuls and Consular Agents shall be entitled to protect minors and feeble-minded and other incapable persons who are nationals of the State which appointed them ; to this end the said consular officials shall be entitled to take all measures they may think fit within the limits of the local legislation.

Article XVII.

The Consuls and Consular Agents of each of the Contracting Parties shall be entitled to render all help and assistance to merchant ships and warships of their nation calling at the ports of their consular area.

To this end they may proceed personally or send representatives on board merchant ships and warships of their nation after these ships have been admitted to free *pratique*.

In the case of merchant ships they may also interrogate the captains and crews, examine the ship's papers, take cognisance, in conformity with Article XI of the present Convention, of declarations regarding their voyage, their destination and the events of the journey ; draw up manifests and facilitate the departure of their vessels ; and accompany the captains or crews before the Courts and administrative offices of the country, and assist them in any business they may have to transact or in presenting any applications which they may have to make.

In ports in which there resides a Consul or Consular Agent of one of the Contracting Parties, the judicial and administrative officials and the Customs officers and agents of the country may not make visits or searches on board merchant ships other than ordinary Customs and medical visits, or arrest or imprison any person or effect any other official act necessitating constraint, without notifying previously, or, in urgent cases at the moment of the action in question, the Consul or Consular Agent of the nation to which the vessel belongs, in order that he may be present during the visit. They must also give the Consul or Consular Agent sufficient notice to enable him to be present when any declarations are made by captains or crews before the courts or administrative authorities of the country.

The invitation addressed in the above-mentioned cases to Consuls or Consular Agents shall specify an exact hour, and if the Consul or Consular Agent fails to attend in person or to send a representative, proceedings shall be taken in his absence. The competent local authorities shall, nevertheless, be obliged to inform the Consul or Consular Agent without delay of any visit or other official proceedings of the nature referred to in the previous paragraph effected in their absence, and, at the same time, to state the reasons which necessitated urgent action ; they shall do so even if the Consul or Consular Agent does not reside in the port.

Article XVIII.

In all that concerns harbour regulations, the loading and unloading of merchant ships and the safeguarding of merchandise, goods and chattels, the laws, decrees and regulations of the country shall be observed, subject to the express conditions that any privilege or advantage which may be granted in a given port by one of the Contracting Parties to the merchant ships of a third Power shall also be granted in that port to the ships of the other Party.

Within the limits laid down in the laws of the State which appointed them, Consuls and Consular Agents shall alone be responsible for the maintenance of order on board merchant ships of their nation ; they shall themselves decide, in conformity with the laws of the State which

més, les contestations de toute nature qui surviendraient entre les capitaines, les officiers et les matelots de ces navires, et spécialement celles relatives à la solde et à l'accomplissement des engagements réciproquement contractés.

Les autorités locales ne pourront intervenir que lorsque les désordres survenus à bord des navires seraient de nature à troubler la tranquillité publique à terre ou dans le port, ou quand une personne ne faisant pas partie de l'équipage s'y trouverait mêlée. Même dans ce cas les autorités locales en donneront avis, si faire se peut, préalablement au consul ou agent consulaire compétent.

Dans tous les autres cas les autorités précitées se borneront à prêter leur appui aux consuls et aux agents consulaires si elles en sont requises par eux, pour leur faciliter l'accomplissement de leurs fonctions et notamment pour faire arrêter et renvoyer à bord du navire de guerre et du navire de commerce toute personne inscrite sur le rôle d'équipage, ou — s'il ne s'agit pas d'un ressortissant du pays — de la conduire en prison, chaque fois que pour un motif quelconque lesdits consuls et agents consulaires le jugeront nécessaire ; si l'arrestation devait être maintenue, lesdits consuls et agents consulaires en donneront avis dans le plus bref délai possible, par une communication officielle, aux autorités judiciaires compétentes du pays.

Article XIX.

Les consuls et les agents consulaires pourront faire arrêter, ainsi que renvoyer soit à bord, soit dans leur patrie, les officiers, matelots et toute autre personne, faisant partie à quel titre que ce soit des équipages, des navires de guerre ou de commerce de leur nation, qui auraient déserté sur le territoire de l'autre Partie contractante.

A cet effet, ils devront s'adresser par écrit aux autorités locales compétentes et justifier, en produisant les registres du bâtiment ou le rôle d'équipage, ou, à défaut de ces documents, un extrait authentique, que les personnes réclamées faisaient réellement partie de l'équipage. Dans les localités où il n'y aurait ni consul ni agent consulaire, la demande d'extradition pourra être adressée aux autorités locales, tout en observant les formalités prescrites par le présent alinéa, par le capitaine ou celui qui commande le navire.

Sur cette demande ainsi justifiée la remise des déserteurs ne pourra être refusée, excepté le cas où il serait prouvé que la personne réclamée est un ressortissant du pays ou quand le déserteur aurait commis quelque crime ou délit à terre ; dans ce dernier cas, l'autorité locale pourrait surseoir à la remise jusqu'à ce que le tribunal ait rendu sa sentence et que celle-ci ait reçu pleine et entière exécution. On donnera, en outre, auxdits fonctionnaires consulaires tout secours et toute assistance pour la recherche et l'arrestation de ces déserteurs qui seront conduits dans les prisons du pays et y seront détenus à la demande écrite et aux frais du consulat ou de l'agence consulaire jusqu'au moment où ils seront réintégrés à bord d'un navire national ou jusqu'à ce qu'une occasion se présente de les rapatrier. Si toutefois cette occasion ne se présentait pas dans le délai de deux mois à compter du jour de l'arrestation, moyennant un avis donné au consul ou agent consulaire trois jours à l'avance, lesdits déserteurs seront remis en liberté sans qu'ils puissent être arrêtés de nouveau pour la même cause.

Les Parties contractantes conviennent que les officiers, matelots et autres personnes faisant partie de l'équipage, ressortissants du pays dans lequel ils auraient déserté, sont exceptés des stipulations du présent article.

Article XX.

Lorsqu'un navire appartenant au gouvernement ou à des ressortissants de l'une des Parties contractantes fera naufrage ou échouera sur le littoral de l'autre Partie, les autorités locales devront en avertir sans retard le consul ou l'agent consulaire dans la circonscription duquel le sinistre aura eu lieu.

Toutes les opérations relatives au sauvetage des navires de guerre ou de commerce de l'une des Parties contractantes qui naufrageraient ou s'échoueraient dans les eaux territoriales de l'autre, seront dirigées par les consuls ou les agents consulaires.

appointed them, disputes of all kinds which may arise between the captains, officers and seamen of such ships, especially those relating to pay and the execution of contracts entered into between them.

The local authorities shall only be entitled to intervene when the disturbances occurring on board ship are of a nature to endanger public tranquillity on land or in the harbour, or when a person not belonging to the crew is involved. Even in this event, the local authorities shall notify the competent Consul or Consular Agent, if possible before taking action.

In all other cases the said authorities shall confine themselves to giving their assistance to the Consuls and Consular Agents, if the latter so request, and to helping them in the discharge of their duties, particularly in arresting and conveying on board a merchant ship or warship any person entered as a member of the crew, or, provided that he is not a national of the country, in conducting him to prison whenever the said Consuls or Consular Agents for any reason deem it necessary; if the person in question is to be detained in custody, the aforesaid Consuls and Consular Agents shall, at the earliest possible moment, notify the judicial authorities of the country to that effect by an official communication.

Article XIX.

Consuls and Consular Agents may cause to be arrested and sent back to their ships or to their country officers, seamen or any other persons belonging, in whatever capacity, to the crew of warships or merchant ships of their nation who have deserted in the territory of either of the Contracting Parties.

For this purpose they must apply in writing to the competent local authorities and prove by producing the registers of the vessel or the muster-roll of the crew, or, in the absence of these documents, a certified copy thereof, that the person wanted really belongs to the crew. In localities in which there is no Consul or Consular Agent, a request for extradition may be addressed to the local authorities by the captain or person in command of the vessel, who shall observe the formalities laid down in the present paragraph.

On the receipt of such a duly authenticated request, the handing over of deserters cannot be refused unless it is proved that the person wanted is a national of the country, or that the deserter has committed some crime or offence on land; in the latter case the local authority may postpone handing over the offender until the competent court has delivered its sentence and until such sentence has been fully carried out.

The said consular officials shall, moreover, be given every help and assistance in seeking and arresting such deserters, who shall be conducted to the prisons of the country and detained there on the written request and at the expense of the consulate or consular agency until they are transferred to a vessel of their country or until an opportunity occurs to repatriate them. If, however, such opportunity should not occur within two months from the date of arrest, the said deserters shall, after notification has been made to the Consul or Consular Agent three days in advance, be released, and may not be re-arrested for the same cause.

The Contracting Parties agree that the officers and seamen or other members of the crew who are nationals of the country in which they have deserted shall be exempted from the provisions of the present Article.

Article XX.

When a vessel belonging to the Government or to nationals of one of the Contracting Parties is wrecked or runs aground on the coast of the other, the local authorities shall notify without delay the Consul or Consular Agent stationed in the area in which the mishap has occurred.

All operations connected with the salvage of warships or merchant ships of one of the Contracting Parties which have been wrecked or have run aground in the territorial waters of the other Party shall be carried out under the direction of the Consuls or Consular Agents.

L'intervention des autorités locales n'aura lieu dans les deux pays que pour assister les fonctionnaires consulaires, maintenir l'ordre, garantir les intérêts des sauveteurs étrangers à l'équipage et assurer l'exécution des dispositions à observer pour l'entrée et la sortie des marchandises sauvées.

En absence et jusqu'à l'arrivée des consuls ou des agents consulaires ou de leurs délégués, les autorités locales devront prendre toutes les mesures nécessaires pour la protection des personnes et la conservation des objets qui auront été sauvés du naufrage.

L'intervention des autorités locales dans ces différents cas ne donnera lieu à la perception de frais d'aucune sorte, sauf toutefois ceux que nécessiteront les opérations de sauvetage, ainsi que la conservation des objets sauvés, et ceux auxquels seraient soumis en pareil cas les navires de guerre ou de commerce de la nation la plus favorisée.

En cas de doute sur la nationalité des navires naufragés, les opérations mentionnées dans le présent article seront de la compétence exclusive de l'autorité locale.

Les marchandises et effets sauvés ne sont sujets au paiement d'aucun droit de douane, à moins qu'ils n'entrent dans la consommation intérieure.

Article XXI.

Toutes les fois qu'il n'y aura pas de stipulations contraires entre armateurs, chargeurs ou assureurs, les avaries que les navires de guerre ou de commerce des deux pays auraient souffertes en mer, soit qu'ils entrent dans les ports respectifs volontairement ou par relâche forcée, seront réglées par les consuls ou les agents consulaires de leur nation, à moins que les ressortissants du pays dans lequel résident lesdits consuls ou agents consulaires, ou ceux d'une tierce Puissance ne soient intéressés dans ces avaries; dans ce dernier cas, et à défaut de compromis amiable entre toutes les parties intéressées, elles devront être réglées par les autorités locales.

Article XXII.

Chacune des Parties contractantes s'engage à accorder, en outre, à l'autre Partie, en matière d'établissement consulaire comme en tout ce qui concerne l'exercice des fonctions consulaires, ainsi que la jouissance des exemptions, droits, privilèges, immunités et honneurs, le traitement de la nation la plus favorisée. Il est convenu toutefois qu'aucune des Parties contractantes ne pourra invoquer le bénéfice résultant de la clause de la nation la plus favorisée et exiger en faveur de ses fonctionnaires et de ses employés consulaires des exemptions, droits, privilèges, immunités et honneurs autres ou plus étendus que ceux accordés par elle-même aux fonctionnaires et aux employés consulaires de l'autre Partie.

Article XXIII.

La présente convention sera ratifiée et les ratifications en seront échangées à Varsovie aussitôt que faire se pourra. Elle entrera en vigueur un mois après la date de l'échange des ratifications.

Article XXIV.

La présente convention restera en vigueur aussi longtemps qu'elle ne sera pas dénoncée par une des Parties contractantes. Cette dénonciation ne devra produire ses effets qu'après l'expiration d'un délai de six mois.

En foi de quoi les plénipotentiaires respectifs ont signé la présente convention et y ont apposé leurs sceaux.

Fait en double exemplaire, à Tallinn, le onze janvier mil neuf cent vingt-quatre.

FR. AKEL.

D^r V. T. DOBRZYNSKI.
KAROL POZNANSKI.

The local authorities of the two countries shall only intervene to assist the consular officials to keep order, to guarantee the interests of salvage workers not belonging to the crew, and to ensure the execution of the regulations with regard to the admission and removal of the salvaged goods.

In the absence and until the arrival of the Consuls, Consular Agents or their representatives, the local authorities shall take all necessary measures for the protection of the persons and preservation of the effects which have been saved from the wreck.

No charges of any kind shall be made in respect of the intervention of the local authorities in these cases except those necessitated by the salvage operations and the preservation of the salvaged effects and those to which the warships or merchant ships of the most favoured nation would be subject in similar circumstances.

In case of doubt as to the nationality of the wrecked vessels, the local authorities shall alone be competent to take the measures mentioned in the present Article.

Salvaged goods and merchandise shall not be subject to any Customs duty unless they come on the market for internal consumption.

Article XXI.

Whenever no provisions to the contrary have been agreed upon by the shipowners, freighters or underwriters, questions relating to damage suffered at sea by warships or merchant ships of the two countries, whether they enter the respective ports of their own free will or by compulsion, shall be settled by the Consuls or Consular Agents of their nation, unless nationals of the country in which the said Consuls or Consular Agents reside or those of a third Power are concerned in such damage; in this case, and in the absence of a friendly agreement between all the parties concerned, they shall be settled by the local authorities.

Article XXII.

Each of the Contracting Parties undertakes furthermore to grant most-favoured-nation treatment to the other Party in regard to the appointment of Consuls and all that concerns the performance of consular duties, together with the enjoyment of exemptions, rights, privileges, immunities and honours. It is agreed, however, that neither of the Contracting Parties may invoke the benefit of the most-favoured-nation clause and demand in favour of its consular officials and employees any exemptions, rights, privileges, immunities and honours other or more extensive than those granted by itself to the consular officials and employees of the other Party.

Article XXIII.

The present Convention shall be ratified and the ratifications shall be exchanged at Warsaw as soon as possible. It shall enter into force one month after the date of the exchange of ratifications.

Article XXIV.

The present Convention shall remain in force as long as it is not denounced by one of the Contracting Parties. Such denunciation shall not take effect until after the expiration of a period of six months.

In faith whereof the respective Plenipotentiaries have signed the present Convention and affixed their seals thereto.

Done in duplicate at Tallinn on January 11, 1924.

FR. AKEL.

V. T. DOBRZYNSKI.

Dr. KAROL POZNANSKI.

PROTOCOLE ADDITIONNEL A LA CONVENTION CONSULAIRE CONCLUE ENTRE
L'ESTHONIE ET LA POLOGNE.

Pour suppléer à l'article XII de la convention consulaire signée ce jour, les Parties contractantes décident ce qui suit :

§ 1. Dans le cas où une des Parties contractantes accorderait aux consuls d'une tierce Puissance quelconque le droit de procéder au mariage de ressortissants de l'Etat auquel appartiennent lesdits fonctionnaires, ainsi que de dresser les actes de mariage et de tenir les registres de mariage, les consuls de l'autre Partie contractante jouiront de ce droit dans la même étendue.

§ 2. Il est entendu que le droit résultant du § 1 du présent protocole ne saurait être appliqué qu'à titre de réciprocité.

§ 3. Le présent protocole fait partie intégrale de la convention consulaire.

En foi de quoi les plénipotentiaires respectifs ont signé le présent protocole.

TALLINN, le onze janvier mil neuf cent vingt-quatre.

FR. AKEL.

W. T. DOBRZYNSKI.

Dr. KAROL POZNANSKI.

Pour copie conforme :

J. KODAR.

*Secrétaire au Ministère
des Affaires étrangères.*

ADDITIONAL PROTOCOL TO THE CONSULAR CONVENTION BETWEEN ESTHONIA
AND POLAND.

The Contracting Parties have agreed on the following provisions, with a view to supplementing Article XII of the Consular Convention which has been signed on this date:

Paragraph 1. In case either of the Contracting Parties should grant to the Consuls of any third Power the right to solemnise marriages of nationals of the State to which the officials in question belong, or to draw up marriage certificates and to keep registers of marriages, the Consuls of the other Contracting Party shall be granted the same rights in a like measure.

Paragraph 2. It is agreed that the rights laid down in paragraph 1 of the present Protocol shall only be accorded on terms of reciprocity.

Paragraph 3. The present Protocol constitutes an integral part of the Consular Convention.

In faith whereof the Plenipotentiaries have signed the present Protocol.

Done at Tallinn this eleventh day of January, Nineteen hundred and twenty-four.

FR. AKEL.

Dr. W. T. DOBRZYNSKI.
KAROL POZNANSKI.

N° 1133.

**FINLANDE ET
UNION DES RÉPUBLIQUES
SOVIÉTISTES SOCIALISTES**

Convention concernant le transport
direct des voyageurs et des mar-
chandises par voie ferrée, avec
règlement y relatif, signés à Hel-
singfors, le 18 juin 1924.

**FINLAND
AND UNION OF SOCIALIST
SOVIET REPUBLICS.**

Convention with regard to the
Through Carriage of Passengers
and Goods by Rail with Regula-
tions relating thereto, signed at
Helsingfors, June 18, 1924.

TEXTE SUÉDOIS. — SWEDISH TEXT.

TEXTE RUSSE. — RUSSIAN TEXT.

N^o 1133. — KONVENTION¹ MELLAN REPUBLIKEN FINLAND OCH SOCIALISTISKA RÅDSREPUBLICERNAS FÖRBUND ANGÅENDE PERSON- OCH GODSBEFORDRING I DIREKT TRAFIK PER JÄRNVÄG, UNDERTECHNAD I HELSINGFORS, DEN 18 JUNI 1924.

N^o 1133. — КОНВЕНЦИЯ¹ МЕЖДУ СОЮЗОМ СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ФИНЛЯНДСКОЙ РЕСПУБЛИКОЙ О ПРЯМОМ ПАССАЖИРСКОМ И ГРУЗОВОМ ЖЕЛЕЗНОДОРОЖНОМ СООБЩЕНИИ, ПОДПИСАННАЯ В ГЕЛЬСИНГФОРСЕ 18-го ИЮНЯ 1924 ГОДА.

Textes officiels finnois, russe et suédois, communiqués par le ministre des Affaires étrangères de Finlande. L'enregistrement de cette convention a eu lieu le 6 avril 1926.

Finnish, Russian and Swedish official texts communicated by the Finnish Minister for Foreign Affairs. The registration of this Convention took place April 6, 1926.

REPUBLIKEN FINLANDS REGERING å ena sidan och SOCIALISTISKA RÅDSREPUBLICERNAS FÖRBUNDS REGERING å andra sidan hava, med stöd av bestämmelserna i artikel 33 av det i Dorpat den 14 oktober 1920 undertecknade fredsfördraget², beslutit ingå nedanföljande konvention angående person- och godsbefordring i direkt trafik per järnväg mellan Finland och Socialistiska Rådsrepublikernas Förbund och i sådant avseende befullmäktigat :

REPUBLIKEN FINLANDS REGERING :

A. AHONEN,
A. V. HACKZELL ;

SOCIALISTISKA RÅDSREPUBLICERNAS FÖRBUNDS REGERING :

A. S. TCHERNIKH,

vilka, efter att hava för varandra uppvisat sina i god och behörig form befunda fullmakter, överenskommit som följer :

ПРАВИТЕЛЬСТВО СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК с одной стороны, и ПРАВИТЕЛЬСТВО ФИНЛЯНДСКОЙ РЕСПУБЛИКИ — с другой, исходя из оснований, изложенных в статье 33 заключенного в городе Юрьеве² 14 октября 1920 года Мирного Договора, решили заключить настоящую Конвенцию о прямом пассажирском и грузовом железнодорожном сообщении между Союзом Советских Социалистических Республик и Финляндией, уполномочив на это :

Правительство Союза Советских Социалистических Республик :

A. С. ЧЕРНЫХ ;

Правительство Финляндской Республики :

A. АХОНЕН и
A. В. ХАКСЕЛЬ,

каковые уполномоченные, по взаимном представлении своих полномочий, признанных составленными в надлежащей форме и законном порядке, согласились о нижеследующем :

¹ L'échange des ratifications a eu lieu à Moscou, le 14 juillet 1925.

La convention est entrée en vigueur le 12 septembre 1925.

² Vol. III, page 3, de ce recueil.

¹ The exchange of ratifications took place at Moscow, July 14, 1925.

The Convention came into force September 12, 1925.

² Vol. III, page 3, of this Series.

Artikel 1.

1. Emellan Finlands och Socialistiska Rådsrepublikernas Förbunds järnvägar anordnas befordring av resande och gods i direkt trafik under namn av "Person och godssamtrafik per järnväg mellan Finland och Socialistiska Rådsrepublikernas Förbund".

2. Nämda samtrafik kan anordnas, såvitt möjligt, sålunda, att befordring av resande sker utan omstigning och befordring av gods utan omlastning, och skall trafikeringsområdet för vardera landets vagnar inom det andra landets territorium bestämmas vid ingående av den i artikel 4 omnämnda särskilda överenskommelsen.

3. Förteckning över de stationer, mellan vilka befordring av resande, resgods och gods i sagda trafik äger rum, upprättas å representantkongressen för person- och godssamtrafiken per järnväg mellan Finland och Socialistiska Rådsrepublikernas Förbund (artikel 10).

Artikel 2.

1. De fördragsslutande staterna förbinda sig att å sina banor förmedla transitobefordring av resande, resgods och gods och att ej för transitobefordring fastställa högre taxor och avgifter än de befordrings- och tilläggsavgifter, som i samma färdriktning mellan samma järnvägstrafikplatser i Finland och Socialistiska Rådsrepublikernas Förbund uppbäras för befordring av resande, resgods och enahanda gods i inhemsk trafik.

2. Vid transitobefordring av resgods och gods genom det andra landet skall godset gå under detta lands tullplomb eller -lås.

Anmärkning: Dessa regler tillämpas för så vitt icke transitobefordring av resande, resgods och gods enligt av vederbörande regering utfärdade allmänna eller särskilda förfoganden blivit förbjuden eller inskränkt.

Artikel 3.

1. De inbördes rättigheter och skyldigheter, som tillkomma å ena sidan Finlands och Socialistiska Rådsrepublikernas Förbunds järn-

Статья 1-я.

1. Между железными дорогами Союза Советских Социалистических Республик и Финляндии устанавливается прямое пассажирское и грузовое железнодорожное сообщение под наименованием «Прямое пассажирское и грузовое железнодорожное сообщение между Союзом Советских Социалистических Республик и Финляндией».

2. Такое прямое сообщение может быть установлено по возможности: по пассажирскому движению — безпересадочное, по товарному — бесперегрузочное, причем пределы движения вагонов одной страны по территории другой страны будут установлены при заключении особого Соглашения, указанного в статье 4-ой.

3. Перечень станций, между коими производится перевозка пассажиров, багажа и грузов в означенном сообщении, вырабатывается на с'ездах представителей прямого пассажирского и грузового железнодорожного сообщения между Союзом Советских Социалистических Республик и Финляндией (статья 10-ая).

Статья 2-я.

1. Договаривающиеся государства обязуются содействовать транзитной перевозке пассажиров, багажа и грузов по своим линиям и не устанавливать на транзитные перевозки ставок и сборов выше провозных плат и дополнительных сборов, взимаемых в том же направлении между теми же пунктами железных дорог Союза Советских Социалистических Республик и Финляндии за перевозку пассажиров, багажа и тождественных товаров во внутреннем сообщении.

2. При следовании багажа и грузов транзитом, таковые должны пропускаться через транзитную страну за ее таможенными пломбами или таможенными замками.

Примечание: Эти правила применяются поскольку транзитная перевозка пассажиров, багажа и грузов не воспрещена или не ограничена общими или специальными постановлениями Правительств.

Статья 3-я.

1. Взаимные права и обязанности с одной стороны железных дорог Союза Советских Социалистических Республик и Финляндии — с

vägar samt å andra sidan personer, vilka begagna sig av samtrafiken mellan dessa järnvägar, fastställas i vid denna konvention fogade trafikstadga angående befordring i sagda samtrafik, vilken trafikstadga skall ratificeras på sätt i artikel 14 stadgas.

2. De verkställighetsbestämmelser, som till utveckling av förenämnda trafikstadga skola utfärdas, uppgöras å kongressen av representerer för vederbörande statsinrättningar i Finland och Socialistiska Rådsrepublikernas Förbund (artikel 10), och tillkommer deras fastställande vederbörande regeringsmyndigheter i vardera fördragsslutande staten.

Artikel 4.

1. Finlands och Socialistiska Rådsrepublikernas Förbunds järnvägars ur samtrafiken dem emellan härflytande inbördes rättigheter och skyldigheter fastställas i den "samtrafiköverenskommelse", som skall uppgöras av för ändamålet särskilt befullmäktigade ombud för vederbörande statsinrättningar i Finland och Socialistiska Rådsrepublikernas Förbund.

2. De fördragsslutande staternas regeringar draga försorg därom, att den i denna artikel nämnda överenskommelse varder uppgjord och fastställd senast till den dag, då denna konvention träder i kraft (artikel 15).

Artikel 5.

1. Avgifterna för befordring av resande, resgods och gods i samtrafik fastställas medels sammanräkning av å de fördragsslutande staternas järnvägar gällande tariffenliga avgifter sålunda, att för befordring å de finska järnvägarna avgift uppbäres enligt de i Finland gällande tariffer och å Socialistiska Rådsrepublikernas Förbunds järnvägar jämlikt de i Socialistiska Rådsrepublikernas Förbund gällande tariffer, och avses härvid med uttrycket tariff såväl befordringsavgifter som ock allslags järnvägstilläggsavgifter.

Anmärkning: De fördragsslutande staternas järnvägar äga rätt att såsom tilläggsavgift uppbära jämväl avgift för omlastning av vagnar i de fall, då sådant förutsattes i fråga

den andra sidan personer, vilka begagna sig av samtrafiken mellan dessa järnvägar, fastställas i vid denna konvention fogade trafikstadga angående befordring i sagda samtrafik, vilken trafikstadga skall ratificeras på sätt i artikel 14 stadgas.

2. Исполнительные постановления, подлежащие изданию в развитие вышеупомянутого « Положения », имеют быть составляемы С'ездами представителей соответствующих ведомств Союза Советских Социалистических Республик и Финляндии (статья 10-я) и подлежат утверждению соответствующих Установлений каждого из договаривающихся государств.

Статья 4-я.

1. Взаимные права и обязанности железных дорог Союза Советских Социалистических Республик и Финляндии, вытекающие из прямого между ними дорогами сообщения, имеют быть определены в « Соглашении о прямом сообщении », подлежащем составлению особо на то уполномоченными представителями соответствующих Правительственных учреждений Союза Советских Социалистических Республик и Финляндии.

2. Правительства договаривающихся государств примут меры к тому, чтобы указанное в настоящей статье Соглашение было выработано и утверждено не позднее срока, установленного для вступления в силу настоящей Конвенции (статья 15-я).

Статья 5-я.

1. Плата за проезд пассажиров и перевозку багажа и грузов в прямом сообщении подлежит исчислению по сложности провозных тарифов, действующих на железных дорогах договаривающихся государств, а именно : на протяжении железных дорог Союза Советских Социалистических Республик — по тарифам, действующим в Союзе Советских Социалистических Республик, а на протяжении железных дорог Финляндии — по тарифам, действующим в Финляндии, причем под словом тарифы понимается как плата за провоз, так и всякого рода дополнительные железнодорожные сборы.

Примечание : Железные дороги договаривающихся государств имеют право взимать в виде дополнительного сбора также плату за перегрузку вагонов в тех случаях, когда такая перегрузка

om omlastning uti "samtrafiköverenskommelsen" (artikel 4).

2. Vid fastställande av befodringsavgift för befordring av gods enligt de fördragsslutande staternas järnvägars sammanräknade tariffavgifter beräknas befodringsavgiften för befordring från Finland till Socialistiska Rådsrepublikernas Förbund ända till Socialistiska Rådsrepublikernas Förbunds järnvägars gränstation enligt finska järnvägarnas tariffer, och uppbära de finska järnvägarna densamma av avsändaren för egen räkning; befodringsavgiften för vidare befordring av gods från Socialistiska Rådsrepublikernas Förbunds gränstation till dessa järnvägars bestämmelsestation beräknas däremot enligt dessa järnvägars tariffer, påföres emottagaren och uppbäres av honom vid godsets utgivning till förmån för Socialistiska Rådsrepublikernas Förbunds järnvägar; vid befordring av gods från Socialistiska Rådsrepublikernas Förbund till Finland beräknas befodringsavgiften ända till de finska järnvägarnas gränstation enligt å Socialistiska Rådsrepublikernas Förbunds järnvägar gällande tariffer, och uppbära dessa järnvägar densamma av avsändaren för egen räkning; befodringsavgiften för vidare befordring av gods från de finska järnvägarnas gränstation till dessa järnvägars bestämmelsestation beräknas åter enligt de finska järnvägarnas tariffer, påföres mottagaren och uppbäras av honom vid godsets utgivning till förmån för de finska järnvägarna.

Bestämmelserna i detta moment tillämpas jämväl med avseende å befordring av resande och resgoods, förutom beträffande uppbärandet av befodringsavgifterna, vilket sker å avsändningsstationen för hela befodringssträckan.

3. Efter överenskommelse emellan de ämbetsverk i Finland och Socialistiska Rådsrepublikernas Förbund, vilka hava järnvägs-tariffernas handhavande sig ombetrodd, kunna för samtrafiken mellan järnvägarna i Finland och Socialistiska Rådsrepublikernas Förbund fastställas direkta tariffer för befordring av resande, resgoods och gods. Likaså kunna direkta tariffer fastställas för befordring av resande, resgoods och gods, där denna sker från eller till Finland genom Socialistiska Rådsrepublikernas Förbund eller från eller till Socialistiska Rådsrepublikernas Förbund genom Finland.

будет предусмотрена «Соглашением о прямом сообщении» (ст. 4-я).

2. При определении провозной платы за перевозку грузов по сложности тарифов железных дорог договаривающихся государств провозная плата при перевозке из Союза Советских Социалистических Республик в Финляндию исчисляется до пограничной станции финляндских железных дорог по ставкам тарифов железных дорог Союза Советских Социалистических Республик, взыскивается этими железными дорогами с отправителя и поступает в их пользу, провозная же плата за дальнейшую перевозку груза от пограничной станции финляндских железных дорог до станции назначения этих дорог исчисляется по тарифам финляндских железных дорог, переводится на получателя, взыскивается с получателя при выдаче ему груза и поступает в пользу финляндских железных дорог; при перевозке грузов из Финляндии в Союз Советских Социалистических Республик провозная плата исчисляется до пограничной станции железных дорог Союза Советских Социалистических Республик по ставкам тарифа финляндских железных дорог, взыскивается финляндскими железными дорогами с отправителя и поступает в их пользу, провозная же плата за дальнейшую перевозку груза от пограничной станции железных дорог Союза Советских Социалистических Республик до станции назначения этих дорог исчисляется по тарифам железных дорог Союза Советских Социалистических Республик, переводится на получателя, взыскивается с получателя при выдаче ему груза и поступает в пользу железных дорог Союза Советских Социалистических Республик.

Постановления этого пункта применяются также при перевозке пассажиров и багажа, за исключением взыскания провозной платы, которая взимается на станции отправления за все расстояние перевозки.

3. При согласии органов, ведающих в Союзе Советских Социалистических Республик и Финляндии железно-дорожными тарифами, могут быть установлены прямые тарифные ставки на перевозку пассажиров, багажа и грузов в прямом сообщении между железными дорогами Союза Советских Социалистических Республик и Финляндии. Равным образом, прямые тарифные ставки могут быть установлены на перевозку пассажиров, багажа и грузов, следующих из Союза Советских Социалистических Республик или в Союз Советских Социалистических Республик транзитом через Финляндию и из Финляндии, или в Финляндию транзитом через Союз Советских Социалистических Республик.

4. Härvid må vare sig ifrågavarande befordringsavgifter eller tilläggsavgifterna icke överstiga de befordrings- och tilläggsavgifter, som i samma färdriktning mellan samma järnvägstrafikplatser i Finland och Socialistiska Rådsrepublikernas Förbund uppbäras för befordring av resande, resgoods och enahanda gods i inhemsk trafik.

5. Vid tillämpning av direkta tariffer beräknas de vardera parten tillkommande befordringsavgifterna å sträckan från och till gränsen sålunda, att till befordringssträckan till och från gränsstationen lägges avståndet emellan gränsstationen och gränsmärket, vilket avrundas till hela kilometer eller värsttal.

Artikel 6.

1. Överlämnande av från Socialistiska Rådsrepublikernas Förbund till Finland anländande resande, resgoods och gods skall äga rum på bandelen Leningrad — Helsingfors å Rajajoki station och från Finland till Socialistiska Rådsrepublikernas Förbund anländande resande, resgoods och gods å Valkeasaari station samt på bandelen Leningrad — Hiitola å de gränsstationer de fördragsslutande staterna efter ömsesidig överenskommelse bestämma.

2. Till utvecklande av denna artikel skola Oktoberjärnvägsstyrelsen och järnvägsstyrelsen i Finland uppgöra och fastställa särskilda anknätningsöverenskommelser beträffande ordningen och villkoren för tågtrafiken emellan gränsöverlåtelsestationerna; järnvägstelegrafens användning i tjänsteärenden rörande överlåtelsetrafiken mellan gränsstationerna; ömsesidig användning av stationsanordningarna å gränsöverlåtelsestationerna; ordningen för överlämnande av resande, resgoods och gods samt kombinerad av tidtabeller för tåg, som förmedla direkt persontrafik.

3. Likaså uppgöra nämnda styrelser en särskild överenskommelse beträffande rörelsen av genomgående persontåg eller vagnar utan omstigning för passagerare, dessa tågs och vagnars användning, betjänande och överlämnande.

4. При этом, означенные провозные платы, а также дополнительные сборы не могут быть выше провозных плат и дополнительных сборов, взимаемых в том же направлении между теми же пунктами железных дорог Союза Советских Социалистических Республик и Финляндии, за перевозку пассажиров, багажа и тождественных товаров во внутреннем сообщении.

5. При применении прямых тарифных ставок причитающиеся каждой стороне провозные платы рассчитываются за расстояние от и до границы путем прибавления до или от пограничной станции расстояния между пограничной станцией и пограничным знаком с округлением до целых верст или километров.

Статья 6-я.

1. Передача пассажиров, багажа и грузов, следующих из Союза Советских Социалистических Республик в Финляндию имеет быть произведена на линии Ленинград — Гельсингфорс на станции Раийоки, а передача пассажиров, багажа и груза, следующих из Финляндии в Союз Советских Социалистических Республик — на станции Белоостров, а на участке Ленинград — Хитола — на пограничных станциях, избираемых по взаимному соглашению договаривающихся государств.

2. В развитие настоящей статьи Управлением Октябрьской железной дороги, с одной стороны, и Управлением Финляндских Правительственных железных дорог, с другой, имеют быть выработаны и утверждены особые узловые соглашения: — о порядке и условиях движения поездов между пограничными передаточными станциями; о пользовании железнодорожным телеграфом для служебных надобностей передаточного между пограничными станциями движения; о взаимном пользовании станционных устройствами пограничных передаточных станций; о порядке передачи пассажиров, багажа и грузов и о порядке согласования росписания пассажирских поездов, имеющих обслуживать прямое пассажирское движение.

3. Равным образом, названные Управления заключают особое соглашение о курсировании прямых беспересадочных пассажирских поездов или вагонов и о порядке их обращения, обслуживания и передачи.

Artikel 7.

1. Då Socialistiska Rådsrepublikernas Förbunds järnvägars tåg befara finska järnvägarnas spår eller finska järnvägarnas tåg Socialistiska Rådsrepublikernas Förbunds järnvägars spår å sträckan mellan gränsöverlåtelsestationerna och då de uppehålla sig å främmande station, äro befattningshavarna, så lokomotiv- som tågpersonalen, skyldiga att iakttaga alla å färdbanan och uppehållsstationen gällande föreskrifter, rörande deras tekniska exploatering och signaleringsreglementen, och ansvarar vardera järnvägen enligt sitt lands lagar för följderna av å dess område ända till riksgränsen inträffade olycksfall. Järnvägen tillkommer regressrätt gentemot grannbanan, där händelsen förorsakats av grannbanans personal eller inträffat till följd av denna banas trafikmateriells bristfälliga skick.

2. Vardera järnvägen ansvarar för behörig befordring av resgods och gods å bandelen emellan dess gränsstation och grannbanans överlåtelsestation, och tillkommer den överlämnande banan regressrätt gentemot den övertagande banan, om oregelbundenheter i befordringen förorsakats genom dennas personal eller till följd av spårens eller trafikmateriellens å den övertagande banan bristfälliga skick.

3. Regressstalan anhängiggöres vid den domstol, under vars domvärjo svarande banan enligt dess lands lagar lyder.

4. Vid inträffande ömsesidig förskyllan fördelas ersättningsskyldigheten på de båda banorna i förhållande till varderas skuld.

5. Angående varje olycksfall, vari grannbanans personal eller egendom har del, bör den sistnämnda omedelbart underrättas. Undersökningen verkställas av en blandad kommission, sammansatt av befattningshavare vid vardera järnvägen enligt paritetsgrund.

Artikel 8.

Järnvägen är ansvarig för sin personal och övriga personer, som av densamma användas för fullföljande av åtagen befordring.

Статья 7-я.

1. При следовании поездов железных дорог Союза Советских Социалистических Республик по путям финляндских железных дорог или поездов финляндских железных дорог по путям железных дорог Союза Советских Социалистических Республик на перегонах между пограничными передаточными станциями и при нахождении на чужой станции, агенты как паровозной так и кондукторской бригад обязаны исполнять все требования правил технической эксплуатации и положения о сигналах, действующие на дороге следования и на станции нахождения, причем каждая железная дорога, согласно законам своей страны, отвечает за последствия от несчастных случаев, происшедших в ее районе до границы государства. Она имеет право регресса к соседней дороге в случае, если происшествие последовало по вине личного состава, или вследствие неисправного состояния перевозочных средств соседней дороги.

2. Каждая железная дорога отвечает за исправное совершение перевозки багажа и грузов на перегоне от своей пограничной станции до передаточной станции соседней дороги, причем если неисправность перевозки произошла по вине личного состава или вследствие неисправного состояния путей или перевозочных средств принимающей дороги, то сдающая дорога имеет право регресса к принимающей дороге.

3. Регрессивные иски возбуждаются по месту подсудности железной дороги ответчицы по законам ее страны.

4. При обоюдной виновности обеих дорог подлежащее уплате вознаграждение распределяется между обоими дорогами соразмерно вине каждой из них.

5. О каждом происшествии, к которому причастны личный состав или имущество соседней дороги, последняя должна быть немедленно извещена. Расследование производится смешанной комиссией, состоящей из агентов обеих дорог на паритетных началах.

Статья 8-я.

Железная дорога ответственна за своих служащих и за других лиц, коим она поручает выполнение принятой ею на себя перевозки.

Artikel 9.

Uti inbördes skrift- eller telegramväxling i samtrafiken rörande ärenden, så ock i alla vid denna trafik förekommande transporthandlingar, förutom uti i trafikstadgan särskilt förutsedda fall, använda de finska järnvägarna finska eller svenska språket och järnvägarna i Socialistiska Rådsrepublikernas Förbund ryska språket.

Vad beträffar skriftliga och telegrafiska meddelanden järnvägsstationerna emellan, böra desamma för översättning till det lands språk, å vars område bestämmelsestationen (mottagaren) befinner sig, översändas genom den mottagande banans gränsöverlåtelsestation. På enahanda sätt ombesörjes jämväl översättning av transporthandlingar.

Artikel 10.

1. För möjlig utveckling och fullständigande av ifrågavarande samtrafik sammankallas minst en gång under kalenderåret en representantkongress för samtrafiken mellan Finlands och Socialistiska Rådsrepublikernas Förbunds järnvägar, bestående av högst 5 representanter för vederbörande statsinrättningar i vardera fördragsslutande staten. Å dessa kongressers handläggning ankomma villkoren för samtrafiken och frågorna rörande tariffer ävensom andra ur samtrafiken härrörande frågor.

2. Extra kongresser kunna före kalenderårets utgång sammankallas på endera fördragsslutande partens anhöllan.

3. Kongressernas beslut skola underställas vederbörande statsmyndigheters i vardera fördragsslutande staten fastställelse i den ordning, som i vardera staten är stadgad.

Artikel 11.

1. Å de ställen, där banvallen skäres av riksgränsen emellan Finland och Socialistiska Rådsrepublikernas Förbund, skola invid banvallen genom järnvägsstyrelsernas i Finland och Socialistiska Rådsrepublikernas Förbund försorg anbringas särskilda gränsmärken.

Статья 9-я.

Во взаимных своих сношениях письменных и телеграфных по делам прямого сообщения, а также во всех перевозочных документах сего сообщения железные дороги Союза Советских Социалистических Республик применяют русский язык, финляндские железные дороги — финский или шведский языки, за исключением особо предвиденных Положением случаев.

Что же касается письменных и телеграфных сношений между станциями железных дорог, то таковые для перевода на язык той страны, в которой расположена станция назначения (адресат) направляются через ее пограничную передаточную станцию. Таким же порядком производится перевод перевозочных документов.

Статья 10-я.

1. В видах возможного развития и усовершенствования устанавливаемого прямого сообщения не менее раза в календарный год будут созываться С'езды представителей прямого сообщения между Союзом Советских Социалистических Республик и Финляндией в составе не более 5-ти представителей от соответствующих учреждений обоих договаривающихся государств. Рассмотрению этих С'ездов подлежат вопросы, касающиеся условий прямого сообщения, тарифов, а также и иные вопросы, вытекающие из сего сообщения.

2. Экстренные С'езды могут быть, созваны до истечения календарного года по заявлению одной из договаривающихся сторон.

3. Решения С'ездов подлежат представлению на утверждение соответствующих Установлений каждого из договаривающихся государств, по принадлежности и в порядке, установленном в каждом из сих государств.

Статья 11-я.

1. В пунктах пересечения государственной границы между Союзом Советских Социалистических Республик и Финляндией железнодорожного полотна, Управлениями железных дорог Союза Советских Социалистических Республик и Финляндии устанавливаются на бровке земляного полотна особые пограничные знаки.

2. Å Rajajoki — Valkeasaari bandel skall den mittersta bärbjälken å Rajajoki bro målas på Finlands och Socialistiska Rådsrepublikernas Förbunds sida med två olika färger. Å bärbjälkens yttre yta, vid mittersta genomskärningen, målas ett 100 (ett hundra) millimeter brett band, som skall utgöra gränsinärke.

3. Bron anses såsom Finlands och Socialistiska Rådsrepublikernas Förbunds gemensamma egendom och fördelas kostnaderna för dess underhåll och användning jämt emellan de båda fördragsslutande staterna.

4. Alla slags reparationsarbeten å bron utföras efter ömsesidig överenskommelse emellan järnvägsstyrelsen i Finland och Oktoberjärnvägsstyrelsen.

5. De fördragsslutande staterna enas om utfärdande av förbud för enskilda personer att beträda och färdas över bron, förutom i de fall, där ovannämnda styrelser finna det möjligt att efter överenskommelse medgiva brons användande i trafiksyfte.

Anmärkning: Denna bestämmelse gäller ej dem, vilka färdas över bron med gränsmyndigheternas i Finland och Socialistiska Rådsrepublikernas Förbund gemensamt meddelade tillstånd.

Artikel 12.

1. De tull-, skatte- och pass- ävensom administrativa föreskrifter, som beträffande järnvägstrafiken äro gällande eller tilläventyrs framdeles varda utfärdade, utsträckas att gälla i denna samtrafik.

2. I föregående moment nämnda formaliteter kunna beträffande gränstrafiken förenklas genom särskilda överenskommelser i stöd av artikel 20 i det i Dorpat den 14 oktober 1920 ingångna fredsfördraget mellan Finland och Ryska Socialistiska Federativa Rådsrepubliken.

Artikel 13.

Användningen av järnvägstelegraf och -telefon i järnvägarnas i Finland och Socialistiska Rådsrepublikernas Förbund tjänsteärenden är avgiftsfri. Järnvägarnas tjänstekorrespondens

2. На участке Белоостров — Райиоки средняя ферма моста через реку Сестру со стороны Союза Советских Социалистических Республик и Финляндии окрашивается в два различных цвета. На наружное очертание поперечного сечения середины фермы наносится краской черта толщиной 100 (сто) миллиметров, каковая черта и служит пограничным знаком.

3. Мост будет считаться обоюдной собственностью Союза Советских Социалистических Республик и Финляндии, и расходы по его содержанию и эксплуатации будут нести в равных долях оба договаривающихся государства.

4. Все работы по ремонту моста будут производиться по взаимному соглашению между Управлениями Октябрьской и Финляндских Правительственных железных дорог.

5. Договаривающиеся государства соглашаются воспретить всякое пребывание или переход по мосту отдельных лиц, за исключением тех случаев, когда это будет признано возможным вышеупомянутыми Управлениями по предварительному между ними соглашению в целях эксплуатации этого моста.

Примечание: Указанное постановление не распространяется на переходящих мост с обоюдного согласия пограничных властей Союза Советских Социалистических Республик и Финляндии.

Статья 12-я.

1. Установленные для железнодорожного движения таможенные, акцизные и паспортные, а также административные правила, действующие, или могущие быть изданными в будущем, распространяются на настоящее прямое сообщение.

2. Указанные в пункте 1-ом формальности могут быть упрощаемы в пограничном сообщении на основании особых соглашений, предусмотренных статьей 22-ой Мирного Договора, заключенного в городе Юрьеве 14 октября 1920 года между Российской Социалистической Федеративной Советской Республикой и Финляндией.

Статья 13-я.

Пользование железнодорожным телеграфом и телефоном для служебных надобностей железных дорог Союза Советских Социалистических Республик и Финляндии производится бесплатно.

befordras å vardera statens järnvägar avgiftsfritt. Angående ordningen för telegrafens och telefonens användning och sättet för skriftväxlingens i tjänsteärenden befordring stadgas i "samtrafiköverenskommelsen" (artikel 4). Beträffande ordningen för överlåtelse av telegram, telefonogram och tjänstekorrespondens stadgas i "anknytningsöverenskommelsen" (artikel 6).

Artikel 14.

Denna konvention skall ratificeras, och bör utväxlingen av ratifikationsurkunderna äga rum i Moskva snarast möjligt.

Artikel 15.

Denna konvention träder i kraft 60 dagar efter det ratifikationsurkunderna blivit i behörig ordning utväxlade och förblir gällande under sex månader räknat från den dag densamma blivit av någondera fördragsslutande staten hos den andra uppsagd.

Artikel 16.

Denna konvention är upprättad i två likalydande exemplar på finska, svenska och ryska språken, och äga samtliga texter samma giltighet.

Till bekräftelse härav hava vardera fördragsslutande statens befullmäktigade ombud undertecknat denna konvention och vidfogat densamma sina sigill.

HELSINGFORS, den 18 juni 1924.

(L. S.) A. AHONEN.
(L. S.) A. HACKZELL.

Служебная железнодорожная корреспонденция перевозится железными дорогами обоих государств бесплатно. Порядок пользования телеграфом, телефоном и пересылки служебной корреспонденции устанавливается «Соглашением о прямом сообщении» (ст. 4.). Порядок передачи телеграмм, телефонограмм и служебной корреспонденции устанавливается узловым соглашением (ст. 6).

Статья 14-я.

Настоящая конвенция подлежит ратификации. Обмен ратификационными грамотами должен состояться в городе Москве в возможной скорости.

Статья 15-я.

Настоящая конвенция вступает в силу по истечении 60-ти дней с момента обмена подлежащим порядком ратификационными грамотами и будет обязательна до истечения 6-ти месяцев с того числа, когда одно из договаривающихся государств заявит другому о своем желании прекратить его.

Статья 16-я.

Настоящая Конвенция составлена в двух одинаковых экземплярах на русском, финском и шведском языках, и все тексты одинаково аутентичны.

В удостоверение всего изложенного Уполномоченные договаривающихся государств подписали настоящую Конвенцию и скрепили ее своими печатями.

Город Гельсингфорс 18 июня 1924 г.

(L. S.) А. ЧЕРНЫХ.

TRAFIKSTADGA

angående direkt person-, resgods- och godsbe-
fordring emellan Finlands och Socialistiska
Rådsrepublikernas Förbunds järnvägar.

AVDELNING I. BEFORDRING AV RESANDE
OCH RESGODS.*Artikel 1.*

1. Föreliggande trafikstadga jämte komplette-
ringar till densamma skola kungöras till allmän
kännedom i Finland och Socialistiska Rådsre-
publikernas Förbund i den ordning som i
vartdera landet är stadgat.

2. Vid befordring av resande och deras
resgods på grund av denna trafikstadga skola
nedan upptagna bestämmelser lända till efter-
rättelse. I de fall, som icke omnämnas i dessa
bestämmelser, tillämpas i vartdera landets
inhemska trafik gällande motsvarande bestäm-
melser.

A. RESANDE.

Artikel 2.

1. Åt resande utlämnas kartongbiljetter-av
Edmonsonstyp eller kupongbiljetter.

2. Biljetterna böra innehålla följande upp-
gifter :

- a) biljettnummer ;
- b) i Finland vagnsklass, i Socialistiska
Rådsrepublikernas Förbund orden
" hård " eller " mjuk " ;
- c) avgångs- och bestämmelsestationens
namn och befordringsväg ;
- d) biljettpreis ;
- e) biljettens giltighetstid ;
- f) biljettens utlämningsdatum, -månad och
år.

Anmärkning : De av järnvägarna i Socia-
listiska Rådsrepublikernas Förbund utlämnade
biljetterna böra dessutom innehålla uppgift
om tågnummer.

3. Biljettens text bör vara tryckt på finska,
svenska och ryska språken.

ПОЛОЖЕНИЕ

о перевозке пассажиров, багажа и грузов в
прямом железнодорожном сообщении между
Союзом Советских Социалистических Республик
и Финляндией.

ОТДЕЛ I. ПЕРЕВОЗКА ПАССАЖИРОВ И ИХ БАГАЖА.

Статья 1.

1. Настоящее положение, а равно и дополне-
ние к сему положению публикуются во всеобщее
сведение порядком, установленным соответственно
в Союзе Советских Социалистических Республик
и в Финляндии.

2. При перевозке пассажиров и их багажа
на основании сего положения применяются
нижеследующие правила. Случаи, непредвиден-
ные этими правилами, разрешаются соответ-
ственно порядком, применяемым во внутреннем
сообщении каждой страны.

A. Пассажиры.

Статья 2.

1. Пассажирам выдаются картонные билеты
Эдмонсоновской системы, или купонные книжки.

2. Билеты должны содержать следующие
сведения :

- a) номер билета ;
- b) обозначение вагона : « жесткий » или
« мягкий » — в Союзе Советских Социали-
стических Республик, класса вагона — в
Финляндии ;
- c) название станций отправления и назна-
чения и путь следования ;
- d) цена ;
- e) срок годности ;
- f) день, месяц и год выдачи билета.

Примечание : Билеты, выдаваемые железными
дорогами Союза Советских Социалистических
Республик, должны содержать, кроме того, и
обозначение номера поезда.

3. Текст билетов печатается на русском,
финском и шведском языках.

Artikel 3.

1. Biljettens giltighetstid anges på biljetten.
2. Dagen, då biljetten utlämnas, anges på biljetten medels stämpel eller påteckning för hand.
3. Vid uträkning av biljettens giltighetstid tages utlämningsdagen icke i betraktande. Biljettens giltighet upphör midnatt den dag, då dess giltighetstid utlöper.
4. Under giltighetstiden oanvända biljetter äro icke gällande.

Artikel 4.

1. Reseavbrott tillåtes under biljettens giltighetstid enligt de grunder, som i vardera landets inhemska persontrafik i motsvarande fall äro gällande.
2. Inväntning av kombinerande tåg på station, å vilken tågombyte skall äga rum, anses icke som reseavbrott.

Artikel 5.

1. Den å biljetten angivna befodringsavgiften för hela befodringsvägen uppbäres på avgångsstationen vid biljettköpet.
2. Vid resa å kurir- och iltåg, ävensom i vagnar med numrerade sitt- eller sovplatser, uppbäres stadgad tillskottsavgift.
3. Vid övergång från lägre vagnsklass till högre i Finland samt från hård till mjuk vagn i Socialistiska Rådsrepublikernas Förbund uppbäres tillskottsavgift, motsvarande skillnaden i biljettprisen.

Artikel 6.

1. Barn ända till 5 års ålder befodras avgiftsfritt, därest desamma icke upptaga särskild plats.
2. Barn från 5 ända till 10 års ålder, ävensom barn under 5 år, vilka upptaga särskild plats, befodras i alla vagnsklasser och i alla slags tåg mot halv för fullvuxna personer fastställd avgift.

Статья 3.

1. Срок годности билета указывается на билете.
2. День выдачи билета отмечается на билете штампом или от руки.
3. При исчислении срока годности билета день выдачи в расчет не принимается. Срок годности билета истекает в полночь последнего дня его годности.
4. Билеты, неиспользованные в течение срока годности, считаются недействительными.

Статья 4.

1. Разрешается прерывать поездку в течение срока годности билета на условиях, соответственно применяемых во внутреннем пассажирском сообщении каждой страны.
2. Ожидание согласованного поезда на станции, на которой происходит пересадка из одного поезда на другой, не признается за перерыв поездки.

Статья 5.

1. Провозная плата за все протяжение перевозки, обозначенная на билете, взывается станцией отправления при выдаче билета.
2. При следовании в курьерских и скорых поездах, а также в вагонах с номерованными или спальными местами взимается установленная добавочная плата.
3. При переходе из жесткого вагона в мягкий в Союзе Советских Социалистических Республик или высшего класса в высший в Финляндии взимается дополнительная плата в размере разницы стоимости билета.

Статья 6.

1. Дети моложе 5-ти лет перевозятся бесплатно, если для них не требуется особое место.
2. Дети в возрасте от 5-ти до 10-ти лет, а также дети, моложе 5-ти лет, но для которых требуется особое место, перевозятся во всех классовых вагонах и всякого рода поездах за половину тарифной платы, установленной для взрослых.

Artikel 7.

Resande bör förvara sin biljett och uppvisa densamma på anfordran av tåget kontrollerande funktionär.

Artikel 8.

1. För så vitt sådant enligt gällande tull-, skatte- och administrativa bestämmelser är tillåtet, må resande avgiftsfritt medföra i vagn lätthandterliga föremål (handresgods). Handresgods bör placeras i för ändamålet reserverade nät, å hyllor samt under sittplatser, och må detsamma icke vara så skrymmande, att medresande därigenom vållas omak.

2. I vagn må icke medföras farliga föremål, såsom : laddade skjutvapen, explosiva och lätt antändliga ämnen, frätande, illaluktande och andra dylika föremål.

3. Resande åligger att själv utöva tillsyn över sitt handresgods, och ansvarar järnvägen icke därför.

4. Befordring av hundar, fåglar och andra djur såsom handresgods är icke tillåten.

B. RESGODS.

Artikel 9.

1. Såsom resgods må endast föremål för den resandes personliga behov befordras. Resgodset bör vara inneslutet i resväskor, koffertar, reskorgar, nattsäckar, pappaskar m. m. dyl., som rymmas i resgodsvagn.

2. Såsom resgods kunna jämväl befordras varuprov, som av handelsresande medföras i förpackning, varav framgår, att innehållet utgöres av varuprov. Sammaledes få även barnvagnar, av sjuka medförda rullstolar, velocipeder, sportkalkar för backåkning, hopsättbara sängar, madrasser, musikinstrument och arbetares verktyg befordras.

3. Hundar, katter samt andra mindre djur, så ock fjäderfå och andra smärre fåglar, få såsom resgods befordras i burar av trä eller metall. Vid befordring av nämnda djur och fåglar skola i vartdera landet iakttagas de

Статья 7.

Пассажиры обязаны сохранять при себе проездные билеты и предъявлять билеты по требованию лиц, ревизирующих поезд.

Статья 8.

1. Пассажир имеет право брать с собой бесплатно в вагон легко переносимые вещи (ручную кладь), если это допускается таможенными, акцизными и административными правилами. Ручная кладь должна быть размещена на специально для того устроенных сетках, полках и местах под сиденьями и по размерам своим не должна стеснять других пассажиров.

2. Не разрешается брать с собой в вагон опасные предметы, как-то : заряженное огнестрельное оружие, взрывчатые, легко воспламеняющиеся вещества и едкие, зловонные и т. п. предметы.

3. Пассажир обязан сам наблюдать за сохранностью ручной клади, за которую железная дорога не ответственна.

4. Перевозка собак, птиц и иных животных под видом ручной клади не допускается.

Б. БАГАЖ.

Статья 9.

1. К перевозке в качестве багажа допускаются лишь предметы личного потребления. Багаж должен быть упакован в чемоданы, сундуки, дорожные корзины, дорожные мешки, картонки и т. п., вмещающиеся в багажный вагон.

2. В качестве багажа допускаются также и образцы товаров, которые возят с собой коммерсанты и род упаковки коих указывает, что содержимое — образцы товаров. Допускаются также детские коляски, передвижные кресла, которые возят с собой больные, велосипеды, спортивные санки для катанья с гор, складные кровати, матрацы, музыкальные инструменты и инструменты рабочих.

3. Собаки, кошки, прочие мелкие животные, домашние и иные небольшие птицы допускаются к перевозке багажом в деревянных или металлических клетках. При перевозке означенных животных и птиц соблюдаются установленные

veterinär- och andra särskilda föreskrifter, som utfärdats angående befordring av djur och fåglar.

4. Såsom resgods må icke befordras :

- a) till avsalu avsett gods ;
- b) laddade skjutvapen, självantändliga eller explosiva ämnen, frätande syror, kollyn innehållande vätskor, samt föremål, vilka alls icke eller på särskilda villkor få befordras såsom fraktgods ;
- c) guld och silver i tackor, platina, värdepapper och metalliskt mynt, pappersmynt, handlingar, ädelstenar, pärlor, ävensom föremål av guld, silver och platina, vare sig skilt för sig eller i förening med ädelstenar och pärlor.

Artikel 10.

1. Resgods bör vara inneslutet i hållbar förpackning. Bristfälligt emballerat resgods mottages icke till befordring.

2. Äldre befordringsmärken och adresser, så ock andra anteckningar å resgodskollyn böra vara avlägsnade.

3. Varje resgodskolly skall vara försett med en starkt vidfäst eller pålimmad adresslapp, upptagande resandens namn, ävensom avsändnings- och bestämmelsestationens namn, varförutan resgods icke mottages till befordring. Adresslappar hållas till salu i resgodskassan.

Artikel 11.

1. Resgods mottages till befordring endast emot företeende av resebiljett. Resgods kan av resande polleteras till vilken som helst i färdriktningen belägen tariffstation, som är intagen i den direkta persontrafiken mellan Finland och Socialistiska Rådsrepublikernas Förbund.

2. Å samma resebiljett kan resgods endast en gång avlämnas till befordring.

3. Avgiften för befordring av resgods å befordringssträckan antecknas i resgodsbeviset och uppbäres på avsändningsstationen. Be-

vid denna i den givande veterinär- och andra särskilda föreskrifter, som utfärdats angående befordring av djur och fåglar.

4. Не допускаются к перевозке в качестве багажа :

- a) товары, предназначенные для торговли ;
- b) заряженное оружие и все самовозгорающиеся или взрывчатые предметы, едкие кислоты, места с жидкостями и все предметы, которые не допускаются к перевозке в качестве груза малой скорости или допускаются к такой перевозке на особых условиях ;
- c) золото и серебро в слитках, платина, ценные бумаги и монеты, деньги, документы, драгоценные камни, жемчуг, а также предметы из золота, серебра и платины, как в отдельности, так и в соединении с драгоценными камнями и жемчугом.

Статья 10.

1. Упаковка багажа должна быть прочная. Багаж в непрочной упаковке не принимается к перевозке.

2. Старые марки и наклейки, а равно и разного рода надписи, должны быть с багажных мест удалены.

3. Каждое багажное место должно быть снабжено прочно прикрепленным или наклеенным ярлыком с указанием фамилии пассажира, а также и названия станции отправления и назначения, без чего багаж не принимается к перевозке. Ярлыки эти могут быть приобретаемы за плату в багажной кассе.

Статья 11.

1. Багаж принимается к отправлению исключительно по пассажирским билетам. Пассажир имеет право отправить багаж на любую попутную тарифную станцию, включенную в прямое пассажирское сообщение между Союзом Советских Социалистических Республик и Финляндией.

2. По одному пассажирскому билету допускается сдавать багаж только один раз.

3. Плата за перевозку багажа на протяжении перевозки указывается на багажной квитанции и взыскивается станцией отправления. Провоз

forderingsavgiften beräknas för varje femtal kilogram (12.₂ skålpund) och anses påbörjat femtal kilogram såsom 5 kilogram (12.₂ skålpund).

4. Vikten av resgoods, som inlämnas till befördring å så åt fullvuxna som åt barn försåld biljett, må icke överstiga 150 kilogram (9.₁₅ pud), medan varje kolly får väga högst 100 kilogram (6.₁₁ pud).

5. Å inlämnat resgoods utfärdas resgoodsbevis, upptagande : avsändnings- och bestämelsestationernas namn, befördringsväg, avsändningsdatum, tågnummer, antal biljetter, kollyantal, vikt samt erlagt belopp. Resgoodsbevisets text avfattas på finska, svenska och ryska språken.

Artikel 12.

Resande är pliktig att ställa sig till efterrättelse de tull-, skatte- och administrativa föreskrifter, som utfärdats rörande besiktning av resgoods, ävensom att personligen närvara vid besiktning av resgoods, förutom i de fall, då detta enligt nämnda föreskrifter kan ske i resandes frånvaro. Järnvägen svarar icke för de påföljder resandes uteblivande från besiktningen av resgoods kan medföra.

Artikel 13.

1. Resgoods utgives endast åt resgoodsbevisets innehavare, och är järnvägen ej skyldig att pröva bevisinnehavarens rätt.

2. Med avseende å utgivning av resgoods, så ock å outtaget resgoods tillämpas de bestämmelser, som äro gällande i den inhemska trafiken å resgoodssets bestämelsejärnväg.

Artikel 14.

1. Befördring av resgoods å finska respektive Socialistiska Rådsrepublikernas Förbunds järnvägar anses slutförd i och med det att resgodset överlämnats till den mottagande järnvägen i Socialistiska Rådsrepublikernas Förbund respektive Finland.

2. Ansvaret för skada å eller förlust av resgoods regleras enligt de bestämmelser, som

ная плата определяется за каждые 5 килограмм (12,2 фунтов), не полные 5 килограмм (12,2 фунтов) считается за полные.

4. Вес пред'являемого к перевозке багажа на каждый проездной билет, как полный так и детский, не должен превышать 159 килограмм (9,15 пудов), при чем вес каждого места не должен превышать 100 килограмм (6,11 пудов).

5. В приеме багажа выдается багажная квитанция, содержащая следующие сведения : название станций отправления и назначения, путь следования, день выдачи, номер поезда, число билетов, число мест, вес и уплаченная сумма. Текст багажных квитанций печатается на русском, финском и шведском языках.

Статья 12.

Пассажир обязан подчиняться установленным в отношении осмотра багажа таможенным, акцизным и административным правилам и лично присутствовать при осмотре багажа, за исключением случаев, допускаемых этими правилами. Железная дорога не несет ответственности за последствия, вызванные уклонением пассажира от присутствия при осмотре багажа.

Статья 13.

Багаж выдается при пред'явлении багажной квитанции, при чем железная дорога не обязана проверять права пред'явителя означенной квитанции.

2. Выдача багажа, а также распоряжение невостребованным багажом производится по правилам, действующим во внутреннем сообщении дороги назначения багажа.

Статья 14.

1. Доставка багажа на протяжении железных дорог Союза Советских Социалистических Республик и Финляндии считается выполненной с момента передачи багажа принимающей железной дороге Финляндии или Союза Советских Социалистических Республик по принадлежности.

2. Ответственность за ущерб или утрату багажа регулируется на основании правил,

äro gällande i den inhemska trafiken å den järnväg, på vilken skulden till skadan eller förlusten faller.

3. Ut i avdelning II, artikel 37, av denna trafikstadga bestämmes, i vilken ordning ersättningsanspråk skola framställas och talan anhängiggöras samt huru skriftväxlingen med anledning av väckt ersättningsanspråk och talan skall ske.

AVDELNING II. BEFORDRING AV GODS.

Artikel 15.

1. Föreliggande avdelning av denna trafikstadga äger tillämpning i fråga om alla godssändningar, som jämlikt av avsändningsstationen för hela transportsträckan utfärdad direkt fraktsedel befordras från den ena fördragsslutande statens territorium till den andra fördragsslutande statens territorium över järnvägslinjer.

2. Förteckning över i samtrafiken intagna stationer återfinnes i verkställighetsbestämmelserna.

3. De verkställighetsbestämmelser, som ansluta sig till förevarande trafikstadga och om vilka de fördragsslutande staterna enats, skola hava samma giltighet som trafikstadgan själv.

Artikel 16.

1. Bestämmelserna i denna trafikstadga äga icke tillämpning på befordring av följande föremål :

- a) föremål, till vilkas befordring postverket, om ock blott i den ena av de stater, över vilka befordringen äger rum, har uteslutande rätt ;
- b) föremål, som i följd av det sätt, varpå någon, om ock en enda, av de banor, som ingå i transportleden, är byggd eller trafikerad, icke lämpa sig för befordring över samma bana med hänsyn till sitt omfång, sin vikt eller övriga beskaffenhet ;
- c) föremål, vilkas befordring med hänsyn till den allmänna ordningen är förbjuden å någondera av de fördragsslutande staternas territorium ;

действующих во внутреннем сообщении дороги, виновной в ущербе или утрате.

3. Порядок пред'явления претензионных требований и исков, а также сношений по претензиям и искам определяется статьей 37 Отдела II настоящего Положения.

ОТДЕЛ II. ПЕРЕВОЗКА ГРУЗОВ.

Статья 15.

1. Настоящий отдел сего Положения применяется ко всем перевозкам грузов, производимым на основании накладной прямого сообщения, выдаваемой станцией отправления на весь путь следования из территории одного из договаривающихся государств по назначению на территорию другого договаривающегося государства по железнодорожным линиям.

2. Перечень станций, включенных в прямое сообщение, определяется исполнительными постановлениями.

3. Принятые с обоюдного согласия договаривающихся государств исполнительные постановления для приведения настоящего Положения в действие имеют такую же силу, как и само Положение.

Статья 16.

1. Постановления настоящего Положения не применяются к перевозке нижеследующих предметов :

- a) тех предметов, которые составляют монополию почтового управления, хотя бы только в одном из государств на пути следования сих предметов ;
- b) тех предметов, которые по объему, весу или свойствам не могут быть перевозимы в силу условий подвижного состава или иных устройств хотя бы одной из железных дорог, участие которой необходимо для исполнения перевозки ;
- c) тех предметов, перевозка которых запрещена в интересах общественного порядка на территории одного из договаривающихся государств ;

d) dyrbarheter och sådana föremål, som på grund av sin särskilda beskaffenhet medföra fara för järnvägstrafikens ordning och säkerhet.

2. Förteckning över de godsslag, vilka enligt punkt 1 av denna artikel uteslutas från mottagning till befordring, återfinnes i verkställighetsbestämmelserna.

Artikel 17.

Befordras något slag av gods icke enligt bestämmelserna i denna trafikstadga, utan under särskilda villkor, återfinnes dylika villkor i verkställighetsbestämmelserna.

Artikel 18.

1. De fördragsslutande staterna tillhöriga järnvägarna äro skyldiga att mottaga gods till befordring i direkt trafik under de villkor, som omförmälas i denna trafikstadga, under förutsättning :

- a) att avsändaren underkastar sig föreskrifterna i denna trafikstadga ;
- b) att transporten kan verkställas med vanliga transportmedel, och
- c) att icke omständigheter, som måste anses såsom händelser av högre hand (force majeure) träda hindrande i vägen för befordringen.

2. Järnvägen är icke skyldig mottaga gods till befordring, såvida icke godset omedelbart kan avsändas. Huruvida avsändningsstationen är skyldig att tillsvidare till förvaring mottaga sådant gods, som ej omedelbart kan befordras, beror på för samma station i detta avseende gällande bestämmelser.

3. Gods skall avsändas i den tur och ordning, i vilken det blivit mottaget till befordring, såvida icke järnvägen kan göra gällande, att en avvikelse härifrån är nödvändig av hänsyn till trafiken eller det allmännas krav.

4. I avseende å mottagning och lastning av gods gälla för avsändningsstationen fastställda reglementariska föreskrifter, såvida dessa icke stå i strid med föreskrifterna för samtrafiken mellan Finland och Socialistiska Rådsrepublikernas Förbund.

д) предметов высокой ценности и предметов, кои в силу их свойств представляют опасность для правильности и безопасности эксплуатации железных дорог.

2. Перечень грузов, недопускаемых к перевозке согласно п. 1-му настоящей статьи, определяется исполнительными постановлениями.

Статья 17.

В случае допущения перевозки каких либо грузов не на основании постановлений настоящего Положения, а на особых условиях, таковые излагаются в исполнительных постановлениях.

Статья 18.

1. Железные дороги договаривающихся государств обязаны на условиях настоящего Положения принимать и перевозить грузы в прямом сообщении :

- a) если отправитель подчиняется постановлениям настоящего Положения ;
- b) если перевозка возможна при обыкновенных перевозочных средствах и
- c) если какие-либо непреодолимые обстоятельства (force majeure) не препятствуют перевозке.

2. Железные дороги не обязаны принимать к перевозке грузы, коль скоро отправка их не может последовать немедленно. Местные обязательные для станции отправления постановления определяют, обязана ли она принимать с обожда-нием в складе те грузы, отправление коих не может последовать немедленно.

3. Отправка грузов производится в том порядке, в котором они были приняты к перевозке, за исключением случаев, в которых железная дорога может представить достаточные причины отступления от очереди, основанные на нуждах железнодорожной эксплуатации или общественной пользы.

4. Прием и нарузка пред'являемых к перевозке грузов совершается согласно правилам и постановлениям, действующим на станции отправления, поскольку таковые не противоречат условиям перевозки в прямом сообщении между Союзом Советских Социалистических Республик и Финляндией.

Artikel 19.

Статья 19.

1. Varje godssändning i samtrafik skall vara åtföljd av fraktsedel, som skall innehålla följande :

- a) ort och dag för fraktsedelns utfärdande ;
- b) uppgift å avsändningsstation och avsändningsbana ;
- c) uppgift å bestämelsestation och -bana samt mottagarens namn och adress ;
- d) uppgift å sändningens innehåll och vikt — eller i stället för viktuppgift någon annan, enligt för den avsändande banan gällande särskilda bestämmelser tillåten motsvarande uppgift — samt för styckegods därjämte uppgift om antal kolly, emballagets art samt de särskilda kollynas märke och nummer ;
- e) uppgift huruvida godset skall befordras såsom fraktgodis eller såsom ilgods ;
- f) noggrann förteckning å de handlingar, vilka såsom erforderliga för tull eller skattebehandling eller de administrativa myndigheternas undersökning skola åtfölja godset, samt i artikel 23 punkt 4 nämnda förbehåll ;
- g) anteckning om erlagd frakt ;
- h) uppgift om de kontanta utlägg järnvägen förskotterat ;
- i) uppgift om de gränsstationer, över vilka godsets befordring skall äga rum ;

Anmärkning : Befordringsvägen från avsändningsstationen till gränsstationen ävensom från gränsstationen till bestämelsestationen väljer järnvägen, varvid :

1. frakten icke må ställa sig högre än densamma skulle bliva beräknad enligt den kortaste vägen över de gränsstationer, vilka anvisats av avsändaren, och

2. leveransfristerna uträknas enligt den kortaste vägen över de gränsstationer, vilka avsändaren uppgivit.

- j) avsändarens namn eller firma samt adress. Samtliga uppgifter i fraktsedeln bestyrkas medels avsändarens underskrift. Underskriften kan vara tryckt eller anbragt medels avsändarens stämpel, såvida för avsändningssorten gällande lagar och reglementen det medgiva.

1. Всякая грузовая отправка прямого сообщения должна быть сопровождаема накладной, содержащей следующие данные :

- a) место и время составления накладной ;
- b) обозначение станции и дороги отправления ;
- c) указание станции и дороги назначения, фамилии и местожительства получателя ;
- d) наименование груза, указание его веса или заменяющие указания веса сведения, согласно правилам перевозки железной дороги отправительницы, кроме того для груза, отправляемого отдельными местами : число мест, род упаковки, знаки (марки) и нумера мест ;
- e) обозначение, отправляется ли груз малой или иной скоростью ;
- f) подробное обозначение сопровождающих груз бумаг, требуемых как таможенными и акцизными обрядностями, так и административными властями, а также, в подлежащих случаях, указания, предусмотренные статьей 23, пункт 4-ый ;
- g) обозначение уплаченной провозной платы ;
- h) обозначение издержек, произведенных железной дорогой ;
- i) указание пограничных станций, через которые должен следовать груз ;

Примечание : Путь следования от станции отправления до пограничной станции, а также от пограничной станции до станции назначения избирается железной дорогой, при чем :

1) провозная плата не может быть выше платы, исчисленной по кратчайшему расстоянию через указанные отправителем пограничные пункты ;

2) сроки доставки исчисляются по кратчайшему расстоянию через указанные отправителем пограничные пункты.

- j) фамилию или наименование отправителя и его адрес. Все данные, помещенные в накладной, удостоверяются подписью отправителя. Подпись может быть напечатана или заменена штемпелем отправителя, если это дозволяется законами или правилами станции отправления.

2. De närmare bestämmelserna angående fraktsedelns uppställning och innehåll och särskilt angående det formulär, som därtill bör användas, upptagas i verkställighetsbestämmelserna.

3. Det är förbjudet att å fraktsedeln införa andra förklaringar eller att vid fraktsedeln föga andra handlingar än sådana, som äro tillåtna enligt förevarande trafikstadga, ävensom att i stället för fraktsedel utfärda andra förpassningar.

4. Om för avsändningsstationen gällande lagar och bestämmelser så föreskriva, må järnvägen fordra, att avsändaren förutom fraktsedeln utfärda en handling, avsedd att stanna i järnvägsförvaltningens hand för att tjäna som bevis om fraktavtalet.

5. Fraktsedelns text bör vara tryckt på finska, svenska och ryska språken. Fraktsedeln ifylles på avsändningslandets språk. Översättningen till bestämmelselandets språk verkställles på den övertagande banans gränsstation, som ansvarar för översättningens riktighet.

Artikel 20.

1. Avsändaren är ansvarig för riktigheten av i fraktsedeln införda uppgifter och förklaringar samt bär alla följder av oriktiga, tvetydiga eller ofullständiga förklaringar.

2. Järnvägen är berättigad att undersöka, om sändningens innehåll svarar mot fraktsedelns uppgifter. Undersökningen skall företagas enligt å undersökningssorten gällande lagar och bestämmelser, varvid, om undersökningen företages på avsändningsstationen, den till godset berättigade, såvitt möjligt, vederbörligen skall kallas att vid undersökningen närvara, såvida denna icke är att hänföra till sådana administrativa mått och steg, som vederbörande stat i allmänna säkerhetens och ordningens intresse är berättigad att tillgripa.

3. I fråga om järnvägens rättighet och skyldighet att utröna eller kontrollera godsets vikt eller stycketal gälla vederbörande stats lagar och föreskrifter.

4. Därest innehållet av en sändning oriktigt uppgivits eller vikten angivits för låg, eller ock en av avsändaren själv lastad vagn befunnits överbelastad, skall en tillskottsavgift uppbäras enligt följande grunder :

2. Подробные предписания, касающиеся составления и содержания накладной и в особенности применения формы бланка накладной, излагаются в исполнительных постановлениях.

3. Воспрещается помещать в накладной иные заявления, заменять ее другими бумагами или присоединять документы, кроме допущенных в настоящем положении.

4. Однако, если законы и правила места отправления это предписывают, то железная дорога может потребовать от отправителя, кроме накладной, еще документ, предназначенный оставаться в руках Управления дороги, чтобы служить доказательством договора перевозки.

5. Текст накладной печатается на языках русском, финском и шведском. Заполнение накладной производится на языке страны отправления. Перевод на язык страны назначения производится на пограничной станции дороги принимающей, за ее ответственностью за правильность перевода.

Статья 20.

1. Отправитель отвечает за верность помещенных в накладной сведений и заявлений, подвергаясь всем последствиям их неправильности, неточности или неполноты.

2. Железная дорога имеет право проверять, соответствует ли содержание грузовых мест показаниям накладной. Проверка делается согласно с законами и правилами той страны, где она производится, при чем в случае производства проверки на станции отправления, лицо, имеющее право распоряжения грузом, должно быть, если это возможно, надлежащим образом приглашено для присутствия при такой проверке, исключая случая, если она будет производиться в силу административных мер, которые каждое государство вправе принять в интересах безопасности и общественного порядка.

3. Законы и правила каждого государства устанавливают также все, что касается права и обязанности железных дорог относительно определения и проверки веса груза и числа грузовых мест.

4. Добавочная плата в случае неправильного наименования или указания веса ниже действительного, а также плата за перегруз нагруженного отправителем вагона взыскивается ниже следующим порядком :

A. vid fraktberäkning enligt sammanslagna tariffer :

- a) från avsändningsstationen till den övertagande banans gränsstation till förmån för den bana, som upptäckt oriktigheten, därest upptäckten gjorts, innan godset överlämnats till det andra landet ;
- b) från den övertagande banans gränsstation till bestämmelsestationen till förmån för den bana, som upptäckt oriktigheten, därest upptäckten gjorts, efter det godset överlämnats till det andra landet ; samt
- c) i bäggedera fallen enligt i vardera landet gällande tariffer och regler ;

B. vid tillämpning av direkta tariffer :

enligt i verkställighetsbestämmelserna angivna grunder.

Fråga om efterbetalning av eventuell skillnad i tariffenliga avgifter, om ersättning för uppkommen skada samt om ansvar enligt strafflag eller administrativa förordningar beröras icke härav.

5. Tillskottsavgift utkräves icke :

- a) om oriktig vikt uppgivits å sådant gods, som järnvägen i enlighet med för avsändningsstationen gällande bestämmelser varit skyldig väga ;
- b) om oriktig vikt uppgivits eller överbelastning ägt rum, därest avsändaren i fraktsedeln begärt godsets vägning genom järnvägens försorg ;
- c) om på grund av väderlekens inflytande överbelastning inträtt under transporten och avsändaren kan bevisa, att han vid vagnens lastning ställt sig till efter rättelse de för avsändningsstationen gällande bestämmelserna ;
- d) om under transporten viktökning uppkommit, som dock ej vållat överbelastning, och avsändaren kan bevisa att viktökningen berott på väderlekens inflytande.

Artikel 21.

1. Fraktavtalet anses avslutat, så snart avsändningsstationen till befördring mottagit godset jämte den därtill hörande fraktsedeln.

A. При исчислении провозных плат по сложности тарифов :

- a) от станции отправления до пограничной станции дороги принимающей в пользу дороги обнаружившей, если обнаружение имело место до передачи груза другой стране ;
- b) от пограничной передаточной станции дороги принимающей до станции назначения — в пользу дороги обнаружившей, если обнаружение имело место после приема груза от другой страны ;
- c) добавочная плата взыскивается в обоих случаях на основании тарифов и правил, действующих в каждой стране.

B. При установлении прямых тарифов :

на основании исполнительных постановлений.

Эта добавочная плата взимается независимо от дополнительной платы за разность тарифных плат и от всякого вознаграждения за ущерб, который от этого произойдет, а также независимо от штрафов, налагаемых на основании уголовных законов или административных правил.

5. Добавочная плата не причитается :

- a) в случае неточного указания веса, если на основании правил, действующих на станции отправления, взвешивание железной дорогой обязательно ;
- b) в случае неточного указания веса или перегруза вагона, если отправитель потребовал в накладной, чтобы взвешивание было произведено железной дорогой ;
- c) в случае перегруза, происшедшего в пути от атмосферических причин, если отправитель докажет, что при нагрузке вагона он исполнил правила, действующие на станции отправления ;
- d) в случае последовавшего во время перевозки увеличения веса груза, не повлекшего за собой перегруза, поскольку отправителем будет доказано, что это увеличение веса произошло от атмосферических влияний.

Статья 21.

1. Договор перевозки считается заключенным с момента принятия станцией отправления груза с накладной к отправке. Принятие груза к

Till bevis om godsets mottagande trycker avsändningstationen sin datumstämpel på fraktsedeln.

2. Denna stämpling skall verkställas omedelbart efter det allt å samma fraktsedel upptaget gods blivit inlämnat, och skall, om avsändaren det begär, ske i dennes närvaro.

3. Den stämplade fraktsedeln tjänar som bevis om fraktavtalet.

4. Beträffande sådant gods, som enligt gällande tariffer eller särskilt avtal, därest sådant i vederbörande stat är tillåtet, lastas av avsändaren själv, utgöra dock fraktsedelns uppgifter om godsets vikt och stycketal intet bevis mot järnvägen, såvida järnvägen icke låtit väga eller räkna godset och anteckning därom gjorts på fraktsedeln.

5. Järnvägen är skyldig att på det fraktsedel-duplikat, som avsändaren skall förelägga järnvägen samtidigt med själva fraktsedeln, intyga att och på vilken dag godset mottagits till befördring.

6. Detta duplikat har icke samma verkan som originalfraktsedeln eller som ett konnossement.

Artikel 22.

1. Såvida godset är av beskaffenhet att fordra emballage till skydd mot förlust eller skada under befördring, åligger det avsändaren att härom träffa behörig anstalt.

2. Har avsändaren icke uppfyllt denna skyldighet, äger järnvägen — där den icke vägrar att mottaga godset — rättighet att fordra, att avsändaren i fraktsedeln erkänner, att emballage saknas eller är bristfälligt, med angivande i senare fallet av bristens beskaffenhet, samt ock att avsändaren till avsändningsstationen avger en särskild förklaring i enlighet med i verkställighetsbestämmelserna fastställt formulär.

3. Avsändaren svarar för sålunda erkända brister i avseende å emballaget, ävensom för sådana, som icke kunna uppdragas, utifrån, och står själv risken för varje därav härflytande skada, likasom han ock eventuellt har att hålla

otправке удостоверяется наложением на накладной штемпеля станции отправления, обозначающего день, месяц и год, когда сие последовало.

2. Наложение штемпеля должно последовать немедленно за окончательной сдачей всех грузов, отправляемых по одной накладной. Отправитель может требовать, чтобы наложение было произведено в его присутствии.

3. По наложении штемпеля накладная служит доказательством договора перевозки.

4. Однако, относительно грузов, нагрузка коих произведена самим отправителем, согласно тарифам или особым соглашениям, насколько такие соглашения дозволены на территории государства, где они подлежат применению, — заключающиеся в накладной сведения, относящиеся до веса и числа грузовых мест, могут тогда лишь служить доказательством против железной дороги, когда проверка веса и числа мест была произведена железной дорогой и удостоверена в накладной.

5. Железная дорога обязана удостоверить принятие груза и день приема его для отправления на дубликате накладной, который должен быть предъявлен дороге отправителем одновременно с накладной.

6. Этот дубликат не имеет значения ни накладной, сопровождающей груз, ни консо-мента.

Статья 22.

Попечение об упаковке груза в случаях, когда груз по своему свойству требует упаковки для предохранения его от утраты или порчи во время перевозки, лежит на обязанности отправителя.

2. При неисполнении отправителем этой обязанности, железная дорога, если она только не откажется принять груз, вправе требовать, чтобы на накладной были особо обозначены отправителем полное отсутствие упаковки или ее недостаточность, с обозначением в последнем случае рода недостаточности, и чтобы, кроме того, было выдано им станции отправления особое о том объявление, согласно с образцом, определяемым в исполнительных постановлениях.

3. Отправитель отвечает за последствия удостоверенных таким способом недостатков упаковки, а равно и таких недостатков упаковки, которые снаружи незаметны. Все убытки, протекающие от этих недостатков упаковки, па-

järnvägen skadelös för dess förlust. Har avsändaren icke avgivit någon förklaring av ovan nämnda slag, ansvarar han icke för utvändigt synbara brister i avseende å emballaget, för så vitt han icke gjort sig skyldig till svekligt förfarande.

Artikel 23.

1. Avsändaren är pliktig att till fraktsedeln foga alla handlingar, som erfordras för att tull, skatte- och administrativa fordringar skola kunna iakttagas, innan godset till mottagaren utlämnas, eller angiva, var dylika handlingar finnas. Han är järnvägen ansvarig för all skada, som kan uppstå till följd av att sådana handlingar saknas eller äro ofullständiga eller oriktiga, såframt icke järnvägen i berörda händelse låtit någon försumlighet komma sig till last.

2. Järnvägen har ingen skyldighet att granska nämnda handlingars riktighet eller fullständighet.

3. Så länge godset är under transport, sörjer järnvägen för att tull-, skatte- och administrativa förordningar iakttagas. Järnvägen kan därvid antingen, på eget ansvar, betjäna sig av en kommissionär eller själv ombesörja det. I båda fallen har järnvägen samma förpliktelser som en kommissionär.

4. Den, som har förfoganderätt över godset, kan dock antingen personligen eller genom på fraktsedeln uppgivet, befullmäktigat ombud vara närvarande vid tullbehandlingen för att lämna erforderliga upplysningar rörande godsets tarifiering samt för att framställa eventuella anmärkningar. Detta medgivande medför emellertid icke rätt för den förfogandeberättigade att taga godset i besittning eller att själv ombesörja dess tullbehandling.

Artikel 24.

1. Frakten beräknas enligt lagligen gällande och vederbörligen offentliggjorda tariffer. Varje separatavtal, som avser att åt en eller flera avsändare medgiva nedsättning i gällande frakter, är förbjudet och ogiltigt. Däremot äro sådana fraktnedsättningar tillåtna, vilka blivit

дают на отправителя, который в случае убытков для железной дороги возмещает ей таковые. Если отправителем не было сделано вышеупомянутого объявления, то он отвечает за видимые снаружи недостатки упаковки в том только случае, когда он окажется виновным в злом умысле.

Статья 23.

1. Отправитель обязан приложить к накладной все должествующие сопровождать груз документы, которые необходимы для исполнения до сдачи груза получателю таможенных, акцизных и административных обрядностей, или обозначить, где таковые документы находятся. Отправитель ответственен перед железной дорогой за все убытки, могущие последовать вследствие отсутствия, недостаточности или неправильности этих документов, за исключением случаев виновности самой железной дороги.

2. Железная дорога не обязана проверять верность и достаточность этих документов.

3. Таможенные, акцизные и административные обрядности исполняются, пока груз находится в пути, железной дорогой. Последняя под своей ответственностью может поручить эти обязанности комиссионеру или взять их на себя. В том и другом случае на железной дороге лежат обязанности комиссионера.

4. Однако, лицо, имеющее право распоряжения грузом, может или само лично, или через указанного в накладной своего уполномоченного присутствовать при исполнении таможенных обрядностей для сообщения всех необходимых сведений, касающихся тарификации грузов, и заявления своих замечаний. Это право, предоставленное лицу, имеющему право распоряжения грузом, не дает ему, однако, права ни на принятие груза во владение, ни на совершение самому таможенных операций.

Статья 24.

1. Провозная плата исчисляется согласно законно действующим и установленным порядком опубликованным тарифам. Всякое частное соглашение, которое имело бы последствием предоставление одному или нескольким отправителям уменьшения провозной платы против тарифов,

behörigen offentliggjorda och under samma villkor komma alla i lika mån tillgodo.

2. Utöver i tarifferna angivna frakt och extra avgifter eller särskilda ersättningar, äger icke järnvägen utkräva annat än gottgörelse för kontanta utlägg, särskilt in- och utförsel- samt transitoavgifter, i tariffen icke särskilt nämnda avgifter för godsets överföring från en bangård till en annan samt utlägg för sådana reparationsarbeten, som på grund av godsets inre eller yttre beskaffenhet finnas nödvändiga för dess bevarande. Dessa kostnader skola vederbörligen styrkas och med biläggande av verifikationer å fraktsedeln uppföras.

Artikel 25.

1. Frakten för befordring av gods uträknas och uppbäres :

för avståndet från avsändningsstationen till den övertagande banans gränsstation — på avsändningsstationen och för avståndet från den övertagande banans gränsstation till mottagningsstationen — på mottagningsstationen. Härvid tillämpa såväl avsändnings- som mottagningsstationerna vid uträknande av fraktavgifterna tariffsatserna i det land, inom vilket de äro belägna.

2. Tillämpas direkta tariffer, verkställs uppbörd av fraktavgifter enligt i verkställighetsbestämmelserna fastställd ordning.

3. Har tariffen oriktigt tillämpats eller har vid uträknandet av frakt- och andra avgifter räknefel ägt rum, skall vad som beräknats för litet efteråt betalas och vad som erlagts för mycket återbäras. Anspråk på efterbetalning eller återbärning preskriberas ett år från den dag, då betalningen skett, såvida icke fordran fastställts genom endera partens erkännande, genom förlikning eller laga dom. I fråga om förenämnda preskription äga bestämmelserna i artikel 48 punkt 3 tillämpning. Bestämmelsen i punkt 1 av artikel 47 gäller däremot icke detta fall.

Artikel 26.

1. Leveransfristerna från avsändningsstationen till övertagande banans gränsstation samt

No. 1133

formellt vägras och betraktas som icke ha någon lagkraft. Tillåts dock tariffnedsättningar, som i tillämplig ordning offentliggjöras och under lika villkor tillämpas på alla.

2. Över fraktsedeln och kompletterande eller särskilda ersättningar, äger icke järnvägen utkräva annat än gottgörelse för kontanta utlägg, särskilt in- och utförsel- samt transitoavgifter, i tariffen icke särskilt nämnda avgifter för godsets överföring från en bangård till en annan samt utlägg för sådana reparationsarbeten, som på grund av godsets inre eller yttre beskaffenhet finnas nödvändiga för dess bevarande. Dessa kostnader skola vederbörligen styrkas och med biläggande av verifikationer å fraktsedeln uppföras.

Статья 25.

1. При исчислении провозной платы за перевозку грузов, таковая плата исчисляется и взимается : за расстояние от станции отправления до пограничной станции дороги принимающей — на станции отправления ; от пограничной станции дороги принимающей до станции назначения — на станции назначения, при чем станция отправления и станция назначения при исчислении провозной платы, руководствуются тарифами страны, в коей они расположены.

2. При применении прямых тарифов порядок взимания провозной платы устанавливается исполнительными постановлениями.

3. При неправильном применении тарифа или ошибке в расчетах, при определении провозной платы и добавочных платежей, недобор подлежит уплате, а перебор возврату. Требование об исправлении расчета погашается годовой давностью, считая со дня уплаты, если между сторонами не последовало признания долга или мировой сделки, или если не состоялось судебного решения. Постановления, содержащиеся в ст 48 п. 3, применимы к вышеупомянутой давности. Постановления пункта 1 ст. 47 в этом случае не применяются.

Статья 26.

1. Сроки доставки от станции отправления до пограничной станции дороги принимающей

från övertagande banans gränsstation till mottagningsstationen uträknas enligt i verkställighetsbestämmelserna fastställda regler.

2. Till de enligt föregående punkt uträknade leveransfristerna lägges för godsets överlämning och övertagning fyra dygn, varav två dygn beräknas till förmån för den övertagande banan samt två dygn för den överlämnande banan.

Artikel 27.

1. Endast avsändaren äger rätt förfoga, att godset skall återlämnas å avsändningsstationen eller, om detsamma ännu icke befordrats över riksgränsen mellan Finland och Socialistiska Rådsrepublikernas Förbund, stoppas under vägen eller utlämnas till annan än den i fraktsedeln uppgivna mottagaren å en mellanstation. Har godset redan befordrats över riksgränsen, kan avsändaren endast fordra godsets utgivning till annan mottagare på den ursprungliga bestämmelsestationen.

2. Nämda rätt tillkommer likväl icke avsändaren, för så vitt han icke företer fraktsedelduplikatet. Har järnvägen efterkommit avsändarens föreskrifter utan att fordra fraktsedelduplikatets företeende, är järnvägen gent emot den mottagare, åt vilken avsändaren överlämnat nämnda duplikat, ansvarig för den skada, som härigenom kan hava förorsakats.

3. Järnvägen är skyldig att efterkomma avsändarens föreskrifter i förut omförmälda hänseenden, endast såvida samma föreskrifter genom avsändningsstationen kommit järnvägen tillhanda.

4. Även om avsändaren är i besittning av fraktsedelduplikatet, upphör hans förfoganderätt, så snart vederbörande fraktsedel efter godsets ankomst till bestämmelsestationen blivit utlämnad till mottagaren eller denne senare på grund av artikel 28 anhängiggjort rättgång mot järnvägen och stämningen blivit järnvägen delgiven. Från detta ögonblick övergår förfoganderätten till mottagaren, och järnvägen får därefter icke följa andra föreskrifter än de av mottagaren givna, vid äventyr att eljes bliva denne ansvarig för godset.

5. Järnvägen är icke skyldig att efterkomma i punkt 1 nämnda föreskrifter, om deras nog-

и от пограничной станции дороги принимающей до станции назначения исчисляются согласно правилам, установленным в исполнительных постановлениях.

2. К исчисленным, порядком, указанным в п. 1-ом, срокам доставки прибавляются четверо суток — на передачу груза, при чем двое суток считаются в пользу дороги принимающей и двое суток в пользу дороги сдающей.

Статья 27.

1. Одному лишь отправителю принадлежит право распоряжаться грузом, причем он может взять его обратно со станции отправления, а также, если отправка еще не проследовала государственной границы между Союзом Советских Социалистических Республик и Финляндией, задержать в пути, или требовать выдачи в пути не тому лицу, которое значится в накладной получателем, а другому. Если отправка уже проследовала государственную границу, то отправитель может требовать лишь выдачи отправки другому лицу на той же станции назначения.

2. Однако, отправитель может воспользоваться своим на то правом только в том случае, если предъявит дубликат накладной. Если железная дорога исполнила приказ отправителя, не требуя от него предъявления сказанного дубликата, то она ответственна в причиненном сим действием ущербе перед получателем груза, которому этот дубликат был передан отправителем.

3. Указанные требования отправителя железная дорога обязана исполнять лишь в том случае, если они были ей переданы через посредство станции отправления.

4. Право отправителя на распоряжение грузом, даже если он имеет в руках дубликат накладной, прекращается с момента передачи накладной получателю по прибытии груза на станцию назначения, а равно в случае предъявления получателем к железной дороге указанного в ст. 28-й иска в судебном порядке. Начиная с этого момента, право распоряжения грузом переходит к получателю, с требованиями которого железная дорога должна сообразоваться под страхом ответственности перед ним за груз.

5. Железная дорога не обязана исполнять упомянутых в пункте 1 требований, если точное

granna iakttagande skulle föranleda hinder i trafikens regelbundna gång.

6. Förfoganden av i denna artikels första punkt omförmälda slag måste ske genom en av avsändaren undertecknad skriftlig förklaring enligt i verkställighetsbestämmelserna föreskrivet formulär. Förklaringen skall återgivas i fraktsedelduplikatet, vilket samtidigt skall företes inför järnvägen och av denna återlämnas till avsändaren.

7. Järnvägen kan fordra ersättning för kostnader, som uppstått genom verkställande av i denna artikels första punkt omförmälda förfoganden, såvida icke dessa förfoganden föranletts av något järnvägens felaktiga förfarande. Om godset ännu ej befordrats över riksgränsen, utgår denna ersättning enligt i vederbörande land gällande motsvarande bestämmelser för den inre trafiken. Har godset däremot befordrats över riksgränsen, bör avsändaren å avsändningsstationen erlagga expeditions- och telegramavgifterna för förfogandets bringande i verkställighet, varemot de kostnader, som äro förknippade vid godsets utlämning erläggas av mottagaren på bestämmelsestationen.

8. Vid verkställande av avsändarens ändrade förfoganden och vid beräkning av frakt m. fl. avgifter i fall, förutsedda såväl i föreliggande artikel som ock i artiklarna 30 och 34 av denna trafikstadga tillämpas lagar, föreskrifter och tariffier, gällande å den järnväg, som verkställer dessa förfoganden.

Artikel 28.

1. Järnvägen är pliktig att på bestämmelseorten mot betalning av i fraktsedeln angivna belopp samt mot behörigt kvitto till mottagaren utlämna fraktsedel och gods.

2. Sedan godset ankommit till bestämmelseorten samt mottagaren uppfyllt de förpliktelser fraktaavtalet ålägger honom, är han berättigad att i eget namn göra de av fraktaavtalet härrörande rättigheter gällande gent emot järnvägen, vare sig han härvid handlar i eget eller annans intresse. Särskilt äger han rätt att av järnvägen fordra fraktsedelns och godsets utlämnande. Denna rätt bortfaller, när avsändaren jämlikt artikel 27 med företeende av fraktsedelduplikatet förfogat över godset.

исполнение их нарушило бы правильность железнодорожного сообщения.

6. Упомянутые в п. 1 настоящей статьи требования должны быть сделаны посредством письменного и подписанного отправителем заявления в установленный исполнительными постановлениями форме. Сказанное заявление должно быть повторено на дубликате накладной, который должен быть в то же время предъявлен железной дороге и возвращен ею отправителю.

7. Железная дорога имеет право на возврат расходов, произведенных ею вследствие исполнения упомянутых в п. 1 настоящей статьи требований, если только эти требования не были вызваны виною самой железной дороги. Означенные расходы, если отправка не проследовала государственной границы, взыскиваются порядком соответственно установленным во внутреннем сообщении каждой страны. Если же отправка проследовала государственную границу, то справочные и телеграфные расходы, вызванные оформлением переадресовки, взимаются с отправителя на станции отправления, а расходы, связанные с выдачей груза, взимаются с получателя на станции назначения.

8. При исполнении последующих распоряжений отправителя и при расчете провозной платы и других сборов, согласно настоящей статьи, а также статей 30 и 34 настоящего Положения, надлежит руководствоваться законоположениями, распоряжениями и тарифами, действующими на дороге, выполняющей такие распоряжения.

Статья 28.

1. Железная дорога обязана выдать накладную и груз в месте назначения получателю под его расписку и при уплате им денег, причитающихся согласно накладной.

2. По прибытии груза на место назначения получатель может, действуя за свой счет или за счет другого лица, требовать от своего имени, чтобы предоставленные ему по договору перевозки права были, по выполнении им возложенных на него сим договором обязанностей, осуществлены со стороны железной дороги. В особенности получателю предоставляется требовать от железной дороги передачи ему накладной и выдачи груза. Право это прекращается, если отправитель, снабженный дубликатом, сделал в силу статьи 27-й противоположное распоряжение.

3. Såsom rätt ort för utlämningen anses den av avsändaren i fraktsedeln uppgivna bestämmelsestationen.

Artikel 29.

Mottagandet av gods och fraktsedel förpliktar mottagaren att till järnvägen erlægga på fraktsedeln angivna belopp.

Artikel 30.

1. Förhindras eller avbrytes befordringen genom "händelser av högre hand" (force majeure) eller eljes på grund av tillfälliga omständigheter, och kan transporten icke verkställas över annan järnvägslinje, har järnvägen att av avsändaren begära föreskrift, huru med godset skall förfaras.

2. I detta fall kan avsändaren frånträda avtalet, men är, såframt icke någon försumlighet å järnvägens sida föreligger, skyldig att hålla järnvägen skadelös för de av förberedelserna till befordringen och av godsets urlastning föranledda kostnader ävensom att utgiva ersättning för de frakt- och andra kostnader, som falla på den transportsträcka, över vilken godset möjligen redan blivit befördrat.

3. Om i händelse av avbrott i trafiken befordringen kan fortsättas över annan linje, avgör järnvägen, huruvida avsändarens intresse bäst tillgodoses därigenom att befordringen sker över denna andra väg, eller därigenom, att transporten inställes och avsändarens förfogande inhämtas. Om godset nått bestämmelsestationen över annan väg, äger järnvägen rätt att fordra de ökade transportkostnadernas erläggande.

4. Skulle avsändaren icke längre vara i besittning av fraktsedelduplikatet, få de förfoganden, som han i denna artikel omförmälda fall eventuellt kan träffa, icke innebära någon ändring i fråga om mottagaren eller bestämmelsestation.

5. Lämnar avsändaren i de fall, som omnämnas i punkt 1 av denna artikel, på järnvägens anfordran icke inom förloppet av 20 dygn, föreskrift, huru med godset skall förfaras, förfar järnvägen med detsamma enligt stadgandena i artikel 34.

6. Beträffande uppbörd av avgift för förvaring av under vägen uppehållet gods och av

3. Указанная в накладной отправителем станция назначения признается местом выдачи груза.

Статья 29.

Принятие груза и накладной обязывает получателя к уплате железной дороге суммы всех платежей, причитающихся согласно накладной.

Статья 30.

1. Если перевозка груза встретила препятствие, или была приостановлена по непреодолимым обстоятельствам (force majeure) или вследствие какой либо случайности, и груз не мог быть направлен другим путем, то железная дорога испрашивает новых указаний отправителя.

2. В таком случае отправитель может отступить от договора, но обязан уплатить железной дороге, если на нее не падает никакой вины, все расходы по подготовке к перевозке, расходы по выгрузке груза и по его перевозке, пропорционально пройденному уже грузом расстоянию.

3. Если, в случае такой задержки, груз может быть направлен другим путем, то железная дорога имеет право решить: в интересах ли отправителя направлять груз по этому другому пути, или, задержав его, спросить указания отправителя. Если груз направляется на станцию назначения другим путем, то железная дорога вправе требовать добавочную за провоз плату.

4. Если у отправителя не имеется дубликата накладной, то сделанные им, в предусмотренных настоящей статьей случаях, распоряжения не могут касаться ни личности получателя, ни места назначения.

5. Железная дорога, в случаях, предусмотренных пунктом 1-ым настоящей статьи, если отправитель по требованию железной дороги не дает таковых указаний относительно груза в течение 20-ти суток, поступает согласно указаний статьи 34-ой.

6. В отношении взыскания платы за хранение задержанных в пути грузов или платы за простой

vagnshyra tillämpas gällande bestämmelser å den bana, å vilken godset uppehållits.

Artikel 31.

I fråga om förfaringssättet vid utlämning av gods samt järnvägens eventuella skyldighet att hemforsla gods till en å bestämmelseorten icke boende mottagare, gälla för den utlämnande banan fastställda lagar och föreskrifter.

Artikel 32.

För alla ur fraktavtalet härrörande fordringar har järnvägen i det transporterade godset samma rättigheter som den, vilken har lös egendom under panträtt i handom. Denna panträtt består, så länge godset befinner sig i järnvägens eller, därest tredje man innehar godset för järnvägens räkning, i dennes besittning.

Artikel 33.

Panträttens rättsverkan bestämmes av det lands lagar, i vilket godsets utlämning sker.

Artikel 34.

1. Uppstår hinder för godsets utlämning, skall mottagningsstationen ofördröjligen låta genom avsändningsstationen underrätta avsändaren om anledningen till att godset icke kan utlämnas samt inhämta hans förfogande: Om i fraktsedeln anhållan gjorts om meddelande i ifrågavarande avseende, skall avsändaren ofördröjligen underrättas per telegraf. Godset skall utgöra säkerhet för att kostnaden för meddelandet gäldas. Vägrar mottagaren utlösa godset, äger avsändaren förfoganderätt även i det fall att han icke kan förete fraktsedelduplikatet. Under inga omständigheter får godset utan avsändarens uttryckliga medgivande återsändas.

2. I övrigt skall mottagningsbanan, vid hinder fört utlämning av gods, oberoende av bestämmelserna i följande artikel, förfara i enlighet med för samma bana gällande stadgar och föreskrifter.

вагонов, применяются действующие постановления той дороги, в пределах которой задержан груз.

Статья 31.

Порядок выдачи грузов, а равно обязательная, в известных случаях, для железной дороги доставка груза на дом получателю, непроживающему на станции назначения, определяются согласно законам и постановлениям, применяемым к железной дороге, обязанной выдать груз.

Статья 32.

Железная дорога имеет в обеспечение всех вытекающих из договора перевозки взысканий залоговое право на груз. Это право остается в силе до тех пор, пока груз находится в руках железной дороги или третьего лица, которое удерживает оный за ее счет.

Статья 33.

Действия залогового права определяются по законам той страны, где происходит выдача груза.

Статья 34.

1. Если встречаются препятствия к выдаче груза, то станция, обязанная выдать груз, должна немедленно через станцию отправления известить отправителя о причине препятствия и просить его указаний. Если в накладную включено требование об извещении отправителя, то извещение должно быть послано ему по телеграфу. Расходы по такому извещению обеспечиваются грузом. Если получатель отказывается принять груз, то отправитель имеет право распорядиться последним даже и тогда, когда он не может пред'явить дубликата накладной. Груз ни в коем случае не может быть возвращен на станцию отправления без особого на то согласия отправителя.

2. Впрочем, независимо от постановлений следующей статьи, в случаях препятствия к выдаче груза надлежит поступать согласно с узаконениями и правилами, действующими на той железной дороге, которая обязана выдать груз.

Artikel 35.

1. Järnvägsförvaltning skall, om den själv konstaterar eller får anledning att antaga, att godset minskats eller skadats, eller ock den, som har förfoganderätt över godset, påstår, att så är förhållandet, skyndsamt uppsätta protokoll (akt) om godsets tillstånd, skadans storlek och, så vitt möjligt, även orsaken till samt tiden för minskningens eller skadans inträffande. Jämväl i det fall att godset gått helt och hållet förlorat, skall protokoll (akt) härom uppsättas.

2. Förfaringssättet vid undersökning av ifrågavarande slag bestämmes av det lands lagar och föreskrifter, där undersökningen företages.

Artikel 36.

Endast den, som har förfoganderätt över godset, äger att inför domstol väcka rättegång eller framställa ersättningsanspråk mot järnvägen för befordring på grund av förevarande trafikstadga. Därest avsändaren icke företer fraktsedelduplikatet, kan han icke utan mottagarens medgivande göra anspråk på ersättning eller anställa rättegång mot järnvägen, för så vitt han icke företer bevis att mottagaren vägrat mottaga godset.

Artikel 37.

1. Den järnväg, som till befordring mottagit godset jämte tillhörande fraktsedel, ansvarar för transportens behöriga verkställande endast, till dess godset överlämnats till det andra rikets järnvägar.

2. Genom övertagande av godset jämte den ursprungliga fraktsedeln inträda det andra rikets järnvägar i fraktavtalet, sådant detta är bestämt i fraktsedeln, och ikläda sig för egen del förpliktelse att verkställa och ansvara för transporten i enlighet med fraktsedelns föreskrifter.

3. På grund av fraktavtalet enligt denna samtrafik kunna ersättningsanspråk framställas endast till avsändningsbanans eller bestämmelsebanans styrelse.

Ordningen för behandling av och för skriftväxling rörande ersättningsanspråk mellan Fin-

Статья 35.

1. Если железная дорога обнаружила или предполагает частичную утрату или повреждение груза, или если подобная утрата и повреждение указаны лицом, имеющим право распоряжения грузом, то немедленно составляется протокол (акт) с целью выяснить состояние груза, сумму убытка и, насколько возможно, причины частичной утраты или повреждения груза и время, когда утрата или повреждение груза такая произошло. В случае полной утраты груза, равным образом, составляется протокол (акт).

2. Удостоверение это должно быть сделано согласно законам и правилам той страны, где оно состоялось.

Статья 36.

Право иска или заявления требований (претензий) к железным дорогам о вознаграждении по перевозкам, совершаемым на основании настоящего Положения, принадлежит лишь тому, кто имеет право распоряжаться грузом. Если отправитель не пред'явит дубликата накладной, то он может заявить претензию или иск только с согласия получателя, разве бы только он представил доказательство об отказе получателя принять груз.

Статья 37.

1. Железная дорога, принявшая груз к перевозке вместе с накладной, ответственна за выполнение перевозки только пока груз не передан железным дорогам другого государства.

2. Дороги другого государства, принимая груз с первоначальной накладной, вступают тем самым в соответствующий условиям накладной договор перевозки и принимают на себя обязанность выполнить перевозку согласно с сей накладной.

3. Претензионные требования, основанные на договоре перевозки настоящего прямого сообщения, могут быть пред'явлены только к Управлению дороги отправления или дороги назначения.

Порядок рассмотрения претензий и сношений по ним между железными дорогами Союза Совет-

lands och Socialistiska Rådsrepublikernas Förbunds järnvägar fastställes i verkställighetsmmellserna.

4. Rättegång på grund av utav järnvägarnas styrelser avslagna anspråk, som behandlats i enlighet med i punkt 3 fastställd ordning, kan väckas endast mot järnvägarna i det rike, inom vars område skadan skett.

Anmärkning till punkterna 3 och 4: Med avseende å försändelser från Finland till Socialistiska Rådsrepublikernas Förbund anses sträckan Rajajoki—Valkeasaari som finsk och med avseende å försändelser från Socialistiska Rådsrepublikernas Förbund till Finland sträckan Valkeasaari—Rajajoki som rysk.

5. Rättegång kan anhängiggöras endast i den stat, varest den svarande järnvägens styrelse har sitt säte, och inför sådan domstol, som enligt ifrågavarande stats lagar är rätt forum.

Oberoende härav må dock rättsinnehavare, om han sådant önskar, anhängiggöra rättegång mot finska järnvägarna vid vederbörande domstol i Helsingfors, ävensom mot järnvägarna i Socialistiska Rådsrepublikernas Förbund vid vederbörande domstol i Leningrad.

Vid alla rättegångar, som i Leningrad anhängiggöras mot Socialistiska Rådsrepublikernas Förbunds järnvägar, är Oktoberjärnvägens styrelse i Leningrad dessa järnvägars befäligade ombud, såvida den svarande järnvägen icke utsett annat ombud.

Anmärkning: Stämning till domstol anses vara tillställd den svarande järnvägen i Socialistiska Rådsrepublikernas Förbund, så snart densamma tillställts Oktoberjärnvägens styrelse i Leningrad.

Artikel 38.

1. Med den begränsning, som omförmäles i följande artiklar, är järnvägen ansvarig för den skada, som under tiden från godsets mottagande till befördring ända till dess utlämning kan uppstå till följd av att godset går helt och hållet förlorat, undergår minskning eller skadas, såvida ej järnvägen förmår bevisa, att skadan uppstått genom den förfogandeberättigades förvällande eller till följd av något dennes förfogande, som icke föranletts av någon järnvägens försummelse, eller på grund av godsets naturliga beskaffenhet (isynnerhet genom inre

ских Социалистических Республик и Финляндии, определяется исполнительными постановлениями.

4. Судебные иски по неудовлетворенным Управлениями дорог в порядке пункта 3 претензиям, могут быть предъявляемы только к дорогам того государства, на чьей территории был причинен ущерб.

Примечание к пунктам 3 и 4: В отношении отправки из Финляндии в Союз Советских Социалистических Республик участок Раяйоки — Белоостров считается финляндским, а в отношении отправки из Союза Советских Социалистических Республик в Финляндию участок Белоостров — Раяйоки русским.

5. Иск может быть предъявлен только тому суду, который находится в государстве, где Управление дороги-ответчицы имеет свое местопребывание и которому этот иск подсуден по законам того государства.

Независимо от сего грузохозяин, если он так пожелает, вправе подать соответствующий иск Финляндской железной дороге в соответствующий суд в Гельсингфорсе, а к железной дороге Союза Советских Социалистических Республик — в соответствующий суд в Ленинграде.

По всем искам, предъявленным в Ленинграде к железным дорогам Союза Советских Социалистических Республик, уполномоченным представителем этих железных дорог является Управление Октябрьской железной дороги в Ленинграде, поскольку дорога-ответчица не назначит другого представителя.

Примечание: Повестка о вызове в суд считается врученной дороге-ответчице Союза Советских Социалистических Республик, когда она доставлена Управлению Октябрьской железной дороги в Ленинграде.

Статья 38.

1. Железная дорога ответственна, за исключением указанных в нижеследующих статьях случаев, за убыток, причиненный утратою (полною или частичною) или повреждением груза, с момента принятия его к перевозке до выдачи. С нее слагается эта ответственность, если она докажет, что убыток произошел по вине лица, имеющего право распоряжения грузом, или вследствие его требования, которое не было вызвано виною железной дороги, или вследствие недостатков, свойственных самому грузу (внутренней порчи, усушки, обыкновенной утечки и

förstöring, genom avdunstning eller bortdamning eller genom vanligt läckage) eller genom händelser av högre hand (*force majeure*).

2. När fraktsedeln såsom bestämmelseort angiver någon icke vid järnvägen belägen ort, upphör den järnvägarna på grund av denna trafikstadga åliggande ansvarigheten vid motagningsstationen. För godsets vidarebefordring gälla föreskrifterna i artikel 31.

Artikel 39.

1. Järnvägen ansvarar icke :

a) för sådant gods, som enligt tariffens bestämmelser eller enligt med avsändaren träffat och i fraktsedeln infört avtal befordras i öppen vagn,
för så vitt skadan är att tillskriva den med detta transportsätt förenade särskilda risken ;

b) för sådant gods, som, oaktat dess naturliga beskaffenhet kräver emballage till skydd mot förlust, minskning eller skada under transporten, blivit enligt avsändarens i fraktsedeln införda förklaring (artikel 22) inlämnat utan emballage eller med bristfälligt dylikt,
för så vitt skadan är att tillskriva frånvaron av emballage eller bristfällig beskaffenhet hos detsamma ;

c) för sådant gods, vars lastning och lossning enligt tariffens bestämmelser eller enligt särskilt med avsändaren träffat och i fraktsedeln infört avtal — därest sådant avtal är tillåtet inom den stats område, där det skall fullgöras — ombesörjes av avsändaren respektive mottagaren,
för så vitt skadan är att tillskriva den särskilda risk, som är förenad med lastningen och lossningen eller med otillfredställande stuvning ;

d) för sådant gods, som på grund av sin egenartade naturliga beskaffenhet är särskilt utsatt för faran att helt eller delvis gå förlorat eller skadas, i synnerhet genom att brytas, rosta, ruttna, i mindre vanlig grad läka, hoptorka eller ävdamma,
för så vitt skadan är att tillskriva denna godsets beskaffenhet ;

проч.), или по силе непреодолимых обстоятельств (*force majeure*).

2. Если означенное в накладной место назначения груза лежит не на железнодорожной станции, то ответственность железной дороги, основанная на настоящем Положении, прекращается на последней железнодорожной станции. Порядок дальнейшей перевозки определяется статьей 31.

Статья 39.

1. Железная дорога не отвечает :

a) за повреждение груза, который, согласно тарифным правилам или условиям, заключенным с отправителем и указанным в накладной, перевозится в открытых вагонах, — поскольку такое повреждение произошло от риска подобного способа перевозки ;

b) за повреждение груза, который, согласно сделанному в накладной заявлению отправителя (ст. 22), сдан был к перевозке без всякой упаковки, или же в упаковке неудовлетворительной, тогда как по свойству груза и в предупреждение утраты его и повреждений надлежащая упаковка была необходима, — поскольку повреждение действительно произошло вследствие отсутствия или неудовлетворительности упаковки ;

c) за повреждение груза, который был нагружен отправителем или выгружен получателем, — по тарифным правилам или по соглашениям, заключенным с отправителем и указанным в накладной, буде такие соглашения допускаются на территории, где они должны быть исполнены, — поскольку повреждение произошло вследствие опасности, сопряженной с нагрузкой или выгрузкой, или же вследствие неисправности нагрузки ;

d) за повреждение груза, который по самому свойству своему подвержен особой опасности потерпеть полную и частичную утрату или повреждение, вследствие поломки, ржавчины, внутренней порчи, утечки свыше обыкновенной нормы, раструски и усушки, если повреждение произошло от указанной опасности ;

e) för levande djur,
för så vitt skadan är att tillskriva den särskilda risk för djuren, som är förbunden med deras befordring;

f) för sådant gods — även levande djur, — vilket enligt tariffens bestämmelser eller efter särskilt med avsändaren träffat och i fraktsedeln infört avtal skall åtföljas av vårdare, för så vitt skadan är att tillskriva den särskilda fara, för vars avvärjande vårdaren medsänts.

2. Om inträffad skada efter för handen varande omständigheter att döma kan tillskrivas en viss av i denna artikel omnämnda orsaker, så antages, intill dess motsatsen av rättsinnehavaren bevisats, att skadan härrör av denna orsak.

Artikel 40.

1. I fråga om sådant gods, som till följd av sin naturliga beskaffenhet undergår regelmässig minskning i vikt under befordring, ansvarar järnvägen icke för viktförlust, för så vitt förlusten icke överstiger den i verkställighetsbestämmelserna angivna normalsatsen.

2. Därest flera kollyn befordrats å en och samma fraktsedel, beräknas nämnda normalsats för varje kolly särskilt, om de särskilda kollynas vikt är i fraktsedeln angiven eller på annat sätt kan bevisas.

3. Järnvägen kan icke åberopa sig å denna inskränkning i ansvarigheten, när det visas, att förlusten med hänsyn till för handen varande omständigheter icke är en följd av godsets naturliga beskaffenhet eller att den ifrågakommande procentsatsen icke står i rimligt förhållande till godsets beskaffenhet eller de omständigheter, under vilka förlusten inträffat.

4. Då godset helt och hållet gått förlorat, göres intet avdrag för viktförlust.

Artikel 41.

Därest godset icke utlämnas inom 30 dagar efter leveransfristens utgång (artikel 26), äger rättsinnehavaren att anse detsamma såsom förlorat, utan att därför behöva förebibring andra bevis.

No. 1133

e) за вред, причиненный живым животным, если этот вред был следствием особой опасности, которую влечет за собой железнодорожная перевозка таких животных;

f) за повреждение грузов и животных, перевозка которых, согласно тарифным правилам или соглашениям, заключенным с отправителем и указанным в накладной, допускается только при провожатых, — поскольку повреждение произошло от такой опасности, устранение которой составляет цель сопровождения груза.

2. Если по обстоятельствам дела окажется, что повреждение груза могло произойти вследствие одной из вышеозначенных причин, то так и предполагается, что повреждение произошло от одной из этих причин, пока лицо, которому принадлежит право иска, не докажет противного.

Статья 40.

1. Что касается грузов, которые, по особым природным свойствам своим, подвержены обыкновенно убыли в весе вследствие перевозки, то железная дорога ответственна за такую убыль в весе лишь поскольку таковая убыль превышает норму, предусмотренную исполнительными постановлениями.

2. В тех случаях, когда несколько грузовых мест перевозятся по одной накладной, норма убыли исчисляется отдельно для каждого места, если вес отдельных мест указан в накладной, или может быть удостоверен каким либо способом.

3. Таким ограничением ответственности нельзя, однако, воспользоваться, если будет доказано, что убыль веса, по выяснившимся обстоятельствам, произошла не вследствие свойства груза, или что определенная норма убыли в весе не соответствует свойству груза или обстоятельствам, при которых произошла убыль.

4. В случае полной утраты груза, никакого вычета за убыль в весе не производится.

Статья 41.

Если груз не был выдан в продолжении 30 дней, следующих по истечении определенного срока доставки (ст. 26), то лицо, имеющее право иска, может считать груз утраченным, без предъявления другого доказательства.

Artikel 42.

Om järnvägen enligt föregående artiklar är skyldig att lämna ersättning för gods, som vare sig helt och hållet eller delvis gått förlorat eller skadats, skall ersättningen beräknas enligt lagar och föreskrifter, gällande i den stat, där skadan uppstått.

Artikel 43.

1. Den ersättningsberättigade kan, när han mottager gottgörelse för förlorat gods, i kvittot införa förbehåll att järnvägen, i händelse godset skulle tillrättakomma inom fyra månader efter leveransfristens utgång, genast skall därom underrätta honom. Över sådant förbehåll skall skriftligt intyg lämnas.

2. I sådant fall kan den ersättningsberättigade inom 30 dagar efter erhållen under rättelse yrka, att godset skall till honom kostnadsfritt utlämnas efter hans eget val antingen å avsändningsstationen eller å den i fraktsedeln uppgivna bestämmelsestationen, mot att han återbetalar den av honom undfångna ersättningen.

3. Om sådant förbehåll, som i första stycket såges, icke blivit gjort, eller om den ersättningsberättigade icke inom de i andra stycket stadgade 30 dagarna framställt yrkande av i samma stycke omnämnda art, eller om slutligen godset först efter fyra månader efter leveransfristens utgång tillrättakommer, äger järnvägen att i enlighet med sitt lands lag förfoga över det tillrättakomna godset.

Artikel 44.

Järnvägen är ansvarig för den förlust rättsinnehavaren kan hava lidit till följd av leveransfristens överskridande (artikel 26), såvida ej järnvägen kan bevisa, att förseningen måste tillskrivas förhållanden, som järnvägen varken föranlett eller förmått avvärja.

Artikel 45.

Har leveransfristen överskridits, kan rättsinnehavaren, även om han därigenom icke lidit någon förlust, göra anspråk på ersätt-

Статья 42.

Если, в силу предыдущих статей, вознаграждение за полную или частичную утрату или повреждение груза будет возложено на железную дорогу, то размер такого вознаграждения исчисляется по законам и положениям, действующим в том государстве, где произошел ущерб.

Статья 43.

1. Лицо, имеющее право на вознаграждение, может, при получении такового за утраченный груз, оговорить в расписке, чтобы, в случае розыскания этого груза в течение четырех месяцев от срока доставки, железная дорога немедленно известила его о том. Об этой оговорке должно быть выдаваемо письменное удостоверение.

2. В этом случае лицо, имеющее право на вознаграждение, может в течение 30 дней, со времени извещения его железною дорогою, требовать, чтобы этот груз был выдан ему безвозмездно, по его выбору, или на станции отправления, или на станции назначения, указанной в накладной, при условии возвращения дороге полученного им вознаграждения.

3. Если не было сделано оговорки, о которой выше упомянуто в 1-ой части, или если лицо, имеющее право на вознаграждение, не дало никаких указаний в течение вышеупомянутого во 2-ой части 30-ти дневного срока, или же если утраченный груз был розыскан по истечении четырех месяцев, то железная дорога в праве распорядиться им согласно с законами своей страны.

Статья 44.

Железная дорога ответственна за убыток, причиненный несоблюдением сроков доставки груза (ст. 26), если только она не докажет, что замедление произошло от обстоятельства, независящего от ее воли и ее действий.

Статья 45.

В случае просрочки доставки, грузохозяин имеет право получить от железной дороги вознаграждение в размере 5 % провозной платы,

ning, motsvarande för varje försenat dygn 5% av fraktavgiften för järnvägarna i den stat, där försening ägt rum. Hela ersättningssumman får därvid dock ej överstiga hälften av fraktbeloppet, tillkommande järnvägarna i den stat, där försening ägt rum.

Artikel 46.

Om gods, som är uteslutet från eller endast under vissa villkor mottages till befordring, anmäles till befordring under oriktig eller ofullständig benämning, eller om avsändare underlåter att iakttaga för befordring av dylikt gods gällande säkerhetsföreskrifter, är järnvägen befriad från all ansvarsskyldighet på grund av fraktavtalet.

Artikel 47.

1. När frakt jämte andra å godset vilande omkostnader blivit betalda och godset mottagits, upphöra alla på fraktavtalet grundade anspråk mot järnvägen.

2. Härifran äro likväl undantagna :

- a) ersättningsanspråk på grund av godsets försening, i fall dessa senast en månad efter godsets mottagande, mottagningsdagen ej inräknad, blivit framställda hos den järnväg, där förseningen ägt rum ;
- b) ersättningsanspråk på grund av sådana brister, vilka före godsets mottagande på föranstaltande av mottagaren konstaterats i enlighet med artikel 35 eller vilkas konstaterande enligt samma artikel bort äga rum, men genom försumlighet å järnvägens sida underlåits.

3. Det står mottagaren fritt att, även om han mottagit fraktsedeln och erlagt frakten, vägra att mottaga godset, så länge icke i enlighet med hans anhållan undersökning verkställts rörande den skada, vars befintlighet av honom påstås. Förbehåll vid godsets mottagande, vilka icke gjorts med järnvägens medgivande, äro ogiltiga.

4. Om bland flera å fraktsedeln upptagna kollyn något eller några saknas vid godsets

причитающейся железным дорогам того государства, где произошла просрочка, за каждые просроченные сутки, хотя бы просрочка и не причинила ему никакого убытка. Общая сумма вознаграждения не должна, однако, превышать половины провозной платы, причитающейся железным дорогам того государства, где произошла просрочка.

Статья 46.

Ответственность железной дороги, вытекающая из договора перевозки, не распространяется на предметы, которые, будучи исключены из перевозки или допущены к перевозке лишь под известными условиями, тем не менее были сданы к отправке под неправильным или неточным наименованием, или относительно которых отправителем не были выполнены предписанные меры безопасности.

Статья 47.

1. Все претензии, вытекающие из договора перевозки, прекращаются с момента внесения провозной платы и прочих платежей и принятия груза получателем.

2. Однако, не погашаются :

- a) претензии за просрочку, когда таковые претензии пред'явлены к той железной дороге, где произошла просрочка, в течение срока, не превышающего одного месяца, исключая из этого срока день получения груза ;
- b) претензии за недостатки груза, которые были удостоверены согласно ст. 35 до принятия груза получателем или которые, согласно той же статье, надлежало удостоверить, хотя этого по вине железной дороги не сделано ;

3. Получатель вправе отказаться от принятия груза даже после принятия им накладной и уплаты провозных денег до тех пор, пока согласно его требованиям не будет удостоверен указанный им ущерб. Оговорки, сделанные при принятии груза, значения не имеют, если только железная дорога не из'явит на них согласия.

4. Если при выдаче не оказалось того или иного предмета из указанных в накладной,

utlämning, kan mottagaren med specificering av de felande kollyna undantaga desamma i sitt kvitto (artikel 28).

5. Alla i denna artikel omnämnda ersättningsanspråk skola skriftligen framställas.

Artikel 48.

1. Ersättningsanspråk på grund av att gods gått helt och hållet förlorat, undergått minskning, skadats eller försenats preskriberas efter ett år, såvida anspråket ej blivit godkänt av järnvägen eller fastställts genom förlikning eller dom.

2. I händelse gods skadats eller minskats, börjar preskriptionstiden löpa från den dag, då överlämnandet, respektive utlämningen skedde ; i händelse att godset gått fullständigt förlorat eller försenats, börjar preskriptionstiden löpa från den dag, då leveransfristen utgick.

3. Förrän ersättningsärende inlämnas till domstols behandling, bör rättsinnehavaren hos järnvägen ingiva skriftlig ansökan om ersättning med bifogande av nödiga handlingar. Härigenom avbrytes preskriptionen, till dess ersättningsärendet blivit avgjort. Avslås anspråket, fortsätter preskriptionstiden att löpa från den dag, då järnvägen tillställt sökanden skriftlig underrättelse om sitt beslut i saken samt till honom återställt ersättningsanspråket åtföljande bevismaterial. Beviskyldigheten för att ersättningsanspråk väckts eller avgjorts eller för att bevismaterialet återställt, åligger den, som därå vill åberopa sig. Ytterligare ersättningskrav ställda till järnvägen eller till överordnad myndighet, avbryta ej preskriptionen.

Sälunda överenskommit i Helsingfors, den 18 juni 1924.

A. AHONEN.
A. HACKZELL.

то получатель может исключить в расписке (ст. 28) недостающие места, обозначив их особо.

5. Требования, упомянутые в настоящей статье, должны быть сделаны письменно.

Статья 48.

1. Требования о вознаграждении за полную или частичную утрату груза, за повреждение и просрочку в доставке груза погашаются годовою давностью, — если вознаграждение не было уже прежде определено признанием его железною дорогою, полюбовною сделкою или судебным решением.

2. В случае повреждения или утраты части груза, началом давности погашения считается день передачи, соответственно выдачи, груза ; в случае же полной утраты груза или просрочки в доставке, давность начинается со дня истечения срока доставки.

3. До пред'явления к железной дороге судебного иска грузоходоизин обязан пред'явить железной дороге письменную претензию с приложением нужных документов. При этом, течение давности приостанавливается на то время, пока претензия не разрешена. Если претензия отклонена, то течение давности возобновляется со дня сообщения заявителю претензии письменного ответа железной дороги и возвращения ему представленных при заявлении оправдательных документов. Представление доказательств о пред'явлении претензии или о получении ответа, а также о возвращении документов возлагается на сторону, ссылающуюся на эти обстоятельства. Позднейшие требования, пред'являемые к железным дорогам или высшим учреждениям, не прерывают течения давности.

В чем мы, нижеподписавшиеся, согласились в городе Гельсингфорсе 18 июня 1924 года.

A. ЧЕРНЫХ.

TEXTE FINNOIS. — FINISH TEXT.

N^o 1133. — SOPIMUS SUOMEN TASAVALLAN JA SOSIALISTISTEN NEUVOSTOTASAVALTAIN LIITON VÄLILLÄ SUORAN RAUTATIEYHDYSLIIKENTEEN JÄRJESTÄMISESTÄ MATKUSTAJAIN JA TAVARAIN KULJETUSTA VARTEN. TEHTY HELSINGISSÄ KESÄKUUN 18 p:nä 1924.

SUOMEN TASAVALLAN HALLITUS toiselta ja SOSIALISTISTEN NEUVOSTOTASAVALTAIN LIITON HALLITUS toiselta puolen, nojautuen Tartossa lokakuun 14 päivänä 1920 allekirjoitetun rauhan-sopimuksen 33 artiklassa oleviin määräyksiin, ovat päättäneet tehdä allaolevan sopimuksen suoran rautatieyhdysliikenteen järjestämisestä matkustajain ja tavarain kuljetusta varten Suomen ja Sosialististen Neuvostotasavaltain Liiton välillä ja siihen valtuuttaneet :

SUOMEN TASAVALLAN HALLITUS :

A. AHOSEN.

A. V. HACKZELLIN ;

SOSIALISTISTEN NEUVOSTOTASAVALTAIN LIITON HALLITUS :

A. S. TCHERNIKHIN,

jotka, esitettyään toisilleen oikeiksi ja asianmukaisiksi havaitut valtakirjansa ovat sopineet seuraavasti :

1 artikla.

1. Suomen ja Sosialististen Neuvostotasavaltain Liiton rautateiden välille järjestetään matkustajain ja tavarain kuljetus yhdysliikenteessä, nimellä « Matkustaja- ja tavarayhdysliikenne rautateitse Suomen ja Sosialististen Neuvostotasavaltain Liiton välillä ».

2. Sanottu yhdysliikenne voidaan järjestää, mikäli mahdollista, siten, että matkustajain kuljetus tapahtuu ilman matkustajain muuttoa ja tavarain kuljetus ilman niiden uudelleenkuormaamista, ja määrätään kummankin maan vaunujen liikkumisala toisen maan alueella 4 artiklassa mainittua erikoista sopimusta solmittaessa.

3. Luettelo asemista, joiden välillä matkustajain, matkatavaran ja tavarain kuljetus tapahtuu sanotussa liikenteessä, laaditaan Suomen ja Sosialististen Neuvostotasavaltain Liiton välisen matkustajain ja tavarain rautatieyhdysliikenteen edustajain kongressissa (10 artikla).

2 artikla.

1. Sopimusvaltiot sitoutuvat ottamaan osaa matkustajain, matkatavaran ja tavarain kauttakuljetukseen radoillaan eivätkä määrää kauttakuljetuksesta korkeampia taksoja ja maksuja kuin ne kuljetus- ja lisämaksut, joita samassa kulkusuunnassa kannetaan samojen Suomen ja Sosialististen Neuvostotasavaltain Liiton rautatieliikennepaikkojen välillä matkustajain, matkatavaran ja samanlaisen tavarain kuljetuksesta kotimaisessa liikenteessä.

2. Kun matkatavaraa ja tavaroita kuljetetaan toisen maan kautta, saadaan ne viedä sen maan tullilyijyillä tai lukoilla varustettuina.

Muistutus. — Näitä sääntöjä sovelletaan mikäli matkustajain, matkatavaran ja tavarain kauttakuljetus ei ole hallitusten antamien yleisten tai erikoisten määräysten nojalla kielletty tai rajoitettu.

3 artikla.

1. Suomen ja Sosialististen Neuvostotasavaltain Liiton rautateiden toiselta sekä näiden rautateiden välistä yhdysliikennettä käyttävien henkilöiden keskinäiset oikeudet ja velvollisuudet toiselta puolen määrätään tähän sopimukseen liitetystä kuljetusta tässä yhdysliikenteessä koskevassa liikennesäännössä, joka on ratifioitava 14 artiklassa mainitussa järjestyksessä.

2. Yllämainitun liikennesäännön kehittämiseksi annettavat toimeenpanomääräykset laatii Suomen ja Sosialististen Neuvostotasavaltain Liiton asianomaisten valtiolaitosten edustajain kongressi (10 artikla) ja kuuluu niiden vahvistaminen kummankin sopimusvaltion asianomaisille hallitusviranomaisille.

4 artikla.

1. Suomen ja Sosialististen Neuvostotasavaltain Liiton rautateiden keskinäisistä, niiden välisestä yhdysliikenteestä johtuvista oikeuksista ja velvollisuuksista määrätään siinä « yhdysliikennesopimuksessa », joka Suomen ja Sosialististen Neuvostotasavaltain Liiton asianomaisten valtiolaitosten erityisesti siihen valtuutettujen edustajain tulee laatia.

2. Sopimusvaltioiden hallitukset pitävät huolta siitä, että tässä artiklassa mainittu sopimus laaditaan ja vahvistetaan viimeistään siksi päiväksi, jolloin tämä sopimus tulee voimaan (15 artikla).

5 artikla.

1. Maksut matkustajain sekä matkatavaran ja tavarain kuljetuksesta yhdysliikenteessä määrätään yhteenlaskemalla sopimusvaltioiden rautateillä voimassa olevien tariffien mukaiset maksut, siten että kuljetuksesta Suomen rautateillä kannetaan maksu Suomessa voimassa olevien tariffien mukaan ja Sosialististen Neuvostotasavaltain Liiton rautateillä Sosialististen Neuvostotasavaltain Liitossa noudatettavien tariffien mukaan, ja käsittää tällöin sana tariffi niinhavin kuljetusmaksun kuin myös kaikenlaiset rautatielisämaksut.

Muistutus. — Sopimusvaltioiden rautateillä on oikeus kantaa lisämaksuna myöskin maksu vaunujen uudelleenkuormaamisesta niissä tapauksissa, jolloin tällainen uudelleenkuormaaminen edellytetään « yhdysliikennesopimuksessa » (4 artikla).

2. Kuljetusmaksua tavarain kuljetuksesta määrättäessä sopimusvaltioiden rautateiden yhteenlaskettujen tariffimaksujen mukaan lasketaan kuljetusmaksu kuljetuksesta Suomesta Sosialististen Neuvostotasavaltain Liittoon, Sosialististen Neuvostotasavaltain Liiton rautateiden raja-asemalle saakka, Suomen rautateiden tariffien mukaan, ja kantavat sen Suomen rautatiet lähettäjältä omaksi hyväkseen; kuljetusmaksu tavarain edelleen kuljettamisesta Sosialististen Neuvostotasavaltain Liiton rautateiden raja-asemalta näiden rautateiden määräasemalle lasketaan taas näiden rautateiden tariffien mukaan, siirretään vastaanottajan maksettavaksi ja kannetaan tältä tavaralla hänelle ulosannettaessa, langeten se Sosialististen Neuvostotasavaltain Liiton rautateiden hyväksi; tavarain kuljetettaessa Sosialististen Neuvostotasavaltain Liitosta Suomeen lasketaan kuljetusmaksu Suomen rautateiden raja-asemalle saakka, Sosialististen Neuvostotasavaltain Liiton rautateiden tariffien mukaan ja kantavat sen nämä rautatiet lähettäjältä omaksi hyväkseen; kuljetusmaksu tavarain edelleen kuljettamisesta Suomen rautateiden raja-asemalta näiden rautateiden määräasemalle lasketaan taas Suomen rautateiden tariffien mukaan, siirretään vastaanottajan maksettavaksi ja kannetaan tältä tavaralla hänelle ulosannettaessa, langeten se Suomen rautateiden hyväksi.

Tämän kohdan määräyksiä noudatetaan myöskin matkustajain ja matkatavaran kuljetuksessa, paitsi mitä tulee kuljetusmaksujen kantamiseen, joka tapahtuu lähtöseamalla koko kuljetusmatkalta.

3. Suomessa ja Sosialististen Neuvostotasavaltain Liitossa rautatietariffeista huoltavien virastojen välisestä sopimuksesta voidaan Suomen ja Sosialististen Neuvostotasavaltain Liiton rautateiden yhdysliikennettä varten määrätä suoranaiset matkustajain-, matkatavaran- ja tavarainkuljetustariffit. Samoin voidaan suoranaiset tariffit määrätä matkustajain, matkatavaran ja tavarain kuljetusta varten, niiden saapuessa Suomesta tai Suomeen Sosialististen Neuvostotasavaltain Liiton kautta, tai Sosialististen Neuvostotasavaltain Liitosta tai Sosialististen Neuvostotasavaltain Liittoon Suomen kautta.

4. Tällöin eivät mainitut kuljetusmaksut eivätkä lisämaksut saa olla korkeammat kuin ne kuljetus- ja lisämaksut, joita samassa kulkusuunnassa kannetaan samojen Suomen ja Sosialististen Neuvostotasavaltain Liiton rautatieliikennepaikkojen välillä matkustajain, matkatavaran ja samanlaisen tavarain kuljetuksesta kotimaisessa liikenteessä.

5. Suoranaisia tariffeja sovellettaessa lasketaan kummallekin puolelle tulevat kuljetusmaksut välimatkalla rajalta ja rajalle lisäämällä kuljetusmatkaan rajaasemalle ja raja-asemalta välimatkat raja-aseman ja rajamerkin välillä ja tasoittamalla ne täysiksi kilometreiksi tai virstoiksi.

6 artikla.

1. Sosialististen Neuvostotasavaltain Liitosta Suomeen saapuvien matkustajain, matkatavaran ja tavarain luovutuksen tulee tapahtua Pietarin—Helsingin rataosalla Rajajoen asemalla ja Suomesta Sosialististen Neuvostotasavaltain Liittoon saapuvien matkustajain, matkatavaran ja tavarain luovutuksen Valkeasaaren asemalla, ja rataosalla Pietari—Hiitola sopimusvaltioiden keskinäisestä sopimuksesta määrätyillä raja-asemilla.

2. Tämän artiklan kehittämiseksi on Lokakuun rautatien hallituksen ja Suomen rautatiehallituksen tehtävä ja vahvistettava erikoisia solmusopimuksia : junaliikenteen järjestyksestä ja ehdoista rajaluovutusasemien välillä ; rautatiesähkölennättimen käyttämisestä virkaasioissa, jotka koskevat raja-asemien välistä luovutusliikennettä ; rajaluovutusasemien asemalaitteiden molemminpuolisesta käyttämisestä ; matkustajain, matkatavaran ja tavarain luovutusjärjestyksestä sekä suoraa matkustajaliikennettä välittävien junien aikataulujen yhteensovelluttamisesta.

3. Samoin tekevät mainitut hallitukset eri sopimuksen läpikulkevien matkustajajunien tahi- vaunujen kulusta ilman matkustajain muuttoa, niiden käyttämisestä, palveluksesta ja luovutuksesta.

7 artikla.

1. Sosialististen Neuvostotasavaltain Liiton rautateiden junien kulkiessa Suomen rautateiden raiteilla tai Suomen rautateiden junien kulkiessa Sosialististen Neuvostotasavaltain Liiton rautateiden raiteilla rajaluovutusasemien välisellä matkalla ja niiden oleskellessa vieraalla asemalla ovat virkailijat, niinhyvin veturi- kuin junamiehistö, velvolliset noudattamaan kaikkia kulkuradalla ja oleskeluasemalla voimassaolevia, niiden teknillistä käyttöä koskevia määräyksiä ja merkinantohjesääntöjä, ja vastaa kumpikin rautatie maansa lakien mukaan sen alueella sattuneiden onnettomuustapausten seurauksista valtakunnan rajalle asti. Rautatiellä on takautumisoikeus naapurirataan nähden, jos tapahtuman on aiheuttanut naapuriradan henkilökunta, tai jos se on aiheutunut tämän radan liikennevälineiden puutteellisesta kunnosta.

2. Kumpikin rautatie vastaa matkatavaran ja tavarain asianmukaisesta kuljetuksesta oman raja-asemansa ja naapuriradan luovutusaseman välisellä rataosalla ja on luovuttavalla radalla takautumisoikeus vastaanottavaan rataan nähden, joss kuljetuksen säännöttömyys on aiheutunut vastaanottavan radan henkilökunnan syystä tai raiteiden tai liikennevälineiden puutteellisesta kunnosta.

3. Takautusmiskanne on pantava vireille siinä oikeudessa, jonka alainen vastaaja-rata maansa lakien mukaan on.

4. Molemmipuolisen syyllisyyden sattuessa jaetaan maksettavaksi joutuvat korvaukset kummankin radan kesken suhteellisesti kummankin syyllisyyteen.

5. Jokaisesta onnettomuudesta, johon naapuriradan henkilökunta tahi omaisuus on osallinen, viimeksimainitun on heti saatava ilmoitus. Tutkimuksen toimittaa sekakomissioni, joka on kokoonpantu molempien rautateiden virkailijoista tasasuhta- (pariteetti-) perusteella.

8 artikla.

Rautatie on vastuunalainen henkilökunnastaan sekä muista henkilöistä, joita se käyttää ottamansa kuljetuksen suorituksessa.

9 artikla.

Keskinäisessä kirje- tai sähkösanomavaihdossa yhdysliikennettä koskevissa asioissa samoin kuin kaikissa tässä liikenteessä käytettävissä kuljetuskirjoissa, paitsi liikennesäännössä erikseen edellytetyissä tapauksissa, käyttävät Suomen rautatiet suomen- tai ruotsinkieltä ja Sosiaslisten Neuvostotasavaltain Liiton rautatiet venäjänkieltä.

Mitä tulee rautatieasemien välisiin kirjallisiin ja sähkölennätintiedonantoihin, ovat ne käännöstä varten sen maan kielelle, jonka alueella on määräasema (vastaanottaja), lähetettävät vastaanottavan radan rajaluvutusaseman kautta. Samalla tavalla toimitetaan myös kuljetuskirjain käänнос.

10 artikla.

1. Järjestettävän yhdysliikenteen mahdollista kehitystä ja täydellistyttämistä varten kutsutaan kokoon vähintään kerran kalenterivuodessa Suomen ja Sosialististen Neuvostotasavaltain Liiton välisen yhdysliikenteen edustajainkongressi, johon kuuluu enintään 5 edustajaa kummankin sopimusvaltion asianomaisista valtiolaitoksista. Näiden kongressien käsiteltäviksi kuuluvat yhdysliikenteen ehtoja ja tariffeja koskevat kysymykset sekä muut yhdysliikenteestä johtuvat kysymykset.

2. Ylimääräisiä kongresseja voidaan kutsua kokoon ennen kalenterivuoden loppua jommankumman sopimuspuolen pyynnöstä.

3. Kongressien päätökset ovat esitettävät kummankin sopimusvaltion asianomaisten hallitusviranomaisten vahvistettaviksi siinä järjestyksessä, kuin kummassakin valtiossa on säädetty.

11 artikla.

1. Niihin kohtiin, joissa Suomen ja Sosialististen Neuvostotasavaltain Liiton välinen valtakunnanraja leikkaa ratapenkereen, on Suomen ja Sosialististen Neuvostotasavaltain Liiton rautateiden hallitusten toimesta asetettava ratapenkereen syrjään erityiset rajamerkit.

2. Rajajoen—Valkeasaaren rataosalla Rajajoen sillan keskimäinen kannatusansas maalataan Suomen ja Sosialististen Neuvostotasavaltain Liiton puolella kahdella eri värillä. Kannatusansaans ulkopintaan, keskipoikkileikkauksen kohdalle, maalataan roo (sadan) millimetrin levyinen juova, joka on oleva rajamerkinä.

3. Silta pidetään Suomen ja Sosialististen Neuvostotasavaltain Liiton yhteisomaisuutena ja jaetaan sen kunnossapidosta ja käyttämisestä aiheutuvat kustannukset tasan kummankin sopimusvaltion maksettaviksi.

4. Kaikenlaiset sillan korjaustyöt suoritetaan Suomen valtionrautateiden ja Lokakuun rautatien hallistusten keskinäisestä sopimuksesta.

5. Sopimusvaltiot suostuvat kieltämään kaikkinaisen oleskelun sillalla ja sen ylikulun yksityisiltä henkilöiltä muissa, paitsi niissä tapauksissa, joissa yllämainitut hallitukset katsovat mahdolliseksi, siitä sovittuaan, sen myöntää sillan käyttämiseksi liikennetarkoituksessa.

Muistutus. — Tätä määräystä ei uloteta niihin, jotka kulkevat sillan yli Suomen ja Sosialististen Neuvostotasavaltain Liiton rajaviranomaisten yhteisesti antamalla luvalla.

12 artikla.

1. Rautatieliikennettä varten säädetyt tulli-, vero- ja passi- kuin myös hallinnolliset asetukset, jotka ovat voimassa tai mahdollisesti annetaan vastedes, ulonnetaan tähän yhdysliikenteeseen.

2. Edellisessä kohdassa mainittuja muodollisuuksia voidaan yksinkertaistuttaa rajaliikenteeseen nähden Tartossa lokakuun 14 päivänä 1920 Suomen ja Venäjän Sosialistisen Federatiivisen Neuvostotasavallan välillä tehdyn rauhansopimuksen 20 artiklassa edellytettyjen erityisten sopimusten nojalla.

13 artikla.

Rautatiesähkölennättimen ja -puhelimen käyttäminen Suomen ja Sosialististen Neuvostotasavaltain Liiton rautateiden virka-asioissa on maksuton. Rautatievirkakirjevaihto kuljetetaan molempien valtakuntien rautateillä maksutta. Siitä missä järjestyksessä saadaan käyttää lennätintä ja puhelinta ja miten kuljetetaan kirjevaihtoa virka-asioissa, määrätään « yhdysliikennesopimuksessa » (4 artikla). Sähkösanomien, puhelinsanomien ja virkakirjevaihdon luovuttamisjärjestyksestä määrätään « solmusopimuksessa » (6 artikla).

14 artikla.

Tämä sopimus on ratifioitava ja tulee ratifioimisasiakirjain vaihdon tapahtua Moskovassa niin pian kuin mahdollista.

15 artikla.

Tämä sopimus tulee voimaan 60 päivän kuluttua sen jälkeen kun ratifioimisasiakirjat ovat asianmukaisessa järjestyksessä vaihdetut ja pysyy voimassa kuusi kuukautta siitä päivästä lukien, jolloin toinen sopimusvaltio ilmoittaa toiselle haluavansa luopua sopimuksesta.

16 artikla.

Tämä sopimus on laadittu kahtena yhtäpitävänä suomen-, ruotsin- ja venäjänkielisenä kappa-leena, ja ovat kaikki tekstit yhtä todistusvoimaisia.

Vakuudeksi ovat molempien sopimusvaltioiden valtuutetut tämän sopimuksen allekirjoittaneet ja sen sineteillään varustaneet.

Helsingissä, kesäkuun 18 pätvänä 1924.

(L. S.) A. AHONEN.

(L. S.) A. HACKZELL.

LIIKENNESÄÄNTÖ,

koskeva matkustajain, matkatavaran ja tavarain kuljetusta yhdysliikenteessä Suomen ja Sosialististen Neuvostotasavaltain Liiton rautateillä.

I OSA. MATKUSTAJAIN JA MATKATAVARAIN KULJETUS.

1 artikla.

1. Tämä liikennesääntö samoin kuin lisäykset siihen ovat saatettavat yleisön tietoon Suomessa ja Sosialististen Neuvostotasavaltain Liitossa kummassakin maassa määrättyssä järjestyksessä.

2. Matkustajia ja heidän matkatavaroitaan tämän liikennesäännön perusteella kuljetettaessa on noudatettava allaolevia määräyksiä. Niissä tapauksissa, joista ei mainita näissä määräyksissä, noudatetaan kummankin maan kotimaista liikennettä koskevia vastaavia sääntöjä.

A. MATKUSTAJAT.

2 artikla.

1. Matkustajille annetaan Edmonsonmalliset pahvipiletit tai kuponkipiletit.

2. Piletteihin on merkittävä :

- a) piletin numero ;
- b) Suomessa vaunun luokka, Sosialististen Neuvostotasavaltain Liitossa sanat « kova » tai « pehmeä » ;
- c) lähtö- ja määräaseman nimi ja kuljettava tie ;
- d) piletin hinta ;
- e) kelpaavaisuusaika ;
- f) piletin myyntipäivä, -kuukausi ja -vuosi.

Muistutus. — Sosialististen Neuvostotasavaltain Liiton rautateiden antamiin piletteihin on senlisäksi merkittävä junan numero.

3. Pilettien teksti painetaan suomen-, ruotsin- ja venäjänkielellä.

3 artikla.

- 1. Piletin kelpaavaisuusaika merkitään pilettiin.
- 2. Piletin antopäivä merkitään pilettiin leimalla tai käsikirjoituksella.
- 3. Piletin kelpaavaisuusaikaa laskettaessa antopäivää ei oteta lukuun. Piletin kelpaavaisuusaika päätty puoliyönaikana viimeisenä kelpaavaisuuspäivänä.
- 4. Kelpaavaisuusaikana käyttämättä jääneet piletit menettävät voimansa.

4 artikla.

1. Piletin kelpaavaisuusaikana saadaan keskeyttää matka kummankin maan kotimaista matkustajaliikennettä koskevien vastaavissa tapauksissa voimassa olevien määräysten mukaan.

2. Yhtyvän junan odottamista asemalla, jossa tapahtuu junanmuutto, ei katsota matkan keskeyttämiseksi.

5 artikla.

1. Pilettiin merkitty kuljetusmaksu koko matkalta kannetaan lähtöasemalla piletteä myytäessä.

2. Matkustamisesta kuriiri- ja pikajunissa sekä vaunuissa, joissa on numeroidut tai makuupaikat, kannetaan säädetty lisämaksu.

3. Alemmasta ylempään luokkaan siirryttäessä Suomessa tai kovasta vaunusta pehmeään siirryttäessä Sosialististen Neuvostotasavaltein Liitossa kannetaan piletien hinnan eroa vastaava lisämaksu.

6 artikla.

1. Viittä vuotta nuoremmat lapset kuljetetaan maksutta, ellei niitä varten tarvita eri paikkaa.

2. 5—10 vuotiaat lapset, samoin ne 5 vuotta nuoremmat lapset, joita varten tarvitaan eri paikka, kuljetetaan kaikissa luokkavaunuissa ja kaikissa junissa puolesta täysikasvuisia varten vahvistetusta maksusta.

7 artikla.

Matkustajien tulee säilyttää piletinsä ja esittää se junaa tarkastavan henkilön vaatimuksesta.

8 artikla.

1. Matkustajilla on oikeus ottaa maksutta mukaansa vaunuun helposti kannettavat esineet (käsimatkatavarat), jos tulli-, vero- ja hallinnolliset määräykset sen sallivat. Käsimatkatavara on pantava sitä varten varattuihin verkkoihin, hyllyille ja istumasijain alle, eikä se saa olla niin kookasta, että se häiritsee muita matkustajia.

2. Vaunuun ei saa ottaa vaarallisia esineitä, kuten : ladattuja ampuma-aseita, räjähtäviä ja helposti syttyviä aineita, syövyttäviä, löyhkääviä y. m. s. esineitä.

3. Matkustaja on velvollinen itse pitämään huolta käsimatkatavaransa säilymisestä, eikä rautatie siitä vastaa.

4. Koirien, lintujen ja muiden eläimien kuljettaminen käsimatkatavarana ei ole sallittu.

B. MATKATAVARA.

9 artikla.

1. Matkatavarana saadaan kuljettaa ainostaan henkilökohtaisesti käytettäviä tavaroita. Matkatavaran tulee olla pakattuna sellaisiin matkalaukkuihin, matka-arkkuihin, matkakoreihin, matkasäkkeihin, pahvilaatikoihin y. m., jotka mahtuvat matkatavaravaunuun.

2. Matkatavarana voidaan kuljettaa myöskin tavaränäytteitä, joita liikemiehillä on mukanaan ja joiden pakkauksesta käy selville, että sisällyksenä on tavaränäytteitä. Myöskin saadaan kuljettaa lastenvaunuja, sairaiden mukana olevia pyörätuoleja, polkupyöriä, urheilussa käytettäviä mäenlaskukelkkoja, kokoonpantavia sänkyjä, matrasseja, soittokoneita ja työmiesten työkaluja.

3. Koiria, kissoja ja muita pieniä eläimiä sekä koti- ja muita pieniä lintuja saadaan kuljettaa matkatavarana puu- tai metallihäkeissä. Mainittuja eläimiä ja lintuja kuljetettaessa

noudatetaan kummassakin maassa annettuja eläinlääkintä- ja muita erityisiä eläimien ja lintujen kuljetusta koskevia määräyksiä.

4. Matkatavarana ei saa kuljettaa :

- a) kaupattavaksi tarkoitettuja tavaroita ;
- b) ladattuja aseita, itsesyttyviä tai räjähtäviä aineita, syövyttäviä happoja, nesteitä sisältäviä kolleja ja esineitä, joita ei sallita kuljettaa rahtitavarana tai sallitaan kuljettaa sellaisena erityisillä ehdoilla ;
- c) kultaa ja hopeaa harkoissa, platinaa, arvopapereita ja metallirahaa, paperirahaa, asiakirjoja, jalokiviä, helmiä sekä kulta-, hopea- ja platinaesineitä joko erikseen tai yhdistettyinä jalokiviin ja helmiin.

10 artikla.

1. Matkatavaran pakkauksen tulee olla kestävä. Huonosti pakattua matkatavaraa ei oteta kuljetettavaksi.

2. Vanhat kuljetusmerkit ja osoitteet samoin kuin muut kirjoitukset ovat matkatavarakolleista poistettavat.

3. Jokaisen kollin tulee olla varustettuna lujasti kiinnitetyllä tai kiinniliimatulla osoitelapulla johon on merkittävä matkustajan nimi sekä lähtö- ja määräaseman nimi ; muuten ei matkatavaraa oteta kuljetettavaksi. Osoitelappuja on myytävänä matkatavarakasassa.

11 artikla.

1. Matkatavara otetaan kuljetettavaksi yksinomaan matkustajapiletin perusteella. Matkustajalla on oikeus lähettää matkatavaransa mille hyvänsä matkan varrella olevalle sellaiselle tariffiasemalle, joka on liitetty Suomen ja Sosialististen Neuvostotasavaltain Liiton väliseen matkustajayhdysliikenteeseen.

2. Samalla matkustajapiletillä saa jättää matkatavaraa kuljetettavaksi ainoastaan yhden kerran.

3. Maksu matkatavarain kuljetuksesta kuljetettavalta matkalta merkitään matkatavaratodistukseen ja kannetaan lähtöasemalla. Kuljetusmaksu määrätään kultakin 5 kilogrammalta (12,2 naulalta) ja pidetään alkavaa viiden kilogramman määrää 5 kilogrammana (12,2 naulana).

4. Kunkin sekä täysikasvuiselle että lapselle myydyn piletin perusteella kuljetettavaksi jätetyn matkatavaran paino ei saa olla 150 kilogramma (9.15 puutaa) suurempi, ja kukin kolli saa painaa korkeintaan 100 kilogrammaa (6.11 puutaa).

5. Matkatavaran vastaanottamisesta annetaan matkatavaratodistus, johon on merkittävä : lähetys- ja määräaseman nimi, kuljettava tie, lähetyspäivä, junan numero, piletien määrä, kollien luku ja paino sekä maksettu summa. Matkatavaratodistusten teksti painetaan suomen-, ruotsin- ja venäjänkielellä.

12 artikla.

Matkustaja on velvollinen noudattamaan matkatavaran tarkastuksesta annettuja tulli-, vero- ja hallinnollisia määräyksiä sekä henkilökohtaisesti läsnäolemaan matkatavaroita tarkastettaessa, paitsi niissä tapauksissa, jolloin poissaolo on sallittu mainittujen määräysten mukaan. Rautatie ei vastaa seurauksista, jotka johtuvat siitä, ettei matkustaja ole ollut läsnä matkatavaraa tarkastettaessa.

13 artikla.

1. Matkatavara annetaan ulos matkatavaratodistuksen esittäjälle, eikä rautatie ole velvollinen tarkastamaan todistuksen esittäjän oikeutta.

2. Matkatavarain ulosannossa samoin kuin perimättömiin matkatavaroihin nähden noudatetaan niitä määräyksiä, jotka ovat voimassa sisäisessä liikenteessä matkatavaran määrärautatiella.

14 artikla.

1. Matkatavaran kuljetus Suomen ja Sosialististen Neuvostotasavaltain Liiton rautateillä katsotaan loppuunsuoritetuksi siitä hetkestä lukien, jolloin matkatavara luovutetaan vastanottavalle Sosialististen Neuvostotasavaltain Liiton tai Suomen rautatielle.

2. Vastuunalaisuus matkatavaran vahingoittumisesta tai häviämisestä ratkaistaan niiden sääntöjen perusteella, jotka ovat voimassa vahingoittumiseen tai häviämiseen syyllisen radan sisäisessä liikenteessä.

3. Tämän liikennesäännön II osan 37 artiklassa säädetään, missä järjestyksessä korvausvaatimus on esitettävä ja kanne pantava vireille sekä korvausvaatimuksesta ja kanteesta aiheutuva kirjeenvaihto tapahtuva.

II OSA. TAVARAIN KULJETUS.

15 artikla.

1. Esilläolevaa tämän liikennesäännön osaa sovelletaan kaikkiin tavaralähetyskeskuksiin, jotka lähetysaseman koko kuljetusmatkaa varten laatimalla suoranaisella rahtikirjalla rautateitse kuljetetaan toisen sopimusvaltion alueelta toisen sopimusvaltion alueelle.

2. Luettelo yhdysliikenteeseen kuuluvista asemista on toimeenpanomääräyksissä.

3. Niillä toimeenpanomääräyksillä, jotka liittyvät esilläolevaan liikennesääntöön ja joista sopimusvaltiot ovat keskenään sopineet, on sama pätevyys kuin itse liikennesäännöllä.

16 artikla.

1. Tämän liikennesäännön määräyksiä ei sovelleta seuravia esineitä kuljetettaessa :

- a) esineitä, joiden kuljetus — vaikkapa vain toisessa niistä valtioista, joiden kautta kuljetus tapahtuu — kuuluu yksinomaan postilaitokselle ;
- b) esineitä, jotka, johtuen siitä tavasta, jolla joku — vaikkapa vain yksi ainoa — kuljetusreittiin kuuluvista radoista on rakennettu tai jolla sitä liikennöidään, eivät sovellu tällä radalla kuljetettaviksi kokonsa, painonsa tai muiden ominaisuuksiensa vuoksi ;
- c) esineitä, joiden kuljetus yleistä järjestystä silmälläpitäen on kielletty jommankumman sopimusvaltion alueella ;
- d) kalleuksia ja sellaisia esineitä, jotka erikoisten ominaisuuksiensa takia tuottavat vaaraa rautatieliikenteen säännönmukaisuudelle ja turvallisuudelle.

2. Luettelo niistä tavaralajeista, joita tämän artiklan 1 kohdan mukaan ei oteta kuljetettavaksi, on toimeenpanomääräyksissä.

17 artikla.

Ellei jotakin tavaralajia kuljeteta tämän liikennesäännön määräysten mukaan, vaan erityisillä ehdoilla, ovat nämä ehdot toimeenpanomääräyksissä.

18 artikla.

1. Sopimusvaltioille kuuluvat rautatiet ovat velvolliset ottamaan tavaraa suoranaudessa liikenteessä kuljetettavaksi tässä liikennesäännössä määrätyillä ehdoilla, edellyttäen :

- a) että lähettäjä alistuu tämän liikennesäännön määräyksiin ;
- b) että kuljetus voidaan toimittaa tavallisilla kuljetusvälineillä, ja
- c) etteivät seikat, jotka on katsottava ylivoimaisiksi (*force majeure*), estä kuljetusta.

2. Rautatie ei ole velvollinen kuljetettavaksi ottamaan tavaraa, ellei sitä viipymättä voida lähettää. Lähetysasemalla voimassaolevista määräyksistä riippuu, onko asema velvollinen toistaiseksi säilytettäväksi ottamaan sellaista tavaraa, jota ei heti voida kuljettaa.

3. Tavara on lähetettävä siinä järjestyksessä, kuin se on otettu kuljetettavaksi, ellei rautatie voi näyttää toteen, että poikkeus tästä säännöstä on välttämätön joko liikenteen tai yleisedun vuoksi.

4. Tavarankuljetettavaksi jättämisestä ja kuormaamisesta ovat voimassa lähetysasemalle ohjesäännöissä vahvistetut määräykset, mikäli ne eivät ole ristiriidassa Suomen ja Sosialististen Neuvostotasavaltojen Liiton välisessä yhdysliikenteessä noudatettavien määräysten kanssa.

19 artikla.

1. Kutakin tavaralähetystä yhdysliikenteessä pitää seurata rahtikirjan, jonka tulee sisältää seuraavaa :

- a) paikka ja päivä, missä ja milloin rahtikirja on laadittu ;
- b) ilmoitus lähetysasemasta ja lähetysradasta ;
- c) ilmoitus määräasemasta ja -radasta sekä vastaanottajan nimestä ja osoitteesta ;
- d) ilmoitus lähetysten sisällöstä ja painosta — tai painoilmoituksen asemasta joku muu lähetysradalla voimassa olevain erityisten määräysten mukaan sallittu vastaava ilmoitus — sekä kappalestavaraa lisäksi ilmoitus kolliluvusta, päällyksen laadusta sekä eri kollien merkeistä ja numeroista ;
- e) ilmoitus, onko tavara kuljetettava rahtitavarana vai pikatavarana ;
- f) tarkka luettelo niistä asiakirjoista, joiden tulli- tai verokäsittelyä tai hallinnollisten viranomaisten tarkastusta varten tulee seurata tavaraa, sekä 23 artiklan 4 kohdan edellyttämä ilmoitus ;
- g) merkintä maksetusta rahdista ;
- h) ilmoitus niistä käteisistä maksuista, jotka rautatie on etukäteen suorittanut ;
- i) ilmoitus niistä raja-asemista, joiden kautta tavara on kuljetettava ;

Muistutus. — Kuljetustien lähetysasemalta raja-asemalle ja raja-asemalta määräasemalle valitsee rautatie, jolloin :

1. rahti ei saa tulla suuremmaksi kuin mitä se olisi lyhintä tietä lähettäjän osoittamien raja-asemien kautta, ja

2. kuljetusmääräajat lasketaan lyhintä tietä lähettäjän osoittamien raja-asemien kautta.

j) lähettäjän nimi tai toiminimi ja osoite. Kaikki rahtikirjaan otetut tiedot varmentetaan lähettäjän allekirjoituksella. Allekirjoitus saattaa olla painettu tahi lähettäjän leimalla suoritettu, mikäli lähetyspaikalla voimassa olevat lait ja ohjesäännöt sen sallivat.

2. Tarkemmat määräykset rahtikitjan sommittelusta ja sisällyksestä ja erittäinkin lomakkeesta, jota on käytettävä, ovat toimeenpanomääräyksissä.

3. Rahtikirjaan on kielletty merkitsemästä muita selityksiä tai siihen liittämästä muita asiakirjoja kuin sellaisia, jotka esilläolevan liikennesäännön mukaan ovat sallittuja; samoin on rahtikirjan asemesta kielletty laatimasta muita passituksia.

4. Jos lähetyspaikalla voimassa olevat lait ja määräykset niin säätävät, voi rautatie vaatia, että lähettäjä rahtikirjan lisäksi laatii asiakirjan, joka on tarkoitettu jäämään rautatiehallinnon haltuun todistukseksi kuljetussopimuksesta.

5. Rahtikirjan teksti on painettava suomen-, ruotsin- ja venäjänkielillä. Rahtikirja täytetään lähetykseen kielellä. Käännös määrämään kielelle toimitetaan vastaanottavan maan rajasemalla, joka vastaa käännöksen oikeellisuudesta.

20 artikla.

1. Lähettäjä on vastuussa rahtikirjaan merkittyjen ilmoitusten ja selitysten oikeellisuudesta sekä vastaa kaikista väärin, epäselvään tai epätäydellisten ilmoitusten ja selitysten seurauksista.

2. Rautatie on oikeutettu tarkastamaan, vastaako lähetyksen sisältö rahtikirjassa olevia ilmoituksia. Tarkastaminen on toimitettava tarkastuspaikkakunnalla voimassa olevain lakien ja ohjesääntöjen mukaan, jolloin, jos tarkastus toimitetaan lähetyksasemalla, se, jolla on määräämis-oikeus tavaraan, mikäli mahdollista on asianmukaisesti kutsuttava olemaan tarkastuksessa läsnä, ellei tarkastus ole luettava sellaisiin hallinnollisiin toimenpiteisiin, joihin asianomainen valtio yleisen turvallisuuden ja järjestyksen nimessä on oikeutettu ryhtymään.

3. Rautatien oikeudesta ja velvollisuudesta ottaa selville tai tarkastaa tavarain paino ja kappaleluku ovat voimassa asianomaisen valtion lait ja määräykset.

4. Jos lähetyksen sisältö on väärin ilmoitettu tai paino ilmoitettu liian pieneksi tai lähettäjän kuormaama vaunu on havaittu ylikuormitetuksi on kannettava lisämaksu seuraavien perusteiden mukaan :

A. Rahdituksen tapahtuessa yhteenlaskemalla tariffienmukaiset kuljetusmaksut :

- a) lähetyksasemalta vastaanottavan radan raja-asemalle sen radan hyväksi, joka on huomannut virheellisyyden, sikäli kuin virheellisyys on huomattu ennen tavarain luovuttamista toiseen maahan ;
- b) vastaanottavan radan raja-asemalta määrääselle sen radan hyväksi, joka on huomannut virheellisyyden, sikäli kuin virheellisyys on huomattu sen jälkeen, kun tavara on luovutettu toiseen maahan ; sekä
- c) molemmissa tapauksissa kummassakin maassa voimassa olevien tariffien ja sääntöjen mukaisesti.

B. Suoranaisia tariffeja sovellettaessa :

toimeenpanomääräyksiin sisältyvien perusteiden mukaan.

Tämä ei vaikuta tariffinmukaisten maksujen mahdollisen eron jälestäpäin maksamiseen, syntyneen vahingon korvaamiseen eikä rikoslain tai hallinnollisten määräysten mukaiseen edesvastuuseen.

5. Lisämaksua ei velota :

- a) jos on ilmoitettu väärä paino sellaiselle tavaralle, jonka rautatie lähetyksasemalla voimassa olevain määräysten mukaan on ollut velvollinen punnitsemaan ;
- b) jos on ilmoitettu väärä paino tai jos vaunu on liikaa kuormitettu, kun lähettäjä rahtikirjassa on pyytänyt rautatien punnitsemaan tavarain ;
- c) jos kuljetuksen aikana ilmaston vaikutuksesta liikakuormitus on syntynyt ja lähettäjä voi näyttää toteen, että hän vaunua kuormittaessaan on noudattanut lähetyksasemalla voimassa olevia määräyksiä ;

- d) jos kuljetuksen aikana on syntynyt painon lisäystä, joka eikuitenkaan ole aiheuttanut liikakuormitusta, ja lähettäjä voi näyttää toteen, että painon lisäyksen on katsottava johtuneen ilmaston vaikutuksesta.

21 artikla.

1. Kuljetussopimus katsotaan tehdyksi niin pian kuin lähetysasema on kuljetettavaksi ottanut tavarat rahtikirjoineen. Todistukseksi tavarat vastaanottamisesta leimaa lähetysasema rahtikirjaan päiväleimansa.

2. Leimaaminen on toimitettava heti, kun kaikki samaan rahtikirjaan merkitty tavara on kuljetettavaksi jätetty, ja on leimaaminen, jos lähettäjä pyytää toimitettava hänen läsnäollessaan.

3. Leimattu rahtikirja on todisteena kuljetussopimuksesta.

4. Sellaisiin tavaroihin nähden, jotka voimassa olevain tariffien tai erityisen sopimuksen nojalla, mikäli sellaisen sopimuksen tekeminen asianomaisessa valtiossa on sallittu, lähettäjä itse kuormaa, eivät rahtikirjassa olevat merkinnät tavarat painosta ja kappaleluvusta kuitenkaan ole todisteena rautatieltä vastaan, ellei rautatie ole toimittanut tavarat punnitsemista tai laskemista ja tehnyt siitä merkintää rahtikirjaan.

5. Rautatie on velvollinen rahtikirjan kaksoiskappaleessa, joka lähettäjä yhtaikaa rahtikirjan kanssa tulee esittää rautatielle, todistamaan, että tavara on otettu kuljetettavaksi ja minä päivänä se on tapahtunut.

6. Tällä kaksoiskappaleella ei ole samaa merkitystä kuin alkuperäisellä rahtikirjalla tai konossementillä.

22 artikla.

1. Jos tavara on sen laatuista, että sen suojaamiseksi häviämistä tai vahingoittumasta kuljetuksen aikana päällys on tarpeen, on lähettäjä velvollinen huolehtimaan päällystämisestä.

2. Ellei lähettäjä ole täyttänyt tätä velvollisuuttaan, on rautatiellä — ellei se kieltäydy tavarat vastaanottamasta — oikeus vaatia lähettäjää rahtikirjassa tunnustamaan, että päällys puuttu tai että se on puutteellinen, ilmoittaen viimeksimainitussa tapauksessa puutteellisuuden laadun, kuin myöskin lähetysasemalle antamaan erityisen toimeenpanomääräyksissä vahvistetun kaavan mukaisen selityksen.

3. Lähettäjä vastaa sekä täten tunnustetuista että myöskin sellaisista päällystä koskevista puutteista, joita ei ulkoapäin voida huomata, ja on itse vastuussa jokaisesta sen johdosta aiheutuvasta vahingosta, samoin kuin hän myöskin on velvollinen korvaamaan kaiken rautatielle mahdollisesti syntyneen vahingon. Ellei lähettäjä ole antanut yllämainitunlaista selitystä, ei hän ole vastuussa ulkoapäin huomattavista päällyksen puutteellisuuksista, mikäli hän ei ole menetellyt vilpillisesti.

23 artikla.

1. Lähettäjä on velvollinen rahtikirjaan liittämään kaikki ne asiakirjat, jotka tarvitaan, jotta tulli-, vero- ja hallinnollisia määräyksiä voidaan noudattaa, ennenkuin tavara annetaan vastaanottajalle, tai ilmoittamaan, missä sellaiset asiakirjat ovat. Hän on rautatielle vastuussa kaikesta vahingosta, joka saattaa koitua siitä, että nämä asiakirjat puuttuvat tai että ne ovat epätäydelliset tai virheelliset, sikäli kuin rautatie tässä suhteessa ei ole tehnyt itseään syypääksi laiminlyöntiin.

2. Rautatie ei ole velvollinen tarkastamaan, ovatko mainitut asiakirjat oikeat tai täydelliset.

3. Tavarat kuljetuksen aikana huolehtii rautatie, että tulli-, vero- ja hallinnollisia määräyksiä noudatetaan. Rautatie voi tällöin joko, omalla vastuullaan, käyttää asiamiestä tai itse huolehtia siitä. Kummassakin tapauksessa on rautatiellä asiamiehen velvollisuudet.

4. Se, jolla on määräämisoikeus tavaraan, voi kuitenkin joko henkilökohtaisesti tai rahtikirjassa mainitun valtuutetun asiamiehen kautta olla tullikäsittelyssä saapuvilla antaakseen tarpeellisia, tavarán tariffeerausta koskevia tietoja sekä tehdäkseen mahdollisia muistutuksia. Tästä myönnytyksestä ei kuitenkaan seuraa, että määräämisoikeutetulla olisi oikeus ottaa tavara haltuunsa tai itse huolehtia sen tullikäsittelystä.

24 artikla.

1. Rahti lasketaan laillisesti voimassaolevain ja asianomaisesti julkaistujen tariffien mukaan. Jokainen erikoisvälipuhe, jonka tarkoituksena on myöntää yhdelle tai useammalle lähettäjälle alennusta voimassaolevista rahdeista, on kielletty ja pätemätön. Sitävastoin ovat sellaiset rahdin alennukset luvallisia, jotka on asianmukaisesti julkaistu ja samoilla ehdoilla tulevat samassa määrin kaikkien hyväksi.

2. Paitsi tariffeissa ilmoitettuja kuljetus- ja ylimääräisiä maksuja tai erikoisia korvauksia, ei rautatie saa velkoa muuta kuin hyvitystä käteisistä ennakkomaksuista, eritoten tuonti- ja vienti- sekä kauttakulkumaksuista, tavarán siirtämisestä ratapihalta toiselle aiheutuvista tarifiissa erikseen mainitsemattomista maksuista, sekä kuluja sellaisista korjaustöistä, jotka tavarán sisäiseen tai ulkonaiseen kuntoon nähden katsotaan välttämättömiksi sen säilymiselle. Nämä kulut ovat asianmukaisesti varmennettavat ja merkittävät rahtikirjaan, oheenliittämällä tositteet.

25 artikla.

1. Rahti tavarán kuljetuksesta lasketaan ja suoritetaan :
lähetyaseman ja vastaanottavan radan raja-aseman väliseltä matkalta lähetyasemalla, sekä vastaanottavan radan raja-aseman ja määräaseman väliseltä matkalta määräasemalla. Tällöin soveltaa sekä lähety- että määräasema rahtimaksuja laskiessaan sen maan tariffeja, jossa asemat sikaitsivat.

2. Suoranaisia tariffeja sovellettaessa kannetaan rahtimaksut toimeenpanomääräyksissä vahvistetussa järjestyksessä.

3. Jos tariffia on väärin sovellettu tai jos rahti- ja muita maksuja laskettaessa on tehty laskuvirheitä, on puuttuva määrä jälkeinpäin suoritettava ja liikaa kannettu määrä takaisin maksettava. Jälkimaksuun tai takaisinmaksuun kohdistuva vaatimus vanhenee vuoden kuluttua maksun suorituspäivästä, ellei joku asianosaisista ole hyväksynyt vaatimusta, tai ellei sitä ole vahvistettu sovinnon tai laillisen tuomion kautta. Edellä mainittuun vanhenemiseen sovelletaan 48 artiklan 3 kohdassa olevia määräyksiä. 47 artiklan 1 kohdassa olevaa määräystä ei sitä vastoin tähän tapukseen sovelleta.

26 artikla.

1. Kuljetusmääräajat lähetyasemalta vastaanottavan radan raja-asemalle sekä vastaanottavan radan raja-asemalta määräasemalle lasketaan toimeenpanomääräyksissä vahvistettujen sääntöjen mukaan.

2. Edellisen kohdan mukaan laskettuihin kuljetusmääräaikoihin lisätään tavarán luovuttamista ja vastaanottamista varten neljä vuorokautta, joista kaksi vuorokautta luetaan vastaanottavan radan hyväksi ja kaksi vuorokautta luovuttavan radan hyväksi.

27 artikla.

1. Vain lähettäjällä on oikeus antaa määräys, että tavara lähetyasemalla annetaan takaisin, tai ellei sitä vielä ole kuljetettu Suomen ja Sosialististen Neuvostotasavaltain Liiton välisen valtakunnanrajan yli, pysäytetään matkalla, tai että se annetaan toiselle kuin rahtikirjaan merkitylle

vastaanottajalle jollakin väliasemalla. Jos tavara jo on kuljetettu valtakunnanrajan yli, voi lähettäjä ainoastaan vaatia tavarantamamista toiselle vastaanottajalle alkuperäisellä määräasemalla.

2. Lähettäjällä ei kuitenkaan ole mainittua oikeutta, ellei hän esitä rahtikirjan kaksoiskappaletta. Jos rautatie on täyttänyt lähettäjän määräykset vaatimatta rahtikirjan kaksoiskappaletta esitettäväksi, on rautatie vastuussa täten mahdollisesti aiheutuneesta vahingosta vastaanottajalle, jolle lähettäjä on luovuttanut sanotun kaksoiskappaleen.

3. Rautatie on velvollinen noudattamaan lähettäjän määräyksiä yllämainituissa suhteissa ainoastaan siinä tapauksessa, että nämä määräykset on annettu lähetysaseman välityksellä.

4. Vaikka lähettäjällä onkin rahtikirjan kaksoiskappale, lakkaa hänen määräämisoikeutensa niin pian kuin asianomainen rahtikirja tavarantamattua määräasemalle on annettu vastaanottajalle, tai tämä 28 artiklan nojalla on pannut vireille oikeudenkäynnin rautatietä vastaan ja haaste rautatielle on toimitettu. Tästä hetkestä siirtyy määräämisoikeus vastaanottajalle, eikä rautatiellä tämän jälkeen ole oikeutta noudattaa muita kuin vastaanottajan antamia määräyksiä, uhalla, että se muuten on hänelle vastuussa tavarasta.

5. Rautatie ei ole velvollinen noudattamaan ensimmäisessä kohdassa mainittuja määräyksiä, jos niiden täsmällinen noudattaminen aiheuttaisi esteitä liikenteen säännölliselle kululle.

6. Tämän artiklan ensimmäisessä kohdassa mainitut määräykset on annettava kirjallisesti, laitimalla toimeenpanomääräyksissä olevan kaavan mukainen selitys, joka lähettäjän tulee allekirjoittaa. Selitys on toistettava rahtikirjan kaksoiskappaleessa, mikä samalla on esitettävä rautatielle, jonka tulee antaa se lähettäjälle takaisin.

7. Rautatie on oikeutettu vaatimaan korvausta niistä kuluista, jotka ovat syntyneet tämän artiklan ensimmäisessä kohdassa mainittujen määräysten toimeenpanosta, ellei näiden määräysten antaminen ole aiheutunut rautatien virheellisen menettelyn johdosta. Ellei tavaraa vielä ole kuljetettu valtakunnanrajan yli, suoritetaan tämä korvaus asianomaisen maan sisäisessä liikenteessä voimassa olevien vastaavien määräysten mukaan. Jos tavara sitävastoin on kuljetettu valtakunnanrajan yli, on lähettäjän lähetysasemalla suoritettava määräyksen täyttämistä aiheutuneet toimitus- ja sähkösanomamaksut, kun taas tavarantamannosta johtuvat kulut suorittaa vastaanottaja määräasemalla.

8. Täytettäessä lähettäjän muutettuja määräyksiä ja laskettaessa rahti- y. m. maksuja sekä esilläolevassa artiklassa että tämän liikennesäännön 30 ja 34 artiklassa edellytetyissä tapauksissa sovelletaan niitä lakeja, säädöksiä ja tariffeja, jotka ovat, voimassa sillä rautatiellä, joka toimeenpanee nämä määräykset.

28 artikla.

1. Rautatie on velvollinen määräpaikalla rahtikirjaan merkittyjä maksuja sekä asianmukaista kuitteja vastaan vastaanottajalle antamaan rahtikirjan ja tavarantam.

2. Kun tavara on saapunut määräpaikalle ja vastaanottaja täyttänyt kuljetussopimuksen hänelle määräämät velvollisuudet, on hänellä oikeus omassa nimessään rautatien suhteen saattaa voimaan kuljetussopimuksesta johtuvat oikeudet, toimipa hän tällöin omasta tai toisen puolesta. Eritoten on hänellä oikeus rautatiellä vaatia rahtikirjan ja tavarantam luovuttamista. Tämän oikeuden hän menettää, kun lähettäjä, esittäen rahtikirjan kaksoiskappaleen, 27 artiklan nojalla on tavarantam suhteen toisin määrännyt.

3. Oikeaksi paikaksi tavarantam ulosantamiselle katsotaan lähettäjän ilmoittama määräasema.

29 artikla.

Tavarantam ja rahtikirjan vastaanottaminen velvoittaa vastaanottajan maksamaan rautatielle rahtikirjaan merkityt määrät.

30 artikla.

1. Jos kuljetus estyy tai keskeytyy ylivoimaisten tapausten (force majeure) tai muuten satunnaisten tapahtumain vuoksi, ja ellei kuljetusta voida toimittaa toista rautatielinjaa myöten, tulee rautatien pyytää lähettäjältä määräystä, miten tavarän suhteen on meneteltävä.

2. Lähettäjä voi tässä tapauksessa peruuttaa sopimuksen, mutta on, ellei rautatie ole tehnyt itseänsä syyppääksi laiminlyöntiin, velvollinen korvaamaan rautatielle kuljetuksen valmistelusta ja tavarän purkamisesta johtuneet kulut, samoin kuin suorittamaan rahti- ja muut kulut siltä matkalta, jonka tavara mahdollisesti jo on kulkenut.

3. Jos keskeytyksen sattuessa liikenteessä kuljetusta voidaan jatkaa toista linjaa myöten, ratkaisee rautatie, tulevatko lähettäjän edut parhaiten huomioonotetuiksi siten, että kuljetus toimitetaan tätä toista tietä, tai siten, että kuljetus keskeytetään ja lähettäjän määräystä pyydetään. Jos tavara on saapunut määräasemalle toista tietä, on rautatie oikeutettu vaatimaan lisäantyneiden kuljetuskustannusten suorittamista.

4. Ellei lähettäjällä enää ole rahtikirjan kaksoiskappaletta hallussaan, eivät ne määräykset, jotka hän tässä artiklassa maintussa tapauksessa mahdollisesti antaa, saa sisältää muutosta vastaanottajaan tai määräasemaan nähden.

5. Ellei lähettäjä tämän artiklan 1 kohdassa mainituissa tapauksissa rautatien vaatimuksesta 20 vuorokauden kuluessa anna määräystä tavarän suhteen, menettelee rautatie sen suhteen kuten 34 artiklassa säädetään.

6. Matkalla pidätetystä tavarasta menevän säilytysmaksun ja vaunuvuokran suhteen menettellään sillä radalla voimassa olevia määräyksiä soveluttaen, jolla tavara on pidätetty.

31 artikla.

Menettelytavasta tavaraa ulosannettaessa sekä rautatien mahdollisesta velvollisuudesta kuljettaa tavara kotiin määräaseman ulkopuolella asuvalle vastaanottajalle ovat voimassa ulosantoradalle vahvistetut säänot ja määräykset.

32 artikla.

Kaikista kuljetussopimuksesta johtuvista saatavista on rautatiellä kuljetettavaan tavarään nähden samat oikeudet kuin sillä, jolla on irtainta omaisuutta panttina hallussaan. Tämä panttioikeus kestää niin kauan kuin tavara on rautatien huostassa tai, jos tavara on kolmannella miehellä rautatien laskuun, tämän hallussa.

33 artikla.

Panttioikeuden oikeusvaikutuksen määräävät sen maan lait, jossa tavara annetaan ulos.

34 artikla.

1. Jos tavarän ulosantamista kohtaa este, tulee määräaseman viipymättä lähetysaseman välityksellä ilmoittaa lähettäjälle syy, miksi tavaraa ei voida antaa ulos sekä pyytää hänen määräystänsä. Jos rahtikirjaan on merkitty kysymyksessä olevaa asiaa koskeva pyyntö, on ilmoitus lähettäjälle viipymättä toimitettava sähköitse. Tavara on vakuutena siitä, että kulut ilmoittamisesta maksetaan. Jos vastaanottaja kieltäytyy lunastamasta tavaraa, on lähettäjällä siihen täysi määräämis-oikeus siinäkin tapauksessa, ettei hän voi esittää rahtikirjan kaksoiskappaletta. Missään tapauksessa ei tavaraa ilman lähettäjän nimenomaista suostumusta saa palauttaa.

2. Muuten tulee määräradan, esteiden kohdatessa tavarán ulosantamista, seuraavassa artiklassa olevista määräyksistä huolimatta, toimia tällä radalla voimassaolevain sääntöjen ja määräysten mukaan.

35 artikla.

1. Rautatiehallinnon tulee, jos se itse huomaa tai saa aiheen otaksua, että tavara on vähentynyt tai vahingoittunut, tai jos se, jolla on määräämisoikeus tavaraan, väittää, että niin on tapahtunut, viipymättä laatia pöytäkirja (toimituspöytäkirja) todetakseen tavarán tilan, vahingon suuruuden ja, mikäli mahdollista, myös syyn vähentymiseen tai vahingoittumiseen ja ajan, milloin tämä on tapahtunut. Myöskin siinä tapauksessa, että tavara on kokonaan hävinnyt, on siitä pöytäkirja (toimituspöytäkirja) laadittava.

2. Miten kyseellisiä tutkintoja on toimitettava, määräävät sen maan lait ja määräykset, jossa tutkinto toimitetaan.

36 artikla.

Ainoastaan se, jolla on määräämisoikeus tavaraan, on oikeutettu tuomioistuimessa nostamaan kanteen tai esittämään korvausvaatimuksia rautateitä vastaan esilläolevan liikennesäännön nojalla toimitetusta kuljetuksesta. Ellei lähettäjä esitä rahtikirjan kaksoiskappaletta, ei hän ilman vastaanottajan suostumusta voi vaatia korvausta rautatieltä tai nostaa oikeudenkäyntiä rautatiä vastaan, ellei hän esitä todistusta, että vastaanottaja on kieltäytynyt tavaraa vastaanottamasta.

37 artikla.

1. Se rautatie, joka on kuljetettavaksi ottanut tavarán rahtikirjoineen, vastaa kuljetuksen asianmukaisesta suorittamisesta ainoastaan siksi, kunnes tavara on luovutettu toisen valtakunnan rautateille.

2. Vastaanottamalla tavarán sekä alkuperäisen rahtikirjan, tulevat toisen valtakunnan rautatiet osallisiksi rahtikirjaan perustuvaan kuljetussopimukseen sekä velvoittautuvat omasta puolestaan suorittamaan kuljetuksen ja vastaamaan siitä rahtikirjan määräysten mukaisesti.

3. Kuljetussopimukseen tässä yhdysliikenteessä perustuvat korvausvaatimukset voidaan voidaan osoittaa ainoastaan joko lähetysradan tai määräradan hallitukselle.

Missä järjestyksessä korvausvaatimuksia ja niistä aiheutuvaa kirjevaihtoa Suomen ja Sosialististen Neuvostotasavaltain Liiton rautateiden välillä käsitellään, säädetään toimeenpanomääräyksissä.

4. Oikeudenkäynti rautateiden hallitusten hylkäämien korvausvaatimusten johdosta, jotka on käsitelty 3 kohdan säättämässä järjestyksessä, voidaan panna vireille ainoastaan sen valtion rautateitä vastaan, jonka alueella vahinko on tapahtunut.

Muistutus 3 ja 4 kohlaan. — Kuljetuksiin nähden Suomesta Sosialististen Neuvostotasavaltain Liittoon luetaan välimatka Rajajoki—Valkeasari suomalaiseksi alueeksi ja kuljetuksiin nähden Sosialististen Neuvostotasavaltain Liitosta Suomeen matka Valkeasaari—Rajajoki venäläiseksi.

5. Oikeudenkäynti voidaan nostaa ainoastaan siinä valtiossa, jossa vastaajaradan hallitus sijaitsee, ja sellaisessa oikeudessa, joka kyseellisen valtion lakien mukaan on oikea tuomioistuin.

Oikeudenomistaja on kuitenkin, jos niin haluaa, oikeutettu nostamaan kanteen kanteen Suomen rautateitä vastaan asianomaisessa tuomioistuimessa Helsingissä ja Sosialististen Neuvostotasavaltain Liiton rautateitä vastaan asianomaisessa tuomioistuimessa Pietarissa.

Kaikissa oikeudenkäynneissä, jotka Pietarissa on nostettu Sosialististen Neuvostotasavaltain Liiton rautateitä vastaan, toimii näiden valtuutettuna asiamiehenä Pietarissa sijaitseva Lokakuun rautatien hallitus, mikäli vastaajarata ei siksi ole määrännyt muuta edustajaa.

Muistutus. — Haaste oikeuteen katsotaan tulleen Sosialististen Neuvostotasavaltain Liiton vastaajaradan tiedoksi, kun se on jätetty Lokakuun rautatien hallitukselle Pietarissa.

38 artikla.

1. Seuraavissa artikloissa mainitut rajoitukset huomioon ottaen on rautatie vastuussa vahingosta, joka, tavarankuljetettavaksi ottamisen ja sen ulosantamisen välisenä aikana, voi aiheutua tavarankokonaan häviämisestä, vähentymisestä tai vahingoittumisesta, ellei rautatie voi näyttää toteen, että vahinko on syntynyt sen henkilön syystä, jolla on määräämisoikeus tavaraan, tai jonkin tämän henkilön antaman määräyksen johdosta, jota ei ole aiheuttanut rautatien laiminlyönti, tai tavarankuljetuksen ominaisuudesta (erittäinkin itsestään pilaantumisesta, haihtumisesta tai karisemisesta tai tavallisesta vuodosta) taikka ylivoimaisista tapahtumista (force majeure).

2. Kun rahtikirjan määräepaikkaksi on merkitty paikka, joka ei ole rautatien varrella, lakkaa rautatien tähän liikennesääntöön perustuva vastuunalaisuus vastaanottoasemalla. Tavarankuljetuksesta ovat voimassa 31 artiklan määräykset.

39 artikla.

1. Rautatie ei vastaa :

- a) sellaisesta tavarasta, joka tariffimääräysten tai lähettäjän kanssa tehdyn ja rahtikirjaan merkityn sopimuksen mukaan kuljetetaan avovaunussa, jos vahingon on katsottava aiheutuneen siitä erikoisvaarasta, joka johtuu tällaisesta kuljetustavasta ;
- b) sellaisesta tavarasta, joka, vaikka sen luonnolliseen laatuun katsoen päällyys olisi ollut tarpeen häviämisen, vähentymisen tai vahingoittumisen välttämiseksi kuljetuksen aikana, lähettäjän rahtikirjaan tekemän ilmoituksen mukaan (22 artikla) on jätetty kuljetettavaksi ilman päällystä puutteellisesti päällystettynä, jos vahingon on katsottava aiheutuneen päällyksen puuttumisesta tai sen puutteellisuudesta ;
- c) sellaisesta tavarasta, jonka kuormaamisesta ja purkamisesta tariffimääräysten tai erityisesti lähettäjän kanssa tehdyn ja rahtikirjaan merkityn sopimuksen mukaan — sikäli kuin tällaisen sopimuksen tekeminen on sallittu sen valtion alueella, jossa sitä olisi noudatettava — lähettäjä tai vastaanottaja huolehtii, jos vahingon on katsottava aiheutuneen kuormaamisesta ja purkamisesta johtuneesta erikoisvaarasta, tai jos se on aiheutunut epätydyttävästä kuormaamisesta ;
- d) sellaisesta tavarasta, joka ominaisen luonnollisen laatunsa vuoksi erittäin helposti voi joko kokonaan tai osaksi hävitä tai vahingoittua, erittäinkin murtumalla, ruostumalla, pilaantumalla, vuotamalla tavallista runsaammin, kuivumalla tai karisemalla, jos vahingon on katsottava aiheutuneen tästä tavarankuodusta ;
- e) elävistä eläimistä, jos vahingon on katsottava aiheutuneen eläinten kuljetuksen niille tuottamasta erikoisvaarasta ;
- f) sellaisesta tavarasta — siihen luettuna elävät eläimet — joita tariffimääräysten tai erityisen, lähettäjän kanssa tehdyn ja rahtikirjaan merkityn sopimuksen perusteella tulee seurata hoitaja, jos vahingon on katsottava aiheutuneen siitä erikoisvaarasta, jonka ehkäisemiseksi hoitaja on lähetetty tavarankuodusta mukana.

2. Jos vahingon, esiintulleista seikoista päättäen, voidaan katsoa aiheutuneen jostakin tässä artiklassa mainituista syistä, niin otaksutaan, kunnes oikeudenomistaja näyttää vastakohdan toteen, että vahinko on aiheutunut tästä syystä.

40 artikla.

1. Tavaraan nähden, joka luonnollisen laatunsa vuoksi kuljetettaessa säännöllisesti menettää osan painostaan, ei rautatie vastaa painon vähentymisestä, ellei se ole toimeenpanomääräyksissä mainittua normaalimäärää suurempi.

2. Jos samalla rahtikirjalla on kuljetettu useampia kolleja, lasketaan mainittu normaali-määrä erikseen kultakin kollilta, jos kollien paino on rahtikirjassa mainittu tai jos se muulla tavoin voidaan näyttää toteen.

3. Rautatie ei voi vedota tähän vastuunalaisuuden rajoitukseen, jos näytetään toteen, ettei vajuus kyseellisissä olosuhteissa ole johtunut tavarun luonnollisesta laadusta tai ettei kysymykseen tuleva prosenttimäärä ole kohtuullisessa suhteessa tavarun laatuun tai niihin olosuhteisiin, joiden vallitessa vähentyminen on tapahtunut.

4. Kun tavara on kokonaan hävinnyt, ei painovajasta vähennetä.

41 artikla.

Ellei tavaraa 30 päivän kuluessa kuljetusmääräajan umpeenkulumisesta (26 artikla) anneta ulos, voi oikeudenomistaja pitää tavarun hävinneenä, tarvitsematta esittää muita todistuksia.

42 artikla.

Jos rautatie edellisten artiklain mukaan on velvollinen suorittamaan korvausta tavarasta, joka on joko kokonaan tai osaksi hävinnyt tai vahingoittunut, lasketaan korvaus siinä valtiossa voimassaolevien lakien ja määräysten mukaan, jossa vahinko on syntynyt.

43 artikla.

1. Korvaukseen oikeutettu voi, nostaessaan korvausta hävinneestä tavarasta, kuittiin teke-mällä merkinnällä asettaa ehdoksi, että rautatie siinä tapauksessa, että tavara löydetäisiin neljän kuukauden kuluessa sen jälkeen kun kuljetusmääräaika on umpeen kulunut, heti ilmoittaa siitä hänelle. Tällaisesta ehdosta on annettava kirjallinen todistus.

2. Tässä tapauksessa on korvaukseen oikeutetulla oikeus 30 päivän kuluessa ilmoituksesta tiedon saatuaan vaatia, että tavara on hänelle kustannuksitta ulosannettava hänen oman harkin-tansa mukaan joko lähetysasemalla tai rahtikirjaan merkityllä määrääsemalla, ehdolla että hän takaisinmaksaa saamansa korvauksen.

3. Ellei ensimmäisessä kohdassa mainittua ehtoa ole tehty, tai ellei korvaukseen oikeutettu ole toisessa kohdassa määrätyn 30 päivän kuluessa tehnyt sen laatuista vaatimusta kuin samassa kohdassa edellytetään tai jos tavara löydetään vasta neljän kuukauden kuluttua kuljetusmääräajan umpeen mentyä, on rautatie oikeutettu menettelemään löydetyn tavarun suhteen maansa lakien mukaisesti.

44 artikla.

Rautatie on vastuunalainen vahingosta, jonka oikeudenomistaja on saattanut joutua kärsi-mään kuljetusmääräajan ylittämisestä (26 artikla), ellei rautatie voi näyttää toteen, että myöhästy-minen on johtunut olosuhteista, joita rautatie ei ole aiheuttanut tai ei ole voinut torjua.

45 artikla.

Jos kuljetusmääräaika on ylitetty, voi oikeudenomistaja, vaikkakaan hän sen vuoksi ei ole kärsinyt mitään vahinkoa, vaatia korvausta, joka vastaa jokaiselta myöhästyneeltä vuorokaudelta

5 % sen valtion rautatielle tulevasta rahtimaksusta, jossa myöhästyminen on tapahtunut. Koko korvausmäärä ei tällöin kuitenkaan saa ylittää puolta sen valtion rautateille tulevasta rahtimäärästä, jossa myöhästyminen on tapahtunut.

46 artikla.

Jos sellaista tavaraa, joka on kuljetuskiellon alaista, tai jota otetaan kuljettavaksi ainoastaan määrätyillä ehdoilla, ilmoitetaan kuljetettavaksi väärällä tai epätäydellisellä nimityksellä, tai ellei lähettäjä noudata tällaisen tavarankuljetuksesta voimassaolevia turvallisuusmääräyksiä, on rautatie vapaa kaikesta kuljetussopimukseen perustuvasta vastuuvuolisuudesta.

47 artikla.

1. Kun rahti ja muut tavarasta menevät kulut on maksettu ja tavara peritty, raukeavat rahtisopimukseen perustuvat vaatimukset rautatietä vastaan.

2. Tästä ovat kuitenkin poikkeuksena :

- a) tavarankuljetuksen myöhästymisestä aiheutuneet korvausvaatimukset, jotka viimeistään kulkukauden kuluessa tavarankuljetuksen perimisestä, perimispäivää tähän lukematta, ovat jätetty sille rautatielle, jolla myöhästyminen on tapahtunut ;
- b) korvausvaatimukset, jotka ovat aiheutuneet sellaisista puutteista, mitkä 35 artiklan mukaisesti on todettu, ennenkuin vastaanottaja on tavarankuljetuksen perinyt tai joiden toteaminen saman artiklan mukaan olisi pitänyt tapahtua, mutta rautatien laiminlyönnin johdosta on jäänyt tekemättä.

3. Vastaanottajalla on oikeus, vaikka hän onkin ottanut rahtikirjan ja suorittanut rahdin, kieltäytyä perimästä tavaraa niin kauan kuin hänen pyyntönsä mukaista tutkintoa ei ole toimitettu sen vahingon johdosta, jonka hän väittää tapahtuneen. Tavaraa perittäessä tehdyt väitteet, joita rautatie ei ole myöntänyt oikeiksi, ovat mitättömät.

4. Jos yksi tai useampia rahtikirjaan merkityistä kolleista tavaraa ulosannettaessa puuttuu, voi vastaanottaja, lähemmin määritellen puuttuvat kollit, jättää ne kuittaamatta (28 artikla).

5. Kaikki tässä artiklassa mainitut korvausvaatimukset on tehtävä kirjallisesti.

48 artikla.

1. Korvausvaatimus tavarankuljetuksen kokonaan häviämisestä, vähentymisestä, vahingoittumisesta tai myöhästymisestä vanhenee vuoden kuluttua, ellei rautatie ole hyväksynyt vaatimusta tai ellei sitä ole vahvistettu sovinnon tai tuomion kautta.

2. Jos tavara on vahingoittunut tai vähentynyt, alkaa vanhenemisaika siitä päivästä, jolloin luovuttaminen tai ulosantaminen tapahtui ; jos tavara on kokonaan hävinnyt tai myöhästynyt, alkaa vanhenemisaika siitä päivästä, jolloin kuljetusmääräaika päättyi.

3. Ennenkuin korvausasia jätetään tuomioistuimen käsiteltäväksi, tulee, korvaukseen oikeutetun tehdä rautatielle kirjallinen korvausvaatimus oheenliittäen tarpeelliset asiakirjat. Tämän kautta keskeytyy vanhenemisaika siksi, kunnes vaatimus on ratkaistu. Jos vaatimus hylätään, jatkuu vanhenemisaika siitä päivästä, jolloin rautatie hakijalle on toimittanut kirjallisen ilmoituksen päätöksestään asiassa sekä hänelle palauttanut vaatimusta seuranneen todistusaineiston. Velvollisuus todistaa, että vaatimus on tehty tai ratkaistu tahi että todistusaineisto on palautettu, on sen asia, joka haluaa siihen vedota. Uudet korvausvaatimukset, jotka on osoitettu rautatielle tai ylemmille viranomaisille, eivät keskeytä vanhenemisaikaa.

Täten sovittu Helsingissä, kesäkuun 18 päivänä 1924.

A. AHONEN.

A. HACKZELL.

¹ TRADUCTION.

N^o 1133. — CONVENTION ENTRE LA RÉPUBLIQUE DE FINLANDE ET L'UNION DES RÉPUBLIQUES SOVIÉTISTES SOCIALISTES CONCERNANT LE TRANSPORT DIRECT DE VOYAGEURS ET DE MARCHANDISES PAR VOIE FERRÉE, SIGNÉE A HELSINGFORS, LE 18 JUIN 1924.

Comme suite aux stipulations contenues à l'article 33 du Traité de Paix signé le 14 octobre 1920 dans la ville de Dorpat, LE GOUVERNEMENT DE L'UNION DES RÉPUBLIQUES SOVIÉTIQUES SOCIALISTES, d'une part, et LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE, d'autre part, ayant décidé de conclure la présente Convention relative au transport direct des voyageurs et des marchandises par voie ferrée entre l'Union des Républiques soviétistes socialistes et la Finlande, ont, à cet effet, nommé comme plénipotentiaires :

LE GOUVERNEMENT DE L'UNION DES RÉPUBLIQUES SOVIÉTISTES SOCIALISTES :

A. S. TCHERNIKH,

LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE :

A. AHONEN, et

A. V. HACKZELL,

Qui, après avoir échangé leurs pleins pouvoirs, reconnus en bonne et due forme, ont convenu des dispositions suivantes :

Article premier.

1. Les chemins de fer de l'U. R. S. S. et les chemins de fer de la Finlande institueront des

¹ Traduit par le Secrétariat de la Société des Nations, le texte français d'après l'original russe, le texte anglais d'après l'original suédois.

¹ TRANSLATION.

No. 1133. — CONVENTION BETWEEN THE REPUBLIC OF FINLAND AND THE UNION OF SOCIALIST SOVIET REPUBLICS WITH REGARD TO THE THROUGH CARRIAGE OF PASSENGERS AND GOODS BY RAIL, SIGNED AT HELSINGFORS, JUNE 18, 1924.

THE GOVERNMENT OF THE REPUBLIC OF FINLAND, of the one part, and THE GOVERNMENT OF THE UNION OF SOCIALIST SOVIET REPUBLICS, of the other part, acting in virtue of Article 33 of the Treaty of Peace signed at Dorpat on October 14, 1920, have decided to conclude the following Convention with regard to the through carriage of passengers and goods by rail between Finland and the Union of Socialist Soviet Republics, and have for this purpose appointed as their Plenipotentiary Representatives :

THE GOVERNMENT OF THE REPUBLIC OF FINLAND :

A. AHONEN,

A. V. HACKZELL,

THE GOVERNMENT OF THE UNION OF SOCIALIST SOVIET REPUBLICS :

A. S. TCHERNIKH,

Who, having communicated to each other their full powers, which were found in good and true form, have agreed as follows :

Article 1.

(1) There shall be established between the Finnish railways and the railways of the Union

¹ Translated by the Secretariat of the League of Nations, the English text after the Swedish original and the French text after the Russian original.

services directs de voyageurs et de marchandises, par voie ferrée, dénommés : « Services directs par voie ferrée de voyageurs et de marchandises entre l'Union des Républiques soviétistes socialistes et la Finlande ».

2. Ce service direct pourra être organisé, dans la mesure du possible, sans changement de voiture pour les voyageurs et sans transbordement pour les marchandises. La circulation des voitures ou wagons appartenant à une Partie sur le territoire de l'autre, sera réglée par la convention spéciale mentionnée à l'article 4.

3. La liste des stations entre lesquelles le service direct des voyageurs, des bagages et des marchandises aura lieu, sera établie dans les réunions des représentants du service direct des voyageurs et des marchandises par voie ferrée, entre l'U. R. S. S. et la Finlande (Voir article 10).

Article 2.

1. Les deux Parties contractantes s'engagent à faciliter sur leurs voies ferrées le transport en transit des voyageurs, des bagages et des marchandises, et à ne pas appliquer aux transports en transit des tarifs et des taxes supérieures aux prix de transport et aux taxes additionnelles perçus à l'intérieur du pays, pour le transport des voyageurs, des bagages et des marchandises de même nature, dans la même direction et entre les mêmes stations des chemins de fer de l'U. R. S. S. et de la Finlande.

2. Les bagages et les marchandises expédiés en transit devront pouvoir traverser le pays transité s'ils sont munis des plombs ou des serrures de douane de ce dernier.

Remarques. — Ces règles seront appliquées à moins que le transport en transit des voyageurs, des bagages et des marchandises ne soit interdit ou limité par des prescriptions d'ordre général ou spécial, établies par les gouvernements.

Article 3.

1. Les droits et les obligations des chemins de fer de l'U. R. S. S. et de la Finlande, d'une part, et des personnes faisant usage du service direct organisé sur ces chemins de fer, d'autre

of the Socialist Soviet Republics a through passenger and goods service entitled "Joint Railway Service for Passengers and Goods between Finland and the Union of Socialist Soviet Republics".

(2) This joint service may, as far as possible, be so organised that passengers will not require to change trains and goods will not require transshipment; the area in each country in which the rolling-stock of the other country may be worked shall be fixed in accordance with the special agreement referred to in Article 4.

(3) A list of stations between which the joint service for passengers, luggage and goods will be established shall be drawn up at the meeting of representatives of the joint railway service for passengers and goods between Finland and the Union of Socialist Soviet Republics (See Article 10).

Article 2.

(1) The Contracting States undertake to provide facilities on their railways for the carriage of passengers, luggage and goods in transit, and further, not to apply to transit traffic higher charges or rates than the fares, rates and supplementary charges fixed for the carriage of passengers and luggage and of goods of the same kind on the home railway services in the same direction and between the same stations in Finland and the Union of Socialist Soviet Republics respectively.

(2) Luggage or goods sent in transit from one country through the other must be provided with the Customs seals or locks of the country of transit.

Note. — The application of these rules shall be subject to any general or special regulations issued by the Government concerned prohibiting or restricting the carriage of passengers, luggage or goods in transit.

Article 3.

(1) The mutual rights held by and obligations incumbent upon the railways of Finland and the Union of Socialist Soviet Republics on the one hand and persons using the joint

part, seront fixés dans le règlement concernant ce service qui figure comme annexe à la présente convention et dont la ratification aura lieu conformément à l'article 14.

2. Les dispositions réglementaires pour l'exécution dudit règlement seront prises aux réunions des représentants des institutions qualifiées de l'U. R. S. S. et de la Finlande (Voir article 10), et devront être approuvées par les autorités compétentes des deux Parties contractantes.

Article 4.

1. Les droits et les obligations des chemins de fer de l'U. R. S. S. et de la Finlande, découlant du service direct entre ces chemins de fer, seront fixés dans l'« Accord sur le service direct », qui sera élaboré par les représentants spécialement désignés à cet effet, des autorités compétentes de l'U. R. S. S. et de la Finlande.

2. Les gouvernements des deux Parties contractantes prendront les mesures nécessaires pour que l'accord mentionné au présent article soit élaboré et approuvé à une date qui ne sera pas ultérieure à la date de l'entrée en vigueur de la présente convention (Voir article 15).

Article 5.

1. Pour le transport des voyageurs, des bagages et des marchandises en trafic direct, les prix de transport seront perçus d'après les tarifs en vigueur sur les chemins de fer des deux Parties contractantes, savoir : sur les chemins de fer de l'U. R. S. S. — d'après les tarifs en vigueur dans l'U. R. S. S.; et sur les chemins de fer de la Finlande — d'après les tarifs en vigueur en Finlande. Le terme « tarifs » signifie non seulement le prix de transport, mais encore les taxes supplémentaires de tout genre perçues par les chemins de fer.

Remarque. — Les chemins de fer des deux Parties contractantes pourront également percevoir, comme taxe supplémentaire, le prix

services of those railways on the other hand, shall be laid down in the By-Laws governing conveyance by those services which are attached as an Annex to the present Convention and will be ratified as provided in Article 14.

(2) The Executive Regulations for the purpose of carrying these By-Laws into effect shall be drawn up at the meeting of representatives of the competent State institutions in Finland and the Union of Socialist Soviet Republics (See Article 10), and will require the approval of the competent Government authorities in each Contracting State.

Article 4.

(1) The mutual rights held by and obligations incumbent upon the railways of Finland and of the Union of Socialist Soviet Republics in respect of their joint traffic shall be laid down in a "Joint Traffic Agreement", which shall be drawn up by specially appointed plenipotentiary representatives of the competent authorities of Finland and the Union of Socialist Soviet Republics.

(2) The Governments of the Contracting States shall arrange that the agreement referred to in the present Article shall be drawn up and ratified not later than the date on which the present Convention comes into force (See Article 15).

Article 5.

The fares and rates chargeable for the through carriage of passengers, luggage and goods shall be computed by combining the sums chargeable according to the railway tariffs of the respective Contracting States, *i. e.*, the sums charged for carriage on the Finnish railways shall be based on the tariffs in force in Finland, and those charged on the railways of the Union of Socialist Soviet Republics shall be based on the tariffs in force in the Union of Socialist Soviet Republics. For this purpose the term "tariff" shall be taken to mean both the actual fares or rates and also any supplementary railway charges of whatever kind.

Note. — The railways of the Contracting States shall also be entitled to make a supplementary charge for transshipment in cases

du transbordement des marchandises dans tous les cas où ce transbordement serait effectué conformément à « l'Accord sur le service direct ». (Voir article 4.)

2. En ce qui concerne la fixation du prix de transport des marchandises d'après les tarifs combinés des chemins de fer des deux Parties contractantes, le prix de transport des marchandises expédiées de l'U. R. S. S. en Finlande sera fixé, pour le parcours jusqu'à la gare-frontière des chemins de fer finlandais, d'après les tarifs en vigueur sur les chemins de fer de l'U. R. S. S. La somme afférente à ce parcours sera payée par l'expéditeur et acquise aux chemins de fer de l'U. R. S. S. Le prix du transport ultérieur desdites marchandises, entre la gare-frontière du réseau finlandais et la gare de destination de ce réseau, seront établis d'après les tarifs en vigueur sur les chemins de fer finlandais, qui recouvreront, à leur profit, la somme en question sur le destinataire au moment de la livraison de la marchandise transportée. En ce qui concerne le transport des marchandises de la Finlande à destination de l'U. R. S. S., le prix de transport, pour le parcours jusqu'à la gare-frontière du réseau de l'U. R. S. S. sera établi d'après les tarifs en vigueur sur les chemins de fer finlandais, qui percevront, à leur profit, les sommes en question qui seront payées par l'expéditeur. Le prix du transport ultérieur desdites marchandises, entre la gare-frontière des chemins de fer de l'U. R. S. S. et la gare de destination de ce réseau, sera établi d'après les tarifs en vigueur sur les chemins de fer de l'U. R. S. S. qui recouvreront, à leur profit, les sommes en question sur le destinataire au moment de la livraison de la marchandise transportée.

Les stipulations contenues au présent alinéa seront également applicables au transport des voyageurs et des bagages, à l'exception de la perception du prix de transport qui se fera, pour tout le parcours, à la station de départ.

3. Les autorités de l'U. R. S. S. et de la Finlande, chargées de la gestion des tarifs ferroviaires, pourront, d'un commun accord, établir des tarifs directs pour le transport des voyageurs, des bagages et des marchandises en trafic direct, entre les chemins de fer de l'U. R. S. S. et de la Finlande. Des tarifs directs pourront également être établis en ce qui concerne les voyageurs, les bagages et les marchandises transportées de l'U. R. S. S. ou à

where transshipment is required under the "Joint Traffic Agreement" (See Article 4).

(2) In fixing through goods rates by combining the tariff charges of the railways of the Contracting States, the rate chargeable for conveyance from Finland to the Union of Socialist Soviet Republics as far as the frontier station of the latter shall be based on the Finnish railway tariffs and shall be collected from the sender by the Finnish railways, which shall retain the sum in question. The charge for the through carriage of goods from the frontier station of the Union of Socialist Soviet Republics to the station of destination on those railways shall be based on the tariffs of the latter, shall be debited to and collected from the consignee at the time of the delivery of the goods and shall accrue to the railways of the Union of the Socialist Soviet Republics. In forwarding goods from the Union of Socialist Soviet Republics to Finland the rate chargeable for carriage as far as the frontier station of the Finnish railways shall be based on the tariffs in force on the railways of the Union of Socialist Soviet Republics, and shall be collected from the sender by those railways, to which the sum in question shall accrue. The charge for the further conveyance of the goods from the frontier station of the Finnish railways to the station of destination on those railways shall be based on the tariffs of the latter, shall be debited to and collected from the consignee at the time of delivery of the goods and shall accrue to the Finnish railways.

The provisions of the present sub-section shall also apply to the conveyance of travellers and luggage, except that the fare and charges will be payable at the station of departure for the whole distance travelled.

(3) The authorities appointed to fix railway tariffs in Finland and in the Union of Socialist Soviet Republics may jointly draw up through tariffs for the carriage of passengers, luggage and goods on the railways in Finland and the Union of Socialist Soviet Republics. Through tariffs may also be drawn up for the carriage of passengers, luggage and goods conveyed to or from Finland in transit *via* the territory of the Union of Socialist Soviet Republics, or

destination de l'U. R. S. S. en transit à travers la Finlande ou de la Finlande, ou des territoires de la Finlande, en transit à travers l'U. R. S. S.

4. Lesdits prix de transport et les taxes supplémentaires ne pourront être supérieurs aux prix de transport et aux taxes supplémentaires perçus à l'intérieur du pays pour le transport, dans la même direction et entre les mêmes stations des chemins de fer de l'U. R. S. S. et de la Finlande, des voyageurs des bagages et des marchandises de même nature.

5. En cas d'application des tarifs directs, chacune des deux Parties contractantes aura droit au prix de transport pour le parcours sur son territoire jusqu'à la frontière ou à partir de la frontière, en calculant en kilomètres ou en verstes entiers la distance qui sépare la gare-frontière de la borne-frontière.

Article 6.

1. Sur la ligne de chemin de fer Leningrad-Helsingfors, les opérations techniques de remise et d'acceptation des voyageurs, des bagages et des marchandises transportés de l'U. R. S. S. à destination de la Finlande, seront effectuées à la station de Rajajoki, et des voyageurs, des bagages et des marchandises transportés de la Finlande à destination de l'U. R. S. S., à la station de Béloostrov. Sur la ligne Leningrad-Hiitola, ces opérations seront exécutées aux gares-frontière désignées d'un commun accord par les gouvernements des deux Parties contractantes.

2. En vue de développer le trafic dont il est question au présent article, l'administration du Réseau d'Octobre, d'un côté, et l'administration des Chemins de fer d'Etat finlandais, de l'autre, conclueront des accords spéciaux portant sur les points suivants : Mouvements des trains sur les voies de raccordement entre les gares d'échange ; utilisation du télégraphe des chemins de fer pour les besoins du service du mouvement des trains entre les gares d'échange ; utilisation en commun des installations des gares d'échange ; service des voyageurs, des bagages et des marchandises et coordination du mouvement des trains destinés au service direct des voyageurs.

3. Lesdites administrations concluront, en outre, des accords portant sur le mouvement,

to or from the Union of Socialist Soviet Republics in transit via Finland.

(4) The fares, rates and supplementary charges so fixed may not exceed those in force for the carriage of passengers and luggage or of goods of the same kind on the home railway services in the same direction and between the same stations in Finland and the Union of Socialist Soviet Republics respectively.

(5) In applying through tariffs each Party shall be entitled, when calculating the amount chargeable for carriage over its section of line to or from the frontier, to include in that section the distance between the frontier station and the frontier boundary-mark, which distance shall be reckoned to the nearest kilometre or verst.

Article 6.

(1) Passengers, luggage and goods arriving in Finland from the Union of Socialist Soviet Republics shall be transferred from one railway to the other, on the Leningrad-Helsingfors section, at Rajajoki Station ; passengers, luggage and goods arriving in the Union of Socialist Soviet Republics from Finland shall be transferred at Valkeasaari Station ; and on the Leningrad-Hiitola section at frontier stations to be appointed by mutual agreement between the Contracting States.

(2) For the purpose of developing the traffic referred to in the present Article, the October Railway Administration and the Finnish Railway Administration shall conclude and ratify special agreements on the following points: the arrangements and conditions applying to the working of trains between the frontier exchange stations ; the use of the railway telegraph lines for the requirements of the exchange traffic between those stations ; the reciprocal use of station equipment at frontier exchange stations ; the arrangements regarding the transfer of passengers, luggage and goods and the preparation of joint time-tables for through passenger trains.

(3) The above-mentioned authorities shall also conclude a special agreement regarding

l'emploi, l'accompagnement, et la remise des trains ou voitures destinés au service direct (sans changement) des voyageurs.

Article 7.

1. Lorsque des trains appartenant aux chemins de fer de l'U. R. S. S. circuleront sur les lignes des chemins de fer finlandais, ou lorsque des trains appartenant aux chemins de fer finlandais circuleront sur les lignes des chemins de fer de l'U. R. S. S., les employés, le mécanicien et le personnel du train devront se conformer, lorsqu'ils se trouvent sur les lignes de raccordement entre les gares d'échange et à une gare étrangère, au règlement d'exploitation technique et aux règles concernant la signalisation en vigueur sur la ligne et dans les gares de stationnement. Chaque administration des chemins de fer sera responsable, d'après les lois de son pays, des conséquences de tout accident qui se produirait sur son réseau en deçà de la frontière du pays. Chaque administration aura le droit d'exercer recours contre l'administration du réseau voisin en cas d'accident causé par la négligence du personnel ou par l'état défectueux des moyens de transport de ce réseau.

2. Chaque administration des chemins de fer sera responsable du transport correct des bagages et des marchandises sur le parcours de sa gare-frontière jusqu'à la gare d'échange du réseau voisin. Dans le cas où le transport incorrect serait imputable au personnel ou serait dû à l'état défectueux des voies ferrées ou des installations de chemins de fer appartenant au réseau de réception, l'administration du réseau de remise pourra exercer recours contre l'administration du réseau de réception.

3. Le recours aura lieu conformément aux lois en vigueur applicables au réseau responsable du dommage.

4. Si les deux administrations sont responsables du dommage, la somme payée à titre d'indemnité sera répartie entre elles proportionnellement à la responsabilité encourue par chacune d'elles.

5. S'il arrive un accident auquel est mêlé le personnel ou le matériel du réseau voisin, ce réseau en sera immédiatement avisé. Une enquête sera ouverte au sujet de cet accident

the operation of through passenger trains or carriages (the passengers of which are not required to change trains) and the use, staffing and exchange of such trains or carriages.

Article 7.

(1) When trains belonging to the railways of the Union of Socialist Soviet Republics are working on Finnish railways, or *vice versa*, on the section of line between the frontier exchange stations, or when they are stopping at a foreign station, the railway officials, the locomotive and the train staffs, must comply with all the regulations in force on the railway or at the station in question regarding technical operations and signalling, and each railway shall be held answerable under the laws of its country for the consequences of any accidents which occur in its territory up to the State frontier. A railway shall have the right of recovery against the adjoining railway for damages if an accident is caused through the negligence of that railway's staff or in consequence of the defective condition of its rolling-stock.

(2) Each railway shall be responsible for the proper conveyance of luggage and goods over the section of line between its own frontier station and the exchange station of the neighbouring railway, and the transferring railway shall have the right of recovery against the receiving railway if irregularities in the conveyance of luggage or goods occur through the negligence of the latter's staff or in consequence of the defective condition of the permanent way or rolling-stock of the receiving railway.

(3) Actions for recovery shall be heard by the Court within whose jurisdiction the defendant railway lies and in accordance with the law of its country.

(4) If both railways are responsible for damage, the compensation due shall be paid by both railways in proportion to the responsibility borne by each.

(5) If an accident occurs in which the staff or property of the neighbouring railway is involved, the latter must be immediately informed. In such cases an enquiry shall be

par une commission composée d'un nombre égal de représentants des deux réseaux.

Article 8.

Chaque réseau sera responsable des actes accomplis par ses employés et par les autres personnes auxquelles il aura confié l'exécution du transport dont il s'est chargé.

Article 9.

Dans les communications par écrit ou par télégraphe avec les administrations des chemins de fer de l'autre Partie et dans les documents de transport relatifs au trafic direct, les chemins de fer de l'U. R. S. S. se serviront, à l'exception des cas spéciaux prévus au règlement, de la langue russe, et les chemins de fer finlandais de la langue finnoise ou suédoise.

En ce qui concerne les communications par écrit ou par télégraphe entre les stations des chemins de fer, ces communications seront transmises en vue de leur traduction, dans la langue du pays où se trouve la station de destination, par la gare d'échange à la frontière de ce pays. La traduction des documents sera assurée de la même manière.

Article 10.

1. En vue de développer et d'améliorer le trafic direct, les représentants du service direct entre l'U. R. S. S. et la Finlande, devront se réunir au moins une fois par an ; le nombre des représentants des institutions qualifiées de chaque Partie sera de cinq au maximum. L'objet de ces réunions sera d'examiner les questions concernant les modalités et les tarifs du trafic direct et autres questions relatives à ce trafic.

2. Des réunions extraordinaires pourront être convoquées au cours de l'année civile dans laquelle une des deux Parties contractantes aura présenté une demande à cet effet.

3. Les solutions adoptées par les réunions seront soumises, pour approbation, aux autorités compétentes des deux Parties contractantes, conformément aux règles en vigueur dans chacun des deux Etats.

carried out by a joint Commission composed of an equal number of representatives of each railway.

Article 8.

Each railway shall be answerable for its own staff and for such other persons as it employs to carry out the transport which it has undertaken.

Article 9.

In written or telegraphic communications connected with joint traffic, and in all transport documents relating to that traffic, except in the cases specially provided for in the Traffic By-Laws, the Finnish railways shall use the Finnish or Swedish languages and the railways of the Union of Socialist Soviet Republics shall use the Russian language.

Written or telegraphic communications between railway stations must, for purposes of translation into the language of the country in which the receiving station is situated, be transmitted through the frontier exchange station of the receiving railway. Translations of transport documents shall be arranged for in the same manner.

Article 10.

(1) With a view to developing and perfecting the joint traffic as far as possible, representatives of the joint traffic services between Finland and the Union of Socialist Soviet Republics shall at least once every calendar year hold a meeting consisting of not more than five representatives of the competent State institutions of each Contracting State. The meeting shall consider the arrangements regarding joint traffic and questions connected with tariffs and other matters arising out of the joint traffic services.

(2) Special meetings may be held before the end of the calendar year if either of the Contracting Parties so requests.

(3) The decisions taken by these meetings shall be submitted for approval to the competent State authorities in each Contracting State in accordance with the regulations in force for that purpose in the respective countries.

Article II.

1. Les administrations des chemins de fer de l'U. R. S. S. et de la Finlande établiront des poteaux-frontière spéciaux aux points où la frontière d'Etat entre l'U. R. S. S. et la Finlande coupe la voie ferrée.

2. Sur la ligne de Béeloostrov-Rajajoki, le longeron du milieu du pont à travers la rivière Sestra sera peint, du côté de l'U. R. S. S. et du côté de la Finlande, en deux couleurs différentes. Une bande rouge de 100 mm. de largeur tracée sur le longeron du milieu marquera la frontière.

3. Le pont sera considéré comme appartenant en commun à l'U. R. S. S. et à la Finlande, qui supporteront, chacune par moitié, les frais d'entretien et d'exploitation de ce pont.

4. Les travaux de réparation de ce pont seront exécutés d'un commun accord entre l'administration du chemin de fer d'Octobre et l'administration des chemins de l'Etat finlandais.

5. Les deux Parties contractantes s'engagent à interdire aux particuliers le stationnement sur le pont ou le passage du pont, à moins que les administrations mentionnées plus haut n'admettent, dans l'intérêt de l'exploitation du pont, et après entente préalable, ce stationnement ou passage.

Remarque. — La présente restriction ne sera pas appliquée aux personnes qui traversent le pont avec la permission des autorités frontalières de l'U. R. S. S. et de la Finlande.

Article 12.

1. Seront appliqués au trafic direct les règlements présents ou futurs du mouvement ferroviaire concernant les douanes, l'octroi, les passeports, ainsi que la police.

2. Les formalités dont il est question au premier alinéa pourront être abolies au profit du trafic-frontière, en cas de conclusion des accords spéciaux prévus à l'article 20 du Traité de Paix, signé le 14 octobre 1920 dans la ville de Dorpat, entre l'U. R. S. S. et la Finlande.

Article II.

(1) The railway authorities in Finland and the Union of Socialist Soviet Republics shall cause special boundary marks to be erected in the proximity of the permanent way where it is crossed by the State frontier between Finland and the Union of Socialist Soviet Republics.

(2) On the section Rajajoki — Valkeasaari — the central girder of the Rajajoki bridge across the River Sestra shall be painted in different colours on the Finnish side and the side of the Union of Socialist Soviet Republics. On the central section of the outer surface of the girder a band 100 (one hundred) millimetres wide shall be painted and shall form the frontier mark.

(3) The bridge shall be regarded as the joint property of Finland and the Union of Socialist Soviet Republics, which shall each bear half of the cost of maintaining and using it.

(4) All repairs to the bridge shall be carried out by joint agreement between the Finnish and the October Railway Administrations.

(5) The Contracting States agree to prohibit private persons from entering upon or crossing the bridge unless the above-mentioned authorities reach an agreement allowing the bridge to be used for such traffic.

Note. — The present provision shall not apply to persons who have received joint authorisation to cross the bridge from the frontier authorities of Finland and of the Union of Socialist Soviet Republics.

Article 12.

(1) All Customs, fiscal, passport and administrative regulations which are in force or may be put into force in regard to railway traffic shall apply to the joint traffic in question.

(2) The formalities referred to in the previous paragraph may be simplified as regards frontier traffic by means of special agreements in virtue of Article 20 of the Treaty of Peace concluded at Dorpat on October 14, 1920, between Finland and the Federal Socialist Republic of the Russian Soviets.

Article 13.

L'utilisation du télégraphe et du téléphone pour les besoins du service des chemins de fer de l'U. R. S. S. et de la Finlande sera gratuite. Les chemins de fer des deux Etats transporteront gratuitement la correspondance officielle des chemins de fer. Les modalités de l'utilisation du télégraphe et du téléphone et du transport de la correspondance officielle seront fixées dans l'« Accord sur le service direct » (Voir article 4). Les modalités de l'expédition des télégrammes, messages, téléphones et de la correspondance officielle feront l'objet des accords spéciaux conclus entre les gares d'échange (Voir article 6).

Article 14.

La présente convention sera ratifiée et les ratifications en seront échangées à Moscou aussitôt que faire se pourra.

Article 15.

La présente convention entrera en application soixante jours après l'échange valable des instruments de ratification et restera en vigueur pendant six mois après que la dénonciation en aura été faite par l'un ou l'autre des gouvernements.

Article 16.

La présente convention a été établie en double exemplaire original en langue russe, finnoise et suédoise ; les trois textes font également foi.

En foi de quoi les plénipotentiaires des deux Parties contractantes ont signé la présente convention et y ont apposé leurs sceaux.

HELSINGFORS, le 18 juin 1924.

(L. S.) A. TCHERNIKH.

(L. S.) A. AHONEN.

(L. S.) A. HACKZELL.

Article 13.

No charge shall be made for the use of the railway telegraph and telephone lines for the requirements of the railway services in Finland and the Union of Socialist Soviet Republics or for the conveyance of official correspondence by the railways in either State. The arrangements regarding the use of telegraph and telephone lines and the conveyance of official correspondence shall be laid down in the "Joint Traffic Agreement" (See Article 4). The arrangements regarding the exchange of telegrams, telephone messages and official correspondence shall be laid down in the "Special Agreement" (See Article 6).

Article 14.

The present Convention shall be ratified, and the ratifications shall be exchanged at Moscow as soon as possible.

Article 15.

The present Convention shall come into force sixty days after the instruments of ratification have been duly exchanged, and shall remain in force six months after the date on which either of the Contracting States sends the other State notice of the denunciation of the Convention.

Article 16.

The present Convention is done in duplicate in Finnish, Swedish and Russian, all three texts being authentic.

In faith whereof the Plenipotentiary Representatives of the Contracting States have signed the present Convention and thereto affixed their seals.

HELSINGFORS, June 18, 1924.

RÈGLEMENT

concernant le transport direct par chemin de fer des voyageurs, des bagages et des marchandises entre l'Union des Républiques soviétistes socialistes et la Finlande.

CHAPITRE I.

TRANSPORT DES VOYAGEURS ET DES BAGAGES.

Article premier.

1. Le présent règlement ainsi que son supplément seront rendus publics conformément aux règles établies dans l'U. R. S. S. et en Finlande.

2. Les règles énumérées ci-dessous seront appliquées au transport direct des voyageurs et de leurs bagages. Les cas non prévus au présent règlement seront résolus conformément au règlement intérieur de chacune des deux Parties contractantes.

A. VOYAGEURS.

Article 2.

1. Il sera délivré aux voyageurs des billets du système Edmonson, ou des carnets de coupons.

2. Les billets devront contenir les indications suivantes :

- a) Numéro d'ordre du billet ;
- b) Genre de voiture (sièges mous ou durs) dans l'U. R. S. S., classe de voiture en Finlande ;
- c) Désignation de la gare de départ et de la gare de destination, ainsi que l'itinéraire ;
- d) Prix ;
- e) Durée de validité ;
- f) Jour, mois et année de la distribution.

Remarque. — Les billets délivrés par les chemins de fer de l'U. R. S. S. devront contenir, en outre, le numéro du train.

TRAFFIC BY-LAWS

governing the through carriage of passengers, luggage and goods by rail between Finland and the Union of Socialist Soviet Republics.

SECTION I.

CARRIAGE OF PASSENGERS AND LUGGAGE.

Article 1.

(1) The present By-Laws and any supplements thereto shall be promulgated in Finland and in the Union of Socialist Soviet Republics in the manner prescribed in each of those countries.

(2) The regulations set forth below shall be duly observed in the carriage of passengers and their luggage in accordance with the present Traffic By-Laws. In cases for which no provision is made in the present regulations, the relevant regulations in force in regard to the home traffic of the country in question shall apply.

A. PASSENGERS.

Article 2.

(1) There shall be issued to passengers either cardboard tickets of the Edmonson type or coupon booklets.

(2) The tickets shall contain the following particulars :

- (a) The number of the ticket.
- (b) In Finland, the class of carriage, and in the Union of Socialist Soviet Republics, the notification " hard seat " or " soft seat ".
- (c) The name of the stations of departure and arrival and the route to be followed.
- (d) The fare.
- (e) The period of validity of the ticket.
- (f) The day, month and year when the ticket was issued.

Note. — Tickets issued by the railways of the Union of Socialist Soviet Republics must also state the number of the train.

3. Le texte des billets sera imprimé en langues russe, finnoise et suédoise.

Article 3.

1. La durée de validité du billet sera indiquée sur le billet.

2. Le jour de la distribution du billet sera indiqué au moyen d'un timbre ou d'une inscription faite à la main.

3. Le jour de la distribution ne sera pas compris dans le calcul de la durée de validité d'un billet. La durée de validité d'un billet expirera le dernier jour de sa validité à minuit.

4. Les billets dont on ne s'est pas servi pendant leur durée de validité ne seront plus valables.

Article 4.

1. L'interruption d'un voyage sera autorisée dans les limites de la durée de validité du billet et aux conditions valables pour le transport intérieur des voyageurs dans chacune des deux Parties.

2. L'attente du train de correspondance à une gare où a lieu le changement de voiture ne sera pas considérée comme interruption du voyage.

Article 5.

1. Le prix du transport pour tout le parcours indiqué sur le billet sera perçu par la gare de départ, au moment de la distribution du billet.

2. Pour le voyage en trains directs et en trains rapides et en wagons à places numérotées ou pourvus de couchettes, un supplément déterminé sera perçu.

3. En cas de passage d'une voiture aux sièges durs dans une voiture aux sièges mous dans l'U. R. S. S. et d'une classe de voiture inférieure dans une classe supérieure en Finlande, il sera perçu un supplément correspondant à la différence des prix de billets.

Article 6.

1. Les enfants âgés de moins de cinq ans seront transportés gratuitement, à condition qu'ils n'occupent pas de place à part.

(3) The ticket shall be printed in Finnish, Swedish and Russian.

Article 3.

(1) The ticket shall show the period for which it is valid.

(2) The date of issue shall be either stamped or written by hand on the ticket.

(3) The day of issue shall not be counted in the period for which the ticket is valid. The period of validity shall expire at midnight on the last day on which the ticket is valid.

(4) Tickets which have not been used during their period of validity shall lose their validity.

Article 4.

(1) Journeys may be broken within the period of validity of the ticket on the same terms as those applying in similar circumstances to the home passenger traffic of the respective countries.

(2) A wait for a connection at a station where a change of train has to be made shall not be regarded as a break of journey.

Article 5.

(1) The fare for the whole journey, as shown on the ticket, shall be paid at the departure station at the time of issue.

(2) The regular supplementary charge shall be made for travelling in fast or express trains or in carriages with numbered seats or sleeping accommodation.

(3) Should a passenger change from a lower class to a higher class of carriage in Finland or from a carriage with hard seats to a carriage with soft seats in the Union of Socialist Soviet Republics, he shall be charged the difference between the respective fares.

Article 6.

(1) Children under five years of age shall be carried free of charge, provided that they do not occupy separate seats.

2. Les enfants âgés de cinq à dix ans et les enfants au-dessous de cinq ans occupant des places à part, paieront, dans toutes les classes et dans les trains de tout genre, la moitié du tarif établi pour les adultes.

Article 7.

Les voyageurs devront conserver leurs billets et les présenter en cas de contrôle.

Article 8.

1. Les voyageurs auront le droit de prendre avec eux gratuitement dans la voiture les effets aisément transportables (petits bagages) à moins que des prescriptions douanières, d'octroi ou d'autres prescriptions administratives ne s'y opposent. Les petits bagages devront être placés aux endroits réservés à cet effet se trouvant au-dessus ou au-dessous des places assises et leurs dimensions ne devront pas incommoder les autres voyageurs.

2. Il est interdit aux voyageurs de transporter dans les voitures des colis dangereux, par exemple des armes à feu chargées, des substances explosives, inflammables, corrosives, nau-séabondes, etc.

3. Les voyageurs devront surveiller eux-mêmes leurs petits bagages, le chemin de fer n'étant pas responsable de la sûreté et de l'état de ces bagages.

4. Le transport des chiens, des oiseaux et autres animaux comme petits bagages ne sera pas admis.

B. BAGAGES.

Article 9.

1. Ne seront admis comme gros bagages que les objets destinés à l'usage propre du voyageur. Ces objets devront être emballés dans des coffres, malles, corbeilles, sacs de voyage, boîtes de carton, etc. de dimensions qui leur permettent d'être acceptés dans les fourgons à bagages.

2. Seront également admis comme bagages : les échantillons emportés par des voyageurs de commerce dans un emballage dont il ressort que le contenu est constitué par des échan-

(2) Children between the ages of five and ten, and children under five occupying separate seats, shall be carried in all classes of carriage and in all categories of trains at half the fare charged for adults.

Article 7.

Passengers must keep their tickets and show them to the train ticket-inspector when required.

Article 8.

(1) Passengers may take portable articles (hand luggage) in the carriage with them free of charge, in so far as the existing Customs, fiscal and administrative regulations permit. Hand luggage must be placed in the nets or racks provided for the purpose, or under the seats, and must not be so bulky as to inconvenience other passengers.

(2) Dangerous articles such as loaded fire-arms, explosives, inflammable or corrosive articles, articles having an offensive smell, etc., must not be taken into the carriage.

(3) Passengers must take charge of their hand luggage themselves; the railway will accept no responsibility therefor.

(4) Birds, dogs and other animals may not be taken as hand luggage.

B. LUGGAGE.

Article 9.

(1) Registered luggage shall only include articles intended for the personal use of the passenger. Such articles must be packed in handbags, trunks, baskets, kit-bags, cardboard boxes, etc., of such dimensions as will allow of their being taken in the luggage vans.

(2) The following shall also be accepted as luggage: samples taken by commercial travellers and so packed as to show that the contents of the package are samples; perambulators,

tillons. Seront admis, en outre : les voitures d'enfant, fauteuils de malade emportés par des malades, bicyclettes, luges, lits pliants, matelas, instruments de musique et instruments de travail.

3. Les chiens, chats et autres petits animaux, les oiseaux domestiques et autres oiseaux de dimensions modérées seront admis comme bagages à condition d'être enfermés dans des cages de bois ou de métal. Le transport de ces animaux est subordonné, dans les pays de parcours, aux règlements vétérinaires et autres règles concernant le transport des animaux.

4. Ne seront pas acceptés comme bagages :

- a) Les objets destinés au commerce ;
- b) Les armes et tous les objets s'enflammant spontanément ou les explosifs, acides corrosifs, et bagages contenant des liquides ou d'autres objets dont le transport en petite vitesse n'est pas admis, ou est subordonné à des conditions spéciales ;
- c) Or et argent en lingots, platine, valeurs et monnaies, argent, documents, pierres précieuses, perles naturelles et objets en or, en argent ou en platine isolés ou formant la monture de pierres précieuses ou de perles.

Article 10.

1. L'emballage des bagages devra être solide. Les bagages dont l'emballage est défectueux ne seront pas acceptés.

2. Les marques, les étiquettes et toutes les inscriptions provenant des voyages précédents devront être enlevées des colis de bagage.

3. Chaque colis de bagages devra être muni d'une fiche solidement fixée ou collée sur le bagage et indiquant le nom du voyageur, ainsi que les stations de départ et de destination, à défaut de quoi le bagage ne pourra être accepté. Ces étiquettes pourront être achetées au guichet de bagages.

Article 11.

1. Les bagages ne seront enregistrés que sur présentation des billets de voyageurs. Le

invalid chairs taken by invalids, bicycles, toboggans, folding beds, mattresses, musical instruments and workmen's tools.

(3) Dogs, cats and other small animals, and poultry and other small birds will be accepted as luggage if they are in wooden or metal cages. Such animals or birds will be carried subject to the veterinary and other special regulations in force in the country in question regarding the carriage of animals and birds.

(4) The following shall not be accepted as luggage :

- (a) Articles intended for sale.
- (b) Loaded fire-arms, spontaneously combustible articles, explosives, corrosive acids, luggage containing liquids, and other articles which are not accepted for carriage by goods train, or the carriage of which is subject to special regulations.
- (c) Gold and silver in bars, platinum, paper securities, metal currency, paper currency, documents, precious stones, pearls, and articles of gold, silver or platinum, whether separate or in the form of settings of precious stones or pearls.

Article 10.

(1) Luggage must be securely packed ; otherwise it will not be accepted.

(2) Marks, labels and all other notices relating to previous journeys must be removed from passengers' luggage.

(3) Every article of luggage must be provided with a label, firmly affixed or pasted on, showing the passenger's name and the stations of departure and destination ; otherwise the luggage cannot be accepted. Labels can be purchased at the luggage registration office.

Article 11.

(1) Luggage will only be registered on production of the passenger's ticket. Passengers

voyageur aura le droit d'expédier les bagages à destination de toute station figurant dans le tarif de transports directs entre l'U. R. S. S. et la Finlande.

2. Un billet de voyageur ne donnera droit qu'à une seule expédition de bagages.

3. Le prix du transport des bagages pour tout le parcours sera indiqué sur le bulletin de bagages et sera perçu par la station d'expédition. Le prix du transport sera calculé par unités de 5 kg. (12,2 livres), chaque fraction de moins de 5 kg. (12,2 livres) étant considérées comme une unité entière.

4. Le poids des bagages présentés pour l'expédition ne pourra dépasser, pour chaque billet de voyageur à tarif normal ou réduit, 150 kg. (9,15 pouds), le poids d'un colis de bagages séparé ne pouvant excéder 100 kg. (6,11 pouds).

5. A l'acceptation des bagages, un bulletin de bagages sera délivré contenant les indications suivantes : indications des stations de départ et de destination, itinéraire, date de distribution, numéro du train, nombre de billets de voyageurs, nombre de colis, poids et somme perçue. Le texte du bulletin de bagages sera établi en langue russe, finnoise et suédoise.

Article 12.

Les voyageurs devront se conformer aux prescriptions douanières, d'octroi et de police relatives au contrôle des bagages et seront tenus d'assister en personne aux formalités de revision de bagages, à l'exception des cas spéciaux prévus par ces prescriptions. Le chemin de fer ne sera pas responsable des conséquences qui pourraient résulter de l'absence du voyageur au moment de la visite des bagages.

Article 13.

1. Les bagages seront remis sur présentation du bulletin de bagages. Le chemin de fer n'est pas tenu de vérifier les droits de la personne qui présente le bulletin.

2. La remise des bagages, ainsi que le sort des bagages non réclamés, seront régis par les règles applicables au transport intérieur sur le chemin de fer de la station de destination.

will be allowed to book luggage to any station *en route* to which the tariff for through traffic between Finland and the Union of Social Soviet Republics applies.

(2) Luggage may only be registered once on the same ticket.

(3) The charge made for registered luggage shall be shown on the registration voucher and shall be paid at the despatching station. This charge shall be based on a unit of 5 Kg. (12.2 lb.), all fractions of that amount being charged for as 5 Kg. (12.2 lb.).

(4) The maximum quantity of registered luggage allowed for each ticket (whether for an adult or a child) shall be 150 Kg. (9.15 pouds), the maximum weight of single articles of luggage being 100 Kg. (6.11 pouds).

(5) When luggage is presented for registration, a registration voucher shall be issued containing the following particulars : name of station of departure and destination ; route to be followed ; date of issue ; number of train ; number of tickets ; number of articles, weight and amount charged. The luggage registration voucher shall be worded in Finnish, Swedish and Russian.

Article 12.

Passengers must comply with the Customs, fiscal and administrative regulations regarding the inspection of luggage and must be present in person during such inspection, except where the regulations allow luggage to be examined in the passenger's absence. The railway will not be responsible for any consequences which may ensue if passengers are not present at the inspection of their luggage.

Article 13.

(1) The luggage will be returned on production of the registration voucher. The railway shall not be bound to ascertain whether the holder of the registration ticket is entitled to claim the luggage.

(2) The returning of luggage and the disposal of unclaimed luggage shall be governed by the regulations applicable to the home railway traffic on the railway upon which the place of destination of the luggage is situated.

Article 14.

1. L'expédition de bagages sur le parcours des chemins de fer de l'U. R. S. S. et de la Finlande sera considérée comme terminée lorsque le chemin de fer de la Finlande ou de l'U. R. S. S. aura pris livraison des bagages pour les expédier à destination.

2. La responsabilité en cas d'avarie ou de perte des bagages sera régie par les règles applicables au transport intérieur sur le chemin de fer auquel l'avarie ou la perte est imputable.

3. Les règles concernant la présentation de demandes en dommages-intérêts et de réclamations ainsi que la correspondance à ce sujet sont établies à l'article 37, chapitre II du présent règlement.

CHAPITRE II.

TRANSPORT DES MARCHANDISES.

Article 15.

1. Le présent chapitre du règlement s'applique à tous les transports de marchandises qui sont exécutés sur la base d'une lettre de voiture directe, délivrée par la station expéditrice, pour tout le parcours par chemin de fer, du territoire de l'une des deux Parties contractantes à destination du territoire de l'autre Partie.

2. Les stations de chemins de fer à destination desquelles les marchandises pourront être expédiées en transport direct feront l'objet d'une liste figurant dans les dispositions réglementaires pour l'exécution du présent règlement.

3. Les dispositions réglementaires pour l'exécution du présent règlement, établies d'un commun accord entre les deux Parties contractantes, auront même force que le règlement lui-même.

Article 16.

1. Les dispositions du présent règlement ne seront pas applicables au transport des objets suivants :

- a) Objets dont le monopole est réservé à l'administration des postes, ne fût-ce

Article 14.

(1) The carriage of luggage on the Finnish railways shall be regarded as completed when the luggage is handed over to the receiving railway of the Union of Social Soviet Republics, and *vice versa*.

(2) Responsibility for damage to or loss of luggage shall be governed by the regulations in force for the home traffic of the railway responsible for the damage or loss.

(3) The procedure regarding claims for compensation, the institution of proceedings and correspondence in regard to such claims for proceedings shall be laid down in Section II, Article 37 of the present By-Laws.

SECTION II.

CARRIAGE OF GOODS.

Article 15.

(1) The present Section of the By-Laws shall apply to all goods carried on the basis of a through way-bill issued by the despatching station for the whole journey by rail from the territory of one of the Contracting Parties to that of the other.

(2) A list of the railway stations which may be used for joint traffic shall be given in the Executive Regulations.

(3) The Executive Regulations of the present By-Laws shall be drawn up jointly by the two Contracting Parties and shall have the same validity as the By-Laws themselves.

Article 16.

(1) The present By-Laws shall not apply to the carriage of the following articles :

- (a) Articles for the conveyance of which the Post Office holds a monopoly,

que sur l'un des territoires à parcourir ;

- b) Objets qui, par leurs dimensions, leur poids ou leur conditionnement, ne se prêtent pas au transport, eu égard au matériel et à l'aménagement, même dans un seul des chemins de fer dont le concours est nécessaire pour l'exécution du transport ;
- c) Objets dont le transport serait interdit par mesure d'ordre public sur le territoire de l'un des Etats contractants ;
- d) Objets de grande valeur et objets qui, en raison de leur nature, présentent des dangers pour la régularité et la sécurité de l'exploitation des chemins de fer.

2. La liste des objets dont le transport n'est pas admis, conformément au premier alinéa du présent article, figurera dans les dispositions réglementaires pour l'exécution du présent règlement.

Article 17.

Les dispositions réglementaires pour l'exécution du présent règlement mentionneront les conditions spéciales applicables au transport des marchandises de toute nature dont le transport serait effectué aux conditions autres que celles énumérées au présent règlement.

Article 18.

1. Les chemins de fer des deux Parties contractantes seront tenus d'effectuer, en se conformant aux stipulations du présent règlement, tout envoi de marchandises constituant un transport direct, à condition :

- a) Que l'expéditeur se conforme aux prescriptions du règlement ;
- b) Que le transport soit possible, eu égard aux moyens ordinaires de transport, et
- c) Que des circonstances de force majeure ne s'opposent pas au transport.

2. Les chemins de fer ne seront tenus d'accepter les expéditions qu'autant que le transport pourra en être effectué immédiatement. Les dispositions particulières en vigueur à la gare d'expédition détermineront si cette gare est tenue de prendre provisoirement en dépôt les

even if this rule only applies to one of the countries in which the goods would be carried.

- (b) Articles which, on account of their dimensions, weight or other characteristics, are unsuitable for carriage on account of the construction or method of operation of any of the railways, or even one of the railways, which would have to carry them.
- (c) Articles the carriage of which is prohibited in the interest of public order in the territory of either of the Contracting States.
- (d) Valuables, and articles which would endanger the regular and safe operation of the railways.

(2) A list of the articles which, under paragraph 1 of the present Article, cannot be accepted for carriage by rail shall be given in the Executive Regulations.

Article 17.

The Executive Regulations shall state any special conditions applicable to the carriage of goods of any kind where the conditions of carriage are other than those laid down in the present By-Laws.

Article 18.

(1) The railways of the Contracting States shall be bound to accept goods for through carriage under the conditions laid down in the present By-Laws, provided that :

- (a) The sender conforms to the said By-Laws ;
- (b) The goods can be carried by the ordinary means of transport ; and
- (c) The carriage of the goods is not prevented by *force majeure*.

(2) The railway shall not be bound to accept goods for carriage unless they can be despatched immediately. The question whether the despatching station is bound to accept and keep goods temporarily when they cannot be despatched immediately shall be governed by the

marchandises dont le transport ne pourrait pas s'effectuer immédiatement.

3. Les expéditions s'effectueront dans l'ordre de leur réception, à moins que le chemin de fer ne puisse faire valoir un motif suffisant, fondé sur les nécessités du service de l'exploitation ou sur l'intérêt public.

4. La réception et le chargement des marchandises présentées au transport s'effectueront conformément aux règles et prescriptions en vigueur à la station d'expédition, pourvu que ces règles et prescriptions ne soient pas contraires aux conditions réglant le transport direct des marchandises entre l'U. R. S. S et la Finlande.

Article 19.

1. Toute expédition directe de marchandises doit être accompagnée d'une lettre de voiture qui contiendra les mentions suivantes :

- a) Le lieu et la date où la lettre de voiture a été créée ;
- b) La désignation de la gare d'expédition et de l'administration expéditrice ;
- c) La désignation de la gare et de l'administration de destination, le nom et le domicile du destinataire ;
- d) La désignation de la nature de la marchandise, l'indication du poids ou un renseignement remplaçant cette indication, conformément aux dispositions spéciales du chemin de fer expéditeur ; en outre, pour les marchandises expédiées en groupage, le nombre, la description de l'emballage, les marques et numéros des colis ;
- e) Une mention indiquant si l'expédition doit être faite en petite vitesse ou autrement ;
- f) L'énumération détaillée des papiers accompagnant la marchandise et requis par les douanes, octrois et autorités de police, ainsi que, dans des cas spéciaux, les indications mentionnées au quatrième alinéa de l'article 23 ;
- g) La mention de l'expédition en port payé ;
- h) L'indication des débours effectués par le chemin de fer ;

relevant regulations applicable to the station in question.

(3) Goods shall be despatched in the order in which they are received for carriage unless the railway can show that a departure from this order is necessary for traffic purposes or is in the public interest.

(4) The acceptance and loading of goods shall be governed by the regulations applicable to the despatching station unless such regulations are contrary to the provisions governing joint traffic between Finland and the Union of Socialist Soviet Republics.

Article 19.

(1) Every consignment of goods carried by the joint traffic services shall be accompanied by a way-bill containing the following particulars :

- (a) The date on which and place where the way-bill was issued ;
- (b) The name of the despatching station and railway ;
- (c) The name of the receiving station and railway and the name and address of the consignee ;
- (d) The nature of the contents of the consignment and the weight (or other particulars in lieu of the weight if allowed by any special regulations of the despatching railway) and also, in the case of miscellaneous consignments, the number of packages, the nature of the packing and the marks and numbers of the individual packages ;
- (e) An indication as to whether the consignment is to be sent by ordinary goods train (*fraktgods*) or fast goods train (*ilgods*) ;
- (f) A full list of the documents which must accompany the goods for Customs and fiscal purposes and for purposes of examination by the administrative authorities, and also any particulars regarding the reservations mentioned in Article 23 (4) ;
- (g) Indication whether carriage has been paid ;
- (h) Particulars as to any expenses defrayed by the railway ;

- i) La mention des gares-frontière par lesquelles la marchandise doit passer.

Remarque. — La voie à suivre de la station d'expédition jusqu'à la gare-frontière, ainsi que de la gare-frontière jusqu'à la station de destination, sera choisie par le chemin de fer. Cependant :

1° Il ne sera pas réclamé de taxe de transport supérieure à celle qui aurait été perçue si le chemin de fer avait expédié la marchandise par la voie la plus courte, passant par la gare-frontière indiquée par l'expéditeur ;

2. La marchandise sera livrée dans un délai ne dépassant pas celui qui résulterait de l'itinéraire le plus court passant par les gares-frontière indiquées par l'expéditeur.

- j) Le nom ou la raison commerciale de l'expéditeur, constaté par sa signature, ainsi que l'indication de son adresse. La signature pourra être imprimée ou remplacée par le timbre de l'expéditeur si les lois ou règlements du lieu de l'expédition le permettent.

2. Les prescriptions de détail concernant la rédaction et le contenu de la lettre de voiture, et notamment le formulaire à employer, seront établies par les dispositions d'exécution du présent règlement.

3. Il est interdit d'insérer dans la lettre de voiture d'autres déclarations, de remplacer cette lettre par d'autres pièces ou d'y ajouter d'autres documents que ceux autorisés par le présent règlement.

4. Toutefois, lorsque les lois et règlements du lieu de l'expédition l'ordonneront, le chemin de fer pourra exiger de l'expéditeur, outre la lettre de voiture, une pièce destinée à rester entre les mains de l'administration pour lui servir de preuve du contrat de transport.

5. Le formulaire de la lettre de voiture sera imprimé en langues russe, finnoise et suédoise. Les inscriptions seront faites dans la langue du pays d'expédition. La traduction dans la langue du pays de destination sera faite à la gare-frontière du réseau destinataire qui sera responsable de l'exactitude de la traduction.

- (i) The names of the frontier stations through which the goods are to be sent.

Note. — The route to be followed from the despatching station to the frontier station and from the frontier station to the station of destination shall be fixed by the railway, subject to the following provisos :

(1) The cost of carriage must not exceed that chargeable by the shortest route *via* the frontier stations indicated by the sender, and

(2) The times taken for delivery shall be reckoned on the basis of the shortest route *via* the frontier stations indicated by the sender.

- (j) The name and address of the person or firm sending the goods. All particulars given on the way-bill shall be certified by the signature of the sender. The signature may be printed or stamped with the sender's stamp if the laws and regulations in force at the place of despatch permit.

(2) Further details regarding the filling-up and the contents of way-bills, and in particular the form to be used therefor shall be laid down in the Executive Regulations.

(3) It is forbidden to give any other information in way-bills or to attach to them any documents other than those allowed under the present Traffic by-Laws, or to issue any other transport permits in place of way-bills.

(4) If prescribed by the laws and regulations applicable to the despatching station, the railway may require the sender to produce, in addition to the way-bill, a document to be retained by the railway administration in evidence of the transport contract.

(5) Way-bills shall be printed in Finnish, Swedish and Russian, and the particulars entered thereon shall be worded in the language of the country of despatch. A translation into the language of the country of destination shall be provided at the frontier station of the receiving railway, which station shall be responsible for the correctness of such translation.

Article 20

1. L'expéditeur sera responsable de l'exactitude des indications et déclarations contenues dans la lettre de voiture ; il supportera toutes les conséquences résultant de déclarations irrégulières, inexactes ou incomplètes.

2. Le chemin de fer aura toujours le droit de vérifier si le contenu des colis répond aux énonciations de la lettre de voiture. La vérification sera faite conformément aux lois et règlements du territoire où elle aura lieu. L'ayant-droit sera dûment appelé, si cela est possible, à assister à cette vérification si elle a lieu à la station d'expédition, sauf le cas où elle sera faite en vertu des mesures de police que chaque gouvernement a le droit de prendre dans l'intérêt de la sécurité et de l'ordre public.

3. Les lois et règlements de chaque Etat régleront également le droit et l'obligation des chemins de fer de constater et de contrôler le poids de la marchandise ou le nombre des colis.

4. En cas de déclaration inexacte du contenu ou d'indication d'un poids inférieur au poids réel, ainsi qu'en cas de surcharge d'un wagon chargé par l'expéditeur, la surtaxe sera perçue de la façon suivante :

A. Si le prix de transport est calculé conformément aux tarifs intérieurs des deux pays :

- a) La surtaxe pour le parcours entre la station d'expédition et la gare-frontière du réseau destinataire sera acquise au chemin de fer qui aura découvert l'irrégularité avant que le réseau voisin ait reçu la marchandise ;
- b) La surtaxe pour le parcours entre la gare-frontière d'échange du réseau destinataire et la station de destination sera acquise au chemin de fer qui aura découvert l'irrégularité après avoir pris livraison de la marchandise du réseau voisin ;
- c) Dans les deux cas, la surtaxe sera perçue conformément aux tarifs et aux prescriptions en vigueur dans chacun des deux pays.

Article 20.

(1) The sender shall be responsible for the correctness of the particulars and statements entered in the way-bill, and shall be liable for the consequences of any incorrect, ambiguous or incomplete statements.

(2) The railway shall be entitled to ascertain whether the contents of consignments correspond with the particulars given in the way-bill. The verification shall be carried out in accordance with the laws and regulations in force at the place where the goods are verified, and if the verification is carried out at the despatching station, the party concerned shall, if possible, be duly summoned to be present at the verification, unless it is carried out as an administrative step or measure which the State in question is entitled to take in the interests of public order and safety.

(3) As regards the right or obligation of the railway to ascertain or verify the weight of the goods or the number of articles, the laws and regulations in force in the State concerned shall apply.

(4) If the contents of a consignment have been incorrectly described, or the weight given is less than the actual weight, or if any wagon loaded by the sender is found to be overloaded, a surcharge shall be collected as follows :

A. If the cost of carriage was based on the combined tariffs :

- (a) The surcharge for the portion of the journey between the despatching station and the frontier station of the receiving railway shall accrue to the railway which discovers the irregularity, if the discovery was made before the goods were transferred to the other country ;
- (b) The surcharge for the portion of the journey from the frontier station of the receiving railway to the station of destination shall accrue to the railway which discovered the irregularity, if the discovery was made after the goods were transferred to the other country ;
- (c) In both cases the surcharge shall be collected in conformity with the tariffs and regulations in force in the country concerned.

B. Si les prix de transport sont calculés conformément aux tarifs directs, les dispositions réglementaires pour l'exécution du présent règlement fixeront la surtaxe.

La surtaxe sera perçue, le cas échéant, sans préjudice du paiement complémentaire de la différence des prix de transport et de toute indemnité pour le dommage qui en résulterait, ainsi que de la peine encourue en vertu des dispositions pénales ou des règlements de police.

5. La surtaxe ne sera pas due :

- a) En cas d'indication inexacte du poids, lorsque le pesage par le chemin de fer est obligatoire d'après les prescriptions en vigueur à la station expéditrice ;
- b) En cas d'indication inexacte du poids ou de surcharge d'un wagon lorsque l'expéditeur a demandé, dans la lettre de voiture, que le pesage soit effectué par les chemins de fer ;
- c) En cas de surcharge occasionnée, au cours du transport, par des influences atmosphériques, si l'expéditeur prouve qu'il s'est conformé, en chargeant le wagon, aux prescriptions en vigueur de la station expéditrice ;
- d) En cas d'augmentation de poids survenue pendant le transport et n'occasionnant pas de surcharge, en tant que l'expéditeur prouve que cette augmentation doit être attribuée aux influences atmosphériques.

Article 21.

1. Le contrat de transport est considéré comme conclu dès que la gare expéditrice a pris réception de la lettre de voiture et de la marchandise en vue du transport de cette dernière. La gare expéditrice constate la réception en apposant sur la lettre de voiture son timbre portant la date de la réception.

2. L'apposition du timbre doit avoir lieu immédiatement après la livraison complète de la marchandise désignée dans une même lettre de voiture. L'expéditeur peut demander que ladite apposition soit faite en sa présence.

3. Après l'apposition du timbre, la lettre de voiture fait preuve du contrat de transport.

4. Toutefois, en ce qui concerne les marchandises qui, conformément aux prescriptions des

B. If joint tariffs are applied, the surcharge shall be fixed in accordance with the Executive Regulations.

The surcharge shall be collected without prejudice to the subsequent payment of any balance of the tariff charges due, or to compensation for damage done or to liability under the penal laws or administrative regulations.

(5) No surcharge shall be claimed :

- (a) If an incorrect weight is given for goods which the railway, under the regulations applicable to the despatching station, is under obligation to weigh ;
- (b) Where, although an incorrect weight is given or a wagon is overloaded, the sender has asked in the way-bill for the goods to be weighed by the railway ;
- (c) If overloading occurs during the journey owing to weather conditions, provided that the sender can prove that at the time of loading the wagon, he complied with the regulations in force at the despatching station ;
- (d) If any increase in weight occurs during the journey, but not such as to cause overloading, provided that the sender can prove that the increase was due to weather conditions.

Article 21.

(1) The transport contract shall be regarded as concluded immediately the despatching station has accepted the goods for carriage and also the way-bill for the goods. In proof of acceptance the despatching station shall stamp the way-bill with its date-stamp.

(2) The way-bill shall be stamped immediately after all the goods entered on the way-bill have been delivered to the railway. If the sender so requires, the way-bill shall be stamped in his presence.

(3) The stamped way-bill shall be evidence of the transport contract.

(4) In the case, however, of goods which, in accordance with existing tariffs or any special

tarifs ou des conventions spéciales dûment autorisées sur le territoire de l'État où elles sont appliquées, sont chargées par l'expéditeur, les énonciations de la lettre de voiture relatives soit au poids, soit au nombre des colis, ne feront preuve contre le chemin de fer que dans la mesure où la vérification de ce poids et du nombre des colis aura été faite par le chemin de fer et constatée dans la lettre de voiture.

5. Le chemin de fer est tenu de certifier la réception de la marchandise et la date de la remise au transport dans un duplicata de la lettre de voiture qui devra lui être présenté par l'expéditeur en même temps que la lettre de voiture.

6. Ce duplicata n'a la valeur ni de la lettre de voiture accompagnant l'envoi ni d'un connaissance.

Article 22.

1. Lorsque la nature de la marchandise nécessite un emballage en vue de sa préservation contre les pertes et avaries en cours de transport, le soin en incombe à l'expéditeur.

2. Si l'expéditeur n'a pas rempli ce devoir, le chemin de fer, à moins qu'il ne refuse la marchandise, sera en droit de demander que l'expéditeur reconnaisse, par une mention spéciale, dans la lettre de voiture, soit le manque absolu d'emballage, soit son conditionnement défectueux, et qu'en outre, il remette à la gare expéditrice une déclaration spéciale conforme au modèle qui sera déterminé dans les dispositions réglementaires.

3. L'expéditeur est responsable des conséquences des défauts ainsi constatés, de même que des vices non apparents de l'emballage. Tous les dommages résultant de ces déficiences d'emballage sont à la charge de l'expéditeur qui, le cas échéant, devra indemniser le chemin de fer. S'il n'y a pas eu de déclaration, l'expéditeur ne sera responsable des défauts apparents de l'emballage que lorsqu'il sera coupable de dol.

Article 23.

1. L'expéditeur est tenu de joindre à la lettre de voiture les papiers qui, avant la remise de la marchandise au destinataire, sont nécessaires à l'accomplissement des formalités de douane,

agreements — if the latter are allowed in the State in question — are loaded by the sender himself, the railway need not accept the particulars given in the way-bill regarding the weight and number of the goods as evidence of the transport contract unless it has had the goods weighed or counted and unless a note to that effect has been made in the way-bill.

(5) The railway shall be bound to certify, on a duplicate way-bill to be handed to it by the sender together with the way-bill itself, the fact that it has received the goods for carriage and the date on which it received them.

(6) This duplicate shall not have the same validity as the original way-bill or as a bill of lading.

Article 22.

(1) If the goods are such as to require special packing or protection against loss or damage during carriage, the duty of arranging for such packing shall devolve upon the sender.

(2) Should the sender omit to fulfil this obligation, the railway shall be entitled, if it does not refuse to carry the goods, to require the sender to give an acknowledgment that the goods were not packed, or that the packing was defective, indicating in the latter case the nature of the defect. The railway may further require the sender to furnish the despatching station with a special statement in the form laid down in the Executive Regulations.

(3) The sender shall be held responsible for any defects in the packing so certified, and also for any defects in the packing which are not externally visible. He shall be liable in respect of any loss arising out of such defects and shall also be bound to compensate the railway for any loss it may sustain. If the sender gives no acknowledgment of the kind referred to above, he shall not be held responsible for any externally visible defects in the packing unless he is found guilty of intent to defraud.

Article 23.

(1) The sender shall be under obligation to attach to the way-bill, before the goods are handed over to the receiver, all documents which may be required for Customs, fiscal or

d'octroi ou de police, ou d'indiquer où ces papiers se trouvent. L'expéditeur est responsable envers le chemin de fer de tous dommages qui pourraient résulter de l'absence, de l'insuffisance ou de l'irrégularité de ces pièces, sauf le cas de faute de la part du chemin de fer.

2. Le chemin de fer n'est pas tenu d'examiner si les papiers sont exacts et suffisants.

3. Les formalités de douane, d'octroi ou de police seront remplies en cours de route par le chemin de fer. Celui-ci sera libre, sous sa propre responsabilité, de confier ce soin à un commissionnaire ou de s'en charger lui-même. Dans l'un et l'autre cas, le chemin de fer aura les obligations d'un commissionnaire.

4. Toutefois l'ayant-droit à la marchandise pourra soit par lui-même, soit par un mandataire désigné dans la lettre de voiture, assister aux opérations de douane pour donner tous les renseignements nécessaires concernant la tarification de la marchandise et présenter ses observations. Cette faculté donnée à l'ayant-droit ne comporte ni le droit de prendre possession de la marchandise ni le droit de procéder aux opérations de douane.

Article 24.

1. Les prix de transport seront calculés conformément aux tarifs légalement en vigueur et dûment publiés. Tout arrangement particulier, qui aurait pour effet d'accorder à un ou plusieurs expéditeurs une réduction de prix sur les tarifs, est formellement interdit et nul de plein droit. Toutefois sont autorisées les réductions de prix dûment publiées et également accessibles à tous aux mêmes conditions.

2. Il ne sera perçu au profit des chemins de fer, en sus des taxes de transport et des frais accessoires ou spéciaux prévus par les tarifs, aucune autre somme que les débours effectués par les chemins de fer, tels que droits de sortie, d'entrée et de transit, frais de camionnage d'une gare à l'autre non indiqués par le tarif, frais de réparations nécessités par le conditionnement extérieur ou intérieur des marchandises pour en assurer la conservation. Ces débours devront être dûment constatés et seront mentionnés sur la lettre de voiture, à laquelle seront jointes les pièces justificatives.

administrative purposes, or to state where such documents can be found. He shall be responsible to the railway for any damage which may occur as a result of these documents being missing, incomplete or incorrect, unless the railway is itself guilty of negligence in the matter.

(2) The railway shall not be obliged to verify the correctness or completeness of the documents in question.

(3) During the carriage of the goods the railway shall undertake the fulfilment of Customs, fiscal and administrative formalities, and for this purpose may, on its own responsibility, employ an agent, or it may act itself. In either case it shall incur the obligations of an agent.

(4) Nevertheless, the assignee may either be personally present at the Customs inspection or may send a representative, who must be mentioned in the way-bill, for the purpose of giving the necessary information as to the tariff rates applicable to the goods and any other particulars regarding them. This concession shall not, however, give the assignee any title to take possession of the goods or to clear them through the Customs himself.

Article 24.

(1) The cost of carriage shall be calculated in accordance with the tariff legally in force and duly published. No private agreement granting reduced rates to one or more senders shall be allowed, and any that exist shall be deemed invalid. Reduced rates shall be permissible, however, if they are duly published and are available to all on the same terms.

(2) The railway may not claim payment of any charge over and above the tariff rates and supplementary charges or special indemnities except reimbursements of cash expended in respect of import, export or transit dues and charges other than those specially mentioned in the tariffs for the conveyance of goods from one station to another, and reimbursement of cost of repairs necessitated by the internal "or external get up" of the goods and undertaken for the purpose of preserving them intact. Such expenses must be duly certified and entered on the way-bill, to which the necessary documentary evidence must be attached.

Article 25.

1. Les prix des transports seront calculés et perçus : à la station d'expédition, pour le parcours entre la station expéditrice et la gare-frontière du réseau destinataire ; à la gare de destination pour le parcours entre la gare-frontière du réseau destinataire jusqu'à la station de destination. La station d'expédition et la station de destination se conformeront, en calculant le prix de transport, aux tarifs où elles se trouvent.

2. En ce qui concerne les tarifs directs, la perception des prix de transport sera déterminée dans les dispositions réglementaires.

3. En cas d'application irrégulière du tarif ou d'erreurs de calcul dans la fixation des frais de transport et des frais accessoires, la différence en plus ou en moins devra être remboursée. Toute réclamation pour erreur ne sera recevable que si elle est faite dans le délai d'un an à partir du jour du paiement, à moins que les parties intéressées n'aient reconnu la dette ou ne se soient accordées à ce sujet ou que la dette n'ait été confirmée par un jugement. Les dispositions contenues dans l'article 48, alinéa 3, seront applicables aux réclamations mentionnées au présent article. Les dispositions de l'alinéa 1 de l'article 47 ne s'appliqueront pas dans ce cas.

Article 26.

1. Les dispositions réglementaires établiront des prescriptions générales concernant les délais pour le parcours de la station expéditrice jusqu'à la gare-frontière du réseau destinataire et de la gare-frontière du réseau destinataire jusqu'à la station de destination.

2. Quatre jours seront ajoutés aux délais fixés pour la livraison de la marchandise, conformément aux prescriptions contenues au premier alinéa, deux jours en faveur du réseau destinataire et deux jours au profit du réseau d'expédition.

Article 27.

1. L'expéditeur a seul le droit de disposer de la marchandise, soit en la retirant de la station

Article 25.

(1) The cost of carriage of the goods shall be calculated and collected at the following places :

For the portion of the journey from the despatching station to the frontier station of the receiving railway, at the despatching station ; for the portion of the journey from the frontier station of the receiving railway to the station of destination, at the latter station. The despatching and receiving stations shall base the carriage costs on the tariffs in force in the country in which the stations are respectively situated.

(2) If the costs are based on through tariffs, they shall be collected in the manner prescribed in the Executive Regulations.

(3) If the tariff is incorrectly applied, or if errors occur in calculating the carriage or other costs, the proper balance shall be paid or the excess returned. Claims in respect of balances due or excesses refundable must be made within a year from the date of the payment in question, unless the claim is settled through acknowledgment of liability by either party or by private settlement or by a judicial award. Article 48 (3) shall apply to the above-mentioned period of prescription, but not Article 47 (1).

Article 26.

(1) The time fixed for carriage from the despatching station to the frontier station of the receiving railway and from the latter station to the station of destination shall be calculated in accordance with the rules laid down in the Executive Regulations.

(2) The times fixed in the preceding paragraph shall be increased by four days (of 24 hours) for the delivery and receipt of goods ; of these four days the receiving railway and the delivering railway shall each be allowed two.

Article 27.

(1) The sender alone shall have the right to withdraw goods from the despatching station

de départ, soit en l'arrêtant en cours de route, à condition qu'elle n'ait pas encore franchi la frontière entre l'U.R.S.S. et la Finlande, soit en la faisant délivrer en cours de route à une personne autre que celle du destinataire indiqué sur la lettre de voiture. Si la marchandise a déjà franchi la frontière de l'Etat, l'expéditeur pourra faire délivrer la marchandise à une autre personne seulement au lieu de destination primitif.

2. Toutefois, l'expéditeur ne pourra exercer ce droit qu'autant qu'il produit le duplicata de la lettre de voiture. Le chemin de fer qui se sera conformé aux ordres de l'expéditeur sans exiger la représentation de ce duplicata, sera responsable du préjudice causé par ce fait vis-à-vis du destinataire auquel ce duplicata aura été remis par l'expéditeur.

3. Le chemin de fer ne sera pas tenu d'exécuter ces ordres de l'expéditeur que lorsqu'ils sont transmis par l'intermédiaire de la gare d'expédition.

4. Le droit de l'expéditeur, même muni du duplicata, cessera lorsque, la marchandise étant arrivée à destination, la lettre de voiture a été remise au destinataire, ou que celui-ci a intenté l'action mentionnée à l'article 28 en assignant le chemin de fer. A partir de ce moment, le droit de disposer passe au destinataire, aux ordres duquel le chemin de fer doit se conformer sous peine d'être responsable envers lui de la marchandise.

5. Le chemin de fer pourra se refuser à l'exécution des ordres dont il est fait mention à l'alinéa 1, dans le cas où il en résulterait un trouble dans le service régulier de l'exploitation.

6. Les ordres mentionnés à l'alinéa 1 devront être donnés au moyen d'une déclaration écrite, signée par l'expéditeur conformément au formulaire prescrit par les dispositions réglementaires. Ladite déclaration devra être répétée sur le duplicata de la lettre de voiture, lequel sera présenté en même temps au chemin de fer et rendu par ce dernier à l'expéditeur.

7. Le chemin de fer aura droit au remboursement des frais résultant de l'exécution des ordres mentionnés à l'alinéa 1, à moins que l'ordre n'ait eu pour cause la faute du chemin de fer. Les frais en question seront perçus conformément au règlement intérieur établi par chaque pays, si la marchandise n'a pas franchi la fron-

or, if they have not crossed the frontier between Finland and the Union of Socialist Soviet Republics, to stop them *en route* or have them delivered at an intermediate station to some person other than the consignee indicated in the way-bill. If the goods have already crossed the frontier, the sender can only have them delivered to another consignee at the original station of destination.

(2) The above-mentioned rights cannot be exercised by the sender unless he produces the duplicate way-bill, and if the railway complies with his instructions without requiring production of the duplicate way-bill, it shall be held responsible to the consignee, to whom the sender has forwarded the duplicate, for any loss he may incur through the action of the railway.

(3) The railway shall only be bound to comply with the sender's instructions in the circumstances described above if it receives them through the despatching station.

(4) The sender's right to disposal of the goods shall lapse, even if he holds the duplicate way-bill, as soon as the original way-bill is handed to the consignee, on the arrival of the goods at their destination, or if the latter has instituted proceedings against the railway under Article 28 and a summons has been served on the railway. Thereafter the right of disposal passes to the consignee, and the railway must not carry out instructions other than those of the consignee, on pain of being held liable in respect of the goods.

(5) The railway shall not be bound to comply with the provisions of paragraph 1 above if their exact observance will impede the normal course of traffic.

(6) The instructions referred to in paragraph 1 of the present Article regarding the disposal of goods must be stated in writing by the sender, in the form prescribed in the Executive Regulations. This statement shall be copied in the duplicate way-bill, which must be shown to the railway at the same time and returned by the latter to the sender.

(7) The railway may claim the refund of expenses incurred in carrying out the instructions referred to in paragraph 1 of the present Article, unless the instructions were given as a result of negligence on the part of the railway. If the goods have not crossed the State frontier, this refund shall be effected in accordance with

tière de l'Etat. Si la marchandise a franchi la frontière de l'Etat, les frais de correspondance et de télégrammes occasionnés par le changement d'adresse seront perçus de l'expéditeur à la station d'expédition, et les frais occasionnés par la livraison de la marchandise seront perçus du destinataire à la station de destination.

8. Les instructions postérieures de l'expéditeur seront exécutées et les prix de transport et autres taxes seront calculés conformément aux stipulations contenues au présent article et aux articles 30 et 34 du présent règlement en tenant compte des lois et des prescriptions des tarifs en vigueur sur le chemin de fer exécutant les instructions en question.

Article 28.

1. Le chemin de fer sera tenu de délivrer, au lieu de destination, la lettre de voiture et la marchandise au destinataire, contre quittance et moyennant paiement des sommes indiquées dans la lettre de voiture.

2. Après l'arrivée de la marchandise au lieu de destination, le destinataire, soit qu'il agisse dans son propre intérêt, soit dans l'intérêt d'autrui, sera autorisé à faire valoir, en son propre nom, vis-à-vis du chemin de fer, les droits résultant du contrat de transport, après qu'il aura rempli les obligations que ce contrat lui impose. Il pourra notamment demander au chemin de fer la remise de la lettre de voiture et la délivrance de la marchandise. Ce droit s'éteint quand l'expéditeur, muni du duplicata, a donné au chemin de fer, en vertu de l'article 27, un ordre contraire.

3. La station destinataire désignée par l'expéditeur est considérée comme lieu de livraison.

Article 29.

La réception de la marchandise et de la lettre de voiture obligera le destinataire à payer au chemin de fer le montant des sommes indiquées sur la lettre de voiture.

Article 30.

1. Si le transport est empêché ou interrompu par force majeure ou par un cas fortuit quel-

the relevant provisions in force for the home traffic of the country concerned. If, however, the goods have crossed the frontier, the costs of correspondence and telegrams incurred in carrying out the instructions shall be payable by the sender at the despatching station and the costs connected with the delivery of the goods shall be payable by the consignee at the station of destination.

(8) In carrying out the sender's amended instructions and in calculating the freight and other charges in cases provided for in the present Article or in Articles 30 and 34 of the present Traffic By-Laws, the laws, regulations and tariffs in force on the railway carrying out the instructions shall apply.

Article 28.

(1) The railway shall be bound to deliver the way-bill and the goods to the consignee at the place of destination, provided that the consignee has paid the charges entered in the way-bill and has duly given a receipt for the goods.

(2) When the goods have arrived at their destination and the consignee has fulfilled the obligations incumbent upon him under the transport contract, he shall be entitled in his own name to enforce the rights due to him from the railway under the transport contract, whether he is acting on his own behalf or in the interests of a third party. In particular, he may require the railway to deliver the way-bill and the goods. This right shall lapse, however, if the sender, producing the duplicate way-bill as required by Article 27, gives other instructions regarding the goods.

(3) The station of destination indicated by the sender shall be deemed to be the place at which the goods are to be delivered.

Article 29.

On receipt of the goods and the way-bill the consignee shall be bound to pay the railway the sum indicated in the way-bill.

Article 30.

(1) If the carriage of the goods is prevented or suspended by *force majeure* or by any other

conque et que la marchandise ne puisse pas être transportée par une autre route, le chemin de fer demandera de nouvelles instructions à l'expéditeur.

2. Dans ce cas, l'expéditeur pourra résilier le contrat, à charge par lui de rembourser au chemin de fer le montant des frais occasionnés par les préparatifs du transport, ainsi que les frais de déchargement, de transport et autres correspondant à la distance déjà parcourue, à moins que le chemin de fer ne soit en faute.

3. Lorsqu'en cas d'interruption du trafic, le transport peut être effectué par une autre route, le chemin de fer aura le droit de décider s'il est de l'intérêt de l'expéditeur, soit de faire continuer la marchandise par cette autre route, soit de l'arrêter en demandant des instructions à l'expéditeur. Si la marchandise est parvenue à la gare de destination par une autre route, le chemin de fer aura le droit d'exiger le paiement des frais de transport supplémentaires.

4. Si l'expéditeur n'est plus en possession du duplicata de la lettre de voiture, les instructions qu'il donnera dans les cas prévus par le présent article, ne pourront modifier la personne du destinataire ni le lieu de destination.

5. Dans les cas mentionnés à l'alinéa 1 du présent article, le chemin de fer se conformera aux prescriptions de l'article 34, si l'expéditeur ne donne pas, dans le délai de vingt jours, de nouvelles instructions concernant la marchandise.

6. Les droits de magasinage des marchandises dont le transport a été interrompu et les droits de stationnement des wagons seront perçus conformément aux règlements du chemin de fer où l'interruption a eu lieu.

Article 31.

La livraison des marchandises, ainsi que l'obligation éventuelle du chemin de fer de remettre la marchandise au domicile d'un destinataire non domicilié à la station de destination, sont réglées conformément aux lois et règlements en vigueur et applicables au chemin de fer chargé de la livraison.

Article 32.

Le chemin de fer aura sur les marchandises les droits d'un créancier gagiste pour la totalité

accidental circumstances, and if the goods cannot be sent by another railway route, the railway shall ask the sender for fresh instructions.

(2) In such cases the sender may cancel the contract, but shall be bound, unless the railway is guilty of negligence, to refund the expenses incurred by the railway in preparing for the carriage of the goods and unloading the goods and also for the carriage and other costs in respect of the distance, if any, already travelled.

(3) If, in the event of an interruption of traffic, it is possible to send the goods on by another railway route, the railway shall decide whether it is in the best interests of the sender to forward the goods by the alternative route or to stop them and apply to the sender for fresh instructions. If the goods reach the station of destination by another route, the railway shall be entitled to require payment of the extra carriage costs involved.

(4) If the sender does not hold the duplicate way-bill, he cannot, in cases coming under the present Article, give any instructions requiring the goods to be sent to another consignee or another station of destination.

(5) In the cases referred to in paragraph 1 of the present Article the railway shall take action as provided in Article 34, if the sender does not give fresh instructions regarding the goods within twenty days.

(6) Storage charges and demurrage on goods which have been stopped *en route* shall be collected as provided in the regulations in force on the railway on which the stoppage took place.

Article 31.

As regards the method of delivering the goods and the railway's obligation, if any, to deliver the goods to the consignee if the latter does not live at the place of destination, the laws and regulations applicable to the delivering railway shall apply.

Article 32.

As regards all claims arising out of the transport contract the railway shall have the same

des créances qui découlent de la lettre de voiture. Ces droits subsisteront aussi longtemps que la marchandise se trouvera entre les mains du chemin de fer ou d'un tiers qui la détient pour lui.

Article 33.

Les effets du droit de gage seront réglés d'après les lois du pays où s'effectue la livraison.

Article 34.

1. Lorsqu'il se présente des empêchements à la livraison de la marchandise, la station chargée de la livraison devra en prévenir, sans retard, l'expéditeur par l'entremise de la gare d'expédition et demander ses instructions. Si la demande en a été faite sur la lettre de voiture, cet avis devra être donné immédiatement par télégraphe. La marchandise garantira le remboursement des frais d'avertissement. Si le destinataire refuse la marchandise, l'expéditeur aura le droit d'en disposer même s'il ne peut pas produire le duplicata de la lettre de voiture. En aucun cas, la marchandise ne pourra être retournée sans le consentement exprès de l'expéditeur.

2. Du reste, et sauf les dispositions de l'article suivant, le mode de procéder dans les cas d'empêchement à la livraison sera déterminée par les lois et règlements en vigueur, applicables au chemin de fer chargé de la livraison.

Article 35.

1. Si le chemin de fer découvre ou suppose une perte partielle ou une avarie de la marchandise, ou si l'ayant-droit en allègue l'existence, il sera immédiatement dressé procès-verbal par le chemin de fer pour constater l'état de la marchandise, le montant du dommage et, autant que possible, la cause de la perte partielle et de l'avarie, et l'époque à laquelle elles remontent. En cas de perte totale de la marchandise, il sera également dressé procès-verbal.

2. La vérification devra être faite conformément aux lois et règlements du pays où elle a lieu.

right over the goods it has carried as a creditor having a lien on movable property. It shall retain this right so long as the goods remain in its possession or in the possession of any party holding the goods on its account.

Article 33.

The method of exercising the right of lien shall be governed by the laws of the country in which the goods are to be delivered.

Article 34.

(1) If circumstances arise which prevent the delivery of the goods, the receiving station shall immediately inform the sender through the intermediary of the despatching station, and shall ask him for further instructions. If a request for notification is made in the way-bill, the sender shall immediately be informed by telegram. The goods shall be held as security for the payment of the costs of such notification. If the consignee refuses to take the goods, the sender shall have the right to give instructions regarding their disposal, even if he cannot produce the duplicate way-bill. In no circumstances shall the goods be returned without the express consent of the sender.

(2) Further, in cases of prevention of delivery other than those provided for in the following Article, the receiving railway shall act in accordance with the by-laws and regulations applicable to it.

Article 35.

(1) If the railway discovers or has reason to believe, or if the person having the right of disposal of the goods alleges, that part of a consignment has been lost or that it has been damaged, a report shall at once be drawn up on the condition of the goods, the extent and, if possible, the cause of the loss or damage and the time when it took place. A report shall also be drawn up if the whole consignment is lost.

(2) The method of conducting the investigation shall be determined by the laws and regulations of the country in which it is carried out.

Article 36.

Les actions en indemnités et les réclamations formées contre les chemins de fer et fondées sur le contrat de transport conformément aux prescriptions du présent règlement n'appartiendront qu'à celui qui a le droit de disposer de la marchandise. Si le duplicata n'est pas présenté par l'expéditeur, celui-ci ne pourra intenter l'action ou faire valoir la réclamation que si le destinataire l'a autorisé à le faire ou s'il prouve que le destinataire a refusé d'accepter la marchandise.

Article 37.

1. Le chemin de fer qui aura accepté au transport la marchandise avec la lettre de voiture, sera responsable de l'exécution du transport jusqu'à la remise de la marchandise aux chemins de fer de l'autre Etat.

2. Les chemins de fer de l'autre Etat, par le fait même de la prise en charge de la marchandise avec la lettre de voiture primitive, acceptent le contrat de transport, conformément à la lettre de voiture et assument l'obligation d'exécuter le transport en vertu de cette lettre.

3. Les réclamations fondées sur le contrat de transport direct ne pourront être formulées que contre l'administration du chemin de fer d'expédition ou de destination.

Les dispositions réglementaires établiront la procédure que les chemins de fer de l'U.R.S.S. et de la Finlande appliqueront réciproquement à ces réclamations.

4. Les actions devant un tribunal pour non acceptation des réclamations formulées contre les administrations de chemins de fer et visées à l'alinéa 3 du présent article, ne pourront être intentées que contre les chemins de fer de l'Etat sur le territoire duquel le dommage a été causé.

Remarque se rapportant aux alinéas 3 et 4. — En ce qui concerne l'expédition des marchandises de Finlande dans l'U.R.S.S., la ligne Rajajoki-Béeloostrov sera considérée comme appartenant à la Finlande; et, en ce qui concerne l'expédition des marchandises de l'U.R.

Article 36.

The only party entitled to bring an action against, or claim compensation from, the railway, in respect of the carriage of goods under the present Traffic By-Laws shall be the person having the right of disposal of the goods. If the sender does not produce the duplicate way-bill, he cannot, without the consignee's consent, claim compensation or bring an action against the railway, unless he can prove that the consignee has refused delivery of the goods.

Article 37.

(1) The railway which accepts goods for carriage, together with the way-bill appertaining thereto, shall be responsible for the proper conveyance of the goods until it hands them over to the railways of the other country.

(2) The railways of the other country, by taking over the goods and the original way-bill shall *ipso facto* become parties to the transport contract in accordance with the terms of the way-bill, and shall undertake the obligation to carry the goods and to be responsible for their carriage under the terms of the way-bill.

(3) Claims for damages based on transport contracts under the joint traffic regulations may only be entered against the administration of the despatching railway or of the railway of destination.

The procedure for dealing with, and for correspondence relating to claims for damages put forward by the Finnish railways against the railways of the Union of Socialist Soviet Republics and *vice versa* shall be laid down in the Executive Regulations.

(4) In the case of claims which have been considered and rejected by the railway administrations acting in accordance with the procedure laid down in paragraph 3, legal proceedings can only be taken against the railways of the country in which the damage occurred.

Note to paragraphs 3 and 4. — For purposes of the conveyance of goods from Finland to the Union of Socialist Soviet Republics the Rajajoki-Valkeasaari section of line shall be regarded as Finnish and, for purposes of the conveyance of goods from the Union of Socialist Soviet

S. S. en Finlande, la ligne de Béeloostrov-Rajajoki sera considéré comme appartenant à la Russie.

5. L'action ne sera intentée que devant un tribunal siégeant dans l'Etat où l'administration actionnée aura son domicile et qui sera compétent d'après les lois de cet Etat.

L'ayant-droit pourra, cependant, s'il le désire, intenter l'action contre les chemins de fer finlandais devant le tribunal compétent de Helsingfors, et contre les chemins de fer de l'U.R.S.S. devant le tribunal compétent de Léninegrad.

Pour toutes les actions intentées à Léninegrad contre les chemins de fer de l'U.R.S.S., l'administration du Chemin de fer d'Octobre sera le fondé de pouvoir de ces chemins de fer, à moins que l'administration actionnée ne désigne un autre fondé de pouvoir.

Remarque. — La signification de comparution devant le tribunal d'une administration actionnée de l'U.R.S.S., sera considérée comme effectuée dès qu'elle sera reçue par l'administration du Chemin de fer d'Octobre à Léninegrad.

Article 38.

1. Sous réserve des dispositions contenues dans les articles ci-après, le chemin de fer est responsable du dommage résultant de la perte (totale ou partielle) ou de l'avarie de la marchandise, à partir de l'acceptation au transport jusqu'à la livraison. Il sera déchargé de cette responsabilité s'il prouve que le dommage a eu pour cause une faute de l'ayant-droit, un ordre de celui-ci ne résultant pas d'une négligence du chemin de fer, un vice propre de la marchandise (détérioration intérieure, déchet, coulage ordinaire, etc.), ou un cas de force majeure.

2. Au cas où la lettre de voiture désigne un lieu de destination qui n'est pas une station de chemin de fer, la responsabilité du chemin de fer fondée sur le présent règlement, cesse à la dernière gare. Le transport ultérieur est régi par l'article 31.

Republics to Finland, the Valkeasaari-Rajajoki section shall be regarded as Russian.

(5) Legal proceedings may only be instituted in the country in which the defendant railway administration is domiciled, and may only be heard by the Courts which are competent under the laws of that country.

Irrespective of the above provisions, however, the claimant may, if he wishes, bring an action against the Finnish railways before the competent court at Helsingfors, or against the railways of the Union of Socialist Soviet Republics before the competent court at Leningrad.

In all actions at law brought against the railways of the Union of Socialist Soviet Republics at Leningrad the administration of the October Railway at Leningrad shall act as representative of the defendant railway unless the latter appoints another representative.

Note. — A writ of summons shall be deemed to be served on the defendant railway of the Union of Socialist Soviet Republics when such writ has been served on the Administration of the October Railway at Leningrad.

Article 38.

(1) Subject to the reservations laid down in the following Articles, the railway shall be responsible for any damage caused through the loss of the whole or part of a consignment of goods or through damage to such goods, from the time when the goods are accepted for carriage until the time of delivery, unless it can prove that the loss was due to negligence on the part of the party having the right of disposal of the goods or to any instructions given by the latter, except those given on account of negligence on the part of the railway, or that the loss was due to the nature of the goods themselves, *e.g.*, through decomposition, evaporation, pulverisation or ordinary leakage), or to *force majeure*.

(2) In cases where the destination indicated in the way-bill is not situated on the railway, the responsibility incurred by the railways under the present Traffic By-Laws shall cease at the last railway station. As regards the carriage of the goods beyond this point, the provisions of Article 31 shall apply.

Article 39.

r. Le chemin de fer n'est pas responsable :

- a) De l'avarie survenue aux marchandises qui, en vertu des prescriptions des tarifs ou de conventions passées avec l'expéditeur et indiquées sur la lettre de voiture, sont transportées en wagons découverts, dans la mesure où l'avarie aura résulté du danger inhérent à ce mode de transport.
- b) De l'avarie survenue aux marchandises qui, suivant la déclaration de l'expéditeur dans la lettre de voiture (Article 22), sont remises en vrac ou dans un emballage défectueux, bien qu'en raison leur nature, elles exigent un emballage pour être à l'abri des pertes ou avaries, dans la mesure où l'avarie aura résulté du manque d'emballage ou de l'état défectueux de l'emballage employé.
- c) De l'avarie survenue aux marchandises qui, en vertu des prescriptions des tarifs ou des conventions spéciales passées avec l'expéditeur et indiquées sur la lettre de voiture — pour autant que lesdites conventions sont autorisées sur le territoire de l'Etat où elles sont appliquées — ont été chargées par celui-ci ou déchargées par le destinataire, dans la mesure où l'avarie aura résulté du danger inhérent à l'opération du chargement ou du déchargement défectueux.
- d) De l'avarie survenue aux marchandises qui, pour des causes inhérentes à leur nature, sont exposées au danger particulier de se perdre, en tout ou en partie, ou d'être avariées, notamment à la suite de bris, rouille, putréfaction, fuite importante, dessiccation et déperdition, dans la mesure où l'avarie aura résulté de ce danger.
- e) De l'avarie survenue aux animaux vivants, dans la mesure où l'avarie aura résulté du danger particulier que le transport de ces animaux entraîne pour eux.
- f) De l'avarie survenue aux marchandises et bestiaux dont le transport, aux termes des tarifs ou des conventions passées avec l'expéditeur, et indiquées dans la lettre de voiture, ne s'effectue

Article 39.

(r) The railway shall not be responsible :

- (a) For goods carried in open wagons whether under the terms of the tariff or by contract concluded with the sender noted in the way-bill, if any loss which may occur is attributable to the particular risk attached to that mode of transport.
- (b) For goods which are such as require protective packing against partial or total loss or damage during transport, but which, according to the sender's statement in the way-bill (Article 22), were sent unpacked or insufficiently packed, if the damage is attributable to the absence of packing or to the inadequacy of the packing.
- (c) For goods which, under the terms of the tariff or by special contract concluded with the sender and noted in the way-bill (provided that such contract is permissible in the country in which it is concluded) were loaded by the sender or unloaded by the consignee, if the damage is attributable to the particular risk attached to the loading or unloading of the goods or to defective stowage.
- (d) For goods which by their nature are especially liable to the risk of total or partial loss or damage through breakage, rust, decomposition, abnormal leakage, drying up or wastage, if the damage is attributable to the nature of the goods.
- (e) For livestock, if the damage is attributable to the special risk attached to the carriage of livestock.
- (f) For goods (including livestock) which, under the terms of the tariff or by special contract concluded with the sender and noted in the way-bill, are accompanied by an attendant,

que sous escorte, dans la mesure où l'avarie aura résulté du danger que l'escorte a pour but d'écarter.

2. Si, eu égard aux circonstances de fait, l'avarie a pu résulter de l'une des causes susmentionnées, il y aura présomption que l'avarie résulte de l'une de ces causes, à moins que l'ayant-droit n'établisse le contraire.

Article 40.

1. En ce qui concerne les marchandises qui, en raison de leur nature particulière, subissent en règle générale, par le fait seul du transport, un déchet de poids, le chemin de fer ne répondra de ce déchet que dans la mesure où il dépasse la tolérance déterminée par les dispositions réglementaires.

2. Dans le cas où plusieurs colis sont transportés avec une seule lettre de voiture, la tolérance sera calculée séparément pour chaque colis, lorsque le poids des colis isolés est indiqué sur la lettre de voiture ou peut être constaté d'une autre manière.

3. Cette restriction de responsabilité ne pourra pas toutefois être invoquée lorsqu'il aura été prouvé que la perte, selon les circonstances du fait, ne résulte pas de la nature de la marchandise; ou que la tolérance fixée ne peut pas s'appliquer à raison de la nature de la marchandise; ou des circonstances dans lesquelles s'est produit le déchet.

4. En cas de perte totale de la marchandise, il ne pourra être fait aucune déduction résultant du déchet de route.

Article 41.

Si la livraison n'a pas eu lieu dans les trente jours qui suivent l'expiration du délai fixé pour la livraison (Article 26), l'ayant-droit pourra, sans avoir à fournir d'autre preuve, considérer la marchandise comme perdue.

Article 42.

Si, en vertu des articles précédents, l'indemnité pour la perte totale ou partielle de la marchandise est mise à la charge du chemin de fer, l'indemnité sera calculée d'après les lois et

if the damage is attributable to the special risk which the attendant is sent to prevent.

(2) If, in view of the existing circumstances, any damage which occurs might have been due to one of the causes mentioned in the present Article, it shall be deemed to have been due to such cause unless the assignee can prove the contrary.

Article 40.

(1) If goods are of such a nature that their weight normally becomes reduced in course of transport, the railway shall not be answerable for such loss of weight unless it exceeds the normal amount allowed in the Executive Regulations.

(2) If several packages are carried under one way-bill, the normal amount referred to above shall be calculated separately for each package if the weight of the various packages is entered in the way-bill or can be otherwise ascertained.

(3) The railway may not plead this limitation of liability if it can be shown that, in the circumstances, the loss is not due to the special nature of the goods or that the normal percentage of loss allowed is unreasonable in view of the nature of the goods or of the circumstances in which the loss took place.

(4) If a whole consignment of goods is lost, no allowance shall be made for loss of weight.

Article 41.

If the goods are not delivered within thirty days after the expiration of the period fixed for delivery (See Article 26), the assignee shall be entitled, without further proof, to regard them as lost.

Article 42.

If, according to the foregoing Articles, the railway is under obligation to pay compensation for goods all or part of which have been lost or damaged, such compensation shall be

règlements en vigueur dans l'Etat où le dommage a été causé.

calculated in accordance with the laws and regulations in force in the country where the loss or damage occurred.

Article 43.

1. L'ayant-droit, en recevant le paiement de l'indemnité pour la marchandise perdue pourra, dans la quittance, faire une réserve stipulant que, si la marchandise est retrouvée dans les quatre mois qui suivront l'expiration du délai de livraison, il devra en être immédiatement avisé par le chemin de fer. Il sera donné acte de cette réserve par écrit.

2. Dans ce cas, l'ayant-droit pourra, dans un délai de trente jours à partir du jour où il aura reçu l'avis en question, exiger que la marchandise lui soit délivrée sans frais, à son choix, à la gare de départ ou à la gare de destination désignée dans la lettre de voiture, moyennant restitution de l'indemnité qu'il a reçue.

3. Si la réserve dont il est question à l'alinéa 1 ci-dessus n'a pas été faite, ou si l'ayant-droit n'a pas donné d'instruction dans le délai de trente jours mentionné à l'alinéa 2 ci-dessus, ou encore si la marchandise a été retrouvée postérieurement au délai de quatre mois, le chemin de fer disposera de la marchandise retrouvée conformément aux lois de son pays.

Article 44.

Le chemin de fer est responsable du dommage occasionné par l'inobservation des délais de livraison (Article 26), à moins qu'il ne prouve que le retard provient d'une circonstance indépendante de sa volonté et de son fait.

Article 45.

En cas de retard dans la livraison, l'ayant-droit pourra, sans qu'un dommage soit résulté de ce retard, réclamer du chemin de fer, pour chaque retard de vingt-quatre heures, 5 % du prix de transport payable par les chemins de

Article 43.

(1) The party entitled to compensation may, when receiving indemnification for lost goods, insert in the receipt a proviso stipulating that if the goods are found within four months of the period fixed for delivery, the railway shall at once inform him of the fact. Written evidence of this proviso must be produced.

(2) In such a case the party entitled to compensation may, within 30 days after receiving notice that the goods have been found, require the goods to be delivered to him free of charge, either at the despatching station or at the station of destination mentioned in the way-bill, as he prefers, and he on his part must refund the sum he has received as compensation.

(3) If no proviso of the kind referred to in paragraph 1 above is made, or if the person entitled to compensation has not given the instructions referred to in paragraph 2 above, within the period of 30 days mentioned in that paragraph, or if the goods are not found for more than four months after the expiry of the period fixed for delivery, the railway shall dispose of the goods, when found, in the manner provided by the laws of its country.

Article 44.

The railway shall be responsible for any loss which the assignee may have sustained in consequence of the goods not being delivered within the prescribed period (see Article 26) unless the railway can prove that the delay was attributable to circumstances for which it was not responsible or which it was unable to prevent.

Article 45.

In the event of delay in delivery the assignee shall, even if he has not suffered any loss by the delay, be entitled to compensation amounting to 5 % per day (24 hours) of the charge for carriage payable by the railways of the

fer de l'Etat où le retard a eu lieu. Cependant, il ne pourra être alloué, à titre de dommages-intérêts, une somme supérieure à la moitié du prix de transport perçu pour les chemins de fer de l'Etat où le retard a été causé.

Article 46.

La responsabilité du chemin de fer, telle qu'elle résulte du contrat de transport, ne s'applique pas aux objets qui, bien qu'exclus du transport ou admis seulement sous certaines conditions, auraient été néanmoins expédiés sous une déclaration incorrecte ou inexacte ou pour lesquels l'expéditeur n'aurait pas rempli les mesures de sûreté prescrites.

Article 47.

1. Le paiement du prix de transport et des autres frais à la charge de la marchandise, et la réception de la marchandise éteignent, contre le chemin de fer, toute action résultant du contrat de transport.

2. Toutefois, l'action n'est pas éteinte :

- a) En cas de réclamation pour cause de retard, lorsqu'elle est faite à l'administration responsable du retard, dans un délai ne dépassant pas un mois, non compris le jour de la réception de la marchandise.
- b) En cas de réclamation pour défauts constatés, conformément à l'article 35, avant l'acceptation de la marchandise par le destinataire, ou dont la constatation aurait dû être faite conformément à l'article 35 et n'a été omise que par la faute du chemin de fer.

3. Le destinataire sera libre de refuser la réception de la marchandise, même après réception de la lettre de voiture et paiement des frais de transport, aussi longtemps que le dommage dont il soutient l'existence n'aura pas été constaté, conformément à sa demande. Les réserves faites lors de la réception de la marchandise ne sont d'aucun effet, à moins qu'elles ne soient reconnues par le chemin de fer.

4. Si l'un ou l'autre des objets désignés dans la lettre de voiture venait à manquer lors de

country in which the delay occurs. The total compensation so allowed may not, however, exceed half the cost of carriage payable to the railways of the country in which the delay takes place.

Article 46.

If goods which cannot be carried by rail, or can only be accepted for carriage subject to certain conditions, are presented for carriage either irregularly or under an incorrect or incomplete description, or if the sender omits to take the measures of safety prescribed for the carriage of such goods, the railway shall be free from all responsibility arising out of the terms of the transport contract.

Article 47.

(1) When the cost of carriage and other charges in respect of the goods are paid and the goods have been received, no further claim may be made on the railway in virtue of the transport contract.

(2) The following cases are excepted, however:

- (a) Claims for damages on the ground of delay in the delivery of the goods, provided that the railway on which the delay took place is notified of the claim within a month (excluding the day of delivery) after the delivery of the goods.
- (b) Claims for damages for defects which were notified by the consignee before delivery of the goods, in accordance with Article 35, or which were notifiable under the terms of that Article but were not notified owing to negligence on the part of the railway.

(3) The consignee shall be entitled, even if he has received the way-bill and paid the cost of carriage, to refuse the goods if he has duly notified the fact that they are damaged and the damage has not been inspected. No reservations made on receipt of goods shall be valid, however, unless accepted by the railway.

(4) If, on delivery of the goods, one or more of the packages indicated in the way-bill are

la livraison, le destinataire pourra excepter, dans la quittance (Article 28), les colis non livrés en les désignant spécialement.

5. Les réclamations mentionnées au présent article doivent être faites par écrit.

Article 48.

1. Les actions en indemnité pour perte totale ou partielle, avarie de la marchandise ou retard dans sa livraison, sont prescrites par un an, lorsque l'indemnité n'a pas été admise par le chemin de fer ou fixée par transaction ou par un jugement.

2. En cas d'avarie ou de perte partielle de la marchandise, la prescription court à partir du jour de la livraison ; en cas de perte totale de la marchandise ou de retard dans la livraison, la prescription court du jour où expire le délai de livraison.

3. Avant d'intenter contre le chemin de fer une action en dédommagement, l'ayant-droit sera tenu d'adresser au chemin de fer une réclamation écrite, accompagnée des documents nécessaires. Dans ce cas, la prescription cessera de courir tant que la réclamation est en suspens. Si la réclamation est repoussée, la prescription reprendra son cours à partir du jour où le chemin de fer aura notifié par écrit sa réponse au réclamant et restitué les pièces justificatives qui auraient été jointes à la réclamation. La preuve de la réception de la réclamation ou de la réponse et celle de la restitution des pièces seront à la charge de celui qui invoque ce fait. Les réclamations ultérieures adressées au chemin de fer ou aux autorités supérieures ne suspendront pas la prescription.

Les soussignés sont convenus de ce qui précède.

Fait à Helsingfors, le 18 juin 1924.

found to be missing, the consignee may specifically except the missing packages in his receipt (See Article 28).

(5) All claims for compensation referred to in the present Article shall be made in writing.

Article 48.

(1) Claims for compensation for the total or partial loss of, damage to, or delay in the delivery of, goods must be made within one year unless the claim has been rejected by the railway or is settled by private agreement or by a judicial award.

(2) If the goods have been damaged or part of them lost, the period of prescription shall be reckoned as from the date of transfer or delivery ; if the whole consignment is lost or is delayed, the period of prescription shall be reckoned as from the date on which the period of delivery expired.

(3) Before instituting legal proceedings for recovery of damages, the assignee must send the railway a written claim for compensation, accompanied by the necessary documents. The period of prescription shall thereupon be suspended pending the examination of the claim. If the claim is rejected, the period of prescription shall be resumed as from the date on which the railway sends the claimant written notice of its decision and returns the documentary evidence accompanying the claim. The onus of proving that the claim has been made or settled, or that the documentary evidence has been returned, shall devolve upon the party desiring to cite the fact. Any subsequent claims notified to the railway or to the higher authorities shall not have the effect of suspending the period of prescription.

The above provisions were agreed upon at Helsingfors, June 18, 1924.

A. THCERNIKH.

A. AHONEN.

A. HACKZELL.

N° 1134.

**FINLANDE ET
UNION DES RÉPUBLIQUES
SOVIÉTISTES SOCIALISTES**

Arrangement concernant la restitution des archives et actes appartenant aux administrations et institutions publiques, et protocole, signés à Helsingfors, le 18 juin 1924.

**FINLAND
AND UNION OF SOCIALIST
SOVIET REPUBLICS**

Arrangement concerning the Restitution of Archives and Documents belonging to Public Administrations and Institutions, and Protocol, signed at Helsingfors, June 18, 1924.

TEXTE SUÉDOIS. — SWEDISH TEXT.

TEXTE RUSSE. — RUSSIAN TEXT.

N^o 1134. — ÖVERENSKOMMELSE¹ MELLAN REPUBLIKEN FINLAND OCH SOCIALISTISKA RÅDSREPUBLICERNAS FÖRBUND ANGÅENDE ÅTERSTÄLLANDE AV OFFENTLIGA ÄMBETSVERK OCH INRÄTTNINGAR TILLHÖRIGA ARKIV OCH HANDLINGAR, UNDERTECKNAD I HELSINGFORS DEN 18 JUNI 1924.

N^o 1134. — СОГЛАШЕНИЕ¹ МЕЖДУ СОЮЗОМ СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ФИНЛЯНДСКОЙ РЕСПУБЛИКОЙ О ВЗАИМНОМ ВОЗВРАЩЕНИИ АРХИВОВ И ДОКУМЕНТОВ ПУБЛИЧНЫХ УЧРЕЖДЕНИЙ И УСТАНОВЛЕНИЙ, ПОДПИСАННОЕ В ГЕЛЬСИНГФОРСЕ 18-го ИЮНЯ 1924 ГОДА.

Textes officiels finnois, russe et suédois communiqués par le ministre des Affaires étrangères de Finlande. L'enregistrement de cet arrangement a eu lieu le 6 avril 1926.

Finnish, Russian and Swedish official texts communicated by the Finnish Minister for Foreign Affairs. The registration of this Arrangement took place April 6, 1926.

REPUBLIKEN FINLANDS REGERING och SOCIALISTISKA RÅDSREPUBLICERNAS FÖRBUNDS REGERING hava, till förverkligande av bestämmelserna i artikel 29 av det mellan Republiken Finland och Ryska Socialistiska Federativa Rådsrepubliken i staden Dorpat den 14 oktober år 1920 undertecknade fredsfördraget², beslutit träffa överenskommelse angående ömsesidigt återställande av offentliga ämbetsverk och inrättningar tillhöriga arkiv och handlingar, och i sådant avseende befullmäktigat :

REPUBLIKEN FINLANDS REGERING :

A. AHONEN,
K. V. YLÖNEN ;

SOCIALISTISKA RÅDSREPUBLICERNAS FÖRBUNDS REGERING :

Alexej TCHERNIKH,
Horace SALKIND.

Nämnda befullmäktigade hava, efter att för varandra hava uppvisat sina i god och

ПРАВИТЕЛЬСТВО СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК и ПРАВИТЕЛЬСТВО ФИНЛЯНДСКОЙ РЕСПУБЛИКИ решили, в целях осуществления определений статьи 29 Мирного Договора между Российской Социалистической Федеративной Советской Республикой и Финляндской Республикой, подписанного в городе Юрьеве² 14-го октября 1920 года, заключить Соглашение о взаимном возвращении архивов и документов публичных учреждений и установлений, для чего назначили своими уполномоченными :

Правительство Союза Советских Социалистических Республик :

АЛЕКСЕЯ СЕРГЕЕВИЧА ЧЕРНЫХ и
ГОРАЦИЯ АБРАМОВИЧА ЗАЛКИНД ;

Правительство Финляндской Республики :

А. АХОНЕН и
К. В. ИЛЕНЕН.

Означенные уполномоченные, по взаимному представлению своих полномочий, признанных

¹ L'échange des ratifications a eu lieu à Helsingfors, le 15 juillet 1925.

² Vol. III, page 5, de ce recueil.

¹ The exchange of ratifications took place at Helsingfors, July 15, 1925.

² Vol. III, page 5, of this Series.

behörig form befunna fullmakter, överenskommit som följer :

Artikel I.

Nedannämnda inom Finlands område befintliga arkiv, delar av arkiv och handlingar överlämnas direkte åt Socialistiska Rådsrepublikernas Förbund.

1. Inom Finlands område tidigare förlagda ryska lant- och marintrupper och ryska militära inrättningars arkiv, som ock alla fästningar och befästa platser i Finland samt deras förvaltningar tillhörande arkiv för den tidsperiod, som utgick med ryska trupper och militära inrättningars evakuering ur landet och fästningarnas faktiska övergång i finska inrättningars förvaltning.

Anmärkning I. Av ryska militära handlingar överlämnas åt Finland, därest av dem endast ett exemplar finnes, ryska krigs- eller marinväsendet tillhörande fastigheters äganderättshandlingar; ritningarna till fästningar, som varit belägna inom Finlands område; dessa fästningars tekniska försvarsförmåga under denna tid omedelbart belysande handlingar samt militärtopografiska kartor över Finlands område, för såvitt dessa handlingar för Finland äro av aktuellt-praktisk betydelse.

Anmärkning II. Av Sveaborgs fästnings arkiv tillhöriga handlingar överlämnas åt Finland, förutom ovan i anmärkning I omnämda handlingar, jämväl följande handlingar, för såvitt de icke kunna utgöra grund eller bevis för några Socialistiska Rådsrepublikernas Förbund tillkommande finansiella eller ekonomiska rättigheter eller skyldigheter, nämligen :

- a) handlingar rörande uppförandet av Sveaborgs befästningsverk och byggnader ;
- b) handlingar, som utvisa på vilka rättsliga grunder Sveaborgs fästnings jord- och vattenområden höra till densamma ;
- c) handlingar rörande byggandet av Sveaborgs hamnar och skeppsdockor ;
- d) handlingar rörande kyrkan och privata byggnader på Sveaborg ;
- e) handlingar, vilka röra på grund av finska domstolars utslag i fångenskap på Sveaborg förvarade finska medborgare.

составленными в надлежащей форме и должном порядке, согласились о нижеследующем :

Статья 1.

Нижеупомянутые архивы, части архивов и документы, находящиеся на территории Финляндии, непосредственно передаются Союзу Советских Социалистических Республик.

1. Архивы русских войск и военных учреждений — сухопутных и морских — находившихся на территории Финляндии, а также архивы всех крепостей и укрепленных местностей Финляндии и их Управлений за период до эвакуации соответствующих русских войск и военных учреждений и фактического перехода крепостей в управление финляндских учреждений.

Примечание I. Из русских военных документов остаются Финляндии, если они имеются только в одном экземпляре, крепостные акты недвижимостей, принадлежавших русскому военному или морскому ведомству; чертежи крепостей на территории Финляндии; документы, непосредственно устанавливающие современное состояние технической обороноспособности этих крепостей; военно-топографические карты финляндской территории, — поскольку указанные документы представляют для Финляндии актуально-практическое значение.

Примечание II. Из документов архива Свеаборгской крепости остаются Финляндии помимо документов, упомянутых выше в примечании I, также следующие документы, поскольку они не могут являться основанием или доказательством каких-либо финансово-материальных прав или обязательств Союза Советских Социалистических Республик, а именно :

- a) документы по сооружению укреплений и построек Свеаборгской крепости ;
- б) документы, устанавливающие юридический титул принадлежности к Свеаборгской крепости земельных и водных участков ;
- в) документы по сооружению Свеаборгских портов и доков ;
- г) документы церкви и частных построек в Свеаборге ;
- д) документы, касающиеся содержавшихся в заключении в Свеаборге по приговору финляндских судов финляндских граждан.

2. Under världskriget till finskt område överförda och där befintliga ryska truppavdelningars och militära inrättningars arkiv.

3. Förra finländska gendarmstyrelsens, skyddsavdelningarnas och fästningsgendarmkommandonas arkiv samt den i Helsingfors tidigare förlagda järnvägs-gendarmstyrelsens arkiv.

4. Ryska riksbankens avdelning i Viborg och riksskattkammarens avdelning i Helsingfors, som ock övriga det forna ryska finansministeriet underlydande inrättningar tillhöriga arkiv.

5. Förra ryska befullmäktigade för anskaffning av bränsle i Finland tillhöriga arkiv.

6. De ryska läroverkens arkiv intill den 1 januari 1918.

Anmärkning I. Med dessa förstås följande arkiv : 1) Helsingfors goss-gymnasiums, 2) Kuokkala goss-gymnasiums, 3) Viborgs realläroverks, 4) Terijoki realläroverks, 5) Viborgs flick-gymnasiums, 6) Kellomäki flickgymnasiums, 7) Kuokkala flickgymnasiums, 8) Viborgs lärarseminariums, 9) Viborgs högre elementarskolas, samt 10) Helsingfors högre elementarskolas, samt 11) de ryska militärläroverkens arkiv.

Anmärkning II. Dessa läroverk tillhöriga fastigheters äganderättshandlingar överlämnas åt Finland.

7. Förra generalguvernörens i Finland i hans egenskap av kommandör för trupperna i finländska militärdistriktet tillkomna arkiv.

8. Direktionens för ryska folkskolorna arkiv.

9. Ryska likvidationskommissionernas av åren 1917—1918 arkiv.

2. Находящиеся на территории Финляндии архивы русских воинских частей и учреждений, эвакуированные во время Мировой войны на территорию Финляндии.

3. Архивы бывшего Финляндского Жандармского Управления, охранных отделений, крепостных жандармских команд, а также архив Жандармского Железнодорожного Управления, находившегося в городе Гельсингфорсе.

4. Архив Выборгского отделения Российского Государственного Банка и Гельсингфорского отделения Государственного Казначейства, а также других учреждений бывшего Министерства Финансов.

5. Архив бывшего в Финляндии Российского Уполномоченного по снабжению топливом.

6. Архивы русских учебных заведений до 1 января 1918 года.

Примечание I. Под таковыми разумеются архивы : 1) мужской гимназии в Гельсингфорсе, 2) мужской гимназии в Куоккала, 3) реального училища в Выборге, 4) реального училища в Териоки, 5) женской гимназии в Выборге, 6) женской гимназии в Келломяки, 7) женской гимназии в Куоккала, 8) учительской семинарии в Выборге, 9) высшего начального училища в Выборге и 10) высшего начального училища в Гельсингфорсе, а также 11) архивы русских военно-учебных заведений.

Примечание II. Крепостные акты недвижимостей, принадлежавших этим учебным заведениям, оставляются Финляндии.

7. Архив бывшего финляндского генерал-губернатора по должности командующего войсками Финляндского Военного Округа.

8. Архив дирекции русских народных училищ.

9. Архив русских ликвидационных комиссий 1917—18 г.г.

Artikel 2.

Nedannämnda inom Socialistiska Rådsrepublikernas Förbunds område befintliga arkiv, delar av arkiv och handlingar överlämnas direkte åt Republiken Finland.

I. Förra statssekretariatets för Finland arkiv.

Anmärkning I. Vilkendera fördragsslutande parten de akter i förra statssekretariatets för

Статья 2.

Нижеупомянутые архивы, части архивов и документы, находящиеся на территории Союза Советских Социалистических Республик, непосредственно передаются Финляндской Республике :

1. Архив бывшего Финляндского Статс-Секретариата.

Примечание I. Принадлежность архивных дел бывшего Финляндского Статс-Секретариата,

Finland arkiv skola tillkomma, vilka äro uppräknade i en särskild av delegationens för Socialistiska Rådsrepublikernas Förbund sakkunniga uppgjord och till det vid undertecknandet av denna överenskommelse förda protokollet bifogad förteckning, avgöres, med iakttagande av bestämmelsen i artikel 29 av fredsfördraget, av den i artikel 3 av denna överenskommelse omförmälda, av sakkunniga sammansatta blandade kommissionen.

Anmärkning II. En i statssekretariatets för Finland arkiv befintlig särskild samling av tryckta handlingar, innehållande hos monarken gjorda hemställningar, överlättes åt Socialistiska Rådsrepublikernas Förbund.

2. Förra finska passexpeditionens arkiv.

3. Finlands Banks förra kontors i Petrograd arkiv.

4. Förra finska tullexpeditionens i Petrograd arkiv.

5. Finlands tidigare i Ryssland tillsatta handelsombudsmäns arkiv.

6. Det i 2 momentet av artikel 29 i fredsfördraget omförmälda materialet till oavslutade, i Finland utförda triangulationsarbeten.

7. Sveaborgs fästnings arkiv för den tid, då Finland utgjorde en del av Sveriges rike.

Anmärkning.

Sådana i ovanuppräknade moment av denna artikel omförmälda handlingar och akter, vilka utreda äganderätten till någon inom Socialistiska Rådsrepublikernas Förbunds område belägen fastighet, äro icke underkastade överlåtelse åt Finland, med undantag av handlingar, vilka röra finska staten för närvarande tillhöriga förra statssekretariatets för Finland och Finlands Banks fastigheter.

Artikel 3.

I. Åt en särskild av sakkunniga sammansatt blandad kommission uppdrages att utreda frågan därom, vilkendera fördragsslutande parten som äger rätt till nedanuppräknade delar av arkiv eller handlingar.

1. De i anmärkning I till 1 momentet av artikel 2 i denna konvention omförmälda akterna i förra statssekretariatets för Finland arkiv.

перечисленных в составленном экспертами делегации Союза Советских Социалистических Республик и прилагаемом к протоколу подписания настоящего Соглашения особом списке, устанавливается, руководствуясь определением статьи 29 Мирного Договора, Смешанной Комиссией экспертов, предусмотренной статьей 3 настоящего Соглашения.

Примечание II. Особая коллекция печатных документов, находящаяся в архиве Статс-Секретариата и содержащая представления на имя монарха, оставляется Союзу Советских Социалистических Республик.

2. Архив бывшей Финляндской Паспортной Экспедиции.

3. Архив бывшей Петроградской Конторы Финляндского Банка.

4. Архив бывшей Финляндской Таможенной Экспедиции в Петрограде.

5. Архивы бывших Финляндских Торговых Стряпчих в России.

6. Упомянутые в п. 2 статьи 29 Мирного Договора материалы, касающиеся незаконченных триангуляционных работ в Финляндии.

7. Архив крепости Свеаборг за период состояния Финляндии в составе Шведского Государства.

Примечание.

Упомянутые в вышеперечисленных пунктах этой статьи документы и акты, устанавливающие право собственности на какое-либо недвижимое имущество, находящееся на территории Союза Советских Социалистических Республик, не подлежат передаче Финляндии, за исключением документов, касающихся принадлежащих ныне Финляндскому Государству недвижимостей бывшего Финляндского Статс-Секретариата и Финляндского Банка.

Статья 3.

I. В отношении нижеперечисленных архивов или частей таковых, выяснение вопроса о прав той или другой Договаривающейся Стороны на составляющие их части или документы возлагается на специально образуемую Смешанную Комиссию экспертов.

1. Предусмотренные в примечании I к п. I статьи 2 настоящего Соглашения архивные дела бывшего Финляндского Статс-Секретариата.

2. Förvaltningens för bandelen Petrograd—Viborg inom Socialistiska Rådsrepublikernas Förbunds område befintliga arkiv.

II. Åt den blandade kommissionen uppdrages jämväl att avskilja nedannämnda delar av arkiv eller handlingar för deras överlämnande åt vederbörande fördragsslutande part :

1. Avskiljandet av den icke-kyrkliga delen av Petsamoklostrets arkiv för dess överlämnande åt Socialistiska Rådsrepublikernas Förbund.

Anmärkning. Äganderättshandlingarna till de inom finskt område belägna klostrets fastigheter samt alla handlingar, vilka utreda med dessa fastigheter förenade förmåner, överlåtas åt Finland.

2. De i anmärkningarna I och II under 1 momentet av artikel 1 omnämnda handlingars avskiljande ur ryska lant- och marintrupper och ryska militära inrättningars arkiv, som ock fästningar och befästa platser i Finland och deras förvaltningar tillhörande arkiv, för dessa handlingars överlämnande åt Finland.

Artikel 4.

Vardera fördragsslutande parten är berättigad att med egna medel taga avskrifter av alla handlingar, hörande till de i artiklarna 1, 2 och 3 av denna konvention uppräknade arkiv.

Sådana avskrifter kunna tagas även efter det ifrågavarande arkiv, delar av arkiv eller enskilda handlingar blivit slutligt överlämnade åt den andra fördragsslutande parten. Avskrifters tagande må icke utgöra hinder för arkivens eller handlingarnas överlämnande i föreskriven tid.

Artikel 5.

Vardera fördragsslutande parten samtycker till att på den andra fördragsslutande partens anhållan och på dess bekostnad för densamma taga avskrifter av handlingar, vilka förvaras i uti denna överenskommelse icke nämnda arkiv och äro av historisk betydelse för den andra fördragsslutande parten.

Därom, av vilka handlingar avskrifter kunna tagas, ävensom om villkoren för utförande av ifrågavarande kopieringsarbete, överenskomma vardera fördragsslutande partens arkivnrättningar direkte med varandra.

2. Находящийся на территории Союза Советских Социалистических Республик архив Управления Железной дороги Петроград — Выборг.

II. На Смешанную Комиссию также возлагается выделение нижеследующих частей архивов или документов для передачи таковых соответствующей Договаривающейся Стороне :

1) Из архива Печенгского монастыря — выделение светской его части для передачи Союзу Советских Социалистических Республик.

Примечание : Крепостные акты монастырских недвижимостей и угодий всякого рода, находящихся на территории Финляндии.

2) Из архивов русских войск, военных учреждений — сухопутных и морских, — а также архивов крепостей, укрепленных местностей Финляндии и их Управлений — выделение документов, предусмотренных примечаниями I и II к п. 1 статьи 1 для передачи Финляндии.

Статья 4.

Обе Договаривающиеся Стороны в праве снимать своими средствами копии со всех документов, входящих в состав архивов, перенесенных в статьях 1, 2 и 3 настоящего Соглашения.

Такие копии могут сниматься и после окончательной передачи другой Договаривающейся Стороне соответствующих архивов, частей архивов или отдельных документов. Снятие копий не должно быть препятствием передаче архивов или документов в назначенный срок.

Статья 5.

Обе Договаривающиеся Стороны согласны по заявлению и за счет другой Договаривающейся Стороны снимать для нее копии с документов, хранящихся в архивах, не предусмотренных настоящим Соглашением и представляющих исторический интерес для другого Договаривающегося Государства.

О том, с каких документов могут быть сняты копии, а также об условиях производства означенной работы — архивные ведомства обеих Договаривающихся Сторон соглашаются непосредственно между собой.

Artikel 6.

Socialistiska Rådsrepublikernas Förbund överlämnar åt Finland vid första tillfälle avskrifter av de nyaste till Socialistiska Rådsrepublikernas Förbunds regerings förfogande stående topografiska och sjömätningsskartor, i den mån sådana finnas och ännu icke överlåtits åt Finland.

Artikel 7.

Med handling förstås i denna överenskomelse icke tryckt litteratur, för såvitt tryckalstren icke direkte såsom bilagor höra till någon handling, akt eller aktsamling.

Dock överlåter Socialistiska Rådsrepublikernas Förbund åt Finland de i förra statssekreteriatets för Finland hus i Leningrad befintliga böcker och tryckalster, som tillhört statssekreteriatet för Finland eller finska passexpeditionen eller kanslersämbetet för Helsingfors universitet.

Finland överlåter för sin del åt Socialistiska Rådsrepublikernas Förbund i Helsingfors befintliga forna ryska militärbibliotek.

För så vitt dessa icke äro i sin helhet bevarade, överlämnas deras återstående delar.

Artikel 8.

Finnas i den stat, som skall erhålla arkiv eller handlingar, duplikat av sådana handlingar, som borde till denna stat överlätas, återställas icke de handlingar, som finnas i den stat, som överlåter arkiven.

Finnas två eller flere parallelexemplar av på olika språk uppgjorda arkivkataloger, överlämnas de finsk- och svenskspråkiga exemplaren åt Finland, de ryskspråkiga exemplaren åt Socialistiska Rådsrepublikernas Förbund.

Artikel 9.

De i artiklarna 1 och 2 omförmälda arkiv, delar av arkiv och handlingar överlätas inom

Статья 6.

Союз Советских Социалистических Республик передает Финляндии при первой возможности копии находящихся в распоряжении Правительства Союза Советских Социалистических Республик и касающихся финляндской территории новейших топографических и морских промерных карт, поскольку таковые имеются или еще не были переданы Финляндии.

Статья 7.

Под документами в настоящем Соглашении не подразумевается литература, поскольку печатные произведения не относятся непосредственно в виде приложения к какому-либо документу, акту или коллекции документов.

Однако, Союз Советских Социалистических Республик передает Финляндии хранящиеся в доме бывшего Финляндского Статс-Секретариата в Ленинграде книги и печатные произведения, принадлежавшие Финляндскому Статс-Секретариату или Финляндской Паспортной Экспедиции или Управлению Канцлера Гельсингфорского Университета.

Финляндия, со своей стороны, передает Союзу Советских Социалистических Республик находящиеся в Гельсингфорсе бывшие русские военные библиотеки.

Поскольку таковые в целости не сохранились, выдаются их оставшиеся части.

Статья 8.

В случае, если в государстве, получающем архивы или документы, имеются дубликаты документов, подлежащих возвращению этому государству, то документы, находящиеся в передающем архивы государстве, не возвращаются.

В случае наличности архивных описей, составленных в двух или более параллельных экземплярах на разных языках, экземпляры, составленные на русском языке, оставляются Союзу Советских Социалистических Республик, экземпляры на финском и шведском — оставляются Финляндии.

Статья 9.

Упомянутые в статьях 1 и 2 архивы, части архивов и документы передаются в течение

fyra och en halv månad från den dag, då den andra fördragsslutande parten framställt sitt yrkande på överlåtelse.

De i artikel 3 omförmälda delar av arkiv och handlingar överlämnas inom tre månader, räknat från den dag, då den blandade kommissionen ansett dem tillkomma den mottagande fördragsslutande parten.

I artikel 7 omförmälda böcker och tryckalster överlämnas inom tre månader, räknat från den dag, då den andra fördragsslutande parten framställt sitt yrkande på överlåtelse.

Artikel 10.

I artiklarna 1, 2 och 3 uppräknade arkiv, delar av arkiv och handlingar äro underkastade överlåtelse endast för såvitt de faktisk funnits i den överlåtande staten, då denna överenskomelse avslöts.

Artikel 11.

Uti den i artikel 3 av denna överenskommelse nämnda, av sakkunniga sammansatta blandade kommissionen tillsätter vardera fördragsslutande parten två medlemmar. Dess verksamhet skall vidtaga senast inom en månad från denna konventions trädande i kraft. Vid prövning av frågan därom, vilka av de i artiklarna 1, 2 och 3 omförmälda arkiv, delar av arkiv och handlingar som äro underkastade överlåtelse, äga de sakkunniga iakttaga bestämmelserna i fredsfördraget och i denna överenskommelse.

Dock skall vid överlåtelse av handlingar odelbarhetens princip iakttagas i sådant avseende, att enskilda akter och häftade handlingar i allmänhet icke delas mellan de fördragsslutande parterna genom avskiljande av några handlingar ur dem.

Besluten inom kommissionen fattas, då de röstades antal från vardera sidan är lika, medelst röstflertal. Vid lika röstetal överlämnas tvistefrågan till regeringarnas prövning i diplomatisk ordning.

Artikel 12.

Arkiv och handlingar överlämnas åt den mottagande statens befullmäktigade.

Överlåtelsen av arkiv och handlingar sker på den plats, där de finnas, medelst under-

fyra och en halv månad från den dag, då den andra fördragsslutande parten framställt sitt yrkande på överlåtelse.

Упомянутые в статье 3 части архивов и документы подлежат передаче через три месяца после того, как они признаны будут Смешанной Комиссией принадлежащими принимающей их Договаривающейся Стороне.

Упомянутые в статье 7 книги и печатные произведения подлежат передаче в течение трех месяцев со дня предъявления требования другой Договаривающейся Стороной.

Статья 10.

Перечисленные в статьях 1, 2 и 3 архивы, части архивов и документы подлежат передаче, поскольку они фактически находились в передающей стране к моменту заключения настоящего Соглашения.

Статья 11.

Упомянутая в статье 3 настоящего Соглашения Смешанная Комиссия экспертов состоит из двух членов с каждой стороны. Деятельность ее должна начаться не позже чем через месяц после вступления в силу настоящего Соглашения. При обсуждении вопроса о том, какие из упомянутых в статьях 1, 2 и 3 архивов, частей архивов и документов подлежат передаче, эксперты должны руководствоваться определениями Мирного Договора и настоящего Соглашения.

Однако, при передаче документов соблюдается принцип неделимости в том отношении, что отдельные акты и переплетенные документы не должны вообще делиться между Договаривающимися Сторонами путем выделения из них некоторых документов.

Решение в комиссии выносится при равенстве голосующих с той и другой стороны по большинству голосов. Если голоса разделяются поровну, — спорный вопрос переходит на рассмотрение Правительств в дипломатическом порядке.

Статья 12.

Архивы и документы передаются уполномоченному принимающего государства.

Передачи архивов и документов происходит в месте их нахождения путем подписания со-

tecknande av en i två exemplar upprättad överlåtelsehandling.

Överlåtna arkiv och handlingar är den mottagande statens befullmäktigade berättigad att omedelbart efter överlåtelsen överföra till sitt eget lands område.

Till den andra fördragsslutande staten överlåtna arkiv och handlingar förvaras den överlåtande staten i densamma tillhöriga byggnader utan avgift i 6 månaders tid, räknat från dagen för överlåtelsen. Därefter skall för förvaringen erläggas gottgörelse enligt överenskommelse. Arkiven skola dock bortföras från dessa förvaringsplatser senast inom två år efter överlåtelsen.

Artikel 13.

För arkivens överlåtelse och mottagning förordnade befullmäktigade och sakkunniga äro berättigade att vinna tillträde till de inom den andra fördragsslutande statens område befintliga arkiv och förvaringsplatser för handlingar, där i artiklarna 1, 2 och 3 nämnda handlingar förvaras, för att under de av den överlåtande staten förordnade medlemmarnas av den blandade kommissionen ledning och medverkan taga reda på förekomsten av handlingar av anført slag därstädes, deras beskaffenhet och betydelse samt i allmänhet på deras överlåtelse inverkan omständigheter.

Artikel 14.

Inpackning av de till den andra fördragsslutande staten överlåtna arkiv och handlingar utföres genom den mottagande statens befullmäktigades eller av dem för detta ändamål förordnade personers åtgärd.

Lådor och paket, som innehålla överlåtna handlingar eller avskrifter av handlingar, är den mottagande statens befullmäktigade berättigad att försegla med sitt ämbetssigill med villkor, att den överlåtande statens befullmäktigade tillika förser dem med sitt eget ämbetssigill.

Artikel 15.

Den stat, som överlåter handlingar, bestrider kostnaderna för handlingarnas forsling till rikets gränsstation och medverkar vid deras forsling till gränsen. För handlingarnas inpackning

stavlennого в двух экземплярах передаточного акта.

Уполномоченный принимающего государства имеет право немедленно по передаче перевести переданные архивы и документы на территорию своей страны.

Переданные другому Договаривающемуся Государству архивы и документы хранятся передающим государством в принадлежащих ему помещениях безвозмездно в течение 6 месяцев со дня передачи. После сего срока за хранение взимается вознаграждение по особому соглашению. Однако, архивы должны быть вывезены из занимаемых помещений не позднее чем через 2 года после их передачи.

Статья 13.

Назначенные для передачи и приема архивов уполномоченные и эксперты имеют право посещать находящиеся на территории другого Договаривающегося Государства архивы и места хранения документов, в которых имеются упоминаемые в статьях 1, 2 и 3 документы, для выяснения под руководством Членов Смешанной Комиссии, назначенных передающим государством, наличия данного рода документов, их качества, значения и вообще обстоятельств, влияющих на их передачу.

Статья 14.

Упаковка переданных другому Договаривающемуся Государству архивов и документов производится распоряжением уполномоченных принимающего государства или назначенных ими для сего лиц.

Уполномоченные принимающего государства имеют право запечатывать своими служебными печатями ящики и пакеты, содержащие переданные документы и копии документов, при условии одновременного наложения на них служебной печати уполномоченными передающего государства.

Статья 15.

Передающее документы государство несет расходы по провозу документов до пограничной станции государства и оказывает содействие при перевозке их до границы. Необходимые для

erforderliga lådor och övriga inpackningstillbehör ävensom till inpackningen erforderlig arbetskraft anskaffas på den mottagande statens bekostnad. Den mottagande statens befullmäktigade äro berättigade att själva eller genom av dem förordnade personer övervaka lådornas med handlingarna försling till närmaste järnvägsstation och deras inlastning i vagnarna.

Vid försling av lådor med handlingar på järnväg användas täckta vagnar, vilka den mottagande statens befullmäktigade är berättigad att jämte den överlåtande statens befullmäktigade försegla med sitt sigill därest vagnarna äro speciellt överlätna till försling av ovannämnda lådor.

Artikel 16.

På gränsstationen granskas sigillen å vagnarna. Äro sigillen sönderbrutna, granskas sigillen å lådorna och, därest även dessa sigill äro sönderbrutna, kan lådornas innehåll granskas, i vilket fall protokoll skall upprättas.

De båda fördragsslutande parterna överenskomma, att med den överlåtande statens sigill förseglade handlingar icke granskas vid gränsen, utan få oförhindrat föras över till den mottagande staten.

Artikel 17.

Denna överenskommelse skall ratificeras och träder i kraft omedelbart efter det ratifikationsurkunderna utväxlats, vilket bör äga rum i Helsingfors snarast möjligt.

Artikel 18.

Denna överenskommelse är upprättad i två likalydande exemplar på finska, svenska och ryska språken, och äga samtliga texter samma giltighet.

Till bekräftelse härav hava vardera fördragsslutande partens befullmäktigade ombud egenhändigt undertecknat denna överenskommelse och försett densamma med sina sigill.

Upprättat i Helsingfors, den 18 juni år ettusenniohundraatjugufyra.

(L. S.) AHONEN.

(L. S.) KAARLO YLÖNEN.

упаковки документов ящики и прочие упаковочные материалы приобретаются и рабочая сила нанимается за счет принимающего государства. Уполномоченные принимающего государства имеют право лично или через назначенных ими лиц следить за доставкой ящиков с документами до ближайшей железнодорожной станции и за нагрузкой их в вагоны.

Для перевозки ящиков с документами по железной дороге употребляются крытые вагоны, которые уполномоченному принимающего государства предоставляется совместно с уполномоченным передающего государства запечатывать, поскольку вагоны специально предоставлены для перевозки вышеуказанных ящиков.

Статья 16.

На пограничной станции целость печатей вагонов подвергается осмотру. Если печати повреждены, то подвергается осмотру целость печатей ящиков, а если и эти последние повреждены, то может быть осмотрено содержимое ящиков, в каком случае составляется протокол.

Обе Договаривающиеся Стороны условились, что документы, запечатанные печатью передающего государства, не подвергаются на границе досмотру и беспрепятственно допускаются в принимающее государство.

Статья 17.

Настоящее Соглашение подлежит ратификации и вступает в силу немедленно после обмена ратификационными грамотами, каковой должен состояться в г. Гельсингфорсе в возможно кратчайший срок.

Статья 18.

Настоящее Соглашение составлено в двух одинаковых экземплярах на русском, финском и шведском языках, причем все тексты одинаково аутентичны.

В удостоверение сего Уполномоченные обоих Договаривающихся Сторон собственноручно подписали настоящее Соглашение и приложили свои печати.

Учинено в Гельсингфорсе 18 июня месяца тысяча девятьсот двадцать четвертого года.

(L. S.) А. ЧЕРНЫХ.

(L. S.) Г. ЗАЛКИНД.

PROTOKOLL.

Vid undertecknande av överenskommelsen angående återställande av offentliga ämbetsverk och inrättningar tillhöriga arkiv och handlingar hava Republiken Finlands Regerings och Socialistiska Rådsrepublikernas Förbunds Regerings befullmäktigade ombud å sina regeringars vägnar gjort följande meddelanden, vilka äga samma giltighet som bestämmelserna i nämnda överenskommelse.

I. SOCIALISTISKA RÅDSREPUBLIKERNAS FÖRBUNDS REGERINGS BEFULLMÄKTIGADE OMBUD meddela, och Republiken Finlands Regerings befullmäktigade ombud taga till kännedom, att

1. I artikel 2 av överenskommelsen uppräknade följande arkiv, nämligen: a) Finlands Banks förra kontors i Petrograd, b) förra finska tullexpeditionen i Petrograd och c) Finlands tidigare i Ryssland tillsatta handelsombudsmäns arkiv.

hittills icke anträffats och att de upptagits bland de arkiv, som skola överlämnas till Finland, endast för den händelse, att man med de medel, som Socialistiska Rådsrepublikernas Förbunds Regering förfogar över, möjligen lyckas anträffa dem inom den uti artikel 9 av överenskommelsen föreskrivna tiden.

2. Socialistiska Rådsrepublikernas Förbunds Regering gör icke anspråk på överlåtelse av följande arkiv och handlingar:

a) såväl de värvade och indelta som med stöd av den allmänna värnpliktslagen i Finland bildade finska truppväningarnas arkiv och handlingar;

b) generalguvernörens över Finland stab för finska militären tillhöriga arkiv;

c) förra finska kadettkårens arkiv.

3. I fall förvaringsplatsen för föredragandens för finska militärens angelägenheter hos krigsministern i förra kejsardömet Ryssland arkiv kan uppdagas, är Socialistiska Rådsrepublikernas Förbunds Regering beredd att i diplomatisk ordning med Republiken Finlands Regering pröva frågan därom, huruvida detta arkiv är av den natur, att bestämmelserna i artikel 29 av fredsfördraget i Dorpat skola tillämpas på detsamma.

II. REPUBLIKEN FINLANDS REGERINGS BEFULLMÄKTIGADE OMBUD meddela, och

ПРОТОКОЛ.

При подписании Соглашения о взаимном возвращении архивов и документов публичных учреждений и установлений, Уполномоченные Правительства Союза Советских Социалистических Республик и Правительства Финляндской Республики сделали нижеследующие от имени своих Правительств заявления, каковые имеют одинаковую с определениями упомянутого Соглашения силу.

1. Уполномоченные Правительства Советских Социалистических Республик заявляют, а Уполномоченные Правительства Финляндской Республики принимают к сведению, что

1. Перечисленные в статье 2 Соглашения архивы: a) бывшей Петроградской Канторы Финляндского Банка, б) бывшей Финляндской Таможенной Экспедиции в Петрограде и в) существовавших в России Финляндских Торговых Стрелков,

до настоящего времени не обнаружены и они включены в число подлежащих передаче Финляндии лишь в тех видах, что, быть может, средствами Правительства Союза Советских Социалистических Республик их удастся обнаружить в течение срока, предусмотренного статьей 9 Соглашения.

2. Правительство Союза Советских Социалистических Республик отказывается от получения нижеследующих архивов и документов:

a) архивов и документов финских воинских частей, как вербованных и поселенных, так и сформированных на основании закона о всеобщей воинской повинности в Финляндии;

б) архива Штаба Финляндского Генерал-Губернатора для финских войск;

в) архива бывшего Финляндского Кадетского Корпуса.

3. В случае установления местонахождения архива докладчика по делам финских войск при Военном Министре бывшей Российской Империи, Правительство Союза Советских Социалистических Республик готово обсудить дипломатическим путем совместно с Финляндским Правительством вопрос о том, является ли этот архив таким, к которому может быть применена статья 29 Юрьевского Мирного Договора.

II. Уполномоченные Правительства Финляндской Республики заявляют, а Уполномо-

Socialistiska Rådsrepublikernas Förbunds Regerings befullmäktigade ombud taga till kännedom, att.

1. I artikel 1 av överenskommelsen nämnda följande arkiv, nämligen: a) Kellomäki flickgymnasiums och b) ryska likvidationskommissionernas av åren 1917—1918 arkiv.

hittills icke anträffats och att de upptagits bland de arkiv, som skola överlämnas åt Socialistiska Rådsrepublikernas Förbund, endast för den händelse, att man med de medel, som Republiken Finlands regering förfogar över, möjligen lyckas anträffa dem inom den i artikel 9 av överenskommelsen föreskrivna tiden.

2. Med beaktande av Helsingfors universitets ryska biblioteks betydelse för den ryska kulturen, är Republiken Finlands Regering, för den händelse att den har för avsikt att överlåta nämnda bibliotek utom Finlands gränser, beredd att bevilja Socialistiska Rådsrepublikernas Förbunds Regering förmånsrätt till förvärvande av detta bibliotek.

Upprättat i två exemplar på finska, svenska och ryska språken, vilka alla äga samma giltighet.

HELSINGFORS, den 18 juni 1924.

A. AHONEN.
KAARLO YLÖNEN.

ченные Правительства Союза Советских Социалистических Республик принимают к сведению, что

1. Означенные в статье 1 Соглашения архивы: а) женской гимназии в Келломяки и б) Русских Ликвидационных Комиссий 1917—18 г.г.

до настоящего времени не обнаружены и они включены в число подлежащих передаче Союзу Советских Социалистических Республик лишь в тех видах, что, быть может, средствами Правительства Финляндской Республики их удастся обнаружить в течение срока, предусмотренного статьей 9 Соглашения.

2. Принимая во внимание значение русской библиотеки Гельсингфорского Университета для русской культуры, Правительство Финляндской Республики в том случае, если оно будет иметь в виду отчуждение означенной библиотеки вне пределов Финляндии, готово предоставить Правительству Союза Советских Социалистических Республик преимущество в приобретении этой библиотеки.

Составлен в двух аутентичных экземплярах на русском, финском и шведском языках.

Гельсингфорс, 18 июня 1924 года.

A. ЧЕРНЫХ.
Г. ЗАЛКИНД.

TEXTE FINNOIS. — FINNISH TEXT.

N^o 1134. — SOPIMUS TASAVALLAN JA SOSIALISTISTEN NEUVOSTO-TASAVALTAIN LIITON VÄLILLÄ JULKISTEN VIRASTOJEN JA LAITOSTEN ARKISTOJEN JA ASIAKIRJAIN PALAUTTAMISESTA. TEHTY HELSINGISSÄ, KESÄKUUN 18 p:nä 1924.

SUOMEN TASAVALLAN HALLITUS JA SOSIALISTISTEN NEUVOSTOTASAVALTAIN LIITON HALLITUS ovat päättäneet, toteuttaakseen Suomen Tasavallan ja Venäjän Sosialistisen Federatiivisen Neuvostotasavallan välillä Tarton kaupungissa lokakuun 14 päivänä 1920 allekirjoitetun rauhansopimuksen 29 artiklan määräykset, tehdä sopimuksen julkisten virastojen ja laitosten arkistojen ja asiakirjain molemminpuolisesta palauttamisesta, ja sitä varten valtuuttaneet :

SUOMEN TASAVALLAN HALLITUS :

A. AHONEN,
K. V. YLÖNEN ;

SOSIALISTISTEN NEUVOSTOTASAVALTAIN LIITON HALLITUS :

ALEKSEI TCHERNIKHIN,
HORACE SALKINDIN.

Mainitut valtuutetut, esitettyään toisilleen oikeiksi ja asianmukaisiksi havaitut valtakirjansa, ovat sopineet seuraavasti :

I artikla.

Allamainitut, Suomen alueella olevat arkistot, arkistojen osat ja asiakirjat luovutetaan välittömästi Sosialististen Neuvostotasavaltain Liitolle.

1. Suomessa sijoitettuina olleiden venäläisten maa- ja merisotajoukkojen ja Venäjän sotilaallisten laitosten arkistot sekä kaikkien Suomen linnoitusten ja linnoitettujen paikkojen ja niiden hallintojen arkistot ajanjaksolta, joka päättyi venäläisten sotajoukkojen ja Venäjän sotilaallisten laitosten siirtämiseen Suomesta sekä linnoitusten tosiasialiseen joutumiseen suomalaisten laitosten hallintaan.

I muistutus. Venäläisistä sotilaallisista asiakirjoista, jos niitä on olemassa vain yksi kappale, jätetään Suomelle venäläiselle maa- tai merisotalaitokselle kuuluneiden kiinteimistöjen omistusoikeus-asiakirjat ; Suomen alueella olleiden linnoitusten piirustukset ; näiden linnoitusten teknillistä puolustuskykyä tänä aikana suoranaisesti valaisevat asiakirjat sekä Suomen alueen sotilaallis-topografiset kartat, mikäli mainituilla asiakirjoilla on Suomelle nykyään käytännöllistä merkitystä.

II muistutus. Suomenlinnan linnoituksen arkiston asiakirjoista jätetään Suomelle, paitsi edellä I muistutuksessa mainittuja asiakirjoja, lisäksi seuraavat asiakirjat, mikäli ne eivät saata olla Sosialististen Neuvostotasavaltain Liiton joidenkin rahallisten tai taloudellisten oikeuksien tahi velvollisuuksien perusteina tai todisteina, nimittäin :

- a) Suomenlinnan linnoituksen varustusten ja rakennusten rakentamista koskevat asiakirjat ;
- b) asiakirjat, jotka osoittavat, millä oikeudellisilla perusteilla Suomenlinnan linnoituksen maa- ja vesia lueet siihen kuuluvat ;

- c) Suomenlinnan satamain ja laivatelakkain rakentamista koskevat asiakirjat ;
 - d) Suomenlinnan kirkon ja yksityisten rakennusten asiakirjat ;
 - e) asiakirjat, jotka koskevat suomalaisten tuomioistuinten tuomion nojalla Suomenlinnassa vankeudessa olleita Suomen kansalaisia.
2. Maailmansodan aikana Suomen alueelle siirretyt ja siellä olevat venäläisten joukko-osastojen ja laitosten arkistot.
 3. Entisen suomenmaalaisen santarmihallituksen, suojelusosastojen ja linnoitusten santarmikomennuskuntain arkistot sekä Helsingissä sijainneen rautatiesantarmihallituksen arkisto.
 4. Venäjän valtakunnanpankin Viipurin osaston ja valtakunnanrahaston Helsingin osaston sekä muidenkin entisen raha-asiaiministeriön alaisten laitosten arkistot.
 5. Suomessa olleen Venäjän entisen polttoainevaltuutetun arkisto.
 6. Venäläisten oppilaitosten arkistot 1 päivään tammikuuta 1918 saakka.
- I muistutus.* Oppilaitosten arkistoilla tarkoitetaan seuraavia arkistoja : 1) Helsingin poikalukion, 2) Kuokkalan poikalukion, 3) Viipurin realiopiston, 4) Terijoen realiopiston, 5) Viipurin naislukion, 6) Kellomäen naislukion, 7) Kuokkalan naislukion, 8) Viipurin opettajaseminaarin, 9) Viipurin yläalkeiskoulun, 10) Helsingin yläalkeiskoulun, sekä 11) venäläisten sotilasoppilaitosten arkistoja.
- II muistutus.* Näille oppilaitoksille kuuluneiden kiinteistöjen omistusoikeus-asiakirjat jätetään Suomelle.
7. Entisen Suomen kenraalikuvernöörin hänen virassaan Suomen sotilaspiirin sotajoukkojen komentajana syntynyt arkisto.
 8. Venäläisten kansakoulujen johtokunnan arkisto.
 9. Vuosina 1917-1918 toimineiden venäläisten likvidatsioonikomissionien arkisto.

2 artikla.

Allamainitut, Sosialististen Neuvostotasavaltain Liiton alueella sijaitsevat arkistot, arkistojen osat ja asiakirjat luovutetaan välittömästi Suomen Tasavallalle.

1. Suomen entisen valtiosihteerinviraston arkisto.

I muistutus. Tämän sopimuksen 3 artiklassa mainittu asiantuntijoista muodostettava sekkomissioni ratkaisee rauhansopimuksen 29 artiklan määräystä noudattamalla, kummalle sopimuspuolelle tulevat kuulumaan ne entisen Suomen valtiosihteerinviraston arkiston asiakirjavihkot, jotka on lueteltu erikoisessa, Sosialististen Neuvostotasavaltain Liiton valtuuskunnan asiantuntijain laatimassa ja tämän sopimuksen allekirjoittamispöytäkirjaan liitettyssä luettelossa.

II muistutus. Suomen valtiosihteerinviraston arkistossa sijaitseva erikoinen painettujen asiakirjain kokoelma, joka sisältää hallitsijalle tehtyjä esityksiä, jätetään Sosialististen Neuvostotasavaltain Liitolle.

2. Suomen entisen passitoimiston arkisto.
3. Suomen Pankin entisen Pietarin konttorin arkisto.
4. Suomen entisen Pietarissa sijainneen tullitoimiston arkisto.
5. Suomen entisten Venäjälle asetettujen kauppa-asiamiesten arkistot.
6. Rauhansopimuksen 29 artiklan 2 momentissa mainittu keskeneräisiä Suomessa suoritettuja kolmiomittaustöitä koskeva aineisto.
7. Suomenlinnan linnoituksen arkisto siltä ajanjaksolta, jolloin Suomi oli osana Ruotsin valtakuntaa.

Muistutus.

Sellaiset tämän artiklan ylempänä luetelluissa kohdissa mainitut asiakirjat ja asiakirjavihkot, jotka selvittävät omistusoikeutta johonkin Sosialististen Neuvostotasavaltain Liiton alueella

sijaitsevaan kiinteimistöön, eivät ole luovutuksenalaisia Suomelle, lukuunottamatta asiakirjoja, jotka koskevat Suomen valtion nykyään omistamia entisen Suomen valtiosihteerinviraston ja Suomen Pankin kiinteimistöjä.

3 artikla.

I. Erityisen, asiantuntijoista muodostettavan sekakomissionin tehtäväksi annetaan selvittää kysymys, kummallako sopimuspuolella on oikeus alempana lueteltujen arkistojen osiin tai asiakirjoihin :

1. Tämän sopimuksen 2 artiklan 1 momentin I muistutuksessa mainitut Suomen entisen valtiosihteerinviraston arkiston asiakirjavihkot ;

2. Sosialististen Neuvostotasavaltain Liiton alueella sijaitseva Pietari—Viipurin rautatien rataosan hallinnon arkisto.

II. Sekakomissionin tehtäväksi annetaan myöskin alempanamainittujen arkistonosien tai asiakirjain eroittaminen niiden luovuttamiseksi asianomaiselle sopimuspuolelle :

1. Petsamon luostarin arkiston ei-kirkollisen osan eroittaminen sen luovuttamiseksi Sosialististen Neuvostotasavaltain Liitolle.

Muistutus. Suomen alueella sijaitsevien luostarin kiinteimistöjen omistusoikeusasiakirjat sekä kaikkia näihin kiinteimistöihin kuuluvia etuja selvittävät asiakirjat jätetään Suomelle.

2. 1 artiklan 1 momentin I ja II muistutuksessa mainittujen asiakirjain eroittaminen venäläisten maa- ja merisotajoukkojen ja Venäjän sotilaallisten laitosten arkistoista sekä Suomessa olleiden linnoitusten, linnoitettujen paikkojen ja niiden hallintojen arkistoista, näiden asiakirjain jättämiseksi Suomelle.

4 artikla.

Molemmat sopimuspuolet ovat oikeutettuja omin keinoinsa ottamaan jäljennöksiä kaikista tämän sopimuksen 1, 2 ja 3 artikloissa lueteltuihin arkistoihin kuuluvista asiakirjoista.

Tällaisia jäljennöksiä on oikeus ottaa myöskin sen jälkeen, kun kysymyksenalaiset arkistot, arkistojen osat tai yksityiset asiakirjat on lopullisesti luovutettu toiselle sopimuspuolelle. Jäljennösten ottaminen ei saa olla esteenä arkistojen tai asiakirjain luovutukselle määräaikana.

5 artikla.

Molemmat sopimuspuolet suostuvat toisen sopimuspuolen pyynnöstä ja sen kustannuksella ottamaan sille jäljennöksiä asiakirjoista, joita säilytetään tässä sopimuksessa mainitsemissa arkistoissa ja joilla on historiallista merkitystä toiselle sopimuspuolelle.

Molempien sopimuspuolten arkistolaitokset sopivat välittömästi keskenään siitä, mistä asiakirjoista voidaan jäljennöksiä ottaa, samoin kuin kysymyksenalaisen jäljentämistyön suorituksen ehdoista.

6 artikla.

Sosialististen Neuvostotasavaltain Liitto luovuttaa Suomelle ensi tilassa jäljennökset Sosialististen Neuvostotasavaltain Liiton hallituksen käytettävissä olevista Suomen aluetta koskevista uusimmista topografisista ynnä merenmittauskartoista, mikäli niitä on olemassa eikä ole vielä Suomelle luovutettu.

7 artikla.

Asiakirjoilla tässä sopimuksessa ei tarkoiteta painettua kirjallisuutta, sikäli kuin painotuotteet eivät välittömästi kuulu liitteinä johonkin asiakirjaan, asiakirjavihkoon tai asiakirjakokoelmaan.

Kuitenkin luovuttaa Sosialististen Neuvostotasavaltain Liitto Suomelle Suomen entisen valtiosihteerinviraston talossa Pietarissa säilyssä olevat kirjat ja painotuotteet, jotka ovat kuuluneet Suomen valtiosihteerinvirastolle tai Suomen passitoimistolle tai Helsingin yliopiston kanserinvirastolle.

Suomi puolestaan luovuttaa Sosialististen Neuvostotasavaltain Liitolle Helsingissä olevat entiset venäläiset sotilaskirjastot.

Mikäli nämä kirjastot eivät ole kokonaisuudessaan säilyneet, luovutetaan niiden jällelläolevat osat.

8 artikla.

Jos arkistoja tai asiakirjoja vastaanottavassa valtiossa on olemassa kaksoiskappaleita sellaisista asiakirjoista, jotka olisi tälle valtiolle luovutettava, ei arkistoja luovuttavassa valtiossa olevia asiakirjoja palauteta.

Jos on olemassa kahtena tai useampana rinnakkaiskappaleena eri kielillä laadittuja arkistoluetteja, jätetään suomenja ruotsinkieliset kappaleet Suomelle ja venäjänkieliset kappaleet Sosialististen Neuvostotasavaltain Liitolle.

9 artikla.

1 ja 2 artiklassa mainitut arkistot, arkistojen osat ja asiakirjat luovutetaan neljän ja puolen kuukauden kuluessa siitä päivästä lukien, jolloin toinen sopimuspuoli on esittänyt luovutusvaatimuksen.

3 artiklassa mainitut arkistojen osat ja asiakirjat luovutetaan kolmen kuukauden kuluessa siitä lukien, kun sekakomissioni on katsonut ne vastaanottavalle sopimuspuolelle kuuluviksi.

7 artiklassa mainitut kirjat ja painotuotteet luovutetaan kolmen kuukauden kuluessa siitä päivästä lukien, kun toinen sopimuspuoli on esittänyt luovutusvaatimuksen.

10 artikla.

1, 2 ja 3 artiklassa luetellut arkistot, arkistojen osat ja asiakirjat ovat luovutuksen alaisia vain sikäli, kuin niitä tosiasiallisesti on ollut olemassa luovuttavassa valtiossa silloin, kun tämä sopimus tehtiin.

11 artikla.

Tämän sopimuksen 3 artiklassa mainittuun asiantuntijoista muodostettavaan sekakomissioniin määrää kumpikin sopimuspuoli kaksi jäsentä. Komissionin toiminnan tulee alkaa viimeistään kuukauden kuluttua tämän sopimuksen voimaantulemisesta. Harkitessaan kysymystä, mitkä 1, 2 ja 3 artiklassa mainituista arkistoista, arkistojen osista ja asiakirjoista ovat luovutuksen alaisia, asiantuntijain tulee noudattaa rauhansopimuksen ja tämän sopimuksen määräyksiä.

Kuitenkin noudatetaan asiakirjoja luovutettaessa jakamattomuuden periaatetta siinä suhteessa, että yksityisiä asiakirjavihkoja ja nidottuja asiakirjoja ei yleensä ole jaettava sopimuspuolten kesken eroittamalla niistä joitakin asiakirjoja.

Päätöksen komissionissa tehdään, äänestäjain lukumäärän ollessa kummaltakin puolelta yhtä suuren, äänen enemmistöllä. Äänen jakautuessa tasan siirretään riitakysymys hallitusten harkittavaksi diplomaattisessa järjestyksessä.

12 artikla.

Arkistot ja asiakirjat luovutetaan vastaanottavan valtion valtuutetulle.

Arkistojen ja asiakirjojen luovutus tapahtuu niiden sijaitsemispaikalla kahdessa kappaleessa laaditun luovutuskirjan allekirjoittamisella.

Luovutetut arkistot ja asiakirjat on vastaanottavan valtion valtuutettu oikeutettu heti luovutuksen tapahduttua siirtämään oman maansa aluelle.

Toiselle sopimusvaltiolle luovutetut arkistot ja asiakirjat säilyttää luovuttajavaltio sille kuuluissa rakennuksissa maksutta 6 kuukauden ajan luovutuspäivästä lukien. Sen jälkeen on suoritettava säilytyksestä korvausta erityisen sopimuksen mukaan. Arkistot on kuitenkin näistä säilytyspaikoista vietävä pois viimeistään 2 vuoden kuluttua luovutuksesta lukien.

13 artikla.

Arkistojen luovutusta ja vastaanottoa varten määrätyt valtuutetut ja asiantuntijat ovat oikeutetut pääsemään toisen sopimusvaltion alueella sijaitseviin arkistoihin ja asiakirjain säilytyspaikkoihin, joissa on 1, 2 ja 3 artiklassa mainittuja asiakirjoja, ottaakseen luovuttajavaltion määräämien sekakomissionin jäsenten johdolla ja heidän myötävaikutuksellaan selkoa mainitunlaisten asiakirjain löytymisestä siellä, niiden laadusta, merkityksestä ja yleensä niiden luovutukseen vaikuttavista seikoista.

14 artikla.

Toiselle sopimusvaltiolle luovutettujen arkistojen ja asiakirjojen pakkaus suoritetaan vastaanottavan valtion valtuutettujen tai heidän sitä varten määräämiensä henkilöiden toimesta.

Luovutettuja asiakirjoja sekä asiakirjojen jäljennöksiä sisältävät laatikot ja paketit on vastaanottavan valtion valtuutettu oikeutettu sulkemaan virkasinetillään, ehdolla että luovuttajavaltion valtuutettu samalla varustaa ne omalla virkasinetillään.

15 artikla.

Asiakirjoja luovuttava valtio suorittaa kulut asiakirjain kuljetuksesta valtakunnan raja-asemalle ja myötävaikuttaa niiden kuljetuksessa rajalle. Asiakirjain pakkaukseen tarvittavat laatikot ja muut pakkaustarpeet samoin kuin pakkaukseen tarvittava työvoima hankitaan vastaanottavan valtion kustannuksella. Vastaanottavan valtion valtuutetut ovat oikeutetut itse tai määräämiensä henkilöiden kautta valvomaan asiakirjalaatikkojen kuljetusta lähimmälle rautatieasemalle ja niiden lastausta vaunuihin.

Asiakirjalaatikkojen kuljetukseen rautatiellä käytetään katettuja vaunuja, jotka vastaanottavan valtion valtuutetulla on oikeus sinetöidä, yhdessä luovuttajavaltion valtuutetun kanssa, mikäli vaunut on erikoisesti luovutettu edellämainittujen laatikoiden kuljetukseen.

16 artikla.

Raja-asemalla tarkastetaan vaunujen sinettien eheys. Jos sinetit ovat rikki, tarkastetaan laatikkojen sinettien eheys ja, näidenkin ollessa rikki, voidaan tarkastaa laatikkojen sisältöä, missä tapauksessa laaditaan pöytäkirja.

Molemmat sopimuspuolet sopivat siitä, että luovuttajavaltion sinetillä suljettuja asiakirjoja ei tarkasteta rajalla, vaan että ne esteettömästi päästetään vastaanottavaan valtioon.

17 artikla.

Tämä sopimus on ratifioitava ja se tulee voimana heti, kun ratifioimisasiakirjat on vaihdettu. Ratifioimisasiakirjain vaihdon tulee tapahtua Helsingin kaupungissa mahdollisimman pian.

18 artikla.

Tämä sopimus on laadittu kahtena yhtäpitävänä kappaleena suomen-, ruotsin- ja venäjän-kielellä, ja ovat kaikki tekstit yhtä todistusvoimaisia.

Vakuudeksi ovat molempien sopimuspuolten valtuutetut omakätisesti allekirjoittaneet tämän sopimuksen ja varustaneet sen sineteillään.

Tehty Helsingissä, kesäkuun 18 päivänä vuonna tuhatyhdeksänsataakaksikymmentäneljä.

(L. S.) A. AHONEN.

(L. S.) KAARLO YLÖNEN.

PÖYTÄKIRJA.

Allekirjoittaessaan sopimuksen julkisten virastojen ja laitosten arkistojen ja asiakirjain palauttamisesta Suomen Tasavallan Hallituksen ja Sosialististen Neuvostotasavaltain Liiton Hallituksen valtuutetut ovat tehneet hallitustensa puolesta seuraavat ilmoitukset, joilla on sama pätevyys kuin mainitun sopimuksen määräyksillä.

I. SOSIALISTISTEN NEUVOSTOTASAVALTAIN LIITON HALLITUKSEN VALTUUTETUT ilmoittavat, ja Suomen Tasavallan Hallituksen valtuutetut ottavat huomioon, että

1. Sopimuksen 2 artiklassa lueteltuja seuraavia arkistoja, nimittäin : a) Suomen Pankin entisen Pietarin konttorin, b) Suomen entisen Pietarissa sijainneen tullitoimiston ja c) Suomen entisten Venäjälle asetettujen kauppa-asiamiesten arkistoja

ei ole tähän saakka löydetty ja että ne on merkitty Suomelle luovutettavien arkistojen joukkoon vain siinä mielessä, että ne Sosialististen Neuvostotasavaltain Liiton Hallituksen käytettävissä olevin keinoin mahdollisesti onnistutaan löytämään sopimuksen 9 artiklassa määrättyssä ajassa.

2. Sosialististen Neuvostotasavaltain Liiton Hallitus ei vaadi luovutettavaksi seuraavia arkistoja ja asiakirjoja :

- a) niin hyvin värvättyjen ja ruotujakoisten kuin myöskin yleisen asevelvollisuuslain nojalla Suomessa muodostettujen suomalaisten joukko-osastojen arkistoja ja asiakirjoja ;
- b) Suomen kenraalikuvernöörin esikunnan Suomen sotaväkeä varten arkistoa ;
- c) Suomen entisen kadettikoulun arkistoa.

3. Jos entisen Venäjän keisarikunnan sotaministerin luona toimineen Suomen sotilasasiain esittelijän arkiston säilytyspaikka saadaan selville, on Sosialististen Neuvostotasavaltain Liiton Hallitus valmis diplomaattisessa järjestyksessä harkitsemaan Suomen Hallituksen kanssa kysymystä, onko tämä arkisto senluontoinen, että siihen on sovellettava Tarton rauhansopimuksen 29 artiklan määräykset.

II. SUOMEN TASAVALLAN HALLITUKSEN VALTUUTETUT ilmoittavat, ja Sosialististen Neuvostotasavaltain Liiton Hallituksen valtuutetut ottavat huomioon, että

1. Sopimuksen 1 artiklassa mainittuja seuraavia arkistoja, nimittäin : a) Kellomäen naislukion ja b) vuosina 1917-1918 toimineiden venäläisten likvidatsioonikomissionien arkistoja.

ei ole tähän saakka löydetty ja että ne on merkitty Sosialististen Neuvosto tasavaltain Liitolle luovutettavien arkistojen joukkoon vain siinä mielessä, että ne Suomen Hallituksen käytettävissä olevin keinoin mahdollisesti onnistutaan löytämään sopimuksen 9 artiklassa määrättyssä ajassa.

2. Ottaen huomioon Helsingin yliopiston venäläisen kirjaston merkityksen venäläiselle kultuurille, on Suomen Tasavallan Hallitus siinä tapauksessa, että se aikoo luovuttaa mainitun kirjaston Suomen rajojen ulkopuolelle, valmis myöntämään Sosialististen (Neuvostotasavaltain Liiton Hallitukselle etuoikeuden tämän kirjaston saamiseen.

Tehty kahtena suomen-, ruotsin- ja venäjänkielisenä kappaleena, jotka kaikki ovat yhtä todistusvoimaisia.

HELSINGISSÄ, kesäkuun 18 päivänä 1924.

A. AHONEN.

KAARLO YLÖNEN.

¹ TRADUCTION.

N^o 1134. — ARRANGEMENT ENTRE LA FINLANDE ET L'UNION DES RÉPUBLIQUES SOVIÉTISTES SOCIALISTES CONCERNANT LA RESTITUTION DES ARCHIVES ET ACTES APPARTENANT AUX ADMINISTRATIONS ET INSTITUTIONS PUBLIQUES, SIGNÉ A HELSINGFORS, LE 18 JUIN 1924.

LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE et LE GOUVERNEMENT DE L'UNION DES RÉPUBLIQUES SOVIÉTISTES SOCIALISTES ont décidé, conformément aux dispositions de l'article 29 du Traité de Paix, signé le 14 octobre 1920 à Dorpat par la République de Finlande et par la République fédérative socialiste des Soviets russes, de conclure un arrangement relatif à la restitution mutuelle des archives et actes appartenant aux administrations et institutions publiques, et ont, à cet effet, désigné pour leurs plénipotentiaires :

LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE :

A. AHONEN,
K. V. YLÖNEN ;

LE GOUVERNEMENT DE L'UNION DES RÉPUBLIQUES SOVIÉTISTES SOCIALISTES :

Alexej TCHERNIKH,
Horace SALKIND ;

Lesquels après avoir échangé leurs pleins pouvoirs, reconnus en due forme, sont convenus des dispositions suivantes :

Article premier.

Les archives, les dossiers et les documents ci-dessous désignés, se trouvant sur le terri-

¹ Traduit par le Secrétariat de la Société des Nations.

¹ TRANSLATION.

No. 1134. — ARRANGEMENT BETWEEN FINLAND AND THE UNION OF SOCIALIST SOVIET REPUBLICS CONCERNING THE RESTITUTION OF ARCHIVES AND DOCUMENTS BELONGING TO PUBLIC ADMINISTRATIONS AND INSTITUTIONS, SIGNED AT HELSINGFORS, JUNE 18, 1924.

THE GOVERNMENT OF THE FINNISH REPUBLIC and THE GOVERNMENT OF THE UNION OF SOCIALIST SOVIET REPUBLICS have decided, in execution of Article 29 of the Treaty of Peace signed at Dorpat on October 14, 1920, by the Republic of Finland and the Federal Socialist Republic of the Russian Soviets, to conclude an arrangement concerning the mutual restitution of archives and documents belonging to public administrations and institutions, and have for that purpose appointed as their Plenipotentiaries :

THE GOVERNMENT OF THE FINNISH REPUBLIC :

A. AHONEN,
K. V. YLÖNEN ;

THE GOVERNMENT OF THE UNION OF SOCIALIST SOVIET REPUBLICS :

Alexej TCHERNIKH,
Horace SALKIND ;

Who, having exchanged their full powers, found in good and due form, have agreed upon the following provisions :

Article 1.

The archives, files and documents referred to below, being in Finnish territory, shall be

¹ Translated by the Secretariat of the League of Nations.

toire de la Finlande, seront remis directement à l'Union des Républiques soviétistes socialistes :

1^o Les archives des institutions militaires russes et des formations militaires russes de terre et de mer, anciennement stationnées sur le territoire finlandais, ainsi que les archives de toutes les forteresses ou places fortifiées de Finlande et celles de leurs administrations pour la période antérieure à l'évacuation du pays par les troupes et institutions militaires russes et au passage effectif de l'administration de ces forteresses sous le régime finlandais.

Remarque I. En ce qui concerne les documents militaires russes, seront remis à la Finlande, s'il n'en existe qu'un exemplaire, les titres de propriété concernant les immeubles appartenant aux administrations de la guerre et de la marine russe ; les plans de forteresses qui étaient situées sur le territoire finlandais ; les documents techniques concernant l'organisation défensive de ces forteresses à cette époque, ainsi que les cartes topographiques militaires du territoire finlandais dans la mesure où ces documents présentent un intérêt actuel et pratique pour la Finlande.

Remarque II. En ce qui concerne les documents appartenant aux archives de la forteresse de Sveaborg, seront remis à la Finlande, en sus des documents visés ci-dessus, à la remarque I, les documents suivants, dans la mesure où ils ne peuvent servir à établir ou à prouver des droits ou obligations d'ordre financier ou économique de l'Union des Républiques soviétistes socialistes, à savoir :

- a) Les documents concernant la construction des ouvrages fortifiés et des bâtiments de la forteresse de Sveaborg ;
- b) Les documents établissant les rapports juridiques existant entre la forteresse de Sveaborg et les territoires et eaux territoriales qui en dépendent ;
- c) Les documents concernant la construction des ouvrages du port de Sveaborg et des chantiers de construction navale ;
- d) Les documents concernant l'église et les édifices privés de Sveaborg ;
- e) Les documents concernant les citoyens finlandais détenus dans les prisons de Sveaborg en vertu de jugements rendus par des tribunaux finlandais.

2^o Les archives des institutions militaires et des formations militaires russes transférées en

handed over direct to the Union of Socialist Soviet Republics :

(1) The archives of Russian land and sea forces and of Russian military institutions formerly situated in Finnish territory, and the archives of all fortresses and fortified places in Finland and those of their administrations for the period preceding the evacuation of the country by Russian troops and military institutions and the actual transfer of these fortresses to Finnish administration.

Note I. Russian military documents of which only one copy exists shall be handed over to Finland if they are title-deeds of immovable property belonging to the Russian military or naval administrations ; plans of fortresses situated in Finnish territory ; documents which actually describe the technical defensive organisation of such fortresses at that time ; and military topographical maps of Finnish territory if they are still of practical importance to Finland.

Note II. The following documents belonging to the archives of the fortress of Sveaborg shall be handed over to Finland in addition to those mentioned in Note I above, provided that they cannot be used to establish or to prove any financial or economic rights held by or obligations towards the Union of Socialist Soviet Republics :

- (a) Documents concerning the construction of fortified works or buildings at Sveaborg ;
- (b) Documents establishing the legal title of the fortress of Sveaborg to possession of the surrounding land and water ;
- (c) Documents concerning the construction of Sveaborg harbours and dock-yards ;
- (d) Documents concerning the Church and private buildings at Sveaborg ;
- (e) Documents relating to Finnish nationals confined in Sveaborg prison in virtue of sentences given by Finnish Courts.

(2) The archives of Russian army units or military institutions, if such archives were

territoire finlandais pendant la guerre mondiale et s'y trouvant actuellement.

3^o Les archives de l'ancienne administration de gendarmerie finlandaise, de la police secrète et des détachements de gendarmerie de forteresse, ainsi que les archives de la police des chemins de fer anciennement stationnée à Helsingfors.

4^o Les archives de la succursale de la Banque impériale russe à Viborg et de la succursale de la Trésorerie d'Empire à Helsingfors, ainsi que les archives des autres institutions qui dépendaient de l'ancien Ministère des Finances russe.

5^o Les archives des anciens représentants russes chargés de l'achat de combustible en Finlande.

6^o Les archives des établissements d'enseignement russes sous la période allant jusqu'au 1^{er} janvier 1918.

Remarque I. Par archives des établissements d'enseignement public, on entend celles : 1^o du lycée de garçons d'Helsingfors ; 2^o du lycée de garçons de Kuokkala ; 3^o de l'Ecole réale de Viborg ; 4^o de l'école réale de Terijoki ; 5^o du lycée de jeunes filles de Viborg ; 6^o du lycée de jeunes filles de Kellomäki ; 7^o du lycée de jeunes filles de Kuokkala ; 8^o de l'école normale d'instituteurs de Viborg ; 9^o de l'école primaire supérieure de Viborg ; 10^o de l'école primaire supérieure d'Helsingfors ; 11^o et celles des écoles militaires russes.

Remarque II. Les titres de propriété concernant les immeubles de ces établissements d'enseignement seront remis à la Finlande.

7^o Les archives de l'ancien gouverneur général de la Finlande en sa qualité de commandant en chef des troupes du district militaire finlandais.

8^o Les archives de la direction des écoles primaires russes.

9^o Les archives des commissions de liquidation russes des années 1917-1918.

transferred to Finnish territory during the world war and are still there.

(3) The archives of the former Finnish police administration, the secret police and the fortress police force, and the archives of the railway police administration formerly established at Helsingfors.

(4) The archives of the Viborg branch of the Imperial Russian Bank and the Helsingfors Office of the Imperial Treasury, and the archives of other institutions subordinate to the former Russian Financial Ministry.

(5) The archives of the former Russian agents for the purchase of fuel in Finland.

(6) The archives of Russian educational institutions up to January 1, 1918.

Note I. The archives in question are those of the following institutions : (1) the boys' public school at Helsingfors ; (2) the boys' public school at Kuokkala ; (3) the science and modern languages school (realläroverk) at Viborg ; (4) the science and modern languages school at Terijoki ; (5) the girls' high school at Viborg ; (6) the girls' high school at Kellomäki ; (7) the girls' high school at Kuokkala ; (8) the training-school for pupil teachers at Viborg ; (9) the Viborg higher elementary school ; (10) the Helsingfors higher elementary school ; (11) the Russian military schools.

Note II. The title-deeds of the immovable property belonging to these educational establishments shall be handed over to Finland.

(7) The archives of the former Governor-General of Finland in his capacity of Commander-in-Chief of the troops in the military area of Finland.

(8) The archives of the Russian elementary school boards.

(9) The archives of the Russian Liquidation Commissions of 1917-1918.

Article 2.

Les archives, les dossiers et les documents ci-dessous désignés, se trouvant sur le territoire de l'Union des Républiques soviétiques socialistes, seront unis directement à la République de Finlande :

No. 1134

Article 2.

The archives, files and documents mentioned below, being in the territory of the Union of Socialist Soviet Republics, shall be handed over direct to the Finnish Republic :

1^o Les archives de l'ancien Secrétariat d'Etat de Finlande.

Remarque I. La répartition entre les deux Parties contractantes des documents des archives de l'ancien Secrétariat d'Etat de Finlande, dont la liste spéciale, annexée au protocole rédigé au moment de la signature du présent arrangement, a été dressée par les experts de la délégation de l'Union des Républiques soviétiques socialistes, sera effectuée, conformément aux dispositions de l'article 29 du Traité de Paix, par la Commission mixte d'experts mentionnée à l'article 3 du présent arrangement.

Remarque II. Un recueil spécial de documents imprimés, contenant des adresses du Souverain et conservé dans les archives du Secrétariat de Finlande, sera remis à l'Union des Républiques soviétiques socialistes.

2^o Les archives de l'ancien Service finlandais des passeports.

3^o Les archives de l'ancien bureau de la Banque de Finlande à Pétersbourg.

4^o Les archives de l'ancien Service finlandais des douanes à Pétersbourg.

5^o Les archives de l'ancienne Délégation commerciale de Finlande en Russie.

6^o Les dossiers mentionnés au paragraphe 2 de l'article 29 du Traité de Paix concernant les travaux de triangulation non terminés, exécutés en Finlande.

7^o Les archives de la forteresse de Sveaborg en ce qui concerne l'époque où la Finlande faisait partie du Royaume de Suède.

Remarque. Les documents et actes visés dans le présent article qui établissent des droits de propriété sur tous immeubles situés sur le territoire de l'Union des Républiques soviétiques socialistes ne seront pas remis à la Finlande, à l'exception des documents concernant des immeubles de l'ancien Secrétariat d'Etat de Finlande, et de la Banque de Finlande, appartenant actuellement à l'Etat finlandais.

Article 3.

I. Il appartiendra à une commission mixte spéciale composée d'experts, de décider à quelle

(1) The archives of the former Secretariat of State for Finland.

Note I. The decision as to which of the two Contracting Parties shall receive the various documents constituting the archives of the former Secretariat of State for Finland, a special list of which has been drawn up by the experts on the Delegation of the Union of Socialist Soviet Republics and attached to the Protocol which was drafted at the time when the present Arrangement was signed, shall be taken, as provided in Article 29 of the Treaty of Peace, by the Joint Commission of experts referred to in Article 3 of the present Arrangement.

Note II. A special collection of printed documents, including addresses to the Crown, preserved in the archives of the Secretariat of State for Finland, shall be handed over to the Union of Socialist Soviet Republics.

(2) The archives of the former Finnish Passport Service.

(3) The archives of the former Petrograd branch of the Bank of Finland.

(4) The archives of the former Finnish Customs Service at Petrograd.

(5) The Archives of the former Finnish Commercial Delegation to Russia.

(6) The material referred to in Article 29, paragraph 2, of the Treaty of Peace, relating to uncompleted land surveys in Finland.

(7) The archives of the fortress of Sveaborg for the period when Finland formed part of the Kingdom of Sweden.

Note. No documents or deeds referred to in the above paragraphs of the present Article establishing proprietary rights over immovable property situated in the territory of the Union of Socialist Soviet Republics, shall be handed over to Finland, except documents referring to immovable property formerly belonging to the Secretariat of State for Finland, or to the Bank of Finland, and now belonging to the Finnish State.

Article 3.

I. A special joint commission of experts shall be appointed to decide which of the Contracting

Partie contractante doivent revenir les dossiers d'archives ou les documents énumérés ci-dessous :

1^o Les actes mentionnés dans la remarque I du paragraphe 1 de l'article 2 du présent arrangement et faisant partie des archives de l'ancien secrétariat d'Etat de Finlande.

2^o Les archives de l'administration du tronçon de voie ferrée Péetrograd-Viborg, qui se trouvent sur le territoire de l'Union des Républiques soviétistes socialistes.

II. Il appartiendra également à la commission mixte de trier les dossiers ou les documents ci-dessous désignés en vue de leur remise à la Partie contractante intéressée :

1^o De procéder au tri des archives du Monastère de Petsamo aux fins de leur remise à l'Union des Républiques soviétistes socialistes, en ce qui concerne la partie de ces archives n'ayant pas un caractère ecclésiastique-

Remarque. Les titres de propriété concernant les immeubles du monastère situés sur le territoire finlandais, ainsi que tous les documents établissant des privilèges attachés à ces immeubles seront remis à la Finlande.

2^o De procéder au tri des documents mentionnés dans les remarques I et II, du paragraphe 1 de l'article 1, et provenant des archives des institutions de la marine ou de l'armée russe, ainsi que les archives des forteresses et places fortifiées de Finlande ou de leur administration, en vue de la remise de ces documents à la Finlande.

Article 4.

Chacune des Parties contractantes sera autorisée à prendre, par ses propres moyens, des copies de tous les documents appartenant aux archives énumérées dans les articles 1, 2 et 3 du présent arrangement.

Ces copies pourront être prises même après la remise des archives en question, des dossiers ou de documents séparés à l'autre Partie contractante. La confection de ces copies ne pourra toutefois faire obstacle à la remise des archives ou des documents au moment prescrit.

Article 5.

Chaque Partie contractante s'engage, à la demande de l'autre Partie et aux frais de cette

Parties is entitled to the files and documents referred to below :

(1) The documents which are mentioned in Article 2, paragraph 1, Note I, of the present Arrangement and which are in the archives of the former Secretariat of State for Finland.

(2) The archives of the Railway Administration of the Petrograd-Viborg section which are in the territory of the Union of Socialist Soviet Republics.

II. The Joint Commission shall also examine the files and documents referred to below with a view to their allocation to the proper Contracting Party :

(1) It shall set aside the non-ecclesiastical portions of the archives of the Monastery of Petsamo for allocation to the Union of Socialist Soviet Republics.

Note. The title-deeds of the immovable property of the Monastery situated in Finnish territory, and all documents establishing the existence of privileges attached to such immovable property, shall be handed over to Finland.

(2) It shall set aside for allocation to Finland the documents referred to in Article 1, paragraph 1, Notes I and II, from the archives of the Russian land and sea forces and military establishments, and the archives of fortresses and fortified places in Finland and their commands.

Article 4.

Each Contracting Party may make its own arrangements to take copies of all documents belonging to the archives enumerated in Articles 1, 2 and 3 of the present Arrangement.

Such copies may be taken even after the archives, files or individual documents in question have been finally transferred to the other Contracting Party. The taking of copies shall not, however, hinder the handing-over of the archives at the time prescribed.

Article 5.

Each Contracting Party agrees to have copies taken, at the request of the other Party

dernière, à faire effectuer des copies de documents conservés dans des archives non mentionnées dans le présent arrangement et ayant une importance historique pour l'autre Partie contractante.

A cet effet, les administrations des Parties contractantes s'entendent directement entre elles au sujet des documents dont il pourra être pris copie et des conditions dans lesquelles s'effectueront les travaux de copie.

Article 6.

L'Union des Républiques soviétistes socialistes remettra à la Finlande, à la première occasion, des copies des plus récentes cartes topographiques et hydrographiques dont elle dispose dans la mesure où ces cartes n'ont pas encore été remises à la Finlande.

Article 7.

Dans le présent arrangement, les imprimés ne sont pas considérés comme documents, à moins que lesdits imprimés ne constituent une annexe directe de documents, d'actes ou de collections de documents quelconques.

Toutefois, l'Union des Républiques soviétistes socialistes remettra à la Finlande les livres et imprimés qui se trouvent dans les locaux de l'ancien Secrétariat d'Etat de Finlande, à Leningrad, et qui appartiennent au Secrétariat d'Etat de Finlande, au service des passeports finlandais ou au Secrétariat de l'Université d'Helsingfors.

La Finlande cédera, de son côté, à l'Union des Républiques soviétistes socialistes, l'ancienne bibliothèque militaire russe se trouvant à Helsingfors.

Au cas où ces collections n'existeraient plus dans leur intégralité, les parties encore existantes seront remises à la Partie contractante intéressée.

Article 8.

Il ne sera pas procédé à la remise des archives et documents dont il existe des duplicata dans l'Etat auquel les originaux devaient être remis.

S'il existe deux ou plusieurs exemplaires de répertoires d'archives rédigées en langues diffé-

and at the latter's expense, of documents preserved in archives other than those referred to in the present Arrangement, if such documents are of historical significance to the other Contracting Party.

For this purpose the record offices of the two Contracting Parties shall decide by direct agreement which documents may be copied and on what conditions the copies may be taken.

Article 6.

The Union of Socialist Soviet Republics shall, as soon as may be convenient, supply Finland with copies of the latest maps and charts at its disposal, where Finland has not already been supplied with such maps and charts.

Article 7.

The term "document" in the present Arrangement shall not be deemed to include printed matter, unless such printed matter forms an annex directly attached to a document, deed, or collection of documents.

The Union of Socialist Soviet Republics shall, however, deliver to Finland the books and printed matter which are on the premises of the former Secretariat of State for Finland at Leningrad and which belong to that Secretariat, to the Finnish Passport Service, or to the Chancellery of the University of Helsingfors.

Finland, for her part, shall cede to the Union of Socialist Soviet Republics the former Russian Military Library at Helsingfors.

If this collection has not been preserved in its entirety, the parts still existing shall be so handed over.

Article 8.

If there exist, in the State which is to receive archives or documents, duplicates of any of the documents to be delivered to it, the documents which are in the State surrendering the archives shall not be given up.

If there are two or more parallel copies of archive indexes drawn up in different languages,

rentes, les exemplaires en langue finnoise ou suédoise seront remis à la Finlande et les exemplaires en langue russe à l'Union des Républiques soviétistes socialistes.

Article 9.

Les archives, dossiers ou documents mentionnés aux articles 1 et 2 seront remis dans un délai de quatre mois et demi à dater du jour où l'autre Partie contractante aura présenté sa demande de remise.

Les dossiers ou les documents mentionnés à l'article 3 seront remis dans un délai de trois mois à dater du jour où la Commission mixte les aura attribués à la Partie cessionnaire.

Les imprimés et livres mentionnés à l'article 7 seront remis dans un délai de trois mois à dater du jour où l'autre Partie contractante aura présenté sa demande de remise.

Article 10.

Les archives, dossiers ou documents énumérés aux articles 1, 2 et 3 ne seront sujets à remise que dans la mesure où ils se trouvent réellement dans l'Etat cédant au moment de la conclusion du présent arrangement.

Article 11.

Chacune des Parties contractantes nommera deux membres pour faire partie de la commission mixte d'experts prévue à l'article 3 du présent arrangement. Ils entreront en fonction au plus tard dans un délai d'un mois à dater de la mise en vigueur du présent arrangement. En examinant quels sont les archives, dossiers ou documents, visés aux articles 1, 2, et 3, à remettre, les experts devront observer les prescriptions du Traité de Paix et celles du présent arrangement.

Toutefois, il y aura lieu, dans l'attribution des documents, de tenir compte du principe de l'indivisibilité, c'est-à-dire que les documents particuliers ou brochés ne pourront, en règle générale, être divisés et partagés entre les Parties contractantes.

Les décisions de la Commission seront prises à la majorité des voix, chaque Partie disposant du même nombre de voix. En cas d'égalité de

the Finnish and Swedish copies shall be given to Finland and the Russian copies to the Union of Socialist Soviet Republics.

Article 9.

The archives, files and documents mentioned in Articles 1 and 2 shall be delivered within four and a half months from the date on which the Contracting Party concerned submits its claim in respect of them.

The files and documents mentioned in Article 3 shall be delivered within three months from the date on which the Joint Commission allocates them to the Party which is to receive them.

The books and printed matter mentioned in Article 7 shall be delivered within three months from the date on which the Contracting Party concerned submits its claim in respect of them.

Article 10.

The archives, files and documents enumerated in Articles 1, 2 and 3 shall only be liable to transfer if they are actually in the ceding State at the time of the conclusion of the present Arrangement.

Article 11.

Each Contracting Party shall appoint two members to the Joint Commission of experts provided for in Article 3 of the present Arrangement. They shall enter upon their duties not later than one month after the coming into force of the present Arrangement. When deciding which of the archives, files and documents referred to in Articles 1, 2 and 3 are to be transferred, the experts must comply with the provisions of the Treaty of Peace and those of the present Arrangement.

Nevertheless, in allocating documents, the principle of indivisibility shall be observed, *i.e.*, separate deeds or bound documents may not, as a rule, be split up and divided between the Contracting Parties.

The Commission shall take its decisions by a majority, each Party having the same number of votes. Should the voting be equal, the dispute

voix, le différend sera soumis à l'examen des deux gouvernements par la voie diplomatique.

Article 12.

Les documents et les archives seront remis aux représentants accrédités de l'Etat cessionnaire.

La remise des archives et des documents s'effectuera au lieu où ils se trouvent et sera constatée par la signature d'un procès-verbal de cession dressé en deux exemplaires.

Les représentants accrédités de la Partie cessionnaire seront autorisés à expédier sans délai les archives et les documents cédés à destination de leur propre territoire.

L'Etat cédant conservera les documents ou archives cédés à l'autre Partie contractante dans les locaux où ils se trouvent, et sans frais, pendant un délai de six mois à compter du jour de la cession. A l'expiration de ce délai, il sera perçu des frais de garde, dont le taux sera fixé par accord. Toutefois, les archives devront être enlevées au plus tard dans un délai de deux ans après la cession.

Article 13.

Les experts et les mandataires chargés de la cession et de la réception des archives auront accès aux archives et aux lieux où sont déposés les documents mentionnés aux articles 1, 2 et 3, sur le territoire de l'autre Partie contractante, afin de se rendre compte, sous la conduite et avec la collaboration des membres de la commission mixte désignée par l'Etat cédant de la présence des documents de la nature indiquée de leur caractère, de leur importance et, d'une façon générale, de toutes les circonstances intéressant la question de leur cession.

Article 14.

Il sera procédé à l'emballage des archives et des documents cédés par les soins des représentants de l'Etat cessionnaire ou des personnes commises par eux à cet effet.

Le représentant de l'Etat cessionnaire sera autorisé à apposer son sceau officiel sur les caisses ou les colis contenant les documents cédés ou les copies de ces documents, à condition

shall be referred to the two Governments for settlement through the diplomatic channel.

Article 12.

Archives and documents shall be delivered to the Plenipotentiary of the receiving State.

The transfer of archives and documents shall be effected at the place where they are kept by the signing of a duplicate transfer note.

The Plenipotentiary of the receiving State shall be entitled to forward the archives or documents received by him immediately to the territory of his own country.

The State giving up documents or archives allocated to the other Contracting Party shall keep them, free of charge, on premises belonging to itself for a period of six months dating from the day on which they were surrendered. After that time, a charge shall be made for safe-keeping, at a rate to be fixed by agreement. Such archives must, however, be removed from safe-keeping within two years after their transfer.

Article 13.

The Plenipotentiaries and experts appointed to deliver or receive archives shall have access to the archives and to the places where the documents mentioned in Articles 1, 2 and 3 are kept in the territory of the other Contracting Party, in order, under the guidance and with the co-operation of the members of the Joint Commission appointed by the surrendering State, to verify the presence there of the documents of the kind indicated, their character and importance, and, in general, all the circumstances connected with their transfer.

Article 14.

The archives and documents surrendered shall be packed by the Plenipotentiary of the receiving State or by a person appointed by him for that purpose.

The Plenipotentiary of the receiving State shall be authorised to affix his official seal to the cases and parcels containing surrendered documents or copies thereof, provided that the

que le représentant de l'Etat cédant appose également son propre sceau sur lesdites caisses et lesdits colis.

Plenipotentiary of the surrendering State also affixes his official seal thereto.

Article 15.

L'Etat cédant supportera les frais de transport des documents cédés jusqu'à la gare-frontière de son territoire et collaborera à leur transport jusqu'à la frontière.

L'Etat cessionnaire supportera les frais afférents à la fourniture des caisses et objets nécessaires à l'emballage de ces documents ; le salaire des emballeurs sera également à sa charge. Les représentants de l'Etat cessionnaire seront autorisés à surveiller eux-mêmes ou à faire surveiller par des personnes de leur choix le transport des caisses de documents jusqu'à la station de chemin de fer la plus proche et leur chargement dans les wagons.

Pour le transport des caisses contenant des documents on utilisera des wagons fermés. Lorsque ces wagons seront spécialement destinés au transport desdites caisses, les représentants de l'Etat cédant ainsi que ceux de l'Etat cessionnaire seront autorisés à y apposer leur sceau.

Article 16.

Les sceaux apposés sur les wagons seront vérifiés à la gare-frontière. Au cas où ils seraient brisés, il y aura lieu d'examiner les sceaux apposés sur les caisses et, si ces derniers étaient également brisés, le contenu des caisses pourra être vérifié et il sera dressé procès-verbal de cette opération.

Les deux Parties contractantes conviennent de ne pas vérifier à la frontière les documents munis du sceau de l'Etat cédant, mais de laisser l'Etat cessionnaire en prendre possession sans autre formalité.

Article 17.

Le présent arrangement sera ratifié et entrera en vigueur immédiatement après l'échange des instruments de ratification, qui aura lieu à Helsingfors dans le plus bref délai possible.

Article 15.

The surrendering State shall bear the cost of conveying the documents as far as the frontier station in its territory and shall assist in their conveyance to the frontier. The receiving State shall bear the cost of providing the cases or other packing material and shall also pay the labour costs of packing. The Plenipotentiaries of the receiving State shall be authorised to supervise personally, or appoint persons to supervise, the conveyance of cases of documents to the nearest railway-station, and their loading on the wagons.

Covered wagons shall be used for the conveyance by rail of cases containing documents. Where wagons are specially assigned for the conveyance of such cases, the Plenipotentiaries of the surrendering State and of the receiving State shall be authorised to affix their seals to them.

Article 16.

The seals affixed to the wagons shall be inspected at the frontier station. Should they be found to be broken, the seals affixed to the cases shall be examined, and if these are also found to be broken, the contents of the cases may be verified and a report of the proceedings drawn up.

Both Contracting Parties agree not to verify at the frontier documents sealed by the surrendering State, but to allow them to be conveyed into the receiving State without further formality.

Article 17.

The present Arrangement shall be ratified and shall come into force immediately after the exchange of the instruments of ratification, which shall take place at Helsingfors at the earliest possible moment.

Article 18.

Le présent arrangement est établi en double expédition en finnois, en suédois et en russe, les trois textes faisant foi.

En foi de quoi les plénipotentiaires représentant les parties contractantes ont signé le présent arrangement et y ont apposé leur sceau.

Fait à Helsingfors, le 18 juin 1924.

(L. S.) A. AHONEN.

(L. S.) KAARLO YLÖNEN.

(L. S.) A. TCHERNIKH.

(L. S.) H. SALKIND.

Article 18.

The present Arrangement is done in duplicate in Finnish, Swedish and Russian, all three texts being alike authentic.

In faith whereof the Plenipotentiary Representatives of the Contracting Parties have signed the present Arrangement and thereto affixed their seals.

Done at Helsingfors, June 18, 1924.

PROTOCOLE

Au moment de la signature de l'arrangement concernant la restitution des archives et actes appartenant aux administrations et institutions publiques, les plénipotentiaires du Gouvernement finlandais et du Gouvernement de l'Union des Républiques soviétistes socialistes ont, au nom de leurs gouvernements respectifs, fait les déclarations suivantes, qui auront la même force et durée que les dispositions de l'arrangement auquel elles se rapportent.

I. *Les plénipotentiaires du Gouvernement de l'Union des Républiques soviétistes socialistes* déclarent, et les plénipotentiaires du Gouvernement finlandais prennent acte, que :

1^o Les archives suivantes énumérées à l'article 2 de l'arrangement, à savoir : *a*) celles de l'ancien bureau de la Banque de Finlande à Petrograd, *b*) celles de l'ancien Service finlandais des douanes à Petrograd, et *c*) celles de l'ancienne Délégation commerciale de Finlande en Russie n'ont pas encore été retrouvées jusqu'à ce jour et ne seront jointes aux archives qui seront remises à la Finlande que dans le cas où le Gouvernement de l'Union des Républiques soviétistes socialistes réussira par les moyens dont il dispose à les retrouver dans le délai stipulé par l'article 9 du présent arrangement.

2^o Le Gouvernement de l'Union des Républiques soviétistes socialistes ne revendique pas la cession des archives et documents suivants :

PROTOCOL.

On signing the Arrangement regarding the restitution of archives and documents belonging to public administrations and institutions, the Plenipotentiary Representatives of the Finnish Government and of the Government of the Union of Socialist Soviet Republics have, on behalf of their respective Governments, made the following declarations, which shall have the same validity as the provisions of the Arrangement itself :

I *The Plenipotentiary Representatives of the Government of the Union of Socialist Soviet Republics* hereby declare, and the Plenipotentiary Representatives of the Finnish Government duly note, that :

(1) The following archives enumerated in Article 2 of the Arrangement, namely : *(a)* those of the former office of the Bank of Finland at Petrograd, *(b)* those of the former Finnish Customs Office at Petrograd, and *(c)* those of the former Finnish Commercial Delegation in Russia have not yet been found, and will not be included among the archives to be handed over to Finland unless the Government of the Union of Socialist Soviet Republics succeeds, by the means at its disposal, in finding them within the period stipulated in Article 9 of the present Arrangement.

(2) The Government of the Union of Socialist Soviet Republics does not lay claim to the surrender of the following archives and documents :

a) Les archives et documents relatifs aux forces militaires finlandaises enrôlées, cantonnées (*indelta*) ou recrutées en vertu de la loi sur le service militaire obligatoire; b) les archives appartenant à l'Etat-Major finlandais du gouverneur général de Finlande; c) les archives de l'ancien corps des Cadets finlandais.

3° Dans le cas où il serait possible de découvrir le lieu où sont déposés les archives du rapporteur pour les affaires militaires finlandaises auprès du ministre de la Guerre de l'ancien Empire de Russie, le Gouvernement de l'Union des Républiques soviétistes socialistes se déclare disposé à s'entendre par la voie diplomatique avec le Gouvernement de la République de Finlande pour examiner si les dispositions de l'article 29 du Traité de Paix signé à Dorpat sont susceptibles de s'appliquer à ces archives.

II. Les plénipotentiaires du Gouvernement de la République de Finlande déclarent, et les plénipotentiaires de l'Union des Républiques soviétistes socialistes prennent acte, que :

1° Les archives suivantes énumérées à l'article 1 du présent arrangement, à savoir : a) celles du lycée de jeunes filles de Kellomäki et b) les archives des Commissions de liquidation russes pour les années 1917-1918 n'ont pas encore été retrouvées jusqu'à ce jour et ne seront jointes aux archives qui seront remises à l'Union des Républiques soviétistes socialistes que dans le cas où le Gouvernement de la République de Finlande réussira par les moyens dont il dispose à les retrouver dans le délai stipulé à l'article 9 du présent arrangement.

2° En raison de l'importance que présente la bibliothèque russe de l'Université d'Helsingfors au point de vue de la culture intellectuelle russe, la République de Finlande, dans le cas où elle déciderait d'aliéner ladite bibliothèque à l'étranger, s'engage à accorder un droit de priorité à l'Union des Républiques soviétistes socialistes.

Etabli en double exemplaire, en finnois, en suédois et en russe, les trois textes faisant foi.

HELSINGFORS, le 18 juin 1924.

(a) Archives and documents relating to Finnish military units enrolled, established (*indelta*), or recruited in virtue of the compulsory military service law; (b) Archives of the Staff of the Governor-General of Finland dealing with Finnish troops; (c) Archives of the former Finnish Cadet Corps.

(3) Should it be possible to discover where the archives of the secretary for Finnish military affairs of the Minister of War of the former Russian Empire are kept, the Government of the Union of Socialist Soviet Republics declares that it will be prepared to discuss with the Government of the Republic of Finland, through the diplomatic channel, whether the provisions of Article 29 of the Treaty of Peace signed at Dorpat are applicable to those archives.

II. The Plenipotentiary Representatives of the Government of the Republic of Finland hereby declare, and the Plenipotentiaries of the Government of the Union of Socialist Soviet Republics duly note, that :

(1) The following archives enumerated in Article 1 of the present Arrangement, namely : (a) those of the Girls' High School at Kellomäki, and (b) those of the Russian Liquidation Commissions of 1917-1918 have not yet been found, and will not be included among the archives to be handed over to the Union of Socialist Soviet Republics unless the Government of the Republic of Finland succeeds, by the means at its disposal, in finding them within the time-limit stipulated in Article 9 of the present Arrangement.

2) In view of the importance to Russian intellectual life of the Russian library at Helsingfors University, the Finnish Republic gives an undertaking that in the event of its deciding to alienate that library outside the territory of Finland, it will give the Union of Socialist Soviet Republics the first option of acquiring it.

Done in duplicate in Finnish, Swedish and Russian, all three texts being alike authentic.

HELSINGFORS, June 18, 1924.

(L. S.) A. AHONEN.

(L. S.) KAARLO YLÖNEN.

(L. S.) A. TCHERNIKH.

(L. S.) H. SALKIND.

ANNEXE

LISTE

des actes contenus dans les archives de l'ancien Secrétariat d'Etat de Finlande, qui seront examinés par la Commission mixte d'experts instituée conformément à l'article 3 de l'Arrangement conclu entre la République de Finlande et l'Union des Républiques soviétistes socialistes concernant la restitution des archives et actes appartenant aux administrations et institutions publiques.

Les soussignés certifient que la liste ci-dessus constitue une annexe au protocole de l'Arrangement conclu et signé, le 18 juin 1924, entre la Finlande et l'Union des Républiques soviétistes socialistes, concernant la restitution des archives et actes appartenant aux administrations et institutions publiques.

HELSINGFORS, *le 18 juin 1924.*

KAARLO YLÖNEN.

H. SALKIND.

A. TCHERNIKH.

H. SALKIND.

ANNEX

LIST

of the documents contained in the archives of the former Secretariat of State for Finland, which are to be examined by the Joint Commission of experts appointed under Article 3 of the Arrangement concluded between the Finnish Republic and the Union of Socialist Soviet Republics concerning the restitution of archives and documents belonging to public administrations and institutions.

It is hereby certified that the above list constitutes an annex to the Protocol of Signature to the Arrangement concluded on June 18, 1924, between Finland and the Union of Socialist Soviet Republics concerning the restitution of archives and documents belonging to public administrations and institutions.

HELSINGFORS, *June 18, 1924.*

N° 1135.

ESPAGNE ET FINLANDE

Convention de commerce, 'signée à
Madrid, le 16 juillet 1925.

SPAIN AND FINLAND

Commercial Convention, 'signed } at
Madrid, July 16, 1925.

N^o 1135. — CONVENTION¹ DE COMMERCE ENTRE L'ESPAGNE ET LA FINLANDE, SIGNÉE A MADRID, LE 16 JUILLET 1925.

Texte officiel français communiqué par le ministre des Affaires étrangères de Finlande. L'enregistrement de cette convention a eu lieu le 6 avril 1926.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE et SA MAJESTÉ LE ROI D'ESPAGNE, animés d'un égal désir de favoriser le développement des relations économiques entre la Finlande et l'Espagne, ont résolu de conclure une convention à cet effet, et ont nommé pour leurs plénipotentiaires respectifs :

LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE :

Monsieur Georges Achates DE GRIPENBERG, chargé d'affaires de Finlande à Madrid ; et

SA MAJESTÉ LE ROI D'ESPAGNE :

Son Excellence Monsieur Fernando ESPINOSA DE LOS MONTEROS Y BERMEJILLO, sous-secrétaire, chargé des affaires du Ministère d'Etat,

Lesquels, après s'être communiqué leurs pleins pouvoirs respectifs, trouvés en bonne et due forme, sont convenus des dispositions ci-après :

Article premier.

Les produits naturels ou fabriqués énumérés dans l'annexe A, qui sont d'origine et en provenance du territoire péninsulaire d'Espagne, des îles Baléares et Canaries ou des possessions espagnoles ne seront soumis en aucun cas, à leur entrée en Finlande, à des droits supérieurs à ceux qui sont stipulés par ladite annexe, toutes les taxes additionnelles comprises.

Tous les autres produits d'origine et en provenance du territoire péninsulaire d'Espagne, des îles Baléares et Canaries ou des possessions espagnoles, de même que ceux qui sont énumérés dans ladite annexe, ne seront soumis en aucun cas, à leur entrée en Finlande, à des droits supérieurs à ceux qui sont appliqués ou pourront être appliqués relativement à la nation la plus favorisée.

Article 2.

Les produits naturels ou fabriqués, énumérés dans l'annexe B, qui sont d'origine et en provenance de Finlande, ne seront soumis en aucun cas, à leur entrée dans le territoire péninsulaire d'Espagne ou dans les îles Baléares, à des droits supérieurs à ceux qui sont stipulés par ladite annexe, toutes les taxes additionnelles comprises.

¹ L'échange des ratifications a eu lieu à Madrid, le 17 novembre 1925.

¹ TRADUCTION. — TRANSLATION.No. 1135. — COMMERCIAL CONVENTION ² BETWEEN FINLAND AND SPAIN, SIGNED AT MADRID, JULY 16, 1925.

French official text communicated by the Finnish Minister for Foreign Affairs. The registration of this Convention took place April 6, 1926.

THE PRESIDENT OF THE REPUBLIC OF FINLAND and HIS MAJESTY THE KING OF SPAIN, being equally desirous of promoting the development of economic relations between Finland and Spain, have decided to conclude a Convention for this purpose and have appointed as their Plenipotentiaries :

THE PRESIDENT OF THE FINNISH REPUBLIC :

M. Georges Achates DE GRIPENBERG, Finnish Chargé d'Affaires at Madrid ;

HIS MAJESTY THE KING OF SPAIN :

His Excellency M. Fernando ESPINOSA DE LOS MONTEROS Y BERMEJILLO, Under-Secretary to the Ministry of State,

Who, after having communicated to each other their full powers, found in good and due form, have agreed upon the following provisions :

Article 1.

Natural or manufactured products, enumerated in Annex A, which originate in and come from the peninsular territory of Spain, the Balearic and Canary Islands or the Spanish possessions shall in no case be subject on importation into Finland to higher duties, including all additional charges, than those fixed in the said Annex.

In no case shall any other products originating in and coming from the peninsular territory of Spain, the Balearic and Canary Islands or the Spanish possessions, or any of the products enumerated in the said Annex, be subject, on importation into Finland, to higher duties than those which are or may be applied in respect of the most favoured nation.

Article 2.

The natural or manufactured products, enumerated in Annex B, which originate in and come from Finland, shall in no case be subject, on importation into the peninsular territory of Spain or the Balearic Islands, to higher duties, including all additional charges, than those fixed in the said Annex.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Madrid, November 17, 1925.

Pour lesdits produits, la Finlande sera, en outre, mise au bénéfice de toute réduction des droits d'entrée au-dessus des chiffres prévus par l'annexe B, que l'Espagne pourra accorder, en vertu d'une convention conclue ou de toute autre mesure prise après la signature de la présente convention, pour les mêmes produits d'un tiers pays.

Tous les autres produits d'origine et en provenance de Finlande acquitteront, à leur entrée dans le territoire péninsulaire d'Espagne ou dans les îles Baléares, les droits prévus dans la seconde colonne du tarif d'usage espagnol alors en vigueur et ne pourront en aucun cas être soumis aux surtaxes, coefficients ou autres majorations temporaires que l'Espagne a établis ou pourrait établir.

Toutefois, les produits énumérés dans l'annexe C, qui sont d'origine et en provenance de Finlande, ne seront pas soumis, à leur entrée dans le territoire péninsulaire d'Espagne ou dans les îles Baléares, à des droits supérieurs à ceux qui sont appliqués ou pourront être appliqués relativement à la nation la plus favorisée.

Article 3.

La Finlande s'engage à acheter en Espagne tous les vins et boissons alcooliques, spécialités espagnoles, qui lui sont nécessaires pour la consommation légale.

Pour l'application du paragraphe précédent, la Finlande admettra lesdits produits espagnols soit dans la pharmacopée, soit comme médicaments pour le traitement des animaux, soit pour des usages techniques ou scientifiques.

Lesdits produits seront accompagnés de certificats, délivrés par des laboratoires officiels espagnols, établissant que les vins et boissons alcooliques sont de bonne qualité et possèdent tous les caractères de la spécialité dont il s'agit.

Article 4.

La Finlande s'engage, dans le cas où les privilèges accordés à la France pour les vins communs seraient modifiés, ou viendraient à cesser, à accorder à l'Espagne, aussi pour les vins communs d'origine espagnole, le traitement de la nation la plus favorisée.

En outre, il est entendu que si la Finlande, pour n'importe quelle raison, accordait aux vins communs d'un tiers pays, autre que la France, des faveurs quelconques, les mêmes faveurs seraient immédiatement accordées aux vins communs espagnols.

La Finlande s'engage à réserver aux vins espagnols un équitable pourcentage d'importation, dans le cas où, modifiant ses principes actuels, elle s'obligerait, vis-à-vis d'un tiers pays quelconque, à acheter une quantité fixe de vins et boissons alcooliques.

Article 5.

Les deux Parties contractantes s'engagent : la Finlande en ce qui concerne tous les produits d'origine et en provenance du territoire péninsulaire d'Espagne, îles Baléares, îles Canaries et possessions espagnoles, et l'Espagne en ce qui concerne les produits d'origine et en provenance de Finlande, énumérés dans les annexes B et C, à s'accorder réciproquement, immédiatement et inconditionnellement, tous les privilèges et faveurs, y compris le bénéfice des taux plus favorables, résultant des modifications dans la nomenclature douanière, des spécialisations ou des observations ou remarques introduites dans leur tarif au moyen de mesures administratives ou légales ou de conventions conclues avec un tiers pays.

La Finlande jouira, en outre, de toute faveur ou privilège que l'Espagne a reconnu ou pourra reconnaître à un tiers pays par rapport aux « Dispositions pour l'application du tarif espagnol », notamment celles sous les numéros 4 et 5.

Further, Finland shall be accorded, in respect of the said products, the benefit of any reduction of import duties over and above the figures fixed in Annex B which Spain may grant in virtue of a convention concluded or of any other measures taken after the signing of the present Convention in respect of similar products from a third country.

All other products originating in and coming from Finland shall, on importation into the peninsular territory of Spain or into the Balearic Islands, pay the duties fixed in the second column of the current Spanish tariff and shall in no case be subject to surtaxes, co-efficients or other temporary increases which Spain has established or may hereafter establish.

Nevertheless, the products enumerated in Annex C, which originate in and come from Finland, shall not be subject, on importation into the peninsular territory of Spain or into the Balearic Islands, to higher duties than those which are or may be applied in respect of the most favoured nation.

Article 3.

Finland undertakes to purchase in Spain all wines and alcoholic beverages (Spanish specialities) which may be required for lawful consumption.

In order to give effect to the preceding paragraph, Finland shall insert the said Spanish products in the pharmacopeia or else admit them either as medicaments for the treatment of animals or for technical or scientific purposes.

The said products shall be accompanied by certificates issued by Spanish official laboratories testifying that the wines and alcoholic beverages are of good quality and possess all the characteristics of the specialities in question.

Article 4.

Finland undertakes, in the event of the privileges accorded to France in respect of ordinary wines being modified or withdrawn, to extend most-favoured-nation treatment to Spain in respect of ordinary wines of Spanish origin.

It is further agreed that if Finland for any reason accords any privileged treatment to the ordinary wines of a third country other than France, the same privileges shall immediately be accorded to ordinary Spanish wines.

Finland undertakes to reserve an equitable percentage of imports for Spanish wines if she should modify her present principles and assume an obligation to purchase a fixed quantity of wines and alcoholic beverages from any third country.

Article 5.

As regards the products enumerated in Annexes B and C, the two Contracting Parties undertake — Finland, in respect of products originating in and coming from the peninsular territory of Spain, the Balearic Islands, the Canary Islands and the Spanish possessions, and Spain, in respect of products originating in and coming from Finland — to grant each other immediately and unconditionally all privileges and favours, including more favourable rates, arising out of changes in Customs nomenclature, special arrangements, or observations or notes introduced into their tariffs by virtue of administrative or legal measures or conventions concluded with a third country.

Finland shall further be accorded all favours or privileges which Spain has granted or may grant to a third country in respect of the "Regulations for the Application of the Spanish Tariff", and, in particular, Nos. 4 and 5.

Article 6.

Les produits naturels ou fabriqués, d'origine et en provenance de Finlande, jouiront, à leur entrée dans les îles Canaries et dans les possessions espagnoles, de tous avantages et privilèges que l'Espagne a accordés ou pourra accorder à un tiers pays.

Article 7.

Les deux Parties contractantes s'engagent à n'établir ni maintenir aucune prohibition ou restriction à leurs importations ou exportations réciproques qui ne s'appliquera pas de la même manière à l'importation ou à l'exportation des mêmes produits dans le commerce avec tout autre pays se trouvant dans les mêmes conditions.

Article 8.

Les stipulations de la présente convention relatives au traitement de la nation la plus favorisée ne dérogent point aux faveurs actuellement accordées ou qui pourraient être accordées ultérieurement à des États limitrophes, pour faciliter le trafic de frontière.

En outre, l'Espagne s'engage à ne pas réclamer le bénéfice de toute préférence douanière ou facilités, de quelque nature que ce soit, que la Finlande a accordées ou pourrait accorder à l'Esthonie en vue de conserver ses échanges traditionnels avec ce pays aussi longtemps que ces avantages ne seront pas étendus à aucune Puissance tierce.

De même la Finlande s'engage à ne pas réclamer, en vertu desdites dispositions, le bénéfice des privilèges, faveurs ou immunités que l'Espagne a accordés ou viendrait à accorder soit au Portugal, soit au Maroc (zone espagnole), soit encore aux Républiques hispano-américaines, tant qu'elle ne les aura pas accordés aussi à une autre Puissance.

Article 9.

En ce qui concerne le régime de navigation commerciale ainsi que les droits de pilotage, de phare, de port et autres droits et taxes de navigation maritime, les Parties contractantes se garantissent réciproquement le régime de la nation la plus favorisée, à l'exception, toutefois, des avantages, résultant de l'obligation d'employer des pilotes, que la Finlande a accordés ou pourrait accorder à la Suède quant à la navigation au nord du 59^m degré de la latitude nord, ainsi que des avantages que la Finlande a accordés ou pourrait accorder à la Russie en ce qui concerne la pêche et la chasse aux phoques dans les eaux territoriales finlandaises de l'océan Glacial arctique.

Article 10.

La présente convention sera ratifiée et les ratifications en seront échangées à Madrid. Elle entrera en vigueur dix jours après la date de l'échange des ratifications et demeurera exécutoire, jusqu'au terme d'un délai de trois mois à compter du jour de sa dénonciation par l'une ou l'autre des Parties contractantes.

En foi de quoi les plénipotentiaires respectifs, dûment autorisés à cet effet, ont signé la présente convention et l'ont revêtue de leurs cachets.

Fait en double expédition, à Madrid, le seize juillet mil neuf cent vingt-cinq.

(L. S.) GRIPENBERG.

(L. S.) F. ESPINOSA DE LOS MONTEROS.

Article 6.

Natural or manufactured products originating in and coming from Finland shall, on importation into the Canary Islands or Spanish possessions, be accorded all advantages and privileges which Spain has granted or may grant to a third country.

Article 7.

Both Contracting Parties undertake not to establish or maintain any prohibition or restriction in regard to products which they import or export to each other unless such prohibition or restriction applies in a similar manner to the importation or exportation of the same products in their trade with any other country to which the same conditions apply.

Article 8.

The stipulations of the present Convention relating to most-favoured-nation treatment shall in no way affect any privileges which are at present or may hereafter be granted to contiguous States for the purpose of facilitating frontier traffic.

Further, Spain undertakes not to claim the benefit of any Customs preference or any facilities which Finland has granted or may grant to Esthonia with a view to preserving her traditional commercial relations with that country, provided that such advantages are not extended to any third Power.

Similarly, Finland undertakes not to claim, in virtue of the said provisions, the benefit of any privileges, favours or immunities which Spain has granted or may hereafter grant either to Portugal or to Morocco (Spanish zone) or to the Spanish-American Republics, unless such advantages are also granted to a third Power.

Article 9.

As regards commercial shipping and pilotage, lighthouse, port and other maritime shipping dues and charges, the Contracting Parties guarantee each other most-favoured-nation treatment except in respect of any favours in connection with the compulsory employment of pilots which Finland has granted or may grant to Sweden in regard to navigation north of 59° N. Lat., and any favours which Finland has granted or may grant to Russia in regard to fishing and sealing in Finnish territorial waters in the Arctic Ocean.

Article 10.

The present Convention shall be ratified and the ratifications shall be exchanged at Madrid. It shall come into force ten days after the date of the exchange of ratifications and shall remain valid for a period of three months after having been denounced by either of the Contracting Parties.

In faith whereof the Plenipotentiaries duly authorised for that purpose have signed the present Convention and have thereto affixed their seals.

Done in duplicate at Madrid, July 16, 1925.

(L. S.) GRIPENBERG.

(L. S.) F. ESPINOSA DE LOS MONTEROS.

ANNEXE A.

DROITS A L'ENTRÉE EN FINLANDE.

Numéros du tarif finlandais	Dénomination des marchandises	Droits en marcs finlandais
38	Légumes secs impropres à la consommation de l'homme, tels que vesces, pois gris (<i>Peluschker</i>)	libres.
51	Graines de lin et de chanvre, graines de coton, de pavot et autres graines oléagineuses	libres.
69	Foin et paille, ainsi qu'herbes, non spécialement dénommés	libres.
70	Tourteaux oléagineux, tourteaux comprimés de farine de maïs, glands moulus ou non, ainsi qu'arachides	libres.
71	Fourrages non spécialement dénommés, tels que drêche, résidus de distillerie, fourrage de gluten, farine de tourteaux de maïs et de tourteaux oléagineux, etc. ...	libres.
72	Citrons... ..	1,— le kg.
73	Oranges et oranges amères	0,75 le kg.
ex 74	Raisins d'Almería	1,— le kg.
ex 75	Autres fruits, à l'exception des pommes	1,— le kg.
ex 75	Bananes	0,50 le kg.
ex 76	Prunes, pruneaux, prunelles, dattes, figues, écorces d'oranges, de citrons et d'oranges amères, séchées ou salées	1,37 le kg.
ex 76	Raisins secs et raisins de Corinthe	1,— le kg.
78	Noix ordinaires et autres noix comestibles, ainsi que châtaignes	2,— le kg.
79	Amandes, noyaux d'abricots, de pêches et de pruneaux, ainsi qu'amandes de noix de toutes sortes, entiers ou réduits en petits morceaux	2,— le kg.
ex 81	Fruits confits (pulpes)	1,— le kg.
ex 81	Fruits conservés dans l'huile, l'esprit de vin ou le vinaigre, autrement qu'en contenant hermétiquement fermés	5,— le kg.
84	Melons, tomates et asperges	8,— le kg.
ex 127	Anis, anis étoilé	2,— le kg.
129	Câpres... ..	8,— le kg.
134	Poivre, moulu ou non ¹	4,— le kg.
ex 136	Safran	60,— le kg.
142	Conserves de sardines, anchois, sprats, bocartes, jureles et autres poissons en récipients hermétiquement fermés	9,— le kg.
147	Fruits, baies, plantes potagères et champignons, même confits	10,— le kg.
ex 150	Câpres en contenants hermétiquement fermés	12,— le kg.
305	Sacs visiblement employés et usés	libres.
ex 352	Ecorces de liège, déchets de liège	libres.
386	Blocs, plaques, tuyaux, pièces moulées et autres articles grossiers de même espèce en déchets de liège combinés avec de l'asphalte, du ciment, de la chaux, de la terre à infusoires, de la colle, et d'autres matières agglutinantes, même avec mélange de poils	0,25 le kg.
387	Bouchons pour bouteilles, sans garniture ; semelles pour chaussure, en liège, même combinées avec d'autres matières, ainsi qu'autres articles en liège non spécialement dénommés	0,50 le kg.
388	Défense de navire, bouées et ceintures de sauvetage en liège combiné avec d'autres matières	1,50 le kg.
389	Joncs, etc., non ouvrés, rotin refendu, décortiqué ou raboté, ainsi que déchets de rotin et de jonc	libres.
436	Livres, journaux, périodiques, manuscrits, ainsi que livres avec caractères en relief (pour aveugles)	libres.
440	Imprimés avec texte étranger ne rentrant pas sous le numéro suivant	libres.
442	Peintures (tableaux) même sur tissu, métaux non précieux, pierre ou bois, faits à la main, non encadrés, plans et dessins non encadrés, même reliés ou collés sur carton, tissu ou matières similaires	libres.
ex 614	Armes à feu, pistolets et revolvers, ainsi que pour la chasse	10,— le kg.
630	Plomb et alliage de plomb, ainsi qu'articles de ces matières, non ouvrés, en saumons, ainsi que grenaille	libres.

¹ Est compris dans cette position, le piment, moulu ou non (pimenton).

ANNEX A.

FINNISH IMPORT DUTIES.

No. in Finnish Customs tariff,	Goods	Duty in Finnish marks
38	Pulse unfit for human consumption, such as vetches, grey peas (<i>Peluschker</i>)	free
51	Linseed, hemp, cotton, poppy and other oil-bearing seeds	free
69	Hay and straw, also grass not separately named	free
70	Oil cakes, made of maize flour pressed together, acorns, ground or unground, and also earth-nuts	free
71	Cattle food not specially mentioned, such as brewers' grains and wash, gluten food, maize-cake meal and oil-cake meal, etc.	free
72	Lemons per kilo	1
73	Oranges (sweet and bitter)	0.75
ex 74	Almeria grapes	1
ex 75	Other fruits, except apples	1
ex 75	Bananas	0.50
ex 76	Plums, prunes, prunella, dates, figs, also orange, lemon, and bitter orange peel, dried or salted	1.37
ex 76	Raisins and currants	1.—
78	Walnuts, chestnuts and other edible nuts	2.—
79	Almonds, apricot, peach and plum stones, and all nut kernels, whole or crushed	2.—
ex 81	Preserved fruit (pulp)	1.—
ex 81	Fruit preserved in oil, spirit of wine, or vinegar, other than in hermetically-sealed packages	5.—
84	Melons, tomatoes and asparagus	8.—
ex 127	Aniseed, coriander	2.—
129	Capers	8.—
134	Pepper, ground or unground ¹	4.—
ex 136	Saffron	60.—
142	Preserved sardines, anchovies, sprats and other kinds of fish in hermetically-sealed packages	9.—
147	Fruit, berries, kitchen vegetables, mushrooms, also preserved	10.—
ex 150	Capers in hermetically-sealed packages	12.—
305	Bags showing clearly signs of wear and tear	free
ex 352	Cork bark, cork waste	free
386	Blocks, plates, pipes, moulded shapes and other similar rough articles of cork waste, in combination with asphalt, cement, lime, infusorial earth, glue or other fixing medium, also combined with actual hair	0.25
387	Bottle corks, without mounting; boot soles of cork with or without other material, also other articles of cork not separately named	0.50
388	Fenders for ships, lifebuoys and lifebelts of cork combined with other material	1.50
389	Raw, split, peeled or planed rattan and waste pieces of rattan and cane	free
436	Books, newspapers, periodicals, manuscripts and books in Braille type	free
440	Books with foreign texts (not referring to the following paragraph)	free
442	Paintings (pictures) on textile materials, common metals, stone or wood, hand-made, unframed, drawings or sketches unframed, also mounted or framed on cardboard, textile materials, etc.	free
ex 614	Fire-arms, pistols and revolvers and sporting weapons per kilo	10.—
630	Lead and lead alloys and articles of these materials, unwrought, in ingots and waste	free

¹ Including pimento, ground or unground.

Numéros du tarif finlandais	Dénomination des marchandises	Droits en marcs finlandais
ex 636	Cuivre et zinc non ouvrés	libres.
738	Minerais de toute sorte, même pulvérisés ou en briquettes	libres.
ex 814	Huile d'olive en emballages pesant brut moins de 15 kilogrammes le kg.	1,—
ex 816	Huile d'olive en autres emballages... .. le kg.	0,25
900	Sel de cuisine (Chlorure de sodium) de toute sorte	libres.
923	Matières végétales pour le tannage, telles qu'écorce de chêne, myrobalans et bois de quebracho, entiers, en morceaux, râpés, moulus ou autrement réduits en menus morceaux ; noix de galle ; extraits de matières tannantes, liquides ou solides, tels que extrait d'hemlock, de mimosa, de sumac et d'avelanèdes, ainsi que cachou et gambir (cachou jaune) ; acide tannique (tanin), acide gallique et acide pyrogallique (pyrogallol)	libres.
951	Oeuvres d'art non spécialement dénommées	libres.
958	Déchets non spécialement dénommés, y compris les chiffons	libres.
960	Matières brutes	libres.

ANNEXE B.

DROITS A L'ENTRÉE EN ESPAGNE.

Numéros du tarif espagnol	Dénomination des marchandises	Droits en pesetas
98	Traverses pour chemin de fer les 100 kg.	1,04
99	Poteaux et pieds ronds, en bois communs et bois de mines ayant jusqu'à 25 cm. de diamètre les 100 kg.	1,25
100	Bois communs en planches de plus de 75 mm. d'épaisseur : madriers, poutres de toutes dimensions et troncs, ainsi que bois pour constructions navales, le m. cube	10,—
101	Bois communs en planches et madriers, ayant plus de 40 jusqu'à 75 mm. inclusivement d'épaisseur... .. le m. cube	11,—
102	Bois communs en planches ayant jusqu'à 40 mm. inclusivement d'épaisseur le m. cube	12,—
107	Bois ouvrés pour constructions terrestres ou navales les 100 kg.	17,60
110	Troncs de bois pour la fabrication de la pâte à papier les 1000 kg.	0,80
1060	Papier à cigarettes, en livrets le kg.	2,—
1418	Fromages à pâte dure, en pièces pesant 40 kilogrammes ou plus, ainsi que les fromages en boîtes, type Emmenthal et Gruyère le kg.	1,20

ANNEXE C.

NUMÉROS DU TARIF ESPAGNOL.

96	573	1030	1063
97	1012	1031	1065
103	1013	1032	1088
111	1014	1033	1089
112	1021	1035	1090
113	1022	1040	1095
114	1025	1041	1409
115	1026	1059	1410
117	1027	1060	
118	1028	1061	
119	1029	1062	

No. in Finnish Customs tariff	Goods	Duty in Finnish marks
ex 636	Copper and zinc, unwrought	free
738	Ore, all kinds, also powdered or in bricks	free
ex 814	Olive oil in packages having a gross weight of less than 15 kgs. per kilo	1.—
ex 816	Olive oil in other packages	0.25
900	Kitchen salt (sodium chloride) all kinds	free
923	Vegetable tannic substances, as oak bark "Myrobalaner" and "Kyebracks" wood, entire, in pieces, rasped, ground or otherwise cut up; gall nuts; tannic extracts, liquid or solid, as hemlock, mimosa, sumac and valonia extract; also catechu and gambier (yellow catechu); tannic acid (tannin); gall fly acid, pyre gall fly acid (pyre gall oil)	free
951	Works of art not specially named	free
958	Waste, not specially named, and rags	free
960	Raw materials	free

ANNEX B.

SPANISH IMPORT DUTIES.

No. in Spanish Customs tariff	Goods	Duty in pesetas
98	Railway sleepers per 100 kilos	1.04
99	Posts and round stakes of common wood, and pit props up to 25 cms. in diameter	1.25
100	Common wood in planks, exceeding 75 mm. in thickness, boards, beams of all dimensions, logs and wood for shipbuilding per cu. m.	10.—
101	Common wood in planks and boards exceeding 40 but not exceeding 75 mm. in thickness	11.—
102	Common wood in planks not exceeding 40 mm. in thickness	12.—
107	Wood worked into articles, for building or shipbuilding per 100 kilos	17.60
110	Logs for making paper pulp per 1000 kilos	0.80
1,060	Cigarette paper in packets per kilo	2.—
1,418	Cheeses weighing 40 kgs. or more each, and cheese in boxes, Ementhal and Gruyère	1.20

ANNEX C.

NUMBER IN SPANISH TARIFF.

96	573	1030	1063
97	1012	1031	1065
103	1013	1032	1088
111	1014	1033	1089
112	1021	1035	1090
113	1022	1040	1095
114	1025	1041	1409
115	1026	1059	1410
117	1027	1060	
118	1028	1061	
119	1029	1062	

N° 1136.

FINLANDE ET SUÈDE

Convention concernant les rennes
dans les régions-frontière, avec
protocole final, signés à Helsing-
fors, le 9 mai 1925.

FINLAND AND SWEDEN

Convention concerning Reindeer in
Frontier Districts, with Final
Protocol, signed at Helsingfors,
May 9, 1925.

TEXTE FINNOIS. — FINNISH TEXT.

N^o 1136. — SUOMEN¹ JA RUOTSIN VÄLINEN SOPIMUS POROISTA RAJASEUDUILLA. TEHTY HELSINGISSÄ, [TOUKOKUUN 9 p:nä 1925.

*Textes officiels finnois et suédois communiqués par le ministre des Affaires étrangères de Finlande.
L'enregistrement de cette convention a eu lieu le 6 avril 1926.*

SITTENKUIN SUOMEN JA RUOTSIN MÄÄRÄÄMÄT valtuutetut ovat hallituksilleen jättäneet ehdotuksen molempien valtioiden väliseksi sopimukseksi rajaseuduilla olevia poroja koskevista määräyksistä, ovat SUOMEN TASAVALLAN PRESIDENTTI ja HÄNEN MAJESTEETTINSA RUOTSIN KUNINGAS päättäneet tehdä tätä asiaa koskevan sopimuksen ja sitä tarkoitusta varten valtuutetuihin määränneet,

SUOMEN TASAVALLAN PRESIDENTTI :

Ulkoasiainministerin, lakitiedettentohtori Karl Gustaf IDMAN'in, sekä

HÄNEN MAJESTEETTINSA RUOTSIN KUNINGAS :

väliaikaisen asiainhoitajansa Suomessa Arvid Gustaf RICHERT'in.

Esitettyään toisilleen oikeiksi ja asianmukaisiksi havaitut valtakirjansa ovat nämä valtuutetut sopineet seuraavasta sopimuksesta.

I LUKU

RUOTSIN LAPPALAISILLE ERÄÄSSÄ TAPAUKSESSA MYÖNNETYSTÄ LUVASTA MUUTTA POROINEEN SUOMEN ALUEEN KAUTTA.

I §.

Muuttaessaan vuosittain laiduntamisoikeuttaan käyttääkseen Tromsan lääniin (fylke) Norjaan, saavat Ruotsin lappalaiset alempana mainittuina aikoina käyttää seuraavia teitä Suomen alueen kautta, nimittäin

osaksi 28 päivästä huhtikuuta 30 päivään kesäkuuta sekä 1 päivästä syyskuuta 3 päivään lokakuuta tietä, joka, alkaen Keinovuopion seudulta Ruotsissa, kulkee Peeravaaran tunturin ohi sen itäistä taikka läntistä puolta sekä edelleen Ailakasjärven ohi Norjan rajalle Maasselveaaran ja Tschjappisjauréen välisellä seudulla, ja ovat lappalaiset oikeutetut, muuttaessaan 28 päivän huhtikuuta—20 päivän toukokuuta välisellä ajalla, alottamaan matkansa Suomen alueen kautta myöskin Vittangista (Saarikoskelta) Ruotsissa ja yhtymään edellämainittuun tiehen Ailakasjärven seuduilla ;

osaksi myöskin 28 päivän huhtikuuta — 20 päivän toukokuuta välisenä aikana tietä, joka, alkaen Keinovuopiosta kulkee pitkin Kilpisjärven jäätä ja Siilasvuoman kautta Norjan rajalle valtakunnan rajapyökin N:o 295 itäpuoleisella seudulla.

¹ L'échange des ratifications a eu lieu à Helsingfors, le 5 janvier 1926.

TEXTE SUÉDOIS. — SWEDISH TEXT.

N^o. 1136. — KONVENTION¹ MELLAN FINLAND OCH SVERIGE ANGÅENDE RENAR I GRÄNSOMRÅDENA, UNDERTECKNAD I HELSINGFORS DEN 9 MAJ 1925.

Finnish and Swedish official texts communicated by the Finnish Minister for Foreign Affairs. The registration of this Convention took place April 6, 1926.

Sedan från FINLAND och SVERIGE utsedda delegerade till sina regeringar avgivit ett förslag till överenskommelse om bestämmelser angående renar i gränsområdena mellan de båda rikena, hava REPUBLIKEN FINLANDS PRESIDENT och HANS MAJESTÄT KONUNGEN AV SVERIGE beslutit att ingå en konvention i ämnet och för sådant ändamål till sina fullmäktige utsett,

REPUBLIKEN FINLANDS PRESIDENT :

Minister för utrikesärendena, juris utriusque doktorn Karl Gustaf IDMAN, samt ;

HANS MAJESTÄT KONUNGEN AV SVERIGE :

Sin tillförordnade Chargé d'Affaires i Finland Arvid Gustaf RICHERT.

Efter att hava meddelat varandra sina fullmakter, som befunnits i god och behörig form, hava dessa fullmäktige överenskommit om följande konvention.

I KAP.

ANGÅENDE MEDGIVANDE I VISST FALL FÖR SVENSKA LAPPAR ATT MED RENAR FLYTTA ÖVER FINSKT OMRÅDE.

I §.

Vid sina årliga flyttningar för utövande av sin rätt till renbetning i Troms fylke i Norge må svenska lappar under nedan angivna tider begagna sig av följande vägar över finskt område, nämligen

dels från och med den 28 april till och med den 30 juni samt från och med den 1 september till och med den 3 oktober en väg, som, utgående från trakten av Keinovuopio i Sverige, leder förbi Peeravaara fjäll på dess östra eller västra sida samt vidare förbi Ailakasjärvi till norska gränsen i trakten mellan Maasselvaara och Tchappisjaure, med rätt för lapparna att vid flyttning under tiden 28 april—20 maj begynna färden över det finska området jämväl vid Vittangi (Saarikoski) i Sverige och ansluta sig till nyssnämnda väg i trakten av Ailakasjärvi ;

dels och under tiden 28 april—20 maj en väg, som, utgående från Keinovuopio, leder längs isen å Kilpisjärvi och över Siilasvuoma till norska gränsen i trakten öster om riksröset nr 295.

¹ The exchange of ratifications took place at Helsingfors, January 5, 1926.

2. §.

Muuttotien on oltava 3 kilometrin levyinen, mikäli maastosuhteet eivät aiheuta siihen rajoitusta.

Porojen alköön sallittako poiketa tieltä, mikäli sääsuhteet, pedot tai muut seikat eivät ole pakoittavana esteenä porojen pysyttämiseksi tiellä.

3 §.

Asianomaisen Suomen maaherran on tarkemmin määrättävä 1 §:ssä mainittujen teiden suunta siihen määrättyjen suomalaisten ja ruotsalaisten virkamiesten toimitettua paikalla tutkimuksen.

Kysymyksessä olevat tiet on maaherran toimenpiteestä paalutettava ja on tarpeellinen määrä selviä merkkejä pystytettävä tien keskelle sekä, sikäli kuin havaitaan tarpeelliseksi, vähempi määrä sen molemmille ulkopuolisille sivulinjoille. Paaluttamiskustannukset maksaa Ruotsin valtio.

4 §.

Ennen matkan alkamista Suomen alueen kautta on lappalaisen, sekä muuttaessaan Ruotsista Norjaan että sieltä takaisin, jätettävä ilmoitus muutosta sille henkilölle, jonka suomalainen viranomainen ruotsalaiselle maaherralle annetun tiedon mukaan on määrännyt ottamaan vastaan sellaisen ilmoituksen.

Sen, joka on saanut määräyksen vastaanottaa ilmoituksen muutosta Norjaan, tulee asua paikalla, johon hänelle helposti voidaan ilmoitus toimittaa ja on ilmoitus takaisinmuutosta vastaanotettava Siilastuvan tunturimajalla Kilpisjärvellä taikka muulla tarkoitusta varten ilmoitetulla, tällä seudulla olevalla asutulla paikalla.

Ilmoitus on annettava Norjaan muutettaessa viimeistään viisi ja takaisinmuutettaessa viimeistään kolme päivää ennen matkan alkamista Suomen alueen kautta. Ilmoitukseen on merkittävä lappalaisen nimi, se lukumäärä poroja, jonka hän kuljettaa mukanaan, se likimääräinen aika, jolloin matka aloitetaan sekä tie, jota lappalainen aikoo kulkea. Jollei 1 momentissa mainittua määräystä ole annettu tiedoksi, ei ilmoitusta vaadita.

5 §.

Muutto on suoritettava ilman tarpeetonta viivyttelyä. Muuttaessaan alköön lappalainen hoidossaan olevine poroineen viipykö Suomen alueella kauemmin kuin korkeintaan kolme vuorokautta, mikäli sääuhteet, petoeläimet taikka muut seikat eivät ole pakoittavana esteenä muuttollesinä aikana.

6 §.

Kuljettaessaan tavaroitaan porolla (raitomuutto) saavat Ruotsin lappalaiset, ajasta riippumatta, jolloin muutto Suomen alueen kautta tapahtuu, käyttää, paitsi yleensä raitomuuttoon tai muuhun tavarankuljetukseen käytettävää tietä, myöskin 1 §:ssä mainittuja teitä.

7 §.

Muuttaessaan saavat lappalaiset tarpeen vaatiessa käyttää polttopuuksi muuttotiellä olevia varpuja ja pensaita sekä koivupuita. Hakkausta, joka sen johdosta käy tarpeelliseksi, alköön

2 §.

Flyttningsväg skall hava en bredd av 3 kilometer, där icke terrängförhållandena föranleda en begränsning.

Renarna må ej tillåtas avvika från vägen, såframt ej väderleksförhållanden, rovdjur eller andra omständigheter utgöra tvingande hinder för renarnas kvarhållande å vägen.

3 §.

Sträckningen av de i 1 § nämnda vägar skall närmare bestännas av vederbörande landshövding i Finland efter lokal undersökning av därtill utsedda finska och svenska tjänstemän.

Ifrågavarande vägar skola genom landshövdingens försorg utstakas, därvid tydliga märken skola i nödigt antal utsättas i mitten av vägen samt, där så befinnes erforderligt, i mindre antal i dess yttre begränsningslinjer. Kostnaderna för utstakningen gäldas av svenska staten.

4 §.

Före anträdandet av färd över finskt område skall såväl vid flyttning från Sverige till Norge som åter underrättelse om flyttningen av lappen lämnas person, som enligt anmälan till svenska landshövdingen av finsk myndighet förordnats att mottaga sådan underrättelse.

Den, som erhållit förordnande att mottaga underrättelse om flyttningen in till Norge, skall vara boende å plats, där han lätt kan nås av underrättelsen, och skall underrättelse om återflyttningen mottagas å Siilastupa fjällstuga vid Kilpisjärvi eller å annan för ändamålet angiven bebodd plats i trakten.

Underrättelse skall lämnas, vid inflyttning till Norge senast fem och vid återflyttning senast tre dagar före färdens anträdande över finskt område. Underrättelse skall upptaga meddelande om lappens namn, det antal renar, som av honom medföres, den ungefärliga tid, då färden skall anträdas, samt den väg lappen avser att följa. Har förordnande, som ovan omförmäles, ej meddelats, lämnas icke underrättelse.

5 §.

Genomflyttning skall försiggå utan onödigt uppehåll. För genomflyttningen må lapp med de under hans vård varande renar icke uppehålla sig å det finska området längre tid än högst 3 dygn, såframt icke väderleksförhållanden, rovdjur eller andra omständigheter utgöra tvingande hinder för genomflyttning på nämnda tid.

6 §.

Vid forsling av sina tillhörigheter med ren (flyttning med raid) må svenska lappar, oavsett den tid flyttning över finskt område äger rum, använda, förutom väg, som plägar begagnas för raidflyttning eller annan varutransport, de i 1 § angivna vägar.

7 §.

Under flyttning må lapparna vid behov till bränsle använda ris och buskar samt björkträd å genomflyttningsvägen. Avverkning, som härvid påkallas, må ej ske på sådant sätt, att fara

toimitettako sillä tavalla, että siitä aiheutuu vaaraa metsän säilymiselle tai nuorentumiselle ; ja alkoon paljaasihakkausta missään tapauksessa toimitettako.

Samoin saavat lappalaiset muuttaessaan käyttää tiellä olevaa laidunta paroilleen.

8 §.

Korvauksena niistä eduista, jotka Ruotsin lappalaiset edellisten säännösten mukaan saavat, sekä niistä kuluista, jotka säännösten noudattamisen valvonnasta aiheutuvat Suomen valtiolle, tulee Ruotsin valtion vuosittain Suomen valtiolle suorittaa 700 Suomen kultamarkkaa tai 500 Ruotsin kultakruunua. Jos jonakin vuonna ei tapahdu muuttoa Suomen alueen kautta, ei sanottua maksua suoriteta ; ja on asianomaiselle nimismiehelle hyvissä ajoin ilmoitettava muuton peruuttamisesta.

Jos Keinovuopion kohdalla Suomen puolella kulkevan tien suuntaa määrättäessä ei voida, aiheuttamatta haittaa lappalaisille, välttää, että tien kohdalle jää niittyjä, joilta tehdään heinää, niin tulee Ruotsin valtion suorittaa se kustannus, jonka Suomen valtio voi joutua maksamaan niittyjen omistajalle kohtuullisena hyvityksenä vahingosta, mikä lappalaisten muutoista voi niityille aiheutua.

9 §.

Porojen muuton tapahtuessa on seudulla asuvan väestön koirat pidettävä kiinni.

10 §.

Joss Ruotsin lappalainen käyttää muutossa, josta 1 § :ssä mainitaan, muuta tietä Suomen alueella kuin siinä myönnetään tai jos hän käyttää luvallista tietä muuna tai pitempänä aikana kuin mitä edellä 1 ja 5 § :ssä säädetään taikka toimittamatta 4 § :ssä määrättyä ilmoitusta muutosta, on hänen porolaumaansa nähden sovellettava niitä säännöksiä, jotka koskevat toisesta maasta luvattomasti toisen maan alueelle tulleita poroja.

Lappalaista, joka rikkoo 7 § :ssä olevia hakkausta koskevia säännöksiä, sekä sitä, joka rikkoo 9 § :n säännöstä vastaan, on, ellei häntä yleisen rikoslain mukaan voida tuomita ankarampaan rangaistukseen, rangaistava sakolla, ja korvatkoon hän vahingon.

Korvaus, jonka lappalainen voidaan velvoittaa maksamaan muuttotiellä olevan metsän vahingoittamisesta kuin myöskin sakot, jotka lainvoimaisella päätöksellä on tuomittu rikkomuksesta sanottuja hakkausta koskevia säännöksiä vastaan, on ruotsalaisen maaherran toimenpiteestä etukäteen maksettava Ruotsin valtion varoista. Korvaus on sen jälkeen perittävä lappalaiselta ; ja on sakkorangaistus Ruotsissa täytäntöönpantava siinä järjestyksessä, mikä yleensä on voimassa sellaisen rangaistuksen täytäntöönpanosta.

11 §.

Jos jutussa, joka koskee 7 § :ssä olevien hakkausta koskevien säännösten rikkomista, asiakirja on toimitettava tiedoksi henkilölle, joka on Ruotsin kansalainen ja siellä oleskelee, on tiedoksianto toimitettava asianomaisen ruotsalaisen maaherran toimenpiteestä, ja on se tapahtuva siinä järjestyksessä, mikä Ruotsissa yleensä on tiedoksi antamisesta voimassa.

II LUKU.

MENETTELYSTÄ NIIDEN POROJEN SUHTEEN, JOTKA LUVATTOMASTI TULEVAT TOISEEN VALTAKUNTAAN.

12 §.

Jos suomalaisia poroja tulee Ruotsin alueelle tai, muissa kuin 1 luvussa mainituissa tapauksissa, ruotsalaisia poroja Suomen alueelle, tulee sen valtakunnan asianomaisen virkamiehen, jossa porot

för skogens bevarande eller föryngring uppstår ; och må kalavverkning icke i något fall äga rum.

Likaledes må lapparna under flyttningen begagna sig av inom väg befintligt bete till föda åt renarna.

8 §.

Såsom gottgörelse för de förmåner, vilka enligt ovannämnda bestämmelser tillkomma de svenska lapparna, samt för de kostnader för kontroll över bestämmelsernas efterlevnad, som åsamkas finska staten, skall till denna av svenska staten årligen utbetalas ett belopp av 700 finska guldmark eller 500 svenska guldkronor. Skulle under något år flyttning över finskt område ej ske, utgår ej nämnda avgift ; och bör vederbörande länsman i god tid underrättas om flyttningens inställande.

Därest vid bestämmande av vägs sträckning å finska sidan vid Keinovuopio icke utan olägenhet för lapparna kan undvikas, att ängar, som användas till slätter, falla inom vägen, skall svenska staten bestrida den kostnad, som finska staten må komma att få vidkännas för skälig uppgörelse med ängarnas innehavare beträffande skada, som genom lapparnas flyttning kan förorsakas å desamma.

9 §.

Då renarnas genomflyttning försiggår, skola den bofasta befolkningen tillhöriga hundar i trakten hållas bundna.

10 §.

Använder svensk lapp vid flyttning, som i 1 § omförmäles, annan väg över finskt område än där medgives eller begagnar han tillåten väg under annan eller längre tid än vad ovan i 1 och 5 §§ stadgas eller utan att hava lämnat i 4 § föreskriven underrättelse om genomflyttningen, skola med avseende å hans hjord tillämpas de bestämmelser, som gälla beträffande renar från det ena landet, vilka olovligen inkommit på det andra landets område.

Lapp, som bryter mot de i 7 § meddelade bestämmelser rörande avverkning, samt den, som bryter mot bestämmelsen i 9 §, skall, där icke enligt allmän strafflag högre straff skall ådömas, straffas med böter och ersätta skadan.

Ersättning, som lapp må förpliktas utgiva för skadegörelse å skog genomflyttningssväg, så ock böter, som genom laga kraft ägande beslut ådömts för förseelse mot nämnda bestämmelser rörande avverkning, skola genom svenska landshövdingens föranstaltande förskottas av svenska allmänna medel. Ersättningen skall sedermera återkrävas av lappen ; och skall bötesstraffet i Sverige verkställas i den ordning, som i allmänhet där gäller för verkställighet av sådant straff.

11 §.

Skall i mål rörande överträdelse av de i 7 § meddelade bestämmelser om avverkning handling delgivas person, som är medborgare i Sverige och där uppehåller sig, skall delgivningen verkställas genom föranstaltande av vederbörande svenska landshövding och äga rum i den ordning, som i Sverige i allmänhet gäller för delgivning.

2 KAP.

ANGÅENDE FÖRFARANDET MED RENAR, SOM OLOVLIGEN INKOMMA I DET ANDRA RIKET.

12 §.

Inkomma finska renar å svenskt område eller, i annat fall än i 1 kap. omförmäles, svenska renar på finskt område, skall vederbörande tjänsteman i det rike, där renarna olovligen uppehålla

luvattomasti oleskelevat, niinpian kuin hän saa asiasta tiedon, ilmoittaa se sille, joka toisessa valtakunnassa on määrätty vastaanottamaan sellaisia ilmoituksia ja ilmoitettakoon samalla porojen oleskelupaikka sekä likimääräinen luku kuin myöskin, mikäli mahdollista, poronomistajan nimi.

Ilmoitus on toimitettava sähkösanomalla tai puhelimitse tahi, ellei se ole mahdollista, lähetin kautta taikka kirjeellä. Jos ilmoitus on toimitettu puhelimitse tai suullisesti lähettiä käyttämällä, on kirjallinen vahvistus viipymättä lähetettävä.

Mikäli vaikeudetta voi tapahtua, on asia myöskin poronomistajalle ilmoitettava.

13 §.

Kummassakin valtakunnassa on määrättävä tarpeelliseksi katsottu määrä henkilöitä ottamaan vastaan sellaisen ilmoituksen, jota 12 §:ssä tarkoitetaan. Määräyksen tulee sisältää kullekin henkilölle valtuutus ottaa vastaan määräyksessä ilmoitetulta toisen valtakunnan alueelta ilmoitus, että hänen kotimaastaan olevia poroja oleskelee luvattomasti siellä.

Sellaisia henkilöitä määrättäessä on otettava huomioon, että ilmoitus voidaan heille toimittaa niin helposti ja kiireellisesti kuin olosuhteet sallivat. Asianomaisen suomalaisen ja ruotsalaisen maaherran on toisilleen toimitettava tiedoksi määrättyjen henkilöiden nimet ja osoitteet sekä se alue, mitä määräys tarkoittaa.

14 §.

Porojen omistaja on, saadessaan tiedon siitä, että porot luvattomasti oleskelevat toisessa valtakunnassa, velvollinen viipymättä, sen mukaan kuin 15 §:ssä säädetään, noutamaan ja ajattamaan porot toisesta valtakunnasta sellaiselle alueelle, missä ne saavat oleskella.

Asianomainen virkamies saa ottaa porot vartioitaviksi tai ajaa ne rajan yli. Jos sen valtakunnan virkamies, jossa porot oleskelevat, ajaa ne rajan yli, on ne luovutettava omistajalle tai asianomaiselle toisen valtakunnan virkamiehelle.

15 §.

Jos porot noudetaan taikka ajetaan rajan yli, otettakoon mukaan ainoastaan sellaisilla merkeillä varustetut eläimet, joita poronomistajat käyttävät siinä maassa, mistä porot ovat, samoin kuin merkitsemättömät vasat, jotka seuraavat sellaisilla merkeillä varustettuja naarasporoja.

Ennenkuin poisvieminen tapahtuu, on ne porot, jotka on jätettävä viemättä, erotettava toisista asianomaisen virkamiehen tai siltä seudulta olevan poronomistajan läsnäollessa; kuitenkin voidaan vieraat porot heti viedä rajan yli, jos virkamies tai poronomistaja, joka edellä mainittiin, ilmoittaa, että porojen joukossa ei ole sellaisia, jotka ovat jätettävät viemättä.

Jos vieraat porot ovat sekaantuneet paikallisten porojen kanssa ja ovat paikkakunnan poronomistajain taikka heidän paimentensa vartioinnin alaisina, tulee näiden koota eläimet ja antaa sille, joka tahtoo noutaa vieraat porot, tilaisuus erottaa ne porot, jotka hänellä on oikeus viedä.

16 §.

Porojen oleskelusta luvattomalla alueella on suoritettava laidunmaksu jokaiselta porolta, lukuunottamatta alle vuoden vanhoja vasoja. Tämä maksu on 0.14 Suomen kultamarkkaa tai 0.1 Ruotsin kultakruunua jokaiselta oleskelupäivältä.

Jos havaitaan että porojen noutaminen on ilman omistajan syytä viivästynyt, on maksua määrättäessä siihen kiinnitettävä huomiota sikäli kuin havaitaan kohtuulliseksi.

Jos on ilmeistä, että poronomistaja tahallisesti on laiduntanut porojaan toisessa valtakunnassa luvattomalla alueella, voidaan laidunmaksu koroittaa kaksinkertaiseen määrään saakka; kuitenkin on sellaisessa tapauksessa poronomistajalle varattava tilaisuus tulla kuulluksi asiassa.

sig, så snart han erhåller kännedom om förhållandet, därom underrätta den, som i det andra riket är satt att mottaga sådan underrättelse, och varde därvid renarnas uppehållsort samt ungefärliga antal ävensom, där så kan ske, renägarens namn uppgivna.

Underrättelsen skall meddelas genom telegram eller telefon eller, där detta ej låter sig göra, genom budskickning eller brev. Har underrättelse skett genom telefon eller muntligen genom bud, skall snarast skriftlig bekräftelse översändas.

Där så bekvämligen kan ske, bör jämväl renägaren underrättas om förhållandet.

13 §.

Inom vartdera riket skola, till det antal provas lämpligt, vissa personer förordnas att mottaga sådan underrättelse, som i 12 § avses. Förordnandet skall för varje person innefatta bemyndigande att från visst i förordnandet angivet område i det andra riket mottaga underrättelse, att renar från hans hemland olovligen där uppehålla sig.

Vid valet av sådana personer skall tagas i betraktande, att underrättelse må kunna tillställas dem så bekvämt och skyndsamt, som omständigheterna medgiva. Vederbörande finska och svenska landshövding skola meddela varandra de förordnades namn och adress samt det område förordnande avser.

14 §.

Renarnas ägare är, då han erhåller kännedom om att renarna olovligen uppehålla sig i det andra riket, pliktig att ofördröjligen låta, i enlighet med vad i 15 § föreskrives, avhämta och utdriva dem ur riket till område, där de må vistas.

Vederbörande tjänsteman må taga renarna under bevakning eller utdriva dem. Utdrivs renarna av tjänsteman i det rike, där renarna uppehålla sig, skola de överlämnas till ägaren eller vederbörande tjänsteman i det andra riket.

15 §.

Skola renar avhämtas eller utdrivas, må medtagas allenast djur, försedda med märken, som begagnas av renägare i det land, dit renarna höra, ävensom omärkta kalvar, som följa honrenar med sådana märken.

Innan bortförandet äger rum, skola de renar, som sålunda böra kvarlämnas, utskiljas från de övriga i närvaro av vederbörande tjänsteman eller renägare i trakten; dock må de främmande renarna strax bortföras, om tjänstemannen eller renägare, som nyss nämnts, förklarar, att bland renarna icke finnas sådana, som böra kvarlämnas.

Därest de främmande renarna äro sammanblandade med renar från trakten och stå under bevakning av därvarande renägare eller deras renvårdare, skola dessa samla djuren och lämna den, som vill avhämta de främmande renarna, tillfälle att utskilja, dem han har rätt att bortföra.

L.

16 §.

För renarnas uppehåll å otillåtet område skall erläggas en betesavgift för varje ren, kalvar under ett års ålder ej inbegripna. Denna avgift utgör 0.14 finsk guldmark eller 0.1 svensk guld-krona för varje dag av uppehållet.

Finnes att renarnas bortdrivande blivit utan ägarens vållande uppehållet, skall vid avgiftens beräkning tagas sådan hänsyn till förhållandet, som finnes skälig.

År uppenbart att renägaren avsiktligt låtit sina renar beta i det andra riket å otillåtet område, kan betesavgiften fastställas intill det dubbla beloppet; dock skall i sådant fall renägaren beredas tillfälle att yttra sig i ärendet.

17 §.

Paitsi laidunmaksua, joka on mainittu 16 § :ssä, on suoritettava korvaus porojen luvattomasta oleskelusta aiheutuneista kustannuksista, kuten ilmoituksen toimittamisesta 12 § :n mukaan sekä siitä työstä, mikä aiheutuu porojen kokoomisesta, vartioimisesta, erottamisesta ja rajan yli ajamisesta.

18 §.

Jos ilmoitus on 12 § :n mukaan toimitettu, ja jos porot, joita ilmoitus tarkoittaa, vielä kymmenen päivää sen jälkeen oleskelevat luvattomalla alueella, kenenkään saapumatta niitä noutamaan, on katsottava menetetyksi summa, joka vastaa kymmentä prosenttia porojen keskimääräisestä arvosta, tähän lukematta alle vuoden vanhoja vasoja.

Sama seuraamus on myöskin, jos joku on saapunut poroja noutamaan, mutta ne kuitenkin ovat viemättä vielä sen jälkeen kuin 15 päivää on kulunut 12 § :n mukaan lähetetystä ilmoituksesta eivätkä sääsuhteet, petoeläimet tai se seikka, että poronomistaja tai poropaimen on jättänyt täyttämättä 15 § :n viimeisessä kappaleessa säädettyä velvollisuuttaan tahi muut seikat ole olleet pakoittavana esteenä niiden viemiselle.

Poron keskimääräisen arvon määräävät kutakin kalenterivuotta varten yhteistoimin asianomainen Suomen ja Ruotsin maaherra ennen edellisen vuoden loppua niiden poronhintojen perusteella, jotka ovat vallinneet sanotun vuoden joulukuun ensimmäisellä puoliskolla.

19 §.

Jos ilmoituksen, josta 12 § :ssä mainitaan, on vastaanottanut muu sellaisen ilmoituksen vastaanottamiseen määrätty henkilö kuin nimismies tai lapinvouti, on tieto ilmoituksesta tälle toimitettava.

Toimituksesta, joka johtuu porojen oleskelusta toisessa valtakunnassa, tulee asianomaisen virkamiehen laatia pöytäkirja, johon otetaan tiedot porojen lukumäärästä ja merkeistä samoin kuin virkamiehen oma lausunto asiasta.

Pöytäkirja sekä asianomaisen suomalaisen nimismiehen tai ruotsalaisen lapinvoudin lausunto asiasta, mikäli he eivät itse ole asiaa käsitelleet, on kaikkien tietojen ja todisteiden keralla lähetettävä asianomaiselle maaherralle.

20 §.

Maaherran on saatavissa olevien tietojen nojalla vahvistettava maksu ja korvaus, jotka ovat suoritettavat 16 ja 17 § :n mukaan, sekä se määrä, joka 18 § :mukaan on katsottava menetetyksi.

21 §.

Ennenkuin maaherra 20 § :n nojalla tekee päätöksen, tulee hänen mikäli mahdollista ottaa selville, kenelle porot kuuluvat.

Päätöksen tulee kuitenkin, poronomistajain nimiä mainitsematta, ainoastaan sisältää velvoitus « asianomaisille poronomistajille » suorittaa vahvistettu määrä.

22 §.

Vahinko, jonka porot tai niiden paimenet porojen oleskellessa toisessa valtakunnassa aiheuttavat, on myöskin korvattava.

17 §.

Förutom betesavgift, som i 16 § är nämnd, skall gäldas ersättning för de av renarnas olovliga uppehåll föranledda utgifter, såsom för meddelande av underrättelse enligt 12 § samt för arbete med samlande, bevakning, utskiljande och bortdrivande av renarna.

18 §.

Har meddelande enligt 12 § avlåtits, och uppehålla sig de renar, som meddelandet avser, ännu tio dagar därefter å otillåtet område, utan att någon infunnit sig för att bortföra dem, skall ett belopp motsvarande 10 procent av renarnas medelvärde, kalvar under ett års ålder ej inbegripna, anses förbrutet.

Sådan påföljd skall ock tillämpas, där någon inställt sig för renarnas bortförande, men de likväl finnas kvar ännu efter det femton dagar förflutit från det meddelande enligt 12 § avsänts samt väderleksförhållenden, rovdjur, renägares eller renvårdares försummelse att efterkomma åliggande enligt 15 § sista stycket eller andra omständigheter icke utgjort tvingande hinder mot bortförandet.

Medelvärdet för ren fastställes för varje kalenderår i samråd av vederbörande finska och svenska landshövdingar före utgången av föregående år på grundval av de renpris, som varit gällande under förra hälften av december månad sagda år.

19 §.

Har underrättelse, som i 12 § sägs, mottagits av annan för mottagande av sådan underrättelse förordnad person än länsman eller lappfogde, skall meddelande om underrättelsen tillställas denne.

Över förrättning, som föranledes av renars uppehåll i det andra riket, skall av vederbörande tjänsteman upprättas protokoll, vari intages upplysning rörande renarnas antal och märken ävensom eget utlåtande i saken av tjänstemannen.

Protokollet samt yttrande i ärendet av vederbörande länsman i Finland eller lappfogde i Sverige, därest de icke själva handlagt förrättningen, skola jämte alla uppgifter och verifikationer översändas till vederbörande landshövding.

20 §.

Landshövdingen har att med ledning av tillgängliga upplysningar fastställa den avgift och ersättning, som böra utgå enligt 16 och 17 §§, samt det belopp, som enligt 18 § skall anses förbrutet.

21 §.

Innan landshövdingen på grund av 20 § fattar beslut, skall han så vitt möjligt utreda vem renarna tillhöra.

Beslut skall dock, utan angivande av namn å renägarna, endast innehålla förpliktande för « vederbörande renägare » att erlägga det fastställda beloppet.

22 §.

Skada, som under renarnas uppehåll i det andra riket vållas av renarna eller av dem åtföljande vårdare, skall ock ersättas.

23 §.

Korvausta kustannuksista, jotka mainitaan 17 § :ssä, tai sellaisesta porojen aiheuttamasta vahingosta, jota tarkoitetaan 22 § :ssä, ei tarvitse suorittaa, ellei ilmoitusta porojen oleskelusta vieraassa valtakunnassa ole 12 § :n mukaisesti tehty. Jos ilmoitusta ei ole tehty, on sen, joka tahtoo vaatia edellä mainittua korvausta, niin pian kuin mahdollista annettava tieto porojen oleskelusta asianomaiselle kotimaiselle virkamiehelle ilmoituksen tekemistä varten määrättyssä järjestyksessä toisen valtakunnan virkamiehelle, uhalla, että hän muutoin menettää oikeutensa korvauksen saantiin.

24 ä.

Jos joku tahtoo vahingosta, jonka porot ovat aiheuttaneet Ruotsissa, vaatia korvausta 22 § :n mukaan, tulee hänen siitä ilmoittaa paikalliselle maaviskaalille. Tämän on kahden lautamiehen kanssa, jotka hän valitsee, toimitettava ilmoitetun vahingon katselmus. Suomalaisella nimismiehellä on oikeus joko itse tai asiamiehen kautta olla toimitukses sasaapuvilla ja käyttää asianomaisen poronomistajan puhevaltaa, ja on hän myöskin oikeutettu siinä tekemään sovinnon. Jos poronomistaja ilmoittautuu asianomistajaksi, käyttäköön hän itse puhevaltaansa. Maaviskaali ilmoittakoon hyvissä ajoin, jos mahdollista sähkösanomalla tai puhelimitse, nimismiehelle toimituksen ajan ja paikan. Jos voidaan otaksua, että ilmoitettu vahinko kokonaan taikka osaksi on ruotsalaisten porojen aiheuttama, on myöskin asianomainen ruotsalainen järjestysmies kutsuttava.

Maaviskaalin ja lautamiesten on arvioitava vahinko, ja on heidän kunnian ja omantunnon kautta pöytäkirjaan lausuttava, että arviointi on tapahtunut parhaan ymmärryksen ja vakauksen mukaan.

Jos he havaitsevat, että sekä ruotsalaiset, että suomalaiset porot ovat osaltaan vaikuttaneet vahinkoon tulee heidän, lausunnossaan toteamalla tämän, arvioida ainoastaan se vahinko, joka voidaan katsoa suomalaisten porojen aiheuttamaksi.

Jos nimismies taikka muu, jonka hän on asettanut sijaansa, ei ole saapuvilla toimituksessa, on jäljennös pöytäkirjasta viipymättä maaviskaalin toimesta hänelle lähetettävä.

Jos asianomistaja tai nimismies tahi poronomistaja, joka on käyttänyt puhevaltaa toimituksessa, on siihen tyytymätön, olkoon hänellä valta viimeistään yhdeksäntenäkymmenentenä päivänä toimituksesta panna asia vireille tuomioistuimessa.

Maaviskaali ja lautamiehet saavat korvausta voimassa olevan matkustussäännön mukaan. Korvaus on, siinä tapauksessa, että vahinko katsotaan suomalaisten porojen aiheuttamaksi, suoritettava samalla tavoin kuin on säädetty vahingonkorvauksesta, mutta muussa tapauksessa maksaa sen asianomistaja.

25 §.

Sellaisten kysymysten käsittelyyn nähden, jotka koskevat 22 § :n mukaan suoritettavaa korvausta vahingosta, jonka ruotsalaiset porot ovat Suomessa aiheuttaneet, ovat voimassa, huomioonottaen mitä tässä ja 26 § :ssä säädetään, ne säännökset, joita porojen aiheuttaman vahingon korvausta koskevissa jutuissa Suomessa yleensä noudatetaan.

Ruotsalaisella lapinvoudilla on oikeus joko itse taikka asiamiehen kautta olla saapuvilla toimituksessa, joka nyt kysymyksessäolevassa tarkoituksessa pidetään, ja käyttää asianomaisen poronomistajan puhevaltaa, ja on hän myöskin oikeutettu siinä tekemään sovinnon. Jos poronomistaja ilmoittautuu asianomistajaksi, käyttäköön hän itse puhevaltaansa. Nimismies ilmoittaa hyvissä ajoin, mikäli mahdollista sähkösanomalla tai puhelimitse, lapinvoudille toimituksen ajasta ja paikasta.

Ellei lapinvouti tai muu, jonka hän on asettanut sijaansa, ole saapuvilla toimituksessa, on pöytäkirjan jäljennös viipymättä nimismiehen toimesta hänelle lähetettävä.

23 §.

Ersättning för utgifter, som omförmälas i 17 §, eller för sådan skada av renar, som avses i 22 §, må ej utgå, såframt ej meddelande rörande renarnas uppehåll i det främmande riket avlåtits efter ty i 12 § sägs. Har meddelande ej lämnats, har den, som vill fordra ersättning, som nyss nämnts, att så snart ske kan om renarnas uppehåll göra anmälan hos vederbörande tjänsteman i hemlandet för överbringande av underrättelse i föreskriven ordning till tjänsteman i det andra riket, vid äventyr att i annat fall gå sin rätt till ersättning förlustig.

24 §.

Vill någon för skada, som av renar vållats i Sverige, fordra ersättning enligt 22 §, skall han härom göra anmälan hos landsfiskalen i orten. Denne har att i förening med två nämndemän, som av honom utses, besiktiga den uppgivna skadan. Den finska länsmannen äger att själv eller genom ombud tillstädeskomma vid förrättningen och föra talan för vederbörande renägare, med rätt jämväl att därvid ingå förlikning. Anmäler sig renägare såsom sakägare, må han själv utföra sin talan. Landsfiskalen underrättar i god tid, om möjligt genom telegram eller telefon, länsmannen om tid och plats för förrättningen. Kan det antagas, att uppgiven skada helt eller delvis förorsakats av svenska renar, skall jämväl vederbörande svenska ordningsman inkallas.

Landsfiskalen och nämndemännen hava att uppskatta skadan ; och skola de till protokollet på heder och samvete avgiva förklaring, att uppskattningen skett efter bästa förstånd och övertygelse.

Finna de, att såväl finska som svenska renar medverkat till skadan, skola de, med uttalande härom, värdera allenast den skada, som kan anses vållad av de finska renarna.

Är ej länsmannen eller annan, som han satt i sitt ställe, tillstädes vid förrättningen, skall avskrift av protokollet ofördröjligen genom landsfiskalens föranstaltande tillställas honom.

Är målsäganden eller länsmannen eller renägare, som fört talan vid förrättningen, missnöjd med denna, stånde honom fritt att sist å nittionde dagen från förrättningen anhängiggöra saken vid domstol.

Landsfiskalen och nämndemännen njute ersättning enligt gällande resereglemente. Ersättningen skall, i händelse skada anses vållad av finska renar, gäldas på samma sätt, som bestämts angående skadeersättning, men eljest betalas av målsäganden.

25 §.

Beträffande behandling av frågor om ersättning enligt 22 § för skada, som av svenska renar vållats i Finland, skola med iakttagande av vad i denna § och 26 § stadgas, gälla de bestämmelser, som i allmänhet skola där tillämpas i mål rörande ersättning för skadegörelse genom ren.

Den svenska lappfogden skall äga att själv eller genom ombud tillstädeskomma vid förrättning, som för nu ifrågavarande ändamål hålles, och föra talan för vederbörande renägare, med rätt jämväl att därvid ingå förlikning. Anmäler sig renägare såsom sakägare, må han själv utföra sin talan. Länsmannen underrättar i god tid, om möjligt genom telegram eller telefon, lappfogden om tid och plats för förrättningen.

Är ej lappfogden eller annan, som han satt i sitt ställe, tillstädes vid förrättningen, skall avskrift av protokollet ofördröjligen genom länsmannens föranstaltande tillställas honom.

26 §.

Toimituksessa, joka pidetään 24 ja 25 § :n mukaan, on hankittava ja toimituspöytäkirjaan merkittävä tiedot niistä seikoista, jotka voivat vaikuttaa korvauskysymykseen, kuten siitä, miten ja milloin vahinko on syntynyt, sen laajuudesta, paikan asemasta ja laadusta sekä niiden porojen todennäköisestä luvusta, jotka ovat aiheuttaneet vahingon.

Vahingon arvioimisessa on otettava huomioon maan laatu ja hedelmällisyys sekä ovatko kotieläimet osaltaan vaikuttaneet vahinkoon.

Toimituksessa on, mikäli mahdollista, selvitettävä, kuka on niiden porojen omistaja, jotka ovat vahingon aiheuttaneet.

Päätöksen, jolla vahingonkorvaus määrätään asianomistajille, tulee ilmoittamatta määrätyn poronomistajan nimeä, sisältää velvoitus, « asianomaisille suomalaisille poronomistajillek tai « asianomaisille ruotsalaisille poronomistajille » korvata vahinko.

27 §.

Jos poroja noudetaan huomioonottamatta mitä 15 § :ssä on sanottu, voi asianomainen maaherra, hankittuaan selvityksen asiasta, määrätä erityisen maksun, suuruudeltaan 35-420 Suomen kultamarkkaa tai 25-300 Ruotsin kultakruunua ; älköön kuitenkaan sellaista määrättäkö, ellei ole jotakin aihetta otaksua, että poisviedyssä porolaumassa on ollut vieraasta valtakunnasta olevia poroja.

28 §.

Jos sitä rahamäärää, joka 20, 26 ja 27 § :n mukaan on vahvistettu maksettavaksi suomalaisten porojen luvattoman oleskelun johdosta Ruotsissa, ei viipymättä suoriteta asianomaiselle virkamiehelle tai asianomistajalle, tulee Ruotsin maaherran lähettää Suomen maaherralle sanottua määrää koskeva päätös siihen kuuluvine selvityksineen ja todisteineen, ja on rahamäärä suomalaisen maaherran toimesta suoritettava Suomen valtion varoista.

Mitä tässä on säädetty, noudatettakoon vastaavasti, jos rahamäärä, joka on maksettava ruotsalaisten porojen luvattoman Suomessa oleskelun johdosta, ei viipymättä suoriteta asianomaiselle virkamiehelle tai asianomistajalle.

Rahamäärä, joka siten on suoritettu, on perittävä poronomistajalta, mikäli asianomainen maaherra jossakin tapauksessa ei havaitse kohtuulliseksi, että meno kokonaan tai osaksi jää valtion vahingoksi.

29 §.

Kun tässä luvussa puhutaan « asianomaisesta virkamiehestä », käsitetään sillä asianomaista nimismiestä Suomessa ja lapinvoutia Ruotsissa sekä niitä henkilöitä, jotka ovat saaneet määräyksen, mistä 13 § :ssä mainitaan.

III LUKU.

SOPIMUKSEN VOIMASSAOLOAIKA.

30 §.

Suomen Tasavallan Presidentin, edellyttäen, että Suomen Eduskunta siihen suostuu, sekä Hänen Majesteettinsa Ruotsin Kuninkaan, edellyttäen että Ruotsin Eduskunta siihen suostuu,

26 §.

Vid förrättning enligt 24 och 25 §§ skall inhämtas och i protokollet över förrättningen intagas upplysning rörande de omständigheter, som kunna inverka på ersättningsfrågan, såsom tiden och sättet för skadans uppkomst, dess omfattning, platsens belägenhet och beskaffenhet samt sannolika antalet av de renar, som vållat skadan.

Vid skadans värderande skall tagas i betraktande markens beskaffenhet och fruktbarhet samt huruvida hemdjur medverkat till skadan.

Vid förrättningen skall såvitt möjligt utredas vem som är ägare till de renar, vilka förorsakat skadan.

Beslut, varigenom skadeersättning tillerkännes målsäganden, skall utan angivande av namn å viss renägare, innehålla förpliktigande för « vederbörande finska renägare » eller « vederbörande svenska renägare » att ersätta skadan.

27 §.

Varda renar avhämtade utan iakttagande av vad i 15 § är sagt, kan vederbörande landshövding efter inhämtande av upplysningar bestämma en särskild avgift till belopp från 35—420 finska guldmark eller 25—300 svenska guldkronor ; dock må sådant ej ifrågakomma med mindre någon anledning föreligger till antagande, att i den bortförda hjorden funnits renar från det främmande riket.

28 §.

I händelse belopp, som jämlikt 20, 26 och 27 §§ fastställts att betalas i anledning av finska renars olovliga uppehåll i Sverige, icke omedelbart erlägges till vederbörande tjänsteman eller målsägande skall den svenska landshövdingen till den finska landshövdingen översända beslut rörande beloppet med tillhörande uppgifter och verifikationer, och skall genom den finska landshövdingens föranstaltande beloppet utbetalas av finska allmänna medel.

Vad sålunda är stadgat äge motsvarande tillämpning, där belopp, som skall betalas i anledning av svenska renars olovliga uppehåll i Finland, icke omedelbart erlägges till vederbörande tjänsteman eller målsägande.

Belopp, som sålunda utbetalts, skall återkrävas hos renägaren, såframt icke i något fall vederbörande landshövding finner med billighet överensstämma, att utgiften helt eller delvis stannar å statskassan.

29 §.

När i detta kap. talas om « vederbörande tjänstemän », förstås därmed vederbörande länsman i Finland och lappfogde i Sverige samt de personer, som mottagit förordnande, varom 13 § förmäles.

3 KAP.

KONVENTIONENS GILTIGHETSTID.

30 §.

Denna konvention, som är uppgjord på finska och svenska språken, varvid båda texterna äga lika vitsord, skall ratificeras av Republiken Finlands President under förutsättning av Finlands

on ratifioitava tämä sopimus, joka on tehty suomen ja ruotsin kielillä, jolloin molemmat tekstit ovat todistusvoimaisia, ja tulee voimaan kymmenen päivän kuluttua siitä kun ratifioimisasiakirjat on vaihdettu sekä pysyy voimassa kunnes kaksi vuotta on kulunut siitä, kun jompikumpi sopimuspuoli on sen irtisanonut.

Tehty Helsingissä, kahtena kappaleena, toukokuun 9 päivänä 1925.

(L. S.) K. G. IDMAN.

(L. S.) ARVID RICHERT.

PÄÄTÖSPÖYTÄKIRJA.

Allekirjoittaessaan tänään raja-seuduilla olevia poroja koskevan sopimuksen ovat allekirjoittaneet valtuutetut sopineet seuraavista tämän sopimuksen edellytyksistä.

1. Niiden viranomaisten, joiden on sovellettava kysymyksessä olevan sopimuksen määräyksiä, samoin kuin rajaseutuväestönkin tulee saada sopimuksen mukaan esiintyvien ilmoitusten ja tiedonantojen lähettämistä ja vastaanottamista varten käyttää, voimassa olevat maksut suorittamalla, naapurivaltioissa olevia posti-, puhelin- ja lennätinlinjoja ja muita sellaisia liikennevälineitä; ja on Ruotsin puolelta pantava toimeen tutkimus ja ryhdyttävä toimenpiteisiin, jotta kysymyksessä olevilla rajaseuduilla kulkevat suomalaiset ja ruotsalaiset puhelinlinjat yhdistettäisiin toisiinsa sopivalla paikalla rajan luona.

2. Enontekiön pitäjän rajaseutuväestölle taataan oikeus kulkea omilla poroillaan tai hevosillaan Boden—Riksgränsen rautatielle myydäkseen omia tuotteitaan ja ostaakseen tarvikkeitaan, jolloin sanottuja tuotteita saadaan tullitta viedä Ruotsiin. Sen, joka tahtoo käyttää hyväkseen oikeutta viedä Ruotsiin tavaroita, kuten edellä on sanottu, on esitettävä ruotsalaiselle poliisiviranomaiselle Enontekiön piirin nimismiehen antama todistus kullakin kerralla kuljetettujen tavaroiden määrästä ja laadusta sekä niiden valmistuspaikasta. Legitimatiosiakirjaksi Ruotsissa oloa varten riittää, että hän esittää sanotun nimismiehen antaman passin; alköönkä passiin vaadittako ruotsalaisen viranomaisen leimausta. Yhtä laajasti, kuin mitä maan omille alamaisille on sallittu, saa hän käyttää hyväkseen laidunta matkalla käytettyjen ajo- ja vetoporojen ravinnoksi.

Edellämainitulla edellytyksellä on Karesuannon pitäjän väestöllä oleva vastaavat oikeudet myydä ja ostaa tavaroita Enontekiön pitäjässä.

Tämän vakuudeksi ovat allekirjoittaneet valtuutetut laatineet tämän päätöspöytäkirjan, jonka on katsottava muodostavan oleellisen osan sopimuksesta.

Tehty Helsingissä, toukokuun 9 päivänä 1925.

(L. S.) K. G. IDMAN.

(L. S.) ARVID RICHERT.

Riksdags bifall och av Hans Maj:t Konungen av Sverige under förutsättning av Svenska Riksdagens bifall, och skall konventionen träda i kraft tio dagar efter utväxlingen av ratifikationerna samt gälla, intill dess två år förflutit från det densamma blivit av någondera parten uppsagd.

Utfärdat i Helsingfors, i två exemplar, den 9 maj 1925.

(L. S.) ARVID RICHERT.

SLUTPROTOKOLL.

I samband med undertecknandet denna dag av konventionen angående renar i gränsområdena hava undertecknade ombud överenskommit om följande förutsättningar för konventionen.

1. De befattningshavare, vilka skola hava att tillämpa ifrågavarande konventions bestämmelser, ävensom gränsbefolkningen skola äga att för meddelande och mottagande av anmälningar och delgivanden, som enligt konventionen förekomma, mot gällande taxor begagna sig av i gränstrakterna förefintliga post-, telefon-, och telegraflinjer och andra dylika trafikmedel; skolande från svensk sida verkställas utredning och vidtagas åtgärder för sammanknytande på lämplig plats invid gränsen av de finska och svenska telefonlinjer, som framgå i förevarande gränstrakter.

2. Rätt tillförsäkras gränsbefolkningen i Enontekis socken att med egna renar eller hästar färdas fram till järnvägslinjen Boden—Riksgränsen för att avsätta egna produkter och verkställa inköp av sina förnödenheter, därvid nämnda produkter tullfritt må införas till Sverige. Den, som vill begagna sig av rättighet att till Sverige, såsom ovan nämnts, införa varor, skall för polismyndigheten i Sverige förete av länsmannen i Enontekis distrikt utfärdat intyg angående mängd och beskaffenhet av de för varje gång medförda varorna och dessas produktionsort. Såsom legitimationshandling för uppehållet i Sverige skall vara tillfyllest att av honom företes av nämnde länsman utfärdat pass, och må ej påfordras visering å passet av svensk myndighet. I samma utsträckning, som tillkommer landets egna undersåtar, må han begagna sig av bete till föda åt vid färden använda kör- och dragrenar.

Motsvarande rättigheter tillkomma under ovannämnda förutsättning befolkningen i Karesuando socken med avseende å försäljning och inköp av varor inom Enontekis socken.

Till fastställande härav hava undertecknade ombud upprättat detta slutprotokoll, vilket skall anses utgöra en integrerande del av konventionen.

Utfärdat i Helsingfors, i två exemplar, den 9 maj 1925.

(L. S.) ARVID RICHERT.

¹ TRADUCTION.N^o 1136. — CONVENTION ENTRE LA FINLANDE ET LA SUÈDE
CONCERNANT LES RENNES DANS LES RÉGIONS-FRONTIÈRE,
SIGNÉE A HELSINGFORS, LE 9 MAI 1925.

Les délégués de la FINLANDE et de la SUÈDE ayant remis à leurs gouvernements respectifs le projet d'accord concernant les arrangements relatifs aux rennes dans les régions-frontière entre les deux pays, LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE et SA MAJESTÉ LE ROI DE SUÈDE ont décidé de conclure une Convention à ce sujet et ont désigné, à cet effet, pour leurs plénipotentiaires :

LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE :

Monsieur Karl Gustaf IDMAN, docteur *utriusque juris*, ministre des Affaires étrangères ;

SA MAJESTÉ LE ROI DE SUÈDE :

M. Arvid Gustaf RICHERT, son chargé d'affaires par intérim,

Lesquels, après s'être communiqué leurs pleins pouvoirs et les avoir trouvés en bonne et due forme, sont convenus de ce qui suit :

SECTION I.

AUTORISATION ACCORDÉE, EN CERTAINS CAS, AUX LAPONS SUÉDOIS DE TRAVERSER AVEC LEURS
RENNES LE TERRITOIRE FINLANDAIS.

Paragraphe premier.

Lors des déplacements annuels motivés par l'exercice de leur droit de pâturage dans la province (*Fylke*) de Troms, en Norvège, les Lapons suédois devront utiliser, aux époques indiquées ci-dessous, les voies suivantes pour traverser le territoire finlandais :

D'une part, du 28 avril inclus au 30 juin inclus, et du 1^{er} septembre inclus au 3 octobre inclus, une voie qui, partant du district de Keinovuopio en Suède, passe à l'est ou à l'ouest du Mont de Peeravaara, dépasse Ailakasjärvi et atteint la frontière norvégienne entre Maasselvaara et Tchappisjaure ; du 28 avril au 20 mai, les Lapons pourront également commencer leur trajet (sur le territoire finlandais) à Vittangi (Saarikoski) en Suède, pour rejoindre, dans le district de Ailakasjärvi, la voie indiquée ci-dessus ;

D'autre part, du 28 avril au 20 mai, une voie qui, partant de Keinovuopio, mène le long de la glace à Kilpisjärvi et, par Siilasvuoma, à la frontière norvégienne, dans la région à l'est de la borne-frontière N^o 295.

Paragraphe 2.

Ces voies auront une largeur de trois kilomètres, à l'exception des endroits où la configuration du terrain imposera une largeur moindre.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ TRANSLATION.

No. 1136. — CONVENTION BETWEEN FINLAND AND SWEDEN CONCERNING REINDEER IN FRONTIER DISTRICTS, SIGNED AT HELSINGFORS, MAY 9, 1925.

The Delegates appointed by FINLAND and SWEDEN having transmitted to their Governments a Draft Agreement concerning the arrangements with regard to reindeer in areas situated along the frontier between the two countries, THE PRESIDENT OF THE REPUBLIC OF FINLAND and HIS MAJESTY THE KING OF SWEDEN have decided to conclude a convention on this subject, and for that purpose have appointed as their Plenipotentiaries :

THE PRESIDENT OF THE REPUBLIC OF FINLAND :

Dr. Karl Gustaf IDMAN, Doctor of Laws, Minister for Foreign Affairs ;

HIS MAJESTY THE KING OF SWEDEN :

M. Arvid Gustaf RICHERT, Chargé d'Affaires *ad interim* in Finland,

Who having communicated their full powers, which were found in good and due form, have agreed upon the following Convention :

CHAPTER I.

AUTHORISATION GRANTED IN CERTAIN CASES TO SWEDISH LAPLANDERS TO DRIVE REINDEER THROUGH FINNISH TERRITORY.

Paragraph 1.

When moving annually with their herds for the purpose of exercising their grazing rights in the province (*Fylke*) of Troms in Norway, Swedish Laplanders may, during the periods hereinafter mentioned, cross Finnish territory, using the following tracks, viz.,

From April 28 to June 30, both dates inclusive, and from September 1 till October 3, both dates inclusive, a track which, starting from the district of Keinovuopio in Sweden, passes either east or west of Mount Peeravaara proceeds past Ailakasjärvi, and reaches the Norwegian frontier in the area between Maasselvaara and Tchappisjaure ; Laplanders shall also be allowed, between April 28 and May 20, to begin their journey across Finnish territory at Vittangi (Saarikoski) in Sweden, and meet the above-named track in the neighbourhood of Ailakasjärvi ;

From April 28 to May 20 a track which, starting at Keinovuopio, skirts the ice at Kilpisjärvi and leads *via* Siilasvuoma to the Norwegian frontier in the region east of frontier post No. 295.

Paragraph 2.

These tracks shall have a width of three kilometres except where limited by the configuration of the ground.

¹ Translated by the Secretariat of the League of Nations.

On ne laissera pas les rennes s'écarter de la voie, à moins que les conditions atmosphériques, la présence d'animaux sauvages ou d'autres circonstances ne constituent un empêchement majeur au maintien des rennes dans ladite voie.

Paragraphe 3.

Le tracé des voies mentionnées au paragraphe premier sera déterminé exactement par le préfet (*Landshövding*) en Finlande, après une enquête effectuée sur place par des fonctionnaires finlandais et suédois désignés à cet effet.

Les voies en questions seront jalonnées, par les soins du préfet, à l'aide de repères en nombre suffisant placés au milieu de la voie, et, là où il sera nécessaire, par un certain nombre de repères placés à ses limites extrêmes. Les frais de jalonnement seront à la charge de l'Etat suédois.

Paragraphe 4.

Avant de commencer leur voyage à travers le territoire finlandais, dans l'un ou l'autre sens, les Lapons en donneront avis à la personne indiquée au préfet suédois par l'autorité finlandaise comme étant qualifiée pour recevoir ces avis.

La personne désignée pour recevoir les avis de déplacement vers la Norvège devra être domiciliée en un lieu où ces avis puissent lui parvenir facilement ; pour le retour en Suède, ces avis seront reçus à la cabane de Siilastupa, près de Kilpisjärvi, ou en un autre lieu habité du district, désigné à cet effet.

Les avis seront transmis, lors du déplacement vers la Norvège, au plus tard cinq jours et, au retour, trois jours, avant le commencement de la traversée du territoire finlandais. Ils devront comporter l'indication du nom du Lapon, du nombre de rennes qu'il emmène, de la date approximative de son départ et de la voie qu'il a l'intention de suivre. Dans le cas où la personne mentionnée au paragraphe premier n'aurait pas été désignée, il ne sera pas nécessaire d'envoyer ces avis.

Paragraphe 5.

La traversée du territoire finlandais devra s'effectuer sans arrêts inutiles et les Lapons avec leurs rennes ne devront pas y séjourner plus de trois jours entiers au maximum, à moins que les conditions atmosphériques, la présence d'animaux sauvages ou d'autres circonstances ne mettent obstacle à l'observation de ce délai.

Paragraphe 6.

Pour leur transport de leurs biens au moyen de rennes, les Lapons suédois pourront, quelle que soit l'époque de la traversée du territoire finlandais, utiliser, outre les voies habituellement employées pour ces transports ou pour tout autre transport de marchandises, les voies indiquées au paragraphe premier.

Paragraphe 7.

Au cours de leurs déplacements, les Lapons pourront au besoin utiliser, comme combustible, les ramilles, buissons et bouleaux qu'ils trouveront sur leur route. Toutefois, ces coupes ne devront pas être faites de façon à porter atteinte à la conservation ou au renouvellement des bois. En aucun cas, les endroits boisés ne devront être rasés totalement.

Les Lapons pourront également, au cours de leurs déplacements, utiliser, pour la nourriture des rennes, les pâturages qu'ils trouveront sur leur route.

Reindeer shall not be allowed to stray from the track, unless weather conditions, the presence of beasts of prey or other unavoidable circumstances render it impossible to keep them to the track.

Paragraph 3.

The route followed by the tracks referred to in first paragraph shall be prescribed in detail by the competent District Governor (*Landshövding*) in Finland, after the ground has been surveyed by Swedish and Finnish officials appointed for the purpose.

The tracks in question shall be staked out by order of the District Governor, a sufficient number of clearly visible marks being set up along the middle of the track and supplemented, where necessary, by a lesser number on the outer boundary lines. The cost of the staking out shall be borne by the Swedish Government.

Paragraph 4.

Before the journey through Finnish territory is begun, the Laplanders shall, both when the herds are being driven from Sweden to Norway and on their return, notify the person whom the Finnish authorities shall indicate to the Swedish District Governor as appointed to receive such notices.

The person to be notified of the movement of herds into Norway shall be resident in a place where the notice can easily reach him, and notice of the return of the herds shall be received at the Siilastupa mountain station at Kilpisjärvi or at such other inhabited place in the district as may be specified from time to time.

In the case of herds moving into Norway, notice shall be given not less than five days, and, in the case of returning herds not less than three days, before the journey through Finnish territory is begun. Such notice shall state the name of the Laplander, the number of reindeer in his charge, the approximate date when he will start and the track he proposes to follow. If no instructions are given as to the appointment referred to in the first paragraph above, notice shall not be required.

Paragraph 5.

The herds shall be driven through the territory without unnecessary halts. When driving his herd a Laplander may not make a halt in Finnish territory for more than three days and nights at most, unless weather conditions, the presence of beasts of prey or other unavoidable circumstances prevent the completion of the journey within that time.

Paragraph 6.

For the conveyance of their personal effects by reindeer (flytting med raid) Swedish Laplanders may, no matter when the journey through Finnish territory takes place, make use of the tracks referred to in first paragraph, in addition to the track ordinarily used for such purposes or for the transport of other goods.

Paragraph 7.

During the journey, the Laplanders may take and use as fuel brush-wood, bushes and birch-trees growing alongside the track. The timber-cutting thus entailed must not, however, be done in a manner liable to destroy the forest or to prevent the re-growth of timber; and in no case shall clear felling be permissible.

Similarly the Laplanders may, while moving their herds, make use of any pasture-land lying on the track to feed their reindeer.

Paragraphe 8.

A titre de compensation pour les avantages accordés aux Lapons suédois par les clauses précédentes et pour les frais que le contrôle de l'observation de ces clauses impose au Gouvernement finlandais, ce dernier recevra de l'Etat suédois un versement annuel de 700 marks-or finlandais ou 500 couronnes-or suédoises. Si, au cours d'une année, la traversée du territoire finlandais n'avait pas lieu, ce versement ne serait pas dû et le « Länsman » compétent (agent de la police rurale finlandaise) devrait alors être avisé, en temps voulu, que les déplacements n'auront pas lieu la dite année.

Si, lors de la détermination du tracé des voies en territoire finlandais près de Keinovuopio, il ne pouvait être évité, sans qu'il en résultât d'inconvénient pour les Lapons, que des herbages soumis à une exploitation régulière fussent traversés par la nouvelle voie, l'Etat suédois supportera la charge des indemnités qui devraient être raisonnablement accordées par l'Etat finlandais aux propriétaires de ces prés pour les dommages que pourrait leur causer le passage des Lapons.

Paragraphe 9.

Pendant le passage des rennes en territoire finlandais, les chiens appartenant à la population habitant la région resteront attachés.

Paragraphe 10.

Tout Lapon suédois qui, au cours d'un déplacement, utiliserait pour la traversée du territoire finlandais une voie autre que celles autorisées, ou qui utiliserait une de celles-ci à une époque autre que les époques stipulées, ou pendant une durée supérieure aux durées fixées par les paragraphes 1 et 5, ou encore sans avoir, au préalable, donné avis de son passage en territoire finlandais, conformément au paragraphe 4, sera soumis, en ce qui concerne son troupeau, aux dispositions pénales applicables au cas de rennes pénétrant indûment en territoire étranger.

Les Lapons qui contreviendraient aux dispositions du paragraphe 7 concernant la coupe de bois, ou à celles du paragraphe 9, seront condamnés au paiement d'amendes et de dommages-intérêts, à moins qu'ils n'aient encouru, en vertu du code pénal, des sanctions plus sévères.

Les sommes que les Lapons devraient s'engager à verser, à titre d'indemnités, pour dégâts causés aux bois sur les voies traversant le territoire finlandais, ainsi que le montant des amendes qui seraient appliquées en vertu d'une décision ayant force légale pour des infractions aux dispositions concernant la coupe du bois, seront avancées sur les fonds publics suédois, par l'intermédiaire du préfet suédois. Le remboursement de ces sommes sera ensuite poursuivi auprès du Lapon intéressé ; en Suède, les sanctions comportant une amende seront mises à exécution selon le règlement généralement appliqué pour cette catégorie de sanctions.

Paragraphe 11.

Si, dans une affaire relative à la violation des dispositions du paragraphe 7, concernant la coupe du bois, des notifications doivent être faites à des ressortissants suédois résidant en Suède, ces notifications seront transmises par les soins du préfet suédois compétent, dans la forme généralement en vigueur en Suède.

Paragraph 8.

In return for the benefits granted to Swedish Laplanders under the above provisions, and in repayment of the expenses incurred by the Finnish Government in supervising the observance of these provisions, the latter shall receive from the Swedish Government an annual payment of seven hundred Finnish gold marks, or five hundred Swedish gold crowns. If in any year no herds are driven across Finnish territory, this payment shall not be made; and the sheriff (*Länsmann*) concerned shall be advised in good time that no movement of the herds will take place.

If, when the route of the track is being fixed in Finnish territory near *Keinovuopio* it should prove impossible, without inconvenience to the Laplanders, to avoid taking it across hay-fields, the Swedish Government shall refund such sums as the Finnish Government may have to allow the owners of the said fields by way of compensation for damage caused by the passage of the Laplanders.

Paragraph 9.

Whilst the movement of the herds is in progress, all dogs belongings to the inhabitants of the districts shall be kept fastened up.

Paragraph 10.

If, when driving his herds in the manner described in paragraph 1, a Swedish Laplander takes a track across Finnish territory other than one of those mentioned, or uses one of the authorised tracks at another or for a longer time than that prescribed in paragraphs 1 and 5, or without giving notice of the journey as required by paragraph 4, he shall be subject, as regards his herds, to the regulations applying to reindeer of the one country trespassing in the territory of the other.

Laplanders infringing the provisions of paragraph 7 on timber-cutting, or the provisions of paragraph 9, shall be fined and ordered to pay damages, unless sentenced to a heavier penalty under general criminal law.

The amount of compensation which a Laplander is ordered to pay for damage to the forests along the track, as also any fines payable, under an enforceable judicial order, for infringement of the provisions regarding timber-cutting, shall be advanced from Swedish public funds through the agency of the Swedish District Governor. The amount of such compensation shall subsequently be recovered from the Laplander, and the order for the payment of the fine shall be executed in Sweden in accordance with the customary procedure for the execution of such orders.

Paragraph 11.

If, in proceedings taken on the grounds of an infringement of the provisions of paragraph 7 on timber-cutting, a person who is a Swedish national and is resident in Sweden is summoned to appear, the writ of summons shall be served through the agency of the competent Swedish District Governor, in accordance with the procedure customary in Sweden for the service of writs.

SECTION II.

PROCÉDURE RELATIVE A L'ENTRÉE ILLICITE, SUR LE TERRITOIRE DE L'UN DES DEUX PAYS,
DE RENNES APPARTENANT A L'AUTRE.*Paragraphe 12.*

Si des rennes finlandais pénètrent en territoire suédois, ou que des rennes suédois pénètrent en territoire finlandais, dans des cas non prévus dans la Section I, le fonctionnaire compétent du pays où ces rennes séjournent illicitement, en avisera, dès qu'il aura connaissance du fait, la personne qui, dans l'autre pays, est désignée pour recevoir cet avis ; le lieu où se trouvent les animaux, leur nombre approximatif, et si possible, le nom de leur propriétaire devront être également indiqués.

Cet avis sera transmis par télégramme ou par téléphone, ou si ces moyens ne peuvent être employés, par messenger ou par lettre. Si la transmission a lieu verbalement, par messenger ou par téléphone, le message sera confirmé par écrit au plus tôt.

Le propriétaire des rennes sera également avisé si cela est possible.

Paragraphe 13.

Dans chacun des deux pays, un nombre approprié de personnes seront chargées de recevoir les avis prévus au paragraphe 12. L'arrêté stipulera, pour chacune de ces personnes, l'autorisation de recevoir, de telle région de l'autre pays, avis de la présence illicite dans cette région de rennes provenant de leur pays.

Pour le choix de ces personnes, il conviendra de considérer que l'avis doit pouvoir leur parvenir aussi aisément et aussi rapidement que le permettront les circonstances. Les préfets finlandais et suédois compétents se notifieront mutuellement le nom et l'adresse des personnes chargées de ces fonctions, ainsi que la région prévue pour chacune d'elles dans l'arrêté.

Paragraphe 14.

Les propriétaires de rennes seront tenus, quand ils seront avisés de la présence illicite de rennes dans l'autre pays, de les faire immédiatement rechercher et ramener dans le territoire auquel ils appartiennent, conformément au paragraphe 15.

Le fonctionnaire compétent prendra les animaux sous sa surveillance ou les refoulera de l'autre côté de la frontière. Si les rennes sont refoulés par un fonctionnaire du pays où ils se trouvent illicitement, ils devront être remis à leur propriétaire ou au fonctionnaire compétent de l'autre pays.

Paragraphe 15.

Ne pourront être remmenés ou refoulés que les animaux portant les marques dont se servent les propriétaires de rennes du pays auquel appartiennent ces animaux, ainsi que les faons non marqués accompagnant les femelles portant ces marques.

Avant le renvoi, les animaux à retenir seront séparés des autres en présence du fonctionnaire compétent ou des propriétaires de rennes de la région ; toutefois, les animaux étrangers seront emmenés immédiatement si les fonctionnaires ou les propriétaires de rennes déclarent que, parmi ces animaux, il ne s'en trouve aucun à retenir.

Si les rennes étrangers se trouvent mêlés à des animaux de la région et se trouvent placés sous la surveillance des propriétaires de rennes de cette région, ou de leurs gardiens de troupeaux, ceux-ci rassembleront tous les animaux et laisseront à la personne venue pour remmener les rennes étrangers le soin de séparer ceux qu'elle a le droit d'emmener.

CHAPTER II.

MEASURES TO BE ADOPTED IN DEALING WITH REINDEER OF ONE COUNTRY
TRESPASSING IN ANOTHER.*Paragraph 12.*

If Finnish reindeer enter Swedish territory, or if, in any cases other than those covered by Chapter I, Swedish reindeer enter Finnish territory, the competent official of the country in which the reindeer are trespassing shall, immediately upon receiving information of the occurrence, advise the person competent to receive such notices in the other country, stating the whereabouts of the reindeer, their approximate numbers, and, if possible, the name of the owner.

This information shall be sent by telegram or telephone, or if this cannot be done, by messenger or letter. If the information is sent by telephone, or verbally by messenger, it shall be followed immediately by confirmation in writing.

If such a step is practicable, the owner of the reindeer shall also be informed of the occurrence.

Paragraph 13.

In both countries persons shall be appointed, in such numbers as may be desirable, to receive the information referred to in paragraph 12. Persons so appointed shall be authorised to receive, from a given area in the other country to be specified in each appointment, all notices of trespassing in that area, by reindeer belonging to his country.

The said persons shall be so chosen that notices will reach them with the least possible inconvenience or delay. The Finnish and Swedish District Governors concerned shall send each other particulars as to the names and addresses of such persons and the areas assigned to them.

Paragraph 14.

On receiving notice that his reindeer are trespassing in the other country, the owner shall immediately take steps in accordance with paragraph 15 to have them sent for and driven back out of the country to the district where they are kept.

The competent official may either take the reindeer in charge or drive them out. If they are driven out by the official of the country in which they are trespassing, they shall be handed over to the owner or to the competent official of the other country.

Paragraph 15.

If reindeer are to be fetched away or driven out, the only animals to be included shall be those bearing the marks used by the reindeer-owners of the country to which they belong, together with unmarked calves following females bearing such marks.

Before the reindeer are taken back, any which are to be left behind on this account shall be picked out from among the others in the presence of the competent official or of the reindeer-owners of the district ; but if the said official or owners declare that none of them should be retained the foreign reindeer shall be driven away forthwith.

Whenever foreign reindeer are intermingled with local reindeer under the charge of the reindeer-owners of the district or their herdsman, these shall assemble the animals and allow the person who is to drive back the foreign reindeer to single out those which he is entitled to take.

Paragraphe 16.

Pour la durée du séjour des rennes en territoire interdit, il sera acquitté pour chaque animal, à l'exclusion des faons âgés de moins d'un an, un droit de pâturage de 0,14 mark-or finlandais, ou de 0,1 couronne-or suédoise par journée de séjour.

S'il est constaté que la rentrée des rennes se trouve retardée sans que leur propriétaire en soit cause, il sera tenu compte de cette circonstance, dans une mesure appropriée, pour le calcul dudit droit.

S'il est manifeste que le propriétaire des rennes a intentionnellement laissé ses animaux paître dans l'autre pays en territoire interdit, le droit de pâturage pourra être doublé. Dans ce cas, toutefois, l'occasion devra être donnée au propriétaire intéressé de présenter les observations qu'il croira utiles pour sa défense.

Paragraphe 17.

Outre le droit de pâturage stipulé au paragraphe 16, il sera dû une indemnité pour les frais occasionnés par le séjour illicite des rennes en territoire étranger, comme pour la transmission des avis stipulés au paragraphe 12, et pour les opérations de rassemblement, de surveillance, de séparation et de refoulement des animaux.

Paragraphe 18.

Si, l'avis prévu au paragraphe 12 ayant été transmis, les rennes en ayant fait l'objet se trouvent encore en territoire interdit le dixième jour après l'envoi de cet avis, sans que personne se soit présenté pour les remmener, une somme représentant 10 % de la valeur moyenne des rennes, à l'exclusion des faons âgés de moins d'un an, sera considérée comme due à titre d'amende.

Cette disposition sera également applicable au cas où quelqu'un se présenterait pour emmener les rennes, mais où ces derniers ne seraient pas encore partis à l'expiration de quinze jours à dater de l'envoi de l'avis stipulé au paragraphe 12, si les conditions atmosphériques, la présence d'animaux sauvages, l'inobservation par les propriétaires ou gardiens de rennes des stipulations du paragraphe 15, dernier alinéa, ou d'autres circonstances, ne constituent pas un obstacle majeur au départ des animaux.

La valeur moyenne des rennes sera, pour chaque année civile, fixée en commun par les préfets finlandais et suédois avant l'expiration de l'année précédente, sur la base du prix des rennes pendant la première moitié du mois de décembre de ladite année.

Paragraphe 19.

Quand l'avis stipulé au paragraphe 12 sera reçu par une personne désignée à cet effet autre que le «länsmann» finlandais ou le «lappfogde» suédois (agent de la police rurale en Laponie), une notification de cet avis sera transmise à ces derniers.

Les actes légaux occasionnés par le séjour des rennes dans l'autre pays donneront lieu à l'établissement, par le fonctionnaire compétent, d'un procès-verbal comportant les indications relatives au nombre et aux marques des animaux, ainsi que l'avis de ce fonctionnaire.

Ce procès-verbal, ainsi que le compte rendu des déclarations du «länsmann» finlandais ou du «lappfogde» suédois, si ces agents n'ont pas eux-mêmes réglé la question, seront adressés aux préfets compétents, accompagnés de toutes indications et vérifications.

Paragraphe 20.

Il appartiendra aux préfets de déterminer, à l'aide de tous les renseignements disponibles, le montant du droit et de l'indemnité dus en vertu des paragraphes 16 et 17, ainsi que le montant de l'amende visée au paragraphe 18.

Paragraph 16.

If reindeer stay in a prohibited area, a grazing fee shall be paid for each reindeer and calf, excluding those under one year. The amount of such fee shall be 0.14 Finnish gold marks or 0.1 Swedish gold crowns per day.

If the return of the reindeer should be delayed through no fault of the owner, a reasonable deduction for such delay shall be made in assessing the amount payable.

If it is clear that the reindeer owner deliberately allowed his cattle to graze in a prohibited area in the other country, the grazing fees may be doubled ; in such cases, however, the reindeer-owner shall be given an opportunity of stating his case.

Paragraph 17.

In addition to the grazing fee referred to in paragraph 16, an indemnity shall be payable in respect of the expenses entailed by the trespassing of the reindeer, such as the cost of transmitting information in accordance with paragraph 12, and of collecting, guarding, sorting and driving back the reindeer.

Paragraph 18.

If, on notice being given in accordance with paragraph 12, the reindeer reported remain a further ten days in the prohibited area, without any person arriving to fetch them away, penalty shall be due equivalent to 10 % of the mean value of the reindeer, excluding calves under one year.

This stipulation shall also apply in cases where a person arrives to fetch away the reindeer, but has not left within fifteen days of the sending of the notice under paragraph 12, unless weather conditions, the presence of beasts of prey, or failure on the part of the reindeer owner or herdsman to comply with the last sub-paragraph of paragraph 15, or other unavoidable circumstances prevent the return of the animals.

The mean value of the reindeer shall be fixed for each calendar year, by agreement between the competent Finnish and Swedish District Governors, such agreement to be concluded before the end of the preceding year on the basis of the current price of reindeer in the first half of December in that year.

Paragraph 19.

If the notice referred to in paragraph 12 is made to a person appointed to receive such information other than a sheriff (Länsmann) or "Lappfogde" (Swedish police official dealing with Laplanders' affairs), the notice shall be forwarded to the latter.

A record of the proceedings arising out of the presence in one country of reindeer belonging to the other shall be prepared by the competent official, and shall state the number and marks of the animals, together with the official's observations on the matter.

The record of the proceedings, together with the observations of the competent sheriff (Länsmann) in Finland or "Lappfogde" in Sweden, if they have not dealt with the case themselves, shall be transmitted to the Governor of the District together with all depositions and documentary evidence.

Paragraph 20.

The District Governor shall, after weighing the available evidence, assess the fee and compensation due under paragraphs 16 and 17, and the amount of the penalty payable under paragraph 18.

Paragraphe 21.

Avant de statuer conformément au paragraphe 20, le préfet devra, autant que possible, établir à qui appartiennent les rennes.

Toutefois, le texte de son arrêt ne devra pas indiquer le nom des propriétaires de rennes, mais mentionner simplement l'obligation pour « les propriétaires intéressés » de verser la somme fixée.

Paragraphe 22.

Tout dégât causé, pendant le séjour des rennes en pays étranger par les animaux eux-mêmes ou par leurs gardiens, donnera lieu au versement d'une indemnité.

Paragraphe 23.

Les indemnités stipulées au paragraphe 17 et celles prévues pour les dégâts mentionnés au paragraphe 22 ne seront pas dues si l'avis concernant la présence de rennes dans le pays étranger n'a pas été transmis conformément aux stipulations du paragraphe 12. Dans ce cas, la personne qui réclame une indemnité devra, sous peine de perdre ses droits, rendre compte, aussitôt que possible, de la présence des animaux au fonctionnaire compétent de son pays, afin qu'avis puisse en être donné par ce dernier au fonctionnaire de l'autre pays, comme il est prescrit ci-dessus.

Paragraphe 24.

Les demandes d'indemnités formées en vertu du paragraphe 22, pour dégâts causés par des rennes en Suède, devront être adressées au « Landsfiskal » de l'endroit qui, assisté de deux jurés (*Nämndemänn*) procédera à une expertise des dégâts déclarés. Le « länsman » finlandais pourra assister en personne déléguer un mandataire pour assister à la procédure et assumer la défense des propriétaires de rennes intéressés ; il aura également le droit de conclure un compromis ; si le propriétaire de rennes se présente en personne, il devra défendre lui-même ses intérêts. Le « landsfiskal » avisera en temps voulu le « länsman », si possible par télégraphe ou par téléphone, de l'heure et du lieu fixés pour cette procédure. S'il est permis de supposer que les dommages en question ont été causés entièrement ou en partie par des animaux suédois, l'agent suédois compétent sera également convoqué.

Le « landsfiskal » et les jurés apprécieront l'importance du dommage causé et le procès-verbal fera mention qu'ils ont déclaré sur leur honneur et leur conscience avoir procédé à cette estimation au mieux de leurs lumières et de leur conviction.

S'il est constaté que les dégâts ont été causés à la fois par des rennes finlandais et suédois, ils devront, en en faisant mention, évaluer uniquement l'importance des dommages qui peuvent être considérés comme causés par des rennes finlandais.

Si le « länsman » ou son représentant n'est pas présent à la procédure en question, une copie du procès-verbal lui sera adressée sans retard par les soins du « landsfiskal ».

Si le demandeur, le « länsman » ou le propriétaire de rennes, qui ont pris part à la procédure, ne sont pas satisfaits de la décision qui est intervenue, ils auront la faculté de porter leur cause devant les tribunaux, au plus tard quatre-vingt-dix jours après ladite procédure.

Le « landsfiskal » et les jurés auront droit à l'indemnité de déplacement prévue par les règlements en vigueur. Si les dommages sont considérés comme ayant été causés par des rennes finlandais, cette indemnité sera versée de la même manière que celle prévue pour les dégâts, sinon elle sera à la charge du demandeur.

Paragraph 21.

Before the District Governor gives a decision under paragraph 20, he shall, whenever possible, ascertain to whom the reindeer belong.

The decision shall, however, without giving the name, merely summon " the reindeer owner concerned " to pay the amount assessed.

Paragraph 22.

Any damage caused by the presence in one country of reindeer belonging to the other; whether by the animals themselves or by the accompanying herdsmen, shall also be made good.

Paragraph 23.

The expenses referred to in paragraph 17 shall not be payable and no compensation shall be payable for the damage caused by reindeer, as provided in paragraph 22, unless the presence in one country of reindeer belonging to the other has been notified in the manner prescribed in paragraph 12. If no such notice has been given, the person claiming compensation as aforesaid must as quickly as possible report the presence of the reindeer to the competent official in his own country, in order that the information may be duly transmitted to the official of the other country ; otherwise the said claimant is liable to forfeit his right to compensation.

Paragraph 24.

If any person wishes to claim compensation under paragraph 22 for damage caused by reindeer in Sweden, he shall apply for that purpose to the local "Landsfiskal" (provincial public prosecutor). The latter, together with two jurymen (*Nämndemänn*) appointed by himself, shall inspect the damage. The Finnish sheriff (*Länsmann*) shall be present or shall be represented at the proceedings, and shall speak on behalf of the reindeer owners concerned, being further empowered to effect a settlement on their behalf. If the reindeer owner attends as a party to the proceedings, he shall conduct his own case. The "Landsfiskal" shall inform the sheriff (*Länsmann*) in good time — by telegram or telephone if possible — as to when and where the proceedings will take place. If there is reason to believe that part or all of the reported damage has been caused by Swedish reindeer, the competent Swedish police official shall also be summoned.

The "landsfiskal" and jurymen shall be required to assess the damage ; and they shall make a written statement on oath that to the best of their knowledge and belief their assessment is correct.

If they find that both Finnish and Swedish reindeer are responsible for the damage they shall mention the fact, but shall estimate only the damage which can be regarded as caused by Finnish reindeer.

If neither the sheriff (*Länsmann*) nor his deputy is present at the proceedings, a copy of the record of the proceedings shall be sent to him forthwith by the "Landsfiskal".

Should the claimant or the sheriff (*Länsmann*), or the reindeer owner, if the latter conducts his case, be dissatisfied with the award given, he may appeal to the courts within ninety days of the proceedings.

The "Landsfiskal" and jurymen shall receive an allowance in accordance with existing regulations regarding travelling allowances. In cases where the damage is caused by Finnish reindeer, this allowance shall be paid in the same manner as that prescribed for compensation ; otherwise it shall be payable by the claimant.

Paragraphe 25.

Le règlement des questions relatives aux indemnités prévues au paragraphe 22 pour les dégâts causés par des rennes suédois en Finlande sera régi par les dispositions généralement applicables aux actions en dommages-intérêts pour les dégâts causés par des rennes, compte tenu des stipulations des paragraphes 22 et 26.

Le « lappfogde » suédois pourra assister en personne ou déléguer un mandataire pour assister à la procédure et assumer la défense des propriétaires de rennes ; il aura la faculté de conclure un compromis. Si le propriétaire de rennes se présente en personne, il devra défendre lui-même ses intérêts. Le « länsman » finlandais avisera le « lappfogde » suédois en temps voulu et, si possible, par télégraphe ou par téléphone, de l'heure et du lieu fixés pour la procédure.

Si le « lappfogde » ou son représentant n'est pas présent à la procédure en question, une copie du procès-verbal lui sera transmise sans retard par les soins du « länsman ».

Paragraphe 26.

Lors de la procédure prévue aux paragraphes 24 et 25, on recherchera, pour les faire figurer au procès-verbal, les renseignements relatifs aux circonstances pouvant influencer sur la question d'indemnité, tels que l'époque des dommages, la manière dont ils ont été causés, leur importance, la situation et la nature du lieu, ainsi que le nombre probable de rennes ayant contribué aux dégâts.

Pour l'évaluation de l'importance des dommages, on prendra en considération la nature et le degré de fertilité du terrain et, s'il y a lieu, le fait que des animaux appartenant à la région où se trouve ce champ ont contribué aux dégâts.

Au cours de la procédure, on s'efforcera d'établir à qui appartiennent les rennes qui ont causé les dégâts.

L'arrêt accordant une indemnité au demandeur stipulera, sans mentionner le nom du propriétaire de rennes intéressé, l'obligation incombant au « propriétaire de rennes finlandais intéressé » ou au « propriétaire de rennes suédois intéressé » de verser cette indemnité.

Paragraphe 27.

Au cas où un propriétaire serait venu reprendre ses rennes sans observer les dispositions du paragraphe 15, le préfet compétent pourra, après avoir recueilli tous renseignements utiles, imposer une taxe spéciale de 35 à 420 marks-or finlandais ou de 25 à 300 couronnes-or suédoises. Toutefois cette taxe ne sera appliquée que si des circonstances particulières permettent de supposer que, parmi le troupeau emmené, il se trouvait des rennes originaires du pays étranger.

Paragraphe 28.

Quand une somme due en application des paragraphes 20, 26 et 27, par suite du séjour illicite de rennes finlandais en Suède, n'aura pas été versée immédiatement au fonctionnaire compétent ou au demandeur, le préfet suédois transmettra au préfet finlandais l'arrêt relatif à cette somme, accompagné des renseignements et vérifications s'y rapportant, et la somme sera payée sur les fonds publics finlandais, par l'intermédiaire du préfet finlandais.

Cette disposition sera également applicable si une somme due par suite du séjour illicite de rennes suédois en territoire finlandais n'est pas immédiatement versée au fonctionnaire compétent ou au demandeur.

Paragraph 25.

In dealing with questions of compensation payable under paragraph 22 for damage caused by Swedish reindeer in Finland, the provisions generally governing claims for compensation for damage caused by reindeer shall apply, subject to the conditions laid down in that paragraph as also in paragraph 26.

The Swedish "Lappfogde" shall be present or shall be represented at the proceedings which are held for the purpose here considered, and he shall speak on behalf of the reindeer owners concerned; he shall further be empowered to effect a settlement on their behalf. If the reindeer owner gives notice that he is a party to the proceedings, he must conduct his own case. The sheriff (Länsmann) shall inform the "Lappfogde" in good time — by telegram or telephone if possible — of the date and place of the proceedings.

If neither the "Lappfogde" nor his deputy is present at the proceedings, a copy of the record of the proceedings shall be sent to him forthwith by the sheriff (Länsmann).

Paragraph 26.

In proceedings taken under paragraphs 24 and 25, particulars shall be obtained and placed on record of any circumstances which may affect the question of compensation, such as the time when, and the manner in which, the damage was caused, the extent, situation and nature of the place where the damage was done, and the approximate number of reindeer concerned.

In the assessment of damage, account shall be taken of the nature and fertility of the ground, and the extent to which local reindeer contributed to the damage.

In the proceedings, steps shall be taken to ascertain, if possible, the name of the person owning the animals which caused the damage.

The decision awarding the plaintiff compensation for damage shall not, however, give the name of the reindeer-owner, but shall summon the "Finnish reindeer-owner concerned" or the "Swedish reindeer-owner concerned" to pay compensation for the damage.

Paragraph 27.

If reindeer are fetched away without due observance of the provisions of paragraph 15, the competent District Governor may, after procuring evidence, impose a special fine of 35–420 Finnish gold marks or 25–300 Swedish gold crowns; but such action may not be taken unless there is reason to believe that reindeer of the other country were among those taken away.

Paragraph 28.

If the amount, payment of which has been ordered in accordance with paragraphs 20, 26 and 27 on account of Finnish reindeer having trespassed in Sweden, is not paid forthwith to the official concerned or to the plaintiff, the Swedish District Governor shall transmit to the Finnish District Governor the order requiring payment of the sum stipulated, together with the depositions and documentary evidence relating thereto; and this sum shall be paid from Finnish public funds through the agency of the Finnish District Governor.

The above shall apply *mutatis mutandis*, in cases where the amount due on account of Swedish reindeer having trespassed in Finland is not paid forthwith to the official concerned or to the plaintiff.

Le remboursement des sommes avancées de cette manière sera poursuivi auprès du propriétaire des animaux intéressé, à moins que, dans certains cas, le préfet compétent ne juge équitable que cette dépense reste en totalité ou en partie à la charge du Trésor.

Paragraphe 29.

Par « fonctionnaire compétent », il convient d'entendre le « länsmann » en Finlande et le « lappfogde » en Suède, ainsi que les personnes chargées des fonctions définies à l'article 13.

SECTION III.

DURÉE DE VALIDITÉ DE LA CONVENTION.

Paragraphe 30.

La présente convention rédigée en langue finnoise et suédoise, les deux textes faisant foi, sera ratifiée par le Président de la République de Finlande sous réserve de l'approbation du Parlement finlandais et par Sa Majesté le Roi de Suède, sous réserve de l'approbation du Parlement suédois ; elle prendra effet dix jours après l'échange des instruments de ratification et demeurera en vigueur pendant une période de deux années à partir de la date de sa dénonciation par l'une des deux Parties.

Fait en double exemplaire à Helsingfors, le 9 mai 1925.

(Signé) (L. S.) K. G. IDMAN.

(Signé) (L. S.) ARVID RICHERT.

PROTOCOLE FINAL

A l'occasion de la signature, à la date de ce jour, de la convention concernant les rennes dans les régions-frontière, les délégués soussignés sont convenus des dispositions suivantes :

1^o Les fonctionnaires chargés de l'application des clauses de la convention, ainsi que la population de la région-frontière pourront, moyennant paiement des taxes en vigueur, utiliser pour l'envoi et la réception des avis et communications prévus dans la convention, les lignes postales, télégraphiques et téléphoniques des districts-frontière, et autres moyens de communication similaires ; l'autorité suédoise prendra les dispositions et arrêtera les mesures nécessaires en vue de relier sur des points appropriés de la frontière, les lignes suédoises et finlandaises qui entrent en ligne de compte dans les districts-frontière.

2^o Les habitants de la région-frontière appartenant à la commune rurale de Enontekis, auront le droit de se rendre avec leurs rennes et leurs chevaux jusqu'à la voie ferrée allant de Boden à la frontière, pour y vendre leurs produits et y faire leurs achats de provisions ; ces produits jouiront de la franchise douanière à l'entrée en Suède. Pour bénéficier de cette franchise, les intéressés devront chaque fois présenter à la police suédoise un certificat délivré par le « länsmann » du district d'Enontekis et indiquant la quantité, la nature et l'origine des marchandises emportées. Comme pièce d'identité pour leur séjour en Suède, il leur suffira de produire un passeport délivré

The amount payable in this manner shall be recovered from the reindeer-owner unless in any particular case the Finnish District Governor concerned agrees that the whole or part of the sum should properly be charged to the Treasury.

Paragraph 29.

The term "competent official" in this chapter shall be taken to mean the competent sheriff (Länsmann) in Finland or "Lappfogde" in Sweden, and also the persons appointed to receive information as prescribed in paragraph 13.

CHAPTER III.

DURATION OF THE VALIDITY OF THE CONVENTION.

Paragraph 30.

The present Convention, which has been drawn up in the Finnish and Swedish languages, both texts being authentic, shall be ratified by the President of the Finnish Republic, subject to the approval of the Finnish Parliament, and by His Majesty the King of Sweden, subject to the approval of the Swedish Parliament. It shall come into force ten days after the exchange of ratifications, and shall remain in force for a period of two years counting from the date on which either of the countries denounces it.

Done in duplicate at Helsingfors, May 9, 1925.

(L. S.) K. G. IDMAN.

(L. S.) ARVID RICHERT.

FINAL PROTOCOL.

In connection with the signing to-day of the Convention concerning reindeer in frontier districts, the undersigned Representatives have agreed upon the following stipulations:

(1) The officials responsible for carrying the provisions of this Convention into effect, and also the frontier-district inhabitants, shall be entitled, on payment of the usual charges, to make use of the postal, telegraph and telephone services and other means of communication available in the frontier district for the purpose of sending and receiving reports and writs of summons as provided in this Convention; the Swedish authorities shall consider and carry into effect measures to link up, at suitable points along the frontier, the Finnish and Swedish telephone lines serving the frontier districts in question.

(2) The inhabitants living near the frontier in the Enontekis district shall be allowed to proceed with their own reindeer or horses as far as the section of railway from Boden to the frontier for the purpose of disposing of their produce and making necessary purchases, such produce to be allowed entry into Sweden duty-free. Persons wishing to exercise the right to import goods into Sweden as provided above, must show the police authorities in Sweden a certificate issued by the sheriff (Länsmann) of the Enontekis district, stating on each occasion the quantity and nature of the goods to be imported and their place of origin. The only identity document necessary

par le « länsmann » en question ; lesdits passeports n'auront pas besoin d'être visés par l'autorité suédoise. Les personnes en question pourront utiliser les pâturages pour la nourriture des rennes de trait et de charge, servant aux transports, dans la même mesure que les habitants du pays.

Des droits similaires sont reconnus, dans les conditions stipulées ci-dessus, à la population de la commune rurale de Karesuando, pour la vente et l'achat de produits dans la commune d'Enontekis.

En foi de quoi les délégués soussignés ont rédigé le présent protocole final, qui sera considéré comme faisant partie intégrante de la convention.

Fait à Helsingfors en double exemplaire, le 9 mai 1925.

(L. S.) K. G. IDMAN.

(L. S.) ARVID RICHERT.

to enable the holder to stay in Sweden shall be a passport issued by the sheriff (Länsmann) and the Swedish authorities may not require these passports to be endorsed. The persons in question shall enjoy rights co-extensive with those of nationals as regards the use of pasture-land for feeding draft and pack reindeer used for transport purposes.

Similar rights shall be granted, subject to the above conditions, to the inhabitants of the Karesuando district in regard to the sale and purchase of goods in the district of Enontekis.

In faith whereof, the undersigned Representatives have drawn up the present Final Protocol, which shall be regarded as an integral part of the Convention.

Done in duplicate at Helsingfors, May 9, 1925.

(L. S.) K. G. IDMAN.

(L. S.) ARVID RICHERT.

N° 1137.

CANADA ET FINLANDE

Convention pour l'échange des mandats-poste, signée à Ottawa, le 28 octobre 1925, et à Helsingfors, le 18 décembre 1925.

CANADA AND FINLAND

Convention for Exchange of Money Orders, signed at Ottawa, October 28, 1925, and at Helsingfors, December 18, 1925.

No. 1137. — CONVENTION¹ BETWEEN THE DOMINION OF CANADA AND THE REPUBLIC OF FINLAND FOR THE EXCHANGE OF MONEY ORDERS. SIGNED AT OTTAWA, OCTOBER 28, 1925, AND AT HELSINGFORS, DECEMBER 18, 1925.

Texte officiel anglais communiqué par le ministre des Affaires étrangères de Finlande. L'enregistrement de cette convention a eu lieu le 6 avril 1926.

Article 1.

Exchange of Money Orders.

There shall be established between the Dominion of Canada and the Republic of Finland, a regular exchange of Postal Money Orders.

Each Country shall communicate to the other a List of the Post Offices designated to participate in the exchange of Money Orders.

Article 2.

Exchange Offices.

The Money Order Service shall be performed exclusively by the agency of Offices of Exchange. On the part of Canada, the Office of Exchange shall be that of Ottawa, and on the part of Finland that of Helsingfors.

Article 3.

Maximum amount.

The maximum amount of each Order is fixed at one hundred Canadian dollars.
No Order shall contain any fraction of a cent.

Article 4.

Amounts expressed in the money of Canada.

1. The amounts of Orders in both directions shall be expressed in Canadian currency (dollars and cents), and in consideration of the fluctuations in the rate of exchange, it is agreed that all amounts shall be converted into their proper equivalents by the Exchange Office at Helsingfors; that is to say, that the amounts received for Orders issued in the Republic of Finland and payable in Canada, shall be converted into dollars and cents according to the rate of exchange on the day of the preparation of the List described in Article 14, and the amounts of Orders issued in Canada for payment in the Republic of Finland shall be converted into the money of the Country of payment at the current rate of exchange on the day of the arrival of the List from Ottawa.

¹ Entrée en vigueur le 1^{er} février 1926.

¹ TRADUCTION. — TRANSLATION.

N^o 1137. — CONVENTION² ENTRE LE DOMINION DU CANADA ET LA RÉPUBLIQUE DE FINLANDE, RELATIVE A L'ÉCHANGE DES MANDATS-POSTE, SIGNÉE A OTTAWA, LE 28 OCTOBRE 1925, ET A HELSINGFORS, LE 18 DÉCEMBRE 1925.

English official text communicated by the Finnish Minister for Foreign Affairs. The registration of this Convention took place April 6, 1926.

*Article premier.**Echange de mandats-poste.*

Il est institué un service régulier d'échange de mandats-poste entre le Dominion du Canada et la République de Finlande.

Chaque pays communiquera à l'autre une liste des bureaux de poste chargés d'assurer le service d'échange de mandats-poste.

*Article 2.**Bureaux d'échange.*

Le service des mandats sera assuré exclusivement par des bureaux d'échange. Les bureaux d'échange seront, pour le Canada, le bureau d'Ottawa, et pour la Finlande, celui de Helsingfors.

*Article 3.**Montant maximum.*

Le montant maximum de chaque mandat est fixé à cent dollars canadiens.

Le libellé des mandats ne devra pas comporter de fractions de cent.

*Article 4.**Mandats libellés en monnaie du Canada.*

1. Les mandats expédiés à destination de l'un ou l'autre pays seront libellés en monnaie canadienne (dollars et cents) et, en raison des fluctuations du taux du change, il est convenu que toutes les opérations de conversion seront effectuées par le bureau d'échange de Helsingfors : les sommes reçues au titre de mandats émis dans la République de Finlande et payables au Canada seront converties en dollars et en cents au cours du change du jour de l'établissement du bordereau visé à l'article 14, et les montants des mandats émis au Canada et payables dans la République de Finlande seront convertis dans la monnaie du pays destinataire au cours du change du jour de l'arrivée du bordereau d'Ottawa.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² Came into force February 1, 1926.

2. In order to protect the Republic of Finland against any loss resulting from the exchange of Money Orders, the Administration of Finland is authorized to make conversions from the Finnish money into dollars, in the case of Orders sent from the Republic of Finland to Canada, and from dollars into Finnish money, in the case of Orders sent to the Republic of Finland from the Dominion of Canada, at a rate slightly higher, or lower, than the market rate.

Article 5.

Currency.

The amount of the Orders shall be deposited by the Remitters and paid to the Payees in gold, or its nearest legal equivalent. However, in case there be money in legal circulation of less value than gold, each Administration shall have the right to receive and use such money in its transactions with the public, taking into account the difference in value.

Article 6.

Commissions.

Each of the contracting Administrations shall have the power to fix, from time to time, the rates of Commission to be charged on the Money Orders which it may issue, provided that it shall communicate to the other its tariff of charges of rates of Commission established under the present Convention. The Commission shall belong to the issuing Administration, but the Canadian Post Office shall allow to the Post Office of Finland one quarter of one per cent ($\frac{1}{4}$ per cent) on the amount of Money Orders issued in Canada and paid in Finland, and the Post Office of Finland shall make a similar allowance to the Canadian Post Office for Money Orders issued in Finland and paid in Canada.

Article 7.

Applicant must supply particulars.

Every applicant for a Money Order shall be required to furnish the full surname and Christian or personal name (or at least the initial of one Christian or personal name), both of the Remitter and of the Payee, or the name of the Firm or Company who are the Remitters or payees, and the exact address of the Remitter and of the Payee, and for Money Orders payable in Canada, the Province within which the paying Office is situated shall be designated.

Article 8.

Correction of Errors.

When it is desired that an error in the name of a Payee shall be corrected, application shall be made by the Postal Administration of the Country of payment to the Chief Office of the Country in which the Order was issued.

Article 9.

Duplicate Orders.

Duplicate Orders shall be issued only by the Chief Money Order Office of the Country in which the original Order was payable, and in accordance with its regulations on the subject.

2. En vue d'éviter à la République de Finlande toute perte résultant de l'échange de mandats-poste, l'administration finlandaise sera autorisée à effectuer, à un cours légèrement supérieur ou inférieur au cours coté, la conversion de la monnaie finlandaise en dollars, lorsqu'il s'agira de mandats envoyés de la République de Finlande au Canada, et des dollars en monnaie finlandaise, lorsqu'il s'agira de mandats envoyés du Dominion du Canada à destination de la République de Finlande.

Article 5.

Monnaie.

Le montant des mandats sera versé par l'expéditeur et payé au destinataire en or, ou son plus proche équivalent légal. Toutefois, si une monnaie de valeur moindre que l'or a cours légal, chaque administration aura le droit de recevoir et d'employer ladite monnaie dans ses transactions avec le public, en tenant compte de la différence de valeur.

Article 6.

Commissions.

Chacune des administrations contractantes aura la faculté de fixer de temps à autre le tarif des commissions à percevoir pour les mandats qu'elle pourra émettre, à la condition, toutefois, de communiquer à l'autre administration son tarif des commissions établies conformément à la présente convention. La commission sera acquise à l'administration du pays d'émission ; mais l'administration des postes canadienne versera à l'administration des postes de Finlande un quart pour cent ($\frac{1}{4}\%$) du montant des mandats-poste émis au Canada et payés en Finlande et l'administration des postes de Finlande effectuera un versement similaire à l'administration des postes canadienne pour les mandats émis en Finlande et payés au Canada.

Article 7.

Obligation imposée à l'expéditeur de fournir certains renseignements.

Chaque expéditeur d'un mandat-poste sera invité à indiquer les noms patronymiques et les prénoms ou noms personnels complets (ou tout au moins l'initiale d'un prénom ou d'un nom personnel), tant de l'expéditeur que du destinataire, ou le nom de la maison de commerce ou société expéditrice ou destinataire, ainsi que l'adresse exacte de l'expéditeur et du destinataire ; en ce qui concerne les mandats payables au Canada, la province dans laquelle le bureau payeur est situé, devra, en outre, être indiquée.

Article 8.

Rectification d'erreurs.

Lorsqu'on désirera rectifier une erreur dans le nom d'un destinataire, une demande devra être adressée à cet effet par l'administration des postes du pays destinataire au bureau principal du pays dans lequel le mandat a été émis.

Article 9.

Duplicata de mandats.

Des duplicata de mandats ne devront être émis que par le bureau principal des mandats du pays dans lequel le mandat original était payable, conformément aux règlements en vigueur dans ce dernier.

*Article 10.**Repayment.*

1. Repayment of a Money Order shall not be made until it has been ascertained, through the Chief Office of the Country in which such Order is payable, that the Order has not been paid, and that the said Office authorizes the repayment.

2. At the end of every month the Office of Exchange of each of the contracting Administrations shall prepare and forward to the other a List (in duplicate), showing particulars of every Order which it has authorized the other Administration during that month to repay to the Remitter. (See Appendix E.)

*Article 11.**Void Orders.*

1. A Money Order shall remain payable for twelve months after the expiration of the month of issue, and the amount of every Order not paid within that period shall be returned to the Administration of the Country of issue, to be dealt with in accordance with the regulations of that Country.

2. At the end of every month the Office of Exchange of each of the contracting Administrations shall prepare and forward to the other a List (in duplicate), showing the particulars of every Order issued by the other Administration, which, not having been paid within twelve months after the end of the month of issue, has during that month become forfeited to the Country of issue. (See Appendix F.)

*Article 12.**Advice of payment.*

The Remitter of a Money Order may obtain an advice of payment of the Order by paying, in advance, to the exclusive profit of the Administration of the Country of issue, a fixed charge equal to that which is made in that Country for acknowledgments of receipt of registered correspondence.

The advice of payment shall be on a form in accordance with or analogous to the annexed specimen. (See Appendix A.)

The advice of payment shall be prepared by the paying Office, and shall be transmitted direct to the Office of issue, either by the Office of payment, or by the Exchange Office of the Country of payment.

*Article 13.**Payment subject to Rules of Country drawn upon.*

Money Orders sent from one Country to the other shall be subject, as regards payment, to the regulations which govern payment of domestic Money Orders in the Country on which they are drawn.

*Article 14.**Money Order Lists.*

1. The Finnish Office of Exchange shall communicate to the Canadian Office of Exchange the particulars of sums received for payment in Canada, and the Canadian Office of Exchange shall communicate to the Finnish Office of Exchange the particulars of sums received for payment in Finland. Advice Lists similar to the annexed forms B and C shall be used for this purpose, and shall be forwarded in duplicate by the first available mail.

*Article 10.**Remboursements.*

1. Le remboursement d'un mandat ne devra avoir lieu que lorsqu'on aura constaté, par l'intermédiaire du bureau principal du pays dans lequel ce mandat est payable, que le paiement n'a pas été effectué et que ledit bureau autorise le remboursement.

2. A la fin de chaque mois, le bureau d'échange de chacune des administrations contractantes établira et transmettra à l'autre administration un bordereau (en double expédition) contenant certaines indications relatives à tout mandat pour lequel le bureau aura accordé au cours du mois à l'autre administration une autorisation de remboursement à l'expéditeur. (Voir appendice E.)

*Article 11.**Mandats annulés.*

1. Tout mandat restera payable pendant douze mois à dater de la fin du mois d'émission ; le montant de tout mandat qui n'aura pas été payé au cours de la période susmentionnée sera renvoyé à l'administration du pays d'émission, qui en disposera conformément aux règlements de ce pays.

2. A la fin de chaque mois, le bureau d'échange de chacune des administrations contractantes établira et transmettra à l'autre administration un bordereau (en double expédition) contenant les indications relatives à tout mandat qui aura été émis par l'autre administration et qui, pour cause de non-paiement dans les douze mois à dater de la fin du mois d'émission, sera prescrit au cours du mois au profit du pays d'émission. (Voir appendice F.)

*Article 12.**Avis de paiement.*

L'expéditeur d'un mandat pourra obtenir un avis de paiement du mandat, en versant d'avance une taxe fixe égale à celle qui est perçue dans le pays d'émission pour les accusés de réception des lettres recommandées ; le produit de cette taxe restera acquis à l'administration du pays d'émission.

L'avis de paiement sera établi sur un formulaire conforme ou analogue au modèle ci-joint. (Voir appendice A.)

L'avis de paiement sera établi par le bureau payeur et transmis directement au bureau d'émission, soit par le bureau de paiement, soit par le bureau d'échange du pays destinataire.

*Article 13.**Assujettissement du paiement aux règlements en vigueur dans le pays de destination.*

Les mandats émis par un pays à destination de l'autre seront assujettis, en ce qui concerne le paiement, aux règlements qui régissent le paiement des mandats-poste intérieurs dans le pays de destination.

*Article 14.**Bordereaux de mandats.*

1. Le bureau d'échange finlandais communiquera au bureau d'échange canadien les renseignements relatifs aux sommes reçues en vue du paiement au Canada et le bureau d'échange canadien communiquera au bureau d'échange finlandais les renseignements relatifs aux sommes reçues en vue du paiement en Finlande. Des bordereaux d'avis, conformes aux modèles annexés B et C, seront utilisés à cet effet et devront être transmis, en double expédition, par le premier courrier.

2. The Money Orders entered upon the Advice Lists shall be numbered serially, the series commencing each calendar month with No. 1. The number borne by an Order in the List shall be known as its International Number. The Lists shall also be numbered serially, the series commencing each year with No. 1.

3. Any missing Advice List shall be immediately applied for by the Office of Exchange to which it should have been sent. The despatching Office of Exchange shall, in such a case, transmit without delay to the receiving Office of Exchange two copies of the missing List, duly authenticated.

Article 15.

How payment is effected.

1. As soon as an Advice List reaches the receiving Office of Exchange, that Office shall, after verifying its contents, and correcting any manifest errors and communicating the correction to the despatching Office of Exchange, prepare internal Money Orders in favour of the Payees for the amounts specified in the Lists as payable in the money of the Country of payment, and shall then forward such internal Money Orders to the Payees, or to the paying Offices, according to the arrangements existing in the Country of payment.

2. If a List shows irregularities which cannot be corrected at the receiving Office of Exchange, it shall require an explanation from the despatching Office of Exchange, which shall give such explanation with as little delay as possible. In the meantime, the issue of an internal Money Order relating to any entry which is found to be irregular shall be suspended.

3. One copy of each List shall be returned by the receiving Exchange Office to the despatching Office, but before returning such copy, the receiving Office shall enter therein the names of the respective Offices of payment of the Orders enumerated in the List, and in the Lists from Canada returned by the Exchange Office at Helsingfors, the latter office shall also enter the amount of each Order in the money of Finland, according to the conversion made by it.

Article 16.

Accounts.

1. At the end of each month the Office of Exchange of each of the contracting Administrations shall prepare and forward to the other a detailed statement (in duplicate), showing the total of each Advice List received from the other Administration during the month concerned. (See Appendix D.)

2. At the end of each Quarter, the Office of Exchange at Helsingfors shall furnish to the Postmaster General of Canada, Financial Branch, Money Order Division, at Ottawa, a Money Order Account (in duplicate) which shall include the following items :

3. To the Credit of Canada. — The total of the Advice Lists which have been despatched from Helsingfors during the month — less the amount of Orders authorized to be repaid in Finland and the total amount of Finnish Orders which have become void during the month — and the allowance of $\frac{1}{4}$ per cent on the amount of Orders paid in Canada.

4. To the Credit of Finland. — The total of the Advice Lists which have been despatched from Ottawa during the month — less the amount of Orders authorized to be repaid in Canada and the total amounts of Canadian Orders which have become void during the month — and the allowance of $\frac{1}{4}$ per cent on the amount of Orders paid in Finland.

The Money Order Account shall be prepared on a form similar to that in Appendix G. One copy of the Account, duly accepted, shall be returned to the Helsingfors Office.

5. The balance of the Account shall always be shown in the money of Canada. If, after proper verification, the balance is found to be against the Finnish Postal Administration, it shall be paid

2. Les mandats-poste portés sur les bordereaux d'avis devront être numérotés par séries ; les séries commenceront chaque mois de l'année civile par le numéro 1. Le numéro qu'un mandat portera dans le bordereau sera désigné comme numéro international. Les bordereaux devront également être numérotés par séries, une nouvelle série devant être commencée chaque année par le numéro 1.

3. Tout bordereau d'avis manquant devra immédiatement être réclamé par le bureau d'échange auquel il aurait dû être envoyé. Dans ce cas, le bureau d'échange expéditeur devra sans retard transmettre au bureau d'échange destinataire deux exemplaires dûment certifiés du bordereau manquant.

Article 15.

Procédure de paiement.

1. Dès l'arrivée d'un bordereau d'avis au bureau d'échange récepteur, ce dernier, après avoir vérifié son contenu, rectifié tout erreur manifeste et communiqué la rectification au bureau d'échange expéditeur, devra établir des mandats intérieurs au nom des destinataires, pour les montants qui, d'après les bordereaux, doivent être payés dans la monnaie du pays destinataire ; ces mandats intérieurs devront ensuite être transmis aux destinataires ou aux bureaux payeurs, conformément aux règlements en vigueur dans le pays de destination.

2. Lorsqu'un bordereau comporte des irrégularités qui ne peuvent pas être rectifiées au bureau d'échange récepteur, ce dernier devra demander des éclaircissements au bureau d'échange expéditeur, qui est tenu de les fournir dans le plus bref délai possible. Dans l'intervalle, l'émission d'un mandat-poste intérieur correspondant à une inscription irrégulière devra être suspendue.

3. Un exemplaire de chaque bordereau devra être renvoyé par le bureau d'échange récepteur au bureau d'échange expéditeur, mais au préalable le bureau récepteur devra inscrire sur ledit bordereau les noms des bureaux de paiement respectifs des mandats énumérés sur le bordereau et, lorsqu'il s'agira de bordereaux émanant du Canada et renvoyés par le bureau d'échange de Helsingfors, ce dernier bureau devra, en outre, indiquer le montant de chaque mandat en monnaie finlandaise, suivant l'opération de conversion effectuée par lui.

Article 16.

Décomptes.

1. A la fin de chaque mois, le bureau d'échange de chacune des administrations contractantes établira et transmettra à l'autre administration un décompte détaillé (en double expédition), indiquant le total de chaque bordereau d'avis reçu de l'autre administration au cours du mois envisagé. (Voir appendice D.)

2. A la fin de chaque trimestre, le bureau d'échange de Helsingfors fournira au Directeur général des postes du Canada (Section financière, bureau des mandats-postes) à Ottawa un décompte des mandats (en double expédition) qui devra comporter les articles suivants :

3. Au crédit du Canada : le total des bordereaux d'avis expédiés de Helsingfors au cours du mois — moins le montant des mandats dont le remboursement en Finlande aura été autorisé, et le montant total des mandats-finlandais qui auront été annulés au cours du mois, — plus la commission de $\frac{1}{4}$ % sur le montant des mandats payés au Canada ;

4. Au crédit de la Finlande : le total des bordereaux d'avis, expédiés d'Ottawa au cours du mois — moins le montant des mandats dont le remboursement au Canada avait été autorisé, et les montants totaux des mandats canadiens qui auront été annulés au cours du mois, — plus la commission de $\frac{1}{4}$ % sur le montant des mandats payés en Finlande.

Le décompte des mandats sera établi sur un formulaire, conforme au modèle annexé G. Un exemplaire du décompte, dûment accepté, devra être renvoyé au bureau de Helsingfors.

5. Le solde du décompte devra toujours être exprimé en monnaie canadienne. Si, après vérification, on trouve un solde débiteur pour l'administration des postes finlandaise, le règlement de ce

by means of a Draft or Bill of Exchange, payable at sight, to the order of the Postmaster General of Canada, either in Canadian money at Ottawa or at Montreal, or in British Sterling money drawn upon London, England, for the equivalent of the amount due in Canadian money at the rate in effect on the day that the remittance is purchased. If the balance be found against Canada, it shall be paid either in Canadian money, by means of a Draft or Bill of Exchange, payable at sight at Montreal, or in British Sterling money drawn upon London, England, payable at sight, for the equivalent of the amount due in Canadian money at the rate in effect on the day that the remittance is purchased.

6. When the Finnish Post Office has to pay to the Canadian Post Office the balance of the General Account, it shall do so at the same time at which it forwards the Account to the Canadian Office, and when the Canadian Post Office has to pay the balance, it shall do so at the same time at which it returns to the Finnish Office the Account accepted.

7. Any amount remaining due from one Administration to the other at the expiration of six months following the period covered by the Account, shall thenceforth be subject to interest at the rate of 7 per cent per annum.

Article 17.

Provisional payments.

Whenever during a Quarter it is found that the Orders drawn upon one of the two Countries exceed in amount by 2,000 dollars the Orders drawn upon the other, the latter shall at once send to the former, as a remittance on account, the approximate amount in a round sum of the ascertained difference.

Article 18.

Suspension of Exchange. Additional Rules.

1. Should it appear at any time that Money Orders are used by mercantile men or other persons in the Dominion of Canada, or in the Republic of Finland, for the transmission of large sums of money, the Canadian Post Office or the Finnish Post Office, as the case may be, shall be authorized to increase the Commission, and shall have power even wholly to suspend, for a time, the issue of Money Orders.

2. Each of the contracting Administrations shall be authorized to adopt any additional rules, (if not contrary to the foregoing), for greater security against fraud, or for the better working of the system generally, provided that it shall communicate all such additional rules to the other Administration.

Article 19.

In effect.

This Convention after having been signed shall take effect on the first day of February, 1926, and shall continue in force until six months after either Administration shall have notified the other of its desire to terminate it.

Done in duplicate, and signed at Ottawa on the 28th day of October 1925, and at Helsingfors on the 18th, day of December 1925.

(Signed) CHAS. MURPHY,
*Postmaster General of the Dominion
of Canada.*

(Signed) G. E. F. ALBRECHT,
*Postmaster General of the Republic
of Finland.*

solde sera effectué au moyen d'une traite ou d'une lettre de change, payable à vue, à l'ordre du Directeur général des postes du Canada, soit en monnaie canadienne à Ottawa ou à Montréal, soit en livres sterling de Grande-Bretagne ; dans ce dernier cas, la traite ou la lettre de change à vue sera tirée sur Londres (Angleterre) pour un montant qui correspondra à la somme due en monnaie canadienne au cours coté le jour de l'achat de la remise. Si l'on trouve un solde débiteur pour le Canada, le règlement de ce solde sera effectué, soit en monnaie canadienne au moyen d'une traite ou d'une lettre de change payable à vue à Montréal, soit en livres sterling de Grande-Bretagne ; dans ce dernier cas, la traite ou la lettre de change à vue sera tirée sur Londres (Angleterre) pour un montant qui correspondra à la somme due en monnaie canadienne au cours coté le jour de l'achat de la remise.

6. Lorsque l'administration des postes finlandaise aura à verser à l'administration des postes canadienne le solde du compte général, elle devra effectuer le versement au moment de l'envoi du compte à l'administration des postes canadienne et lorsque l'administration des postes canadienne aura à payer le solde, elle devra effectuer le versement au moment où elle renverra le compte accepté à l'administration finlandaise.

7. Toute somme qui restera due par une administration à l'autre, à l'expiration d'un délai de six mois à partir de la date de clôture de la période à laquelle le compte s'applique, portera intérêt au taux de 7 % l'an.

Article 17.

Paiements provisoires.

Toutes les fois qu'on constatera, au cours d'un trimestre, que le montant des mandats tirés sur l'un des deux pays dépassera de 2.000 dollars le montant des mandats tirés sur l'autre pays, ce dernier devra immédiatement verser au premier, à titre d'acompte, le montant approximatif en chiffres ronds, de la différence constatée.

Article 18.

Suspension du service d'échange. Dispositions complémentaires.

1. Dans le cas où l'on constaterait, à un moment donné, que le service des mandats-poste est utilisé par des commerçants ou d'autres personnes du Dominion du Canada ou de la République de Finlande pour le transfert de sommes d'argent importantes, l'administration des postes canadienne ou finlandaise, suivant le cas, sera autorisée à relever le tarif des commissions et même à suspendre complètement, pendant un certain temps, l'émission de mandats.

2. Chacune des administrations contractantes sera autorisée à mettre en vigueur toutes dispositions complémentaires (à la condition qu'elles ne soient pas contraires aux dispositions qui précèdent) destinées à renforcer les garanties contre la fraude ou à améliorer en général le fonctionnement du service ; ladite administration devra toutefois communiquer toutes ces dispositions complémentaires à l'autre administration.

Article 19.

Mise en vigueur.

La présente convention, après avoir été signée, prendra effet à dater du 1^{er} février 1926 et restera en vigueur jusqu'à l'expiration d'un délai de six mois après que l'une des deux administrations aura notifié à l'autre son désir de la dénoncer.

Fait en double expédition et signée à Ottawa, le 28 octobre 1925, et à Helsingfors, le 18 décembre 1925.

*Le Directeur général des postes
du Canada :*

(Signé) CHAS. MURPHY.

*Le Directeur général des postes
de Finlande :*

(Signé) G. E. F. ALBRECHT

KANADA. — CANADA.

Vaihtopostitoimiston leima
*Utväxlingspostanstaltens
stämpel.*
Stamp of Exchange Office

*Förteckning över postanvisningar, utställda i Dominion of Canada för utbetalning i Republiken Finland,
avsända med postfartyg via
avseglat den*

A List of Money Orders issued in the Dominion of Canada, payable in the Republic of Finland despatched by Mail Packet via sailing on the

		Postiosoituksen kansainvälinen numero <i>Postanvisningens internationella nummer</i> International No. of Money Order
		Postiosoituksen päiväys <i>Postanvisningens datum</i> Date of Money Order
		Postiosoituksen alkuperäinen numero <i>Postanvisningens originalnummer</i> Original No. of Money Order
		Postiinmaksutoimisto <i>Inbetalningspostanstalt</i> Where issued
		Lähetettäjän nimi <i>Avsändarens namn</i> Name of Sender
		Vastaanottajan nimi <i>Adressatens namn</i> Name of Beneficiary
		Vastaanottajan osoite <i>Adressatens adress</i> Address of Beneficiary
	M.	Kanadassa postinmaksettu määrä <i>Belopp inbetalat i Canada</i> Amount received in Canada
	p.	Suomessa maksettava määrä <i>Belopp att utbetalas i Finland</i> Amount to be paid in Finland
	\$	
	c.	
		Maksutodistus <i>Utbetalningsbevis</i> Advice of Payment
		Kotimaisen postiosoituksen numero <i>Inrikes postanvisningens nummer</i> Number of Inland Money Order
		Huomautuksia <i>Anmärkningar</i> Remarks
Yhteensä Summa Total		

D.

..... kuu
..... månad } 19.....
Month of

Erikoistili yllämainitun kuukauden aikana Kanadassa asetetuista, Suomessa maksettavista postiosoituksista.

Specialavräkning över postanvisningar, utställda i Canada för utbetalning i Finland under ovan nämnda månad.

Detailed Account of Money Orders issued in Canada and payable in Finland for the Month mentioned above.

Luettelon numero <i>Förteckningens nummer</i> Number of List	Luettelon päiväys <i>Förteckningens datum</i> Date of List	Osoitusten kansainväliset numerot luettelon mukaan <i>Anvisningarnas internationella nummer enligt förteckningen</i> International Numbers of the Orders according to the List	Luetteloiden loppusummat <i>Förteckningarnas slutsummor</i> Totals of the Lists		Luettelon numero <i>Förteckningens nummer</i> Number of List	Luettelon päiväys <i>Förteckningens datum</i> Date of List	Osoitusten kansainväliset numerot luettelon mukaan <i>Anvisningarnas internationella nummer enligt förteckningen</i> International Numbers of the Orders according to the List	Luetteloiden loppusummat <i>Förteckningarnas slutsummor</i> Totals of the Lists	
			M.	P.				M.	P.
							Siirto <i>Transport</i> Brought forward		
		Siirto <i>Transport</i> Carried forward					Yhteensä <i>Summa</i> Total		

D.

..... kuu
..... månad } 19.....
Month of

Erikoistili yllämainitun kuukauden aikana Suomessa asetetuista, Kanadassa maksettavista postiosoituksista.

Specialavräkning över postanvisningar, utställda i Finland för utbetalning i Canada under ovan nämnda månad.

Detailed Account of Money Orders issued in Finland and payable in Canada for the Month mentioned above.

Luettelon numero <i>Förteckningens nummer</i> Number of List	Luettelon päiväys <i>Förteckningens datum</i> Date of List	Osoitusten kansainväliset numerot luettelon mukaan <i>Anvisningarnas internationella nummer enligt förteckningen</i> International Numbers of the Orders according to the List	Luetteloiden loppusummat <i>Förteckningarnas slutsummor</i> Totals of the Lists		Luettelon numero <i>Förteckningens nummer</i> Number of List	Luettelon päiväys <i>Förteckningens datum</i> Date of List	Osoitusten kansainväliset numerot luettelon mukaan <i>Anvisningarnas internationella nummer enligt förteckningen</i> International Numbers of the Orders according to the List	Luetteloiden loppusummat <i>Förteckningarnas slutsummor</i> Totals of the Lists	
			\$	c.				\$	c.
							Siirto <i>Transport</i> Brought forward		
		Siirto <i>Transport</i> Carried forward					Yhteensä <i>Summa</i> Total		

E.

POST OFFICE DEPARTMENT, CANADA.

Luettelo postiosoituksista, joiden takaisinmaksamiseen lähettäjiille postiinmaksumaassa on annettu valtuus kuun aikana 19.....

Förteckning över postanvisningar, vilkas återbetalning till avsändarena i inbetalningslandet bemyndigats under månad 19.....

List of Money Orders, repayment of which has been authorized to the Remitters in the Country of Issue, during the month of 19.....

Suomessa asetettuja — Utställda i Finland Issued in Finland					Kanadassa asetettuja — Utställda i Canada Issued in Canada				
Luettelon numero Förteckningens nummer No. of List	Luettelon päiväs Förteckningens datum Date of List	Osoituksen numero Anvisningens nummer No. of Order	Postiinmaksu- toimisto Inbetalnings- postanstalt Office of Issue	Määrä Belopp Amount	Luettelon numero Förteckningens nummer No. of List	Luettelon päiväs Förteckningens datum Date of List	Osoituksen numero Anvisningens nummer No. of Order	Postiinmaksu- toimisto Inbetalnings- postanstalt Office of Issue	Määrä Belopp Amount

E.

SUOMEN POSTIHALLITUS.

Luettelo postiosoituksista, joiden takaisinmaksamiseen lähettäjiille postiinmaksumaassa on annettu valtuus kuun aikana 19.....

POSTFÖRVALTNINGEN I FINLAND.

Förteckning över postanvisningar, vilkas återbetalning till avsändarena i inbetalningslandet bemyndigats under månad 19.....

POSTAL ADMINISTRATION, FINLAND.

List of Money Orders, repayment of which has been authorized to the Remitters in the Country of Issue, during the month of 19.....

Kanadassa asetettuja — Utställda i Canada Issued in Canada					Suomessa asetettuja — Utställda i Finland Issued in Finland				
Luettelon numero Förteckningens nummer No. of List	Luettelon päiväs Förteckningens datum Date of List	Osoituksen numero Anvisningens nummer No. of Order	Postiinmaksu- toimisto Inbetalnings- postanstalt Office of Issue	Määrä Belopp Amount	Luettelon numero Förteckningens nummer No. of List	Luettelon päiväs Förteckningens datum Date of List	Osoituksen numero Anvisningens nummer No. of Order	Postiinmaksu- toimisto Inbetalnings- postanstalt Office of Issue	Määrä Belopp Amount

G.

..... kuu
..... månad } 19.....
Month of

Päätili KANADAN ja SUOMEN välisestä postiosoitusbussliikkestä.

Generalavräkning över postanvisningstransaktioner mellan CANADA och FINLAND.

General Account of Money Order Business transacted between CANADA and FINLAND.

Kanadan saatava <i>Canadas tillgodohavande</i> Credit of Canada			Suomen saatava <i>Finlands tillgodohavande</i> Credit of Finland		
	\$	c.		\$	c.
Suomessa asetettujen osoitusten kokonaismäärä <i>Totalbelopp av anvisningar, utställda i Finland</i> Total amount of Orders issued in Finland			Kanadassa asetettujen osoitusten kokonaismäärä <i>Totalbelopp av anvisningar, utställda i Canada</i> Total amount of Orders issued in Canada		
	\$	c.		\$	c.
Vähennetään : Suomessa asetettuja, takaisinmaksettuja osoituksia <i>Avdrages : Återbetalade anvisningar, utställda i Finland</i> To be deducted : Repaid Orders issued in Finland			Vähennetään : Kanadassa asetettuja, takaisinmaksettuja osoituksia <i>Avdrages : Återbetalade anvisningar, utställda i Canada</i> To be deducted : Repaid Orders issued in Canada		
Suomessa asetettuja osoituksia, joiden voimassaoloaika on päättynyt <i>I Finland utställda anvisningar, vilkas giltighetstid utgått</i> Void Orders issued in Finland			Kanadassa asetettuja osoituksia, joiden voimassaoloaika on päättynyt <i>I Canada utställda anvisningar, vilkas giltighetstid utgått</i> Void Orders issued in Canada		
$\frac{1}{4}\%$: n hyvitys Kanadassa maksettujen osoitusten kokonaismäärästä <i>Gottgörelse av $\frac{1}{4}\%$ på totalbeloppet av i Canada utbetalade anvisningar</i> Allowance of $\frac{1}{4}$ per cent on total Amount of Orders paid in Canada			$\frac{1}{4}\%$: n hyvitys Suomessa maksettujen osoitusten kokonaismäärästä <i>Gottgörelse av $\frac{1}{4}\%$ på totalbeloppet av i Finland utbetalade anvisningar</i> Allowance of $\frac{1}{4}$ per cent on total Amount of Orders paid in Finland		
Kanadan koko saatava <i>Canadas hela tillgodohavande</i> Total credit of Canada			Suomen koko saatava <i>Finlands hela tillgodohavande</i> Total credit of Finland		
Vähennetään Suomen saatava <i>Avdrages Finlands tillgodohavande</i> Deduct credit of Finland			Vähennetään Kanadan saatava <i>Avdrages Canadas tillgodohavande</i> Deduct credit of Canada		
Saldo Kanadan hyväksi <i>Saldo Canada tillgodo</i> Balance in favour of Canada			Saldo Suomen hyväksi <i>Saldo Finland tillgodo</i> Balance in favour of Finland		

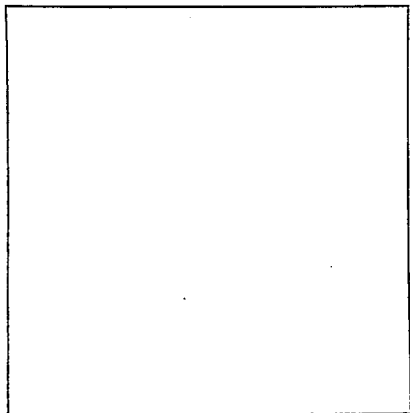
A.

AVIS DE PAIEMENT D'UN MANDAT-POSTE

Le soussigné certifie que la somme de
montant du mandat N^o, émis le 19..... par le bureau
de, au nom de M....., a été dûment payée
e 19.....

*Signature du destinataire
ou du fonctionnaire payeur ¹ :*

Cachet du bureau payeur.



¹ Cet avis doit être signé par le destinataire ou, si les règlements du pays de destination le permettent, par le fonctionnaire payeur ; l'avis doit être mis sous enveloppe et expédié par le premier courrier au bureau qui a émis le mandat auquel il se rapporte.

B.

CANADA

Bordereau N° Feuille N°

Cachet du bureau
d'échangeBordereau des mandats-poste émis dans le Dominion du Canada et payables dans la République de Finlande, expédiés *via* par le paquebot-poste, partant le

N° international du mandat-poste	Date du mandat	N° du mandat original	Lieu d'émission	Nom de l'expéditeur	Nom du destinataire	Adresse du destinataire	Montant reçu au Canada		Montant à payer en Finlande		Avis de paiement	N° du mandat intérieur	Observations
							§	c.	M.	p.			
						Total							

C.

FINLANDE

Bordereau N° Feuille N°

Cachet du bureau
d'échangeBordereau des mandats-poste émis dans la République de Finlande et payables dans le Dominion du Canada, expédiés *via* par le paquebot-poste, partant le

N° international du mandat-poste	Date du mandat	N° du mandat original	Lieu d'émission	Nom de l'expéditeur	Nom du destinataire	Adresse du destinataire	Montant reçu en Finlande		Montant à payer au Canada		Avis de paiement	N° du mandat intérieur	Observations
							M.	p.	§	c.			
						Total							

Mois de 19.....

N° du bordereau	Date du bordereau	Numéros internationaux des mandats d'après le bordereau	Montants totaux des bordereaux		N° du bordereau	Date du bordereau	Numéros internationaux des mandats d'après le bordereau.	Montants totaux des bordereaux	
			M.	p.				M.	p.
							Report		
		A reporter					Total		

Mois de 19.....

N° du bordereau	Date du bordereau	Numéros internationaux des mandats d'après le bordereau	Montants totaux des bordereaux		N° du bordereau	Date du bordereau	Numéros internationaux des mandats d'après le bordereau	Montants totaux des bordereaux	
			\$	c.				\$	c.
							Report		
		A reporter					Total		

E.

ADMINISTRATION DES POSTES DU CANADA

Bordereau des mandats pour lesquels une autorisation de remboursement aux expéditeurs dans le pays d'émission a été accordée au cours du mois de 19.....

Mandats émis en Finlande						Mandats émis au Canada					
N° du bordereau	Date du bordereau	N° du mandat	Bureau d'émission	Montant		N° du bordereau	Date du bordereau	N° du mandat	Bureau d'émission	Montant	

E.

ADMINISTRATION DES POSTES DE LA FINLANDE

Bordereau des mandats pour lesquels une autorisation de remboursement aux expéditeurs dans le pays d'émission a été accordée au cours du mois de 19.....

Mandats émis au Canada						Mandats émis en Finlande					
N° du bordereau	Date du bordereau	N° du mandat	Bureau d'émission	Montant		N° du bordereau	Date du bordereau	N° du mandat	Bureau d'émission	Montant	

F.

ADMINISTRATION DES POSTES DU CANADA

Bordereau contenant le relevé détaillé des mandats émis en Finlande au cours du mois de
19..... en vue du paiement au Canada et restés impayés à l'expiration d'un délai de douze mois à
dater du jour d'émission.

N° international	N° du bordereau	Date d'émission	Bureau d'émission	N° original	Date	Bureau de destination	Montant	Observations
						Total		

Ottawa (Canada), le

A.....

Chef du Bureau des mandats-poste.

F.

ADMINISTRATION DES POSTES DE LA FINLANDE

Bordereau contenant le relevé détaillé des mandats émis au Canada au cours du mois de
19....., en vue du paiement en Finlande et restés impayés à l'expiration d'un délai de douze mois à
dater du jour d'émission.

[illegible]

Helsingfors (Finlande), le

A.....

Chef du Bureau des mandats-poste.

G.

Mois de 19...

Décompte général des opérations d'échange de mandats-poste entre le Canada et la Finlande.

Au crédit du Canada			Au crédit de la Finlande		
	\$	c.		\$	c.
Montant total des mandats émis en Finlande }			Montant total des mandats émis au Canada }		
	\$	c.		\$	c.
A déduire :			A déduire :		
Mandats-poste émis en Finlande et remboursés }			Mandats-poste émis au Canada et remboursés }		
Mandats-poste émis en Finlande et annulés }			Mandats-poste émis au Canada et annulés }		
Commission de $\frac{1}{4}\%$ sur le montant total des mandats payés au Canada }			Commission de $\frac{1}{4}\%$ sur le montant total des mandats payés en Finlande }		
Total à porter au crédit du Canada }			Total à porter au crédit de la Finlande }		
A déduire : montant porté au crédit de la Finlande }			A déduire : montant porté au crédit du Canada }		
Solde en faveur du Canada :			Solde en faveur de la Finlande :		

N° 1138.

**ÉTATS-UNIS D'AMÉRIQUE
ET FINLANDE**

Echange de notes comportant un
arrangement concernant les droits
de tonnage et autres charges.
Washington, le 21 décembre 1925.

**UNITED STATES OF AMERICA
AND FINLAND**

Exchange of Notes constituting an
Agreement respecting Tonnage
Dues and other Charges. Wash-
ington, December 21, 1925.

No. 1138. — EXCHANGE OF NOTES BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE FINNISH GOVERNMENT, CONSTITUTING AN AGREEMENT RESPECTING TONNAGE DUES AND OTHER CHARGES, WASHINGTON, DECEMBER 21, 1925.

Texte officiel anglais communiqué par le ministre des Affaires étrangères de Finlande. L'enregistrement de cet échange de notes a eu lieu le 6 avril 1926.

Cet échange de notes a été également transmis au Secrétariat par le « Department of State » du Gouvernement des Etats-Unis d'Amérique, le 17 février 1916.

WASHINGTON, December 21, 1925.

SIR,

I have the honour to make the following statement of my understanding of the agreement reached through recent conversations held at Washington on behalf of the Government of Finland and the Government of the United States with reference to the treatment respecting tonnage dues and other charges which Finland shall accord to the vessels of the United States and their cargoes in the ports of Finland, and which the United States shall accord to vessels of Finland and their cargoes in the ports of the United States.

These conversations have disclosed a mutual understanding between the two Governments, as follows :

On and after February 1, 1926, Finland will impose no tonnage duties, light, harbour or port dues, or other charges on vessels of the United States in the ports of Finland which are not imposed on vessels of Finland, and Finland will levy no higher or other duties or charges on goods imported into its ports in vessels of the United States than are levied on like goods imported in vessels of Finland.

It is understood that, without altering the above stipulations in so far as the amount of pilotage dues is concerned, the duty of employing pilots by vessels of the United States shall be governed by the stipulations of the Finnish law in this respect about foreign vessels in general. It is also understood that the United States of America shall not, on the ground of the above stipulations, claim any privileges which Finland has conceded or will concede to Russian fishing or sealing vessels in the Arctic waters.

The United States will impose no discriminating duties of tonnage on vessels of Finland in the ports of the United States and no discriminating imposts on the goods imported into the United States in vessels of Finland. This undertaking on the part of the United States will be effected by a proclamation to be issued by the President of the United States on the receipt of notification by him from the Government of Finland that the undertaking on the part of Finland stated in the preceding paragraphs has been brought into force.

The present Arrangement, unless sooner terminated by mutual agreement, shall continue in force until thirty days after notice of its termination shall have been given by either party ; or,

¹ TRADUCTION. — TRANSLATION.

N^o 1138. — ÉCHANGE DE NOTES ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT FINLANDAIS, COMPORTANT UN ARRANGEMENT CONCERNANT LES DROITS DE TONNAGE ET AUTRES CHARGES. WASHINGTON, LE 21 DÉCEMBRE 1925.

English official text communicated by the Finnish Minister for Foreign Affairs. The registration of this Exchange of Notes took place April 6, 1926.

The Exchange of Notes was also transmitted to the Secretariat by the Department of State of the Government of the United States of America, February 17, 1926.

I.

WASHINGTON, le 21 décembre 1925.

MONSIEUR LE SECRÉTAIRE D'ÉTAT,

J'ai l'honneur d'exposer ci-dessous mon interprétation de l'accord auquel ont abouti les récentes conversations qui ont eu lieu à Washington au nom du Gouvernement finlandais et du Gouvernement des Etats-Unis sur le traitement, en matière de droits de tonnage et autres charges, que la Finlande devra accorder aux navires des Etats-Unis et à leur cargaison dans les ports de la Finlande et que, d'autre part, les Etats-Unis devront accorder aux navires finlandais et à leur cargaison dans les ports des Etats-Unis.

De ces conversations, il ressort que les deux gouvernements sont convenus respectivement de ce qui suit :

A partir du 1^{er} février 1926, les navires des Etats-Unis dans les ports finlandais jouiront du même traitement que les navires finlandais en matière de droits de tonnage, de phare, de port et autres charges ; la Finlande ne percevra pas, sur les marchandises importées dans ses ports par des navires des Etats-Unis, des droits ou charges autres ou plus élevés que ceux qui sont perçus sur des marchandises analogues importées par des navires finlandais.

Il est convenu que, sans modifier les stipulations ci-dessus dans la mesure où elles affectent le montant des droits de pilotage, l'obligation pour les navires des Etats-Unis d'employer des pilotes sera régie par les dispositions de la loi finlandaise qui s'appliquent à cet égard aux navires étrangers en général. Il est également convenu que les Etats-Unis d'Amérique ne pourront invoquer les dispositions ci-dessus pour revendiquer les privilèges que la Finlande a accordés ou accordera aux navires russes qui se livrent, dans les eaux arctiques, à la pêche du poisson ou à la chasse des phoques.

Les Etats-Unis n'imposeront aucun droit de tonnage particulier aux navires finlandais dans les ports des Etats-Unis ni aucune taxe particulière sur les marchandises importées dans les Etats-Unis par des navires finlandais. Il sera donné effet au présent engagement de la part des Etats-Unis par voie de proclamation que fera le Président des Etats-Unis dès qu'il lui aura été signifié par le Gouvernement finlandais que l'engagement pris par la Finlande aux termes des paragraphes précédents est entré en vigueur.

Le présent accord, à moins qu'il n'y soit mis fin plus tôt par consentement mutuel, restera en vigueur pendant trente jours après que dénonciation en aura été faite par l'une ou l'autre Partie ;

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

should either party be prevented by future action of its Legislature from carrying out the terms of this arrangement, the obligations thereof shall thereupon lapse.

I shall be glad to have your confirmation of the accord thus reached.

Accept, Sir, the renewed assurance of my highest consideration.

(Signed) L. ASTRÖM.

II.

WASHINGTON, *December 21, 1925.*

SIR,

I have the honour to make the following statement of my understanding of the agreement reached through recent conversations held at Washington on behalf of the Government of the United States and the Government of Finland with reference to the treatment respecting tonnage dues and other charges which the United States shall accord to vessels of Finland and their cargoes in the ports of the United States, and which Finland shall accord to vessels of the United States and their cargoes in the ports of Finland.

These conversations have disclosed a mutual understanding between the two Governments, as follows :

On and after February 1, 1926, Finland will impose no tonnage duties, light, harbour or port dues, or other charges on vessels of the United States in the ports of Finland which are not imposed on vessels of Finland, and Finland will levy no higher or other duties or charges on goods imported into its ports in vessels of the United States than are levied on like goods imported in vessels of Finland.

It is understood that, without altering the above stipulations in so far as the amount of pilotage dues is concerned, the duty of employing pilots by vessels of the United States shall be governed by the stipulations of the Finnish law in this respect about foreign vessels in general. It is also understood that the United States of America shall not, on the ground of the above stipulations, claim any privileges which Finland has conceded or will concede to Russian fishing or sealing vessels in the Arctic waters.

The United States will impose no discriminating duties of tonnage on vessels of Finland in the ports of the United States and no discriminating imposts on the goods imported into the United States in vessels of Finland. This undertaking on the part of the United States will be effected by a proclamation to be issued by the President of the United States on the receipt of notification by him from the Government of Finland that the undertaking on the part of Finland stated in the preceding paragraphs has been brought into force.

The present Arrangement, unless sooner terminated by mutual agreement, shall continue in force until thirty days after notice of its termination shall have been given by either party ; or, should either party be prevented by future action of its Legislature from carrying out the terms of this arrangement, the obligations thereof shall thereupon lapse.

I shall be glad to have your confirmation of the accord thus reached.

Accept, Sir, the renewed assurance of my highest consideration.

(Signed) FRANK B. KELLOGG.

ou, si l'une ou l'autre des Parties se trouvait empêchée par un acte ultérieur de son pouvoir législatif de mettre à exécution les dispositions du présent accord, les obligations qui y sont stipulées deviendront de ce fait caduques.

Je vous serai très reconnaissant de bien vouloir me confirmer l'accord auquel nous avons abouti.

Veillez agréer, Monsieur le Secrétaire d'Etat, les assurances renouvelées de ma très haute considération.

(Signé) L. ASTRÖM.

II.

WASHINGTON, le 21 décembre 1925.

MONSIEUR LE MINISTRE,

J'ai l'honneur d'exposer ci-dessous mon interprétation de l'accord auquel ont abouti les récentes conversations qui ont eu lieu à Washington au nom du Gouvernement des Etats-Unis et du Gouvernement finlandais sur le traitement, en matière de droits de tonnage et autres charges, que les Etats-Unis devront accorder aux navires finlandais et à leur cargaison dans les ports des Etats-Unis et que, d'autre part, la Finlande devra accorder aux navires des Etats-Unis et à leur cargaison dans les ports finlandais.

De ces conversations, il ressort que les deux gouvernements sont convenus respectivement de ce qui suit :

A partir du 1^{er} février 1926, les navires des Etats-Unis dans les ports finlandais jouiront du même traitement que les navires finlandais en matière de droits de tonnage, de phare, de port et autres charges ; la Finlande ne percevra pas, sur les marchandises importées dans ses ports par des navires des Etats-Unis, des droits ou charges autres ou plus élevés que ceux qui sont perçus sur des marchandises analogues importées par des navires finlandais.

Il est convenu que, sans modifier les stipulations ci-dessus dans la mesure où elles affectent le montant des droits de pilotage, l'obligation pour les navires des Etats-Unis d'employer des pilotes sera régie par les dispositions de la loi finlandaise qui s'appliquent à cet égard aux navires étrangers en général. Il est également convenu que les Etats-Unis d'Amérique ne pourront invoquer les dispositions ci-dessus pour revendiquer les privilèges que la Finlande a accordés ou accordera aux navires russes qui se livrent, dans les eaux arctiques, à la pêche du poisson ou à la chasse des phoques.

Les Etats-Unis n'imposeront aucun droit de tonnage particulier aux navires finlandais dans les ports des Etats-Unis, ni aucune taxe particulière sur les marchandises importées dans les Etats-Unis par des navires finlandais. Il sera donné effet au présent engagement de la part des Etats-Unis par voie de proclamation que fera le Président des Etats-Unis dès qu'il lui aura été signifié par le Gouvernement finlandais que l'engagement pris par la Finlande aux termes des paragraphes précédents est entré en vigueur.

Le présent accord, à moins qu'il n'y soit mis fin plus tôt par consentement mutuel, restera en vigueur pendant trente jours après que dénonciation en aura été faite par l'une ou l'autre Partie ; ou, si l'une ou l'autre des Parties se trouvait empêchée par un acte ultérieur de son pouvoir législatif de mettre à exécution les dispositions du présent accord, les obligations qui y sont stipulées deviendront de ce fait caduques.

Je vous serai très reconnaissant de bien vouloir me confirmer l'accord auquel nous avons abouti.

Veillez agréer, Monsieur le Ministre, les assurances renouvelées de ma très haute considération.

(Signé) FRANK B. KELLOGG.

N° 1139.

**ÉTATS-UNIS D'AMÉRIQUE
ET FINLANDE**

Echange de notes comportant un
arrangement commercial provisoire.
Washington, le 2 mai 1925.

**UNITED STATES OF AMERICA
AND FINLAND**

Exchange of Notes constituting a
Provisional Commercial Arrange-
ment. Washington, May 2, 1925.

No. 1139. — EXCHANGE OF NOTES BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE FINNISH GOVERNMENT, CONSTITUTING A PROVISIONAL COMMERCIAL ARRANGEMENT. WASHINGTON, MAY 2, 1925.

Texte officiel anglais communiqué par le ministre des Affaires étrangères de Finlande. L'enregistrement de cet échange de Notes a eu lieu le 6 avril 1926.

WASHINGTON, D. C., May 2, 1925.

SIR,

I have the honour to make the following statement of my understanding of the agreement reached through recent conversations held at Washington on behalf of the Government of Finland and the Government of the United States with reference to the treatment which Finland shall accord to the commerce of the United States and which the United States shall accord to the commerce of Finland.

These conversations have disclosed a mutual understanding between the two Governments which is that, in respect to import and export duties and other duties and charges affecting commerce, as well as in respect to transit, warehousing and other facilities, and the treatment of commercial travellers' samples, Finland will accord to the United States, its territories and possessions, and the United States will accord to Finland, unconditional most-favoured-nation treatment; and that in the matter of licensing or prohibitions of imports or exports, each country, so far as it at any time maintains such a system, will accord to the commerce of the other treatment as favourable, with respect to commodities, valuations and quantities, as may be accorded to the commerce of any other country.

It is understood that,

No higher or other duties shall be imposed on the importation into or disposition in Finland of any articles, the produce or manufacture of the United States, its territories or possessions, than are or shall be payable on like articles, the produce or manufacture of any foreign country;

No higher or other duties shall be imposed on the importation into or disposition in the United States, its territories or possessions, of any articles, the produce or manufacture of Finland than are or shall be payable on like articles, the produce or manufacture of any foreign country;

Similarly, no higher or other duties shall be imposed in Finland, or in the United States, its territories or possessions, on the exportation of any articles to the other or to any territory or possession of the other than are payable on the exportation of like articles to any foreign country.

¹ TRADUCTION. — TRANSLATION.

N^o 1139. — ECHANGE DE NOTES ENTRE LES GOUVERNEMENTS
DES ETATS-UNIS D'AMÉRIQUE ET DE LA FINLANDE
COMPORTANT UN ARRANGEMENT COMMERCIAL PROVISOIRE.
WASHINGTON, LE 2 MAI 1925.

English official text communicated by the Finnish Minister for Foreign Affairs. The registration of this Exchange of Notes took place April 6, 1926.

WASHINGTON D. C., le 2 mai 1925.

MONSIEUR LE SECRÉTAIRE D'ÉTAT,

J'ai l'honneur d'exposer ci-dessous mon interprétation de l'accord auquel ont abouti les récentes conversations qui ont eu lieu à Washington, au nom du Gouvernement de la Finlande et du Gouvernement des Etats-Unis, au sujet du traitement que la Finlande devra accorder au commerce des Etats-Unis et que les Etats-Unis devront accorder au commerce de la Finlande.

Il ressort de ces conversations, que les deux gouvernements sont convenus réciproquement de ce qui suit :

En matière de droits d'importation et d'exportation, d'autres droits et charges affectant le commerce et, en ce qui concerne le transit, la mise en entrepôt et autres facilités, ainsi que pour le traitement réservé aux échantillons de voyageurs de commerce, la Finlande accordera aux Etats-Unis, à leurs territoires et possessions, et les Etats-Unis accorderont à la Finlande, sans réserve, le traitement de la nation la plus favorisée ; en matière d'autorisations ou d'interdictions d'importation ou d'exportation, chaque pays, dans la mesure où il maintiendrait, à un moment quelconque, un régime de ce genre, accordera au commerce de l'autre, un traitement aussi favorable, en ce qui concerne les articles, les évaluations et les quantités, que celui qui pourrait être accordé au commerce de tout autre pays.

Il est entendu que :

Il ne sera pas imposé, à l'importation ou à la cession, en Finlande, d'articles produits ou manufacturés aux Etats-Unis, dans leurs territoires ou possessions, des droits plus élevés ou autres que ceux qui sont ou seront perçus sur des articles analogues produits ou manufacturés par un pays étranger quelconque.

Il ne sera pas imposé, à l'importation ou à la cession, aux Etats-Unis, dans leurs territoires ou possessions, d'articles produits ou manufacturés en Finlande, des droits plus élevés ou autres que ceux qui sont ou seront perçus sur des articles analogues, produits ou manufacturés dans un pays étranger quelconque.

De même, il ne sera pas imposé, en Finlande ou aux Etats-Unis, dans leurs territoires ou possessions, à l'exportation d'articles à destination de l'autre pays ou de tout territoire ou possession dudit, des droits plus élevés ou autres que ceux qui sont perçus à l'exportation d'articles analogues à destination d'un pays étranger quelconque.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

Every concession with respect to any duty, charge or regulation affecting commerce now accorded or that may hereafter be accorded by Finland or by the United States, by law, proclamation, decree or commercial treaty or agreement, to any third country will become immediately applicable without request and without compensation to the commerce of the United States and its territories and possessions and of Finland, respectively :

Provided that this understanding does not relate to

(1) The treatment which Finland accords or may hereafter accord to the commerce of Esthonia or the treatment which Finland accords to France in Article 6 of the Treaty of Commerce¹ concluded between Finland and France on July 13, 1921.

(2) The treatment which the United States accords or may hereafter accord to the commerce of Cuba or any of the territories or possessions of the United States or the Panama Canal Zone, or the treatment which is or may hereafter be accorded to the commerce of the United States with any of its territories or possessions or to the commerce of its territories or possessions with one another.

(3) Prohibitions or restrictions of a sanitary character or designed to protect human, animal or plant life, or regulations for the enforcement of police or revenue laws of Finland or of the United States relating to merchandise the importation or transportation of which is prohibited.

The present Arrangement, in so far as it concerns import and export duties, shall become operative on the fifteenth day after the day I shall have received your confirmation of this agreement ; in respect of all other matters it shall become operative when the Government of Finland shall have notified the Government of the United States that the legislative measures necessary for the purpose have been completed in Finland.

The present Arrangement shall, unless sooner terminated by mutual agreement, continue in force until thirty days after notice of its termination shall have been given by either Party ; but should either Party be prevented by future action of its legislature from carrying out the terms of this Arrangement, the obligations thereof shall thereupon lapse.

I shall be glad to have your confirmation of the accord thus reached.

Accept, Sir, the renewed assurance of my highest consideration.

(Signed) L. ASTRÖM.

WASHINGTON, D. C., May 2, 1925.

SIR,

I have the honour to make the following statement of my understanding of the Agreement reached through recent conversations held at Washington on behalf of the Government of the United States and the Government of Finland with reference to the treatment which the United States shall accord to the commerce of Finland and which Finland shall accord to the commerce of the United States.

These conversations have disclosed a mutual understanding between the two Governments which is that, in respect to import and export duties and other duties and charges affecting commerce, as well as in respect to transit, warehousing and other facilities, and the treatment of commercial travellers' samples, the United States will accord to Finland, and Finland will accord to the United States, its territories and possessions, unconditional most-favoured-nation treatment, and that in the matter of licensing or prohibitions of imports or exports, each country, so far as it at any time maintains such a system, will accord to the commerce of the other treatment as favourable, with respect to commodities, valuations and quantities, as may be accorded to the commerce of any other country.

¹ Vol. XXIX, page 445 of this Series.

Toute concession, en matière de droits, charges ou règlements affectant le commerce, actuellement ou ultérieurement accordée par la Finlande ou par les Etats-Unis, par loi, proclamation, décret, traité, ou accord commercial, à une tierce Puissance quelconque, deviendra immédiatement applicable, sans demande et sans compensation, au commerce des Etats-Unis, de leurs territoires et possessions, et au commerce de la Finlande, respectivement ;

Toutefois, les dispositions ci-dessus ne visent pas :

1^o Le traitement que la Finlande accorde ou pourrait ultérieurement accorder au commerce de l'Esthonie, ou le traitement que la Finlande accorde à la France, en vertu de l'article 6 du Traité de commerce¹ conclu, le 13 juillet 1921, entre la Finlande et la France ;

2^o Le traitement que les Etats-Unis accordent ou pourraient ultérieurement accorder au commerce de Cuba, ou de l'un quelconque des territoires ou possessions des Etats-Unis, ou de la zone du canal de Panama, ni le traitement qui est ou pourrait être ultérieurement accordé au commerce des Etats-Unis avec l'un quelconque de ces territoires ou possessions, ou au commerce de ces territoires ou possessions entre eux ;

3^o Les prohibitions ou restrictions d'ordre sanitaire, ou destinées à protéger la vie humaine, les animaux ou les plantes, ou les règlements en vue de l'application de la législation policière ou fiscale de la Finlande ou des Etats-Unis, en ce qui concerne les marchandises dont l'importation ou le transport est interdit.

Le présent accord, dans la mesure où il vise les droits d'importation et d'exportation, entrera en vigueur le quinzième jour après la date à laquelle j'aurai reçu votre confirmation ; pour tous les autres points, il entrera en vigueur lorsque le Gouvernement de la Finlande aura fait connaître au Gouvernement des Etats-Unis que les mesures législatives nécessaires à cet effet ont été prises en Finlande.

Le présent accord, à moins qu'il n'y soit mis fin plus tôt par entente mutuelle, restera en vigueur jusqu'à l'expiration d'une période de trente jours à compter de la date à laquelle sa dénonciation aura été signifiée par l'une ou l'autre Partie ; toutefois, si l'une ou l'autre des deux Parties était empêchée, par une décision future de son pouvoir législatif, de donner effet au présent accord, les obligations découlant dudit accord seraient *ipso facto* annulées.

Je vous serais reconnaissant de bien vouloir me confirmer l'accord ainsi réalisé.

Veuillez agréer, Monsieur, etc.

(Signé) L. ASTRÖM.

WASHINGTON, D. C., le 2 mai 1925.

MONSIEUR LE MINISTRE,

J'ai l'honneur d'exposer ci-dessous mon interprétation de l'accord auquel ont abouti les récentes conversations qui ont eu lieu à Washington, au nom du Gouvernement des Etats-Unis et du Gouvernement de la Finlande, au sujet du traitement que les Etats-Unis devront accorder au commerce de la Finlande et que la Finlande devra accorder au commerce des Etats-Unis.

Il ressort de ces conversations que les deux gouvernements sont convenus réciproquement de ce qui suit :

En matière de droits d'importation et d'exportation, d'autres droits et charges affectant le commerce, et en ce qui concerne le transit, la mise en entrepôt et autres facilités, ainsi que pour le traitement réservé aux échantillons de voyageurs de commerce, les Etats-Unis accorderont à la Finlande et la Finlande accordera aux Etats-Unis, à leurs territoires et possessions, sans réserve, le traitement de la nation la plus favorisée ; en matière d'autorisations ou d'interdictions d'importation ou d'exportation, chaque pays, dans la mesure où il maintiendrait, à un moment quelconque, un régime de ce genre, accordera au commerce de l'autre un traitement aussi favorable, en ce qui concerne les articles, les évaluations et les quantités, que celui qui pourrait être accordé au commerce de tout autre pays.

¹ Vol. XXIX, page 445 de ce recueil.

It is understood that,

No higher or other duties shall be imposed on the importation into or disposition in the United States, its territories or possessions, of any articles, the produce or manufacture of Finland than are or shall be payable on like articles, the produce or manufacture of any foreign country ;

No higher or other duties shall be imposed on the importation into or disposition in Finland of any articles, the produce or manufacture of the United States, its territories or possessions, than are or shall be payable on like articles, the produce or manufacture of any foreign country ;

Similarly, no higher or other duties shall be imposed in the United States, its territories or possessions, or in Finland, on the exportation of any articles to the other or to any territory or possession of the other than are payable on the exportation of like articles to any foreign country.

Every concession with respect to any duty, charge or regulation affecting commerce now accorded or that may hereafter be accorded by the United States or by Finland, by law, proclamation, decree or commercial treaty or agreement, to any third country will become immediately applicable without request and without compensation to the commerce of Finland and of the United States, its territories and possessions, respectively :

Provided that this understanding does not relate to

(1) The treatment which the United States accords or may hereafter accord to the commerce of Cuba or any of the territories or possessions of the United States or the Panama Canal Zone, or the treatment which is or may hereafter be accorded to the commerce of the United States with any of its territories or possessions or to the commerce of its territories or possessions with one another.

(2) The treatment which Finland accords or may hereafter accord to the commerce of Esthonia or the treatment which Finland accords to France in Article 6 of the Treaty of Commerce concluded between Finland and France on July 13, 1921.

(3) Prohibitions or restrictions of a sanitary character or designed to protect human, animal or plant life or regulations for the enforcement of police or revenue laws of the United States or of Finland relating to merchandise the importation or transportation of which is prohibited.

The present Arrangement, in so far as it concerns import and export duties, shall become operative on the fifteenth day after the day I shall have received your confirmation of this agreement ; in respect of all other matters it shall become operative when the Government of Finland shall have notified the Government of the United States that the legislative measures necessary for the purpose have been completed in Finland.

The present Arrangement shall, unless sooner terminated by mutual agreement, continue in force until thirty days after notice of its termination shall have been given by either Party ; but should either Party be prevented by future action of its legislature from carrying out the terms of this Arrangement, the obligations thereof shall thereupon lapse.

I shall be glad to have your confirmation of the accord thus reached.

Accept, Sir, the renewed assurances of my highest consideration.

(Signed) FRANK B. KELLOG.

Il est entendu que :

Il ne sera pas imposé, à l'importation ou à la cession aux Etats-Unis, dans leurs territoires ou possessions d'articles produits ou manufacturés en Finlande, des droits plus élevés ou autres que ceux qui sont ou seront perçus sur des articles analogues, produits ou manufacturés par un pays étranger quelconque.

Il ne sera pas imposé, à l'importation ou à la cession en Finlande d'articles produits ou manufacturés aux Etats-Unis, dans leurs territoires ou possessions, des droits plus élevés ou autres que ceux qui sont ou seront perçus sur des articles analogues produits ou manufacturés dans un pays étranger quelconque.

De même, il ne sera pas imposé, aux Etats-Unis, dans leurs territoires ou possessions ou en Finlande, à l'exportation d'articles à destination de l'autre pays ou de tout territoire ou possession dudit, des droits plus élevés ou autres que ceux qui sont perçus à l'exportation d'articles analogues à destination d'un pays étranger quelconque.

Toute concession, en matière de droits, charges ou règlements affectant le commerce, actuellement ou ultérieurement accordée par les Etats-Unis ou par la Finlande, par loi, proclamation, décret, traité, ou accord commercial, à une tierce Puissance quelconque, deviendra immédiatement applicable, sans demande et sans compensation, au commerce de la Finlande et au commerce des Etats-Unis, de leurs territoires et possessions, respectivement ;

Toutefois, les dispositions ci-dessus ne visent pas :

1^o Le traitement que les Etats-Unis accordent ou pourraient ultérieurement accorder au commerce de Cuba, ou de l'un quelconque des territoires ou possessions des Etats-Unis, ou de la zone du canal de Panama, ni le traitement qui est ou pourrait être ultérieurement accordé au commerce des Etats-Unis avec l'un quelconque de ces territoires ou possessions, ou au commerce de ces territoires ou possessions entre eux ;

2^o Le traitement que la Finlande accorde ou pourrait ultérieurement accorder au commerce de l'Esthonie, ou le traitement que la Finlande accorde à la France, en vertu de l'article 6 du Traité de commerce conclu le 13 juillet 1921 entre la Finlande et la France ;

3^o Les prohibitions ou restrictions d'ordre sanitaire, ou destinées à protéger la vie humaine, les animaux ou les plantes, ou les règlements en vue de l'application de la législation policière ou fiscale des Etats-Unis ou de la Finlande, en ce qui concerne les marchandises dont l'importation ou le transport est interdit.

Le présent accord, dans la mesure où il vise les droits d'importation et d'exportation, entrera en vigueur le quinzième jour après la date à laquelle j'aurai reçu votre confirmation ; pour tous les autres points, il entrera en vigueur lorsque le Gouvernement de la Finlande aura fait connaître au Gouvernement des Etats-Unis que les mesures législatives nécessaires à cet effet ont été prises en Finlande.

Le présent accord, à moins qu'il n'y soit mis fin plus tôt par entente mutuelle, restera en vigueur jusqu'à l'expiration d'une période de trente jours à compter de la date à laquelle sa dénonciation aura été signifiée par l'une ou l'autre Partie ; toutefois, si l'une ou l'autre des deux Parties était empêchée, par une décision future de son pouvoir législatif, de donner effet au présent accord, les obligations découlant dudit accord seraient *ipso facto* annulées.

Je vous serais reconnaissant de bien vouloir me confirmer l'accord ainsi réalisé.

Veuillez agréer, Monsieur, etc.

(Signé) FRANK B. KELLOG.

N° 1140.

DANEMARK ET FINLANDE

Echange de notes concernant l'exemption de certaines personnes des contributions communales. Helsinki (Helsingfors), les 25 septembre et 19 octobre 1925.

DENMARK AND FINLAND

Exchange of Notes concerning the Exemption of certain Persons from Communal Taxes. Helsinki (Helsingfors), September 25 and October 19, 1925.

N^o 1140. — ÉCHANGE DE NOTES¹
ENTRE LES GOUVERNEMENTS
DANOIS ET FINLANDAIS, CON-
CERNANT L'EXEMPTION DE
CERTAINES PERSONNES DES
CONTRIBUTIONS COMMU-
NALES. HELSINKI (HELSING-
FORS), LES 25 SEPTEMBRE ET
19 OCTOBRE 1925.

No. 1140. — EXCHANGE OF NOTES¹
BETWEEN THE DANISH AND
FINNISH GOVERNMENTS CON-
CERNING THE EXEMPTION OF
CERTAIN PERSONS FROM COM-
MUNAL TAXES. HELSINKI
(HELSINGFORS), SEPTEMBER
25, AND OCTOBER 19, 1925.

*Textes officiels danois et suédois communiqués
par le ministre des Affaires étrangères de
Finlande. L'enregistrement de cet échange de
notes a eu lieu le 6 avril 1926.*

*Danish and Swedish official texts communicated
by the Finnish Minister for Foreign Affairs.
The registration of this Exchange of Notes
took place April 6, 1926.*

TEXTE SUÉDOIS. — SWEDISH TEXT.

MINISTERIET FÖR UTRIKES-ÄRENDENA.

HELSINGFORS, den 25 september 1925.

HERR MINISTER,

Aberopande Kungl. Beskickningens verbalnote för den 17 april 1925, däri Kungl. Beskickningen förfrågat sig, huruvida Republikens regering vore beredd att bevilja i Kungl. Beskickningens och beskickningschefens tjänst anställda finska medborgare enahanda befrielse från erläggande av kommunala utskylder, som gällande dansk lag och administrativ praxis tillerkänner danska medborgare, anställda vid i Danmark förlagda främmande beskickningar, har jag äran meddela, att Republikens President, vid denna dag skedd föredragning, funnit gott, under förutsättning av reciprocitet, sålunda bifalla därtill att vid Kungl. Danska Beskickningen i Helsingfors anställda finska medborgare skola framdeles vara befriade från erläggande av kommunala utskylder för den inkomst från Kungl. regeringen, som de i denna egenskap åtnjuta.

Därest Herr Ministern är i tillfälle att å sin regerings vägnar till mig avgiva en enahanda förklaring, torde denna note och Herr Ministerns svarsnote anses konstituera en överenskommelse i frågan mellan de båda länderna.

Mottag, Herr Minister, försäkran om min utmärkta högaktning.

E. N. SETÄLÄ.

Kammarherre Flemming LERCHE,
Kungl. Dansk Minister
etc., etc., etc.
Helsingfors.

¹ Entré en vigueur le 19 octobre 1925.

¹ Came into force October 19, 1925.

TEXTE DANOIS. — DANISH TEXT.

KGL. DANSK GESANDTSKAB.

HELSINGFORS, *den 19 Oktober 1925.*

HR. UDENRIGSMINISTER,

Ved en Note av 25' f. M., N:o 16769, har Deres Excellence meddelt, at Republikken Finlands Præsident under samme Dato har bifaldet, at de ved det Kgl. danske Gesandtskab i Helsingfors ansatte finske Statsborgere under Forudsætning af Gensidighed fremtidig skal være fritagne for at erlægge kommunale Skatter af den Indkomst, som de i denne Egenskab oppebærer fra deres Gesandtskabstjeneste.

I denne Anledning har jeg herved den Ære efter min Regerings Ordre og paa dennes Vegne at tilsige Fritagelse for Erlæggelse af direkte personlige kommunale Skatter for de ved Republikken Finlands Gesandtskab i København ansatte danske Statsborgere for saa angaar den Intægt, de paagældende maatte oppebære fra deres Gesandtskabstjeneste.

Under Henvisning til foranstaaende tillader jeg mig endvidere at meddele, at den Kgl. Regering herved betragter en Overenskomst i Sagen som afsluttet og ikrafttraadt mellem Danmark og Finland, hvorhos jeg turde anmode Deres Excellence om at ville anerkende Modtagelsen av nærværende Note.

Modtag, Hr. Udenrigsminister, Forsikringen om min mest udmærkede Højagtelse.

P. RYDER.

Hr. Udenrigsminister K. G. IDMAN,
etc., etc., etc.
Helsingfors.

Pour copie conforme :

Helsinki, au Ministère des Affaires étrangères,
le 26 mars 1926 :

Erkki REIJONEN,
Chef des Archives.

¹ TRADUCTION.

I.

MINISTÈRE
DES AFFAIRES ÉTRANGÈRES.

HELSINGFORS, *le 25 septembre 1925.*

MONSIEUR LE MINISTRE,

Me référant à la note verbale, en date du 27 avril 1925, par laquelle la Légation royale de Danemark a demandé si le Gouvernement de la République de Finlande serait disposé

¹ TRANSLATION.

I.

MINISTRY
OF FOREIGN AFFAIRS.

HELSINGFORS, *September 25, 1925.*

YOUR EXCELLENCY,

With reference to the *note verbale* dated April 27, 1925, in which the Royal Danish Legation asks whether the Government of the Finnish Republic is prepared to grant to Finnish

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

à accorder aux ressortissants finlandais au service de la légation la même exemption du paiement des impôts communaux que la législation danoise et la pratique administrative en vigueur reconnaissent aux ressortissants danois au service des légations étrangères établies au Danemark, j'ai l'honneur de vous aviser que le Président de la République, par décret en date de ce jour, a bien voulu, sous condition de réciprocité, décider que les ressortissants finlandais au service de la Légation royale de Danemark à Helsingfors seraient désormais exempts du paiement des impôts communaux afférents au traitement qu'ils reçoivent en cette qualité du gouvernement royal.

Si Monsieur le Ministre est en mesure de m'adresser la même déclaration au nom de son gouvernement, la présente note, ainsi que la réponse de Monsieur le Ministre seront considérées comme constituant un accord entre les deux pays sur le point en question.

Veuillez agréer, Monsieur le Ministre, l'expression de ma considération distinguée.

(Signé) E. N. SETÄLÄ.

Monsieur Flemming LERCHE,
Chambellan,
Ministre Royal Danemark,
etc., etc., etc.,
à Helsingfors.

II.

LÉGATION ROYALE
DE DANEMARK.

HELSINGFORS, le 19 octobre 1925.

MONSIEUR LE MINISTRE,

Par une note en date du 25 septembre dernier, N° 16.769, Votre Excellence m'a fait savoir que le Président de la République de Finlande, à la même date, avait décidé que les ressortissants finlandais au service de la Légation royale de Danemark à Helsingfors, sous condition de réciprocité, seront désormais exempts du paiement des impôts communaux afférents au traitement qu'ils reçoivent en cette qualité pour leur service à la légation.

Dans ces conditions, j'ai l'honneur, d'ordre et au nom de mon gouvernement, de promettre

nationals in the service of the Legation and of the Head of the Legation exemption from payment of communal taxes similar to that granted by the present Danish laws and administrative practice to Danish subjects in the service of foreign legations in Denmark, I have the honour to inform you that the President of the Republic, by decree of to-day's date, has decided that, subject to reciprocity, Finnish nationals in the service of the Royal Danish Legation at Helsingfors shall henceforth be exempt from payment of communal taxes in respect of the salaries which they receive from the Royal Danish Government for their services in that capacity.

If your Excellency can send me a similar declaration on behalf of your Government, the present note and your reply thereto will be regarded as constituting an agreement between the two countries on the point in question.

I have the honour to be, etc.

(Signed) E. N. SETÄLÄ.

M. Flemming LERCHE,
Chamberlain,
Royal Danish Minister,
etc., etc., etc.,
Helsingfors.

II.

ROYAL DANISH
LEGATION.

HELSINGFORS, October 19, 1925.

YOUR EXCELLENCY,

In a note dated September 25 last (No. 16769), Your Excellency informed me that the President of the Finnish Republic had decided on that date that, subject to reciprocity, Finnish nationals in the service of the Royal Danish Legation at Helsingfors should henceforth be exempt from payment of communal taxes in respect of the salaries which they receive for their services at the Legation.

Accordingly I have the honour, by order and on behalf of my Government, to give an

l'exemption du paiement des impôts communaux personnels directs aux ressortissants danois au service de la Légation de la République de Finlande à Copenhague, en ce qui concerne le traitement que ceux-ci pourraient recevoir en raison de leur service à la légation.

Me référant à ce qui précède, j'ai, en outre, l'honneur de vous aviser que le gouvernement royal considère que, de ce fait, un accord sur le point en question a été réalisé et mis en vigueur entre le Danemark et la Finlande, et je prie Votre Excellence de bien vouloir accuser réception de la présente note.

Veuillez agréer, Monsieur le Ministre, l'expression de ma très haute considération.

(Signé) P. RYDER.

Monsieur K. G. IDMAN,
Ministre des Affaires étrangères,
etc., etc., etc.
Helsingfors.

undertaking that Danish subjects in the service of the Legation of the Finnish Republic at Copenhagen will be exempt from payment of personal direct communal taxes in respect of the salaries which they receive for their services at the Legation.

I have further the honour to inform you that the Royal Danish Government considers that an agreement on this point has hereby been concluded and brought into force between Denmark and Finland, and I beg Your Excellency to be so good as to acknowledge receipt of the present note.

I have the honour to be, etc.,

(Signed) P. RYDER.

M. K. G. IDMAN,
Minister for Foreign Affairs,
etc., etc., etc.
Helsingfors.

N° 1141.

**FRANCE
ET TCHÉCOSLOVAQUIE**

Convention relative à la protection
et à l'assistance judiciaire, avec
protocole de signature, signés à
Paris, le 7 octobre 1922.

**FRANCE
AND CZECHOSLOVAKIA**

Convention with regard to Judicial
Protection and Legal Assistance,
with Protocol of Signature, signed
at Paris, October 7, 1922.

N^o 1141. — CONVENTION¹ ENTRE LA FRANCE ET LA TCHÉCOSLOVAQUIE RELATIVE A LA PROTECTION ET A L'ASSISTANCE JUDICIAIRE, SIGNÉE A PARIS, LE 7 OCTOBRE 1922.

Texte officiel français communiqué par le délégué permanent de la République tchécoslovaque auprès de la Société des Nations. L'enregistrement de cette convention a eu lieu le 13 avril 1926.

LE GOUVERNEMENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE et LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE ayant résolu, d'un commun accord, de conclure une convention pour assurer réciproquement aux nationaux de l'autre partie une constante protection judiciaire et le bénéfice de l'assistance judiciaire, les soussignés, dûment autorisés à cet effet, sont convenus des dispositions suivantes :

Article premier.

Les citoyens français en Tchécoslovaquie et les citoyens tchécoslovaques en France auront réciproquement un libre accès auprès des tribunaux de justice en se conformant aux lois du pays, tant pour réclamer que pour défendre leurs droits à tous les degrés de juridiction établis par la loi. Ils pourront employer dans toutes les instances les avocats et agents de toute classe autorisés par les lois du pays et jouiront, sous tous ces rapports, des mêmes droits et avantages qui sont ou seront accordés aux nationaux.

Article 2.

Les ressortissants de l'une des deux Hautes Parties contractantes qui auront à poursuivre une action devant les tribunaux de l'autre Partie contractante comme demandeurs principaux ou intervenants ne seront soumis à aucun droit, caution ou dépôt auxquels ne seraient pas soumis, dans la même situation, les propres ressortissants du pays respectif, conformément à ses lois.

Article 3.

Les ressortissants des deux Hautes Parties contractantes jouiront réciproquement du bénéfice de l'assistance judiciaire comme les nationaux eux-mêmes, en se conformant à la loi du pays dans lequel l'assistance sera réclamée.

¹ L'échange des ratifications a eu lieu à Paris, le 27 février 1926.

¹ TRADUCTION. — TRANSLATION.No. 1141. — CONVENTION² BETWEEN FRANCE AND CZECHOSLOVAKIA WITH REGARD TO JUDICIAL PROTECTION AND LEGAL ASSISTANCE, SIGNED AT PARIS, OCTOBER 7, 1922.

French official text communicated by the Permanent Delegate of the Czechoslovak Republic accredited to the League of Nations. The registration of this Convention took place April 13, 1926.

THE GOVERNMENT OF THE CZECHOSLOVAK REPUBLIC and THE GOVERNMENT OF THE FRENCH REPUBLIC, having jointly decided to conclude a Convention for the purpose of ensuring constant legal protection and the advantages of legal assistance to the nationals of both Parties, the undersigned Plenipotentiaries, being duly empowered to that effect, have agreed as follows :

Article 1.

French citizens in Czechoslovakia and Czechoslovak citizens in France shall, subject to reciprocity, have free access to the Courts of Justice in the other country, so long as they comply with the legislation in force in that country, whether as plaintiffs or defendants, before all the courts of every instance established by law. They shall be entitled to employ in all legal proceedings such counsel or representatives, of whatever category, as are authorised by the legislation of the country, and shall in all these respects be entitled to the same rights and privileges as are or may hereafter be granted to the nationals of the State in question.

Article 2.

No fee, security or deposit shall be exacted from the nationals of either High Contracting Party who institute proceedings before the Courts of the other Contracting Party, whether as plaintiffs or interveners, to which the nationals of the country in question would not, under its legislation, be liable under similar circumstances.

Article 3.

The nationals of the two High Contracting Parties shall reciprocally be entitled to the advantages of legal assistance in the same manner as the nationals of the respective countries, so long as they comply with the laws in force in the country in which assistance is applied for.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Paris, February 27, 1926.

Article 4.

Les ressortissants indigents des deux Hautes Parties contractantes pourront réciproquement obtenir gratuitement des expéditions d'actes de l'état civil dans les cas où les lois du pays où ces actes sont réclamés accordent cette faveur aux nationaux. Les pièces nécessaires à leur mariage seront légalisées gratuitement par les agents diplomatiques ou consulaires des deux Parties contractantes.

Article 5.

Le certificat d'indigence sera délivré à l'étranger qui demande l'assistance par les autorités de sa résidence habituelle.

S'il ne réside pas dans le pays où la demande est formée, le certificat d'indigence sera approuvé et légalisé gratuitement par l'agent diplomatique ou par un consul du pays où le certificat doit être produit.

Lorsque l'étranger réside dans le pays où la demande est formée, des renseignements pourront, en outre, être pris auprès des autorités de l'Etat auquel il appartient.

Article 6.

Quand le bénéfice de l'assistance judiciaire aura été accordé par l'une des deux Parties contractantes, soit à l'un de ses ressortissants, soit à l'un des ressortissants de l'autre Partie, les significations relatives au même procès qui seraient à faire dans l'autre Etat ne peuvent donner lieu qu'au remboursement par l'Etat requérant à l'Etat requis des frais occasionnés par l'emploi d'une forme spéciale, en vertu de l'article 3 de la déclaration relative à la transmission et à l'exécution des significations d'actes judiciaires, et des commissions rogatoires.

Dans le même cas, l'exécution des commissions rogatoires ne donnera lieu qu'au remboursement par l'Etat requérant à l'Etat requis des honoraires d'experts et des frais nécessités par l'emploi d'une forme spéciale, en vertu de l'article 4 de la déclaration précitée.

Article 7.

La présente convention sera ratifiée et les ratifications en seront échangées à Paris aussitôt que faire se pourra.

Elle est conclue pour une durée de cinq ans.

Dans le cas où aucune des Hautes Parties contractantes n'aurait notifié, six mois avant l'expiration de ce terme, son intention d'en faire cesser les effets, la convention continuera d'être obligatoire encore six mois, et ainsi de suite, de six mois en six mois, à compter du jour où l'une des Parties l'aura dénoncée.

En foi de quoi les plénipotentiaires respectifs ont signé la présente convention et y ont apposé leurs cachets.

Fait à Paris, le 7 octobre 1922, en double exemplaire.

(L. S.) ŠTEFAN OSUSKÝ.

(L. S.) R. POINCARÉ.

Article 4.

Indigent nationals of either High Contracting Party shall, in the territory of the other Contracting Party, be entitled, free of charge, to copies of documents concerning legal status in all cases in which the legislation of the country in which these documents are applied for allows similar favours to the nationals of the said country. The documents requisite for their marriages shall be legalised free of charge by the diplomatic or consular agents of the two Contracting Parties.

Article 5.

A certificate of indigence shall be issued to a national of the other Contracting State, who applies for assistance, by the authorities of his habitual place of residence.

If he is not resident in the country in which the application is made, the certificate of indigence shall be endorsed and legalised free of charge by the diplomatic agent or by the consul of the country in which the certificate has to be produced.

If the applicant resides in the country in which the application is made, information may also be obtained from the authorities of the State of which he is a national.

Article 6.

When legal assistance is granted by one of the two Contracting Parties either to one of its own nationals or to a national of the other Party, the service of documents effected in the other State in connection with the same proceedings, shall not render the State making the application liable to any repayment of charges to the State to which application is made, except in respect of the costs of a special mode of procedure in accordance with Article 3 of the Declaration concerning the transmission and service of legal documents and the execution of *commissions rogatoires*.

In such cases, the execution of *commissions rogatoires* shall involve no charges other than the repayment, by the State making the application to the State to which application is made, of the fees of experts and of the costs of a special mode of procedure in accordance with Article 4 of the above-mentioned Declaration.

Article 7.

The present Convention shall be ratified and the ratifications shall be exchanged in Paris as soon as possible.

The present Convention is concluded for a period of five years.

If within six months of the end of that period neither of the Contracting Parties shall have notified its intention of ceasing to apply it, the said Convention shall continue to be in force for a further period of six months, and shall be renewed for successive periods of six months, until a date six months after its denunciation by one of the Parties.

In faith whereof, the Plenipotentiaries have signed the present Convention and have affixed their seals thereto.

Done in Paris on October 7, 1922, in duplicate.

(L. S.) ŠTEFAN OSUSKÝ.

(L. S.) R. POINCARÉ.

PROTOCOLE DE SIGNATURE

Au moment de procéder à la signature de la Convention relative à la protection et à l'assistance judiciaire, les plénipotentiaires soussignés sont convenus d'un commun accord que la gratuité prévue à l'article 4 de la convention précitée, en ce qui concerne la délivrance d'expéditions d'actes de l'état civil à des indigents, ne comprend pas l'exemption des droits de timbres.

Fait à Paris, en double exemplaire, le 7 octobre 1922.

ŠTEFAN OSUSKÝ, m. p.
R. POINCARÉ, m. p.

Copie certifiée conforme.
Praha, le 24 mars 1926.

Dr Jan OPOČENSKÝ,
Directeur des Archives.

PROTOCOL OF SIGNATURE.

The undersigned Plenipotentiaries, being about to sign the Convention concerning legal protection and assistance, are agreed that the exemption provided for in Article 4 of the said Convention from charges in respect of delivery to indigent persons of copies of documents concerning legal status, shall not include exemption from stamp duty.

Done in Paris, in duplicate, on October 7, 1922.

(Signed) ŠTEFAN OSUSKÝ.

(Signed) R. POINCARÉ.

N° 1142.

**HONGRIE
ET ROYAUME-UNI**

Accord modifiant l'accord du 11 décembre 1923, concernant les versements périodiques que la Hongrie doit effectuer aux termes de ce dernier accord, signé à Budapest, le 17 octobre 1925.

**HUNGARY
AND UNITED KINGDOM**

Agreement modifying the Agreement of December 11, 1923, relating to the Periodical Instalments payable by the Hungarian Government thereunder, signed at Budapest, October 17, 1925.

No. 1142. — AGREEMENT¹ BETWEEN HUNGARY AND THE UNITED KINGDOM MODIFYING THE AGREEMENT² OF DECEMBER 11, 1923, RELATING TO THE PERIODICAL INSTALMENTS PAYABLE BY THE HUNGARIAN GOVERNMENT THEREUNDER, SIGNED AT BUDAPEST, OCTOBER 17, 1925.

*Texte officiel anglais communiqué par le ministère des Affaires étrangères de Sa Majesté britannique.
L'enregistrement de cet accord a eu lieu le 14 avril 1926.*

1. It is agreed that the conditions expressed in Article 4 of the Agreement signed at Paris on December 11, 1923, by M. DE KALLAY, the Hungarian Minister of Finance, and Mr. GREY, the Controller of the British Clearing Office, have been fulfilled, and that payment of the full instalments which the Hungarian Government has undertaken to make under the Convention³ of December 20, 1921, are to be resumed as from June 30, 1925.

2. It is further agreed, in modification of the said Convention, that payment of the full instalments shall be made as follows :

- (i) As regards the Hungarian fiscal year commencing July 1, 1925, the Hungarian Treasury, in addition to the two Treasury Bills of £100,000 each payable during the year in question, shall hand to the British Clearing Office two additional Bills of £150,000 each maturing on January 25 and July 24, 1926, respectively.
- (ii) The following conditions shall apply to the said two last-mentioned Bills :
 - (a) Such Bills shall not be endorsed by the Controller of the British Clearing Office, except for the purpose of collection.
 - (b) In the event of the Hungarian Treasury showing by the production of a certificate of the Commissioner-General of the League of Nations for Hungary that the realised budget surplus in the period of six months ending December 31, 1925, is less than the face value of the Bill maturing in January 1926, the amount payable by the Hungarian Treasury in respect thereof shall be reduced to the actual amount of such surplus, the Hungarian Government undertaking to pay to the British Clearing Office at the end of the following period or periods of six months any surplus realised during such period or periods until the said deficiency has been fully met. The same conditions shall apply to the second Bill maturing on July 24, 1926.

¹ Cet accord ne comporte pas de ratification.

² Vol. XXIII, page 119 de ce recueil.

³ Vol. X, page 438 de ce recueil.

¹ TRADUCTION. — TRANSLATION.

N^o 1142. — ACCORD² ENTRE LA HONGRIE ET LE ROYAUME-UNI MODIFIANT L'ACCORD³ DU 11 DÉCEMBRE 1923 ET CONCERNANT LES VERSEMENTS PÉRIODIQUES QUE LA HONGRIE DOIT EFFECTUER AUX TERMES DE CE DERNIER ACCORD, SIGNÉ A BUDAPEST, LE 17 OCTOBRE 1925.

English official text communicated by His Britannic Majesty's Foreign Office. The registration of this Agreement took place April 14, 1926.

1. Il est convenu que les conditions mentionnées à l'article 4 de l'Accord signé à Paris, le 11 décembre 1923, par M. de Kallay, ministre des Finances de Hongrie, et M. Grey, contrôleur de l'Office britannique de compensation, ont été remplies et que le paiement du montant intégral des versements, que le Gouvernement hongrois s'est engagé à effectuer, aux termes de la Convention⁴ du 20 décembre 1921, devra être repris à dater du 30 juin 1925.

2. Il est, en outre, convenu, par modification à ladite convention, que le paiement du montant intégral des versements devra être effectué comme suit :

- i) Pour l'exercice financier hongrois commençant le 1^{er} juillet 1925, la Trésorerie hongroise devra remettre à l'Office britannique de compensation, outre les deux bons du Trésor de 100.000 livres sterling chacun, payables au cours de l'année en question, deux bons supplémentaires de 150.000 livres sterling chacun, venant à échéance le 25 janvier et le 24 juillet 1926, respectivement.
- ii) Les conditions suivantes s'appliqueront aux deux bons mentionnés en dernier lieu :
 - a) Lesdits bons ne devront pas être endossés par le contrôleur de l'Office britannique de compensation, sauf aux fins d'encaissement.
 - b) Dans le cas où la Trésorerie hongroise produirait un certificat du Commissaire général de la Société des Nations pour la Hongrie, attestant que l'excédent budgétaire effectif de la période de six mois se terminant le 31 décembre 1925 est inférieur au montant nominal du bon venant à échéance en janvier 1926, le montant que la Trésorerie hongroise devra payer à ce titre sera ramené au montant effectif dudit excédent, mais le Gouvernement hongrois s'engage à verser à l'Office britannique de compensation, à la fin de la période suivante ou des périodes suivantes de six mois, tout excédent réalisé au cours de cette période ou de ces périodes, jusqu'au moment où le déficit en question aura été entièrement comblé. Les mêmes conditions s'appliqueront au deuxième bon venant à échéance le 24 juillet 1926.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² This Agreement does not entail ratification.

³ Vol. XXIII, page 119 of this Series.

⁴ Vol. X, page 438 of this Series.

(c) It is clearly understood that, in ascertaining the realised surplus for any period of six months, only such charges shall be allowed as are included in the original budget estimates of the Hungarian Government and such supplementary estimates as the Commissioner-General may consider essential, the intention being that the payments to the British Clearing Office provided for above shall take priority over all other expenditure.

3. The Hungarian Government undertakes to provide for payment of the full amount of all future instalments under the said Agreement in its budgets of 1926-27 and succeeding years.

4. As regards the arrears of instalments due under the said Convention for the liquidation of which the Hungarian Government in the said Agreement of December 11, 1923, undertook to make proposals, the Hungarian Government agrees to deliver forthwith to the British Clearing Office a Treasury Bill for £100,000 maturing for payment on January 25, 1926, and, in consideration of such Bill being duly met on maturity, the unpaid balance of such instalments shall no longer be regarded as being in arrear.

5. In the event of the budget surplus realised at the date of maturity of the said Bill for £100,000, and ascertained in manner above mentioned, being insufficient for the payment thereof the conditions relating to the two Bills of £150,000 each shall govern the payment of such Bill for £100,000.

BUDAPEST, *October 17, 1925.*

(Signed) E. S. GREY.

(Signed) BUD JANOS.

- c) Il est nettement entendu que, pour déterminer l'excédent effectif de toute période de six mois, il ne pourra être tenu compte que des charges qui sont comprises dans les évaluations budgétaires primitives du Gouvernement hongrois et les évaluations supplémentaires que le Commissaire général pourra considérer comme essentielles, les paiements à l'Office britannique de compensation prévus ci-dessus devant, dans l'intention des Parties, jouir d'un droit de priorité sur toutes les autres dépenses.

3. Le Gouvernement hongrois s'engage à inscrire dans ses budgets de 1926/27 et des années suivantes les crédits nécessaires pour le paiement du montant intégral de tous les versements futurs prévus par ladite convention.

4. En ce qui concerne l'arriéré des versements dus aux termes de ladite convention, et pour la liquidation desquels le Gouvernement hongrois, dans ledit Accord du 11 décembre 1923, s'était engagé à soumettre des propositions, le Gouvernement hongrois accepte de remettre immédiatement à l'Office britannique de compensation un bon du Trésor de 100.000 livres sterling venant à échéance le 25 janvier 1926, et, si ledit bon est dûment payé à l'échéance, le solde non payé desdits versements cessera d'être considéré comme constituant un arriéré.

5. Dans le cas où l'excédent budgétaire, réalisé à la date de l'échéance dudit bon de 100.000 livres sterling et constaté comme il est dit ci-dessus, serait insuffisant pour le paiement du bon en question, les conditions relatives aux deux bons de 150.000 livres sterling chacun seront applicables au paiement du bon de 100.000 livres sterling.

BUDAPEST, le 17 octobre 1925.

(Signé) E. S. GREY.

(Signé) BUD JANOS.

N° 1143.

**PORTUGAL
ET ROYAUME-UNI**

Echange de notes confirmant le protocole signé au Cap, le 5 mars 1915, et définissant une portion de la ligne-frontière entre la colonie portugaise d'Angola et la Rhodésie. Lisbonne, le 3 novembre 1925.

**PORTUGAL
AND UNITED KINGDOM**

Exchange of Notes confirming the Protocol signed at Cape Town, March 5, 1915, defining a Section of the Frontier Line between the Portuguese Colony of Angola and Rhodesia. Lisbon, November 3, 1925.

Nº 1143. — ÉCHANGE DE NOTES ENTRE LE ROYAUME-UNI ET LE PORTUGAL, CONFIRMANT LE PROTOCOLE SIGNÉ AU CAP, LE 5 MARS 1915, ET DÉFINISSANT UN SECTEUR DE LA LIGNE-FRONTIÈRE ENTRE LA COLONIE PORTUGAISE D'ANGOLA ET LA RHODÉSIE. LISBONNE, LE 3 NOVEMBRE 1925.

No. 1143. — NOTES EXCHANGED BETWEEN THE UNITED KINGDOM AND PORTUGAL CONFIRMING THE PROTOCOL, SIGNED AT CAPE TOWN MARCH 5, 1915, DEFINING A SECTION OF THE FRONTIER LINE BETWEEN THE PORTUGUESE COLONY OF ANGOLA AND RHODESIA. LISBON, NOVEMBER 3, 1925.

Textes officiels anglais et portugais communiqués par le Ministère des Affaires étrangères de Sa Majesté britannique. L'enregistrement de cet échange de notes a eu lieu le 14 avril 1926.

English and Portuguese official texts communicated by His Britannic Majesty's Foreign Office. The registration of this Exchange of Notes took place April 14, 1926.

No. 1.

SIR L. CARNEGIE TO THE PORTUGUESE MINISTER FOR FOREIGN AFFAIRS.

HIS BRITANNIC MAJESTY'S EMBASSY.

LISBON, *November 3, 1925.*

YOUR EXCELLENCY,

His Britannic Majesty's Government have received the original signed version, in the English and Portuguese texts, of the Protocol, with its accompanying map, which was signed at Cape Town on the 5th March, 1915, by the commissioners appointed by our respective Governments to carry out, in accordance with the arbitration award of His Majesty the King of Italy, the delimitation of the frontier between the Portuguese colony of Angola and Rhodesia, from the intersection of the 24th meridian east of Greenwich and the Congo-Zambesi watershed to the intersection of the 22nd meridian east of Greenwich and the "bord oriental du lit des hautes eaux du Kwando (Cuando)".

I have the honour to inform your Excellency that I am authorised by His Britannic Majesty's Government to confirm on their behalf this Protocol, as set forth in the accompanying printed copy and map, duly certified by me, and to state that they would be glad to receive a similar assurance on the part of the Portuguese Government.

It is understood that with a view to exact conformity between the map and Article 41 of the Protocol, the boundary pillar marked "M. 1" on the map is to be regarded as marked "L. 25—M. 1" referred to in the said Article 41.

The present Note and your Excellency's reply in identic terms will constitute the agreement between the British and Portuguese Governments in the matter.

I avail, &c.

LANCELOT D. CARNEGIE.

TEXTE PORTUGAIS. — PORTUGUESE TEXT.

No. 2.

THE PORTUGUESE MINISTER FOR FOREIGN AFFAIRS TO SIR L. CARNEGIE.

MINISTÉRIO DOS NÉGOCIOS ESTRANGEIROS.

LISBÔA, 3 de Novembro de 1925.

SENHOR EMBAIXADOR,

O Governo da República Portuguesa recebeu o texto original, em português e inglês, do Protocolo e respectivo mapa anexo, que foi assinado na Cidade do Cabo da Boa Esperança em 5 de Março de 1915 pelos commissarios nomeados pelos nossos respectivos Governos para procederem, de acôrdo com a sentença arbitral de Sua Majestade o Rei de Italia, á demarcação da fronteira entre a Colonia Portuguesa de Angola e a Rhodesia, desde o ponto de encontro do meridiano 24º leste de Greenwich com a divisoria de aguas Congo-Zambeze até ao ponto de encontro do meridiano 22º leste de Greenwich com "le bord oriental du lit des hautes eaux du Kwando (Cuando)."

Tenho a honra de comunicar a V. Exa. que o Governo da República Portuguesa confirma, por sua parte, o referido Protocolo tal como se encontra na copia impressa e reprodução do respectivo mapa que estão anexas a esta nota e por mim devidamente autenticadas, e estimaria receber igual confirmação por parte do Governo de Sua Majestade Britanica.

Fica entendido que, afim de manter uma exacta concordancia entre o mapa e o artigo 41 do Protocolo, o marco de fronteira designado no mapa como "M. 1." é o marco "L. 25 M. 1." a que se refere o citado artigo 41.

A presente nota e a resposta de V. Exa. em identicos termos constituirão o acôrdo entre os Governos Português e Britânico sobre o assunto.

Aproveito, &c.

VASCO BORGES.

¹ TRADUCTION. — TRANSLATION.

MINISTRY FOR FOREIGN AFFAIRS.

LISBON, November 3, 1925.

MR. AMBASSADOR,

The Government of the Portuguese Republic have received the original text, in Portuguese and English, of the Protocol with its respective map annexed, which was signed at the City of the Cape of Good Hope on the 5th March, 1915, by the commissioners appointed by our respective Governments to carry out, in accordance with the arbitration award of His Majesty the King of Italy, the delimitation of the frontier between the Portuguese colony of Angola and Rhodesia, from the point of contact of the 24th meridian east of Greenwich with the line of division of the waters Congo-Zambesi to the point of contact of the 22nd meridian east of Greenwich with "le bord oriental du lit des hautes eaux du Kwando (Cuando)".

I have the honour to inform your Excellency that the Government of the Portuguese Republic confirm, on their part, the said Protocol as set forth in the printed copy and reproduction of the respective map which are annexed to this Note and are duly certified by me, and would be glad to receive a similar confirmation on the part of His Majesty's Government.

It is understood that, in order to maintain exact conformity between the map and Article 41 of the Protocol, the boundary pillar marked "M. 1" on the map is the boundary pillar "L. 25—M. 1" which is referred to in the said Article 41.

The present note and your Excellency's reply in identic terms will constitute the agreement between the Portuguese and British Governments on the subject.

I avail, &c.

VASCO BORGES.

¹ Communiquée par le Ministère des Affaires étrangères de Sa Majesté britannique.

¹ Communicated by His Britannic Majesty's Foreign Office.

PROTOCOL.

TEXTE PORTUGAIS. - PORTUGUESE TEXT.

In the year One Thousand Nine Hundred and Fifteen on the fifth day of the month of March,

The undersigned,

Henry William GORDON, Major, Royal Engineers, Commissioner of THE GOVERNMENT OF HIS BRITANNIC MAJESTY,

Filippe Trajano VIEIRA DA ROCHA, primeiro tenente de marinha, Commissioner of THE GOVERNMENT OF THE PORTUGUESE REPUBLIC

commissioned by their respective Governments to carry out in accordance with the Arbitration award of His Majesty the King of Italy delivered at Rome on the 30th May, 1905, the delimitation of the frontier between the Portuguese Colony of Angola and Rhodesia (described in the Arbitration award as the Kingdom of the Barotse) from the intersection of the 24th meridian east longitude and the Congo-Zambesi (Zambese) watershed to the intersection of the 22nd meridian east longitude and the "bord oriental du lit des hautes eaux du Kwando (Cuando)" River, have agreed to adopt, subject to ratification, the frontier line shown on the reconnaissance map attached to the present Protocol.

This line corresponds to the following description :

1. A straight line from Boundary Pillar No. I, built in masonry on the watershed of the rivers Congo and Zambesi (Zambese), in astronomical latitude $10^{\circ} 53' 18\frac{1}{2}''$ south and approximate longitude $23^{\circ} 59' 58\frac{1}{2}''$ east of Greenwich to Boundary Pillar No. II, built in masonry near the source of the river Chinyasi (Tchenaje), in astronomical latitude $10^{\circ} 54' 43''$ south and approximate longitude $23^{\circ} 58' 51''$ east of Greenwich.

2. The thalweg of the river Chinyasi (Tchenaje), tributary on the right bank of the river Jimbe, to its junction with that river.

The thalweg of the river Jimbe from its junction with the river Chinyasi (Tchenaje) to its junction with the river Zambesi (Zambese).

No dia cinco do mez de Março do ano de mil novecentos e quinze,

Os abaixo assinados,

Filippe Trajano VIEIRA DA ROCHA, primeiro tenente de marinha, Commissario DO GOVERNO DA REPUBLICA PORTUGUEZA,

Henry William GORDON, Major, Royal Engineers, Commissario DO GOVERNO DE SUA Magestade Britanica,

encarregados pelos seus respectivos Governos, para procederem, de acordo com a Sentença Arbitral dada em Roma por Sua Magestade o Rei de Italia em 30 de Maio de 1905, á demarcação da fronteira entre a Colonia Portuguesa de Angola e a Rhodesia (descrita na Sentença Arbitral como reino do Barotze), desde o ponto de encontro do meridiano 24° , l'este de Greenwich, com a divisoria de aguas Congo-Zambeze (Zambesi), até ao ponto de encontro do meridiano 22° , leste de Greenwich, com "le bord oriental du lit des hautes eaux du Kwando," concordaram em adotar, sujeita a ratificação, a linha de fronteira indicada na carta de reconhecimento junta ao presente protocolo.

Esta linha de fronteira corresponde á seguinte descrição :

1. Uma linha reta partindo do marco I, construido em alvenaria na divisoria das agua dos rios Congo e Zambeze (Zambesi) em latitude astronomica $10^{\circ} 53' 18\frac{1}{2}''$ sul e longitude aproximada $23^{\circ} 59' 58\frac{1}{2}''$ leste de Greenwich até ao marco II construido em alvenaria junto da nascente do ribeiro Tchenaje (Chinyasi), em latitude astronomica $10^{\circ} 54' 43''$ sul e longitude aproximada $23^{\circ} 58' 51''$ leste de Greenwich.

2. O talweg do ribeiro Tchenaje (Chinyasi), afluente da margem direita do rio Jimbe, até á sua confluencia com este rio.

O talweg do rio Jimbe, desde a confluencia com o ribeiro Tchenaje (Chinyasi) até á confluencia com o rio Zambeze (Zambesi).

The thalweg of the river Zambesi (Zambese) from its junction with the river Jimbe to its junction with the river Kanyanda (Kanhanda), its tributary on the left bank.

The thalweg of the river Kanyanda (Kanhanda) from its junction with the river Zambesi (Zambese) to its junction with the stream Kamarengo (Kamrengo), its tributary on the left bank.

The thalweg of the stream Kamarengo (Kamrengo) from its junction with the river Kanyanda (Kanhanda) to its source where Boundary Pillar No. IIA, built in cement, is situated, approximate latitude $11^{\circ} 10'$ south and approximate longitude $24^{\circ} 02'$ east of Greenwich.

3. A straight line from Boundary Pillar No. IIA to Boundary Pillar No. III, built in masonry near the source of the river Chihongolo (Tcheongola), tributary of the river Mujileshe (Mudileje), which is a tributary of the river Zambesi (Zambese), approximate latitude $11^{\circ} 16'$ south and approximate longitude $24^{\circ} 02'$ east of Greenwich.

4. A straight line from Boundary Pillar No. III to Boundary Pillar No. IV, built in masonry on the right bank of the river Chamba (Tchamba), a tributary of the river Zambesi (Zambese), approximate latitude $11^{\circ} 18'$ south and approximate longitude $24^{\circ} 03'$ east of Greenwich.

5. A straight line from Boundary Pillar No. IV to Boundary Pillar No. V, built in masonry on the top of the hill Nyansongi (Kassongo), astronomical latitude $11^{\circ} 20' 56''$ south and approximate longitude $24^{\circ} 04'$ east of Greenwich.

6. A straight line from Boundary Pillar No. V to Boundary Pillar No. VI, built in masonry near the source of the river Luisabo (Luizabo), a tributary of the river Zambesi (Zambese), approximate latitude $11^{\circ} 24'$ south and approximate longitude $24^{\circ} 05'$ east of Greenwich.

7. The thalweg of the river Luisabo (Luizabo) from Boundary Pillar No. VI to its junction with the river Mujileshe (Mudileje), its tributary on the left bank.

The thalweg of the river Mujileshe (Mudileje) from its junction with the river Luisabo (Luizabo) to its junction with the stream Itete, its tributary on the left bank.

The thalweg of the stream Itete from its junction with the river Mujileshe (Mudileje) to

O talweg do rio Zambeze (Zambesi) desde a confluencia com o rio Jimbe até á confluencia com o ribeiro Kanhanda (Kanyanda), seu afluente da margem esquerda.

O talweg do ribeiro Kanhanda (Kanyanda) desde a confluencia com o rio Zambeze (Zambesi) até á sua confluencia com o regato Kamarengo (Kamrengo), seu afluente da margem esquerda.

O talweg do regato Kamarengo (Kamarengo) desde a confluencia com o ribeiro Kanhanda (Kanyanda) até á sua nascente, onde está o marco II A construido em cimento, latitude aproximada $11^{\circ} 10'$ sul e longitude aproximada $24^{\circ} 02'$ leste de Greenwich.

3. Uma linha reta desde o marco II A até ao marco III construido em alvenaria junto da nascente do ribeiro Tcheongola (Chihongolo), afluente do rio Mudileje (Mujileshe) que é afluente do rio Zambeze (Zambesi), em latitude aproximada $11^{\circ} 16'$ sul e longitude aproximada $24^{\circ} 02'$ leste de Greenwich.

4. Uma linha reta desde o marco III até ao marco IV, construido em alvenaria na margem direita do rio Tchamba (Chamba), afluente do rio Zambeze (Zambesi), em latitude aproximada $11^{\circ} 18'$ sul e longitude aproximada $24^{\circ} 03'$ leste de Greenwich.

5. Uma linha reta desde o marco IV até ao marco V construido em alvenaria no cimo do monte Kassongo (Nyansongi) em latitude astronomica $11^{\circ} 20' 56''$ sul e longitude aproximada $24^{\circ} 04'$ leste de Greenwich.

6. Uma linha reta desde o marco V até ao marco VI construido em alvenaria junto da nascente do rio Luizabo (Luisabo), afluente do rio Zambeze (Zambesi), em latitude aproximada $11^{\circ} 24'$ sul e longitude aproximada $24^{\circ} 05'$ leste de Greenwich.

7. O talweg do rio Luizabo (Luisabo) desde o marco VI até á sua confluencia com o rio Mudileje (Mujileshe), seu afluente da margem esquerda.

O talweg do rio Mudileje (Mujileshe), desde a confluencia com o rio Luizabo (Luisabo) até á sua confluencia com o regato Itéte, seu afluente da margem esquerda.

O talweg do regato Itéte, desde a confluencia com o rio Mudileje (Mujileshe) até á sua

its source where Boundary Pillar No. VIII, built in masonry, is situated, approximate latitude $11^{\circ} 51'$ south and approximate longitude $24^{\circ} 00'$ east of Greenwich.

8. A straight line from Boundary Pillar No. VIII to Boundary Pillar No. IX, built in masonry on the left bank of the river Lukaya (Lukaia), a tributary of the river Luisabo (Luizabo), approximate latitude $11^{\circ} 54\frac{1}{2}'$ south and approximate longitude $23^{\circ} 59'$ east of Greenwich.

9. A straight line from Boundary Pillar No. IX to Boundary Pillar No. X, built in cement at the source of the river Kachiji (Katcheche) which flows into the river Chitoka (Tchetoke), a tributary of the river Luhusa (Luhunza), approximate latitude $11^{\circ} 59\frac{1}{2}'$ south and approximate longitude $23^{\circ} 59'$ east of Greenwich.

10. A straight line from Boundary Pillar No. X to Boundary Pillar No. XI, built in cement at the source of the river Maninga, a tributary of the river Kabompo, approximate latitude $12^{\circ} 4\frac{1}{2}'$ south and approximate longitude $23^{\circ} 59'$ east of Greenwich.

11. A straight line from Boundary Pillar No. XI to Boundary Pillar No. XII, built in cement, astronomical latitude $12^{\circ} 08' 11''$ south and approximate longitude $23^{\circ} 58' 48''$ east of Greenwich.

12. A straight line from Boundary Pillar No. XII to Boundary Pillar No. XIII, built in cement at the source of the river Kamatete (Kamarese), approximate latitude $12^{\circ} 10'$ south and approximate longitude $23^{\circ} 59'$ east of Greenwich.

13. The thalweg of the river Kamatete (Kamarese) from Boundary Pillar No. XIII to its junction with the river Muoze.

The thalweg of the river Muoze from its junction with the river Kamatete (Kamarese) to its junction with the stream Muanamuoze, its tributary on the right bank.

The thalweg of the stream Muanamuoze from its junction with the river Muoze to its source where Boundary Pillar No. XIV, built in masonry, is situated, approximate latitude $12^{\circ} 19'$ south and approximate longitude $24^{\circ} 4'$ east of Greenwich.

14. A straight line from Boundary Pillar No. XIV to Boundary Pillar No. XV, built in cement, at the source of the river Nyela

nascente onde está o marco VIII construído em alvenaria, em latitude aproximada $11^{\circ} 51'$ sul e longitude aproximada $24^{\circ} 00'$ leste de Greenwich.

8. Uma linha reta desde o marco VIII até ao marco IX, construído em alvenaria na margem esquerda do rio Lukaia (Lukaya), afluente do rio Luizabo (Luisabo), em latitude aproximada $11^{\circ} 54\frac{1}{2}'$ sul e longitude aproximada $23^{\circ} 59'$ leste de Greenwich.

9. Uma linha reta desde o marco IX até ao marco X, construído em cimento na nascente do ribeiro Katcheche (Kachiji) que corre para o rio Tchetoke (Chitoka), afluente do rio Luhunza (Luhusa), em latitude aproximada $11^{\circ} 59\frac{1}{2}'$ sul e longitude aproximada $23^{\circ} 59'$ leste de Greenwich.

10. Uma linha reta desde o marco X até ao marco XI, construído em cimento na nascente do rio Maninga, afluente do rio Kabompo em latitude aproximada $12^{\circ} 04\frac{1}{2}'$ sul e longitude aproximada $23^{\circ} 59'$ leste de Greenwich.

11. Uma linha reta desde o marco XI até ao marco XII, construído em cimento em latitude astronómica $12^{\circ} 08' 11''$ sul e longitude aproximada $23^{\circ} 58' 48''$ leste de Greenwich.

12. Uma linha reta desde o marco XII até ao marco XIII, construído em cimento na nascente do ribeiro Kamarese (Kamatete) em latitude aproximada $12^{\circ} 10'$ sul e longitude aproximada $23^{\circ} 59'$ leste de Greenwich.

13. O talweg do ribeiro Kamarese (Kamatete), desde o marco XIII até á sua confluência com o ribeiro Muoze.

O talweg do ribeiro Muoze, desde a confluência com o ribeiro Kamarese (Kamatete) até á sua confluência com o regato Muanamuoze, seu afluente da margem direita.

O talweg do regato Muanamuoze, desde a confluência com o ribeiro Muoze até á sua nascente, onde está o marco XIV, construído em alvenaria, em latitude aproximada $12^{\circ} 19'$ sul e longitude aproximada $24^{\circ} 04'$ leste de Greenwich.

14. Uma linha reta desde o marco XIV até ao marco XV, construído em alvenaria na nascente do rio Niela (Nyela), afluente do rio

(Niela), a tributary of the river Maninga, approximate latitude $12^{\circ} 20'$ south and approximate longitude $24^{\circ} 3'$ east of Greenwich.

15. The thalweg of the river Nyela (Niela) from Boundary Pillar No. XV to its junction with the river Maninga.

The thalweg of the river Maninga from its junction with the river Nyela (Niela) to its intersection with the astronomical parallel $13^{\circ} 00' 00''$ south.

16. A straight line from the intersection of the thalweg of the river Maninga with the astronomical parallel $13^{\circ} 00' 00''$ south to Boundary Pillar No. L. 1, built in cement on the right bank of the river Maninga, astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $24^{\circ} 2\frac{3}{4}'$ east of Greenwich.

17. A straight line from Boundary Pillar No. L. 1 to Boundary Pillar No. L. 1 A, built in cement near the right bank of the river Maninga, astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $24^{\circ} 2\frac{1}{4}'$ east of Greenwich.

18. A straight line from Boundary Pillar No. L. 1 A to Boundary Pillar No. L. 2, built in cement in the centre of the chana* Chikamba (Tchekamba), astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $23^{\circ} 53'$ east of Greenwich.

19. A straight line from Boundary Pillar No. L. 2 to Boundary Pillar No. L. 3, built in masonry at the left edge of the chana* of the river Lunyue (Lenhua), a tributary of the Makondo (Macondo), astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $23^{\circ} 47'$ east of Greenwich.

20. A straight line from Boundary Pillar No. L. 3 to Boundary Pillar No. L. 4, built in cement on the left edge of the chana* of the river Chito (Tchito), a tributary of the river Lunyue (Lenhua), astronomical latitude $13^{\circ} 00' 00''$ south and $20^{\circ} 40\frac{1}{4}'$ east of Greenwich.

21. A straight line from Boundary Pillar No. L. 4 to Boundary Pillar No. L. 5, built in masonry on the left edge of the chana* of the river Makondo (Macondo), a tributary of the Zambesi (Zambese), astronomical latitude

Maninga, em latitude aproximada $12^{\circ} 20'$ sul e longitude aproximada $24^{\circ} 03'$ leste de Greenwich.

15. O talweg do rio Niela (Nyela), desde o marco XV até á sua confluencia com o rio Maninga.

O talweg do rio Maninga, desde a confluencia com o rio Niela (Nyela) até ao seu encontro com o paralelo astronomico $13^{\circ} 00' 00''$ sul.

16. Uma linha reta desde o ponto de encontro do talweg do rio Maninga com o paralelo astronomico $13^{\circ} 00' 00''$ sul até ao marco L. 1, construido em cimento na margem direita do rio Maninga, em latitude astronomica $13^{\circ} 00' 00''$ sul e longitude aproximada $24^{\circ} 02\frac{3}{4}'$ leste de Greenwich.†

17. Uma linha reta desde o marco L. 1 até ao marco L. 1 A, construido em cimento perto da margem direita do rio Maninga, em latitude astronomica $13^{\circ} 00' 00''$ sul e longitude aproximada $24^{\circ} 02\frac{1}{4}'$ leste de Greenwich.

18. Uma linha reta desde o marco L. 1 A até ao marco L. 2, construido em cimento no meio da chana* Tchekamba (Chikamba), em latitude astronomica $13^{\circ} 00' 00''$ sul e longitude aproximada $23^{\circ} 53'$ leste de Greenwich.

19. Uma linha reta desde o marco L. 2, até ao marco, L. 3, construido em alvenaria na orla esquerda da chana* do rio Lenhua (Lunyue, afluente do rio Macondo (Makondo), em latitude astronomica $13^{\circ} 00' 00''$ sul e longitude aproximada $23^{\circ} 47'$ leste de Greenwich.

20. Uma linha reta desde o marco L. 3 até ao marco L. 4, construido em cimento na orla esquerda da chana* do rio Tchito (Chito), afluente do rio Lenhua (Lunyue), em latitude astronomica $13^{\circ} 00' 00''$ sul e longitude aproximada $20^{\circ} 40\frac{1}{4}'$ leste de Greenwich.

21. Uma linha reta desde o marco L. 4 até ao marco L. 5, construido em alvenaria na orla esquerda da chana* do rio Macondo (Makondo), afluente do rio Zambeze (Zambesi) em latitude astronomica $13^{\circ} 00' 00''$ sul e

* Note. — "Chana" a native word meaning plains covered by water in the rainy season.

* Nota. — «Chana», palavra indigena significando planice coberta pela agua no tempo das chuvas.

13° 00' 00" south and approximate longitude 23° 32 1/4' east of Greenwich.

22. A straight line from Boundary Pillar No. L. 5 to Boundary Pillar No. L. 6, built in masonry on the right edge of the chana* of the river Makondo (Macondo), astronomical latitude 13° 00' 00" south and approximate longitude 23° 31 1/4' east of Greenwich.

23. A straight line from Boundary Pillar No. L. 6 to Boundary Pillar No. L. 7, built in cement, astronomical latitude 13° 00' 00" south and approximate longitude 23° 28' east of Greenwich.

24. A straight line from Boundary Pillar No. L. 7 to Boundary Pillar No. L. 8, built in cement, astronomical latitude 13° 00' 00" south and approximate longitude 23° 21 3/4' east of Greenwich.

25. A straight line from Boundary Pillar No. L. 8 to Boundary Pillar No. L. 9, built in cement on the right edge of the chana* of the river Lunkuni (Luncunhe), astronomical latitude 13° 00' 00" south and approximate longitude 23° 13 3/4' east of Greenwich.

26. A straight line from Boundary Pillar No. L. 9 to Boundary Pillar No. L. 10, built in cement in the chana* of the river Chibombo (Tchebombo), astronomical latitude 13° 00' 00" south and approximate longitude 23° 7' east of Greenwich.

27. A straight line from Boundary Pillar No. L. 10 to Boundary Pillar No. L. 11, built in cement in the chana* of the river Katungo (Catungo), astronomical latitude 13° 00' 00" south and approximate longitude 23° 3 1/4' east of Greenwich.

28. A straight line from Boundary Pillar No. L. 11 to Boundary Pillar No. L. 12, built in cement in the chana* of the river Katungo (Catungo), astronomical latitude 13° 00' 00" south and approximate longitude 22° 59 1/2' east of Greenwich.

29. A straight line from Boundary Pillar No. L. 12 to Boundary Pillar No. L. 13, built in cement on the right edge of the chana* of the river Kalombo (Calumbo), a tributary to the river Zambesi (Zambese), astronomical latitude 13° 00' 00" south and approximate longitude 22° 53 1/2' east of Greenwich.

* *Note.* — "Chana", a native word meaning plains covered by water in the rainy season.

longitude aproximada 23° 32 1/4' leste de Greenwich.

22. Uma linha reta desde o marco L. 5 até ao marco L. 6, construído em alvenaria na orla direita da chana* do rio Macondo (Makondo), em latitude astronómica 13° 00' 00" sul e longitude aproximada 23° 31 1/4' leste de Greenwich.

23. Uma linha reta desde o marco L. 6 até ao marco L. 7, construído em cimento, em latitude astronómica 13° 00' 00" sul e longitude aproximada 23° 28' leste de Greenwich.

24. Uma linha reta desde o marco L. 7 até ao marco L. 8, construído em cimento, em latitude astronómica 13° 00' 00" sul e longitude aproximada 23° 21 3/4' leste de Greenwich.

25. Uma linha reta desde o marco L. 8 até ao marco L. 9, construído em cimento na orla direita da chana* do rio Luncunhe (Lunkuni), em latitude astronómica 13° 00' 00" sul e longitude aproximada 23° 13 3/4' leste de Greenwich.

26. Uma linha reta desde o marco L. 9 até ao marco L. 10, construído em cimento na chana* do rio Tchebombo (Chibombo), em latitude astronómica 13° 00' 00" sul e longitude aproximada 23° 07' leste de Greenwich.

27. Uma linha reta desde o marco L. 10 até ao marco L. 11, construído em cimento na chana* do rio Catungo (Katungo), em latitude astronómica 13° 00' 00" sul e longitude aproximada 23° 03 1/4' leste de Greenwich.

28. Uma linha reta desde o marco L. 11 até ao marco L. 12 construído em cimento na chana* do rio Catungo (Katungo), em latitude astronómica 13° 00' 00" sul e longitude aproximada 22° 59 1/2' leste de Greenwich.

29. Uma linha reta desde o marco L. 12 até ao marco L. 13, construído em cimento na orla direita da chana* do rio Calumbo (Kalombo), afluente do rio Zambeze (Zambesi) em latitude astronómica 13° 00' 00" sul e longitude aproximada 22° 53 1/2' leste de Greenwich.

* *Nota.* — «Chana», palavra indígena significando planície coberta pela água no tempo das chuvas.

30. A straight line from Boundary Pillar No. L. 13 to Boundary Pillar No. L. 14, built in masonry on the top of a small hill, astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $22^{\circ} 46'$ east of Greenwich.

31. A straight line from Boundary Pillar No. L. 14 to Boundary Pillar No. L. 15, built in masonry on the left bank of the river Zambesi (Zambese), astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $22^{\circ} 43\frac{1}{4}'$ east of Greenwich.

32. A straight line from Boundary Pillar No. L. 15 to Boundary Pillar No. L. 16, built in masonry on the right bank of the river Zambesi (Zambese), astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $22^{\circ} 42\frac{3}{4}'$ east of Greenwich.

33. A straight line from Boundary Pillar No. L. 16 to Boundary Pillar No. L. 17, built in cement, astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $22^{\circ} 39'$ east of Greenwich.

34. A straight line from Boundary Pillar No. L. 17 to Boundary Pillar No. L. 18, built in cement in the chana* Mugho, astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $22^{\circ} 34\frac{1}{2}'$ east of Greenwich.

35. A straight line from Boundary Pillar No. L. 18 to Boundary Pillar No. L. 19, built in cement, astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $22^{\circ} 28\frac{3}{4}'$ east of Greenwich.

36. A straight line from Boundary Pillar No. L. 19 to Boundary Pillar No. L. 20, built in cement, astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $22^{\circ} 24\frac{1}{2}'$ east of Greenwich.

37. A straight line from Boundary Pillar No. L. 20 to Boundary Pillar No. L. 21, built in cement, astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $22^{\circ} 19\frac{1}{4}'$ east of Greenwich.

38. A straight line from Boundary Pillar No. L. 21 to Boundary Pillar No. L. 22, built in cement, astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $22^{\circ} 13\frac{3}{4}'$ east of Greenwich.

* *Note.* — "Chana", a native word meaning plains covered by water in the rainy season.

30. Uma linha reta desde o marco L. 13 até ao marco L. 14, construído em alvenaria no cimo de um pequeno monte, em latitude astronómica $13^{\circ} 00' 00''$ sul e longitude aproximada $22^{\circ} 46'$ leste de Greenwich.

31. Uma linha reta desde o marco L. 14 até ao marco L. 15, construído em alvenaria na margem esquerda do rio Zambeze (Zambesi), em latitude astronómica $13^{\circ} 00' 00''$ sul e longitude aproximada $22^{\circ} 43\frac{1}{4}'$ leste de Greenwich.

32. Uma linha reta desde o marco L. 15 até ao marco L. 16, construído em alvenaria na margem direita do rio Zambeze (Zambesi), em latitude astronómica $13^{\circ} 00' 00''$ sul e longitude aproximada $22^{\circ} 42\frac{3}{4}'$ leste de Greenwich.

33. Uma linha reta desde o marco L. 16 até ao marco L. 17, construído em cimento em latitude astronómica $13^{\circ} 00' 00''$ sul e longitude aproximada $22^{\circ} 39'$ leste de Greenwich.

34. Uma linha reta desde o marco L. 17 até ao marco L. 18, construído em cimento na chana* Mugho, em latitude astronómica $13^{\circ} 00' 00''$ sul e longitude aproximada $22^{\circ} 34\frac{1}{2}'$ leste de Greenwich.

35. Uma linha reta desde o marco L. 18 até ao marco L. 19, construído em cimento em latitude astronómica $13^{\circ} 00' 00''$ sul e longitude aproximada $22^{\circ} 28\frac{3}{4}'$ leste de Greenwich.

36. Uma linha reta desde o marco L. 19 até ao marco L. 20, construído em cimento, em latitude astronómica $13^{\circ} 00' 00''$ sul e longitude aproximada $22^{\circ} 24\frac{1}{2}'$ leste de Greenwich.

37. Uma linha reta desde o marco L. 20 até ao marco L. 21, construído em cimento, em latitude astronómica $13^{\circ} 00' 00''$ sul e longitude aproximada $22^{\circ} 19\frac{1}{4}'$ leste de Greenwich.

38. Uma linha reta desde o marco L. 21 até ao marco L. 22, construído em latitude astronómica $13^{\circ} 00' 00''$ sul e longitude aproximada $22^{\circ} 13\frac{3}{4}'$ leste de Greenwich.

* *Nota.* — «Chana», palavra indígena significando planície coberta pela água no tempo das chuvas.

39. A straight line from Boundary Pillar No. L. 22 to Boundary Pillar No. L. 23, built in cement at the edge of the chana* of the stream Lupinda (Lepinda), a tributary of the river Kachiji (Caxije), astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $22^{\circ} 8\frac{3}{4}'$ east of Greenwich.

40. A straight line from Boundary Pillar No. L. 23 to Boundary Pillar No. L. 24, built in cement, astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $22^{\circ} 3'$ east of Greenwich.

41. A straight line from Boundary Pillar No. L. 24 to Boundary Pillar No. L. 25—M. 1, built in cement, astronomical latitude $13^{\circ} 00' 00''$ south and approximate longitude $22^{\circ} 0' 13''$ east of Greenwich.

42. A straight line in the approximate direction of $0^{\circ} 30'$ true bearing from Boundary Pillar No. L. 25—M. 1 to Boundary Pillar No. M. 2, built in cement on the north edge of the chana* of the river Kachiji (Caxije), a tributary of the Zambesi (Zambese), astronomical latitude $13^{\circ} 6' 13''$ south and approximate longitude $22^{\circ} 00' 09''$ east of Greenwich.

43. A straight line in a direction approximate $0^{\circ} 30'$ true bearing from Boundary Pillar M. 2 to Boundary Pillar M. 3, built in cement, astronomical latitude $13^{\circ} 12' 14''$ south and approximate longitude $22^{\circ} 00' 06''$ east of Greenwich.

44. A straight line in a direction approximate $0^{\circ} 30'$ true bearing from Boundary Pillar M. 3 to Boundary Pillar M. 4, built in cement, astronomical latitude $13^{\circ} 18' 35''$ south and approximate longitude $22^{\circ} 00' 03''$ east of Greenwich.

45. A straight line running true south from Boundary Pillar M. 4 to Boundary Pillar M. 5, built in cement, astronomical latitude $13^{\circ} 22' 35''$ south and approximate longitude $22^{\circ} 00' 03''$ east of Greenwich.

46. A straight line running true south from Boundary Pillar M. 5 to Boundary Pillar M. 6, built in cement, on the northern edge of the chana* of the river Lunguebungu (Lunguebungo), an affluent of the river Zambesi (Zambese), astronomical latitude $13^{\circ} 25' 51''$ south and approximate longitude $22^{\circ} 00' 03''$ east of Greenwich.

* *Nota.* — “Chana”, a native word meaning plains covered by water in the rainy season.

39. Uma linha reta desde o marco L. 22 até ao marco L. 23, construído em cimento na orla da chana* do ribeiro Lepinda (Lupinda), afluente do rio Caxije (Kachiji), em latitude astronómica $13^{\circ} 00' 00''$ sul e longitude aproximada $22^{\circ} 08\frac{3}{4}'$ leste de Greenwich.

40. Uma linha reta desde o marco L. 23 até ao marco L. 24, construído em cimento, em latitude astronómica $13^{\circ} 00' 00''$ sul e longitude aproximada $22^{\circ} 03'$ leste de Greenwich.

41. Uma linha reta desde o marco L. 24 até ao marco L. 25—M. 1, construído em cimento, em latitude astronómica $13^{\circ} 00' 00''$ sul e longitude aproximada $22^{\circ} 00' 13''$ leste de Greenwich.

42. Uma linha reta na direção aproximada $0^{\circ} 30'$ verdadeiro desde o marco L. 25—M. 1 até ao marco M. 2, construído em cimento na orla norte da chana* do rio Caxije (Kachiji), afluente do rio Zambeze (Zambesi), em latitude astronómica $13^{\circ} 06' 13''$ sul e longitude aproximada $22^{\circ} 00' 09''$ leste de Greenwich.

43. Uma linha reta na direção aproximada $0^{\circ} 30'$ verdadeiro desde o marco M. 2 até ao marco M. 3, construído em cimento, em latitude astronómica $13^{\circ} 12' 14''$ sul e longitude aproximada $22^{\circ} 00' 06''$ leste de Greenwich.

44. Uma linha reta na direção aproximada $0^{\circ} 30'$ verdadeiro desde o marco M. 3 até ao marco M. 4, construído em cimento, em latitude astronómica $13^{\circ} 18' 35''$ sul e longitude aproximada $22^{\circ} 00' 03''$ leste de Greenwich.

45. Uma linha reta na direção sul verdadeiro desde o marco M. 4 até ao marco M. 5 construído em cimento, em latitude astronómica $13^{\circ} 22' 35''$ sul e longitude aproximada $22^{\circ} 00' 03''$ leste de Greenwich.

46. Uma linha reta na direção sul verdadeiro desde o marco M. 5 até ao marco M. 6 construído em cimento na orla norte da chana* do rio Lunguebungu (Lunguebungu), afluente do rio Zambeze (Zambesi), em latitude astronómica $13^{\circ} 25' 51''$ sul e longitude aproximada $22^{\circ} 00' 03''$ leste de Greenwich.

* *Nota.* — “Chana”, palavra indígena significando planície coberta pela água no tempo das chuvas.

47. A straight line in a direction $0^{\circ} 48' 20''$ true bearing from Boundary Pillar M. 6 to Boundary Pillar M. 7, built in cement on the southern edge of the chana * of the river Lunguebungu (Lunguebungo), astronomical latitude $13^{\circ} 28' 10''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

48. A straight line running true south from Boundary Pillar M. 7 to Boundary Pillar M. 8, built in cement, astronomical latitude $13^{\circ} 34' 04''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

49. A straight line running true south from Boundary Pillar M. 8 to Boundary Pillar M. 9, built in cement, astronomical latitude $13^{\circ} 39' 42''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

50. A straight line running true south from Boundary Pillar M. 9 to Boundary Pillar M. 10, built in cement at the south of the chana * of the river Lutembwe (Lutembue), astronomical latitude $13^{\circ} 43' 25''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

51. A straight line running true south from Boundary Pillar M. 10 to Boundary Pillar M. 11, built in cement, astronomical latitude $13^{\circ} 49' 01''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

52. A straight line running true south from Boundary Pillar M. 11 to Boundary Pillar M. 12, built in cement, astronomical latitude $13^{\circ} 54' 58''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

53. A straight line running true south from Boundary Pillar M. 12 to Boundary Pillar M. 13, built in cement, astronomical latitude $14^{\circ} 00' 14''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

54. A straight line running true south from Boundary Pillar M. 13 to Boundary Pillar M. 14, built in cement, astronomical latitude $14^{\circ} 05' 20''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

55. A straight line running true south from Boundary Pillar M. 14 to Boundary Pillar M. 15, built in cement in the chana * north of the river Luanginga (Luanghinga), an affluent of the river Zambesi (Zambese), astronomical

47. Uma linha reta na direção aproximada $0^{\circ} 48' 20''$ verdadeiro desde o marco M. 6 até ao marco M. 7 construído em cimento na orla sul da chana * do rio Lunguebungo (Lunguebungu), em latitude astronômica $13^{\circ} 28' 10''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

48. Uma linha reta na direção sul verdadeiro desde o marco M. 7 até ao marco M. 8, construído em cimento, em latitude astronômica $13^{\circ} 34' 04''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

49. Uma linha reta na direção sul verdadeiro desde o marco M. 8 até ao marco M. 9 construído em cimento em latitude astronômica $13^{\circ} 39' 42''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

50. Uma linha reta na direção sul verdadeiro desde o marco M. 9 até ao marco M. 10 construído em cimento ao sul da chana * do rio Lutembue (Lutembwe), em latitude astronômica $13^{\circ} 43' 25''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

51. Uma linha reta na direção sul verdadeiro desde o marco M. 10 até ao marco M. 11, construído em cimento, em latitude astronômica $13^{\circ} 49' 01''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

52. Uma linha reta na direção sul verdadeiro desde o marco M. 11 até ao marco M. 12, construído em cimento, em latitude astronômica $13^{\circ} 54' 58''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

53. Uma linha reta na direção sul verdadeiro desde o marco M. 12 até ao marco M. 13, construído em cimento, em latitude astronômica $14^{\circ} 00' 14''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

54. Uma linha reta na direção sul verdadeiro desde o marco M. 13 até ao marco M. 14, construído em cimento, em latitude astronômica $14^{\circ} 05' 20''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

55. Uma linha reta na direção sul verdadeiro desde o marco M. 14 até ao marco M. 15, construído em cimento na chana * norte do rio Luanghinga (Luanginga), afluente do rio Zambese (Zambesi), em latitude astronômica 14°

* Note. — "Chana", a native word meaning plains covered by water in the rainy season.

* Nota. — « Chana », palavra indígena significando planície coberta pela água no tempo das chuvas.

latitude $14^{\circ} 08' 45''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

56. A straight line running true south from Boundary Pillar M. 15 to Boundary Pillar M. 16, built in cement on the southern edge of the chana * of the river Luanginga (Luanghinga), latitude astronomical $14^{\circ} 15' 40''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

57. A straight line running true south from Boundary Pillar M. 16 to Boundary Pillar M. 17, built in cement, astronomical latitude $14^{\circ} 21' 19''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

58. A straight line running true south from Boundary Pillar M. 17 to Boundary Pillar M. 18, built in cement on the southern edge of the chana * of the river Nengo, an affluent of the river Luanginga (Luanghinga), astronomical latitude $14^{\circ} 27' 25''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

59. A straight line running true south from Boundary Pillar M. 18 to Boundary Pillar M. 19, built in cement, astronomical latitude $14^{\circ} 33' 04''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

60. A straight line running true south from Boundary Pillar M. 19 to Boundary Pillar M. 20, built in cement, astronomical latitude $14^{\circ} 38' 43''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

61. A straight line running true south from Boundary Pillar M. 20 to Boundary Pillar M. 21, built in cement, astronomical latitude $14^{\circ} 44' 18''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

62. A straight line running true south from Boundary Pillar M. 21 to Boundary Pillar M. 22, built in cement near the southern edge of the chana * of the river Nyinda (Ninda), an affluent of the river Nyengo (Nhengo), astronomical latitude $14^{\circ} 50' 20''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

63. A straight line running true south from Boundary Pillar M. 22 to Boundary Pillar M. 23, built in cement, astronomical latitude $14^{\circ} 55' 36''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

* *Note.* — "Chana", a native word meaning plains covered by water in the rainy season.

$08' 45''$ sul e longitude aproximada $22^{\circ} 00, 01''$ leste de Greenwich.

56. Uma linha reta na direção sul verde desde o marco M. 15 até ao marco M. 16, construído em cimento na orla sul da chana * do rio Luanghinga (Luanginga), em latitude astronômica $14^{\circ} 15' 40''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

57. Uma linha reta na direção sul verde desde o marco M. 16 até ao marco M. 17, construído em cimento, em latitude astronômica $14^{\circ} 21' 19''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

58. Uma linha reta na direção sul verde desde o marco M. 17 até ao marco M. 18, construído em cimento na orla sul da chana * do rio Nengo, afluente do rio Luanghinga (Luanginga) em latitude astronômica $14^{\circ} 27' 25''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

59. Uma linha reta na direção sul verde desde o marco M. 18 até ao marco M. 19, construído em cimento, em latitude astronômica $14^{\circ} 33' 04''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

60. Uma linha reta na direção sul verde desde o marco M. 19 até ao marco M. 20, construído em cimento, em latitude astronômica $14^{\circ} 38' 43''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

61. Uma linha reta na direção sul verde desde o marco M. 20 até ao marco M. 21, construído em cimento, em latitude astronômica $14^{\circ} 44' 18''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

62. Uma linha reta na direção sul verde desde o marco M. 21 até ao marco M. 22, construído em cimento perto da orla sul da chana * do rio Ninda (Nyinda), afluente do rio Nhengo (Nyengo), em latitude astronômica $14^{\circ} 50' 20''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

63. Uma linha reta na direção sul verde desde o marco M. 22 até ao marco M. 23, construído em cimento, em latitude astronômica $14^{\circ} 55' 36''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

* *Nota.* — « Chana », palavra indígena significando planície coberta pela água no tempo das chuvas.

64. A straight line running true south from Boundary Pillar M. 23 to Boundary Pillar M. 24, built in cement, astronomical latitude $15^{\circ} 01' 29''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

65. A straight line running true south from Boundary Pillar M. 24 to Boundary Pillar M. 25, built in cement, astronomical latitude $15^{\circ} 06' 39''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

66. A straight line running true south from Boundary Pillar M. 25 to Boundary Pillar M. 26, built in cement, astronomical latitude $15^{\circ} 12' 15''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

67. A straight line running true south from Boundary Pillar M. 26 to Boundary Pillar M. 27, built in cement, astronomical latitude $15^{\circ} 18' 20''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

68. A straight line running true south from Boundary Pillar M. 27 to Boundary Pillar M. 28, built in cement, astronomical latitude $15^{\circ} 24' 24''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

69. A straight line running true south from Boundary Pillar M. 28 to Boundary Pillar M. 29, built in cement, astronomical latitude $15^{\circ} 29' 58''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

70. A straight line running true south from Boundary Pillar M. 29 to Boundary Pillar M. 30, built in cement, on the southern edge of the chana * of the river Loeti (Lueti), an affluent of the river Zambesi (Zambese), astronomical latitude $15^{\circ} 35' 24''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

71. A straight line running true south of Boundary Pillar M. 30 to Boundary Pillar M. 31, built in cement, astronomical latitude $15^{\circ} 41' 26''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

72. A straight line running true south from Boundary Pillar M. 31 to Boundary Pillar M. 32, built in cement, astronomical latitude $15^{\circ} 47' 12''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

* *Note.* — "Chana", a native word meaning plains covered by water in the rainy season.

64. Uma linha reta na direção sul verdadeiro desde o marco M. 23 até ao marco M. 24, construído em cimento, em latitude astronômica $15^{\circ} 01' 29''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

65. Uma linha reta na direção sul verdadeiro desde o marco M. 24 até ao marco M. 25, construído em cimento, em latitude astronômica $15^{\circ} 06' 39''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

66. Uma linha reta na direção sul verdadeiro desde o marco M. 25 até ao marco M. 26, construído em cimento, em latitude astronômica $15^{\circ} 12' 15''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

67. Uma linha reta na direção sul verdadeiro desde o marco M. 26 até ao marco M. 27, construído em cimento, em latitude astronômica $15^{\circ} 18' 20''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

68. Uma linha reta na direção sul verdadeiro desde o marco M. 27 até ao marco M. 28, construído em cimento, em latitude astronômica $15^{\circ} 24' 24''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

69. Uma linha reta na direção sul verdadeiro desde o marco M. 28 até ao marco M. 29, construído em cimento, em latitude astronômica $15^{\circ} 29' 58''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

70. Uma linha reta na direção sul verdadeiro desde o marco M. 29 até ao marco M. 30, construído em cimento na orla da chana * do rio Loeti (Lueti), afluente do rio Zambeze (Zambesi), em latitude astronômica $15^{\circ} 35' 24''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

71. Uma linha reta na direção sul verdadeiro desde o marco M. 30 até ao marco M. 31, construído em cimento, em latitude astronômica $15^{\circ} 41' 26''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

72. Uma linha reta na direção sul verdadeiro desde o marco M. 31 até ao marco M. 32, construído em cimento, em latitude astronômica $15^{\circ} 47' 12''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

* *Nota.* — «Chana», palavra indígena significando planície coberta pela água no tempo das chuvas.

73. A straight line running true south from Boundary Pillar M. 32 to Boundary Pillar M. 33, built in cement, astronomical latitude $15^{\circ} 53' 12''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

74. A straight line running true south from Boundary Pillar M. 33 to Boundary Pillar M. 34, built in cement, astronomical latitude $15^{\circ} 58' 16''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

75. A straight line running true south from Boundary Pillar M. 34 to Boundary Pillar M. 35, built in cement, astronomical latitude $16^{\circ} 03' 07''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

76. A straight line running true south from Boundary Pillar M. 35 to Boundary Pillar M. 36, built in cement, astronomical latitude $16^{\circ} 08' 07''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

77. A straight line running true south from Boundary Pillar M. 36 to Boundary Pillar M. 37, built in cement on the northern edge of the marsh of the river Kwando (Cuando), astronomical latitude $16^{\circ} 11' 38''$ south and approximate longitude $22^{\circ} 00' 01''$ east of Greenwich.

78. Boundary Pillar M. 37 is the last Pillar erected, and is at the edge of the marsh north of the river Kwando (Cuando). The Portuguese Commissioner is of opinion that this position coincides with "le bord oriental du lit des hautes eaux du Kwando." The British Commissioner considers this latter wording vague, and prefers that its correct definition be referred by the Commissioners to their respective Governments. A large scale sketch of the marsh north of the river Kwando is attached. Since the names of the rivers, localities, etc., have been supplied by the natives, who frequently alter them, it is understood that, whatever modification of the names may occur at any future date, the Boundary described in this Protocol is that shown on the reconnaissance map annexed to it.

Signed at Cape Town on the day, month, and year as given above in two originals, in English and Portuguese.

The Commissioner of the Government
of His Britannic Majesty :

H. W. GORDON, Major, R.E.,

Chief British Commissioner.

73. Uma linha reta na direção sul verdadeiro desde o marco M. 32 até ao marco M. 33, construído em cimento, em latitude astronómica $15^{\circ} 53' 12''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

74. Uma linha reta na direção sul verdadeiro desde o marco M. 33 até ao M. 34, construído em cimento, em latitude astronómica $15^{\circ} 58' 16''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

75. Uma linha reta na direção sul verdadeiro desde o marco M. 34 até ao marco M. 35, construído em cimento, em latitude astronómica $16^{\circ} 03' 07''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

76. Uma linha reta na direção sul verdadeiro desde o marco M. 35, até ao marco M. 36, construído em cimento, em latitude astronómica $16^{\circ} 08' 07''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

77. Uma linha reta na direção sul verdadeiro desde o marco M. 36 até ao marco M. 37, construído em cimento na orla norte do pantano do rio Cuando (Kwando), em latitude astronómica $16^{\circ} 11' 38''$ sul e longitude aproximada $22^{\circ} 00' 01''$ leste de Greenwich.

78. O marco M. 37 foi o ultimo marco construído e está na orla norte do pantano do rio Cuando (Kwando). A Comissão Portuguesa é de opinião que esta posição coincide com „le bord oriental du lit des hautes eaux du Kwando”; a Comissão Britânica considera vaga esta frase e prefere que a sua correta definição seja pelos Commissarios deixada aos respectivos Governos. Junta-se a este protocolo um desenho em grande escala do pantano norte do rio Cuando (Kwando). Sendo os nomes dos rios, logares, etc., dados pelos indigenas, os quaes com facilidade os alteram, entende-se que qualquer que seja a futura possível mudança n'estes nomes a fronteira descrita no protocolo é a indicada na carta de reconhecimento anexa.

Assinados na Cidade do Cabo da Boa Esperança (Cape Town) no dia, mez e ano acima indicados, dois originaes escritos em Portuguez e Inglez.

O Commissario do Governo
da Republica Portuguesa :

FILIPPE TRAJANO VIEIRA DA ROCHA,

*1.º Tenente de Marinha,
Chefe da Comissão Portuguesa.*

NOTE. — The designation of the Boundary Pillars along the 13th Parallel should be L. 1, L. 2, L. 25, M. 1, instead of 1, 2, etc., as shown.

Along the 22nd Meridian the designation should be L. 25, M. 1, M. 2, M. 37, instead of 1, 2, etc., as shown.

H. W. GORDON, Major, R.E.,
Chief British Commissioner.

NOTA. — A designação dos marcos de fronteira ao longo do 13º Paralelo deve-ser : L. 1, L. 2, L. 25, M. 1, em lugar de 1, 2, etc., como indicado.

Ao longo do 22º Meridiano a designação deve-ser L. 25, M. 1, M. 2, M. 37, em lugar de 1, 2, etc., como indicado.

FILIPPE TRAJANO VIEIRA DA ROCHA,
*1º Tenente de Marinha,
Chefe da Comissão Portuguesa.*

1 TRADUCTION — TRANSLATION.

Nº 1.

SIR L. CARNEGIE AU MINISTRE DES AFFAIRES ÉTRANGÈRES DU PORTUGAL.

AMBASSADE DE SA MAJESTÉ BRITANNIQUE.

LISBONNE, le 3 novembre 1925.

EXCELLENCE,

Le Gouvernement de Sa Majesté britannique a reçu le texte original, en langue anglaise et en langue portugaise, du protocole (avec la carte annexée), qui a été signé au Cap, le 5 mars 1915, par les commissaires que nos gouvernements respectifs avaient chargés de procéder, conformément à la sentence arbitrale de Sa Majesté le Roi d'Italie, à la délimitation de la frontière entre la colonie portugaise d'Angola et la Rhodésie, à partir du point d'intersection du 24^{me} méridien est de Greenwich et de la ligne de partage des eaux Congo-Zambèse jusqu'au point d'intersection du 22^{me} méridien est de Greenwich et du « bord oriental du lit des hautes eaux du Kouando ».

J'ai l'honneur d'informer Votre Excellence que le Gouvernement de Sa Majesté britannique m'a autorisé à confirmer, en son nom, ce protocole, d'après le texte de l'exemplaire imprimé et de la carte ci-joints, dûment certifiés par moi, et à vous déclarer qu'il serait heureux de recevoir une déclaration analogue de la part du Gouvernement portugais.

Il est entendu qu'en vue d'établir une conformité absolue entre la carte et l'article 41 du protocole, la borne-frontière marquée « M. 1. » sur la carte, devra être considérée comme marquée « L. 25—M. 1 », ainsi qu'il est mentionné audit article 41.

La présente note et la réponse de Votre Excellence, conçue dans les mêmes termes, constitueront l'accord, sur cette question, entre les Gouvernements britannique et portugais.

Veillez agréer, etc.

(Signé) LANCELOT D. CARNEGIE.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

N° 2.

MINISTÈRE DES AFFAIRES ÉTRANGÈRES.

LISBONNE, le 3 novembre 1925.

MONSIEUR L'AMBASSADEUR,

Le Gouvernement de la République portugaise a reçu le texte original, en langue portugaise et en langue anglaise, du protocole (avec la carte respective annexée), qui a été signé au Cap, le 5 mars 1915, par les commissaires que nos gouvernements respectifs avaient chargés de procéder, conformément à la sentence arbitrale de Sa Majesté le Roi d'Italie, à la délimitation de la frontière entre la colonie portugaise d'Angola et la Rhodésie, à partir du point d'intersection du 24^{me} méridien est de Greenwich et de la ligne de partage des eaux Congo-Zambèze jusqu'au point d'intersection du 22^{me} méridien est de Greenwich et du « bord oriental du lit des hautes eaux du Kouando ».

J'ai l'honneur d'informer Votre Excellence que le Gouvernement de la République portugaise confirme, de son côté, ledit protocole, d'après le texte de l'exemplaire imprimé et la reproduction de la carte respective, qui sont annexés à la présente note et dûment certifiés par moi ; le Gouvernement de la République portugaise serait heureux de recevoir une confirmation analogue de la part du Gouvernement de Sa Majesté.

Il est entendu qu'en vue de maintenir une conformité absolue entre la carte et l'article 41 du Protocole, la borne-frontière marquée « M. 1 » sur la carte est la borne-frontière « L. 25—M. 1 », mentionnée audit article 41.

La présente note et la réponse de Votre Excellence, conçue dans les mêmes termes, constitueront l'accord sur cette question, entre les Gouvernements portugais et britannique.

Veuillez agréer, etc.

(Signé) VASCO BORGES.

PROTOCOLE

L'an mil neuf cent quinze, le cinquième jour du mois de mars, les soussignés :

Henry William GORDON, Major, Royal Engineers, commissaire du GOUVERNEMENT DE SA MAJESTÉ BRITANNIQUE,

Filippe Trajano VIEIRA DA ROCHA, premier lieutenant de marine, commissaire du GOUVERNEMENT DE LA RÉPUBLIQUE PORTUGAISE,

Chargés par leurs gouvernements respectifs d'effectuer, conformément à la sentence arbitrale que Sa Majesté le Roi d'Italie a rendue à Rome, le 30 mai 1905, la délimitation de la frontière entre la colonie portugaise d'Angola et la Rhodésie (désignée dans la sentence arbitrale sous le nom de Royaume de Barotsé), à partir du point d'intersection du 24^{me} méridien de longitude est et de la ligne de partage des eaux Congo-Zambèze jusqu'au point d'intersection du 22^{me} méridien de longitude est et du « bord oriental du lit des hautes eaux du Kouando », sont convenus d'adopter, sous réserve de ratification, la ligne-frontière indiquée sur la carte de reconnaissance annexée au présent protocole.

Cette ligne a le tracé suivant :

1. Une ligne droite allant de la borne-frontière n° 1, construite en maçonnerie sur la ligne de partage des eaux Congo-Zambèze, à 10° 53' 18½" de latitude astronomique sud et à 23° 59' 58½" approximativement de longitude est de Greenwich, jusqu'à la borne frontière n° II, construite en maçonnerie, près de la source de la rivière Chinyasi (Tchenaje), à 10° 54' 43" de latitude astronomique sud et à 23° 58' 51" approximativement de longitude est de Greenwich.

2. Le thalweg de la rivière Chinyasi (Tchenaje), affluent de droite de la rivière Jimbe, jusqu'à son confluent avec cette rivière.

Le thalweg de la rivière Jimbe, depuis son confluent avec la rivière Chinyasi (Tchenaje) jusqu'à son confluent avec le Zambèze.

Le thalweg du Zambèze, depuis son confluent avec la rivière Jimbe jusqu'à son confluent avec la rivière Kanyanda (Kanhanda), son affluent de gauche.

Le thalweg de la rivière Kanyanda (Kanhanda), depuis son confluent avec le Zambèze jusqu'à son confluent avec le Kamarengo (Kamrengo), son affluent de gauche.

Le thalweg du Kamarengo (Kamrengo) depuis son confluent avec la rivière Kanyanda (Kanhanda) jusqu'à sa source où se trouve la borne-frontière n° II A, en ciment, située à 11° 10' approximativement de latitude sud et à 24° 02' approximativement de longitude est de Greenwich.

3. Une ligne droite de la borne-frontière II A à la borne-frontière n° III, construite en maçonnerie à 11° 16' approximativement de latitude sud et 24° 02' approximativement de longitude est de Greenwich, près de la source de la rivière Chihongolo (Tchongola), affluent de la rivière Mujileshe (Mudileje) qui se jette elle-même dans le Zambèze.

4. Une ligne droite de la borne-frontière n° III à la borne-frontière n° IV, construite en maçonnerie, sur la rive droite de la rivière Chamba (Tchamba), affluent du Zambèze, à 11° 18' approximativement de latitude sud, et à 24° 03' approximativement de longitude est de Greenwich.

5. Une ligne droite de la borne-frontière n° IV à la borne-frontière n° V, construite en maçonnerie, au sommet de la colline Nyansongi (Kassongo), à 11° 20' 56" de latitude astronomique sud et 24° 04' approximativement de longitude est de Greenwich.

6. Une ligne droite de la borne-frontière n° V à la borne-frontière n° VI, construite en maçonnerie, près de la source de la rivière Luisabo (Luizabo), affluent du Zambèze, à 11° 24' approximativement de latitude sud et 24° 05' approximativement de longitude est de Greenwich.

7. Le thalweg de la rivière Luisabo (Luizabo), depuis la borne-frontière n° VI jusqu'au confluent de cette rivière avec la rivière Mujileshe (Mudileje), son affluent de gauche.

Le thalweg de la rivière Mujileshe (Mudileje), depuis son confluent avec la rivière Luisabo (Luizabo) jusqu'à son confluent avec l'Îtete, son affluent de gauche.

Le thalweg de l'Îtete, depuis son confluent avec la rivière Mujileshe (Mudileje) jusqu'à sa source, au point où se trouve la borne-frontière n° VIII, construite en maçonnerie, à 11° 51' approximativement de latitude sud et 24° 00' approximativement de longitude est de Greenwich.

8. Une ligne droite de la borne-frontière n° VIII à la borne-frontière n° IX, construite en maçonnerie, sur la rive gauche de la rivière Lukaya (Lukaia), affluent de la rivière Luisabo (Luizabo), à 11° 54 ½' approximativement de latitude sud et 23° 59' approximativement de longitude est de Greenwich.

9. Une ligne droite de la borne-frontière n° IX à la borne-frontière n° X, construite en ciment, à la source de la rivière Kachiji (Katcheche), qui se jette dans la rivière Chitoka (Tchetoke), affluent de la rivière Luhusa (Luhunza), à 11° 59 ½' approximativement de latitude sud et 23° 59' approximativement de longitude est de Greenwich.

10. Une ligne droite de la borne-frontière n° X à la borne-frontière n° XI, construite en ciment, à la source de la rivière Maninga, affluent de la rivière Kabompo, à 12° 4 ½' approximativement de latitude sud et 23° 59' approximativement de longitude est de Greenwich.

11. Une ligne droite de la borne-frontière n° XI à la borne-frontière n° XII, construite en ciment, à 12° 08' 11" de latitude astronomique sud et 23° 58' 48" approximativement de longitude est de Greenwich.

12. Une ligne droite de la borne-frontière n° XII à la borne-frontière n° XIII, construite en ciment, à la source de la rivière Kamatete (Kamarese), à 12° 10' approximativement de latitude sud et 23° 59' approximativement de longitude est de Greenwich.

13. Le thalweg de la rivière Kamatete (Kamarese), de la borne-frontière n° XIII jusqu'au confluent de cette rivière avec la rivière Muoze.

Le thalweg de la rivière Muoze, de son confluent avec la rivière Kamatete (Kamarese) jusqu'à son confluent avec le Muanamuoze, son affluent de droite.

Le thalweg du Muanamuoze, de son confluent avec la rivière Muoze jusqu'à sa source, au point où se trouve la borne frontière n° XIV, construite en maçonnerie, à 12° 10' approximativement de latitude sud et 24° 4' approximativement de longitude est de Greenwich.

14. Une ligne droite de la borne-frontière n° XIV à la borne-frontière n° XV, construite en ciment, à la source de la rivière Nyela (Niela), affluent de la rivière Maninga, à 12° 20' approximativement de latitude sud et 24° 3' approximativement de longitude est de Greenwich.

15. Le thalweg de la rivière Nyela (Niela), de la borne-frontière n° XV jusqu'au confluent de cette rivière avec la rivière Maninga.

Le thalweg de la rivière Maninga, de son confluent avec la rivière Nyela (Niela) jusqu'au point d'intersection avec le parallèle astronomique de 13° 00' 00" sud.

16. Une ligne droite du point d'intersection entre le thalweg de la rivière Maninga et le parallèle astronomique de 13° 00' 00" sud jusqu'à la borne-frontière L. 1, construite en ciment, sur la rive droite de la rivière Maninga, à 13° 00' 00" de latitude astronomique sud et à 24° 2 $\frac{3}{4}$ ' approximativement de longitude est de Greenwich.

17. Une ligne droite de la borne-frontière n° L. 1 à la borne-frontière n° L. 1A, construite en ciment, près de la rive droite de la rivière Maninga, à 13° 00' 00" de latitude astronomique sud et à 24° 2 $\frac{1}{4}$ ' approximativement de longitude est de Greenwich.

18. Une ligne droite de la borne-frontière n° L. 1A à la borne-frontière n° L. 2, construite en ciment, au centre de la « chana » * Chikamba (Tchekamba), à 13° 00' 00" de latitude astronomique sud et à 23° 53' approximativement de longitude est de Greenwich.

19. Une ligne droite de la borne-frontière n° L. 2 à la borne-frontière n° L. 3, construite en maçonnerie, à l'extrémité gauche de la « chana » * de la rivière Lunyue (Lenhua), affluent du Makondo (Macondo), à 13° 00' 00" de latitude astronomique sud et à 23° 47' approximativement de longitude est de Greenwich.

20. Une ligne droite de la borne-frontière n° L. 3 à la borne-frontière n° L. 4, construite en ciment, à l'extrémité gauche de la « chana » * de la rivière Chito (Tchito), affluent de la rivière Lunyue (Lenhua), à 13° 00' 00" de latitude astronomique sud et à 20° 40 $\frac{1}{4}$ ' de longitude est de Greenwich.

21. Une ligne droite de la borne-frontière n° L. 4 à la borne-frontière n° L. 5, construite en maçonnerie, à l'extrémité gauche de la « chana » * de la rivière Makondo (Macondo), affluent du Zambèze, à 13° 00' 00" de latitude astronomique sud et à 23° 32 $\frac{1}{4}$ ' approximativement de longitude est de Greenwich.

22. Une ligne droite de la borne-frontière n° L. 5 à la borne-frontière n° L. 6, construite en maçonnerie, à l'extrémité droite de la « chana » * de la rivière Makondo (Macondo), à 13° 00' 00" de latitude astronomique sud et à 23° 31 $\frac{1}{4}$ ' approximativement de longitude est de Greenwich.

23. Une ligne droite de la borne-frontière n° L. 6 à la borne-frontière n° L. 7, construite en ciment, à 13° 00' 00" de latitude astronomique sud et 23° 28' approximativement de longitude est de Greenwich.

* Note. — Par le terme « chana », les indigènes désignent des plaines couvertes d'eau pendant la saison des pluies.

24. Une ligne droite de la borne-frontière n° L. 7 à la borne-frontière n° L. 8, construite en ciment, à 13° 00' 00" de latitude astronomique sud et 23° 21 $\frac{3}{4}$ ' approximativement de longitude est de Greenwich.

25. Une ligne droite de la borne-frontière n° L. 8 à la borne-frontière n° L. 9, construite en ciment, à l'extrémité droite de la « chana » * de la rivière Lunkuni (Luncunhe), à 13° 00' 00" de latitude astronomique sud et à 23° 13 $\frac{3}{4}$ ' approximativement de longitude est de Greenwich.

26. Une ligne droite de la borne-frontière n° L. 9 à la borne-frontière n° L. 10, construite en ciment, dans la « chana » * de la rivière Chibombo (Tchebombo), à 13° 00' 00" de latitude astronomique sud et à 23° 7' approximativement de longitude est de Greenwich.

27. Une ligne droite de la borne-frontière n° L. 10 à la borne-frontière n° L. 11, construite en ciment, dans la « chana » * de la rivière Katungo (Catungo), à 13° 00' 00" de latitude astronomique sud et à 23° 3 $\frac{1}{4}$ ' approximativement de longitude est de Greenwich.

28. Une ligne droite de la borne-frontière n° L. 11 à la borne-frontière n° L. 12, construite en ciment, dans la « chana » * de la rivière Katungo (Catungo), à 13° 00' 00" de latitude astronomique sud et à 22° 59 $\frac{1}{2}$ ' approximativement de longitude est de Greenwich.

29. Une ligne droite de la borne-frontière n° L. 12 à la borne-frontière n° L. 13, construite en ciment, à l'extrémité droite de la « chana » * de la rivière Kalombo (Calumbo), affluent du Zambèze, à 13° 00' 00" de latitude astronomique sud et à 22° 53 $\frac{1}{2}$ ' approximativement de longitude est de Greenwich.

30. Une ligne droite de la borne-frontière n° L. 13 à la borne-frontière n° L. 14, construite en maçonnerie, au sommet d'une petite colline, à 13° 00' 00" de latitude astronomique sud et 22° 46' approximativement de longitude est de Greenwich.

31. Une ligne droite de la borne-frontière n° L. 14 à la borne-frontière n° L. 15, construite en maçonnerie, sur la rive gauche du Zambèze, à 13° 00' 00" de latitude astronomique sud et à 22° 43 $\frac{1}{4}$ ' approximativement de longitude est de Greenwich.

32. Une ligne droite de la borne-frontière n° L. 15 à la borne-frontière n° L. 16, construite en maçonnerie, sur la rive droite du Zambèze, à 13° 00' 00" de latitude astronomique sud et à 22° 42 $\frac{3}{4}$ ' approximativement de longitude est de Greenwich.

33. Une ligne droite de la borne-frontière n° L. 16 à la borne-frontière n° L. 17, construite en ciment, à 13° 00' 00" de latitude astronomique sud et à 22° 39' approximativement de longitude est de Greenwich.

34. Une ligne droite de la borne-frontière n° L. 17 à la borne-frontière n° L. 18, construite en ciment, dans la « chana » * de Mugho, à 13° 00' 00" de latitude astronomique sud et à 22° 34 $\frac{1}{2}$ ' approximativement de longitude est de Greenwich.

35. Une ligne droite de la borne-frontière n° L. 18 à la borne-frontière n° L. 19, construite en ciment, à 13° 00' 00" de latitude astronomique sud et à 22° 28 $\frac{3}{4}$ ' approximativement de longitude est de Greenwich.

36. Une ligne droite de la borne-frontière n° L. 19 à la borne-frontière n° L. 20, construite en ciment, à 13° 00' 00" de latitude astronomique sud et 22° 24 $\frac{1}{2}$ ' approximativement de longitude est de Greenwich.

37. Une ligne droite de la borne-frontière n° L. 20 à la borne-frontière n° L. 21, construite en ciment, à 13° 00' 00" de latitude astronomique sud et 22° 19 $\frac{1}{4}$ ' approximativement de longitude est de Greenwich.

* Note. — Par le terme « chana », les indigènes désignent des plaines couvertes d'eau pendant la saison des pluies.

38. Une ligne droite de la borne-frontière n° L. 21 à la borne-frontière n° L. 22, construite en ciment, à $13^{\circ} 00' 00''$ de latitude astronomique sud et $22^{\circ} 13\frac{3}{4}'$ approximativement de longitude est de Greenwich.

39. Une ligne droite de la borne-frontière n° L. 22 à la borne-frontière n° L. 23, construite en ciment, à l'extrémité de la « chana » * du Lupinda (Lepinda), affluent de la rivière Kachiji (Caxije), à $13^{\circ} 00' 00''$ de latitude astronomique sud et $22^{\circ} 8\frac{3}{4}'$ approximativement de longitude est de Greenwich.

40. Une ligne droite de la borne-frontière n° L. 23 à la borne-frontière n° L. 24, construite en ciment, à $13^{\circ} 00' 00''$ de latitude astronomique sud et $22^{\circ} 3'$ approximativement de longitude est de Greenwich.

41. Une ligne droite de la borne-frontière n° L. 24 à la borne-frontière n° L. 25-M. 1, construite en ciment, à $13^{\circ} 00' 00''$ de latitude astronomique sud et à $22^{\circ} 0' 13''$ approximativement de longitude est de Greenwich.

42. Une ligne droite dans la direction approximative de $0^{\circ} 30'$ par rapport au méridien, depuis la borne-frontière n° L. 25-M. 1 jusqu'à la borne-frontière n° M. 2, construite en ciment, à l'extrémité nord de la « chana » * de la rivière Kachiji (Caxije), affluent du Zambèze, à $13^{\circ} 6' 13''$ de latitude astronomique sud et $22^{\circ} 00' 09''$ approximativement de longitude est de Greenwich.

43. Une ligne droite dans une direction de $0^{\circ} 30'$ approximativement par rapport au méridien, depuis la borne-frontière M. 2 jusqu'à la borne-frontière M. 3, construite en ciment, à $13^{\circ} 12' 14''$ de latitude astronomique sud et à $22^{\circ} 00' 06''$ approximativement de longitude est de Greenwich.³

44. Une ligne droite dans une direction de $0^{\circ} 30'$ approximativement par rapport au méridien, depuis la borne-frontière M. 3 jusqu'à la borne-frontière M. 4, construite en ciment, à $13^{\circ} 18' 35''$ de latitude astronomique sud et à $22^{\circ} 00' 03''$ approximativement de longitude est de Greenwich.

45. Une ligne droite dans la direction du pôle sud géographique, depuis la borne-frontière M. 4 jusqu'à la borne-frontière M. 5, construite en ciment, à $13^{\circ} 22' 35''$ de latitude astronomique sud et $22^{\circ} 00' 03''$ approximativement de longitude est de Greenwich.

46. Une ligne droite dans la direction du pôle sud géographique, depuis la borne-frontière M. 5 jusqu'à la borne-frontière M. 6, construite en ciment, à l'extrémité nord de la « chana » * de la rivière Lunguebungu (Lunguebungo), affluent du Zambèze, à $13^{\circ} 25' 51''$ de latitude astronomique sud et à $22^{\circ} 00' 03''$ approximativement de longitude est de Greenwich.

47. Une ligne droite dans une direction de $0^{\circ} 48' 20''$ par rapport au méridien, depuis la borne-frontière M. 6 jusqu'à la borne-frontière M. 7, construite en ciment, à l'extrémité sud de la « chana » *, de la rivière Lunguebungu (Lunguebungo), à $13^{\circ} 28' 10''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

48. Une ligne droite dans la direction du pôle sud géographique, depuis la borne-frontière M. 7 jusqu'à la borne-frontière M. 8, construite en ciment, à $13^{\circ} 34' 04''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

49. Une ligne droite dans la direction du pôle sud géographique, depuis la borne-frontière M. 8, jusqu'à la borne-frontière M. 9, construite en ciment, à $13^{\circ} 39' 42''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

* Note. — Par le terme « chana », les indigènes désignent des plaines qui sont couvertes d'eau pendant la saison des pluies.

50. Une ligne droite dans la direction du pôle sud géographique, depuis la borne-frontière M. 9 jusqu'à la borne-frontière M. 10, construite en ciment, au sud de la « chana »* de la rivière Lutembwe (Lutembue), à $13^{\circ} 43' 25''$ de latitude astronomique sud et $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

51. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 10 à la borne-frontière M. 11, construite en ciment, à $13^{\circ} 49' 01''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

52. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 11 à la borne-frontière M. 12, construite en ciment, à $13^{\circ} 54' 58''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

53. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 12 à la borne-frontière M. 13, construite en ciment, à $14^{\circ} 00' 14''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

54. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 13 à la borne-frontière M. 14, construite en ciment, à $14^{\circ} 05' 20''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

55. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 14 à la borne-frontière M. 15, construite en ciment, dans la « chana »* au nord de la rivière Luanginga (Luanghinga), affluent du Zambèze, à $14^{\circ} 08' 45''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

56. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 15 à la borne-frontière M. 16, construite en ciment, à l'extrémité sud de la « chana »* de la rivière Luanginga (Luanghinga), à $14^{\circ} 15' 40''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

57. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 16 à la borne-frontière M. 17, construite en ciment, à $14^{\circ} 21' 19''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

58. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 17 à la borne-frontière M. 18, construite en ciment, à l'extrémité sud de la « chana »* de la rivière Nengo, affluent de la rivière Luanginga (Luanghinga), à $14^{\circ} 27' 25''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

59. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 18 à la borne-frontière M. 19, construite en ciment, à $14^{\circ} 33' 04''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

60. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 19 à la borne-frontière M. 20, construite en ciment, à $14^{\circ} 38' 43''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

61. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 20 à la borne-frontière M. 21, construite en ciment, à $14^{\circ} 44' 18''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

62. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 21 à la borne-frontière M. 22, construite en ciment, près de l'extrémité sud de la « chana »* de la rivière Nyinda (Ninda), affluent de la rivière Nyengo (Nhengo), à $14^{\circ} 50' 20''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

* Note. — Par le terme « chana », les indigènes désignent des plaines couvertes d'eau pendant la saison des pluies.

63. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 22 à la borne-frontière M. 23, construite en ciment, à $14^{\circ} 55' 36''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

64. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 23 à la borne-frontière M. 24, construite en ciment, à $15^{\circ} 01' 29''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

65. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 24 à la borne-frontière M. 25, construite en ciment, à $15^{\circ} 06' 39''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

66. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 25 à la borne-frontière M. 26, construite en ciment, à $15^{\circ} 12' 15''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

67. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 26 à la borne-frontière M. 27, construite en ciment, à $15^{\circ} 18' 20''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

68. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 27 à la borne-frontière M. 28, construite en ciment, à $15^{\circ} 24' 24''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

69. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 28 à la borne-frontière M. 29, construite en ciment, à $15^{\circ} 29' 58''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

70. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 29 à la borne-frontière M. 30, construite en ciment, à l'extrémité sud de la « chana »* de la rivière Loeti (Lueti), affluent du Zambèze, à $15^{\circ} 35' 24''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

71. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 30 à la borne-frontière M. 31, construite en ciment, à $15^{\circ} 41' 26''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

72. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 31 à la borne-frontière M. 32, construite en ciment, à $15^{\circ} 47' 12''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

73. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 32 à la borne-frontière M. 33, construite en ciment, à $15^{\circ} 53' 12''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

74. Une ligne droite, dans la direction du pôle sud géographique, de la borne-frontière M. 33 à la borne-frontière M. 34, construite en ciment, à $15^{\circ} 58' 16''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

75. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 34 à la borne-frontière M. 35, construite en ciment, à $16^{\circ} 03' 07''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

76. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 35 à la borne-frontière M. 36, construite en ciment, à $16^{\circ} 08' 07''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

77. Une ligne droite dans la direction du pôle sud géographique, de la borne-frontière M. 36 à la borne-frontière M. 37, construite en ciment, à l'extrémité nord du marais de la rivière Kouando, à $16^{\circ} 11' 38''$ de latitude astronomique sud et à $22^{\circ} 00' 01''$ approximativement de longitude est de Greenwich.

* *Note.* — Par le terme « chana », les indigènes désignent des plaines couvertes d'eau pendant la saison des pluies.

78. La borne-frontière M. 37 est la dernière qui ait été érigée et elle se trouve à l'extrémité du marais septentrional de la rivière Kouando. Le commissaire portugais estime que ce point coïncide avec le « bord oriental du lit des hautes eaux du Kouando ». Le Commissaire britannique est d'avis que cette dernière expression est vague et préfère que les commissaires en réfèrent à leurs gouvernements respectifs pour la définition exacte du terme en question. Un croquis à grande échelle du marais septentrional de la rivière Kouando est joint au présent protocole. Etant donné que les noms des rivières, localités, etc. ont été indiqués par les indigènes, qui souvent les modifient, il est convenu que la frontière indiquée dans le présent protocole est celle qui est tracée sur la carte de reconnaissance ci-jointe, quelles que soient les modifications qui pourraient être apportées aux noms à une date ultérieure quelconque.

Signé au Cap, le jour, le mois et l'année susmentionnés, en double original, en langue anglaise et en langue portugaise.

Le Commissaire du Gouvernement de Sa Majesté britannique :

H. W. GORDON,
Major, Royal Engineers,
Commissaire en chef britannique.

Le Commissaire du Gouvernement de la République portugaise :

FILIPPE TRAJANO VIEIRA DA ROCHA,
Premier lieutenant de marine,
Commissaire en chef portugais.

Note. — Les bornes-frontière établies le long du treizième parallèle devraient être désignées par L. 1, L. 2, L. 25, M. 1, au lieu de 1, 2, etc., ainsi que le mentionne le texte.

Les bornes-frontière établies le long du vingt-deuxième méridien, devraient être désignées par L. 25, M. 1, M. 2, M. 37, au lieu de 1, 2, etc. ainsi que le mentionne le texte.

Le Commissaire du Gouvernement de Sa Majesté britannique :

H. W. GORDON,
Major, Royal Engineers,
Commissaire en chef britannique.

Le Commissaire du Gouvernement de la République portugaise :

FILIPPE TRAJANO VIEIRA DA ROCHA,
Premier lieutenant de marine,
Commissaire en chef portugais.

N° 1144.

**GRANDE-BRETAGNE
ET FINLANDE**

Echange de notes accordant réciproquement aux aéronefs britanniques et finlandais la permission de survoler les territoires finlandais et britannique, respectivement. Helsingfors, le 14 décembre 1925.

**GREAT BRITAIN
AND FINLAND**

Exchange of Notes respecting the Reciprocal Granting of Permission for British and Finnish Aircraft to fly over Finnish and British Territory respectively. Helsingfors, December 14, 1925.

No. 1144. — EXCHANGE OF NOTES¹ BETWEEN THE BRITISH AND FINNISH GOVERNMENTS, RESPECTING THE RECIPROCAL GRANTING OF PERMISSION FOR BRITISH AND FINNISH AIRCRAFT TO FLY OVER FINNISH AND BRITISH TERRITORY RESPECTIVELY. HELSINGFORS, DECEMBER 14, 1925.

*Texte officiel anglais communiqué par le Ministère des Affaires étrangères de Sa Majesté britannique.
L'enregistrement de cet échange de notes a eu lieu le 14 avril 1926.*

I.

(W. 11697/1362/50.)

HELSINKI, December 14, 1925.

MONSIEUR LE MINISTRE,

With reference to your note of July 24, 1923, concerning the procedure to be followed in the case of British civil aircraft flying to Finland, I have the honour to inform you that it has been considered possible to make an arrangement by which such permission for British aircraft may be granted by the Finnish Authorities in London.

Through this arrangement the Finnish Representative in London will be invested with necessary authority in this respect under certain conditions. Permission can be granted only to civil aircraft and for three months at the most ; it will not allow professional flying in Finland and does not concern times of mobilisation ; the owners and pilots are obliged to follow certain regulations in the matter, and it is provided that the permission, if necessary, can be recalled.

In making this arrangement the Government of the Republic takes for granted, that reciprocity from the British side will be observed, *i. e.*, that Finnish aircraft under the same or analogous conditions will be granted by the British Authorities in Finland the necessary permission to fly to Great Britain. I therefore have the honour to propose that the arrangement shall be considered in force upon receipt of a note from you confirming this, and that the arrangement shall be valid until further notice.

I avail myself of this opportunity, Monsieur le Ministre, to renew the assurance of my highest consideration.

(Signed) K. G. IDMAN.

Mr. Ernest RENNIE,
His Britannic Majesty's Minister,
etc., etc., etc.,
Helsinki.

¹ Entré en vigueur le 14 décembre 1925.

¹ TRADUCTION. — TRANSLATION.

N^o 1144. — ÉCHANGE DE NOTES ² ENTRE LES GOUVERNEMENTS BRITANNIQUE ET FINLANDAIS, ACCORDANT RÉCIPROQUEMENT AUX AÉRONEFS BRITANNIQUES ET FINLANDAIS LA PERMISSION DE SURVOLER LES TERRITOIRES FINLANDAIS ET BRITANNIQUE, RESPECTIVEMENT. HELSINGFORS, LE 14 DÉCEMBRE 1925.

English official text communicated by His Britannic Majesty's Foreign Office. The registration of this Exchange of Notes took place April 14, 1926.

I.

(W. 11697/1362/50.)

HELSINGFORS, le 14 décembre 1925.

MONSIEUR LE MINISTRE,

Comme suite à votre note du 24 juillet 1923, concernant la procédure à suivre à l'égard des aéronefs civils britanniques se rendant en Finlande par la voie des airs, j'ai l'honneur de vous informer qu'il a été jugé possible d'adopter un arrangement en vertu duquel l'autorisation nécessaire aux aéronefs britanniques pourra être accordée par les autorités finlandaises à Londres.

En vertu de cet arrangement, le représentant de la Finlande à Londres recevra, sous certaines conditions, les pouvoirs nécessaires à cet effet. L'autorisation ne pourra être accordée qu'aux aéronefs civils et pour une durée de trois mois au maximum ; elle ne s'étendra pas aux vols à titre professionnel effectués en Finlande et ne sera pas valable en temps de mobilisation ; les propriétaires et pilotes seront tenus d'observer certains règlements spéciaux et, en cas de nécessité, l'autorisation pourra être annulée.

En adoptant cet arrangement, le gouvernement de la République considère comme entendu que la réciprocité sera observée du côté britannique, c'est-à-dire que les aéronefs finlandais, sous les mêmes conditions ou des conditions analogues, obtiendront des autorités britanniques en Finlande l'autorisation nécessaire pour se rendre en Grande-Bretagne par la voie des airs. J'ai donc l'honneur de proposer que l'arrangement soit considéré comme étant en vigueur à partir du moment où une note de votre part confirmera la présente communication, et que cet arrangement soit valable jusqu'à nouvel avis.

Je saisis cette occasion, Monsieur le Ministre, pour vous renouveler l'assurance de ma haute considération.

(Signé) K. G. IDMAN.

Monsieur Ernest RENNIE,
Ministre de Sa Majesté britannique,
etc., etc., etc.
Helsingfors.

¹ Traduit par le Secrétariat de la Société des Nations.

² Came into force December 14, 1925.

¹ Translated by the Secretariat of the League of Nations.

II.

BRITISH LEGATION.

(W. 11697/1362/50.)

HELSINGFORS, *December 14, 1925.*

MONSIEUR LE MINISTRE,

I have the honour to acknowledge the receipt of the Note dated to-day in which Your Excellency has been good enough to inform me that the Government of the Republic of Finland consent to invest their representative in London with the necessary authority to grant permission for British aircraft to fly over Finnish territory, subject to certain conditions which are specified in Your Excellency's Note under reply.

I have further the honour, in compliance with instructions which I have received from His Majesty's Principal Secretary of State for Foreign Affairs, to inform Your Excellency that His Britannic Majesty's Government will similarly grant permission for Finnish aircraft to fly over British territory under the same or analogous conditions and agree to the entry into force of the reciprocal arrangement as from the date of the present exchange of Notes.

I avail myself of this opportunity, Monsieur le Ministre, to renew to Your Excellency the assurance of my highest consideration.

(Signed) ERNEST RENNIE.

His Excellency

Dr. K. G. IDMAN,

Minister for Foreign Affairs.

II.

LÉGATION BRITANNIQUE.

(W. 11697/1362/50.)

HELSINGFORS, le 14 décembre 1925.

MONSIEUR LE MINISTRE,

J'ai l'honneur de vous accuser réception de la note, en date de ce jour, par laquelle Votre Excellence a bien voulu m'informer que le Gouvernement de la République finlandaise consent à investir son représentant à Londres des pouvoirs nécessaires pour lui permettre d'accorder aux aéronefs britanniques l'autorisation de survoler le territoire finlandais, sous réserve de certaines conditions énumérées dans la note de Votre Excellence, à laquelle j'ai l'honneur de répondre.

Conformément aux instructions que j'ai reçues du principal secrétaire d'Etat de Sa Majesté aux Affaires étrangères, j'ai en outre l'honneur d'informer Votre Excellence que le Gouvernement de Sa Majesté britannique accordera également aux aéronefs finlandais l'autorisation de survoler le territoire britannique, sous les mêmes conditions ou des conditions analogues, et qu'il accepte l'entrée en vigueur de l'arrangement réciproque à dater du jour du présent échange de notes.

Je saisis cette occasion, Monsieur le Ministre, pour renouveler à Votre Excellence l'assurance de ma haute considération.

(Signé) ERNEST RENNIE.

Son Excellence
le D^r K. G. IDMAN,
Ministre des Affaires étrangères.

N° 1145.

ITALIE ET ROYAUME-UNI

Echange de notes concernant la déportation de Somalis ressortissants britanniques, expulsés de la Somalie italienne, et d'indigènes de la Somalie italienne ressortissants italiens, expulsés d'Aden. Londres, les 14 décembre 1925 et 29 janvier 1926.

ITALY AND UNITED KINGDOM

Exchange of Notes respecting the Deportation of British Somali Subjects expelled from Italian Somaliland, and of Italian Native Subjects of Italian Somaliland expelled from Aden. London, December 14, 1925 and January 29, 1926.

N^o 1145. — ÉCHANGE DE NOTES¹
ENTRE LES GOUVERNEMENTS
BRITANNIQUE ET ITALIEN
CONCERNANT LA DÉPORTA-
TION DE SOMALIS RESSORTIS-
SANTS BRITANNIQUES, EX-
PULSÉS DE LA SOMALIE ITA-
LIENNE, ET D'INDIGÈNES DE
LA SOMALIE ITALIENNE RES-
SORTISSANTS ITALIENS, EX-
PULSÉS D'ADEN. LONDRES,
LES 14 DÉCEMBRE 1925 ET 29
JANVIER 1926.

No. 1145.—EXCHANGE OF NOTES¹
BETWEEN THE BRITISH AND
ITALIAN GOVERNMENTS RE-
SPECTING THE DEPORTATION
OF BRITISH SOMALI SUBJECTS
EXPULLED FROM ITALIAN
SOMALILAND AND OF ITALIAN
NATIVE SUBJECTS OF ITALIAN
SOMALILAND EXPULLED
FROM ADEN. LONDON, DE-
CEMBER 14, 1925, AND JANUARY
29, 1926.

*Textes officiels anglais et italien communiqués
par le Ministère des Affaires étrangères de Sa
Majesté britannique et par le ministre des
Affaires étrangères d'Italie. L'enregistrement
de cet échange de notes a eu lieu le 14 avril
1926.*

*English and Italian official texts communicated
by His Britannic Majesty's Foreign Office and
by the Italian Minister for Foreign Affairs.
The registration of this Exchange of Notes took
place April 14, 1926.*

No. 1.

SIR AUSTEN CHAMBERLAIN TO MARQUIS DELLA TORRETTA.

FOREIGN OFFICE.

December 14, 1925.

YOUR EXCELLENCY,

IN your note of April 27 last your Excellency was good enough to inform me that instructions had been sent to the Governor of Italian Somaliland to negotiate a working arrangement with the British Resident at Aden for the deportation of British Somali subjects from Italian Somaliland.

2. I now have the honour to transmit to you herewith a copy of a memorandum of the working arrangement come to between these two officials and to state that the terms of this arrangement are satisfactory to His Majesty's Government. I shall be much obliged if you will inform me whether they are also satisfactory to the Italian Government.

3. On receipt of a note from you to that effect, His Majesty's Government will regard the arrangement as being in force between the two Governments until further notice.

I have, etc.

(Signed) AUSTEN CHAMBERLAIN.

¹ Entrée en vigueur le 29 janvier 1926.

¹ Came into force January 29, 1926.

ENCLOSURE IN No. 1.

MEMORANDUM OF A WORKING ARRANGEMENT BETWEEN HIS EXCELLENCY THE GOVERNOR OF ITALIAN SOMALILAND AND THE POLITICAL RESIDENT AT ADEN IN THE MATTER OF THE REPATRIATION OF SOMALIS DEPORTED FROM ITALIAN SOMALILAND TO BRITISH SOMALILAND VIA ADEN.

A.

Notwithstanding anything contained in the regulations made to prevent the landing of indigent persons at Aden, the Political Resident, Aden, agrees :

(1) To permit the landing at Aden of Somalis who are natives of British Somaliland and who have been deported from the Italian Somaliland Colony and from the Sultanates of Italian North Somaliland to British Somaliland :

(2) To arrange at the cost of the Government of Italian Somaliland for the transportation at the earliest opportunity of such deportees from Aden to British Somaliland, and for their maintenance, at the usual rate allowed to deportees from Aden, during the period of their stay at Aden pending transportation to British Somaliland : Provided that :

- (a) The Government of Italian Somaliland give previous notice through the Italian Consul at Aden to the First Assistant Resident to enable the Aden Police to take charge of the deportee or deportees on arrival ;
- (b) The Italian Consul at Aden pays the bill of expenses as soon as it is preferred by the First Assistant Resident.

B.

The Political Resident, Aden, undertakes to bear the cost of the conveyance of Italian native subjects of the Somaliland Colony and of the Sultanates of Italian North Somaliland who may be expelled from Aden.

No. 2.

MARQUIS DELLA TORRETTA TO SIR AUSTEN CHAMBERLAIN.

TEXTE ITALIEN. -- ITALIAN TEXT.

AMBASCIATA D'ITALIA.

LONDRA, 29 *Gennaio* 1926.

SIGNOR SEGRETARIO DI STATO,

Con la nota del 14 Dicembre scorso l'Eccellenza Vostra si compiaceva trasmettermi copia dello schema di accordo intervenuto fra il Governatore della Somalia Italiana ed il Residente Politico Britannico ad Aden relativo al rimpatrio, via Aden, dei Somali, sudditi britannici, espulsi dalla Somalia Italiana.

Vostra Eccellenza mi comunicava in pari tempo che l'accordo stesso aveva ottenuta l'approvazione del Governo Britannico e mi chiedeva di informarla se esso risaveva anche quella del Governo Italiano.

In relazione a quanto precede mi onoro informare Vostra Eccellenza che il Regio Governo mi ha incaricato di dichiarare che esso approva il memorandum suddetto, e che esso concorda inoltre nella proposta avanzata dall'Eccellenza Vostra che l'accordo di cui si tratta possa considerarsi, in base a questa mia nota di risposta, come entrato in vigore.

Mi valgo, etc.

(Signé) TORRETTA.

¹ TRADUCTION. — TRANSLATION.

ITALIAN EMBASSY.

LONDON, *January 29, 1926.*

SIR,

In your note of December 14, last your Excellency was good enough to forward to me a copy of the draft agreement arrived at between the Governor of Italian Somaliland and the British Political Resident at Aden relating to the repatriation viâ Aden of British Somali subjects expelled from Italian Somaliland.

Your Excellency acquainted me at the same time that this agreement had received the approval of the British Government and requested me to inform you whether it was also approved by the Italian Government.

With regard to the foregoing I have the honour to inform your Excellency that the Italian Government have instructed me to state that they approve the above-mentioned memorandum and that they furthermore concur in the proposal made by your Excellency that the agreement in question be considered as having entered into force in virtue of my present reply.

I have, etc.

(Signed) TORRETTA.

² TRADUCTION. — TRANSLATION.

N° 1.

SIR AUSTEN CHAMBERLAIN AU MARQUIS DELLA TORRETTA.

FOREIGN OFFICE.

Le 14 décembre 1925.

EXCELLENCE,

Dans votre note du 27 avril dernier, vous avez bien voulu porter à ma connaissance que des instructions avaient été envoyées au gouverneur de la Somalie italienne, pour l'inviter à négocier un arrangement avec le résident britannique à Aden au sujet de la déportation de Somalis, ressortissants britanniques, expulsés de la Somalie italienne.

2. J'ai l'honneur de vous transmettre, sous ce pli, copie d'un mémorandum de l'arrangement intervenu entre ces deux fonctionnaires et de déclarer que les termes de cet arrangement ont rencontré l'approbation du Gouvernement de Sa Majesté. Je vous serais vivement obligé de bien vouloir me faire connaître s'ils sont également approuvés par le Gouvernement italien.

3. Au reçu d'une note de vous à cet effet, le Gouvernement de Sa Majesté considérera l'arrangement en question comme étant en vigueur jusqu'à nouvel ordre entre les deux gouvernements.

Veuillez agréer, etc.

(Signé) AUSTEN CHAMBERLAIN.

¹ Communicated by His Britannic Majesty's Foreign Office.

² Traduit par le Secrétariat de la Société des Nations.

¹ Communiquée par le Ministère des Affaires étrangères de Sa Majesté britannique.

² Translated by the Secretariat of the League of Nations.

ANNEXE AU N° 1.

MÉMORANDUM D'UN ARRANGEMENT INTERVENU ENTRE S. EXC. LE GOUVERNEUR DE LA SOMALIE ITALIENNE ET LE RÉSIDENT POLITIQUE A ADEN AU SUJET DU RAPATRIEMENT DE SOMALIS DÉPORTÉS DE LA SOMALIE ITALIENNE A DESTINATION DE LA SOMALIE BRITANNIQUE, VIA ADEN.

A.

Nonobstant toutes dispositions contenues dans les règlements établis pour empêcher le débarquement d'indigents à Aden, le résident politique à Aden convient :

1^o D'autoriser le débarquement à Aden de Somalis, indigènes de la Somalie britannique qui ont été déportés de la colonie de la Somalie italienne et des sultanats de la Somalie septentrionale italienne, à destination de la Somalie britannique ;

2^o De prendre des dispositions, aux frais du Gouvernement de la Somalie italienne, pour le transport de ces déportés, dans le plus bref délai, d'Aden à destination de la Somalie britannique, et pour leur entretien, aux conditions habituellement accordées aux déportés d'Aden, pendant la durée du séjour qu'ils feront à Aden en attendant leur transport à destination de la Somalie britannique ; à la condition :

- a) Que le Gouvernement de la Somalie italienne invite, au préalable, par l'intermédiaire du consul d'Italie à Aden, le premier résident adjoint, à avertir la police d'Aden de prendre en charge le ou les déportés, à leur arrivée ;
- b) Que le consul d'Italie à Aden acquitte le montant des dépenses encourues, dès que le compte lui en sera présenté par le premier résident adjoint.

B.

Le résident politique, à Aden, s'engage à supporter les frais de transport des ressortissants italiens indigènes de la colonie de la Somalie italienne et des sultanats de la Somalie septentrionale italienne, qui pourront être expulsés d'Aden.

N° 2.

LE MARQUIS DELLA TORRETTA A SIR AUSTEN CHAMBERLAIN.

AMBASSADE D'ITALIE.

LONDRES, le 29 janvier 1926.

MONSIEUR LE SECRÉTAIRE D'ÉTAT,

Par votre note du 14 décembre dernier, vous avez bien voulu me transmettre copie du projet d'accord intervenu entre le gouverneur de la Somalie italienne et le résident politique britannique à Aden, au sujet du rapatriement, *via* Aden, des Somalis, ressortissants britanniques, expulsés de la Somalie italienne.

Vous avez bien voulu m'informer en même temps que l'accord avait rencontré l'approbation du Gouvernement britannique et me demander de vous faire connaître s'il était également approuvé par le Gouvernement italien.

Relativement à ce qui précède, j'ai l'honneur, d'ordre du gouvernement royal, de déclarer que celui-ci approuve le mémorandum susmentionné et qu'il accepte, en outre, la proposition que vous avez bien voulu me soumettre, tendant à ce que l'accord en question soit considéré, en vertu de ma présente réponse, comme étant entré en vigueur.

Veuillez agréer, etc.

(Signé) TORRETTA.

N° 1146.

**GRANDE-BRETAGNE
ET FRANCE**

Arrangement pour le transport de la
« Malle de l'Inde », signé à Paris,
le 3 février, et à Londres, le 15
mars 1926.

**GREAT BRITAIN
AND FRANCE**

Agreement relative to the Con-
veyance of the Indian Mail, signed
at Paris, February 3, and at Lon-
don, March 15, 1926.

N^o 1146. — ARRANGEMENT ¹ ENTRE LES ADMINISTRATIONS DES POSTES BRITANNIQUE ET FRANÇAISE POUR LE TRANSPORT DE LA « MALLE DE L'INDE », SIGNÉ A PARIS LE 3 FÉVRIER, ET A LONDRES, LE 15 MARS 1926.

No. 1146. — AGREEMENT ¹ BETWEEN THE BRITISH AND FRENCH POSTAL ADMINISTRATIONS, RELATIVE TO THE CONVEYANCE OF THE INDIAN MAIL, SIGNED AT PARIS, FEBRUARY 3, AND AT LONDON, MARCH 15, 1926.

Textes officiels anglais et français communiqués par le Ministère des Affaires étrangères de Sa Majesté britannique. L'enregistrement de cet arrangement a eu lieu le 14 avril 1926.

English and French official texts communicated by His Britannic Majesty's Foreign Office. The registration of this Agreement took place April 14, 1926.

I.

L'administration française s'engage à transporter, une fois par semaine, de Calais à Marseille, et vice versa, et éventuellement jusqu'à Toulon, en trains spéciaux, les dépêches en provenance ou à destination de la Grande-Bretagne et de l'Irlande, qui constituent le service dit de la « Malle de l'Inde ».

The French Administration undertakes to convey once a week from Calais to Marseilles, and vice versa, and also to Toulon, by means of special trains, the Mails from and for Great Britain and Ireland which constitute the service called the "Indian Mail".

II.

Le « Post Office » britannique devra assurer le transport de la Malle de l'Inde entre Douvres et Calais dans les deux sens.

Le transbordement des dépêches à Calais, du paquebot au train et vice versa, sera exécuté aux frais de l'administration française.

The British Post Office will be responsible for the conveyance of the Indian Mail between Dover and Calais in both directions.

The transfer of the Mails at Calais from the ship to the train and vice versa shall be undertaken by, and effected at, the expense of the French Administration.

III.

L'agent du Post Office britannique qui accompagne la Malle sera transporté dans le train spécial par les soins et aux frais de l'ad-

The Officer of the British Post Office who accompanies the Mail shall be carried in the special train at the expense of the French

¹ Cet arrangement ne comporte pas de ratification.

¹ This Agreement does not entail ratification.

ministration française. Un compartiment convenablement aménagé lui sera réservé dans le train.

IV.

Le transit territorial français des dépêches de la Grande-Bretagne et d'Irlande pour toutes les destinations, de même que celui des dépêches des possessions, colonies, protectorats, établissements et agences postales britanniques qui seront transportées dans les deux sens, entre Calais et Marseille, par le service hebdomadaire de la Malle de l'Inde sera payé par le Post Office britannique à l'administration française en francs-or, — la valeur du franc-or étant déterminée d'après les dispositions de l'article 29 de la Convention¹ postale universelle du 28 août 1924, — à raison de 1.900.000 francs par an ; le paiement sera effectué trimestriellement par versements égaux de 475.000 francs, les 31 mars, 30 juin, 30 septembre et 31 décembre de chaque année. Les règlements peuvent, toutefois, être faits au besoin par compensation avec d'autres comptes.

V.

Si, au cours d'une semaine quelconque, le service prévu à l'article I n'a pas eu lieu, il sera effectué une déduction égale à 1/52^{me} du prix annuel forfaitaire.

VI.

Les dépêches d'Australasie et de Ceylan pour la Grande-Bretagne et l'Irlande qui, débarquées dans un port italien ou français quelconque, par des paquebots différents de ceux qui effectuent le transport de la Malle de l'Inde proprement dite, seraient remises au service français, continueront à être acheminées par les moyens ordinaires de transport. Le paiement de leur transit sur le territoire français sera régi par les dispositions de la Convention postale universelle.

VII.

Le Post Office britannique se réserve la faculté de substituer la voie du Mont-Cenis à celle de Marseille pour le transport par train spécial de la Malle de l'Inde, sans qu'il puisse

Administration, which shall arrange for his accommodation. A compartment suitably fitted up shall be reserved for him in the train.

IV.

The French territorial transit of the Mails from Great Britain and Ireland for all destinations, as well as that of the Mails from British Possessions, Colonies, Protectorates, Settlements and Post Office Agencies which may be carried in either direction between Calais and Marseilles by the weekly service of the Indian Mail shall be paid by the British Post Office to the French Administration in gold francs, as defined in Article 29 of the Postal Union Convention¹ of August 28, 1924, at the rate of 1,900,000 francs per annum, and payment shall be made quarterly in four equal instalments of 475,000 francs on the 31st of March, the 30th of June, the 30th of September and the 31st of December of each year. Remittances may, however, be made on account as may be convenient.

V.

If, in any week, the service provided for in Article I is not performed, a deduction shall be made of one fifty-second of the annual payment.

VI.

The Mails from Australasia and Ceylon for Great Britain and Ireland which may be disembarked at any Italian or French port from packets different from those which convey the Indian Mail and handed over to the French service, shall continue to be transmitted by the ordinary means of conveyance. The payment for their transit through French territory shall be regulated by the provisions of the Postal Union Convention.

VII.

The British Post Office has the option of substituting the route of Mont Cenis for that of Marseilles for the conveyance by special train of the Indian Mail without any addition

¹ Vol. XL, page 19 de ce recueil.

¹ Vol. XL, page 19 of this Series.

résulter de cette modification une majoration de l'indemnité prévue à l'article IV.

on this account to the payment provided for in Article IV.

VIII.

Toutes les dispositions antérieures en vigueur touchant la Malle de l'Inde et non mentionnées ci-dessus continueront à être appliquées, sauf entente ultérieure, et en tant qu'elles ne seront pas contraires aux stipulations ci-dessus.

VIII.

All the arrangements in force up to the present time for the Indian Mail and not mentioned above shall continue to be applied in the absence of any ulterior understanding and in so far as they are not contrary to the stipulations set forth above.

X.

Le présent arrangement sera considéré comme ayant été mis en application dès l'entrée en territoire français des premières dépêches en provenance ou à destination de la Grande-Bretagne et de l'Irlande, qui sont parvenues à Calais ou à Marseille, après le 1^{er} janvier 1926. Il sera appliqué jusqu'au 31 décembre 1928 et demeurera en vigueur, après cette date, aussi longtemps que l'une des parties contractantes n'aura pas notifié à l'autre, six mois au moins à l'avance, son intention d'en faire cesser les effets.

X.

The present understanding shall be regarded as having come into force from the time of entry into French territory of the first Mails despatched from or addressed to Great Britain and Ireland, which reached Calais or Marseilles after the 1st of January 1926. It shall remain in force until the 31st of December 1928 and so long after that date as one of the parties concerned has not notified to the other, at least six months in advance, its intention to terminate the arrangement.

Fait en double original :

PARIS, le 3 février 1926.

LONDON, 15 March, 1926.

*Le Conseiller d'Etat,
Secrétaire général des Postes,
Télégraphes et Téléphones,*
DELETÊTE.

For the Postmaster-General :

G. E. P. MURRAY.

N° 1147.

**GRANDE-BRETAGNE
ET IRAK**

Traité signé à Bagdad, le 13 janvier
1926.

**GREAT BRITAIN
AND IRAQ**

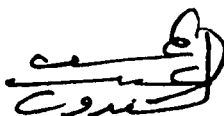
Treaty signed at Baghdad, January
13, 1926.

وللبمان قد وقع الوكيلان المفوضان هذه
المصادقة واثبتا ختمهما عليهما .

كتب ببغداد في اليوم ١٢ من
شهر كانون الثاني سنة ١٩٢٦ مصادقة
الموافق لليوم ٢٨ من شهر جمادى الاخرى
سنة ١٣٤٤ هجرية عن ثلث نسخ تودع
واحدة منها في خزانة سجلات جمعية
الامم في جنيفه ويحفظ كل من الفريقين المتعاقدين
السامين بواحدة منها .

B. H. BOURDILLON.

القائم باعمال المتمد السامي في العراق
لصاحب الجلالة البريطانية .



رئيس وزراء الحكومة العراقية
وزیر الخارجية .

بروتوكول اليوم الثلاثين من شهر نيسان سنة ١٩٢٣
ثم بعد ذلك في فترات متتابعة مدة كل منها
اربع سنوات الى ان تنقضي مدة الخمس والعشرين
سنة المذكورة في هذه المعاهدة او الى ان يدخل
العراق في جمعية الامم .

(١) هل في استطاعته الالحاق على ادخال
العراق في جمعية الامم .

(٢) ان لم يكن في استطاعته ذلك ففي مسألة
تعديل الاتفاقيات المبحث عنها في المادة
الثامنة عشرة من معاهدة اليوم المأشور
من شهر تشرين الاول سنة ١٩٢٢ بناء على التقدم الذي
بلغته مملكة العراق او بناء على اي سبب آخر .

هذه المعاهدة الموضوعة باللغتين
الانكليزية والعربية اللتين يعول على النص الانكليزي
منهما في حالة الاختلاف يقتضي ابرامها
ووجب تبادل وثائق الابرام في اقرب ما يمكن .

وموافقة مجلس جمعية الأمم عليها بواصلان
النظر بجهد ونشاط في المسائل التي وضعت
موضع البحث بينهما قبلاً بخصوص تعديل
الاتفاقيتين الناشئتين عن المادتين السابعة
والخامسة عشرة من معاهدة اليوم العاشر
من شهر تشرين الأول سنة ١٩٢٢.

المادة الثالثة

بتمهيد جلالة ملك بريطانيا
وذلك من غير مساس باحكام المادة السادسة من معاهدة
اليوم العاشر من شهر تشرين الأول سنة ١٩٢٢ المتعلقة
بإدخال العراق في جمعية الأمم او باحكام المادة
الثامنة عشرة من المعاهدة المذكورة التي
تجيز تعديل احكام المعاهدة المذكورة او احكام
بعض من الاتفاقيات الملحقة بها في اى وقت كان
بشروط موافقة مجلس جمعية الأمم بان ينظر بجهد
ونشاط في المسألتين الآتيتين عند حلول الوقت
الذى كان ينبغي ان تنتهي فيه معاهدة اليوم
العاشر من شهر تشرين الأول سنة ١٩٢٢ بموجب

عشر من شهر رمضان المبارك سنة ١٣٤١ هجرية
يلغى منها ما له تعلق بمدة المعاهدة المذكورة وتبقى
المعاهدة المذكورة معمولا بها لمدة خمس وعشرين سنة
ابتداءً من اليوم السادس عشر من شهر كانون الاول سنة
١٩٢٥ ما لم يصبح العراق عضواً في
جمعية الأمم قبل انقضاء المدة المذكورة .

وكذلك الاتفاقيات المختلفة المعقودة
بين الفريقين المتعاقدين الساميين الملحقة
بمعاهدة السوم العاشر من شهر تشرين الاول
سنة ١٩٢٢ الانقصة الذكر تبقى — فيها بخـ
مدتها المعمولة تابعة لمدة المعاهدة المذكورة—
معمولا بها للمدة المنصوص عليها في هذه المعاهدة
واما في الخصوصيات الاخرى فلا تمس
احكامها .

المادة الثامنة —

يتفق الفريقان المتعاقدان الساميان
على انهما فوراً بعد ابرام هذه المعاهدة

القائم بأعمال الممّند السامي في العراق
لصاحب الجلالة البرطانية •

ومن قبل جلاله ملك العراق عبد
المحسن بك السعدون رئيس وزراء الحكومة العراقية
وزمير الخارجية •

الذين بعد ان تبلغ كل منهما اوراق اعتماد الآخر
ووجدها طبقا للأصول الصحيحة المرسنة
قد اتفقا على ما يأتي —

المادة الاولى —

ان الاحكام الواردة في المادة الثامنة
عشرة من المعاهدة بين الفريقين المتعاقدين السامين
الموقعة في بغداد في اليوم العاشر من شهر
تشرين الاول سنة ١٩٢٢ ميلادية الموافق للموسم التاسع
عشر من شهر صفر سنة ١٣٤٠ هجرية وفني
البروتوكول الموقع في بغداد في اليوم الثلاثين من شهر
نيسان سنة ١٩٢٣ ميلادية الموافق للموسم الرابع

الفريقين المتعاقدين الساميين المعينة الان في معااهدة التحالف وفي تعهده حكومة صاحب الجلالة البريطانية المتحدة اللذين وافق عليهما مجلس جمعية الامم في اليوم السابع والعشرين من شهر ايلول سنة ١٩٢٤ يجب ان تستمر لمدة خمس وعشرين سنة ما لم يقبل العسراق — بموجب المادة الاولى من عهد جمعية الامم — عضوا في الجمعية المذكورة قبل انقضاء هذه المدة .

واضعين نصب اعينهما النية التي اعرب عنها بالمقابلة ككل من الفريقين المتعاقدين الساميين في برونوكول اليوم الثلاثين من شهر نيسان سنة ١٩٢٣ بخصوص عقد اتفاقية جديدة تنظم ما يكون بعد ذلك من العلاقات بينهما .

قد قررا ان يؤمنا القيام بالشروط المذكورة بواسطة معاهدة جديدة وعيننا وكيلين لهما مفوضين لهذا العرض وهما —

من قبل جلالة ملك المملكة المتحدة بريطانيا العظمى وايرلنده والممتلكات البريطانية وراء البحار
امبراطور الهند برنار هنرى بورديلسن سي . ام . جي .

¹ Vol. XXXV, page 3 de ce recueil.

No. 1147.

TEXTE ARABE. — ARABIC TEXT.

Textes officiels anglais et arabe communiqués par le ministère des Affaires étrangères de Sa Majesté Britannique. L'enregistrement de ce traité a eu lieu le 14 avril 1926.

معاهدة¹

بين صاحب الجلالة البريطانية

وصاحب الجلالة ملك العراق

ان جلالة ملك المملكة المتحدة بريطانيا عظمة العظمي
وايرلند والممتلكات البريطانية وراء البحار امبراطور الهند —
من الجهة الواحدة •

وجلالة ملك العراق — من الجهة الاخرى •

بناء على رغبتهما في ان ينفذا تنفيذا كاملا الشروط
الواردة في قرار مجلس جمعية الامم المؤرخ في اليوم السادس
عشر من شهر كانون الاول سنة ١٩٢٥ الذي يعين الحدود
بين تركيا والعراق وفقا للمادة الثالثة من معاهدة الصلح²
الموقعة في لوزان في اليوم الرابع والعشرين من شهر تموز
سنة ١٩٢٣ تلك الشروط التي مؤداها ان العلاقات بين

¹ L'échange des ratifications a eu lieu à Londres, le 30 mars 1926.

² Vol. XXVIII, page 11 de ce recueil.

No. 1147. — TREATY¹ BETWEEN GREAT BRITAIN AND IRAQ, SIGNED AT BAGHDAD, JANUARY 13, 1926.

English and Arabic official texts communicated by His Britannic Majesty's Foreign Office. The registration of this Treaty took place April 14, 1926.

HIS MAJESTY THE KING OF THE UNITED KINGDOM OF GREAT BRITAIN AND IRELAND AND OF THE BRITISH DOMINIONS BEYOND THE SEAS, EMPEROR OF INDIA, of the one part ; and HIS MAJESTY THE KING OF IRAQ, of the other part :

Anxious to give full effect to the stipulations in the decision of the Council of the League of Nations dated the 16th day of December, 1925, fixing the frontier between Turkey and 'Iraq in pursuance of Article III of the Peace Treaty² signed at Lausanne on the 24th day of July, 1923, to the effect that the relations between the High Contracting Parties now defined by the Treaty of Alliance³ and by the undertaking of His Britannic Majesty's Government approved by the Council of the League of Nations on the 27th day of September, 1924, should be continued for a period of twenty-five years, unless 'Iraq is, in conformity with Article 1 of the Covenant of the League of Nations, admitted as a Member of the League before the expiration of that period :

Bearing in mind the intention which the High Contracting Parties have mutually expressed in the Protocol of the 30th day of April, 1923, to conclude a fresh agreement regulating subsequent relations between them :

Have decided by means of a new Treaty to ensure due fulfilment of the said stipulations and have for this purpose named as their Plenipotentiaries :

HIS MAJESTY THE KING OF THE UNITED KINGDOM OF GREAT BRITAIN AND IRELAND AND OF THE BRITISH DOMINIONS BEYOND THE SEAS, EMPEROR OF INDIA :

Bernard Henry BOURDILLON, Esquire, C.M.G., Acting High Commissioner of His Britannic Majesty in 'Iraq :

HIS MAJESTY THE KING OF 'IRAQ :

'Abdul Muhsin Beg AL-SA'DUN, Prime Minister of the 'Iraq Government and Minister for Foreign Affairs :

Who, having communicated their full powers, found in good and due form, have agreed as follows :

Article I.

The provisions contained in Article XVIII of the Treaty between the High Contracting Parties signed at Baghdad on the 10th day of October, 1922, of the Christian Era, corresponding with the 19th day of Safar, 1340, Hijrah, and in the Protocol³ signed on the 30th day of April, 1923, of the Christian Era, corresponding with the 14th day of Ramazan, 1341, Hijrah, in so far as they relate to the duration of the said Treaty are hereby abrogated, and the said Treaty shall remain in force for a period of twenty-five years from the 16th day of December, 1925, unless before the expiration of that period 'Iraq shall have become a Member of the League of Nations.

¹ The exchange of ratifications took place at London, March 30, 1926.

² Vol. XXVIII, page 11 of this Series.

Vol. XXXV, page 13 of this Series.

The various agreements between the High Contracting Parties subsidiary to the said Treaty of the 10th day of October, 1922, shall, in so far as their duration is made dependent on that of the said Treaty, likewise remain in force for the period laid down in the present Treaty, but in other respects their provisions shall not be affected.

Article II.

The High Contracting Parties agree, immediately after the ratification of the present Treaty and its approval by the Council of the League of Nations, to continue active consideration of the questions which have already been under discussion between them in regard to the revision of the agreements arising out of Articles VII and XV of the Treaty of October 10, 1922.

Article III.

Without prejudice to the provisions of Article VI of the Treaty of October 10, 1922, in regard to the admission of 'Iraq into the League of Nations or the provisions of Article XVIII of the said Treaty which permit the revision at any time, subject to the consent of the Council of the League of Nations, of the provisions of the said Treaty or of certain of the agreements subsidiary thereto, His Britannic Majesty undertakes that, at the time when the Treaty of October 10, 1922, would have expired under the protocol of April 30, 1923, and at subsequent successive intervals of four years until the expiry of the period of twenty-five years mentioned in the present Treaty or until the admission of 'Iraq into the League of Nations, he will take into active consideration the following two questions, namely :

(1) The question whether it is possible for him to press for the admission of 'Iraq into the League of Nations ;

(2) If it is not so possible, the question of the amendment, on account of the progress made by the Kingdom of 'Iraq or for any other reason, of the agreements referred to in Article XVIII of the Treaty of October 10, 1922.

The present Treaty, in English and Arabic, of which in case of divergence the English text will prevail, shall be ratified and ratifications shall be exchanged as soon as possible.

In witness whereof the above-named Plenipotentiaries have signed the present Treaty and have affixed thereunto their seals.

Done at Baghdad the thirteenth day of January, one thousand nine hundred and twenty-six of the Christian Era, corresponding to the twenty-eighth day of Jamadi al Ukhra, one thousand three hundred and forty-four, Hijrah, in three copies, of which one shall be deposited in the archives of the League of Nations at Geneva and one shall be retained by each of the High Contracting Parties.

(L. S.) B. H. BOURDILLON,

*His Britannic Majesty's Acting High
Commissioner in 'Iraq.*

(L. S.) 'ABDUL MUHSIN AL-SA'DUN,

*Prime Minister of the 'Iraq Government and
Minister for Foreign Affairs.*

¹ TRADUCTION. — TRANSLATION.N^o 1147. — TRAITÉ ENTRE LA GRANDE-BRETAGNE ET L'IRAK,
SIGNÉ A BAGDAD, LE 13 JANVIER 1926.

SA MAJESTÉ LE ROI DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE ET DES TERRITOIRES BRITANNIQUES AU DELA DES MERS, EMPEREUR DES INDES, d'une part, et SA MAJESTÉ LE ROI DE L'IRAK, d'autre part,

Désireux de donner pleinement effet aux clauses qui figurent dans la décision du Conseil de la Société des Nations, en date du 16 décembre 1925, fixant la frontière entre la Turquie et l'Irak, en exécution de l'article III du Traité de Paix signé à Lausanne, le 24 juillet 1923, et qui stipulent que les relations entre les Hautes Parties contractantes, définies actuellement par le Traité d'alliance et par l'engagement du Gouvernement de Sa Majesté britannique, que le Conseil de la Société des Nations a approuvés le 27 septembre 1924, devraient être maintenues pendant une période de vingt-cinq ans, à moins que l'Irak, conformément à l'article premier du Pacte de la Société des Nations, ne soit admis comme Membre de la Société des Nations avant l'expiration de cette période ;

Tenant compte du fait que les Hautes Parties contractantes ont exprimé réciproquement, dans le protocole du 30 avril 1923, l'intention de conclure un nouvel accord réglant leurs relations ultérieures ;

Ont décidé d'assurer dûment l'exécution desdites clauses par la conclusion d'un nouveau traité et ont nommé, à cet effet, pour leurs plénipotentiaires :

SA MAJESTÉ LE ROI DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE ET DES TERRITOIRES BRITANNIQUES AU DELA DES MERS, EMPEREUR DES INDES :

Bernard Henry BOURDILLON, Esquire, C. M. G., Haut Commissaire par intérim de Sa Majesté Britannique en Irak ;

SA MAJESTÉ LE ROI DE L'IRAK :

'Abdul Muhsin Beg AL-SA'DUN, premier ministre du Gouvernement de l'Irak et ministre des Affaires étrangères ;

Qui, après s'être communiqué leurs pleins pouvoirs, reconnus en bonne et due forme, sont convenus des dispositions suivantes :

Article premier.

Les dispositions contenues dans l'article XVIII du Traité entre les Hautes Parties contractantes signé à Bagdad, le 10 octobre 1922 de l'ère chrétienne, correspondant au 19^{me} jour de Safar, 1340 de l'Hégire, et dans le protocole, signé le 30 avril 1923 de l'ère chrétienne, correspondant au 14^{me} jour de Ramadan, 1341 de l'Hégire, sont abrogées, pour autant qu'elles ont trait à la durée de validité dudit traité, et ledit traité demeurera en vigueur pendant une période de vingt-cinq années, à compter du 16 décembre 1925, à moins que l'Irak, avant l'expiration de cette période, ne soit devenu Membre de la Société des Nations.

Les divers accords conclus entre les Hautes Parties contractantes subsidiairement audit Traité du 10 octobre 1922, pour autant que leur durée de validité est subordonnée à celle de ce

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

traité, demeureront également en vigueur pendant la période fixée par le présent traité, mais leurs dispositions ne seront modifiées à aucun autre point de vue.

Article II.

Les Hautes Parties contractantes conviennent de poursuivre activement, immédiatement après la ratification du présent traité et son approbation par le Conseil de la Société des Nations, l'examen des questions qui ont déjà fait l'objet d'une discussion entre elles et qui ont trait à la revision des accords résultant des articles VII et XV du Traité du 10 octobre 1922.

Article III.

Sans préjudice des dispositions de l'article VI du Traité du 10 octobre 1922, concernant l'admission de l'Irak dans la Société des Nations, ou des dispositions de l'article XVIII dudit traité, qui permettent de procéder, à n'importe quel moment, sous réserve du consentement du Conseil de la Société des Nations, à la revision des dispositions dudit traité ou de certains des accords subsidiaires, Sa Majesté britannique prend l'engagement d'examiner attentivement, au moment où le Traité du 10 octobre 1922 serait devenu caduc, aux termes du protocole du 30 avril 1923, et ultérieurement, à intervalles successifs de quatre années, jusqu'à l'expiration de la période de vingt-cinq ans mentionnée dans le présent traité, ou jusqu'à l'admission de l'Irak dans la Société des Nations, les deux questions suivantes, à savoir :

1^o S'il lui est possible de recommander l'admission de l'Irak dans la Société des Nations ;

2^o Dans la négative, la question de savoir s'il y a lieu d'amender, en raison des progrès réalisés par le Royaume de l'Irak ou pour tout autre motif, les accords mentionnés à l'article XVIII du Traité du 10 octobre 1922.

Le présent traité, en langue anglaise et en langue arabe — le texte anglais faisant foi en cas de divergence — sera ratifié et les instruments de ratification seront échangés aussitôt que possible.

En foi de quoi les plénipotentiaires susmentionnés ont signé le présent traité et y ont apposé leur sceau.

Fait à Bagdad, le treizième jour de janvier mil neuf cent vingt-six de l'ère chrétienne, correspondant au vingt-huitième jour de Jamadi al Ukhra mille trois cent quarante-quatre de l'Hégire, en trois exemplaires, dont l'un sera déposé dans les archives de la Société des Nations à Genève, un autre exemplaire devant être conservé par chacune des Hautes Parties contractantes.

(L. S.) B. H. BOURDILLON,
*Haut Commissaire par intérim
de Sa Majesté britannique en Irak.*

(L. S.) ABDUL MUHSIN AL-SA'DUN,
*Premier Ministre du Gouvernement de l'Irak
et Ministre des Affaires étrangères.*

N° 1148.

FINLANDE ET PAYS-BAS

Convention concernant l'admission,
les droits, devoirs et immunités des
fonctionnaires consulaires finlan-
dais dans les principaux ports des
Indes néerlandaises, du Surinam
et du Curaçao, signée à La Haye,
le 9 mars 1925.

FINLAND AND THE NETHERLAND

Agreement concerning the Admis-
sion and the Rights, Duties and
Immunities of Finnish Consular
Officials in the Principal Ports of
the Dutch Indies, Surinam and
Curaçao, signed at The Hague,
March 9, 1925.

N^o 1148. — CONVENTION ¹ ENTRE LA FINLANDE ET LES PAYS-BAS
CONCERNANT L'ADMISSION, LES DROITS, DEVOIRS ET IMMUNITÉS DES FONCTIONNAIRES CONSULAIRES FINLANDAIS DANS
LES PRINCIPAUX PORTS DES INDES NÉERLANDAISES, DU
SURINAM ET DU CURAÇAO, SIGNÉE A LA HAYE, LE 9 MARS 1925.

Texte officiel français communiqué par le ministre des Pays-Bas à Berne, et par le ministre des Affaires étrangères de Finlande. L'enregistrement de cette convention a eu lieu le 16 avril 1926.

SA MAJESTÉ LA REINE DES PAYS-BAS, désirant resserrer les liens d'amitié existant entre LE ROYAUME DES PAYS-BAS et LA RÉPUBLIQUE DE FINLANDE, et assurer aux relations de commerce établies entre les deux nations le développement le plus ample, et voulant satisfaire au désir exprimé par le Gouvernement finlandais, a consenti à admettre des fonctionnaires consulaires finlandais dans les principaux ports des Indes néerlandaises, du Surinam et du Curaçao, sous la réserve, toutefois, de faire de cette concession l'objet d'une convention spéciale, déterminant d'une manière claire et précise les droits, devoirs et immunités de ces fonctionnaires consulaires dans lesdits territoires.

A cette fin, SA MAJESTÉ LA REINE DES PAYS-BAS a nommé comme plénipotentiaire :

Son Excellence le Jonkheer H. A. VAN KARNEBEEK, son ministre des Affaires étrangères,
ET LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE :

M. Yrjö SAASTAMOINEN, chargé d'affaires de Finlande à La Haye,

Lesquels, dûment autorisés à cet effet, sont convenus des articles suivants :

Article premier.

Des consuls généraux, consuls, vice-consuls et agents consulaires de la République de Finlande seront admis dans tous les ports des Indes néerlandaises, du Surinam et du Curaçao, qui sont ouverts aux navires de toutes les nations.

Article 2.

Les consuls généraux, consuls, vice-consuls et agents consulaires de la République de Finlande seront considérés comme des protecteurs du commerce de leurs nationaux dans leur

¹ L'échange des ratifications a eu lieu à La Haye, le 27 février 1926.

¹ TRADUCTION. — TRANSLATION.

No. 1148. — AGREEMENT ² BETWEEN FINLAND AND THE NETHERLANDS CONCERNING THE ADMISSION AND THE RIGHTS, DUTIES AND IMMUNITIES OF FINNISH CONSULAR OFFICIALS IN THE PRINCIPAL PORTS OF THE DUTCH INDIES, SURINAM AND CURAÇAO, SIGNED AT THE HAGUE, MARCH 9, 1925.

French official text communicated by the Netherlands Minister at Berne and by the Finnish Minister for Foreign Affairs. The registration of this Agreement took place April 16, 1926.

HER MAJESTY THE QUEEN OF THE NETHERLANDS, being desirous of strengthening the bonds of friendship which exist between THE KINGDOM OF THE NETHERLANDS and THE REPUBLIC OF FINLAND, and of ensuring the most ample development of the commercial relations between the two peoples, and desirous of meeting the wishes of the FINNISH GOVERNMENT, has consented to admit Finnish, consular officials to all the principal ports of the Dutch Indies, Surinam, and Curaçao, provided however, that this concession shall form the subject of a special convention which shall establish clearly and precisely the rights, duties and immunities of these consular officials in the said territories.

For this purpose HER MAJESTY THE QUEEN OF THE NETHERLANDS has appointed as Plenipotentiary :

His Excellency Jonkheer H. A. VAN KARNEBEEK, Her Minister for Foreign Affairs ;

AND THE PRESIDENT OF THE REPUBLIC OF FINLAND has appointed as Plenipotentiary :

M. Yrjö SAASTAMOINEN, Finnish Chargé d'Affaires at The Hague,

Who, having been duly authorised for this purpose, have agreed upon the following Articles :

Article 1.

Consuls-General, Consuls, Vice-Consuls, and Consular Agents of the Republic of Finland shall be admitted to all the ports of the Dutch Indies, Surinam, and Curaçao, which are open to the vessels of all nations.

Article 2.

Consuls-General, Consuls, Vice-Consuls, and Consular Agents of the Republic of Finland shall be regarded as entrusted with the duty of protecting commerce carried on by their nationals

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at The Hague, February 27, 1926.

arrondissement consulaire. Ils résideront dans le port indiqué dans leur commission et seront soumis aux lois, tant civiles que pénales, qui y sont en vigueur, sauf les exceptions que la présente convention établit en leur faveur.

Article 3.

Avant d'être admis à l'exercice de leurs fonctions et de jouir des immunités qui y sont attachées, les consuls généraux, consuls, vice-consuls et agents consulaires doivent présenter, par la voie indiquée dans la seconde alinéa de l'article 6, au Gouvernement de Sa Majesté la Reine des Pays-Bas, une commission indiquant leur arrondissement consulaire et le lieu de leur résidence.

Du moment que l'exequatur sera contresigné par le gouverneur général des Indes néerlandaises, par le gouverneur du Surinam ou par le gouverneur du Curaçao, lesdits fonctionnaires consulaires de tout grade auront droit à la protection du Gouvernement néerlandais et à l'assistance des autorités locales pour assurer le libre exercice de leurs fonctions.

Le Gouvernement de la Reine se réserve la faculté de retirer l'exequatur ou de le faire retirer par le gouverneur général ou par les gouverneurs susvisés, en indiquant les motifs de cette mesure.

Article 4.

Les consuls généraux, consuls, vice-consuls et agents consulaires sont autorisés à placer au-dessus de la porte extérieure de leur demeure, ou de celle de la maison dans laquelle ils ont établi leur chancellerie, un écusson aux armes de leur pays, avec la légende: Consulat général, Consulat, Vice-Consulat, ou Agence consulaire de la République de Finlande.

Il est bien entendu que cette marque extérieure ne pourra jamais être considérée comme donnant droit d'asile, ni comme pouvant soustraire la maison et ceux qui l'habitent aux poursuites de la justice territoriale.

Article 5.

Il est néanmoins entendu que les archives et documents relatifs aux affaires consulaires seront protégés contre toute recherche, et qu'aucune autorité ni aucun magistrat ne pourra les visiter, les saisir ou s'en enquérir d'une manière quelconque et sous aucun prétexte.

Article 6.

Les consuls généraux, consuls, vice-consuls et agents consulaires ne sont investis d'aucun caractère diplomatique.

Aucune demande ne pourra être adressée au Gouvernement néerlandais que par l'entremise du représentant diplomatique de la République de Finlande accrédité à La Haye.

En cas d'urgence, les consuls généraux, consuls, vice-consuls ou agents consulaires pourront recourir directement au gouverneur général ou aux gouverneurs susvisés, prouvant l'urgence et exposant les motifs pour lesquels la demande ne saurait être adressée aux autorités subalternes, ou en démontrant que les demandes antérieurement adressées à ces autorités seraient restées sans effet.

Article 7.

Le passeport, délivré ou visé par les fonctionnaires consulaires, ne dispense nullement le porteur de l'obligation de se munir de tous les actes requis par les lois ou règlements locaux pour voyager ou s'établir dans les Indes néerlandaises, ou dans le Surinam, ou dans le Curaçao, et ne porte

within their respective consular districts. They shall reside in the port of the Colony indicated in their commissions, and shall be subject to the civil and penal laws in force in the Colony, except as regards the special provisions in their favour contained in the present Agreement.

Article 3.

Consuls-General, Consuls, Vice-Consuls and Consular Agents may only enter on their duties and enjoy their consular immunities after they have submitted to the Government of Her Majesty the Queen of the Netherlands, by the procedure specified in Article 6, second paragraph, a commission, which must indicate their consular district and their place of residence.

As soon as the Governor-General of the Dutch Indies, the Governor of Surinam or the Governor of Curaçao, as the case may be, shall have countersigned their exequatur, the said consular officials of all ranks shall be entitled to receive such protection from the Government and such assistance from the local authorities as may be necessary for the free exercise of their functions.

The Royal Government reserves the right to withdraw the exequatur, or to have it withdrawn by the Governor-General or Governor in question, stating its reasons for taking such action.

Article 4.

Consuls-General, Consuls, Vice-Consuls and Consular Agents shall be authorised to affix over the door of their residence, or of the building in which they have established their general offices, a shield bearing the arms of their country, and the inscription: "Consulate-General, Consulate, Vice-Consulate, or Consular Agency of the Republic of Finland".

It is understood that no right of asylum may be claimed in virtue of this external sign, and that the house and the persons residing therein shall not be entitled to exemption from action taken by the local judicial authorities.

Article 5.

It is agreed, however, that archives and documents concerning consular affairs shall be exempt from all inspection, and that no civil, military, police or judicial authority may inspect them, sequester them, or ascertain their contents, for any reason or on any grounds whatsoever.

Article 6.

Consuls-General, Consuls, Vice-Consuls and Consular Agents shall not possess any diplomatic status.

No request may be addressed to the Netherlands Government otherwise than through the accredited diplomatic representative of the Republic of Finland at The Hague.

In urgent cases, Consuls-General, Consuls, Vice-Consuls or Consular Agents may communicate direct with the Governor-General or Governor, explaining the urgency of the case and giving the reason for which the matter in question could not be submitted to their lower officials, or else showing that previous requests submitted to these authorities had proved ineffective.

Article 7.

A passport, delivered or *visé* by consular officials shall not in any way exempt the bearer from the obligation to provide himself with all documents required under local laws or regulations to enable him to travel or settle in the Dutch Indies, Surinam, or Curaçao, nor can the possession

aucun préjudice à l'exercice du droit que possède le gouvernement du territoire en question d'y interdire le séjour ou d'ordonner l'éloignement de tout individu muni d'un passeport.

Article 8.

Toutes les opérations relatives au sauvetage des navires finlandais, naufragés sur les côtes des Indes néerlandaises, du Surinam ou du Curaçao, seront dirigées par les consuls généraux, consuls, vice-consuls ou agents consulaires de la République de Finlande.

L'intervention des autorités locales aura seulement lieu pour maintenir l'ordre, garantir les intérêts des sauveteurs, s'ils sont étrangers aux équipages naufragés, et assurer l'exécution des dispositions à observer pour l'entrée et la sortie des marchandises sauvées.

En l'absence et jusqu'à l'arrivée des consuls généraux, consuls, vice-consuls ou agents consulaires, les autorités locales devront d'ailleurs prendre toutes les mesures nécessaires pour la protection des individus et la conservation des effets naufragés.

Il est de plus convenu que les marchandises sauvées ne seront tenues à aucun droit de douane, à moins qu'elles ne soient admises à la consommation intérieure.

Article 9.

Les consuls généraux, consuls, vice-consuls et agents consulaires finlandais peuvent requérir l'assistance des autorités locales pour l'arrestation, la détention et l'emprisonnement des déserteurs des navires finlandais, marchands ou de guerre, pour autant que l'extradition des déserteurs de ces navires a été stipulée par traité.

A cet effet, ils s'adresseront par écrit aux fonctionnaires compétents, et si la preuve est rapportée par les registres du navire, les rôles d'équipage ou par tout autre document authentique, que les hommes réclamés faisaient partie de l'équipage, l'extradition sera accordée, à moins que l'individu dont il s'agit ne soit sujet néerlandais.

Les autorités locales seront tenues d'exercer toute leur autorité pour faire arrêter les déserteurs. Après leur arrestation, ceux-ci seront mis à la disposition desdits fonctionnaires consulaires et pourront être détenus à la réquisition et aux frais de ceux qui les réclament, pour être ensuite renvoyés à bord des navires auxquels ils appartiennent, ou d'un autre navire de la même nation. Néanmoins, si ces déserteurs ne sont pas renvoyés dans les trois mois, à partir du jour de leur arrestation, ils seront mis en liberté et ne pourront plus être arrêtés du même chef.

Il est entendu, toutefois, que l'extradition du déserteur qui aurait commis quelque crime, délit ou contravention, sera remise jusqu'à ce que le tribunal néerlandais (territorial ou métropolitain) saisi de l'affaire, ait rendu une sentence et que celle-ci ait été exécutée.

Article 10.

Lorsqu'un sujet de la République de Finlande vient à décéder sans héritiers ou exécuteurs testamentaires connus, les autorités néerlandaises, chargées, d'après les lois locales, de l'administration de la succession, en donneront avis aux fonctionnaires consulaires finlandais, afin de transmettre aux intéressés les informations nécessaires.

Article 11.

Les consuls généraux, consuls, vice-consuls ou agents consulaires finlandais seront, à la requête du capitaine ou de l'officier qui le remplace, exclusivement chargés de l'ordre intérieur à bord des navires de commerce de leur nation.

of such a passport in any way curtail the exercise of the right possessed by the Government of the Colony to prohibit the holder of a passport from remaining in that Colony or to order his deportation.

Article 8.

All operations connected with the salvage of Finnish vessels wrecked on the coast of the Dutch Indies, Surinam, or Curaçao, shall be under the direction of the Consuls-General, Consuls, Vice-Consuls or Consular Agents of the Republic of Finland.

The local authorities shall intervene solely with a view to maintaining order, protecting the interests of the salvagers, if the latter do not belong to the crew of the wrecked vessel, and ensuring the observance of such formalities as have to be complied with in connection with salvaged goods entering or leaving the country.

During the absence and until the arrival of the Consuls-General, Consuls, Vice-Consuls or Consular Agents, the local authorities shall take all necessary steps to protect the individuals concerned, and to safeguard the goods which have been shipwrecked.

It is agreed, moreover, that no customs duties shall be levied on salvaged goods unless the latter are admitted for internal consumption.

Article 9.

Finnish Consuls-General, Consuls, Vice-Consuls or Consular Agents may request the local authorities to assist them in capturing, arresting and imprisoning all deserters from Finnish merchant vessels, so far as the extradition of deserters from such vessels has been provided for by treaty.

For this purpose they shall apply in writing to the proper local authorities, and if it can be proved from the ship's papers, the roll-call of the crew or other authentic documents, that the individuals claimed were members of the crew in question, they shall be surrendered, except in the case of Netherlands subjects.

The local authorities shall be bound to employ all means at their disposal to capture deserters. The authorities shall place such deserters, after arrest, at the disposal of the consular authorities, and shall detain them at the request and expense of the persons claiming them until the latter shall find an opportunity of re-embarking them on board their vessel or on another vessel of the same country. If, however, such deserters should not be sent back within three months of their capture, they shall be set at liberty and shall not be liable to re-arrest on the same charge.

It is understood, however, that a deserter who has committed any crime, misdemeanour or offence, shall not be surrendered until the Colonial or Home Court before which the case has been brought has passed sentence and until such sentence has been carried out.

Article 10.

If a Finnish national should die without known heirs or testamentary executors, the Netherlands authorities entrusted with the administration of the succession in accordance with the local laws shall inform the consular officials, in order that the latter may forward the necessary information to the parties concerned.

Article 11.

The Consuls-General, Consuls, Vice-Consuls, and Consular Agents of Finland shall alone be competent to maintain order on board merchant vessels of their country, if requested to do so by the captain or officer acting in his place.

Ils connaîtront seuls de tous les différends qui se seront élevés en mer ou qui s'élèveront dans les ports entre le capitaine, les officiers et les membres de l'équipage, y compris ceux qui concernent le règlement des salaires et l'exécution des engagements réciproquement consentis.

Les tribunaux ou les autres autorités néerlandais ne pourront à aucun titre s'immiscer dans ces différends, à moins que ceux-ci ne soient de nature à troubler la tranquillité et l'ordre publics, à terre ou dans le port, ou que des personnes étrangères à l'équipage ne s'y trouvent mêlées.

Article 12.

Pour autant qu'en Finlande les mêmes faveurs sont accordées réciproquement aux consuls généraux, consuls, vice-consuls et agents consulaires des Pays-Bas, les consuls généraux, consuls, vice-consuls et agents consulaires finlandais qui n'exercent pas le commerce ni aucune fonction ou profession autre que leurs fonctions consulaires, seront exempts du logement militaire, de l'impôt personnel et de toute imposition générale ou municipale ayant un caractère personnel, à moins qu'ils ne soient sujets néerlandais ou qu'ils n'habitent déjà le Royaume des Pays-Bas ou ses territoires d'outre-mer lors de leur nomination. Cette exemption ne peut jamais s'étendre aux droits de douane ou autres impôts indirects ou réels.

Article 13.

Les consuls généraux, consuls, vice-consuls et agents consulaires finlandais jouiront de tous les autres privilèges, exemptions et immunités dans les Indes néerlandaises, le Surinam et le Curaçao, qui pourraient être accordés par la suite aux agents du même rang de la nation la plus favorisée.

Article 14.

La présente convention est conclue pour un terme de cinq ans, à partir du quatre-vingt-dixième jour après l'échange des ratifications.

A moins qu'une des Hautes Parties contractantes n'ait notifié à l'autre, au moins un an avant ce terme, son intention d'en faire cesser les effets, la convention restera en vigueur jusqu'à l'expiration d'une année après la dénonciation faite par l'une des Hautes Parties contractantes.

En foi de quoi les plénipotentiaires respectifs ont signé la présente convention et y ont apposé le sceau de leurs armes.

Fait en double exemplaire, à La Haye, le 9 mars 1925.

(L. S.) VAN KARNEBEEK.

(L. S.) YRJÖ SAASTAMOINEN.

They shall be the sole authorities competent to deal with all disputes which may have arisen at sea, or which may arise in port, between the captain, officers, and members of the crew, including disputes relating to the payment of wages and the fulfilment of mutual contractual obligations.

The Netherlands Courts and other authorities may not, for any reason whatever, intervene in these disputes unless they are calculated to disturb public peace and security ashore or in port, or unless persons other than the crew are involved therein.

Article 12.

So far as Consuls-General, Consuls, Vice-Consuls and Consular Agents of the Netherlands in Finland enjoy the same privileges, on a basis of reciprocity, all Finnish Consuls-General, Consuls, Vice-Consuls and Consular Agents, not carrying on any trade or occupying any public office or exercising any profession in addition to their consular duties shall be exempt from compulsory billeting, from all personal taxes, and from all general or municipal taxes of a personal character, unless the consular officials in question are Netherlands subjects or were, at the time of their appointment, already resident in the Kingdom of the Netherlands or its territories overseas. This exemption can never be extended to Custom's duties or any other taxes, direct or indirect.

Article 13.

Consuls-General, Consuls, Vice-Consuls, and Consular Agents of Finland in the Dutch Indies Surinam, and Curaçao, shall enjoy all other privileges, exemptions and immunities which may be granted in the future to officials of the same category belonging to the most favoured nation.

Article 14.

The present Agreement shall remain in force for a term of five years, dating from the ninetieth day after the exchange of ratifications.

Unless either of the High Contracting Parties shall notify the other, at least one year before the expiration of this period, of its intention to denounce the present Convention, the latter shall remain in force for one year after the date on which it has been denounced by one of the High Contracting Parties.

In faith whereof the above-mentioned Plenipotentiaries have signed the present Agreement and have thereto affixed their seals.

Done in duplicate at The Hague on March 9, 1925.

(L. S.) VAN KARNEBEEK.

(L. S.) YRJÖ SAASTAMOINEN.

N° 1149.

NORVÈGE ET TURQUIE

Echanges de notes comportant des
accords commerciaux provisoires.
Angora, les 11 février et 11 août
1926.

NORWAY AND TURKEY

Exchanges of Notes constituting
Provisional Commercial Agree-
ments. Angora, February 11 and
August 11, 1926.

No. 1149. — ÉCHANGES DE NOTES ENTRE LES GOUVERNEMENTS NORVÉGIEN ET TURC, COMPORTANT DES ACCORDS COMMERCIAUX PROVISOIRES. ANGORA, LES 11 FÉVRIER ET 11 AOÛT 1926.

Texte officiel français communiqué par le ministre des Affaires étrangères de Norvège. L'enregistrement de ces échanges de notes a eu lieu les 17 avril, et 3 septembre 1926.

I.

LÉGATION ROYALE DES PAYS-BAS

CHARGÉE DE LA SAUVEGARDE TEMPORAIRE DES INTÉRÊTS DIPLOMATIQUES NORVÉGIENS EN TURQUIE.

ANGORA, le 11 février 1926.

EXCELLENCE,

J'ai l'honneur de porter à la connaissance de Votre Excellence qu'en attendant la conclusion prochaine d'un traité de commerce entre la Norvège et la Turquie, dont les négociations ont été entamées à la date d'aujourd'hui, le Gouvernement norvégien consent à ce qu'à partir du 20 février 1926, les produits du sol et de l'industrie originaires ou en provenance de Turquie importés sur le territoire norvégien et destinés soit à la consommation, soit à la réexportation ou au transit, jouissent, pour un délai de six mois, du traitement de la nation la plus favorisée.

Il est entendu que l'application de ce régime provisoire est subordonnée à l'application en Turquie, aux produits du sol et de l'industrie originaires ou en provenance de Norvège, du traitement prévu par la Convention¹ commerciale, signée à Lausanne le 24 juillet 1923, pour les produits des Etats qui l'ont signée.

Veuillez agréer, Excellence, l'assurance de ma très haute considération.

A Son Excellence
le Dr Tewfik ROUSCHDI,
Ministre des Affaires étrangères,
Angora.

(Signé) W. VAN WELDEREN RENGERS.

Pour copie conforme :
Ministère des Affaires étrangères,
Oslo, le 10 avril 1926.

*Le Directeur des Affaires politiques
et commerciales,*

(Signé) G. von TANGEN.

¹ Vol. XXVIII, page 171 de ce recueil.

¹ TRADUCTION. — TRANSLATION.

No. 1149. — EXCHANGES OF NOTES BETWEEN THE NORWEGIAN AND TURKISH GOVERNMENTS, CONSTITUTING PROVISIONAL COMMERCIAL AGREEMENTS. ANGORA, FEBRUARY 11 AND AUGUST 11, 1926.

French official text communicated by the Norwegian Minister for Foreign Affairs. The registration of these Exchanges of Notes took place April 17, and September 3, 1926.

I.

ROYAL NETHERLANDS LEGATION

TEMPORARILY RESPONSIBLE FOR THE PROTECTION OF NORWEGIAN DIPLOMATIC INTERESTS
IN TURKEY.

ANGORA, February 11, 1926.

YOUR EXCELLENCY,

I have the honour to inform you that pending the approaching conclusion of a Commercial Treaty between Norway and Turkey, regarding which negotiations have been opened on to-day's date, the Norwegian Government agree that as from February 20, 1926, products of the soil and industry originating in or coming from Turkey, imported into Norwegian territory and intended either for consumption or for re-exportation or transit, shall enjoy most-favoured-nation treatment for a period of six months.

It is understood that this provisional régime shall be applied on condition that Turkey accords to products of the soil and industry originating in or coming from Norway the treatment provided for in the Commercial Convention² signed at Lausanne on July 24, 1923, in respect of the products of the States which signed it.

I have the honour to be, etc.

To

(Signed) W. VAN WELDEREN RENGERS.

His Excellency,
Dr. Tewfik ROUSCHDI,
Minister for Foreign Affairs,
Angora.

¹ Traduit par le Secrétariat de la Société des Nations.

² Vol. XXVIII, page 171 of this Series.

¹ Translated by the Secretariat of the League of Nations.

II.

MONSIEUR LE MINISTRE,

J'ai l'honneur de porter à votre connaissance qu'en attendant la conclusion prochaine d'un traité de commerce entre la Turquie et la Norvège dont les négociations ont été entamées à la date d'aujourd'hui, le Gouvernement turc consent à ce qu'à partir du 20 février 1926, les produits du sol et de l'industrie originaires ou en provenance de Norvège importés sur le territoire turc et destinés, soit à la consommation, soit à la réexportation ou au transit, jouissent, pour un délai de six mois, du traitement prévu par la Convention commerciale, signée à Lausanne le 24 juillet 1923, pour les produits des Etats qui l'ont signée.

Il est entendu que l'application de ce régime provisoire est subordonnée à l'application en Norvège, aux produits du sol et de l'industrie originaires ou en provenance de Turquie, du traitement de la nation la plus favorisée.

Veuillez agréer, Monsieur le Ministre, l'assurance de ma haute considération.

Angora, le 11 février 1926.

(Signé) D^r ROUSCHDI.

Son Excellence Monsieur le baron de WELDEREN RENGERS,
Ministre plénipotentiaire et envoyé extraordinaire
du Gouvernement royal des Pays-Bas,
Chargé des intérêts diplomatiques norvégiens en Turquie.
En ville.

Délivré pour copie conforme à l'original :

Constantinople, le 2 mars 1926.

Le Secrétaire de Légation (u.)

Pour copie conforme :
Ministère des Affaires étrangères.

Oslo, le 10 avril 1926.

(Signé) G. VON TANGEN,
*Directeur des Affaires politiques
et commerciales.*

I.

GEZANTSCHAP DER NEDERLANDEN.

ANGORA, le 11 août 1926.

EXCELLENCE,

J'ai l'honneur de porter à la connaissance de Votre Excellence, qu'en attendant la conclusion prochaine d'un traité de commerce entre la Norvège et la Turquie, dont les négociations ont été entamées en date du 11 février dernier, le Gouvernement norvégien consent à ce qu'à partir du 20 août 1926, les produits du sol et de l'industrie originaires et en provenance de Turquie importés sur le territoire norvégien et destinés soit à la consommation, soit à la réexportation, ou au transit, jouissent pour un nouveau délai de six mois du traitement de la nation la plus favorisée.

Il est entendu que l'application de ce régime provisoire est subordonnée à l'application en Turquie, aux produits du sol et de l'industrie originaires et en provenance de Norvège, du traite-

II.

ANGORA, *February* 11, 1926.

YOUR EXCELLENCY,

I have the honour to inform you that pending the approaching conclusion of a Commercial Treaty between Turkey and Norway, regarding which negotiations have been opened on to-day's date, the Turkish Government agree that as from February 20, 1926, products of the soil and industry originating in or coming from Norway, imported into Turkish territory and intended either for consumption or for re-exportation or transit, shall enjoy for a period of six months the treatment provided for in the Commercial Convention signed at Lausanne on July 24, 1923, in respect of the products of the States which signed it.

It is understood that this provisional régime shall be applied on condition that most-favoured-nation treatment is accorded in Norway to products of the soil and industry originating in or coming from Turkey.

I have the honour to be, etc.,

(Signed) DR. ROUSCHDI.

To

His Excellency,
Baron van WELDEREN RENGERS,
Minister Plenipotentiary and Envoy
Extraordinary of the Royal Netherlands
Government. In charge of Norwegian
Diplomatic Interests in Turkey,
Angora.

I.

ROYAL NETHERLANDS LEGATION.

ANGORA, *August* 11, 1926.

YOUR EXCELLENCY,

I have the honour to inform you that pending the approaching conclusion of a Commercial Treaty between Norway and Turkey, regarding which negotiations have been opened on February 11 last, the Norwegian Government agrees that as from August 20, 1926, products of the soil and industry originating in or coming from Turkey, imported into Norwegian territory and intended either for consumption or for re-exportation or transit, shall enjoy most — favoured — nation treatment for a period of six months.

It is understood that this provisional régime shall be applied on condition that Turkey accords to products of the soil and industry originating in or coming from Norway the treatment provided

ment prévu par la Convention commerciale, signée à Lausanne le 24 juillet 1923, pour les produits des Etats qui l'ont signée.

Veillez agréer, Excellence, l'assurance de ma très haute considération.

(Signé) W. VAN WELDEREN RENGERS.

*Ministre des Pays-Bas,
Chargé des intérêts diplomatiques norvégiens
en Turquie.*

A son Excellence
le Dr Tewfik ROUSCHDI,
Ministre des Affaires étrangères,
Angora.

Pour copie conforme :
Ministère des Affaires étrangères,
Oslo, le 28 août 1926.

*Le Directeur des Affaires politiques
et commerciales,
G. VON TANGEN.*

II.

ANGORA, le 11 août 1926.

MONSIEUR LE MINISTRE,

J'ai l'honneur de porter à votre connaissance qu'en attendant la conclusion prochaine d'un traité de commerce entre la Turquie et la Norvège, dont les négociations ont été entamées en date du 11 février dernier, le Gouvernement turc consent à ce qu'à partir du 15 août 1926, les produits du sol et de l'industrie originaires et en provenance de Norvège importés sur le territoire turc et destinés soit à la consommation, soit à la réexportation ou au transit, jouissent pour un nouveau délai de six mois du traitement prévu par la Convention commerciale, signée à Lausanne le 24 juillet 1923, pour les produits des Etats qui l'ont signée.

Il est entendu que l'application de ce régime provisoire est subordonnée à l'application en Norvège, aux produits du sol et de l'industrie originaires et en provenance de Turquie, du traitement de la nation la plus favorisée.

Veillez agréer, Monsieur le Ministre, l'assurance de ma haute considération.

(Signé) Dr ROUSCHDI.

Son Excellence le baron DE WELDEREN RENGERS,
Envoyé extraordinaire et ministre plénipotentiaire
de Sa Majesté la Reine des Pays-Bas, chargé de la protection
des intérêts diplomatiques de la Norvège.

Pour copie conforme.
Ministère des Affaires Etrangères,
Oslo, le 28 août 1926.

*Le Directeur des Affaires politiques
et commerciales,
G. von TANGEN.*

for in the Commercial Convention signed at Lausanne on July 24, 1923, in respect of the products of the States which signed it.

I have the honour to be, etc.

(Signed) M. VAN WELDEREN RENGERS.

Netherlands Minister

In charge of Norwegian Diplomatic Interests in Turkey.

To :

His Excellency,
Dr. Tewfik ROUSCHDI,
Minister for Foreign Affairs,
Angora.

II.

ANGORA, August 11, 1926.

YOUR EXCELLENCY,

I have the honour to inform you that pending the approaching conclusion of a Commercial Treaty between Turkey and Norway, regarding which negotiations have been opened on February 11 last, the Turkish Government agree that as from August 15, 1926, products of the soil and industry originating in or coming from Norway, imported into Turkish territory and intended either for consumption or for re-exportation or transit, shall enjoy for a period of six months the treatment provided for in the Commercial Convention signed at Lausanne on July 24, 1923, in respect of the products of the States which signed it.

It is understood that this provisional régime shall be applied on condition that most — favoured — nation treatment is accorded in Norway to products of the soil and industry originating in or coming from Turkey.

I have the honour to be, etc.,

(Signed) DR. ROUSCHDI.

To :

His Excellency
Baron VAN WELDEREN RENGERS,
Minister Plenipotentiary and Envoy
Extraordinary of the Royal Netherlands
Government. In charge of Norwegian
Diplomatic Interests in Turkey,
Local.

Imprimé
pour la SOCIÉTÉ DES NATIONS
par les
IMPRIMERIES RÉUNIES S. A.
Lausanne (Suisse)

Printed for the
LEAGUE OF NATIONS
by
IMPRIMERIES RÉUNIES S. A.
Lausanne (Switzerland)